

Tuesday, August 16, 2011
Sravana 25, 1933 (Saka)

LOK SABHA DEBATES

(English Version)

Eighth Session
(Fifteenth Lok Sabha)



सत्यमेव जयते

LOK SABHA SECRETARIAT
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LOK SABHA DEBATES

LOK SABHA

Tuesday, August 16, 2011/Sravana 25, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER in the Chair]

OBSERVATION BY THE SPEAKER

(I) Notices of Adjournment Motion

[English]

MADAM SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Yogi Aditya Nath and Shailendra Kumar regarding reported agitation by Shri Anna Hazare, social activist against the Lokpal Bill.

Shri Ramkishun has also tabled a notice of Adjournment Motion on reported flood situation in eastern Uttar Pradesh and Bihar due to heavy rains.

The matters, though important enough, do not warrant interruption of business of the House for the day.

I have, therefore, disallowed the notices of Adjournment Motion.

11.01 hrs.

(ii) Notices of Suspension of Question Hour

[English]

MADAM SPEAKER: Hon. Members, I have received notices of suspension of Question Hour from Sarvashri Gurudas Dasgupta, Basu Deb Acharia, Smt. Sushma Swaraj and Shri Shailendra Kumar regarding reported fast unto death by Shri Anna Hazare.

Shri Sharad Yadav has also tabled a notice of suspension of Question Hour regarding corruption in the country.

There is no provision in the Rules of Procedure under which Members may make a demand for suspension of Question Hour. I have, therefore, disallowed the notices of suspension of Question Hour.

However, I am allowing these Members to very briefly touch upon the subject and then the Question Hour will run.

Shrimati Sushma Swaraj.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, the Question Hour should go on. After 12 o'clock, we are even prepared for a discussion on any matter they want. We can take up the discussion immediately at 12 o'clock. ...*(Interruptions)* On Shri Anna Hazare, let the discussion start at 12 o'clock. ...*(Interruptions)* Will it be only Shrimati Sushma Swaraj? There are so many others who want to speak. ...*(Interruptions)* It will not be only her. ...*(Interruptions)* What happens is that they make their point and then disrupt the House. ...*(Interruptions)* Not only the Leader of Opposition, there are other hon. Members who have given notices and all of them would like to speak. ...*(Interruptions)*

[Translation]

We could accede to his demand but he is not alone, there are others with him. Everyone will join the discussion on this issue. ...*(Interruptions)*

SHRI SHAILENDRA KUMAR (Kaushambi): Madam, this is a very serious issue. I have given an adjournment notice on this...*(Interruptions)*

MADAM SPEAKER: Alright, please take your seat.

...*(Interruptions)*

11.02 hrs.

At this stage Shri Shailendra Kumar came and stood on the floor near the Table.

MADAM SPEAKER: Keep it down. Do not show it.

...*(Interruptions)*

[English]

SHRI PAWAN KUMAR BANSAL: Everybody has the right to speak and that may be done at 12 o'clock.

...(Interruptions) At 12 o'clock we can have a detailed discussion. ...(Interruptions) We are prepared for a discussion at 12 o'clock. ...(Interruptions) My submission is only one. ...(Interruptions) Let me make my submission. ...(Interruptions) We respect that the Leader of Opposition has to make a point. ...(Interruptions) But it is not only she ...(Interruptions) There are other hon. Members who have given notices. ...(Interruptions) Once they speak, they interrupt the House. ...(Interruptions) Therefore, I say that the Government is prepared for a full-fledged discussion at 12 o'clock. ...(Interruptions) We are prepared for a discussion at 12 o'clock. ...(Interruptions) If they have not got my point, I am saying we are prepared for a discussion at 12 o'clock. ...(Interruptions) I again say that the Government is prepared for a discussion at 12 o'clock. ...(Interruptions) Let all the hon. Members speak. ...(Interruptions) All the hon. Members can speak. ...(Interruptions) You will also speak and he will also speak. ...(Interruptions)

[Translation]

MADAM SPEAKER: You go back.

...(Interruptions)

11.03 hrs.

At this stage Shri Shailendra Kumar went back to his seat.

[English]

MADAM SPEAKER: Hon. Members, please take your seats.

...(Interruptions)

MADAM SPEAKER: Hon. Members please take your seats.

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions)...*

MADAM SPEAKER: Please take your seats.

...(Interruptions)

[Translation]

MADAM SPEAKER: Sushma ji, please speak.

...(Interruptions)

*Not recorded.

SHRIMATI SUSHMA SWARAJ (Vidisha): How do I speak? You first restore order in the House. ...(Interruptions)

[English]

MADAM SPEAKER: Nothing will go in record.

(Interruptions)...*

[Translation]

MADAM SPEAKER: You Speak.

SHRIMATI SUSHMA SWARAJ: How do I speak? First calm the House down. ...(Interruptions)

MADAM SPEAKER: Please sit down.

SHRI SHAILENDRA KUMAR: It is necessary to have a debate on this issue. ...(Interruptions)

MADAM SPEAKER: The question hour will not be suspended. The question hour will go on.

...(Interruptions)

[English]

MADAM SPEAKER: All these things will not go in record.

(Interruptions)...*

SHRI PAWAN KUMAR BANSAL: After the Leader of the Opposition, let the Minister of Home Affairs speak. But, then, they should have the guts and courage to listen to others also. That is what I am saying.

[Translation]

You speak and they will get their turn after you and not create ruckus. ...(Interruptions) agreed ...(Interruptions) the Home Minister should be the first to speak after him ...(Interruptions)

MADAM SPEAKER: Please sit down.

...(Interruptions)

[English]

MADAM SPEAKER: Nothing will go in record.

(Interruptions)...*

*Not recorded.

[*Translation*]

SHRIMATI SUSHMA SWARAJ: You maintain order in the House then I would speak. It is not possible for me to speak without any resemblance of order. ...(*Interruptions*)

[*English*]

SHRI PAWAN KUMAR BANSAL: First, the Leader of the Opposition will speak and then the Minister of Home Affairs will speak. ...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ: Madam, you please put the House in order and then only I will speak. ...(*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.07 hrs.

The Lok Sabha then adjourned till Thirty Minutes Past Eleven of the Clock.

11.30 hrs.

The Lok Sabha re-assembled at Thirty Minutes Past Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

MADAM SPEAKER: Shrimati Sushma Swaraj to speak now.

[*Translation*]

SHRIMATI SUSHMA SWARAJ (*Vidisha*): Madam Speaker. ...(*Interruptions*)

SHRI SHAILENDRA KUMAR (*Kaushambi*): Madam Speaker, the Leader of Opposition will speak first and hon. Member SHri Mulayam Singh ji will speak after hi. Subsequently other members will get the chance to speak. Hon'ble Minister of Home Affairs will speak in the end. ...(*Interruptions*)

[*English*]

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*)...*

*Not recorded.

MADAM SPEAKER: Let the House run.

...(*Interruptions*)

[*Translation*]

MADAM SPEAKER: You sit down. The name of hon. Members Shri Gurudas Dasgupta and Shri Basu Deb Acharia is there. All of you, please sit down.

...(*Interruptions*)

[*English*]

MADAM SPEAKER: Nothing will go on record except what Shrimati Sushma Swaraj says.

(*Interruptions*)...*

MADAM SPEAKER: Let the House run.

...(*Interruptions*)

MADAM SPEAKER: Let us run the House.

(*Interruptions*)

[*Translation*]

SHRIMATI SUSHMA SWARAJ: Madam, how do I speak? Please calm them down. ...(*Interruptions*)

[*English*]

MADAM SPEAKER: Please allow the House to run.

...(*Interruptions*)

[*Translation*]

SHRIMATI SUSHMA SWARAJ: Madam Speaker, the Government is adopting the same undemocratic attitude in the House which it is adopting outside the House. ...(*Interruptions*) Madam, please bring the House in order so that I could speak. ...(*Interruptions*) How do I speak? Should I shout? ...(*Interruptions*)

[*English*]

MADAM SPEAKER: Nothing will go on record except what Shrimati Sushma Swaraj says.

(*Interruptions*)...*

*Not recorded.

[*Translation*]

MADAM SPEAKER: All of your please sit down and let the House function.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ: These people are doing this intentionally. ...(Interruptions) The Government has been adopting the exactly same undemocratic attitude in the House as it has outside the House. This has happened for the first time that the Parliamentary Affairs Minister is denying the ruling of Hon'ble Speaker. The ruling of Hon'ble Speaker. ...(Interruptions)

[*English*]

MADAM SPEAKER: Nothing will go on record except what Shrimati Sushma Swaraj says.

(Interruptions)...*

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Financial Assistance Under JNNURM

*201. SHRI HARIN PATHAK:
SHRI P.R. NATARAJAN

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the funds sanctioned, released and utilised under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during each of the last two years and the current year, project/scheme-wise and State/UT-wise;

(b) whether there was any delay in the sanction and release of funds;

*Not recorded.

(c) if so, the details thereof and the reasons therefor alongwith the number of projects pending due to lack of funds during the above period, State/UT-wise;

(d) whether additional financial assistance was sought by the Government during the 11th Five Year Plan period to overcome the bottlenecks coming in the way of development of infrastructural facilities in the mission cities under the JNNURM; and

(e) if so, the details and the outcome thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Under Urban Infrastructure and Governance (UIG) Sub-mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the details of funds sanctioned and released for utilisation for the last two years and current year State/UT-wise is at Statement-I.

Under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) of JNNURM, the details of funds sanctioned and released for utilisation for the last two years and current year State/UT-wise is at Statement-II.

(b) and (c) JNNURM is a reform linked Scheme for provisioning of urban infrastructure and services in urban centres. In this, the second and subsequent instalment of Additional Central Assistance (ACA) is released for projects subject to utilisation of 70% of grants and achievement of reforms according to the timelines agreed to as per Memorandum of Agreement (MoA) by the States and Urban Local Bodies.

(d) and (e) A proposal for reimbursement of Rs. 2100 crore diverted for purchase of buses under the Second Economic Stimulus package of Government of India has been mooted under UIG of JNNURM. However, the Government has funds available to release the amount of ACA committed for the projects already approved under UIG and UIDSSMT of JNNURM.

Statement I

(UIG)

(Rs. in Lakh)

Sl. No.	Name of States/UTs	2009-10		2010-11		2011-12 (upto 10.08.2011)	
		Additional Central Assistance (ACA) committed	ACA released for utilisation	ACA committed	ACA released for utilisation	ACA committed	ACA released for utilisation
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	13,935	27,385	0.00	15,570	0.00	0.00

1	2	3	4	5	6	7	8
2.	Arunachal Pradesh	0.00	2,007	0.00	0.00	0.00	0.00
3.	Assam	0.00	7,112	0.00	3,793	0.00	0.00
4.	Bihar	0.00	7,441	0.00	0.00	0.00	0.00
5.	Chandigarh	10,739	0.00	0.00	735	0.00	0.00
6.	Chhattisgarh	0.00	12,146	0.00	3,644	0.00	0.00
7.	Delhi	186,905	17,248	47,520	43,509	0.00	0.00
8.	Goa	0.00	0.00	0.00	0.00	290	0.00
9.	Gujarat	20,604	47,788	2,105	7,297	0.00	8,118
10.	Haryana	0.00	0.00	0.00	5,284	0.00	0.00
11.	Himachal Pradesh	3,880	2,619	0.00	0.00	0.00	0.00
12.	Jammu and Kashmir	0.00	0.00	0.00	0.00	0.00	0.00
13.	Jharkhand	0.00	5,385	1,668	417	0.00	0.00
14.	Karnataka	4,332	21,579	0.00	7,660	0.00	0.00
15.	Kerala	1,105	2,439	0.00	0.00	0.00	1,046
16.	Madhya Pradesh	20,116	12,343	9,000	4,829	0.00	2,401
17.	Maharashtra	10,337	88,650	0.00	42,004	0.00	26,086
18.	Manipur	9,225	2,883	0.00	0.00	0.00	1,732
19.	Meghalaya	0.00	0.00	0.00	0.00	0.00	2,612
20.	Mizoram	0.00	757	0.00	0.00	0.00	0.00
21.	Nagaland	4,538	1,703	0.00	0.00	0.00	0.00
22.	Odisha	4,500	2,492	0.00	0.00	0.00	6,059
23.	Punjab	2,289	3,347	0.00	0.00	0.00	0.00
24.	Puducherry	0.00	0.00	0.00	0.00	0.00	0.00
25.	Rajasthan	0.00	2,826	0.00	0.00	0.00	0.00
26.	Sikkim	6,535	1,664	0.00	0.00	0.00	0.00
27.	Tamil Nadu	9,000	37,723	4,064	2,636	0.00	1,691
28.	Tripura	9,000	2,250	0.00	0.00	0.00	0.00
29.	Uttar Pradesh	31,500	47,632	0.00	25,479	0.00	3,050
30.	Uttarakhand	4,628	7,547	3,502	981	0.00	0.00
31.	West Bengal	44,823	27,718	42,260	17,413	0.00	6,251
Total		397,991	392,684	110,118	181,250	290	59,045

Statement II**UIDSSMT**

(Rs. in Lakhs)

Sl.No.	Name of States	2009-10		2010-11		2011-12	
		Additional Central Assistance (ACA) committed	ACA released for Utilisation for projects sanctioned during the Mission period	ACA Committed	ACA released for Utilisation for projects sanctioned during the Mission period	ACA Committed	ACA released for Utilisation for projects sanctioned during the Mission period
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	0.00	476.88	0.00	43079	0.00	0.00
2.	Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
3.	Assam	0.00	0.00	0.00	0.00	0.00	0.00
4.	Bihar	0.00	0.00	0.00	0.00	0.00	0.00
5.	Chhattisgarh	0.00	0.00	0.00	2447.46	0.00	0.00
6.	Goa	0.00	0.00	674.40	337.2	1157.60	578.8
7.	Gujarat	0.00	0.00	0.00	4651.09	0.00	2460.81
8.	Haryana	0.00	0.00	0.00	0.00	0.00	0.00
9.	Himachal Pradesh	0.00	0.00	147.70	345.82	0.00	0.00
10.	Jammu and Kashmir	0.00	0.00	8041.71	4020.85	0.00	0.00
11.	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00
12.	Karnataka	0.00	0.00	0.00	17662.95	0.00	0.00
13.	Kerala	0.00	0.00	0.00	0.00	0.00	0.00
14.	Madhya Pradesh	0.00	0.00	0.00	3871.53	0.00	0.00
15.	Maharashtra	0.00	14072.3	0.00	22781.21	212.22	17091.28
16.	Manipur	0.00	0.00	0.00	0.00	0.00	0.00
17.	Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00
18.	Mizoram	0.00	0.00	0.00	0.00	0.00	0.00
19.	Nagaland	381.50	190.75	0.00	0.00	0.00	0.00
20.	Odisha	0.00	0.00	180.74	90.37	0.00	0.00

1	2	3	4	5	6	7	8
21.	Punjab	0.00	0.00	0.00	1982	0.00	0.00
22.	Rajasthan	0.00	0.00	0.00	0.00	0.00	0.00
23.	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00
24.	Tamil Nadu	0.00	1935.35	0.00	2135.61	0.00	75.2
25.	Tripura	0.00	0.00	0.00	0.00	0.00	0.00
26.	Uttar Pradesh	3900.23	10918.8	0.00	16933.84	0.00	0.00
27.	Uttaranchal	0.00	0.00	0.00	0.00	0.00	0.00
28.	West Bengal	0.00	0.00	0.00	2005.51	0.00	0.00
29.	Delhi	0.00	0.00	0.00	0.00	0.00	0.00
30.	Puducherry	3134.4	1567.2	0.00	0.00	0.00	0.00
31.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	0.00	0.00
32.	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00
33.	Dadra and Nagar Haveli	0.00	719.89	0.00	0.00	0.00	0.00
34.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00
35.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00
Total		7416.13	29881.17	9044.55	122344.44	1369.82	20206.09

[*Translation*]

Intellectual Property Rights in Agriculture

*202. SHRI PREMDAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Protection of Plant Varieties & Farmers' Rights (PPV&FR) Authority is taking steps for putting in place an Intellectual Property Rights (IPR) regime in agriculture for the development of new varieties of plants and protection of rights of the farmers;

(b) if so, the details thereof;

(c) whether cases involving IPR in respect of Indian crops have been filed;

(d) if so, the details thereof including the number of such crops for the last three years and the current year;

(e) the number of cases disposed of so far and the outcome thereof; and

(f) the steps being taken to protect the rights of the farmers in this regard?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) and (b) The Protection of Plant Varieties and Farmers' Rights (PPV&FR) Act, 2001 was enacted by the Government of India to put in place a regime for intellectual property protection of plant varieties and for ensuring the rights of farmers and plant breeders and to encourage the development of new varieties of plants. PPV&FR Authority was established by Government of India in exercise of the powers conferred under Section 3(1) of PPV&FR Act, 2001. The steps taken by the Authority under different provisions of PPV&FR Act, 2001, *inter-alia*, include:-

- (i) registering new and extant plant varieties for conferring exclusive rights in respect of the said variety on the breeder/farmer;
- (ii) recognizing and rewarding farmers for the contribution made in conserving, improving and making available plant genetic resources for the development of new plant varieties;

- (iii) entitling farmers' variety for registration including new variety bred or developed by the farmer;
- (iv) developing, characterization and documentation of registered varieties;
- (v) development of data base for all varieties of crop plants; and
- (vi) maintenance of National Register of Plant Varieties.

(c) to (e) For securing Intellectual Property Rights (IPR) through registration of plant varieties in notified crops/species, the PPV & FR Authority has been receiving applications. During the last 3 years and the current year a total of 2125 applications have been received for registration under PPV & FR Act, 2001, the details of which are at statement enclosed. Of the 334 applications disposed, Certificate of Registration have been issued in respect of 274 applications and 60 applications have been withdrawn by the applicant or rejected by the Authority. The remaining applications are at different stages of examination including field testing.

(f) The PPV & FR Authority has taken following steps to protect the rights of the farmers-

- (i) Separate registration of farmers' varieties with relaxed Distinctiveness, Uniformity & Stability (DUS) Criteria.
- (ii) No fee for registration of farmers' varieties.
- (iii) Instituting, under the Gene Fund, Plant Genome Savior Community Awards to farmers/farming communities for conservation, improvement and preservation of genetic resources of economic plants and their wild relatives.
- (iv) Extension of period for registration of farmers' varieties from three to five years.
- (v) Conducting awareness generation programmes on PPV & FR Act, 2001 for farmers.
- (vi) Under the Act, claims attributable to the contribution of the people of a village or local community in the evolution of any variety can be filed before the PPV & FR Authority on which compensation can be granted to the claimant after following due process.

Statement

Applications received in PPV & FR Authority for registration under PPV&FR Act, 2001

Sl.No.	Year	Applications received
1.	2008	546
2.	2009	605
3.	2010	540
4.	2011 (as on 31.7.2011)	434
Total		2125

Quality of Mineral Water

*203. DR. KIRODI LAL MEENA:
SHRI K.D. DESHMUKH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of companies which have been issued licenses for manufacture and sale of mineral/bottled water;

(b) whether the Government has taken note of infringement/violation of Standards of Packaged Water Rules in the matter of manufacture and sale of packaged water/bottled mineral water;

(c) if so, the details thereof and the action taken thereon indicating the number of such complaints received during each of the last three years and the current year; and

(d) the mechanism in place to monitor the standards for bottled/mineral water and to ensure their compliance?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The number of companies (licensees of Bureau of Indian Standards) engaged in manufacture of Packaged Drinking Water and Packaged Natural Mineral Water are 3047 and 20 respectively.

(b) to (d) Bureau of Indian Standards (BIS) an autonomous institution under the administrative control of Department of Consumer Affairs is entrusted with the responsibility of taking note of infringement/violation of standards of Packaged Water by the licencees through

surveillance inspections & testing of factory & market samples under its certification scheme and complaints received from consumers relating to poor quality of product.

Number of quality related complaints pertaining to licencees, received during last three years (up to 5 August 2011) in respect of Packaged Natural Mineral Water and Packaged Drinking Water respectively are as under:

Year	No. of Complaints received for Natural Mineral Water (IS: 13428)	Number of Complaints received for Packaged Drinking Water (IS: 14543)
2008-09	01	10
2009-10	Nil	06
2010-11	Nil	05
2011-12 (upto 5th Aug. 2011)	Nil	02

In case the infringement/violation of the standard is noticed, actions like warning/stop marking/deferment of licence/expiry of licence/cancellation of licence is taken.

[English]

Cultivation of Bt. Cotton

*204. DR. ANUP KUMAR SAHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Central Institute of Cotton Research (CICR), Nagpur has conducted any study regarding the efficacy of cultivation of Bt. Cotton in the country;

(b) if so, the details and the outcome thereof;

(c) the area under cultivation of Bt. Cotton, during each of the last two years and the current year, State-wise;

(d) whether inspite of tests like Bio-safety, Environment safety, Risk Assessment tests etc. there are reports that the cultivation of Bt. Cotton is affecting the farmers adversely; and

(e) if so, the reaction of the Government thereto and the remedial steps taken in this regard?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) Yes, Madam.

(b) Studies conducted by Central Institute for Cotton Research (CICR), Nagpur showed that Bt Cotton has been effective in controlling bollworms to an extent of 60 to 100% and that cultivation of Bt cotton has resulted in 90% reduction of insecticide use for Bollworm control and from 46% in 2001 to 21% in 2010 in respect of total insecticides. Analysis of economic benefits shoed that farmers gained at least at an average of Rs. 10,000/- per hectare (Rupees Ten Thousand) due to reduction in pesticide use and increase in yield because of prevention of bollworm damage due to the cultivation of Bt cotton.

(c) The area under cultivation of Bt cotton in the country was 68.8 lakh hectares, 80.55 lakh hectares and 95.5 lakh hectares during the years 2008-09, 2009-10 and 2010-11, respectively. The details of State-wise and year-wise area of Bt cotton are provided in the enclosed statement.

(d) No scientifically credible report has come to the notice of the Department.

(e) Question does not arise

Statement

State-wise and year-wise area of Bt. Cotton

State	(Area in Lakh Hectares)		
	2008-09	2009-10	2010-11
Andhra Pradesh	11.430	12.530	17.010
Madhya Pradesh	5.140	6.060	6.000
Gujarat	14.500	15.390	20.880
Maharashtra	25.720	30.480	35.430
Karnataka	1.570	3.160	3.730
Tamil Nadu	0.120	0.090	0.620
Punjab	4.760	5.140	5.100
Haryana	3.460	4.900	4.180
Rajasthan	1.480	2.800	2.600
Total Bt. Cotton Area	68.810	80.550	95.500
All India Area	93.730	101.200	111.420

(Source: Directorate of Cotton Development, Mumbai Central Institute for Cotton Research, Nagpur)

[Translation]

Acquisition of Land for Metro

*205. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total area of land acquired for construction of various projects by the Delhi Metro Rail Corporation (DMRC) and the amount of compensation paid for the said purpose, as on date;

(b) whether DMRC has leased out some of its acquired land to private companies who constructed permanent structure, flats and shops on the said land and subsequently sold them off;

(c) if so, the details of the land area and period of lease alongwith the rate of lease/rent thereof;

(d) whether the DMRC has the right to change the land use for other commercial purposes; and

(e) if not, the authority on whose orders the said steps were taken?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Delhi Metro Rail Corporation (DMRC) has reported that the total area of land acquired for construction of various projects by the DMRC and the amount of compensation paid for the said purpose, as on date is as under:-

Sl. No.	Phase	Area of land acquired (sqm.)	Compensation deposited to Land Acquisition Collector (LAC) (Rs.in crore)
1.	Phase I	34,19,042.00	406.31
2.	Phase II	20,30,884.00	405.98
Total		54,49,926.00	812.29

(b) Yes, Madam. Only five plots were leased out by DMRC for building residences, where the private party engaged by DMRC has sold the flats.

(c) The details are annexed as Statement.

(d) and (e) DMRC has been mandated by the Government to raise funds for Metro Rail Projects through property development. DMRC has reported that for getting

the best value through such property development, certain land use changes have been necessitated. All the land use changes have been carried out by the Delhi Development Authority (DDA) through proper procedure.

Statement

Details of Plots leased out by DMRC

Sl. No.	Location	Area (sqm.)	Lease period (years)	Upfront payment (Rs. in crore)
1.	Khyber Pass	68000	99	194.00
2.	Rithala	12026	90	54.80
3.	Dwarka Mor	21954	90	76.85
4.	Subhash Nagar	6445	90	44.01
5.	Vishwavidyala	20000	90	218.20

[English]

Global Competitiveness in FPIs

*206. SHRI N. CHELUVARAYA SWAMY:
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government is building global competitiveness in food processing industries (FPIs) in various parts of the country including rural areas and backward regions;

(b) if so, the details thereof during the Eleventh Five Year Plan, State-wise;

(c) the response received, so far, from each State-wise; and

(d) the further measures being taken in this regard?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (d) The Ministry of Food Processing Industries has been implementing various plan schemes for promotion, development and building global competitiveness in food processing sector in the country including rural areas and backward regions viz. (i) Scheme for Infrastructure Development with components of Mega Food Parks, Cold Chain, Value addition & Preservation Infrastructure and Modernization of Abattoirs, (ii)

Technology Upgradation/Establishment/Modernisation of Food Processing Industries (FPIs), (iii) Scheme for Quality Assurance, Codex Standards and Research & Development (iv) Scheme for Human Resource Development and (v) Scheme for Strengthening of Institutions.

Under the scheme for Infrastructure Development, the Government has taken various initiatives to strengthen the enabling Food Processing Infrastructure. Government has approved a scheme for Mega Food Parks. The Mega Food Park scheme envisages a well-defined agri/horticultural-processing zone containing state of the art infrastructure to enable processing facilities. It aims to provide a mechanism to bring together farmers, processors and retailers and link agricultural production to the market so as to ensure maximization of value addition, minimization of wastages and improving farmers' income.

Financial assistance in the form of grant-in-aid @ 50% of the project cost in General areas (75% for NE Region & difficult areas) subject to maximum of Rs. 50 crore is provided. Current status of 15 Mega Food Parks sanctioned in 11th Plan is at Statement-I.

Scheme for Cold Chain, Value addition and Preservation Infrastructure envisages financial assistance in the form of grants in aid @ 50% of the total cost of plant and machinery and technical civil works in general areas (75% for North Eastern Region and difficult areas) subject to a maximum of Rs. 10.00 crores. The scheme aim at providing farm to market supply chain without break. Ministry has accorded approval to 49 cold chain projects during 11th Plan. The current status is at Statement-II.

Modernization of Abattoirs is a scheme targeting for creation of infrastructure for the meat processing industry. It aims to upgrade qualitative and quantitative capacities of the abattoirs, which will be linked, with commercial processing of meat, both for domestic consumption and exports. The financial assistance is being extended @50% and 75% of the cost of plant & machineries and technical civil works in general and difficult areas respectively subject to a maximum of Rs. 15 crores for each project. The Ministry has approved setting up ten abattoirs in the country. Current status is given at Statement-III.

The Scheme for Technology Upgradation/Establishment/Modernisation of Food Processing Industries is aimed at creation of new processing capacity and upgradation of existing processing capabilities, including Milk,

Fruit & Vegetables, Meat, Poultry, fishery, wine, consumer items, oil seeds, rice milling, flour milling, pulse etc. Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid to entrepreneurs @ 25% of the cost of Plant & machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas (33.33% subject to a maximum of Rs. 75 lakhs in North Eastern and difficult areas). Status of achievement for 11th Plan is at Statement-IV.

Scheme for Quality Assurance, Codex Standards, Research & Development and Promotional Activities, is aimed at motivating the food processing industries for adoption of food safety and quality assurance mechanisms such as Total Quality Management including ISO 14000, ISO 22000, HACCP, GMP, GHP and preparing them to face global competition in post WTO Regime.

The Scheme for Human Resource Development focuses on developing technologists, managers, Entrepreneurs and manpower for quality management in Food Processing. The scheme also aims at development of rural entrepreneurship and transfer of technology for processing of food products by utilizing locally grown raw material and providing hands-on experience at such production cum training centres.

The Scheme for Strengthening of Institutions is aimed at strengthening of existing institutes like Indian Institute of Crop Processing Technology & establishing National Institute of Food Technology and Entrepreneurship Management (NIFTEM). The objective of NIFTEM is to promote cooperation and networking amongst existing institutions both within the country & international bodies, create a complete data base on domestic resources and bring in international best practices for improving the food processing sector. Besides above mentioned institutions, two Boards have been set up under the Ministry *i.e.* Indian Grape Processing Board and National Meat and Poultry Processing Board.

In addition to the above mentioned schemes, major fiscal incentives have also been given to the food processing industry. Foreign Direct Investment is under 100% automatic route for most of the processed food products.

The Ministry is also taking up various promotional initiatives like conducting awareness programmes, workshops, seminars, publicity and participation in international events.

Statement I*Status of Project Implementation of 15 on-going Mega Food Parks*

Sl. No.	Name	Project cost (Rs. Cr.)	Date of in-principle approval	Date of Final Approval	Amount of grant approved (Rs. Cr.)	Amount of grant released (Rs. Cr.)	Actual expenditure (Rs. Cr.)
1	2	3	4	5	6	7	8
1.	Patanjali Food & Herbal Park Ltd, Uttar Pradesh	95.08	16.12.2008	27.03.2009	50.00	30.00	45.00
2.	Srini Food Park Pvt. Ltd., Andhra Pradesh	126.54	16.12.2008	27.03.2009	50.00	30.00	46.70
3.	North East Mega Food Park Ltd., Assam	75.98	16.12.2008	27.03.2009	50.00	15.00	9.54
4.	Jharkhand Mega Food Park Pvt. Ltd., Jharkhand	113.95	16.12.2008	27.03.2009	50.00	5.00	7.05
5.	Tamil Nadu Mega Food Park Ltd., Tamil Nadu	133.45	16.12.2008	16.03.2010	50.00	5.00	2.30
6.	Jangipur Bengal Mega Food Park Pvt. Ltd., West Bengal	111.04	16.12.2008	16.03.2010	50.00	5.00	8.86
7.	M/s Integrated Food Park Pvt. Ltd., Kolar, Karnataka	144.33	03.08.2010	27.03.2011	50.00	5.00	7.40*
8.	M/s International Fresh Farm Products (India) Ltd., Ferozpur Punjab	153.40	03.08.2010	25.05.201	50.00	5.00	
9.	M/s Paithan Mega Food Park Ltd., Aurangabad. Maharashtra	120.76	05,04.2011	Since the SPV failed to submit complete DPR within the prescribed time period and nzzo request was received from the lead promoter M/s Temptation Food Ltd., 'in principle' approval accorded to them was cancelled and as approved in IMAC meeting the 1Jin principle approval has now been accorded to the next applicant in the panel, viz. M/s Paithan Mega Food Park Ltd.			
10.	M/s Aditya Birla Nuvo Ltd., Sultanpur, Uttar Pradesh	168.65	24.09.2010	DPR has been submitted and the same has been appraised. SPV has been instructed to comply certain observations.			
11.	M/s Keventer Food Park Infra Ltd., Bhagalpur, Bihar	153.30	29.04.2011	The "In-principle" approval has beer 29.04.2011 to the 5 newly selecte Mega Food Parks. DPR is required to be submitt by the SPV within 6 months from the date of "In-principle" approval.			
12.	M/s Anil Mega Food Park Pvt. Ltd., Vadodara, Gujarat	179.37	29.04.2011				

1	2	3	4	5	6	7	8
13.	M/s Chhindwara Mega Food Park Ltd., Chhindwara, Madhya Pradesh	120.68	29.04.2011				
14.	M/s MITS Mega Food Park Ltd., Rayagada, Odisha	116.77	29.04.2011				
15.	M/s Sikaria Infra Projects Pvt. Ltd., Agartala, Tripura	85.25	29.04.2011				

Statement II*Status of Cold Chain Project Approved in 11 Plan*

(Rs. in Lakh)

Sl.No.	Project	State	Approval Year	Project cost	Approved Amount of grant-in-aid	Amount of grant released	Total expenditure incurred including private investment
1	2	3	4	5	6	7	8
1.	Crearnline Dairy Products Ltd.	Andhra Pradesh	2008-09	2386.00	975.00	975.00	2654.00
2.	Ganga Dairy Ltd.	Bihar	2008-09	2260.00	1000.00	750.00	2385.00
3.	Hi-Tech Frozen Facilities Pvt Ltd.	Gujarat	2008-09	1683.00	719.00	719.00	1856.00
4.	Suri Agro Fresh Pvt. Ltd.	Haryana	2008-09	2352.00	984.00	984.00	2524.00
5.	Atharvass Traders Pvt Ltd.	Karnataka	2008-09	2861.00	1000.00	250.00	449.00
6.	Freshtrop Fruits Ltd.	Maharashtra	2008-09	3275.00	1000.00	847.00	3327.00
7.	Jhunsons Chemicals Pvt. Ltd.	Rajasthan	2008-09	1773.00	733.00	705.00	1777.00
8.	Farm Fresh Banana	Tamil Nadu	2008-09	1554.00	605.70	605.70	1654.00
9.	Bio Life Foods Pvt. Ltd.	Uttarakhand	2008-09	1771.00	981.00	981.00	1775.00
10.	Ascon Agro Products Exporters & Builders Pvt. Ltd.	West Bengal	2008-09	2127.00	696.00	522.00	1397.00
11.	Dev Bhumi	Himachal Pradesh	2011-12	1425.00	899.64	Nil	
12.	United Fruits	Tamil Nadu	2011-12	2459.81	838.37	Nil	
13.	I.G. International	Maharashtra	2011-12	2225.00	876.48	Nil	
14.	Keventer Agro	West Bengal	2011-12	3111.00	1000.00	Nil	
15.	Alchemist Ltd.	Punjab	2011-12	4071.00	351.15	Nil	

1	2	3	4	5	6	7	8
16.	Daawat Foods Ltd.	Haryana	2011-12	2754.00	1000.00	Nil	
17.	Apex Agro	Andhra Pradesh	2011-12	2646.00	1000.00	Nil	
18.	Global Agri System	Himachal, UP, Karnataka	2011-12	3522.65	930.00	Nil	
19.	Warana Dairy & Agro Industry	Maharashtra	2011-12	4331.00	848.37	Nil	
20.	B.D. Agro	Punjab	2011-12	2263.91	891.50	Nil	
21.	Prime Cold Stores	West Bengal	2011-12	2001.88	731.04	Nil	
22.	Imperial Frozen Food	Uttar Pradesh	2011-12	992.95	350.00	Nil	
23.	Inkal Ventures	Kerala	2011-12	2264.20	741.36	Nil	
24.	Canvas Integrated Cold Chain	Himachal Pradesh	2011-12	1462.76	849.59	Nil	
25.	Innova Agri Bio Park Ltd.	Karnataka	2011-12	1400.00	350.00	Nil	
26.	Frozen Fruits & Vegetables	Kerala	2011-12	2533.57	848.53	Nil	
27.	Impartial Agrotech (P) Ltd.	Uttar Pradesh	2011-12	1478.97	548.33	Nil	
28.	Saastha Warehousing Ltd.	Maharashtra	2011-12	4281.22	1000.00	Nil	
29.	Basukinath	West Bengal	2011-12	3392.00	630.00	Nil	
30.	Brar Frozen Foods	Uttarakhand	2011-12	1480.00	737.63	Nil	
31.	Kashmir Walnut	Jammu and Kashmir	2011-12	1748.88	761.12	Nil	
32.	Rajshree Integrated Cold Chain Projects	Uttar Pradesh	2011-12	2257.00	1000.00	Nil	
33.	Synthite Industries Ltd.	Andhra Pradesh	2011-12	2943.10	626.45	Nil	
34.	Savla Foods & Cold Storage Pvt. Ltd.	Maharashtra	2011-12	2700.00	792.40	Nil	
35.	Shimla Horticulture	West Bengal		1480.42	570.60	Nil	
36.	Aromatrix Flora Pvt. Ltd.	Himachal Pradesh	2011-12	2000.00	966.52	Nil	
37.	Hillcrest Foods	Himachal Pradesh	2011-12	1560.92	788.19	Nil	
38.	Mapro Foods	Maharashtra	2011-12	1801.30	800.00	Nil	
39.	MG Bhar.gadiya	Maharashtra	2011-12	2079.00	652.36	Nil	
40.	Tulja Bhawani	Maharashtra	2011-12	1000.00	478.00	Nil	
41.	Jai Prakash Agro	Assam	2011-12	1625.70	1000.00	Nil	
42.	Associate Action for Progressive Dev. Society	Manipur	2011-12	1849.00	1000.00	Nil	
43.	Bhupati Agro Enterprises	Andhra Pradesh	2011-12	1836.16	748.16	Nil	

1	2	3	4	5	6	7	8
44	SH Cold Storage	Kerala	2011-12	2397.14	916.77	Nil	
45	Rajshree Food Products	Rajasthan	2011-12	1983.00	815.40	Nil	
46	Sabarkanta Co-op	Gujarat		2380.00		Nil	
47	Natural Frozen & Dehydrated Foods	Gujarat	2011-12	1250.00	345.34	Nil	
48	Mizofa Fish Seed Farm	Mizoram		519.77		Nil	
49	Global Welfare Cold Chain	Nagaland	2011-12	1735.66	864.96	Nil	
Total				107286.00	37241.96	7338.70	19798.00

Statement III*Scheme for Establishment of New Abattoirs for 11th Plan*

Sl.No.	Name of Executor	State	Total Amount Sanctioned (Rs. in lakhs)	Total Amount Disbursed (Rs.in lakhs) during 2008-09	Total Amount Disbursed (Rs.in lakhs) during 2009-10	Total Amount Disbursed (Rs.in lakhs) during 2010-11	Total (Rs. in Lakhs)
1.	Kolkatta Municipal Corporation	West Bengal	1287.34	128.73		-	128.73
2.	Dimapur Municipal Council	Nagaland	1437.50	143.75	431.25	827.17	1402.17
3.	Jammu Municipal Corporation	J&K	1500.00	150.00		-	150.00
4.	Greater Hyderabad Municipal Corporation	A.P.	1478.98	147.90		443.69	591.59
5.	Municipal Corporation, Shimla	H.P.	1142.00	114.20		-	114.20
6.	Municipal Corporation, Patna	Bihar	1097.21	109.72		-	109.72
7.	Directorate of A.H.V, Shillong*	Meghalaya*	1500*		150*	-	150.00*
8.	J&K Sheep and Sheep products Development Board, Srinagar	J&K	1410.00		141.00	-	141.00
9.	Ahmednagar Goat Federation Co-op Ltd.	Maharashtra	851.02		85.102	595.71	680.82
10.	Municipal Corporation, Ranchi	Jharkhand	864.595		79.00	7.46	86.46
TOTAL			11068.65	794.30	736.35	1874.04	3404.69

*The State Government of Meghalaya has withdrawn the Shillong project, Meghalaya.

1	2	3	4	5	6	7	8	9	10	11	12
25.	Punjab	32	481.45	61	841.36	13	172.37	9	149.495	20	304.891
26.	Rajasthan	35	566.075	44	551.975	27	27325.46	48	691.123	48	585.344
27.	Sikkim	0	0	0	0	0	0	0	0	0	0
28.	Tamil Nadu	53	951.79	36	594.355	41	672.11	24	493.582	41	786.907
29.	Tripura	2	39.98	1	13.86	0	0	0	0	0	0
30.	Uttar Pradesh	63	1123.425	43	875.475	32	560.63	47	1078.638	33	577.021
31.	Uttarakhand	9	339.78	6	163.15	12	307.57	6	168.523	1	2.460
32.	West Bengal	35	653.56	19	390.135	10	136.48	10	317.945	10	206.505
Total		569	10725.2	579	9765.767	487	8249.97	437	9432.862	460	7472.615

*Data is under reconciliation with coordinating Bank i.e. HDFC Bank.

Returns to Farmers

*207. SHRI C. R. PATIL:
SHRI G.M. SIDDESHWARA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the farmers are not getting corresponding returns in the agro-based commodities including sugar from the upward movement of prices in the market;

(b) if so, the details thereof and the reasons therefor indicating the price of sugar in the market and the procurement price of sugarcane paid to the farmers during each of the last three years and the current year, State-wise; and

(c) the corrective steps taken to check involvement of middlemen and to ensure that such returns reach the farmers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Government's price policy seeks to ensure remunerative prices to the farmers for their produce with a view to encourage higher investment and production and to safeguard the interest of the consumers by making available supplies at reasonable prices. The price policy also seeks to evolve a balanced and integrated price structure in the perspective of overall needs of the economy. Towards this end, the Government fixes the

Minimum Support Price (MSP) for major agricultural commodities viz. paddy, jowar, bajra, maize, ragi, arhar (tur), moong, urad, cotton, groundnut-in-shell, sunflowerseed, soyabean, sesamum, nigerseed, wheat, barley, gram, masur (lentil), rapeseed/mustard, safflower, copra and Jute and Fair and Remunerative Price (FRP) for sugarcane, taking into account the recommendations of the Commission for Agricultural Costs and Prices (CACPC), the views of State Governments and Central Ministries as well as other concerned stake holders.

MSP is in the nature of a minimum guaranteed price for the farmers offered by the Government for their produce in case the market prices fall below that level. If the market offers higher price than MSP, the farmers are free to sell their produce at that price. The concept of FRP in case of sugarcane, introduced from 2009-10 sugar season, in place of Statutory Minimum Price (SMP) is in fact a big step forward as it ensures upfront payment towards margins on account of profit and risk to sugarcane farmers on the cost of production and transportation of sugarcane. Moreover, there is a system of State Advisory Prices (SAP) in some States, which are generally higher than the FRP.

The Government does not procure sugarcane and it only fixes the FRP of sugarcane which is the floor price below which no sugar factory can purchase sugarcane from farmers. The available information with the Central Government with regards to market prices of sugar and the SMP/FRP of sugarcane for the last three years and the current year is given in the Statements-I and II, respectively.

(c) Various measures taken by the Government to reduce involvement of middlemen include direct procurement operations through agencies like Food Corporation of India, Jute Corporation of India, etc. and promotion of direct

payments to farmers. Similarly, sugarcane is generally purchased by the sugar mills directly from the farmers and the cane payments are statutorily enforced with a time frame by the State Governments.

Statement I

Sugar prices in the country (four metropolitan cities)

Sugar season	Range of retail prices of sugar (In Rs. Per Kg.)*			
	Delhi	Mumbai	Kolkata	Chennai
2007-08	16.00-22.00	16.50-28.50	16.00-21.00	14.00-22.00
2008-09	20.00-34.00	19.50-35.00	21.00-32.00	19.00-33.00
2009-10	30.00-47.00	30.00-44.00	29.00-45.00	28.00-42.00
2010-11 (upto 10th Aug)	31.00-34.00	30.00-34.00	30.00-33.00	28.00-33.00

*Source: Price Monitoring Cell, Department of Consumer Affairs.

Statement II

Statutory Prices of sugarcane in the country

Sugar season	SMP (In Rs Per Qtl.)*	FRP (In Rs Per Qtl.)**
2007-08	81.18 linked to basic sugar recovery of 9.00% with premium of Rs.0.90 for every 0.1% increase in sugar recovery	
2008-09	81.18 linked to basic sugar recovery of 9.00% with premium of Rs. 0.90 for every 0.1% increase in sugar recovery	
2009-10		129.84 linked to basic sugar recovery of 9.50% with premium of Rs. 1.37 for every 0.1% increase in sugar recovery
2010-11		139.12 linked to basic sugar recovery of 9.50% with premium of Rs. 1.46 for every 0.1% increase in sugar recovery

*SMP - Statutory minimum price

**FRP- Fair and remunerative price

[Translation]

Zonal Cultural Centres

*208. KUMARI MEENAKSHI NATRAJAN:
SHRI P.C. GADDIGOUDAR:

Will the Minister of CULTURE be pleased to state:

(a) whether the Government has received any assessment report regarding the performance of the various Zonal Cultural Centres (ZCCs) in the country including Karnataka region;

(b) if so, the details thereof alongwith the reaction of the Government thereto;

(c) whether these centres have lost their focus on rejuvenating and retaining the rich cultures and traditions in the tribal and remote areas of the country;

(d) if so, the reasons therefor, alongwith the action taken/proposed to be taken thereon;

(e) the steps taken/proposed to be taken by the Government to restructure and upgrade the said ZCCs, centre-wise; and

(f) the details of funds allocated and utilised for the proper upkeep of the said centres during each of the last three years and the current year, centre-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. In August, 2010, Ministry of Culture set up a Committee on Zonal Cultural Centres (ZCCs) which was chaired by Shri Mani Shankar Aiyar. Dr. Sitakant Mahapatra and Shri Amol Palekar were the other members of this Committee. The Committee was required to look into the functioning and performance of the seven ZCCs. Its terms of reference included an examination of action taken on the recommendations of an earlier Committee on the subject that was constituted in the year 1994 under the chairmanship of Prof. U.R. Ananthamurthy. The Committee has submitted its Report on 11th April, 2011, wherein it has made various recommendations for structural and functional changes in the existing set up of the ZCCs. These include restructuring of the Governing Body and Executive Board of the ZCCs; setting up of an Indian Council of Zonal Cultural Centres and a Folk & Tribal

Akademi; enhancing of the existing Corpus Fund of the ZCCs; enhancing the remuneration of folk and tribal artistes; revamping the Guru Shishya Parampara Scheme; undertaking cultural propagation primarily in villages, mofussil areas and city slums; and organizing Apna Utsav and Yatras to mark the Silver Jubilee of the ZCCs.

Before taking a view on the recommendations of the Committee, Ministry of Culture has forwarded the Report to all State Governments, ZCCs, concerned Ministries and organizations and also placed it on the website of the Ministry (www.indiaculture.nic.in) to seek views and comments of all the stakeholders.

(c) No, Madam.

(d) Does not arise.

(e) The Government had provided an initial contribution of Rs. 5 crores to the corpus of each ZCC which was enhanced to Rs. 10 crores in the year 2005-06. This strengthened the resource base of the ZCCs. In addition, several new schemes, such as Theatre Rejuvenation Scheme, Young Talented Artistes' Scheme and Guru Shishya Parampara Scheme, have been introduced in all the ZCCs over the last 10 years, which are funded from the Plan budget of the Ministry of Culture. 'OCTAVE', a major festival representing the art and culture of the 8 North Eastern States has been introduced and has been organized by the ZCCs at several places across the country.

(f) The position of funds allocated to the ZCCs and spent by them over the preceding 3 years and the current year is as under:

(Rs. in Lakhs)

Sl. No.	Name of ZCC	2008-09		2009-10		2010-11		2011-12	
		Released	Spent	Released	Spent	Released	Spent	Released	Spent so far
1	2	3	4	5	6	7	8	9	10
1.	NZCC, Patiala	292.00	304.89	234.14	282.90	320.00	300.00	277.40	30.00
2.	WZCC, Udaipur	452.94	427.68	274.93	277.21	326.00	345.36	288.00	32.40
3.	SZCC, Thanjavur	239.16	244.25	331.76	273.56	198.57	273.56	176.03	10.62
4.	EZCC, Kolkata	557.69	607.04	342.19	179.36	243.73	421.52	319.97	55.85

1	2	3	4	5	6	7	8	9	10
5.	SCZCC, Nagpur	322.00	310.94	174.80	129.33	307.95	346.95	265.54	31.04
6.	NCZCC, Allahabad	316.49	178.90	240.58	172.71	416.15	315.02	255.00	71.28
7.	NEZCC, Dimapur	435.91	435.91	518.00	393.00	532.76	614.88	324.62	123.82
Total		2616.19	2509.61	2116.40	1708.07	2345.16	2617.29	1906.56	355.01

[English]

Survey on Urban Poor

*209. SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI S. PAKKIRAPPA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government proposes to conduct a survey to determine the number of urban poor so as to finalise plans for making the cities slum free and bringing the urban poor under the Food Security Act;

(b) if so, the details thereof;

(c) the criteria fixed by the Government for determining the urban poor;

(d) the time by which the survey is likely to be completed;

(e) whether the Government also proposes to set up an expert committee to decide the methodology for the urban poor head count; and

(f) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) With a view to have authentic identification of those below poverty line, Government of India has launched the combined Rural-Urban Socio-Economic and Caste Census (SECC) in June, 2011 throughout the country. The SECC would be carried out by the respective State Government with financial and technical support of Government of India.

(c) As per recommendations of the Tendulkar Committee Report accepted by the Planning Commission for the purpose of identification of beneficiaries for the schemes targeting for BPL population, urban poverty line is fixed at Rs. 578.80 per capita per month.

(d) The States/Union Territories have been advised to complete the survey by the end of this year.

(e) and (f) The Planning Commission has already constituted an Expert Group under the Chairmanship of Professor S.R. Hashim to recommend the detailed methodology for identification of BPL families in the urban areas. The Committee has submitted its interim report containing the questionnaire for the Socio-Economic Survey.

Encroachment on Public Land

*210. SHRI PURNMASI RAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Supreme Court had made certain adverse observations on the Delhi Development Authority (DDA) in regard to its failure to remove large scale encroachments on public land in Delhi;

(b) if so, the details thereof indicating the total land owned by the DDA and the land out of it, presently under encroachment;

(c) the details of anti-encroachment programmes launched and police complaints lodged by DDA alongwith the present status thereof during each of the last three years and the current year;

(d) whether a large number of illegal colonies have come up on DDA land; and

(e) if so, the details thereof alongwith the steps taken by the Government to remove/regularise all such colonies?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Certain adverse observations were reported in the news paper (Indian Express) dated 05.05.2011 quoting Hon. Supreme Court in the case of M. C. Mehata Vs. Union of India & others. However, when the order of the Hon'ble Supreme Court was received in this case (IA No. 2447-2448) in IA No.22 Writ Petition Civil No. 4667 of 1985 dated 05.05.2011, no such observations of Hon'ble Supreme Court were found.

(b) Since inception of DDA in the year 1957, land measuring (A) 75958.47 acres has been acquired by the DDA, (B) 24,993.36 acres of lands earlier vested in the Delhi Improvement Trust, predecessor body of DDA was transferred to DDA in the year 1957 and (C) 691 acres of lands were transferred to DDA by the then Ministry of

Rehabilitation as a package deal in the year 1983-84.
Total (A 75958.47 + B 24993.36 + C 691 = 101642.83)

1398.53 acres of land is under encroachment.

(c) The details of demolition programme carried out during the last 3 years to remove the encroachment is as under:-

Year	De-molition Program Fixed (in nos.)	De-molition Programme carried out (in nos.)	De-molition Program postponed due to non-availability of Police Force which were carried later on
2008-09	370	199	171
2009-10	414	278	136
2010-11	385	249	136
Total	1169	726	443

During the last 3 years 726 demolition programmes have been executed. 8247 structures have been demolished and 224.60 acres of land has been reclaimed.

During the last 3 years 449 Complaints have been lodged with the Delhi Police against the encroachment on DDA land. However, after lodging complaints with police, the encroachments are removed by the DDA.

(d) 240 unauthorized colonies are existing, in some cases partly, on the DDA land, which are in the list of 1639 unauthorized colonies proposed to be regularized by GNCTD.

(e) There are 240 unauthorized colonies existing, in some cases partly, on the DDA land, which are in the list of 1639 unauthorized colonies proposed to be regularized by the GNCTD. A list of these colonies is at Statement-I. The encroachments on DDA land which are part of these unauthorized colonies cannot be removed in view of the provisions of the Delhi Laws (Special Provisions) Act, 2011. The Government of India has issued guidelines for regularization of unauthorized colonies in Delhi, which are placed at Statement-II.

Statement I

List of Unauthorised Colonies outside Development area but on DDA Land

Sl. No.	Sl.No. of list	Name of Unauthorised Colony	Sl.No. given by GNCTD	Regn. No. given by GNCTD	% of built up Area	Tentative Zone
1	2	3	4	5	6	7
1.	2.	17 Block, Vishwas Nagar Shahdara Karkardooma Road, ND.	862	1240	95%	E
2.	23	'A' Block, Harijan Basti, East Gokulpur, LOP Delhi-94	895	1426	95%	E
3.	79	Anupam Garden Residents Welfare Association Village Saidulajaib, New Delhi-68	250	519	75%	J
4.	85	Aruna Asaf Ali Road, Village Kishan Garh	601	22	80%	F
5.	89	Ashok Nagar 'D' Block Main Wazirabad Delhi-93	921	1253	95%	E
6.	95	B-I Block, Sangam Vihar, New Delhi-62	182	706	80%	J
7.	132	'B' Block, Amar Colony, East Gokul Pur, Delhi-94	1027	959	95%	E
8.	134	'B' Block, Mandawali Fazal Pur, Delhi-92	188	695	95%	E
9.	140	Bhagat Singh Mohalla (South) New Usman Pur, Delhi-53	1087	844	95%	E

1	2	3	4	5	6	7
10.	150	Bhajanpura, C-Block, Street No. 1-5, New Delhi-53	615	118	95%	E
11.	151	Bhajanpura, Block- CA, Delhi-53	394	472	95%	E
12.	152	Bhajanpura, C Block (Gali No. 1-5), Delhi-53	651	36	95%	E
13.	163	-do-	60	755	95%	E
14.	172	Block 28-29, Vishwas Nagar, Shahdra Delhi-32	932	1313	95%	K
15.	194	Budh Vihar, Harijan Basti, Mandawali, Delhi-93	832	1258	95%	E
16.	206	C-2 Raju Park near Devli Gaon, ND-62	185	662	95%	J
17.	208	C-75, Duggal Colony, Devli Road, Khanpur Extn, ND-62	193	681	95%	J
18.	209	C Block, Mandawali, Fazalpur	1253	85	95%	E
19.	212	C Block Amar Colony East Gokul Pur, Delhi-94	1078	830	95%	E
20.	213	C Block Qadrii Masjid Shashtri Park	742	1123	95%	E
21.	215	C Block, Mandawali Fazalpur, Unchpear, Delhi-92	565	158	95%	E
22.	230	Chander Vihar Mandawali Fazalpur Extn. Delhi-92	961	907	95%	E
23.	241	Chattarpur Enclave, Mehrauli New Delhi-68	307	480	75%	J
24.	245	Chattarpur Enclave, Ph-I, Block-A, Maidan Garhi, Village Road	1108	56	75%	J
25.	251	East Mandoli Extn. Harijan Basti D Block, Delhi-93	806	1171	95%	E
26.	252	East School Block, Mandwali Fazalpur, Delhi-92	1075	827	95%	E
27.	276	D Block, Harijan Basti East Gokul Puri, Delhi-94	732	1110	95%	E
28.	280	D Block Ashok Nagar, Shahdra, Delhi-93	844	1413	95%	E
29.	294	Defence Enclave Mahipalpur Extension, Part-II, ND-37	469	321	80%	F
30.	295	Defence Service Enclave, Sainik Farms Khanpur Delhi-62	384	453	95%	J
31.	316	Duggal Housing Complex School Road, Khanpur, ND-62	968	914	95%	J
32.	326	E & F Block Pandav Nagar (LOP) Delhi	760	1199	95%	E
33.	328	Prem Nagar Extn., Sudhar Simti C-183, Prem Nagar Extn. Kirari, Delhi - 86	1057	791	95%	E
34.	330	Indira Enclave Nab Sarai, New Delhi-68	1182	776	95%	E
35.	331	East Vinod Nagar, G Block, Delhi-91	241	675	95%	E
36.	332	E Block East Gokul Puri, Hari Nagar Harijan Basti, Delhi-94	1049	1157	95%	E

1	2	3	4	5	6	7
37.	334	E Block Shashi Garden, Shahdra, Delhi-91	1264	112	96%	E
38.	338	EF Block, Extn. Area Shahstri Park	917	1223	96%	E
39.	360	F Block, Khanpur extended Abadi Khanpur, ND-62	1101	42	95%	J
40.	363	F-1, Sangam Vihar, N.Delhi	1083	840	85%	J
41.	364	Freedom Fighter Enclave, IGNOU Road, Neb Sarai, ND-68	1226	143	80%	J
42.	365	Freedom Fighter Extn. Delhi 68	1426	1355	80%	J
43.	367	-do-	799	1389	80%	J
44.	368	Freedom Fighter Enclave Neb Sarai, ND-68	1149	1031	80%	J
45.	369	-do-	688	1120	80%	F
46.	370	-do-	434	459	80%	J
47.	371	Freedom Fighter Vihar, Neb Sarai.	1239	294	95%	J
48.	381	Gagan Vihar Extn, Preet Vihar, Delhi-51	309	599	95%	E
49.	386	Ganesh Nagar, Pandav Nagar Complex, ND-92	37	545	95%	E
50.	387	Ganesh Nagar-II Extn,Shakarpur, Delhi-92	430	592	95%	E
51.	388	Ganga Sahai Colony, Harijan Basti Mandawali	833	1264	95%	E
52.	414	Gokul Puri Extn., Ziaduddin Pur Village-Delhi-94	333	618	95%	E
53.	433	Gram Sabha Extn near Khara Mandir, Delhi-93	716	1092	95%	E
54.	455	Hargovind Enclave, Rajpur Khurd, Delhi-68	740	1121	95%	J
55.	471	Harijan Basti Masoodpur near Pkt-B, Sector-7, 8 and 9, Vasant Kunj	1156	7	95%	F
56.	472	Harijan Basti Purani Abadi, Patpar Ganj, Delhi-91	836	1289	95%	E
57.	474	Harijan Basti School Road, Shakarpur	1280	191	96%	E
58.	494	1-2 Block, Sangam Vihar, New Delhi	1241	348	85%	J
59.	495	I-2 Sangam Vihar, New Delhi-62	167	350	90%	J
60.	497	I Block Sangarm Vihar, Delhi-62	1035	986	90%	J
61.	498	I Block, Sangam Vihar, New Delhi-62	189	665	85%	J
62.	505	Indira Colony School Block Mandawali	1320	932	95%	E
63.	506	Indira Enclave, Neb Sarai	657	330	80%	J
64.	516	Indrapuri (Harijan Basti) Karkardoma, Delhi-92	159	857	90%	E
65.	525	J-Ist, Sangam Vihar, New Delhi-62	68	563	85%	J
66.	526	J/3, (Gyan Jyoti Budh Vihar) Sangam Vihar, New Delhi-52	510	210	90%	J

1	2	3	4	5	6	7
67.	527	J-1/ Sangam Vihar, New Delhi-62	627	209	90%	J
68.	528	J-2 B Sangam Vihar Tuglakabad	1296	1042	85%	J
69.	529	J-3, Sangam Vihar, Delhi-62	950	1408	90%	J
70.	531	Jagat Puri Extn.. Delhi-93	1233	193	95%	E
71.	553	Jawana Extn., B-Block,ND-92	1892	1137	95%	J
72.	554	Jawaner Bagh, Block ABCD& E, Khanpur, Devil Road, Delhi-62	276	621	95%	J
73.	562	J Block, East Vinod Nagar, Part of East Vinod Nagar, Delhi	1105	47	95%	E
74.	573	Joshi Colony, Mandawali, Fazalpur Extn, Delhi-92	638	306	95%	E
75.	601	Kardam Puri Extn. Shahdra, Delhi-94	1364	973	95%	E
76.	602	Karkardooma Colony, near Village Karkardooma Delhi-92	499	214	95%	E
77.	608	K Block Sangam Vihar, near Batra Hospital- Delhi-62	1004	865	90%	J
78.	617	Khirki Extn. Malviya Nagar,ND-17	959	897	80%	F
79.	618	Khirki Extn. Colony Cariappa Marg, MB Road, Delhi-62	63	738	95%	J
80.	641	Krishan Park Extn. Block-D, Devli Road, Delhi-62	769	1232	95%	J
81.	643	Krishna Vihar, Khanpur (Ali Pur), N.Delhi.	1431	1410	95%	J
82.	657	Lado Sarai Extn., Mehrauli, ND-30	318	483	95%	P
83.	661	Lalita Park, Laxmi Nagar, Delhi-92	345	427	95%	E
84.	675	Left out portion of School Block, Shakapur, Delhi-92	1072	824	95%	E
85.	699	Mahavir Campus, Rajpur Khurd Extn., Delhi-68	1343	1022	75%	J
86.	716	Mahilpal Pur, Block-A Extension, New Delhi	1422	1140	90%	F
87.	718	Maidan Garhi Extn., Maidan Garhi, Chatarpur Road, Delhi-68.	1341	1015	95%	J
88.	725	Mandoli Extn, Anjan Basti, Delhi-93	911	1206	95%	E
89.	740	Meet Nagar, C-Block, Delhi-94	850	1427	95%	E
90.	743	Milan Garden Main Mandwali Road, Delhi-93	1219	49	95%	E
91.	752	Mohalla Jahan Panah, Hauz Rani, Malviya Nagar, New Delhi-17	525	1347	70%	F
92.	770	Mohan Park (B-Block) Model Town-III, Delhi-9	191	698	90%	C

1	2	3	4	5	6	7
93.	786	Munshi Ram Colony, near Mukherjee Nagar, Delhi-9	418 1	1032	90%	C
94.	831	Neb Sarai Extn. Area Delhi-68	1389	978	80%	J
95.	832	Neb Sarai Extn, Ph-II, IGNOU Road, ND	698	1244	80%	J
96.	833	Neb Sarai Harijan Colony Delhi-68	702	1067	90%	J
97.	834	Neb Sarai Road, Delhi-68	752	1172	80%	J
98.	836	Nehru Enclave, Part-I & II School Road, Shakarpur, Delhi-92	1225	130	95%	E
99.	858	New Kardampuri Extn. Shahdra, Delhi-94	124	720	95%	E
100.	859	New Lahore Shashtri Nagar, Gali No. 8A & A-29, Delhi	853	1180	95%	E
101.	867	New Sanjay Amar Colony, Vishwas Nagar, Delhi-32	1323	938	95%	E
102.	905	Pandav Nagar and Janta Garden, Block-E, Delhi-91	451	269	95%	E
103.	909	Partap Nagar LOP Mayur Vihar, Phase-I.	762	1203	95%	E
104.	1002	Rajpur Khurd Extn. Mehrauli Extn. Delhi-68	913	1208	85%	J
105.	1026	Rajpur Khurd Extn. Colony Mehrauli Delhi-68	974	935	85%	J
106.	1027	Rajpur Khurd Extn, South Colony/Rajpur Extn. Tehsil-Hauz Khas ND-68	410	3945	85%	J
107.	1028	Rajpur Khurd, B-3, Maidan Garhi, ND-68	296	537	85%	J
108.	1029	Rajpur Vihar Extn. Mehrauli, Delhi-68	1354	934	90%	J
109.	1033	Raju Park, C-Block, Devli Village Delhi-62	907	1186	90%	J
110.	1034	Raju Park, C-I Block, Khanpur ND-62	1053	787	95%	J
111.	1056	Rani Garden Extn. Shashtri Nagar, Delhi-31	1353	924	96%	E
112.	1057	Rani Garden (Ambedkar Park) Shashtri Nagar, Delhi-31	1080	835	95%	H
113.	1092	Sahurpur Extn, Satbari, Mehrauli	1119	96	99%	J
114.	1098	Saidulajaib Extn. Mehrauli, New Delhi-68	1308	126	90%	J
115.	1099	---do--- Paryav aran Complex, Delhi-30	1387	1054	90%	J
116.	1100	Saiduljaib Extn. Near MB Road	931	1312	95%	J
117.	1101	Saiduljain Extn, ND-30	1424	1315	95%	J
118.	1119	Sainik Farm, Western Avenue New Delhi	793	1295	95%	J

1	2	3	4	5	6	7
119.	1126	Sangam Vihar, G-Block, New Delhi-62	1006	866	90%	J
120.	1128	Sangam Vihar, L Block, New Delhi-62	138	354	90%	J
121.	1129	Sangam Vihar, A-Block, ND-62	1155	6	85%	J
122.	1130	Sangam Vihar, Block M-II, ND-62	417	358	90%	J
123.	1131	Sangam Vihar, Block-D, ND-62	396	433	85%	J
124.	1132	Sangam Vihar, Block-G-1, ND-62	393	431	85%	J
125.	1133	Sangam Vihar, Block-H, ND-62	352	359	90%	J
126.	1134	Sangam Vihar, Block-J II B, ND-62	392	429	90%	J
127.	1135	Sangam Vihar Block L-I A, ND-62	355	390	85%	J
128.	1136	Sangam Vihar, Block-L Ist, ND-62	426	492	85%	J
129.	1138	Sangam Vihar, Block-L I C, ND-62	497	312	90%	J
130.	1142	Sanjay Mohalla (D-Block, Bhajan Pura) Delhi-53	1102	43	95%	E
131.	1164	S Block (LOP) Pandav Nagar, Delhi-92	1115	75	95%	E
132.	1168	School Block Unche Pur, Mandawali Fazalpur	880	1337	95%	P
133.	1188	Shashtri Park Extension(Bulan Masjid), Delhi-53.	1207	16	95%	E
134.	1203	Shiv Park Khjanpur Extn, New Delhi-62	1193	832	95%	J
135.	1242	Shri Ram Colony, Rajeev Nagar, Delhi-94	339	614	90%	E
136.	1261	Sonia Vihar, Shahdra, Delhi-94	1409	594	95%	E
137.	1262	South Ganesh Nagar, A-27/497 B, Delhi-92	216	691	95%	E
138.	1269	Subhash Mohalla and Subhash Vihar (Gali No. 1-10) North Ghonda	1103	44	95%	E
139.	1270	Subhash Mohalla, North Ghonda, Delhi-53	654	228	95%	E
140.	1313	Tigri Extn. Ambedkar Nagar, Sec-1, ND-62	1334	999	95%	J
141.	1314	Tigri Extn. Ph-II, New Delhi-62	1015	877	95%	J
142.	1339	Uttariya School Block, Mandawali Fazalpur Extn. Delhi-92	711	1079	95%	E
143.	1378	Vill. Pul Prahald Pur Mehrauli, Badarpur Road, Delhi-19	1030	962	85%	J
144.	1381	Vill. Saidulajaib IGNOU Road Saidulajab Delhi-30	977	1012	80%	J
145.	1393	Vinod Nagar (North A Block) Shahdra, Delhi-92	175	664	95%	E

Sl. No.	Sl. No. of list	Name of Unauthorised colony	Sl.No. Regd. No.	Partly on DDA awarded land	Built up area	Tentative zone
1	2	3	4	5	6	7
146.	3	New Vishwas Nagar, Shahdra, Delhi-32.	1434		50% (400 sq. yards) As on today i.e. January, 2007	—
147.	41	Gharoli Extn., village Delhi-96.	1473	Yes	50%	—
148.	44	Gharoli Extn. B-Block, Rajbir Colony, Delhi-96	1476	Yes	50%	—
149.	56	Khajuri Colony, E-Extension Left Out part, E-Block, Khajuri Khas. Delhi-94	1488	Yes	50%	—
150.	57	Kotla Gaon near Mayur Vihar, Phase-I, Delhi-19	1489	Yes	50%	—
151.	81	Saidulajaib Extn. New Delhi-30	1513	Yes	50%	—
152.	88	Anupam Enclave, Pt-II, Saidulajaib Extn., New Delhi-30	1520	Yes	50%	—
153.	67	Qutub Vihar, Phase-II near Village Tajpur, New Delhi	1499			Not traceable within the Badarpur area (Tajpur Village)
154.	25	Dhaka Johar, Dr.Mukherjee Nagar, Delhi-9	1457	Yes	Below 50%	Total area 25 acres and 8 acres on DDA land
155.	63	Gautam Vihar Colony, Narela, Delhi-40	1495	Yes	Below 50%	Total area 45 acre approx. DDA land 6 acre approx.
156.	70/17-01-08	JNU Road, Village Kishan Garh,			00022	
157.	306/17-1-08	Pratap Gandas Colony, I & II, Village Kishan Garh, (I-Awarded Land), (II-Gram Sabha)			965	
158.		Sita Puri Dabri	-	182	-	-
159.		Vijay Enclave, C-2 Block	-	1047	-	-
160.	-	Shri Chander Park, Matiala	-	1230	-	-
161.	-	Raj Nagar Part II Extn	-	1303	-	-

1	2	3	4	5	6	7
162.	-	Pochan Pur, A Block	-	663	-	-
163.	-	Mahavir Enclave, Part III	-	798	-	-
164.	-	Nand Vihar Kakrola	-	395	-	-
165.	-	Pochan Pur Extn. B Block	-	319	-	-
166.	-	Nand Ram Park, F Block, Mahavir Enclave	-	303	-	-
167.	-	Dasrath Puri, Dabri	-	092	-	-
168.	-	Madhu Vihar near Dwarka Sec.- 3	-	703	-	-
169.	-	Nanda Block, Mahavir Enclave	-	533	-	-
170.	-	Sadh Nagar, Left out pocket, Palam	-	053	-	-
171.	-	Lokesh Park, Najafgarh	-	1219	-	-
172.	418	Harijan Basti, D-Block, Karawal Nagar.	-	195	-	-
173.	765	Harijan Basti, Sadat Pur Delhi-94	-	1523	-	-
174.	795	Kotla Village Extn. Mayur Vihar, Phase-I, Delhi-91	-	1217	-	-
175.	811	Biharpur Extn. near CRPF Camp Khajoori Khas Delhi-94.	-	564	-	-
176.	828	West Jyoti Nagar Enclave main Loni Road, Delhi-94.	-	983	-	-
177.	839	Rama Vihar Loni Road, Johripur, Delhi-94.	-	315	-	-
178.	901	Sadatpur Extn. Block-C 5-6, Karawal Nagar, Delhi-94.	-	749	-	-
179.	352	Rajiv Gandhi Nagar, New Mustafa Bagh, Delhi-94.	-	1349	-	-
180.	426	D- Block, Ashok Nagar Delhi-93	-	1413	-	-
181.	26	F-Block, Khajoori Khas, Main Wazirabad Road Delhi-94.	-	1386	-	-
182..	31	Janki Panchal Vihar Karawal Nagar	-	715	-	-
183.	41	A-Block Extn. Shanti Mohalla Shanti Marg Mandawali Fazalpur, Delhi-92.	-	669	-	-
184.	58	Jagdamba Colony, A B - C Block, Delhi-94.	-	1450	-	-
185.	93	Kanhaiya Mohalla, Johri Pur Extn. Delhi-94.	-	711	-	-
186.	124	Rajiv Nagar Mandoli Extn. Delhi-93.	-	884	-	-
187.	129	Jan Kalyan Samiti Chander Puri Chand Bhag Main Wazirabad Road, Delhi-94.	-	1512	-	-
188.	217	Ankur Enclave Karawal Nagar Extn. North Delhi-94.	-	120	-	-
189.	222	Shiv Vihar, Phase-IV, Karawal Nagar, Delhi-94.	-	647	-	-

1	2	3	4	5	6	7
190.	229	Amar Vihar, Karawal Nagar Delhi-94.	-	1384	-	-
191.	233	C1 - D1 Khajoori Khas Colony Karawal Nagar Road, Delhi-94.	-	1218	-	-
192.	234	Vijay Park, Main Road Mauj Pur	-	794	-	-
193.	270	Shanti Nagar, Karawal Nagar Delhi-94.	-	277	-	-
194.	275	LOP Ganesh Nagar II Extn. Sakarpur Delhi-92.	-	522	-	-
195.	298	A1 B1 Block, Khajoori Khas Colony E-Block, Delhi-94	-	1218	-	-
196.	322	Paschimi Sadat Pur Bistar Delhi-94.	-	1033	-	-
197.	337	Nehru Vihar, Gokul Puri Karawal Nagar, Delhi-94.	-	1216	-	-
198.	344	Block-A-B Paschimi Karawal Nagar, Delhi-94	-	633	-	-
199.	13	Purvi Mandi Extn. Harizan Basti, D-Block, Delhi-94.	-	791	-	-
200.	18	Chandu Nagar, Karawal Nagar, Delhi-94.	-	1100	-	-
201.	21	Harijan Basti Sudhar Samiti, Karawal Nagar, Delhi-94.	-	195	-	-
202.	122	Partap Nagar, Harijan Basti near Saboli Village, Nand Nagri	-	1179	-	-
203.	138	Ziq-u-ddin Pur, Delhi-94. Kirti Jan Kalyan Samiti	-	494	-	-
204.	151	Mandawali Fazalpur, B-Block, Delhi-92.	-	695	-	-
205.	177	Mandawli Fazalpur, C-Block	-	158	-	-
206.	217	R-Block, East Vinod Nagar, Delhi-92.	-	1207	-	-
207.	289	E-Block Extn. Khajuri Khas Delhi-94.	-	1488	-	-
208.	328	Dayal Pur Extn. C-Block, Delhi-94.	-	650	-	-
209.	395	Subha Park Extn. Naveen Shahdra	-	1503	-	-
210.	378	Bank Colony Mandoli, Delhi-93	-	422	-	-
211.	379	Kardam Puri Extn. Shahdra Delhi- 94	-	581	-	-
212.	3	Krishan Kunj Extn. Part-II, Delhi-92.	-	973	-	-
213.	467	A-Block, Mandawali Fazalpur Delhi-92.	-	1561	-	-
214.	567	Nath 5 Colony School Block, Shahdra, Delhi-93.	-	1597	-	-
215.	466	Mandawali Fazalpur gali No. 1-2 primary school block, Delhi-92	-	1565	-	-
216.	408	Krishana Puri Block Mandawali Fazalpur complex Delhi-92	-	1575	-	-

1	2	3	4	5	6	7
217.	41	Ashok Nagar 'C' Block, Main Hanuman Mandir Road, Delhi-93.	-	1571	-	-
218.	842	Seva Sadan, Mandawali, Fazalpur Delhi-92.	-	1605	-	-
219.	1042	F-Block, West Vinod Nagar Delhi-92.	-	1583	-	-
220.	360	Chaman Patti Bistar Karawal Nagar, Delhi-94.	-	1541	-	-
221.	44	D-E Block, Harizan Basti, Ashok Nagar, Delhi-93.	-	-	-	-
222.	395	Krishna Kunj Extn. Delhi-92.	-	-	-	-
223.	53	Harizan Northern Basti, J-K Block, Lal Kuan, M.B. Road, New Delhi-44.	-	1498	-	-
224.	84	Sant Mohall, Churia Mohalla, Tugalkabad Village N.D. 44.	-	1195	-	-
225.	171	B-Block, Vishwakarma Colony, Lal Kuan, Pahlad Pur M. B. Road New Delhi-44.	-	1247	-	-
226.	200	Block A-B, Lal Kuan village, (Panchayat, Pul Prahlad Pur) M. B. Road, New Delhi-44.	-	1483	-	-
227.	343	Block-C, Lal Kuan village, (Pul Prahlad Panchayat) Badarpur, New Delhi-44.	-	1492	-	-
228.	39	Kohinoor Enclave, 248, Satnam Colony, Saidulaazab, M. B. Road.	-	1446	-	-
229.	172	Taimur Nagar Extn. near Khizrabad, ND-65.	-	767	-	-
230.	278	Sultan Apartment, Gali No. 2, Village Saidulajab, ND-30.	-	374	-	-
231.	388	Rajpur Khurd Colony North Extn. ND-68	-	537	-	-
232.	782	Tehkhan Extn. Okhla Indl. Area, Phase-I, ND-76.	-	109	-	-
233.	1014	Tehkhan Extn. Okhla Indl. Area, Phase-I	-	109	-	-
234.	1015	Jawahar Park, F-Block New Delhi-62.	-	1137	-	-
235.	4	Gra-Mandows Satbari Chattarpur Mehrauli.	-	591	-	-
236.	18	Mohall Jahanpanah, Hauz Rani.	-	1347	-	-
237.	321	Tugalkabad Extn. New Delhi-19.	-	880	-	-
238.	49	Maidan Garhi Extn. Phase-II, Chattarpur Road-68.	-	1015	-	-
239.	50	Maidan Garhi Extn. Phase-I, Chattarpur Road-68.	-	1015	-	-
240.	319	Abul Fazal Enclave Phase-II Block-G (Partly), Sahin Bagh, Delhi-25.	-	1182	-	-

Statement II*Revised Guidelines - 2007 for regularization of unauthorised colonies in Delhi***1. GENERAL PRINCIPLES**

1.1 Unauthorized colonies (except those inhabited by affluent sections of society) as existed as per aerial survey of 2002, will be eligible for regularization subject to the following guidelines. 'Habitations' existing as on 31.3.2002 that have come up as extension to village abadi and have not been notified as Lal Dora extension to village abadi, would be eligible for regularization on the same lines as unauthorized colonies.

1.2 However, the following types of colonies or parts thereof would not be considered for regularization:

- (a) Colonies/parts of colonies falling in notified or reserved forest areas.
- (b) Colonies/parts of colonies which pose hindrances in the provision of infrastructure facilities or fall in the area of ROW of existing/proposed railway lines; Master Plan roads and major/trunk water supply and sewerage lines.
- (c) Colonies where more than 50% plots are un-built on the date of formal announcement of regularization scheme. However, plots, which have been built up in the above mentioned colonies, even after 31.3.2002 and till the date of formal announcement of regularization scheme, will be taken into consideration for deciding the eligibility of the colony for regularization.
- (d) No regularization would be done, of colonies or parts of colonies, whether on private or public land, if it violates the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958.

1.3. These guidelines do not relate to unauthorized colonies inhabited by affluent sections on public and private land.

1.4 No regularization will be done in respect of residential buildings used for non-residential purposes except those covered under the mixed land use regulations contained in the Master Plan for Delhi-2021 (MPD-2021), as may be amended from time to time. The time limit of 90 days for conducting survey for notification

of mixed use streets as prescribed in the MPD - 2021 in respect of these colonies will commence with effect from the date of notification of the colony as deemed regularized colony by the Govt. of NCT of Delhi (GNCTD) or the date with effect from which the colony shall qualify for regularization as mentioned at Para 4.2(g) of these guidelines.

1.5 In all unauthorized colonies, whether on private or public land, regularization will be done subject to the preparation of existing layout plan. However, the Residents' Society may voluntarily submit proposals of improved layout plan for respective colony.

1.6 In each colony it will be necessary to establish a Registered Residents Society (henceforth called Resident Society) for coordination, preparation of existing layout plans, for liaison with the concerned local body/DDA/GNCTD in respect of various issues pertaining to the regularization process.

1.7 Once the colony is regularized, it will be governed by relevant provisions laid down in MPD-2021 including those under Para 16.2.3 and 3.3.2.

2. RECOVERY OF COST OF LAND

2.1 Based on criteria adopted by the Municipal Corporation of Delhi (MCD) for categorization of colonies for recovery of property tax based on Unit Area Method, the colonies may be categorized at two levels below the categorization of the nearest regular colony since the level of development of infrastructure in unauthorized colonies is very low. Thus these are broadly clubbed under three groups for regularization purposes:

- Group I : Unauthorized colonies in category C&D
- Group II : Unauthorized colonies in category E&F
- Group III : Unauthorized colonies in category G

2.2 The whole issue of what is Government/public land or private land will be decided, identified and defined by GNCTD.

2.3 The cost of Government land shall be recovered as under:

- (a) For undeveloped public land

In Group-I colonies:

Prevailing cost of acquisition of agricultural land (Rs. 575/- per sqm.) + 10% penalty for plot size up to 100 sqm; 25% penalty for plot size from 100 to 250 sqm, and 50% penalty for plot size beyond 250 sqm.

In Group-II colonies:

Prevailing cost of acquisition of agricultural land minus 15%; + 10% penalty for plot size from 100 to 250 sqm and 25% penalty for plot size beyond 250 sqm. No penalty is to be levied for plot size up to 100 sqm.

In Group-III colonies:

Prevailing cost of acquisition of agricultural land minus 30%; + 5% penalty for plot size from 100 to 250 sqm and 10% penalty for plot size beyond 250 sqm. No penalty is to be levied for plot size up to 100 sqm.

(b) For developed public land

Notified land rate of DDA and penalty (10% up to 100 sqm plot and 50% beyond 100 sqm plot).

(c) In respect of colonies on private land, no conversion charges or compounding fee for non-affluent colonies on lands identified as private land by the GNCTD shall be levied.

2.4 Recovery of development charges and modalities for undertaking developmental works will be decided by the GNCTD.

3. REGISTRATION OF RESIDENTS' SOCIETY

3.1 The registration of Residents' Society in each unauthorized colony to liaison with the concerned local body/DDA/GNCTD in various matters would be a pre-condition for considering the case for regularization.

3.2 The Residents' Society shall prepare the existing lay out plan. However, the Residents' Society may voluntarily submit proposals of improved lay out plan for respective colony.

3.3 There would be no objection to several associations in a colony, but they would have to be federated into one registered Residents' Society. The local bodies/GNCTD would only interact with such Residents' Societies which have at least 75% of residents of that colony as their members.

3.4. While preparing existing layout plan, the Residents' Society shall identify plots/location for social infrastructure facilities. This land would be transferred in the name of the local body/DDA. In such colonies where land cannot be made available by the Residents' Society, the colony would have to manage without provisions of such facilities.

3.5 There would be no obligation on the part of the Government/GNCTD/DDA/ the local body to allot alternate sites or flats to residents who are displaced on account of the provision of land for roads, civic amenities and community facilities.

4. STEPS FOR REGULARIZATION

4.1 'Habitations' existing as on 31.3.2002 that have come up as extension to village abadi and have not been notified as Lal Dora extension to village abadi would be eligible for regularization on the same lines as unauthorized colonies subject to meeting the requirements of Regulations framed pursuant to these guidelines.

4.2 (a) Determination and identification of boundaries of only those colonies which are eligible for regularization under these guidelines is required to be done by GNCTD.

(b) The Residents' Society will get the lay out plan of the colony as mentioned at Para 1.5 prepared from registered Architect/Town Planner within one months' time, on 1: 1000 scale, based on a standard/uniform check-list annexed with these guidelines. The lay out plan will be submitted by the Residents' Society to the concerned local body/DDA. A copy of the lay out plan will also be sent by the Residents' Society to GNCTD simultaneously.

(c) Local body or DDA as the case may be within two months from the time prescribed in Para (b) above will complete the scrutiny of the layout plan on the basis of general principles contained in these guidelines.

(d) GNCTD will finalize the boundaries of each identified colony within three months from the last date of submission of layout plan prescribed in Para (b) above. GNCTD will use satellite/aerial survey images of relevant areas available as on 31.3.2002, in order to facilitate fixing of boundary of colonies. After the boundaries have been fixed by the GNCTD on the scrutinized layout plan submitted by the local body concerned, the layout plan shall be forwarded to the concerned local body/DDA by the GNCTD for formal approval of the lay out plan of the colony by the competent authority.

(e) The layout plan may be approved by the competent authority in the local body concerned within one month of receipt of lay out plan after fixation of boundary by GNCTD. After that, the local body shall refer the matter to the GNCTD for further necessary action for regularization of each colony.

(f) Simultaneously the local body will also refer the approved layout plan of each colony to the DDA for change in land use.

(g) Once approval is granted by the GNCTD, pursuant to approval of lay out plan by local body concerned, the colony shall qualify for consideration for regularization provided the requirements of payment of cost, charges, etc. have been completed.

(h) Formal orders of regularization may be issued by the GNCTD after change in land use is effected by the DDA with the approval of competent authority and after ensuring that required payments have been made.

(i) The entire process of regularization of colony by GNCTD except change in land use is to be completed within six months and formal regularization after effecting change in land use within 9 months. In case the time limit prescribed above needs relaxation in respect of some colonies, the Lt. Governor, Delhi may relax the time limit on specific request of GNCTD.

4.3 The construction on each individual plot is to be brought within the prescribed development control norms by the individual owner/Resident Society. However, it will not be a pre-condition for regularization of colony.

4.4 The cost of land as per Para-2 will be collected by the concerned local body/DDA on behalf of land owning department/agency. The amount so recovered will be credited to the account of respective land owning department/ agency.

4.5 The penalties as per Para-2 will be collected by the concerned local body/DDA and credited into a separate fund. From this fund and its own resources, DDA will, under the guidance of the Ministry of Urban Development, construct houses for economically weaker sections or carry out any other developmental work such as development of parks, etc.

5. OTHER PROVISIONS

5.1 In respect of unauthorized colonies to be regularized, suitable modifications including land use in the Master Plan/Zonal Plan shall be made, as may be necessary.

5.2 The provision of incentivised redevelopment in the MPD - 2021 for unauthorized regularized colonies will also be applicable to these colonies once regularized.

5.3 To ensure early resolution of issues related to tenure rights to promote incentivised re-development, a Committee may be constituted by GNCTD with representatives of DDA, to evolve suitable guidelines in this regard, preferably within a time frame of two months.

5.4 GNCTD may commence the development works and augmentation of infrastructure facilities in public interest in colonies/part of colonies soon after the receipt of layout plan as mentioned in Para 4.2 (b) if it is satisfied that these colonies or parts thereof fulfill the general principles contained in these guidelines.

6. IMPLEMENTING AGENCIES

6.1 A separate Cell will be created in the planning division of local bodies/DDA to carry out the work relating to regularization of unauthorized colonies.

6.2 The work related to regularization, including preparation and implementation of development works involving agencies concerned would be undertaken, coordinated, monitored and supervised by GNCTD.

7. MISCELLANEOUS

7.1 Within the overall framework of these guidelines, if any clarification is required, instructions/advice of the Ministry of Urban Development, Govt. of India shall be obtained.

7.2 Regularization of unauthorized colonies shall be subject to orders of Supreme Court dated 14.2.2006 in WP (C) No.725 of 1994 and vacation of stay dated 13.10.1993 in CW (P) No.4771 of 1993 in High Court of Delhi.

7.3 Action against unauthorized constructions, which do not fulfill the conditions for regularization, will be taken by the concerned local body/DDA subject to provisions contained in Master Plan of Delhi including those in Para 16.2.3.

7.4 GNCTD shall ensure wide publicity of these guidelines.

Sports Policy for Rural Areas

*211. DR. KRUPARANI KILLI:
SHRI HARISHCHANDRA CHAVAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has paid adequate attention to the development of youth and promotion of sports in the rural areas on the pattern of urban areas;

(b) if so, the details thereof and the efforts made so far by the Government in this regard; and

(c) the future plans envisaged to develop an appropriate sports policy which will harness rural sports potential in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) Yes, Madam.

(b) Government is implementing a nationwide programme called 'Panchayat Yuva Krida Aur Khel Abhiyan' (PYKKA), scheme from 2008-2009 onwards. Basic sports facilities are being developed under the scheme in village and block Panchayats in phased manner. Apart from this, annual rural sports competitions are conducted at the block, district, state and national level, besides inter-schools competition, north east games and national women championship. Rs. 503.47 crore has been provided to States/UTs for the last three years, to develop playfields in 48,475 village and block panchayats, besides Rs. 130.32 crore to States/Union Territories, Sports Authority

of India (SAI) and Nehru Yuva Kendra Sangathan (NYKS) for conduct of annual competitions. More than 43 lakh youth (both men and women) participated in the competitions held in 2010-11 as against 22.50 lakh in 2008-09. Sports talent identified from these competitions are considered for enrollment in various training centres of Sports Authority of India (SAI). Details of grants released to States/UTs for development of playfields along with release of grants for holding competitions, to States/UTs, SAI and NYKS, for the last three years (2008-09 to 2010-11) and the current financial year upto 31st July, 2011 are given at Statement-I. In addition, state-wise details of participants in the annual competitions under PYKKA held in 2009-10 are also given at Statement-II.

(c) 'Sports for all' and 'sports for excellence' are main objectives of National Sports Policy, 2001. Implementation of PYKKA Scheme is aimed at, apart from mass participation in sports, harnessing of rural sports potential in the country.

Statement I

State-wise release of grants-in-aid for development of playfields and conduct of annual sports competitions under PYKKA for 2008-09 to 2011-12 (upto 31st July, 2011)

(Rs. in crore)

Sl. No.	Name of the States/UTs/SAI/NYKS	Development of playfields/ grants released		Annual competitions	Total grants released
		No. of village/ block panchayat	Grants to States/UTs	Grants released to States &UTs/ SAI/NYKS	
1	2	3	4	5	6
1.	Andhra Pradesh	6909	77.94	12.99	90.53
2.	Arunachal Pradesh	1161	14.95	02.98	17.93
3.	Assam	355	03.85	05.22	09.07
4.	Bihar	900	10.24	09.61	19.85
5.	Chhattisgarh	996	05.06	03.18	08.24
6.	Goa	23	00.18	00.26	0.44
7.	Gujarat	2019	09.65	02.69	12.34
8.	Haryana	1893	20.94	02.91	23.85
9.	Himachal Pradesh	996	12.82	03.27	16.09

1	2	3	4	5	6
10.	Jammu and Kashmir	427	04.76	02.10	06.86
11.	Jharkhand	424	02.39	04.58	06.97
12.	Karnataka	1748	17.98	02.94	20.92
13.	Kerala	230	12.77	01.32	14.09
14.	Madhya Pradesh	2335	11.82	11.8	23.62
15.	Maharashtra	5511	55.71	04.36	60.07
16.	Manipur	83	00.87	00.47	1.34
17.	Meghalaya	182	02.25	00.79	3.04
18.	Mizoram	422	05.40	01.08	6.48
19.	Nagaland	575	04.44	00.69	5.13
20.	Odisha	1962	25.04	06.38	31.42
21.	Punjab	3741	39.20	05.00	44.2
22.	Rajasthan	893	08.43	01.93	10.36
23.	Sikkim	104	02.69	1.44	4.13
24.	Tamil Nadu	1299	06.91	07.73	14.64
25.	Tripura	648	04.33	2.11	6.44
26.	Uttar Pradesh	9860	107.62	12.02	119.64
27.	Uttarakhand	2279	28.33	02.50	30.83
28.	West Bengal	368	04.64	03.31	7.95
29.	UT. of Andaman and Nicobar Islands	66	01.06	-	01.06
30.	UT. of Chandigarh	-	-	00.03	00.03
31.	UT of Lakshadweep	11	00.51	-	00.51
32.	UT of Puducherry	55	00.69	-	00-69
33.	NYKS (Rural competitions (2010-11))	-	-	03.32	03.32
34.	NYKS (Inter-School competitions)	-	-	07.31	07.31
35.	SAI (national level competitions) Centres	-	-	4.00	4.00
Total		48475	503.47	130.32	633.79

Statement II*State-wise details of participants of annual competitions held in 2009-10 and 2010-11*

Sl.No.	Name of the States/UTs	2009-10			2010-11*		
		Men	Women	Total	Men	Women	Total
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	78,153	57,058	1,35,211	3,39,848	3,18,971	6,58,819
2.	Arunachal Pradesh	27,232	19,600	46,832	1,638	1,170	2,808
3.	Assam	13	08	21	9,724	5,488	15,212
4.	Andaman and Nicobar Islands				148	148	296
5.	Bihar	105	56	161	1,05,738	65,428	1,71,166
6.	Chhattisgarh	52,834	36,051	88,885	60,102	40,298	1,00,400
7.	Chandigarh	-	-		827	541	1,368
8.	Delhi	117	84	-	4,557	3,626	8,183
9.	Dadra and Nagar Haveli				623	503	1,126
10.	Goa	-	-	-	1,743	1,542	3,285
11.	Gujarat	87,507	66,852	1,54,359	10,944	5,791	16,735
12.	Daman and Diu	-	-	-	810	123	9,33
13.	Haryana	43,657	32,570	76,227	90,129	81,865	1,71,994
14.	Himachal Pradesh	13,314	8,015	21,329	19,120	26,095	45,215
15.	Jammu and Kashmir	-	-	-	53,850	6634	60,484
16.	Jharkhand	-	-	-	8,709	6348	15,057
17.	Karnataka	65,933	47,651	1,13,584	90,884	1,09,802	2,00,686
18.	Kerala	56,177	19,310	1,75,487	41,623	23,277	64,900
19.	Madhya Pradesh	98,570	49,733	1,48,303	1,17,471	89,111	2,06,582
20.	Maharashtra	1,19,509	86,240	2,05,749	1,81,062	1,41,011	3,22,073
21.	Manipur	93	97	190	4,745	2,912	7,657
22.	Meghalaya	-	-	-	18,871	16,735	35,586
23.	Mizoram	13,624	8,134	21,758	26,473	21,489	47,962
24.	Nagaland	14,892	7,361	22,253	4,943	23,478	28,421
25.	Odisha	37,514	27,382	64,896	1,22,030	1,21,510	2,43,540
26.	Puducherry				2,437	1,651	4,088
27.	Punjab	72,303	43,181	1,15,484	82,411	55,594	1,38,005

1	2	3	4	5	6	7	8
28.	Rajasthan	82,237	62,254	1,44,491	67,581	30,994	98,575
29.	Sikkim	8,370	7,198	15,568	1,542	9,55	2,497
30.	Tamil Nadu	2,46,336	1,50,899	3,97,235	3,92,306	3,98,490	7,90,796
31.	Tripura	9,415	6,10i	15,516	13,800	18,664	32,464
32.	Uttarakhand	9,774	6,949	16,723	78,762	67,063	1,45,825
33.	Uttar Pradesh	1,90,299	1,12,409	3,02,708	3,98,733	1,80,957	5,79,690
34.	West Bengal	47,124	18,649	65,773	66,737	25,589	92,326
	Total	13,75,102	8,73,842	22,48,944	24,20,921	18,93,833	43,14,754

*This includes participants of rural, inter-school, north east and women competitions.

[*Translation*]

Liquor and Tobacco Advertisements

*212. SHRI BHAUSAHEB RAJARAM WAKCHAURE:
SHRI MANGANI LAL MANDAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has taken note of certain misleading/surrogate advertisements of liquor, tobacco products etc. being telecast/published through various private/Doordarshan (DD) Television channels and in the print media;

(b) if so, the details thereof;

(c) whether the Government has urged the Advertising Standards Council of India (ASCI) to take action against such companies/news papers responsible for such incidents;

(d) if so, the details thereof along with the follow-up action taken by the ASCI during each of the last two years and the current year, channel-wise/media-wise; and

(e) the remedial measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) and (b) Some instances of advertisements on private satellite TV channels and in Print Media pertaining to products sharing

brand names with liquor and tobacco products and misleading advertisements relating to special or miraculous qualities, etc. have been brought to the notice of the Government In respect of channels of Doordarshan, no such instance has been brought to the notice of the Government The details of action taken in respect of such advertisements in the recent past are given in the enclosed Statement.

(c) and (d) In respect of advertisements telecast on private satellite TV channels, pertaining to products sharing brand names with liquor products, the Ministry of Information and Broadcasting has recently written to the Advertising Standards Council of India (ASCI) to take up the matter with advertisers for taking these advertisements off air. The response of ASCI is awaited. The details in this regard are given at Sl. Nos. 8 to 10 of Part A of the enclosed Statement.

(e) So far as private satellite TV channels are concerned, all advertisements telecast on such channels are regulated in accordance with the Advertising Code prescribed in Rule 7 of the Cable Television Networks Rules, 1994. As per Rule 7(2)(viii)(A) thereof, no direct or indirect advertisements of liquor or tobacco products are permissible on TV channels. Provisos 1 and 2 to this Rule were notified in February, 2009 to allow advertisements of genuine brand extensions. However, guidelines to operationalise these provisos are yet to be framed. The Ministry has issued an advisory to all TV channels on 17.6.2010 directing all channels to stop carrying any advertisements of a product that uses a brand or logo which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.

As regards Print Media, the Government has set up the Press Council of India (PCI), a statutory autonomous body under the Press Council of India Act, 1978 with the twin objectives of preserving the freedom of the press and of maintaining and improving the standards of newspapers and news agencies in India and to inculcate principles of self-regulation among the press. Accordingly, the Press Council of India have formed Norms of

Journalistic Conduct under Article 13(2) (b) of the Press Council Act 1978 which cover the principle and ethic regarding journalism. These Norms should be followed by the Print Media while accepting advertisements. The Norm 36(ii) states that no advertisement shall be published, which promotes directly or indirectly production, sale or consumption of cigarettes, tobacco products, wine, alcohol, liquor and other intoxicants.

Statement

Action taken in the recent past with respect to advertisements pertaining to products sharing brand names with liquor/tobacco products

A. Advertisements on Private Satellite TV Channels

Sl.No	Advertisements	Action Taken
1	2	3
1.	Advertisement of liquor product through telecast of the advertisement of 'Blenders Pride Music CD's'.	A Warning dated 06.04.2010 was issued to the concerned channel.
2.	Advertisement of liquor product through telecast of the advertisement of 'Blenders Pride Music CD's'.	A warning dated 06.04.2010 issued to the concerned TV channel.
3.	Advertisement of serious diseases claiming to have special/miraculous cure	A warning was issued to the concerned channel on 16.4.2010.
4.	Advertisements of products having special or miraculous or supernatural properties	An Advisory was issued to all the channels.
5.	Advertisement of products of 'Haywards-5000 Soda' and 'Kingfisher Packaged Drinking Water'	A general directive was issued on 17.06.2010 to all TV channels to stop carrying any advertisements of a product that uses a brand or logo which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants..
6.	Advertisement of a product of 'Mcdowells Soda'	A general directive was issued on 17.06.2010 to all TV channels to stop carrying any advertisements of a product that uses a brand or logo which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.
7.	Advertisements of products using brand or logo used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.	A general directive was issued on 17.06.2010 to all TV channels to stop carrying any advertisements of a product that uses a brand or logo which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants.

1	2	3
8.	Advertisement of FTV Vodka	The Advertising Standards Council of India (ASCI) was requested on 8.3.2011 to furnish its view. ASCI has informed that they have taken up the matter with FTV, whose response in writing is waited.
9.	Advertisement of "Royal Stag"—Mega Cricket, The tag line being "Its your life. Make it large.	The Advertising Standards Council of India (ASCI) has been requested vide letter dated 22.7.2011 to take up the matter with advertisers to take these advertisements off air. The response of ASCI is awaited.
10.	"Mcdowell's No. 1 Platinum Soda"—The No. 1 Spirit of Leadership	The Advertising Standards Council of India (ASCI) has been requested vide letter dated 22.7.2011 to take up the matter with advertisers to take these advertisements off air. The response of ASCI is awaited.

B. Print Media

Sl. No.	Complainant	Respondent	Subject	Action Taken/Status
1	2	3	4	5
1.	Sh. Benjamin G. Macwan, Vapi, Gujarat	The Editor, Gujarat Samachar	Publication of misleading advertisement	Decision rendered by the Council on January 3-4, 2011. It decided to dispose off the complaint with a word of caution to the newspapers and periodicals to strictly scrutinize the advertisement inputs from equal angles in view of the editor's responsibility for all contents including advertisement, under Section 1 of PRB Act, 1867. Revenue generating cannot and should not be the sole aim of the Press juxtaposed much larger public responsibility. It also decided that the government may be advised to launch public awareness campaign about the provisions of Emigration Act to save the gullible from the tentacles of fraudsters seeking to satisfy private interest through fake job advertisements. It allowed the case to rest with this.
2.	VIP reference received from Ministry of Health & Family Welfare, New Delhi	The Editor, Namaskar, Inflight magazine of Air India, New Delhi.	Publication of surrogate advertisement of liquor products	The Council considered the matter in its meeting held on 29.10.2010 and found no grounds for cognizance of the matter under Section 14(1) of Press Council Act, 1978. A copy of the extract is attached.
3.	Shri Randip Thakur, 4, LIG Barra-2, Kanpur (UP)	The Editor, Dainik Jagran	Publication of news/advertisements in favour of a candidate by selling news column	Closed for non-pursuance.

1	2	3	4	5
4.	Shri Sukh Dev Singh, Pankaj House, Charan Singh Nagar, Sikar (Rajasthan).	The Editor, Rajasthan Patrika, Kesargarh, Nehru Marg, Jaipur	Publication of misleading/objective advertisements for commercial gain	The Council rendered its decision on 30.7.2010. It keeping in view the statement of respondent newspaper opined, that no further action was warranted in the matter.
5.	Shri Rajendra Prasad Tiwari, Village-Jamuniyan, Post-Hirdennagar, Mandala	The Editor, Nai Duniya	Publication of misleading advertisement	Matter has been treated as closed for being outside jurisdiction of the Council.
6.	President/Secretary, Om Bahuuddeshiya Sanstha, "Kasturi", Om Chowk, Anjangaon, Surji (Maharashtra).	The Editor, Lokmat, Marathi daily	Publication of Aphrodisiac advertisement news with photograph of Hon'ble President of India	Closed for non-pursuance.
7.	Shri Kush Kalara, Standard Batteries, Shop No. 2, Ambala Road, Near Darpan Cinema, Saharanpur (UP)	The Editor, Hindustan Times,	Publication of false advertisements	Closed for lack of sufficient ground for inquiry.
8-9.	Shri Khushal Singh, 426, IVth Floor, Ganpati Plaza, M.I. Road, Jaipur	The Editor, Rajasthan Patrika	Publication of fake advertisements	Closed for non-pursuance
10.	Col. C. Jaishankar c.jaishankar@yahoo.com	The Editor, Dinakaran	Publication of unsolicited advertisement on the sale of his property	Closed for non-pursuance

Misleading Advertisements 2010-2011

11.	Shri M.S. Nagra, New Delhi.	Malayala Manorama.	Publication of Misleading Advertisement.	A letter dated 5.08.2010 has been written to the Complainant that if the Government in the Ministry of Overseas Indian Affairs has laid down any procedure of releasing the advertisement for overseas jobs, it may if so advised issue public notice in this behalf through the media.
12.	Dr. Gautam, Indore (M.P.).	5. Raj Express, 6. Dainik Bhaskaer, 7. Nai Duniya & 8. Patrika.	Publication of Misleading Advertisement	Counter comments has been received on 7.10.2010.

1	2	3	4	5
13.	Sri Madhusudan Mahato, Secretary, Bhariya BigyanO Yuktibadi Samiti Purulia (West Bengal).	Purulia Darpan.	-Do-	Comments have been invited on 2.06.2011.
14.	Shri Iqbal Singh, Punjab.	Media.	-Do-	Requirement letter has been sent on 15.04.2011
15.	Shri Deepak Chhabria, Chairman, Employment Promotion Council of Indian Personnel, Mumbai.	Assignment Abroad Times.	Publication of advertisement relating to overseas job.	Written Statement has been received on 1.06.2011 matter is under consideration.
16.	Shri Deepak Chhabria, Chairman, Employment Promotion Council of Indian Personnel, Mumbai.	The Times of India, Mumbai.	Publication of advertisement relating to overseas job.	Comments have been received on 27.05.2011.
17.	Shri Deepak Chhabria, Chairman, Employment Promotion Council of Indian Personnel, Mumbai.	Mumbai Mirror.	Publication of advertisement relating to overseas job.	Matter is under consideration.

[English]

Expenditure on Foodgrain Distribution

*213. SHRI JAGDANAND SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the expenditure incurred on transportation of foodgrains for distribution under the Public Distribution System (PDS) pushes up the cost of foodgrains;

(b) if so, the details thereof indicating the economic cost, central issue price, expenditure incurred on transport

and final price for distribution of foodgrains under PDS during each of the last three years and the current year;

(c) whether the Government proposes to construct godowns including base depots at strategic locations so as to reduce cost on transport of foodgrains;

(d) if so, the details thereof and the time limit fixed for the purpose; and

(e) the other steps proposed to be taken to rationalise and check such wasteful expenditure?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC

DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Targeted Public Distribution System (TPDS) is operated under the joint responsibility of Central Government and State/Union Territory (UT) Governments. In respect of transportation of foodgrains under TPDS, the Central Government is responsible for allocation of foodgrains and transportation upto the designated depots of the Food Corporation of India (FCI). The operational responsibilities for lifting the allocated foodgrains within the States/UTs and transportation upto the fair price shops are that of the State/UT Governments.

The economic cost of rice and wheat in the last three years and the current year is as below:

(Rupees per Quintal)		
Year	Rice	Wheat
2008-09	1740.73	1380.58
2009-10 (Provisional)	1834.52	1421.73
2010-11 (BE)	1981.03	1513.04
2011-12 (BE)	2068.95	1580.58

The Central Issue Prices (CIP) for distribution of rice and wheat to Antyodaya Anna Yojana (AAY), Below Poverty Line (BPL) and Above Poverty Line (APL) categories are as below:-

(Rupees per Quintal)			
	Rice	Wheat	CIP unchanged since
AAY	300	200	25.7.2000
BPL	565	415	25.7.2000
APL	795 (Common grade) 830 (Grade A)	610	1.7.2002

The end retail price of foodgrains at fair price shops are determined by the respective States/UTs taking into consideration various aspects including transportation costs within the States/UTs. As per reports received from State/UT Governments from time to time, the prices of foodgrains (rice and wheat) being distributed under TPDS to the AAY, BPL and APL categories at the fair price shops in different States/UTs is given as per Statement enclosed.

The Government formulated a scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). The godowns so constructed would also reduce cost on transport of foodgrains. Under the scheme, capacity of about 152.97 lakh tonnes is to be created in 19 States. Out of this, tenders have been finalised for creation of storage capacity of 52.32 lakh tonnes by the private entrepreneurs. CWC and SWCs are constructing 5.31 lakh tonnes and 15.40 lakh tonnes respectively under the scheme, out of which a capacity of about 3.5 lakh tonnes has already been completed by CWC/SWCs. As per the guidelines of the scheme, the time period of completion of road fed godown is one year and for Railway Siding godown it is two years after acceptance of tenders.

TPDS has been strengthened and streamlined over the years. To improve functioning of TPDS, Government has been regularly issuing advisories and requesting State/UT Governments for continuous review of lists of BPL and AAY families, ensuring timely availability of foodgrains at Fair Price Shops (FPSs), ensuring greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels and introduction of new technologies such as Computerization of TPDS operations at various levels.

Statement

End Retail Prices at Fair Price Shops in States/UTs (As reported by States/UTs)

(Rs. Per Kg.)

Sl. No.	States	BPL		AAY		APL		
		Wheat	Rice	Wheat	Rice	Wheat	Common Rice **	Rice Gr.A
1	2	3	4	5	6	7	8	9
1	Andhra Pradesh	7.00	2.00	7.00	2.00	7.00	-	-

1	2	3	4	5	6	7	8	9
2	Arunachal Pradesh	4.65	6.15	-	3.00	6.60	7.45	8.80
3.	Assam	-	6.27- 6.67	-	3.00	7.75-8.00 (Atta)	9.17-9.43	
4.	Bihar	5.22	6.78	2.00	3.00	7.00	9.05	9.41
5.	Chhattisgarh	2.00	2.00	-	1.00	6.81	9.04	
6.	Delhi	4.65	6.15	2.00	3.00	6.80	9.00	
7.	Goa		-	6.15	-	3.00	6.60	8.95
8.	Gujarat	2.00	3.00	2.00	3.00	7.50	-	10.00
9.	Haryana	4.88	-	2.12	-	6.93	-	
10.	Himachal Pradesh	5.25	6.85	2.00	3.00	8.50	-	10.00
11.	Jammu and Kashmir	4.75	6.25	2.00	3.00	7.10		9.60
12.	Jharkhand	4.62	6.15	2.00	3.00	6.61	8.96	8.30
13.	Karnataka	3.00	3.00	2.00	3.00	7.20		9.40
14.	Kerala	2.00	2.00	-	2.00	6.70		8.90
15.	Madhya Pradesh	3.00	4.50	2.00	3.00	7.00		
16.	Maharashtra	5.00	6.00	2.00	3.00	7.20		9.60
17.	Manipur	5.98	6.20	-	3.47	8.35		8.95
18.	Meghalaya	-	6.15	-	3.00	6.50	8.80-10.00	
19.	Mizoram	-	6.15	-	3.00	-		9.50
20.	Nagaland	6.25 (Atta)	6.15	2	3	6.10 (Atta)	-	8.30
21.	Odisha	11.50	2.00	11.50	2.00	7.00, 11.50		9.30
22.	Punjab	4.57	-	2.12	-	8.06	-	-
23.	Rajasthan	2.00	-	2.00	-	6.70	-	9.00
24.	Sikkim	-	4.00	-Free of cost				9.00
25.	Tamil Nadu	7.50	1.00	7.50	1.00	7.50		1.00
26.	Tripura	9.00 (APL whole meal Atta)	6.15	9.00 (APL whole meal Atta)	3.00	9.00 (APL whole meal Atta)	8.65	9.60
27.	Uttar Pradesh	4.65	6.15	2.00	3.00	6.60	-	8.45
28.	Uttarakhand	2.00	3.00	2.00	3.00	4.00	6.00	6.00

1	2	3	4	5	6	7	8	9
29.	West Bengal	4.65	2.00	2.00	2.00	6.75	-	9.00
30.	Andaman and Nicobar Islands	4.45	6.05	2.00	3.00	6.50	8.80	
31.	Chandigarh	4.50	6.02	-	3.00	-	-	
32.	Dadra and Nagar Haveli	4.65	6.00	2.00	3.00	6.50	8.50	
33.	Daman and Diu	4.80	6.40	2.00	3.00	6.85	-	9.00
34.	Lakshadweep	7.10	6.15	7.10	3.00	7.50	10.40	
35.	Puducherry	-	Free of cost	-	Free of cost	1.00	1.00	

**Applicable only to J&K, H.P and hilly areas of North Eastern States including Sikkim and U.P.

[Translation]

Foodgrain Distribution System

*214. SHRI SANJAY SINGH CHAUHAN:
SHRI P. KARUNAKARAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Supreme Court has observed that the Government has failed to check starvation and malnutrition in the country despite overflowing stocks due to the faulty foodgrain distribution system;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to introduce a new policy for foodgrain distribution; and

(d) if so, the details thereof alongwith the steps taken/proposed to be taken to rectify faults in the foodgrains distribution system and make it more responsive to the needs of the poor and ensure that the benefits of the scheme reaches the intended beneficiaries?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) The Hon'ble Supreme Court, in its Order dated 14.05.2011 in Writ Petition (Civil) No. 196 directed the Union of India,

as a one-time measure, to reserve 5 million tons of food grains for distribution to the 150 poorest districts or the extremely poor and vulnerable sections of society. This Order was made to ensure that no starvation deaths may take place and people can be saved from malnutrition as far as possible. Further, the Hon'ble Supreme Court directed that this 5 million tons reserved by the Union of India may be allocated on the recommendation of the Central Vigilance Committee (CVC) on Public Distribution System. As per directions of the Hon'ble Supreme Court, based on the recommendations of the CVC, an additional allocation of 2,57,336.67 tons of Rice and Wheat has been made on 21.7.2011 for three months to 45 districts in 8 States.

Targeted Public Distribution System (TPDS) has been strengthened and streamlined over the years and it is a continuous process. Government has been regularly reviewing the functioning of TPDS and issuing advisories to State Governments/UT Administrations. They have been requested to undertake periodical review of lists of Below Poverty Line and Antyodaya Anna Yojana families, eliminate bogus/ineligible ration cards, ensure timely availability of foodgrains at Fair Price Shops (FPSs) and greater transparency in the functioning of TPDS through use of Information technology, improved monitoring and vigilance at various levels. Several initiatives have been take by the Central and State Governments for introduction of new technologies such as Computerization of TPDS operations, use of bar-coded ration cards/coupons and biometric identification of beneficiaries.

Electronic Surveillance Tower

*215. SHRI VILAS MUTTEMWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had set up electronic surveillance tower in the National Capital Territory of Delhi during the Commonwealth Games, 2010 to ensure foolproof security during the games;

(b) if so, the details thereof and the benefits accrued therefrom;

(c) whether the Government has any proposal to set up such electronic surveillance towers in all the States including the naxal affected States to spruce up security; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) An Integrated Command, Control, Co-ordination and Communication (C4i) system was commissioned at Delhi Police Headquarters during the Commonwealth Games (CWG), 2010 and a video surveillance system through a network of Closed Circuit Television (CCTV) cameras installed at various competition venues, the Games Village and other places of stay of officials, was linked to the C4i Centre. The system was used for co-ordinated operation during CWG 2010 efficiently and effectively.

(c) and (d) At present, there is no proposal before the Government to set up any such electronic surveillance towers in all the States, including the naxal affected States.

Smuggling of Goods

*216. SHRI MAHABAL MISHRA:
SHRI PRATAP SINGH BAJWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of smuggling of drugs, arms and fake currency notes into the country including Punjab and the National Capital Territory of Delhi;

(b) if so, the details of such cases reported, persons arrested and contraband items seized during each of the last three years and the current year, item-wise;

(c) whether the Government is aware of any nexus between the terrorists and the smugglers in the country;

(d) if so, the details thereof; and

(e) the preventive measures taken/being taken by the Government to curb such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam. Reports received and seizures made by various agencies indicate smuggling of drugs, arms and fake currency notes into the country.

(b) (i) As informed by Narcotics Control Bureau the quantity of drugs seized; cases registered and persons arrested during the last 3 years is as below:

Year	Total Quantity of drugs seized (in Kgs.)	Cases registered	Persons arrested
2008	110403	18491	20210
2009	215104	17826	19434
2010	180046	14979	16744
2011 (Upto June)	63564	4699	5696

(ii) The specific data on smuggling of arms and fake currency notes are not centrally maintained. According to NCRB reports the arms recovered are as below:

Year	Total No. of Arms recovered
2008	11537
2009	4725
2010	8076

As per NCRB records, the figures of Counterfeit currency recovered/seized in India in the last 3 years and upto June, 2011 are as below:

Year	Counterfeit Currency recovered/seized
2008	Rs. 25.88 crore
2009	Rs. 23.01 crore
2010	Rs. 26.94 crore
Upto June 2011	Rs. 11.18 crore

(iii) The number of cases registered and persons arrested as per NCRB records for the years 2008 and 2009 under the Arms Act 1959, and under counterfeiting is as below. The figures of the year 2010 have not been compiled by NCRB.

Year	Arms Act		Counterfeiting	
	Cases registered	Persons arrested	Cases Registered	Persons arrested
2008	77016	81144	2991	2676
2009	80109	84873	2935	3007

(c) and (d) Government is aware of the nexus between terrorists and organized crime.

(e) The preventive measures taken/being taken by the Government to curb such activities include:

- (i) Intensive preventive and interdiction efforts along known drug smuggling routes.
- (ii) Strict surveillance and enforcement at import and export points.
- (iii) Improved coordination between the various drug law enforcement agencies including border guarding forces in order to impart greater cohesion to interdiction.
- (iv) Strengthening of the intelligence apparatus to improve the collection, analysis and dissemination of operational intelligence.
- (v) Implementing a scheme of monetary rewards for information leading to seizures of Narcotics Drugs to informers and enforcement officers.
- (vi) Border fencing with concertina wires, deployment of infrared sensors/thermal imaging devices (including night vision devices), underground sensors and trip wire mechanism to activate fence lights.
- (vii) Vide two notifications dated 11.11.2010, officers of the rank of Assistant Commandant and above and subordinate officers of the rank of Sub-Inspector and above have been empowered to demand production of arms licence, search for illegal arms and seize/detain them if found under Section 19, 22, 23 and 24 of the Arms Act, 1959 in all the areas where they are deployed or called upon to do their duty.

(viii) To prevent fake currency influx, a Terror Funding and Fake Currency Cell (TFFC) has been established under National Investigating Agency to collect intelligence in regard to financing of terrorism and counterfeit currency and to conduct investigation of Fake Indian Currency Notes outsourced from other countries having linkage with Terrorist Organizations.

- (ix) A Nodal Group under the Ministry of Home Affairs has been constituted to coordinate with various agencies involved in combating menace of fake Indian Currency Notes.
- (x) Government has also established a FICN Coordination Centre (F-Coord), consisting of representatives of Central and State Intelligence and prosecution organizations.
- (xi) The Reserve Bank of India (RBI) has also initiated several measures. These measures include augmenting security features on the bank notes so as to render counterfeiting difficult.

[English]

Phone Tapping

*217. SHRI UDAY SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has constituted an inter-ministerial group in the recent past to develop strict Standard Operating Procedures (SOPs) to regulate phone-tapping by the Government agencies;

(b) if so, the details and the guidelines formulated/notified on telephone interception;

(c) whether it is ensured that the private telephone conversations fall under the purview of the right to privacy; and

(d) if so, the reaction of the Government thereto and the other steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The procedure to be followed for lawful interception of telephones permissible under Section 5(2) of the Indian Telegraph Act 1885 is governed by Rule 419-A of the Indian Telegraph (Amendment) Rules, 2007. The Central Government with regard to Central Intelligence and

Security Agencies keeps updating the internal SOPs/ instructions for processing, executing and conducting oversight of such interceptions. Recently, on 19th May 2011, based on the views of an Inter-Ministerial Group, these SOPs have been revised/updated to deal both with changing technology and ensuring a strict compliance of Rule 419-A.

(c) and (d) Under Section 5(2) of the Indian Telegraph Act, telephonic conversations can be intercepted/ monitored *inter-alia* on grounds of sovereignty and integrity of India, the security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of an offence. The Supreme Court in its judgement dated 18.12.1996 had accepted the powers of the Government to order interception of telephones under section 5(2) of the Indian Telegraph Act, 1885 and prescribed certain procedures to be followed during interception of telephones. Rule 419-A of the Indian Telegraph Rules adopts the said directions of the Supreme Court in the PUCL case, so as to balance the requirement of privacy of citizens with national security considerations. Lawful interception is thus undertaken only for grounds stipulated in Section 5(2) of the Indian Telegraph Act, 1885 and after due approval of the competent authority. Rule 419-A, also provides a detailed oversight mechanism at the Union and at the State level.

[*Translation*]

Protected Religious Monuments

*218. SHRIMATI JYOTI DHURVE: Will the Minister of CULTURE be pleased to state:

(a) whether the Government/Archaeological Survey of India(ASI) maintains and conserves temples, churches and mosques in the country;

(b) if so, the details thereof, State-wise;

(c) whether the ASI has undertaken/proposes to undertake any project work for renovation and preservation of the said temples, churches and mosques in the country particularly in the States of Gujarat and Madhya Pradesh;

(d) if so, the details thereof, monument-wise and State-wise; and

(e) the steps being taken for proper preservation and protection of those monuments?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (e) There are 3,676 centrally

protected monuments/sites in the country under the jurisdiction of the Archaeological Survey of India(ASI), which comprise a variety of monuments including prehistoric sites, proto-historic sites, megalithic burials, rock-cut caves, stupas, temples, ghats, mosques, churches, forts, water systems, pillars, inscriptions, bas reliefs, monolithic statues, sculptures, etc. State-wise list of monuments and sites of national importance is at Statement-I, the list of which is in ASI's website (www.asi.nic.in).

The ASI maintains these protected monuments and sites, including temples, churches and mosques, on regular basis, depending upon their special needs, within the available manpower and financial resources. The centrally protected monuments/sites are in a fairly good state of preservation.

The expenditure incurred on conservation/preservation and environmental development of centrally protected monuments in the country (state-wise) during the last three years and allocation for the current year is at Statement-II. The monument-wise expenditure in respect of Gujarat and Madhya Pradesh during the last three years and the current year is at Statements-III and IV.

In addition to the above conservation, preservation, maintenance and development of environs of centrally protected monuments, creation of tourist-related amenities (e.g. drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notice boards/signage, vehicle parking, cloak rooms, etc.) at the centrally protected monuments/sites are also among the regular activities which the ASI undertakes as per needs and availability of resources.

Statement I

State-wise list of Centrally Protected Monuments under Archaeological Survey of India in the country

Sl.No.	Name of State	Nos. of Monuments
1	2	3
1.	Andhra Pradesh	137
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47

1	2	3	1	2	3
6.	Daman and Diu (U.T.)	12	19.	Nagaland	04
7.	Goa	21	20.	N.C.T. Delhi	174
8.	Gujarat	202	21.	Odisha	78
9.	Haryana	90	22.	Puducherry (U.T.)	07
10.	Himachal Pradesh	40	23.	Punjab	33
11.	Jammu and Kashmir	69	24.	Rajasthan	162
12.	Jharkhand	12	25.	Sikkim	03
13.	Karnataka	507	26.	Tamil Nadu	413
14.	Kerala	26	27.	Tripura	08
15.	Madhya Pradesh	292	28.	Uttar Pradesh	742
16.	Maharashtra	285	29.	Uttarakhand	042
17.	Manipur	01	30.	West Bengal	133
18.	Meghalaya	08		Total	3676

Statement II

Year-wise expenditure for conservation of monuments under ASI for the last three years and allocation for the current financial year 2011-12

(Rs. in lakhs)

Sl. No.	Name of State	Circle/Branch	Expenditure 2008-2009	Expenditure 2009-2010	Expenditure 2010-2011	Allocation 2011-2012
1	2	3	4	5	6	7
1.	Uttar Pradesh	Agra Circle	774.00	738.00	828.00	575.00
2.	"	Lucknow Circle	1201.39	1371.00	1820.99	1140.00
3.	Maharashtra	Aurangabad Circle	285.00	590.00	374.47	345.00
4.	"	Mumbai Circle	465.15	500.00	431.18	390.00
5.	Karnataka	Bangalore Circle	1088.94	1200.00	1380.56	1075.00
6.	"	Dharwad Circle	423.64	619.46	1076.86	974.00
7.	Madhya Pradesh	Bhopal Circle	997.96	674.33	700.99	680.00
8.	Odisha	Bhubaneshwar Circle	234.16	276.49	300.06	310.00
9.	West Bengal, Sikkim	Kolkata Circle	419.34	435.23	544.00	550.00
10.	Tamil Nadu, Puducherry	Chennai Circle	505.00	460.50	580.00	575.00
11.	Punjab, Haryana	Chandigarh Circle	512.48	694.46	753.25	585.00

1	2	3	4	5	6	7
12.	Himachal Pradesh	Shimla Circle	118.00	70.87	87.08	90.00
13.	Delhi	Delhi Circle	728.64	1747.00	1220.94	1035.00
14.	Goa	Goa Circle	118.00	120.61	131.00	136.00
15.	N.E. States, except Sikkim	Guwahati Circle	175.25	135.08	189.94	185.00
16.	Rajasthan	Jaipur Circle	280.00	275.55	400.93	515.00
17.	Andhra Pradesh	Hyderabad Circle	865.00	610.00	695.77	580.00
18.	Bihar & U.P. (Part)	Patna Circle	377.72	314.99	414.99	420.00
19.	Jammu and Kashmir	Srinagar Circle	405.30	338.44	315.12	290.00
20.	Kerala	Thrissur Circle	286.17	300.01	367.05	320.00
21.	Gujarat and Daman and Diu	Vadodara Circle	405.62	459.98	549.93	625.00
22.	Uttarakhand	Dehradun Circle	169.40	130.52	172.03	165.00
23.	Chhattisgarh	Raipur Circle	285.00	332.00	383.55	330.00
24.	Jharkhand	Ranchi Circle	78.45	64.75	73.84	70.00
25.	Mini Circle Leh				56.63	92.00
		Chemical	555.36	655.45	507.46	535.00
		Preservation (All India)				
		Horticultural Activity (All India)	1743.63	2185.71	1796.07	1550.00
		Total	13498.60	15300.43	16152.69	141.37.00

Statement III

The details of expenditure incurred during the last four years i.e. from 2008-09 to 2011-12 (upto June, 2011) on conservation of centrally protected monuments of Gujarat State year-wise, monument/site and district wise in respect of Archaeological Survey of India, Vadodara

Sl. No.	Name of Monuments/ Sites	2008-09 Total Expenditure	2009-10 Total Expenditure	2010-11 Total Expenditure	2011-12 upto 30th June, 2011 Total Expenditure
1	2	3	4	5	6
AHMEDABAD DISTRICT					
1.	Jami Masjid, Ahmedabad	5858	33180	90326	12493
2.	Rani Sipri Mosque, Ahmedabad			54158	12493

1	2	3	4	5	6
3.	Jami Masjid, Mandal	31545	42877	59217	8952
4.	Ahmed Shah Mosque, Ahmedabad			37046	12493
5.	Saiyed Usman Mosque & Tomb at Ahmedabad	78730	33282	83530	12493
6.	Rani Rupavati Mosque, Ahmedabad		28315	59436	12493
7.	Bhadra beside Bhadrakali Temple, Ahmedabad	5926	470166	1610642	1525894
8.	Group of Mts. at Ahmedabad	162026	265997		
9.	Sidi Bashir Minars, Ahd			54158	
10.	Mansar Tank & Shrines at Viramgam	916924	858213	116829	8952
11.	Group of Mts. at Sarkhej	594439	415190		
12.	Malav Tank at Dholka			87025	16315
13.	Small Stone Mosque, Isanpur (Riot Damaged)				
14.	Ancient site at Lothal	240185	2208804	82802	8952
15.	Jethabhai Step well, Isanpur			37046	22107
16.	Khan Masjid at Dholka	689811	1000	296524	3141
17.	Group of Mts. At Dholka	18190	125106		
18.	Great Mosque Sarkhej			92532	12740
19.	Tomb of Shaikh Ahmed Khattu Ganj Baksh, Sarkhej			50014	
20.	Ahmed Shah's Tomb, Ahmedabad			34814	
21.	Achyut Bibi's Mosque & Tomb at Ahmedabad			36578	
22.	Sarangpur Gate, Ahmedabad	299000	222	1008	
23.	Bahloikhan Ghazi's Mosque, Dholka	2689326			
24.	Muhafiz Khan Mosque at Ahmedabad	373188	245395	69310	12493
25.	Shah-E-Alam Mosque & Tomb, Ahmedabad	256521	112387	59436	12493
26.	Sidi Saiyed Mosque at Ahmedabad	348448		59796	12493
27.	Dada Harir's Step Well at Asarva, Ahmedabad		1115539		12493
28.	Dada Harir's Mosque & Tomb At Asarva Ahmedabad			35984	

1	2	3	4	5	6
29.	Museum Building Signages at Lothal		10203		
30.	Jami Masjid at Dholka		599504	1253630	
31.	Inlet to Kankeria Tank, Ahmedabad		36589	57492	12493
32.	Great Tank at Sarkhej		91959	2252600	
33.	Tripoiia Gate at Ahmedabad		222	54158	
34.	Dariyapur Gate at Ahmedabad		222	107942	4446
35.	Three Gate at Ahmedabad		222	59531	
36.	Raipur Gate at Ahmedabad		222		
37.	Punchkuwa Gate at Ahmedabad		222	59178	4446
38.	Astodia Gate at Astodia		222		
39.	Premabhai Gate at Ahmedabad		222	7000	
40.	Kalupur Gate at Kalupur		192	73618	
41.	Queen's Mosque at Sarangpur			59436	5928
42.	Great Tank, Palace and Haram at Sarkhej			322635	69210
43.	Tomb of Bibi (rani) Rajabai at Sarkhej			1043	
44.	Roza of baba Ishaq & Baba Ganj Baksh at Sarkhej			1367	
45.	Pavilion before Ganj Baksh at Sarkhej			8994	
46.	Ruined Building at Dholka			24603	
47.	Tomb of Mohammad Begarh at Sarkhej			59150	
48.	Mata Bhavani's Step well At Asa rva Ahmedabad			1368	
49.	Saiyed Alarm's Mosque at Mandal			21093	3141
50.	Brick Minar at Ahmedabad			1008	4199
51.	Tomb (Qutub Alam) At Vatva Ahmedabad			1008	5928
52.	Dastur Khan's Masjid at Ahmedabad			1008	
53.	Shah Kupai Masjid At Ahmedabad			1008	
54.	Astodia Gate at Astodia			1008	
55.	Raipur Gate at Ahmedabad			1008	
56.	Delhi Gate at Delhi Chakla Ahmedabad			8008	4446
57.	Qutubuddin Shah's Mosque at Ahmedabad			1008	
58.	Ancient Mound Rangpur			16846	6684

1	2	3	4	5	6
59.	Ranak Devi's Temple At Wadhwan Distt Surendranagar			8423	201571
60.	Bahlol Khan Ghazi's Mosque at Dholka			3997	
61.	Kazi Masjid At Mandal			1008	
62.	Malik Alam's Mosque at Ahmedabad				5928
63.	Tomb of Mir Abu Turab at Ahmedabad				4199
64.	Bibi's Masjid at Gomtipur Ahmedabad				4199
ANAND DISTRICT					
65.	Jami Masjid, Cambay	17842	428732	542468	8952
66.	Step well at Borsad			41517	3141
67.	Vanjari Vay at Borsad		42444		
BHARUCH DISTRICT					
68.	Jami Masjid, Bharuch		387708	41674	8666
BHAVNAGAR DISTRICT					
69.	Caves at Talaja	44871	36672	33282	800000
70.	Darbargarh, Sihor	1793750	20087	104071	503842
71.	Ancient Site at Valbhipur	20038	22062	41831	4415
DAHOD DISTRICT					
72.	Mahadev Temple, Bavka	51717	83933	72493	313489
PANCHMAHALS DISTRICT					
73.	Ratenshwar Mahadev Temple, Ratanpur	5742	96756	433610	117591
74.	Kankeshwar Mahadev Temple, Kakanpur		36952	779329	27153
75.	Jami masjid, Champaner Pavagadh	86775	154151	232682	36055
76.	Group of Mts. at Pavagadh	69600	203788		
77.	Helical Step well at Pavagadh		14149	1202769	2126
78.	Fort walls & Mts. on Hill at Pavagadh	74456			
79.	Sikandarshah Tomb, Halol			39248	
80.	Sahar Ki Masjid, Pavagadh		243031	122822	36055
81.	Ruined Jaina Temple Group on Hill at Pavagadh			178641	13163
82.	Citadel Wall, Pavagadh	2805109	1148874	600282	298056
83.	Tara Pore Gate at Pavagadh			32709	

1	2	3	4	5	6
84.	Atak gate on hill top Pavagadh	589740	235618		13163
85.	Kabuter Khana at Pavagadh		24067	77561	13490
86.	South-east Bhadra gate (Halol gate and Godhra gate) Pavagadh			55619	441S
87.	Kewda Masjid, Pavagadh (PP)		34642	61944	4415
88.	Nagina Masjid, Pavagadh		21896	1970635	4415
89.	Lila Gumbaj ki Masjid, Pavagadh			226071	44710
90.	Ek-minar-ki-Masjid at Pavagadh		796332	35436	13490
91.	Kamani Masjid, Pavagadh	1836720	445314	708924	514409
92.	Sat Kaman, Pavagadh	568086	13292		
93.	Bawaman Mosque, Pavagadh		10794	221010	65362
94.	Brick Dome near Panch Mahuda ki Masjid, Pavagadh	416443			
95.	Tomb Nr Panch Mahuda Ki Masjid at Halol Road Halol Dist Godhara			1008	11000
96.	Brick Dome, Pavagadh	554309			
97.	Sadanshah Gate, Pavagadh	329953	1354180	262253	
98.	Three Cells at Pavagadh.		822618	269561	
99.	Group of Monument on Hill Top, Pavagadh		93902	7814	
100.	Shakarkhan Tomb, Pavagadh.		557555		
101.	City Gate, Pavagadh		22194	267118	131345
102.	Mandvi or Custom House at Pavagadh		393196	85439	13490
103.	Step Well (North of Jami Masjid) at Pavagadh			46627	
104.	Tomb with Brick Dome for the center near Vada Talav at Halol			45026	11000
105.	Gate no. 1 Atak Gate (with two Gate wall) at Hill Pavagadh Distt. Godhra			33487	
106.	Wall of Fort on top at Hill Pavagadh			56594	
107.	Mint Above Gate No. 4 at Hilt Pavagadh Distt. Godhara			1044	
108.	Gate No. 7 Makai Gate at Hill Pavagadh Distt. Godhra			9104	

1	2	3	4	5	6
109.	Navlakha Kothar at Hill Pavagadh			924	
110.	Patai Rawal's palace at Hill Pavagadh	35825		346190	649
111.	Gate No. 4 with Big Bastion with cell in the Interior at Hill Pavagadh Distt. Godhra			924	
112.	Gate No. 5 Gulan Bulan Gate at Hill Pavagadh Dist Godhara			1088	
113.	Gate No. 2 Budhiya Gate at Hill Pavagadh Distt. Godhara			29795	
114.	Makai Kothar At Hill, Pavagadh.			8909	13163
115.	Gate No. 6 Bulan Darwaja at Hill Pavagadh Distt. Godhra			8809	
116.	Punchmahuda Ki Masjid at Halol, Pavagadh		11127	9008	9075
117.	Rudramahalaya Temple, Desar, Distt. Godhra			728402	9074
118.	Lakulish Temple at Pavagadh Hill Top, Pavagadh				63567
119.	Sat Manzil with steps right up to a bastion on top at Hill top, Pavagadh				13163
GANDHINAGAR DISTRICT					
120.	Rudabai Step weft at Adalaj		13313	134040	26856
JAMNAGAR DISTRICT					
121.	Mahakshtrapa Stone Inscription, Dwarka	196391	192624	209581	17751
122.	Dwarkadhish Group of Temple, Dwarka	118533	744841	3304210	421588
123.	Gokeshwar Mahadev Temple, Lowrali	17810	34693	50396	4415
124.	Rukmani Temple, Dwarka	990	388070	71788	5000
125.	Kankeshwar Mahadev Temple, Vasai		109023	268673	20658
126.	Junagadhi Jain Temple, Vasai	30187	59808	38781	
127.	Ramlaxman Temple, Baradia	32902	51052	58934	8788
128.	Magderu Temple, Dhrasanvel	17769	39864	72232	308952
129.	Guhaditya Temple, Varwala	32684	9228	26937	3143521
130.	Gop (Sun) Temple, Zinawali, Gop	10338		24572	
131.	Durvasa Rishi Ashram, Pindara	32252	48991	385084	8952

1	2	3	4	5	6
132.	Kalikamata Temple, Dhrewad	27265	1274246	158686	8952
133.	Gadhi Fortress & Temple at Old Dhinki	14767	42381	57329	708952
134.	Caves at Dhank		6000		
JUNAGADH DISTRICT					
135.	Monuments at Mangrol (Jami, Raveii, Rahmat Bibi's Mosque)	57966	1379162	7997	
136.	Jami Masjid at Mangrol			131812	
137.	Raveii Masjid at Mangrol			30219	4415
138.	Rehmatbibi's Mosque at Mangrol			15327	
139.	Kashi Viswanath Temple, Padarsinga				
140.	Buddhist Caves at Junagadh	131624	404354	408209	13664
141.	Khapra Kodia Caves, Junagadh	34029	109058	204072	3158812
142.	Baba Pyare Caves, Junagadh	34063	77387	124051	19928
143.	Ashokan Rock Edict, Junagadh	40949	169035	192294	215920
144.	Ancient mound (Buddhist) Site, Intwa		7960	3422	
145.	Ranchhod Raiji Temple, Mul Dwarka	5000	625710	264604	4415
146.	Kashi Viswanath Temple, Padarsinga		19214	30738	4415
147.	Paraswanath Temple, Miyani		17296	3924	
KACHCHH DISTRICT					
148.	Shiva Temple, Kotai	42128		76478	11568
149.	Rao Lakha chhatri, Bhuj (wall surrounding chhatri complex area) at Bhuj	3082474	453808	946104	1448196
150.	Rao Lakha Chhtari (Reconstruction of collapsed main chhatri) at Bhuj	2547193		30658	24619
151.	Excavated Site, Surkotada	76311	39669	799155	11731
152.	Perspective Plan for development of Excavated Site, Dholavira	1493342	1945617	246086	37179
KHEDA DISTRICT					
153.	Galteshwar Mahadev Temple, Sarnal	1153265	562294	296309	3141
154.	Tomb of Saifuddin & Niazamuddin, Sojali		1500		8952
155.	Bhameria Well at Mehmabad	38309	42877	41517	8952
156.	VTthalbhai Haveli, Vaso	569884	423348	1770148	
157.	Saiyed Mubarak Tomb, Sojali	34950	42877	41517	

1	2	3	4	5	6
MEHSANA DISTRICT					
158.	Sun Temple, Modhera	224098	810590	197022	26856
159.	Malai Mata Temple, Palodar		27343	48194	
160.	Jasmalnathji Temple, Asoda	78431	5970	4020	
161.	Torana at Vadnagar (PP)		10958	317341	
162.	Hinglojimata Temple, Khandosan		42333	55694	800000
163.	Ajpal Kund at Vadnagar	23609	27663	43194	
164.	Inscription & Arjun Bari Gate at Vadnagar			382308	
PATAN DISTRICT					
165.	Sitlamata Temple, Piludara	248690	28243	48194	
166.	Nilkantheswar Mahadev Temple, Sunak	590359	47911	50694	
167.	Rudramahalaya, Sidhpur	38593	13348	40197	
168.	Sivai Mata Temple, Sunak		1120	1520	
169.	Sahstralinga Tank, Patan	187014	5491361	2082178	
170.	Shaikh Farid Tomb, Patan	38079	97269	480280	500000
171.	Khan Sarovar Gate, Patan	37669	40952	52780	
172.	Rani Ki Vav, Patan	163515	704193	301207	
173.	Torana with Sun Image (CLF), Piludara	354172	1000		
174.	Two small shrines at Sanderi Mata Temple, Sander	16588	38561	48194	
175.	Nilkantheswar Mahadev Temple, Ruhavi	19962	3575	36397	
176.	Limboji Mata Temple, Deimal		2220	4765	
PORBANDAR DISTRICT					
177.	House Where Mahatrria Gandhi was born, Porbandar	24627	83231	86547	4415
SABARKANTHA DISTRICT					
178.	Group of Temples & Kund at Khed Roda	2193787	1538311	1036603	78113
SURAT DISTRICT					
179.	Old English Tomb, Surat	232948	53268	83065	210088
180.	Old Dutch Tomb, Surat				o
181.	Old Dutch & Armenian Tombs at Surat	325657	238396	815	
182.	Tomb of Khawaja Safar Sulemani, Surat	34171		24976	

1	2	3	4	5	6
183.	Fateh Burj at Vyara	126088	107531	36945	
184.	Excavated Site, Kamrej	34096	40364	41831	8666
SURENDRANAGAR DISTRICT					
185.	Navlakha Temple, Sejakpur	212456	566342	834781	8952
186.	Sun Temple at Than, Distt.-Surendranagar	1349193	167158	32741	3141
VADODARA. DISTRICT					
187.	Bhau Tambekarwada Haveli, Vadodara	114547	369938	1662862	71200
188.	Qutubuddin Mohammad Khan's Tomb (Hazira) at Vadodara	712622	1165424	209556	332153
189.	Ancient site, Kayavarohan (Group of Monuments)	823163	141994	938268	33438
190.	Nandodi Gate, Dabhoi		51541	1238187	500000
191.	Hira Gate at Dabhoi	1899142	1083233	710602	543737
192.	Vadodari Gate at Dabhoi	817489	193300	57035	
193.	Mahudi Gate at Dabhoi	2827	52475	46877	
194.	Excavated site, Goraj	36115	2429098	886367	22913
195.	Saptmukhi Vav at Dabhoi.		397624	409330	20593
TOTAL OF GUJARAT STATE		35396075	39903584	40097667	8671242
UNION TERRITORY OF DAMAN AND DIU					
196.	Chapel of Our Lady Rosario's, Moti Daman	125960	1101117	1458257	
197.	Church of Our Lady Remedies at Moti Daman			15730	
198.	Fort Walls at Nani Daman	182102	297532	1179403	430649
199.	Fort Walls at Moti Daman	1807756	1705115	640791	8503
200.	Holy Jesus Church at Moti Daman	244145		21334	
201.	Artillery Building, Daman	5782		57117	8503
202.	Ruined Church near N-W Corner of Fort Walls at Moti Daman	51791	47032	37028	
203.	Fort at Diu together with buildings inside fort at Diu	1915626	570476	524930	18026
204.	Saint Padi Church, Diu	83584	361735	258836	8952
205.	Tower of Silence and Bangli at Diu	79223	73391	26595	4537

1	2	3	4	5	6
206.	Pathway inside the fort at Diu			735800	824200
207.	St. Philips & St. Nicholas Bastion inside the fort at Diu	667863			
208.	Fort at Diu wall Nr. St. Philips Bastion, Diu		998010	931316	
209.	St. Tiago Bastion at Diu Fort, Diu.		939682	1026068	
210.	St. Luzia Bastion inside the fort at Diu.				
	TOTAL OF U.T. MTS	5163822	6094090	6913205	1303370
	TOTAL EXPENDITURE OF GUJ & U.T.=	40559897	45997674	47011872	9974612

Statement IV

Expenditure incurred on Historical Monuments/Sites for Conservation and Preservation during the last three year and current year Monument wise under the Jurisdiction of Bhopal Circle, Bhopal in Madhya Pradesh

Sl. No.	Name of Monument	Locality	District	2008-09	2009-10	2010-11	2011-12 upto June
1	2	3	4	5	6	7	8
1.	Karan Temple	Amarkantak	Anuppur	16,02,086/-	6,55,657/-	6,14,289.00	00.00
2.	Siva Temple	Amarkantak	Anuppur	10,10,713/-	9,56,581/-	1,39,890.00	6,980.00
3.	Temple of Patalesvara	Amarkantak	Anuppur	7,54,510/-	18,10,699/-	6,75,689.00	. 00.00
4.	Caves bearing inscriptions of 1st century AD	Silhara	Anuppur	00.00	3,500./-	50,210.00	00.00
5.	Jain Temples 1 to 5	Budichanderi	Ashok Nagar	00.00	97,829/-	2,00,038.00	36,036.00
6.	Chanderi Fort	Chanderi	Ashok Nagar	11,52,934/-	4,04,747/-	10,29,196.0 0	8,05,225.00
7.	Bada Madarasa	Chanderi	Ashok Nagar	6,53,618/-	5,11,058/-	2,83,220.00	23,562.00
8.	Battisi Baodi	Chanderi	Ashok Nagar	19,114/-	11,782/-	66,734.00	12,012.00
9.	Badal Mahal gateway	Chanderi	Ashok Nagar	12,19,342/-	2,54,815/-	8,84,854.00	16,170.00
10.	Jama Masjid	Chanderi	Ashok Nagar	82,230/-	00.00	1,27,019.00	26,089.00
11.	Kati Ghati	Chanderi	Ashok Nagar	21,054/-	14,206/-	1,69,590.00	1,15,052.00
12.	Koshak Mahal	Chanderi	Ashok Nagar	1,25,414/-	12,87,751/-	7,76,713.00	43,203.00
13.	Nizam-ud-din's family Tomb	Chanderi	Ashok Nagar	29,544/-	12,78,712/-	1,07,110.00	6,90,653.00
14.	Shahjadi ka Roza	Chanderi	Ashok Nagar	37,544/-	40,472/-	1,12,183.00	19,866.00
15.	Monastery	Kadwaha	Ashok Nagar	00.00	8,976/-	2,47,356.00	1,81,017.00

1	2	3	4	5	6	7	8
16.	Temples 2 to 7	Kadwaha	Ashok Nagar	6,02,752/-	4,52,863/-	10,56,874.0'	1,08,078.00
17.	Temples	Baihar	Balaghat	00.00	00.00	50,620.00	00.00
18.	Fort	Garhi	Balaghat	19,078/-	17,304/-	54,744.00	00.00
19.	Old Fort	Lanji	Balaghat	12,58,850/-	1,00,738/-	80,530.00	00.00
20.	An old temple within the limits of Piparwara forest village	Raigarh	Balaghat	00.00	21,489/-	42,166.00	00.00
21.	Temple of Kotesvara (Mahadeo and Hanuman)	Kashitola	Balaghat	64,399/-	77,106/-	1,00,099.00	00.00
22.	The old fortress which contains 53 images of stones called Sada Bhada	Sonkhar	Balaghat	00.00	00.00	12,012.00	00.00
23.	Brick Temples (two)	Kherat	Bhind	7,25,657/-	4,94,722/-	2,69,517.00	56,678.00
24.	Open Air Museum	Kherat	Bhind	00.00	00.00	00.00	00.00
25.	Fort	Ater	Bhind	1,42,270/-	1,04,584/-	3,96,154.00	1,35,230.00
26.	Kamiapati Mahal and adjoining area	Bhopal	Bhopal	7,13,160/-	3,18,475/-	8,49,136.00	9,187.00
27.	Dome of Shah Mawaz Khan	Burhanpur	Burhanpur	00.00	00.00	1,70,648.00	00.00
28.	Dome of Adil Shah Faruki	Burhanpur	Burhanpur	00.00	00.00	47,945.00	00.00
29.	Tomb of Shah Shuja	Burhanpur	Burhanpur	00.00	00.00	00.00	3,58,934.00
30.	Tomb of Nadir Shah g. of m.	Burhanpur	Burhanpur	00.00	1,14,974/-	00.00	00.00
31.	Raja's Chhatri near Bordha Ghat at Burhanpur	Burhanpur	Burhanpur	4,01,458/-	00.00	2,48,907.00	42,240.00
32.	Bibi Sahib's Masjid	Burhanpur	Burhanpur	00.00	00.00	00.00	00.00
33.	The palace situated in the fort	Burhanpur	Burhanpur	11,23,347/-	10,22,500/-	5,30,304.00	95,447.00
34.	Hammam Khana	Chowk Mohalla	Burhanpur	00.00	00.00	00.00	00.00
35.	Tomb of Shah Nurna	Asirgarh	Burhanpur	2,10,554/-	00.00	1,07,532.00	00.00
36.	Churiwalonki Masjid, outside the Itwara gate, the Burhanpur city	Burhanpur	Burhanpur	00.00	2,43,328/-	00.00	00.00
37.	The whole fort, including all the walls, Sat Darwaza, the mosque and temple inside	Asirgarh	Burhanpur	00.00	1,86,365/-	3,35,854.00	1,67,816.00
38.	Mahadeo Temple with its compound near the inspection Bungalow	Asirgarh	Burhanpur	00.00	00.00	2,01,058.00	00.00

1	2	3	4	5	6	7	8
39.	Idgah, front wall with open platform	Asirgarh	Burhanpur	00.00	00.00	00.00	00.00
40.	Mahal Gulara palaces or building on both sides of the Gurara river and two masonry dams in the river	Mahal Gurara	Burhanpur	6,255/-	00.00	1,84,970.00	35,266.00
41.	Ahukhana site and the compound wall and the pavilion and tank	Ahukhana	Burhanpur	00.00	00.00	00.00	00.00
42.	Chausath Yogini Temple	Khajuraho	Chhatarpur	1,69,129	00.00	00.00	00.00
43.	Chitragupta or Bharatiji's Temple	Khajuraho	Chhatarpur	00,00	00.00	00.00	00.00
44.	Chopra or Square Tank	Khajuraho	Chhatarpur	00.00	4,17,446/-	2,48,556.00	77,004.00
45.	Devi Jagadambi Temple	Khajuraho	Chhatarpur	17,33,556/-	4,24,925/-	00.00	00.00
46.	Kandariya Temple	Khajuraho	Chhatarpur	15,76,913/-	00.00	1,80,052.00	51,336.00
47.	Lakshman Temple	Khajuraho	Chhatarpur	00.00	00.00	00.00	00.00
48.	Lalguan Mahadeva Temple	Khajuraho	Chhatarpur	5,06,135/-	14,88,782/-	8,87,424.00	00.00
49.	Mahadeva Temple	Khajuraho	Chhatarpur	00.00	17,13,711/-	1,68,894.00	00.00
50.	Matangesvara Temple	Khajuraho	Chhatarpur	00.00	7,87,540/-	00.00	1,50,232.00
51.	Nandi Temple	Khajuraho	Chhatarpur	00.00	00.00	00.00	1,99,982.00
52.	Parvati Temple	Khajuraho	Chhatarpur	00.00	00.00	00.00	00.00
53.	Varaha Temple	Khajuraho	Chhatarpur	00.00	00.00	00.00	00.00
54.	Visvanatha Temple	Khajuraho	Chhatarpur	00.00	00.00	4,22,149.00	00.00
55.	Adinatha Temple	Khajuraho	Chhatarpur	00.00	00.00	8,06,638.00	1,85,686.00
56.	Brahma Temple	Khajuraho	Chhatarpur	2,92,050/-	4,91,456/-	6,20,592.00	00.00
57.	Colossal statue of Shri Hanuman	Khajuraho	Chhatarpur	00.00	00.00	00.00	00.00
58.	Ghantai Temple	Khajuraho	Chhatarpur	48,815/-	3,88,572/-	00.00	00.00
59.	Kakra Math	Khajuraho	Chhatarpur	6,64,616/-	41,472/-	2,07,130.00	89,070.00
60.	Parsvanatha Temple	Khajuraho	Chhatarpur	00.00	00.00	00.00	00.00
61.	Santhinatha Temple	Khajuraho	Chhatarpur	14,00,091/-	00.00	00.00	00.00
62.	Vamana Temple	Khajuraho	Chhatarpur	00.00	00.00	7,68,620.00	00.00
63.	Javari Temple	Khajuraho	Chhatarpur	00.00	6,17,995/-	7,81,004.00	00.00
64.	Duladeo Temple	Khajuraho	Chhatarpur	00.00	6,57,539/-	00.00	00.00
65.	Jatakari or Chatrubhuj Temple	Khajuraho	Chhatarpur	00.00	00.00	00.00	00.00

1	2	3	4	5	6	7	8
66.	Inscription in the fort of Bachhaun	Bachhaun	Chhatarpur	00.00	00.00	00.00	00.00
67.	Bijamandal mound	Jatkara	Chhatarpur	20,02,160/-	2,16,648/-	1,96,700.00	00.00
68.	Gond Fort	Deogarh	Chhindwara	49,037/-	14,23,761/-	5,30,085.00	00.00
69.	Nohta Temple	Nohta	Damoh	16,27,953/-	3,60,305/-	1,30,630.00	37,033.00
70.	Rajnagar Fort	Rajnagar	Damon	4,29,955/-	34,906/-	55,952.00	21,055.00
71.	Rangmahal Palace	Hatta	Damoh	68,819/-	50,986/-	9,84,715.00	12,474.00
72.	Temple of Kanora Bari	Kanora Bari	Damoh	31,342/-	44,895/-	1,04,142.00	24,024.00
73.	Jatashankar Fort	Jatashankar	Damoh	15,98,438/-	31,980/-	81,227.00	21,055.00
74.	Matha at Raneh	Raneh	Damoh	40,107/-	15,744/-	73,026.00	20,439.00
75.	Old Temple	Kodal	Damoh	6,93,961/-	8,33,155/-	2,02,035.00	61,580.00
76.	The remains of an old sculptured temple built without mortar and is attributed to Chandels	Kanoda (Kanora)	Damoh	00.00	59,655/-	39,817.00	00.00
77.	A hill Fort	Singargarh	Damoh	6,26,275/-	92,842/-	9,20,487.00	5,25,649.00
78.	Ruined Fort	Mariadoh	Damoh	46,386/-	30,276/-	1,14,967.00	37,456.00
79.	Sakhor Temple	Sakhar	Damoh	11,21,121/-	11,11,225/-	4,23,648.00	20,439.00
80.	Sculptures at Phutera tank and slabs in 1 Deputy Commissioners' Garden	Phutera tank	Damoh	34,073/-	40,282/-	62,046.00	12,012.00
81.	Two flat roofed temples below the hills	Kundalpur	Damoh	64,652/-	00.00	00.00	00.00
82.	Jain temples on the hills	Kundalpur	Damoh	00.00	82,308/-	1,05,560.00	84,049.00
83.	Beer Singh Palace	Patia	Datia	84,511/-	1,18,408/-	3,70,949.00	72,112.00
84.	Rock inscription of Ashokan	Guijara	Datia	8,805/-	43,350/-	1,60,138.00	63,872.00
85.	Sidheshwar Temple	Nemawar	Dewas	1,22,370/-	00.00	5,03,909.00	00.00
86.	Unfinished Temple	Nemawar	Dewas	00.00	00.00	00.00	00.00
87.	Alamgir Gate	Mandu	Dhar	00.00	5,06,489/-	00.00	00.00
88.	Ancient Hindu Baodi	Mandu	Dhar	00.00	00.00	00.00	00.00
89.	Andheri Baodi	Mandu	Dhar	00.00	00.00	00.00	00.00
90.	Ashrafi Mahal	Mandu	Dhar	00.00	200.00	6,38,797.00	00.00
91.	Baz Bahadur's Palace	Mandu (Nandlalpur)	Dhar	00.00	7,58,385/-	1,98,697.00	64,851.00
92.	Bhagwanian Gate	Mandu (Jamanya)	Dhar	00.00	00.00	00.00	00.00
93.	Bhangi Gate	Mandu	Dhar	00.00	00.00	00.00	00.00

1	2	3	4	5	6	7	8
94.	Champa Baodi	Mandu	Dhar	00.00	00.00	00.00	00.00
95.	Chistikhan's Mahal	Mandu	Dhar	00.00	00.00	00.00	00.00
96.	Chor Kot	Mandu	Dhar	00.00	1,87,814/-	84,825.00	00.00
97.	Chorkot Mosque	Mandu	Dhar	00.00	1,96,958/-	6,03,273.00	00.00
98.	Nahar Jharokha compound	Mandu	Dhar	33,13,989/-	00.00	2,65,034.00	00.00
99.	Dai ka Mahal	Mandu (Sagar)	Dhar	00.00	00.00	2,63,638.00	00.00
100.	Daike Chhoti Behen ka Mahal	Mandu (Sagar)	Dhar	00.00	00.00	3,49,863.00	00.00
101.	Darya Khan's Tomb	Mandu	Dhar	8,25,401/-	9,52,796/-	2,65,503.00	00.00
102.	Delhi Gate	Mandu	Dhar	8,01,747/-	10,7796-1/-	00.00	00.00
103.	Dharmashalla	Mandu	Dhar	00.00.	00.00	00.00	00.00
104.	Dilawarkhan's Mosque	Mandu	Dhar	00.00	00.00	00.00	1,94,528.00
105.	Ek-khamba Mahal	Mandu	Dhar	00.00	00.00	00.00	1,54,772.00
106.	Gada Shah Palace	Mandu	Dhar	20,54,074/-	87,527/-	2,29,960.00	52,263.00
107.	Gada Shah Shop	Mandu	Dhar	00.00	00.00	1,98,987.00	00.00
108.	Gadi Darwaza	Mandu	Dhar	00.00	00.00	00.00	00.00
109.	Hammam	Mandu	Dhar	00.00	00.00	00.00	00.00
110.	Hathi Gate	Mandu	Dhar	00.00	00.00	00.00	00.00
111.	Hathi Mahal	Mandu	Dhar	00.00	00.00	00.00	00.00
112.	Hindola Mahal	Mandu	Dhar	00.00	00.00	00.00	00.00
113.	Hoshang Shah tomb	Mandu	Dhar	19,70,160/-	76,184/-	2,10,220.00	48,808.00
114.	Jahaz Mahal	Mandu	Dhar	14,83,556/-	4,56,816/-	4,96,533.00	00.00
115.	Jahangirupur gate	Mandu (Jhaberi)	Dhar	00.00	00.00	00.00	00.00
116.	Jama Masjid	Mandu	Dhar	00.00	00.00	00.00	00.00
117.	Kapoor Talao and the ruins on its bank	Mandu	Dhar	00.00	00.00	00.00	00.00
118.	Lai Bag	Mandu (Sagar)	Dhar	8,36,823/-	10,50,480/-	00.00	00.00
119.	Lai bungalow	Mandu	Dhar	00.00	26,27,283/-	00.00	00.00
120.	Lohani Gate	Mandu	Dhar	00.00	00.00	00.00	00.00
121.	Lohani caves	Mandu	Dhar	00.00	00.00	00.00	00.00
122.	Jal Mahal	Mandu (Sagar)	Dhar	15,63,744/-	82,805/-	00.00	00.00
123.	Nahar Jharoka	Mandu	Dhar	00.00	3,55,183/-	00.00	00.00

1	2	3	4	5	6	7	8
124.	Mahmud's tomb	Mandu	Dhar	00.00	00.00	00.00	00.00
125.	Malik Moghi's Tomb	Mandu (Sagar)	Dhar	00.00	00.00	00.00	00.00
126.	Mosque near Sopi tank	Mandu	Dhar	00.00	00.00	00.00	00.00
127.	Mosque north-west of Darya Khan's Tomb	Mandu	Dhar	00.00	00.00	00.00	00.00
128.	Mosque near Tarapur Gate	Mandu (Sagar)	Dhar	00.00	00.00	00.00	00.00
129.	Nameless Tomb	Mandu	Dhar	00.00	00.00	00.00	00.00
130.	Neelkanth	Mandu	Dhar	00.00	00.00	00.00	00.00
131.	Rampol gate and the mosque opposite to it	Mandu	Dhar	00.00	00.00	00.00	00.00
132.	Royal palace	Mandu	Dhar	2,16,634/-	1,85,091/-	2,59,800.00	1,72,113.00
133.	Roopmati Pavilion	Mandu (Nandlalpur)	Dhar	00.00	83,140/-	2,35,505.00	82,637.00
134.	Caravan Sarai	Mandu (Sagar)	Dhar	00.00	00.00	00.00	00.00
135.	Sat Kothari cave	Mandu (Sulibundy)	Dhar	00.00	2,29,556/-	00.00	00.00
136.	Somati kund	Mandu	Dhar	00.00	00.00	00.00	1,97,160.00
137.	Songarh Gate	Mandu (Sagar)	Dhar	00.00	00.00	00.00	00.00
138.	Tarapur Gate	Mandu (Sagar)	Dhar	00.00	00.00	00.00	00.00
139.	Taveli Mahal	Mandu	Dhar	3,91,690/-	3,92,268/-	4,40,362.00	1,34,297.00
140.	Tomb and mosque attached	Mandu	Dhar	00.00	0.00	00.00	00.00
141.	Tomb north of Dariya khan's tomb	Mandu	Dhar	00.00	00.00	00.00	00.00
142.	Tomb north of Alamgir gate	Mandu (Suliburdy)	Dhar	00.00	00.00	00.00	00.00
143.	Tripoiia gate	Mandu	Dhar	00.00	00.00	00.00	00.00
144.	Tower of Victory	Mandu	Dhar	00.00	00.00	00.00	81,171.00
145.	Ujali Baodi	Mandu	Dhar	00.00	00.00	00.00	00.00
146.	Water Palace	Mandu	Dhar	00.00	00.00	00.00	80,853.00
147.	Ruins on the west of Rewa Kund	Mandu (Nandlalpur)	Dhar	00.00	00.00	00.00	1,02,958.00
148.	Bhojshala and Kamal Maula's mosque	Dhar	Dhar	1,60,471/-	1,05,819/-	1,77,794.00	36,642.00
149.	Lat ki masjid	Dhar	Dhar	1,06,423/-	88,401/-	1,90,469.00	1,19,188.00
150.	Buddhist caves 1 to 7	Bagh	Dhar	2,72,829/-	1,82,840/-	2,52,236.00	! 87,232.00
151.	Jal Mahal	Sadalpur	Dhar	97,467/-	90,096/-	1,70,391.00	24,584.00

1	2	3	4	5	6	7	8
152.	Rock cut temple	Wasvi	Dhar	00.00	00.00	81,103.00	16,281.00
153.	Ranmukteshwara Temple	Kukkaramath	Dindori	1,04,756/-	53,669/-	66,970.00	00.00
154.	Mahadeva Temple	Amrol	Gwalior	58,034/-	1,21,500/-	1,97,104.00	60,374.00
155.	Ancient Site	Pawaya	Gwalior	21,845/-	41,715/-	3,15,728.00	63,752.00
156.	Tila Monument	Pawaya	Gwalior	00.00	2,89,387/-	00.00	00.00
157.	Tomb of Abul Fazal	Antri	Gwalior	19,465/-	40,500/-	2,14,645.00	64,538.00
158.	Tomb of Tansen	Gwalior	Gwalior	00.00	00.00	4,40,039.00	00.00
159.	Gwalior fort : i. Badal Mahal or Hindola gate, ii. Gwalior or Alamgir gate, iii. Ganesha gate, iv. Chaturbhuj temple v. Lakshman gate vi. Mansingh Palace vii Rock cut Jain coilosi viii. Sas Bahu Temple ix. Teli ka Mandir, Urwai gate	Gwalior	Gwalior	5,11,036/-	4,51,501/-	17,00,684.0 0	4,05,418.00
160.	Tomb of Mohammad Ghaus	Ghauspura	Gwalior	1,05,670/-	3,39,205/-	9,36,346.00	1,18,782.00
161.	Old Mughal Fort	Joga	Harda	00.00	00.00	00.00 00.00	
162.	Caves	Pachmrhi	Hoshangabad	16,632/-	44,572/-	2,65,185.00	30,184.00
163.	Ancient site and Adamgarh rock shelters	Kalamdi, Rasulia and Kishanpur	Hoshangabad	4,62,652/-	7,33,678/-	14,54,863.00	17,172.00
164.	Rock shelter known as Putli lane near Sabourne cave	Bariam	Hoshangabad	00.00	00.00	00.00	00.00
165.	Dorothy deep rock shelter	Pachmarhi	Hoshangabad	00.00	00.00	00.00	00.00
166.	Madan Mahal on the top of the hill upon a large boulder rock	Garha	Jabalpur	2,63,025/-	5,78,332/-	53,352.00	00.00
167.	Karanbel (Tripuri)	Tewar	Jabalpur	00.00	00.00	7,58,715.00	33,958.00
168.	Temple of Gauri Shankar, ancient circular colonnade supported by pillars carved with images of various deities	Bheraghat	Jabalpur	00.00	23,514/-	50,406.00	00.00
169.	Temple of Chausath Yogini	Bheraghat	Jabalpur	70,083/-	66,654/-	59,287.00	00.00
170.	Large effigy of Vishnu Varaha	Panagar	Jabalpur	2,62,713/-	70,705/-	4,20,773.00	00.00
171.	The statue of a boar (Vishnu Varah), an image of Mahadeo and figures of other Hindu & Jain Gods, scattered over four tumuli and under a bargat tree	Karanpur (Karitalai)	Katni	3,91,755/-	7,91,742/-	3,49,108.00	00.00

1	2	3	4	5	6	7	8
172.	Varaha near Karitalai	Karanpur	Katni	1,25,850/-	00.00	2,39,066.00	00.00
173.	Tortoise and fish locally known as Kachha and Machha	Karitalai	Katni	00.00	00.00	00.00	00.00
174.	The whole site of Kankali Devi Temple including the Devi temple and Ruined Temple close to them	Tigwa	Katni	13,96,694/-	6,64,959/-	3,29,448.00	00.00
175.	Vishnu Varaha Temple	Bilhari	Katni	1,31,056/-	1,29,757/-	3,47,527.00	00.00
176.	Tapsi Math	Bilhari	Katni	00.00	00.00	12,72,602.0 0	00.00
177.	Temple of Somnath and ruins of several temples	Bargaon	Katni	89,942/-	9,96,498/-	1,55,899.00	00.00
178.	Rock edict of Ashoka, Rupnath	Padaria	Katni	00.00	00.00	00.00	00.00
179.	Ruined temple near the sources of the Kiyon river	Marha Deori	Katni	29,587/-	31,843/-	45,698.00	00.00
180.	Shiva Temple on a carved stone chabutra measuring 10' x 10' x 4' and 8 stone Jain images	Nanhwara	Katni	19,565/-	17,304/-	45,544.00	00.00
181.	Ancient Mound	Kakarahata	Katni	36,110/-	34,608/-	42,578.00	00.00
182.	Ladaki-ka-Tila	Bilhari	Katni	00.00	00.00	00.00	00.00
183.	Chaubis Avtar Temple with its content	Mandhata	Khandwa	5,51,526/-	00.00	4,40,134.00	1,44,932.00
184.	Chandsuraj Gateway	Mandhata	Khandwa	00.00	00.00	00.00	00.00
185.	Siddhesvaraor Siddhnath Temple	Mandhata	Khandwa	00.00	84,644/-	00.00	00.00
186.	Amleshwar alias Mamleshwar group of temples including Kleshwar temple Kleshwar temple	Godadpura (Onkar Mandhata)	Khandwa	2,13,743/-	3,73,061/-	00.00	00.00
187.	Chaubara Dera	Un	Khargone	19,27,507/-	19,09,536/-	21,20,945.0 0	00.00
188.	Group of Temple at Un	Un	Khargone	6,40,544/-	1,92,212/-	8,03,955.00	2,43,969.00
189.	Temples of Mahakaleswar 1 and 2	Un	Khargone	19,31,395/-	17,13,907/-	9,20,953.00	00.00
190.	Temple of Nilkanteshwar	Un	Khargone	00.00	2,93,5337-	00.00	00.00
191.	Excavated site	Kasrawad	Khargone	00.00	55,803/-	90,758.00	7,854.00
192.	Brindaban dedicated to the memory of Shrimant Baji Rao Peshwa	Raverkhedi	Khargone	1,06,227/-	33,507/-	00.00	23,561.00

1	2	3	4	5	6	7	8
193.	Main gate and remaining portion of the Preshwa residence or fortress	Raverkhedi	Khargone	2,01,795/-	00.00	1,24,330.00	00.00
194.	The Chatri inside the sarai	Raverkhedi	Khargone	00.00	00.00	00.00	00.00
195.	An old sarai	Raverkhedi	Khargone	00.00	00.00	00.00	00.00
196.	Gond fort called Satknada and the tower on Raj ghat called Shahburz and the temples therein	Mandla	Mandla	9,26,027/-	17,304/-	12,012.00	00.00
197.	Begum Mahal	Chaugan Rayotwari	Mandla	59,395/-	22,314/-	41,353.00	00.00
198.	Sporting Palace by name Dalbadal	Chaugan Rayotwari	Mandla	18,438/-	17,3047-	35,534.00	00.00
199.	Siva's temple	Khaddeori	Mandla	00.00	00.00	45,390.00	00.00
200.	Brahmanical rockcut temple	Dhamnar	Mandsaur	4,01,915/-	3,02,764/-	4,54,921.00	1,75,381.00
201.	Buddhist caves Mo. 1 to 51	Dhamnar	Mandsaur	00.00	00.00	00.00	00.00
202.	Yasodharman Pillar or Victory	Sondhani	Mandsaur	1,81,731/-	1,43,778/-	3,87,612.00	1,41,046.00
203.	Pre-historic painted rock shelters Sita Khardi	Bhanpura	Mandsaur	00.00	00.00	00.00	00.00
204.	Pre-historic painted rock shelters Chaturbhuj Nala	Bhanpura	Mandsaur	22,20,183/-	2,43,680/-	2,68,317.00	1,18,398.00
205.	Ekattarso Mahadeva Temple	Mitawali	Morena	10,81,530/-	4,75,839/-	6,71,878.00	64,700.00
206.	Garhi	Padawali	Morena	22,77,729/-	2,66,704/-	11,63,509.00	1,39,430.00
207.	Temple	Padhavali	Morena	00.00	14,75,434/-	10,02,261.00	00.00
208.	Kakanmath Temple	Suhania	Morena	21.10.264/-	2.21.501/-	9,91,634.00	91,524.00
209.	Temples 1 to 22	Nareshwar	Morena	40,420/-	12,36,675/-	6,02,214.00	1,45,121.00
210.	Group of temples at Bateshawar	Bateshwar	Morena	25,32,202/-	10,01,899/-	13,91,282.0	3,58,794.00
211.	Nav Toran Temple	Khor	Nirnach	1,44,532/-	73,628/-	1,36,468.00	86,777.00
212.	Ajaigarh fort and its remains	Ajaigarh	Panna	9,90,193/-	6,21,071/-	2,60,763.00	4,488.00
213.	Two temples ascribed to Gupta period	Ajaigarh	Panna	4,28,613/-	20,884/-	2,29,047.00	00.00
214.	Nachna Kuthara Parvati Temple	Nachna	Panna	4,46,346/-	53,930/-	95,311.00	00.00
215.	Chaumukh Nath Temple	Nachna	Panna	4,11,063/-	3,97,465/-	7,12,521.00	00.00
216.	(i) Shiv Temple (ii) Ancient remains, rock engraving	Bhojpur	Raisen	3,80*007/-	23,34,690/-	15,31,746.0	6,08,090.00

1	2	3	4	5	6	7	8
217.	Fort	Raisen	Raisen	1,43,237/-	1,76,663/-	11,67,427.00	00.00
218.	Buddhist monuments	Sanchi	Raisen	13,23,626-	13,65,736/-	9,67,186.00	5,10,802.00
219.	Buddhist stupas together with the adjacent land	Sonari	Raisen	5,02,701/-	20,543/-	1,48,635.00	15,862.00
220.	Buddhist stupas	Murlikhurd	Raisen	40,833/-	40,090/-	82,119.00	16,657.00
221.	Buddhist stupas and remains	Andher	Raisen	4,25,937/-	58,417/-	41,129.00	8,249.00
222.	Stupas and other remains at Satdhara	Murlikhedi	Raisen	22,05,640/-	1,55,000/-	2,35,214.00	39,334.00
223.	Pre-historic rock shelters with paintings comprising of Tajpura, Bineka, Bhimbetka, Lakhajuar East and Lakhajuar West groups	Bhaianpura, Amchha Khurd, Amchha Kalam, Kasolwara, Gotampur, Borda, Bineka, Tajpura	Raisen	00.00	3,16,969/-	15,74,584.01	00.00
224.	Inscriptions	Alhaghat	Rewa	6,642/-	79,933/-	32,007.00	00.00
225.	Fresco paintings	Gahira	Rewa	8,470/-	27,030/-	51,344.00	00.00
226.	Gurgi and Rehunta remains	Gurgi	Rewa	27,482/-	80,220/-		00.00
227.	Inscriptions in cave	Keoti	Rewa	00.00	22,125/-	46,109.00	00.00
228.	Rock shelters with megaliths, monasteries and inscriptions	Barhat	Rewa	49,931/-	1,38,955/-	15,05,879.00	3,809.00
229.	Temple	Bamora	Sagar	51,675/-	60,912/-	69,368.00	.31,881.00
230.	Fort	Deori	Sagar	49,874/-	43,866/-	1,01,305.00	12,012.00
231.	Fort	Dhamoni	Sagar	19,83,213/-	71,715/-	1,91,201.00	94,748.00
232.	Tomb and mosque of Baljati Shah	Dhamoni	Sagar	3,18,182/-	1,07,771/-	1,18,769.00	50,164.00
233.	Rani Mahal	Dhamoni	Sagar	00.00	00.00	00.00	00.00
234.	Ancient Site	Eran and Pahlezipur	Sagar	3,77,124/-	7,42,853/-	4,31,785.00	75,224.00
235.	All structures in or connection with the Mahal (fort) of the Dangi rulers	Garhpehra	Sagar	47,660/-	59,718/-	67,182.00	24,948.00
236.	Fort	Gourjhamar	Sagar	00.00	00.00	10,46,570.00	8,33,730.00
237.	Temple of Mahadeo or mata	Karonda	Sagar	31,342/-	00.00	00.00	18,711.00
238.	Satgarh	Karonda	Sagar	00.00	00.00	00.00	00.00

1	2	3	4	5	6	7	8
239.	Tomb of Panj Pirs	Khimlasa Fort	Sagar	8,51,534/-	1,38,046/-	1,64,516.00	00.00
240.	The walls of the city with gate	Khimlasa Fort	Sagar	00.00	6,19,590/-	00.00	72,493.00
241.	The walls of the citadel (Fort)	Khimlasa	Sagar	00.00	00.00	28,028.00	00.00
242.	Old mosque, Idgah well, gateway of the fort and Nagina Mahal	Khimlasa	Sagar	00.00	00.00	00.00	00.00
243.	Temple of Mahadeo	Pali	Sagar	48,142/-	1,06,686/-	1,47,736.00	61,426.00
244.	Fort	Rahatgarh	Sagftr	i.14,881/-	2,41,201/-	8,81,856.00	1,10,952.00
245.	Remains	Bharhut	Satna	00.00	6,96,243/-	98,212.00	1,400.00
246.	Remains	Bhumra	Satna	1132,483/-	16,26,038/-	2,65,920.00	00.00
247.	Temple of Ashta	Ashta	Seoni	46,276/-	44,628/-	65,256.00	00.00
248.	Standing jain image of Digambar sect known, as Naga baba and the various fragmentary stone images and architectural stone pieces	Ghansor	Seoni	00.00	75,876/-	84,506.00	00.00
249.	Virath temple and remains	Sohagpur	Shahdol	19,606/-	00.00	2,24,255.00	1,31,110.00
250.	Large Siva Temple	Mahua	Shivpuri	3,34,703/-	2,50,275/-	00.00	31,416.00
251.	Small Siva Temple	Mahua	Shivpuri	3,12,072/-	68,571/-	7,829.00	00.00
252.	Monastery	Rannod	Shivpuri	32,224/-	40,286/-	54,791.00	8,316.00
253.	Monastery	Surwaya	Shivpuri	00.00	6,64,033/-	00.00	00.00
254.	Siva Temple	Surwaya	Shivpuri	00.00	00.00	00.00	00.00
255.	Open Air Museum	Surwaya	Shivpuri	00.00	00.00	00.00	00.00
256.	Surwaya Garhi	Surwaya	Shivpuri	19,03,465/-	1,82,611/-	7,37,608.00	48,870.00
257.	Mojamata temple	Terhi	Shivpuri	28,614/-	35,301/-	1,34,372.00	23,562.00
258.	Monastery	Terahi	Shivpuri	00.00	00.00	00.00	00.00
259.	Toran gate	Terahi	Shivpuri	00.00	00.00	00.00	00.00
260.	Town hall alias Gandhi Bhawan	Shivpuri	Shivpuri	2,22,696/-	72,095/-	1,91,903.00	47,100.00
261.	Temple and Monastery	Chandreah	Sidhi	10,19,868/-	2,55,023/-	1,19,850.00	00.00
262.	Saru-Marua monastic complex alongwith comprised area	Panguraria	Sehore	27,217/-	33,786/-	1,05,631.00	4,293.00

1	2	3	4	5	6	7	8
263.	Painted rock shelters, two Buddhist stupas and other remains	Talpura	Sehore	34,958/-	34,792/-	9,21,245.00	24,804.00
264.	Ancient Mound	Bhairogarh	Ujjain	00.00	00.00	00.00	00.00
265.	Ancient Mound (Vaishya Tekri)	Undasa	Ujjain	72,467/-	50,397/-	89,302.00	00.00
266.	Ancient Mound (Kumbhar Tekri)	Undasa	Ujjain	00.00	00.00	00.00	22,407.00
267.	Bijamandal Mosque	Bhilsa	Vidisha	13,27,233/-	1,90,577/-	3,19,236.00	89,054.00
268.	Lohangi Hill Capital	Bhilsa	Vidisha	26,967/-	36,672/-	56,341.00	16,218.00
269.	Dashavatara Temple	Badoh	Vidisha	00.00	00.00	00.00	00.00
270.	Jain Temple	Badoh	Vidisha	00.00	00.00	00.00	00.00
271.	Gadarmal Temple	Badoh	Vidisha	80,000/-	00.00	00.00	1,53,117.00
272.	Ancient site	Besnagar	Vidisha	00.00	00.00	00.00	00.00
273.	Khamb Baba (Heiodoras Pillar)	Besnagar	Vidisha	32,207/-	40,500/-	60,845.00	16,218.00
274.	Athakhamba	Gyaraspur	Vidisha	00.00	1,54,948/-	00.00	1,39,133.00
275.	Bajramath	Gyaraspur	Vidisha	1,30,858/-	3,58,067/-	1,20,583.00	16,218.00
276.	Hindola Toran	Gyaraspur	Vidisha	10,09,616/-	4,97,955/-	3,78,570.00	00.00
277.	Buddhist stupa	Gyaraspur	Vidisha	00.00	00.000	00.00	00.00
278.	Maladevi Temple	Gyaraspur	Vidish^	00.00	00.00	2,92,900.00	00.00
279.	Bhimgaja	Pathari	Vidish*	1,75,483/-	1,51,696/-	2,07,524.00	00.00
280.	Caves	Pathari	Vidisha	00.00	00.00	00.00	00.00
281.	Caves 1 to 20	Udaygiri	Vidish^t	7,91,852/-	1,38,217/-	3,42,590.00	77,163.00
282.	Ruins of Gupta temple	Udaygiri	Vidish^	00.00	00.00	00.00	00.00
283.	Bara Khambi	Udaypur	Vidisha	00.00	00.00	00.00	00.00
284.	Udayeshwar Mahadeva Temple	Udaypur	Vidisha	10,81,807/-	4,95,938/-	2,17,581.00	65,083.00
285.	Sculpture shed (Sitamarhi Group of Temple)	Thoban	Ashok Nagar	70,761/-	93,178/-	1,65,340.00	24,406.00
286.	Hanuman Marhi Group of Temples	Thoban	Ashok Nagar	00.00	00.00	98,241.00	47,124.00
287.	Hori Ki Marhia Group of Temples	Thoban	Ashok Nagar	00.00	00.00	1,89,803.00	00.00
288.	Gargaj and Mahadev Ghat Group of Temples	Thoban	Ashok Nagar	00.00	00.00	21,348.00	00.00
289.	Kuti Group of Temples	Thoban	Ashok Nagar	00.00	00.00	00.00	00.00
290.	Andhakuan Group of Temples	Thoban	Ashok Nagar	00.00	00.00	1,66,012.00	27,720.00

Financial Assistance to CWG

*219. SHRI HANSRAJ G. AHIR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of funds/financial assistance provided by the Government to the Organising Committee(OC) of the Commonwealth Games(CWG), 2010;

(b) whether the OC has submitted the accounts of such financial assistance provided to them in the form of loan;

(c) if so, whether the OC has repaid any amount to the Government as per the terms and conditions for repayment of the loan amount;

(d) if so, the details thereof; and

(e) if not, the details of the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) The Government of India approved funds to the tune of Rs. 2500.42 crore as 'Loan' to the Organizing Committee (OC) for the conduct of the Commonwealth Games, 2010 including for 'Overlays'. An amount of Rs. 87.25 crore was also approved by the Government for 'Timing, Scoring and Result System' and 'Sports Equipments' for OC. Out of the total, Rs. 2303.82 crore was released to OC for the above tasks.

(b) Yes, Madam. OC has submitted the audited accounts for the funds provided to them upto the financial year 2009-10.

(c) and (d) The OC has repaid an amount of Rs. 432.71 crore to the Government, out of the revenue earned by them, as per the terms and conditions of the repayment of loan amount. OC has also refunded an amount of Rs. 229.00 crore to the Government out of the total amount of Rs. 557.40 crore released in connection with the 'Overlays'. On 11th September, 2003, while agreeing to enter in to the Host City Contracts, the Government, despite the objections raised by the Department of Expenditure, Ministry of Finance, decided to underwrite any shortfall between revenue and expenditure of the Organizing Committee.

(e) Does not arise.

[English]

Performance of Indian Sportspersons

*220. SHRI BHARTRUHARI MAHTAB:
SHRI JOSEPH TOPPO:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the performance of Indian sportspersons in various international sports events has not been satisfactory in comparison to the other countries despite the expenditure incurred in this regard;

(b) if so, the details thereof;

(c) whether the Government proposes to initiate any long-term development programme for improving the performance of Indian sportspersons including women competing in various international sporting events;

(d) if so, the details thereof alongwith the inputs received from different National Sports Federations (NSFs) and the funds allocated to them for this purpose during each of the last three years and the current year; and

(e) the steps taken/proposed to be taken by the Government for improving the performance of Indian sportspersons including setting up of sports science centres in various parts of the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) to (c) It is true that the country's performance in major international sports events has not been of the level as is expected from a country of India's size. However, there has been perceptible improvement in the performance of the Indian sportspersons in recent years as is evident from country's performance at the Commonwealth Games, 2010 where it stood 2nd and in the Asian Games, 2010 where it stood 5th. This improved performance has been a result of intensive training provided to them over the past two and half years under the Scheme of Preparation of Indian Teams for Commonwealth Games, 2010. With a view to sustaining these efforts for forthcoming London Olympics, the Ministry of Youth Affairs & Sports has launched Project 'Operation Excellence for London Olympics 2012' (OPEX 2012) under which core probables have been identified and are being provided with intensive training, both within the country and abroad and competition exposures in international sports competitions. Based on the approved funding

norms, which are at par with Commonwealth Games-2010 scales, with further up scaling in certain areas such as lodging, nutrition, scientific support and daily allowance, the budget for OPEX-2012 has been estimated at Rs. 258.39 crore for the period April 2011 to August 2012, covering expenditure towards maintenance charges towards field of play (Rs. 7.60 crore), boarding and food supplements (Rs. 36.95 crore), lodging (Rs. 49.74 crore), scientific & medical support (Rs. 5.06 crore), consumable sports equipment including competition kit (Rs. 18.58 crore), non-consumable sports equipment (Rs. 4.37 crore), Indian coaches (Rs. 2.91 crore), foreign coaches (Rs. 20.00 crore), support personnel (Rs. 7.84 crore), foreign competition and training exposure (Rs. 75.45 crore), competition exposure within India (Rs. 19.18 crore) and sports kit (Rs. 3.80 crore). Discipline-wise details of estimated expenditure are given in Statement-I.

Preparation for winning more medals in all major international events is an on-going process and is based on the Long Terms Development Plans (LTDPs) prepared in consultation with the National Sports Federations and Sports Authority (SAI). Based on LTDPs, assistance is provided to NSFs. Further, financial assistance for

customized training for elite athletes is provided from NSDF.

All Schemes of the Ministry and SAI are inclusive schemes and are equally applicable to women sportspersons. A National Championship exclusively for women is conducted annually at block, district, State and national levels. Performance of women sportspersons in CWG-2010 and Asian Games-2010 was quite impressive. In Commonwealth Games-2010, women sportspersons won 13 Gold medals, 12 silver medals and 36 bronze medals. In Asian Games-2010, women sportspersons won 5 gold medals, 6 silver medals and 12 bronze medals.

(d) Details of funds released to National Sports Federations during last three years and current year given in Statement-II.

(e) For upgrading/improving the existing set up for sports science and sports medicine in the country, the Ministry has constituted an Expert Group under the Chairmanship of Secretary (Sports) for strengthening various aspects of Sports Science including Sports Nutrition.

Statement I

The approximate budget of Operation Excellence (OPEX 2012) for London Olympics 2012 (April, 2011 to July, 2012-16 months/490 days)

Sl.No.	Discipline	No. of Campers (men-women-coaches- support personnel)	No. of Days in coaching camps on an average	Total in Rupees
1	2	3	4	5
1.	Archery	16+16+9+7	400	92224000
2.	Athletics	21+27+24+9	400	159478000
3.	Badminton	24+14+15+7	400	130880000
4.	Boxing	40+40+22+10	400	271996000
5.	Gymnastics	40+8+1+7	400	135768000
6.	Hockey	45+45+10+14	400	205038000
7.	Judo	28+28+06+04	400	120628000
8.	Rowing	16+12+9&	400	87412471
9.	Shooting	62+30+16+7	400	437990000
10.	Swimming	21+22+10+7	400	127320000

1	2	3	4	5
11.	Table Tennis	20+18+8+7	400	146224000
12.	Taekwondo	28 +28+05+03	400	94138000
13.	Tennis	5 players under NSDF		21600000
14.	Weightlifting	24+26+12+7	400	111962000
15.	Wrestling	56+28+15+06	400	157216000
16.	Yachting	10+2+5+7	400	83992000
Total				2383866471

Rupees 238.39 Crores on preparations + Rupees 20 Crores for foreign Coaches = Total Rupees 258.39 Crores

Statement II

Details of grants released to the Federations under the Scheme of National Sports Federations

					(Rs. in lakhs)
Sl.No.	Name of the Federation	2008-09	2009-10	2010-2011	2011-2012 upto 2.8.2011
1	2	3	4	5	6
1.	All India Carrom Federation, New Delhi	19.09	13.58	23.77	1.90
2.	All India Chess Federation, Chennai	221.40	163.00	180.05	15.07
3.	All India Karate-Do-Federation,	00	00	10.18	
4.	All India Sports Council of the Deaf, New Delhi	42.38	23.98	47.65	
5.	Amateur Baseball Federation of India, Keshavpuram, Delhi	11.00	12.49	14.75	6.00
6.	Amateur Handball Federation of India, Jammu and Kashmir	72.38	13.55	46.44	18.67
7.	Atya Patya Federation of India, Nagpur	16.50	5.92	12.00	
8.	Ball Badminton Federation of India	00	00	00	
9.	Basketball Federation of India, New Delhi	44.52	61.60	24.24	
10.	Cycle Polo Federation of India, New Delhi	15.90	9.34	7.76	9.00
11.	Fencing Association of India, Patiala	24.75	30.56	174.06	16.55
12.	Gymnastics Federation of India, Jodhpur (Raj.)	18.54	87.80	18.43	0.26
13.	Indian Body Building Fedn.	00	00	00	
14.	Indian Kayaking	30.51	26.21	00	5.65

1	2	3	4	5	6
15.	Indian Polo Association, New Delhi	4.97	00	00	
16.	Indian Power lifting Federation, New Delhi	16.00	11.50	00	
17.	Judo Federation of India, New Delhi	62.55	49.66	62.33	7.76
18.	Kho-Kho Federation of India, Kolkata	00	4.50	7.50	3.50
19.	Korfball Federation of India, New Delhi	12.72	13.31	5.50	2.50
20.	All India Tennis Association, New Delhi	79.14	62.31	41.98	1.14
21.	National Rifle Association of India, New Delhi	324.88	80.20	313.54	52.50
22.	Netball Federation of India, Sahadara, Delhi	18.78	00	00	
23.	Roller Skating Federation of India, Kolkata	00	00	00	
24.	Rowing Federation of India, Secunderabad	57.05	88.79	64.71	4.50
25.	Sepak Takraw Federation of India, Nagpur, Maharashtra	12.00	9.00	13.50	6.00
26.	Shooting Ball Federation of India	9.00	12.00	12.00	
27.	Softball Federation of India, Jodhpur	00	12.25	13.75	
28.	Squash Racket Federation of India, Chennai	33.88	12.00	27.05	
29.	Swimming Federation of India, Ahmadabad	15.10	26.90	1.50	
30.	Table Tennis Federation of India, New Delhi	102.90	104.00	119.73	34.08
31.	Taekwondo Federation of India, Bangalore	00	11.89	55.10	7.35
32.	Tenni-Koit Federation of India, New Delhi	16.50	9.00	19.75	4.50
33.	Tennis Ball Cricket Federation of India, Gorakhpur, U.P.	16.00	5.00	9.00	
34.	Tug of War Federation of India, New Delhi	6.00	9.75	16.00	4.50
35.	Volleyball Federation of India, Chennai	63.51	73.91	150.53	4.00
36.	Yachting Association of India, New Delhi	36.71	147.85	85.95	0.90
37.	Wushu Association of India, New Delhi	31.24	30.91	00	
38.	Throwball Fedn. of India, Bangalore	00	00	00	
39.	Para Olympic, Bangalore	40.10	142.83	221.39	
40.	Archery Association of India, New Delhi	96.10	139.07	16.59	
41.	Billiards & Snooker Federation of India, Kolkata	37.02	38.87	50.11	12.55
42.	Indian Amateur Boxing Federation, New Delhi	165.41	94.94	110.49	22.58
43.	Indian Hockey Fedn., Patel Nagar, Delhi	156.99	132.24	11.25	17.24
44.	Indian Women Hockey Federation, New Delhi	74.51	11.40	00	

1	2	3	4	5	6
45.	Indian Amateur Kabaddi Federation, Jaipur	32.08	11.77	10.00	13.50
46.	Indian Weightlifting Federation, New Delhi	26.17	30.94	116.54	4.22
47.	Athletics Federation of India, New Delhi	228.40	12.26	83.31	1.38
48.	Badminton Association of India, Rajasthan	170.02	23.58	32.89	
49.	Equestrian Federation of India, New Delhi	86.26	5.05	00	
50.	Football, Delhi	52.58	41.90	610.51	25.00
51.	Indian Golf Union, New Delhi	18.24	16.43	41.69	
52.	Wrestling Federation of India, I.G. Stadium Delhi	200.42	64.04	69.44	
53.	Winter Games Federation of India (WGFI), Daryaganj	2.07	00	00	
54.	Women's Cricket Fedn. of India, Delhi	00	00	00	
55.	Cycling Federation of India, Delhi	00	2.41	1.09	
56.	Special Olympic Bharat, New Delhi	53.30	3.81	12.00	
57.	Malkhamb	9.00	00	11.50	
58.	Amateur Soft Tennis Federation of India	6.86	10.75	14.75	
59.	Bridge Federation of India	3.00	00	00	
60.	Ice Hockey	1.50	00		
61.	School Games	13.36	43.54	5.20	
62.	Indian Olympic Association, New Delhi	238.96	204.00	1324.60	1.85
63.	Sports Authority of India, J.N. Stadium, New Delhi	1000.00	2000.00	3700.16	
64.	AIU.		158.45	381.00	
65.	Tenpin Federation of India			55.10	
66.	Indian Rugby Football Federation			24.27	

[Translation]

Use of Beef in Pizza

2301. SHRI SHRIPAD YESSO NAIK: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government is aware that beef is used in the Pizza being sold by an Indonesian company in the National Capital Territory of Delhi area;

(b) if so, the details thereof;

(c) whether many other foreign companies are also using beef in their edible items;

(d) if so, the details thereof; and

(e) the action taken by the Government against such companies?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) No such case has come into the notice of the Government till date.

(b) Does not arise

(c) No such complaint has come to the notice of the Government till date.

(d) and (e) Does not arise

[English]

Rehabilitation of Riot Victims

2302. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of mass grave of Sikhs, who were reportedly killed during the 1984 Sikh riots being found in Haryana;

(b) if so, the details thereof;

(c) the number of persons killed in the country during the said riots; and

(d) the details of relief and rehabilitation provided to the family of the victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) 3325 persons were killed in the country during the said riots.

(d) The Central Government on 08.5.2000 appointed a Commission of Inquiry headed by Mr. Justice G.T. Nanavati to look into various aspects of 1984 riots. As per the recommendation of the Justice Nanavati Commission of Inquiry, the Government announced the 'Rehabilitation Package' on 16.1.2006 with a financial outlay of Rs. 714.76 crore to provide additional relief to the victims of 1984 riots. So far, the Central Government has reimbursed a sum of Rs. 508,66,12,608/- to the concerned State Governments including a sum of Rs. 7,94,16,175/- to the Government of Haryana.

Monumental National Flags

2303. SHRI BHARAT RAM MEGHWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Flag Foundation of India (FFI) has sought permission from the Ministry for installing Monumental National Flags across the country in order to instill the feeling of nationalism/ patriotism amongst the countrymen;

(b) if so, the details thereof; and

(c) the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No, Madam. However, a proposal of Shri Navin Jindal, President, Flag Foundation of India was received for installation of monumental flag poles at Major Dhyani Chand Rashtriya Stadium (National Stadium), New Delhi & Dr. Karni Singh Shooting Range, Tughlakabad through the Ministry of Youth Affairs & Sports and this ministry had conveyed no objection to the aforesaid proposal with the following stipulations:

(i) Adequate arrangements are made for proper illumination of Flags at night with backup in case of power failures;

(ii) For immediate replacement of the Flag, as soon as it get damaged due to vagaries of weather.

Telephone Call Interception System

2304. SHRI KAUSHALENDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has floated tenders for Telephone Call Interception System recently;

(b) if so, the details thereof;

(c) whether telecom companies have been barred from bidding in the said tenders;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to ensure fair play in the bidding process?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) Tender was floated on 29.04.2011.

(c) and (d) No, Madam.

(e) The tender has been kept open for participation by anyone entity provided they meet the eligibility criteria of:

- (i) The Vendor/bidder must have Physical presence in India either directly or through their subsidiary or branch or as a Joint Venture.
- (ii) The vendor should be registered with the Service Tax/Sales Tax Departments.
- (iii) The implementation, support and documentation processes of the Vendor/bidder shall be certified to either ISO 9001:2000 or SEI CMMI Level 5.
- (iv) The vendors minimum annual turnover should not be less than Rs. 100 crore per annum from the IT consultancy and IT support services during each of the last three financial years ending 31st March of the previous financial year *i.e.* 2007-08, 2008-09, and 2009-10. Audited Financial Statements for the Past 3 Financial Years to be enclosed.
- (v) Vendor/bidders responding to this RFP must be able to substantiate their financial stability to execute this project by submitting solvency certificate upto the value of Rs.15 crores.
- (vi) The vendor/bidder must have supplied, installed and implemented similar solution viz. in the last 2 years ending last day of month previous to the one in which applications are invited out of which one should be a Govt. agency including Central Public Sector Enterprises/Public Sector Banks.
- (vii) The vendor should not have been blacklisted by central/State Government departments/organizations for financial, disciplinary or civil actions.

Note: Vendor/bidder has to submit the documentary evidence substantiating the above eligibility criteria.

Allotment of Government Accommodation

2305. SHRI HAMDULLA SAYEED: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the category of people entitled for Government accommodation;

(b) the total number of Government accommodation meant in the Central Pool for Government employees, type-wise;

(c) whether there is any discretionary quota for allotment of Government accommodation to non-entitled categories; and

(d) if so, the details thereof and the reasons for allotment to the non-entitled persons and the period for the allotment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Union Ministers, Members of Parliament, Judges of Supreme Court, Central Government Officers, Employees working in eligible offices and some officers/employees of the Government of NCT Delhi working in the offices, which have been specifically declared eligible for General Pool Residential Accommodation are eligible for General Pool Accommodation. Further Freedom fighters, Eminent Artists, Journalists, Social workers, etc. are also allotted General Pool Accommodation as per respective guidelines approved by Cabinet Committee on Accommodation (CCA).

(b) Information is as per Statement enclosed.

(c) Yes, Madam.

(d) Discretionary allotment to private individuals/non-government persons including Freedom fighters, Social workers etc. are allowed only with the approval of the CCA, for a period as specified by CCA, if it is considered necessary in national interest or for meeting international obligations.

Statement

Sl. No.	Quarter Type	Housing Stock under General Pool
1	2	3
1.	1	16291
2.	1S	426
3.	2	23565
4.	2 (Hostel)	42
5.	3	11751
6.	4	5342

1	2	3
7.	4 (Special)	792
8.	5A	1391
9.	5B	868
10.	5 (Less popular)	28
11.	5 S	11
12.	6A	486
13.	6B	157
14.	7	199
15.	8	158
16.	DS (Hostel)	1675
17.	SK (Hostel)	287
18.	SS (Hostel)	129
Total		63598

[*Translation*]

Dues for Custom Milling

2306. SHRI MURARI LAL SINGH:
SHRIMATI KAMLA DEVI PATLE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether reimbursement of funds is due to the Government of Chhattisgarh for custom milling of Arva variety of rice;

(b) if so, the rate thereof and the funds involved therein;

(c) whether some varieties of paddy grown in Chhattisgarh contains high percentage of broken and brown rice;

(d) if so, whether the State has made any correspondence with the Union Government in this regard; and

(e) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC

DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Government of Chhattisgarh has reported that payment of Rs. 173.72 crore is due from Food Corporation of India (FCI) for Custom Milled Rice (CMR) of KMS 2010-11 delivered to FCI. The FCI has been requested to settle the dues of State Government at the earliest.

(c) to (e) Yes, Madam.

Government of Chhattisgarh had informed that some varieties of paddy grown in Chhattisgarh contain high percentage of broken rice. To compensate the loss on this account, State Government requested to reduce the Out Turn Ratio (OTR) and increase the milling charges for Raw Rice. The State Government was informed that the existing rate of OTR and milling charges were fixed on the basis of recommendations of Gokak Committee and Tariff Commission respectively and these rates are applicable uniformly to all States. Nevertheless, recently in view of the consistent demand for revision of OTR from major paddy growing States, it has been decided to get fresh trial milling study done by FCI through Indian Institute of Crop Processing Technology, Thanjavur for ascertaining the OTR in respect of commercial varieties of paddy in various States including Chhattisgarh.

For revision of milling charges, a study has already been entrusted to Tariff Commission by this Department.

[*English*]

Anti National Activities

2307. SHRI NAVJOT SINGH SIDHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any report that some senior Indian Administrative Service (IAS) officials posted in Ministry of Home Affairs were arrested for anti-national activities; and

(b) if so, the details thereof and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam.

(b) Does not arise.

[Translation]

ISI Agents

2308. SHRI P.C. MOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is inputs regarding the presence of ISI agents in the country;

(b) if so, the details thereof; and

(c) the steps taken by the Government to smash them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. The Government is aware of the nefarious designs and activities of the ISI and its agents. During the period 2001-2011 (till 31.7.2011) a total of 174 Pak backed espionage modules were neutralized by Central and State Intelligence and Security agencies.

(c) The Government has been pursuing a well coordinated and multi-pronged approach to tackle the activities of ISI. This *inter-alia* includes strengthening border management to check illegal cross border activities, strengthening the State and the Central intelligence machinery, close interaction and coordination between different agencies of the Centre and the State Governments for neutralizing plans of militants and ISI/ anti-national elements, modernization and upgradation of police and security forces with advanced sophisticated weapons and communication system.

[English]

Functioning of AIR in A&N

2309. SHRI BISHNU PADA RAY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether no regular Station Director of All India Radio (AIR) has been posted in Port Blair for the last three years;

(b) if so, the details thereof and the reasons therefor;

(c) the time from which two number transmission towers of 100 KW situated at Brookshabad collapsed,

resulting in poor transmission in the entire territory of Andaman and Nicobar Islands and the reasons therefor:

(d) the reason for not covering the inhibited Island of Andaman and Nicobar Islands by AIR transmission at present;

(e) the reason for not constructing the boundary wall of the land allotted about 30 years back to the AIR at Brookshabad: and

(f) the time by which the collapsed towers and boundary wall are likely to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR S. JAGATHRAKSHAKAN): (a) and (b) Yes, Madam. Due to shortage of staff in Indian Broadcasting (Programme) Service [IB(P)S] no Station Director has been posted. However, an Indian Broadcasting (Engineering) Service [IB(E)S] officer has been functioning as the Head of Office. The senior most Programme Executive (PEX) has been declared as the Programme Head.

(c) and (d) The AIR programmes from Port Blair are broadcast simultaneously on 100 kw Medium Wave (MW) Transmitter (684 kHz) as well as on 10 kW Short Wave (SW) Transmitter (4760/7390 kHz). The 100 kW MW Transmitter has two Masts (Towers); one of this is active and the other passive. Due to heavy cyclonic winds, the passive Mast fell down on 25.04.2008, however transmission was going on full power, but coverage pattern was affected. The active Mast fell down on 19th April, 2010, while carrying out final adjustment after replacement of Guy ropes of this Mast. Immediately as an interim arrangement the service was shifted to an L-Aerial, and the transmission power was reduced to 10 kW MW, resulting in reduced coverage area of the MW transmitter. However, the same service on Short Wave transmitter was not affected and was available throughout the island territory.

(e) At present barbed wire fencing is provided around transmitter building at Brookshabad. The requirement of boundary wall is being projected in the 12th Plan which is under formulation.

(f) (i) The firm has already taken up the work of re-erection of the Active Mast and the work is likely to be completed by December, 2011, thereafter the Transmission on 100 KW MW power would be restored. The erection of 2nd Mast (passive) would also be taken up in the current financial year 2011-12 and it is likely to be completed by June, 2012.

(ii) The boundary wall would be completed within 2 years of the sanction of the 12th Plan schemes.

[*Translation*]

Land for Hotel Near IGI Airport

2310. SHRI A.T. NANA PATIL:
SHRI P.C. MOHAN:
SHRI RAMESH BAIS:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has granted permission to a private sector company to build hotel and Mall by demolishing the houses and historical monument in Mehram Nagar village near Indira Gandhi International Airport;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to protect the above monument?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to

(c) The Archeological Survey of India and Delhi Cantonment Board have informed that no permission has been granted by them to any private sector company to build hotel and Mall by demolishing the houses and historical monument in Mehram Nagar village near Indira Gandhi International Airport.

Construction of Houses Under JNNURM

2311. SHRI ANJAN KUMAR M. YADAV: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the amount of funds provided by the Government to Andhra Pradesh under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for construction of houses during the last three years;

(b) whether the ongoing works have been satisfactory under the said mission; and

(c) the number of houses constructed/proposed to be constructed so far, city-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The details of funds sanctioned and released by the Government to Andhra Pradesh under the Basic Services to the Urban Poor (BSUP) and the Integrated Housing and Slum Development Programme (IHSDP) - components of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for construction of houses during each of the last three years are as follow:

(Rs. in Crore)

	2008-09		2009-10		2010-11	
	BSUP	IHSDP	BSUP	IHSDP	BSUP	IHSDP
Central Share Sanctioned	650.50	271.98	0	0	0	0
Additional Central Assistance (ACA) released	211.57	48.91	240.89	195.03	306.93	114.86

(b) and (c) Reviews undertaken by the Ministry reveal that the progress and pace in implementation of the BSUP and the IHSDP under JNNURM, though satisfactory overall, are uneven across States/Union Territories. As regards Andhra Pradesh, against 1,82,590 dwelling units (DUs) sanctioned so far (1,34,694 under BSUP and 47,896 under IHSDP); 1,07,804 DUs (86,301 under BSUP

and 21,503 under IHSDP) have been reported as completed and 61,794 DUs (35,388 under BSUP and 26,406 under IHSDP) under progress under BSUP and IHSDP. City-wise details of houses sanctioned, completed and in progress so far in Andhra Pradesh, under BSUP and IHSDP are at Statement-I and Statement-II respectively.

Statement I*Jawaharlal Nehru National Urban Renewal Mission**Ministry of Housing & Urban Poverty Alleviation***State: Andhra Pradesh****PHYSICAL PROGRESS-BSUP**

(upto 30th June 2011)

A. Name of City/Town

Sl.No.	Name of Project	Housing Unit Sanctioned	Housing Unit Completed	Housing Unit Under progress	Housing Unit occupied
1	2	3	4	5	6
HYDERABAD					
1.	Infrastructure facilities in slums (division I to IV)	NA	NA	NA	NA
2.	Infrastructure facilities in slums (division V to VIII)	NA	NA	NA	NA
3.	Infrastructure facilities in slums (division IX to XII)	NA	NA	NA	NA
4.	Infrastructure development of houses (VAMBAY)	NA	NA	NA	NA
5.a	Con. of 23239 houses under part of Integrated infrastructure & housing dev Scheme (49000 DUS)	23239	19546	3693	13006
5.b	Construction of 25761 houses by APHB under part 2 of Integrated housing	25761	25761	-	13000
6.	Integrated Housing Project Construction of 4550 Houses & provision of Infrastructure	4550	2406	2144	-
7.	Con of 1976 houses under ph1 including infrastructure	1976	984	992	-
8.	Con of 1858 houses under ph2 including infrastructure	1856	370	1486	-
9.	Con of 1942 houses under ph3 including infrastructure	1942	16	1926	-
10.	Con of 2624 houses under ph4 including infrastructure	2624	320	2304	-
11.	Con of 2784 houses under ph5 including infrastructure in GHMC at Hyderabad	2784	1456	1328	-
12.	Con of 2814 houses under ph6 including infrastructure in GHMC area at Hyderabad	2814	1524	1290	-
13.	Con of 2800 houses under Ph7 including infrastructure in GHMC area at Hyderabad	2800	0	2800	-
14.	Con of 2800 houses under (ph8) including infrastructure at Jawahar Nagar & Gachibowli	2800	94	2706	-
15.	Con of 2800 houses under (ph9) including infrastructure at Abudullapur met	2800	0	2800	-

1	2	3	4	5	6
16.	Con. of 2800 houses under (ph10) including infrastructure at Jagadgiri gutta & Kotwal guda	2800	0	2800	-
	Total:	78746	62477	26269	26006
VISAKHAPATNAM					
1.	Infrastructure in Yathapalem	NA	NA	NA	NA
2.	Infrastructure in Srinagar	NA	NA	NA	NA
3.	Infrastructure in Vadlapudi	NA	NA	NA	NA
4.	Housing & Civic infrastructure in 22 slums (7352 houses)	7352	6576	776	1262
5.	Housing & Civic infrastructure in 6 slums (7968 houses)	7968	5864	2104	888
6.	Infrastructure in poorsettlements of Aganampudi & Vambay colony and Madurawada	NA	NA	NA	NA
7.	Infrastructure in poorsettlements of Pedagantyada, Gangavaram, TGR Nagar etc., in Gajuwaka (11)	NA	NA	NA	NA
8.	Construction of 3816 Houses & infrastructure in Aganampudi	3816	3616		0
9.	Construction of 183G Houses & Infrastructure in Parawada	1839	1286	551	0
10.	Construction of 2080 Houses & Infrastructure in Paradesipalem in SY No: 178	2080	2080		0
11.	Construction of 544 Houses & Infrastructure in Paradesipalem in SY No: 179	544	544		0
12.	Construction of 1024 Houses & Infrastructure in Kommadi	1024	1024		0
	Total:	24423	20992	3431	2160
VIAYAWADA					
1.	Construction of 15,000 houses along with infrastructure under BSUP in Vijayawada Municipal Corporation	15000	12000	3000	4300
2.	DPR for providing G+3 Group housing and BSUP in Slums located in Circle-1 of VMC.	6752	832	-	NA
3.	Detailed Designs and estimations for Basic Services to Urban Poor in Circle-I area.	NA	NA	NA	NA
4.	Providing Baste Services to the Urban Poor in Circle-II in 22 Slyms.	NA	NA	NA	NA
5.	Providing Basic Services to the Urban Poor in Circle-II & III in 31 Slums.	NA	NA	NA	NA

1	2	3	4	5	6
6.	Repairs to Dwelling units constructed under the VAMBAY Colony. Ajit Singh Nagar, Vijayawada.	3373	0	0	0
7.	Construction of 3,200 houses along with infrastructure under BSUP for Project-A (Gollaoudi)	3200	-	2688	-
8.	Construction of 3,200 houses along with infrastructure under BSUP for Project-B (Opp. Alankar Industries)	3200	-	-	-
	Total	31525	12832	6688	4300
	Grand Total	134694	86301	35388	32456

Statement II*Jawaharlal Nehru National Urban Renewal Mission**Ministry of Housing & Urban Poverty Alleviation***State: Andhra Pradesh****PHYSICAL PROGRESS UNDER IHSDP**

(upto 30th June 2011)

Sl.No.	Name of the Project	Housing Unit Sanctioned	Housing Unit Completed	Housing Unit under Progress	Housing Units occupied
1	2	3	4	5	6
1.	Kadapa-Buggavanka	600	600	0	439
2.	Kadapa - MJ Kunta	434	434	0	434
3.	Ramachandrapuram	768	528	240	0
4.	Samarlakota	912	48	864	0
5.	Rayachoti	1272	797	475	500
6.	Rajampeta	263	263	0	29
7.	Sanga Reddy	559	168	391	7
8.	Zaheerabad	800	112	688	0
9.	Karimnagar	2304	2254	50	150
10.	Siricilla	766	673	93	370
11.	Khammam-Ph-I	725	699	26	88
12.	Rajamundry (Satellite)	3192	2173	1019	775
13.	Kurnool MC	2112	1754	358	202
14.	Nizamabad	1020	866	154	260

1	2	3	4	5	6
15.	Kothagudem-Ph-III	938	400	538	81
16.	Kakinada (Dummalapet)	720	342	378	230
17.	Proddutur	1500	1385	115	698
18.	Miryalaguda	986	588	398	337
19.	Suryapet	1556	775	794	629
20.	Gudur	1559	1162	397	70;
21.	Anakapali	384	384	0	384
22.	Mahaboob nagar	525	525	0	525
23.	Wanaparthy	384	342	42	338
24.	Gadwal	513	513	0	458
25.	Nalgonda	378	378	0	334
26.	Tirupathi	4087	528	3559	124
27.	Kakinada	3120	0	3120	0
28.	Rajhmundry	2832	624	2208	0
29.	Samarlakota	2008	0	2008	0
30.	Guntur	1792	892	900	0
31.	Peddapuram	1831	1296	535	0
32.	Tirupathi (Padipeta & Availala-1)	3360	0	3360	0
33.	Tirupathi (Damedu-H)	1560	0	1560	0
34.	Tirupathi (Damedu-I)	2136	0	2136	0
		47896	21503	26406	7462

II. Standalone Infrastructure Improvement projects

35.	Suryapet	Nil	NA	NA	NA
36.	Nalgonda	Nil	NA	NA	NA
37.	Miryalaguda	Nil	NA	NA	NA
38.	Kadapa	Nil	NA	NA	NA
39.	Janagaon	Nil	NA	NA	NA
40.	Mancherial	Nil	NA	NA	NA
41.	Narasaraopet	Nil	NA	NA	NA
42.	Anakapalli	Nil	NA	NA	NA
43.	Bhongir	Nil	NA	NA	NA

1	2	3	4	5	6
44.	Mahaboob Nagar	Nil	NA	NA	NA
45.	Vinukonda	Nil	NA	NA	NA
46.	Kakinada	Nil	NA	NA	NA
47.	Wanaparthy	Nil	NA	NA	NA
48.	Narayanapeta	Nil	NA	NA	NA
49.	Tandur	Nil	NA	NA	NA
50.	Bapatla	Nil	NA	NA	NA
51.	Madanapalli	Nil	NA	NA	NA
52.	Adoni	Nil	NA	NA	NA
53.	Sattenapalli	Nil	NA	NA	NA
54.	Chilakaluripeta	Nil	NA	NA	NA
55.	Macherla	Nil	NA	NA	NA
56.	Pulivendua	Nil	NA	NA	NA
57.	Bodan	Nil	NA	NA	NA
58.	Repalle	Nil	NA	NA	NA
59.	Tenali	Nil	NA	NA	NA
60.	Palwancha	Nil	NA	NA	NA
61.	Kurnool MC	Nil	NA	NA	NA
62.	Guntur	Nil	NA	NA	NA
63.	Bhimunipatnam	Nil	NA	NA	NA
64.	Chirala	Nil	NA	NA	NA
65.	Chittoor	Nil	NA	NA	NA
66.	Ongole	Nil	NA	NA	NA
67.	Kavali	Nil	NA	NA	NA
68.	Kavali	Nil	NA	NA	NA
69.	Siddipeta	Nil	NA	NA	NA
70.	Gadwal	Nil	NA	NA	NA
71.	Azadnagar	Nil	NA	NA	NA
72.	Mamillapalli	Nil	NA	NA	NA
73.	Yellandu	Nil	NA	NA	NA
74.	Dhone	Nil	NA	NA	NA
75.	Nirmal	Nil	NA	NA	NA
76.	Machilipatnam	Nil	NA	NA	NA
77.	Ponnur	Nil	NA	NA	NA
Grand Total		478%	21503	26406	7462

Development of Floriculture

2312. SHRI BADRI RAM JAKHAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the country's share in the world flower market is less despite the vast potential for increase in the area of land under floriculture in the country;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the small and marginal farmers in the country are unable to produce new varieties of flower due to high rate of royalty; and

(d) if so, the steps taken by the Government to encourage the export of flowers, provide new variety of flowers to small and marginal farmers and address their concerns regarding high rate of royalty?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) India's share in World Flower Market is less than 1.00%. Possible reasons for this may be:

(i) Lucrative domestic market.

(ii) High International air-freight rates for flowers.

(c) High rates of royalty in the case of new varieties is a major contributor to the high cost of patented/protected planting material. At present, royalty for new varieties of cut flowers like rose, chrysanthemum, carnation, gerbera, anthurium, lillium, etc. is inbuilt in the cost of imported planting material. Such flowers are mostly grown by well established corporate houses/companies who export flowers to Europe, Japan, Australia, etc., to the extent of royalty paid planting material. Small and marginal farmers are mostly into flower cultivation catering to the domestic market.

(d) The Department of Agriculture & Cooperation is implementing two Centrally Sponsored Scheme, viz., (i) Horticulture Mission for North-East and Himalayan States (HMNEH) and (ii) National Horticulture Mission (NHM) for the holistic development of horticultural crops including flowers in the country. The details of assistance are annexed as Statement.

Besides, Agricultural and Processed Food Products Export Development Authority (APEDA) also operate a number of schemes to encourage exports of flowers such as transport assistance for export of floriculture products by air and sea; establishing centers for Perishable Cargo (CPC) and walk in type refrigerated container facilities at airports; flower auction-cum-market facilitation centers, etc.

Statement*Cultivation of Flowers in open field (for a maximum area of 2 ha per beneficiary)*

Sl.No.	Item	Maximum permissible cost	Pattern of Assistance	
			Under HMNEH	Under NHM
1	2	3	4	5
1.	Cut flowers	Rs. 70,000/ha	75% of the cost <i>i.e.</i> Rs. 52500/ha including expenditure on planting material and cost of material for INM/IPM.	50% of the cost to Small and Marginal (S&M) farmers and 33% to other category farmers, subject to a maximum of Rs. 35,000/ha per ha. for S&M farmers and Rs. 23,100/- per ha for the category farmers.
2.	Bulbous flowers	Rs. 90,000/ha	75% of cost <i>i.e.</i> Rs. 67500/ha including expenditure on planting material and cost of material for INM/IPM.	50% of the cost to Small and Marginal (S&M) farmers and 33% to other category farmers, subject to a maximum of Rs. 45,000/ha per ha. for S&M farmers and Rs. 29,700/- per ha for the category farmers.

1	2	3	4	5
3.	Loose Flowers	Rs. 24,000/ha	75% of cost <i>i.e.</i> Rs. 18000/ha including expenditure on planting material and cost of material for INM/IPM.	50% of the cost to Small and Marginal (S&M) farmers and 33% to other category farmers, subject to a maximum of Rs. 12,000/ha per ha. for S&M farmers and Rs. 7,920/- per ha for the category farmers.
4.	Model Floriculture Centre		Rs. 100 lakh per centre	100% of cost to public sector. Not Provided

Cultivation of Flowers in polyhouse

Cost of planting material of high value flowers for poly house	Rs. 500/sq.m	50% of cost limited to 500 sq.m per beneficiary
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[English]

Use of Lindane

2313. SHRI ARUN YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the manufacture, storage and sale of Lindane has been banned by the Government;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether any exemption has been made to allow its use as a second line pharmaceutical treatment; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Lindane being one of the Persistent Organic Pollutants included in Annex A of Stockholm Convention, Government of India has banned the manufacture, import and formulation of Lindane vide Gazette Notification No. S.O. 637(E) dated 25th March, 2011 with proviso that no person shall use Lindane after the period of two years from 25th March, 2011.

Housing Facilities

2314. SHRIMATI J. SHANTHA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the urban housing and infrastructure has become a big challenge in view of the rapidly increasing urban population;

(b) if so, whether the Union Government has formulated any plan to check the rapidly increasing population in the urban cities and made efforts to provide housing facilities to each family; and

(c) if so the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (c) The 11th Plan document while examining the issue of magnitude of urban housing notes that the requirement of urban housing is linked to emerging pattern of growth of cities/towns, and also the present settlement status and quality which may require upgradation. Cities and towns which are growing at faster rate need to develop and deliver a faster and greater supply of housing.

A Technical Group constituted by the Ministry of Housing & Urban Poverty Alleviation to estimate housing shortage at the beginning of 11th Plan, has estimated the housing shortage as on 2007 is 24.71 million dwelling units.

There is a requirement of an investment of Rs. 3,61,318 crores over the 11th Plan Period to meet the housing requirement which has now been revised to about Rs. 6,00,000 crores for both housing and basic infrastructure.

This Ministry is already seized of the challenge of housing shortage faced by this country in the urban housing sector. The National Urban Housing & Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society.

Further the National Urban Housing & Habitat Policy (NUHHP) 2007 seeks to accelerate the development of such small and medium towns which can serve as generators of economic momentum while at the same time striving to reduce the rate of migration to existing large cities and also advocates the need in reduction in the rate of in-migration into mega and metro cities is urgently needed through preparation of State/UT level regional Plans based on fast transport corridors for balanced growth.

However, 'land' and 'colonisation' being State subjects, it is for the State Governments to pursue the initiatives under the NUHHP: 2007 and no timeframe for facilitation of housing to all citizens can be assigned.

However, the Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions namely:

- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). The schemes are demand driven and so far 16,12,503 Dwelling Units have been sanctioned for construction/upgradation in 936 cities/towns under BSUP & IHSDP components of JNNURM as on 12.07.2011.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing

Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh. The scheme aims to cover 3.10 lakh beneficiaries over the 11th Plan Period. Cumulatively, as on 03.08.2011, 7904 beneficiaries in Andhra Pradesh, Chhattisgarh, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu have been covered under the Scheme and a subsidy of Rs. 12.27 crore has been released.

- The scheme of Affordable Housing in Partnership seeks assembly of land for construction of affordable housing and provides Central Government assistance towards provision of internal and external infrastructure connectivity. The scheme which was launched in 2009 with an outlay of Rs. 5000 crores, seeks construction of 1 million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS Category.
- A new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. Fifty percent (50%) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for in-situ redevelopment — in slums would be borne by the Centre, including operation & maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required.

Grants to SHGs

2315. SHRI P. KUMAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government has provided grants-in-aid to self-help groups (SHGs) and women entrepreneurs for setting up of food processing enterprises in the last one year; and

(b) if so, the details thereof and the number of beneficiaries provided grants in-aid for setting up of food processing enterprises til date, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) and (b) As per the guidelines of the Scheme for Technology Upgradation/Establishment/Modernisation of food processing Industries, the proposals from Self Help Groups (SHGs) and Women Entrepreneurs are eligible for assistance. However, no separate record is maintained for such applicants for grants-in-aid under the scheme.

Privatisation of Sugar Mills

2316. SHRI MANOHAR TIRKEY:
SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to privatise co-operative sugar factories in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the number of such factories proposed to be privatised?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam. The Central Government does not have ownership of shares of any co-operative sugar factories and as such the question of privatizing does not arise.

(b) Does not arise.

(c) Does not arise.

[Translation]

Assistance for Urban Development

2317. RAJKUMARI RATNA SINGH:
DR. SANJAY SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Uttar Pradesh has made any request for financial assistance and foreign aid for urban development during the last three years;

(b) if so, the details thereof;

(c) the action taken so far by the Union Government in this regard; and

(d) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (d) No proposal for foreign aid has been received from the Government of Uttar Pradesh. The details of action taken on proposals received from the Government of Uttar Pradesh for financial assistance for urban development during last three years *i.e.* 2008-09, 2009-10 and 2010-2011 are as under-

- (i) Urban Infrastructure and Governance (UIG) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM):

Under UIG, 17 projects in the cities of Agra, Allahabad, Kanpur, Lucknow, Mathura, Meerut and Varanasi, for total cost of Rs. 2809.15 crore have been approved with the Additional Central Assistance(ACA) commitment of Rs. 1742.06 out of which Rs. 430.79 crore, Rs. 476.32 crore and Rs. 254.79 crore have been released during last three years *i.e.* 2008-09, 2009-2010 and 2010-11 respectively.

Under UIDSSMT Rs. 447.18 crore has been provided as Financial Assistance to the State of Uttar Pradesh for 64 projects pertaining to solid waste management, water supply, sewerage, roads & flyover during last three years and current year (upto 11.08.2011) which includes 1st instalment of Rs. 167.88 crore for 31 projects and Rs. 279.30 crore as 2nd Instalment for 33 projects.

- (ii) Urban Infrastructure Development Scheme for Satellite Towns (UIDSST):- Three projects in Pilkhuwa, Uttar Pradesh have been approved under UIDSST during 2009-10 & 2010-11. The details are as below:-

(in crore)					
Sl.No.	Projects Name	Date of Sanction	Approved cost	GOI share	Fund Released
1	Re-Organisation of water supply for Pilkhuwa	29.03.10	21.68	17.34	5.00
2	Pilkhuwa sewerage Scheme	17.09.10	36.88	29.50	7.38
3	Municipal Solid Waste Management Scheme for Pilkhuwa Town	29.11.10	8.98	7.18	-

(iii) National Urban Sanitation Policy:- Proposal for development of City Sanitation Plans under National Urban Sanitation Policy for 7 towns of Uttar Pradesh namely Agra, Aligarh, Gorakhpur, Bareilly, Kanpur, Ghaziabad and Jhansi were received during the last three years. For these 7 cities Rs. 110 lakh have been sanctioned, out of which the 1st instalment of Rs. 33 lakh has been released in 2009-10.

Freehold Conversion of DDA Properties

2318. SHRI RAMKISHUN:
SHRI KAUSHALENDRA KUMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority (DDA) has decided to make freehold conversion of flats as well as residential built up plots in pursuance of orders issued by the Union Government;

(b) if so, the details and salient features thereof alongwith the details of properties converted so far by DDA, flat/plot category-wise;

(c) the number of cases still pending with DDA for conversion of property alongwith the reasons therefor;

(d) whether the Government proposes to introduce single window system to clear all such cases;

(e) if so, the details thereof; and

(f) the other steps taken by the Government to make the conversion procedure hassle free?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) The scheme of conversion of leasehold residential properties/flats to freehold was launched by Government of India, Ministry of Urban Development vide order dated 14.2.92, on payment of conversion fee. The original allottees are given rebate of 50% and the GPA holders are required to pay 33.1/3% extra on basic conversion fee. DDA has informed that-

(i) 1,17,731 residential properties which include society plots, Group Housing society flats, Rohini Residential Scheme plots, Old residential plots have been converted to freehold till July 2011.

(ii) 83,102 flats of different categories *i.e.* Janta, LIG MIG and SFS have been converted to freehold till July 2011.

No separate category-wise data is maintained.

(c) As informed by the DDA, 2026 cases of residential properties are pending mainly due to non furnishing of complete documents, non payment of the demanded amount by the applicant *vis-à-vis* the verification of payments, etc.

Approximately, 250 cases of DDA flats are pending and these are current cases and are under process. These will be finalized in the prescribed time limit. Some cases are also pending due to the following reasons:-

(i) Family disputes.

(ii) Court cases.

(iii) Misuse of properties for commercial use.

(iv) Encroachment on public land.

(v) Outstanding dues.

(vi) Deficiency in documentation like missing links in

(vii) Agreement to Sell and GPA.

(d) and (e) At present, there is no such proposal.

(f) The other steps taken by the DDA to make the conversion procedure hassle free include reduction of the time for completing the process of conversion to freehold, from 90 days to 45 days as also reviewing the processes of various transactions by identifying the components of the process, devising a flow sheet and assigning new time schedules for expediting each component by the concerned department so that people face no inconvenience.

DDA has further reported that the grievances of public, if any are being heard on every Monday and Thursday between 2.30 to 5.00 p.m. by all its officers including Sr. Officers and their grievances are sorted out.

Pending Bills

2319. SHRI DILIP SINGH JU DEV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received several Bills from various State Governments for approval;

(b) if so, the names of the Bills received during the period 2006-07 to 2010-11;

(c) the names of the Bills approved and pending alongwith the reasons for pendency, separately, State-wise; and

(d) the time by which the pending Bills are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) and (c) A Statement containing State-wise list of Bills received for approval and finalized since January, 2006 giving status of each Bill is attached as Statement.

(d) The State Legislations are examined from three angles viz. (i) Repugnancy with Central Laws. (ii) Deviation from National or Central Policy and (iii) legal and Constitutional validity. Whenever necessary, the State Governments are advised to modify/amend provision of such legislations keeping the above in view. With a view to expeditiously arrive at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence no time-frame can be fixed in this behalf.

Statement

List of State Bills received since January, 2006

Sl. No.	Name of the State	Name of the Legislation	Present status: Finalized/Pending
1	2	3	4

Year 2006

1.	Andhra Pradesh	The Registration (Andhra Pradesh Amendment) Bill, 2006	Finalized
2.	Andhra Pradesh	The Andhra Pradesh Forest (Amendment) Bill, 2006	Finalized
3.	Andhra Pradesh	The Andhra Pradesh Forest (Amendment) Bill, 2006	Finalized
4.	Andhra Pradesh	The Andhra Pradesh Maritime Board Bill, 2006	Finalized
5.	Andhra Pradesh	The Andhra Pradesh Special Economic Zones Bill, 2005	Finalized
6.	Andhra Pradesh	The Industrial Disputes (Andhra Pradesh Amendment) Bill, 2005	Finalized
7.	Arunachal Pradesh	—	
8.	Assam	The Assam Apartments (Construction and Transfer of Ownership) Bill, 2006	Finalized

1	2	3	4
9.	Bihar	—	
10.	Chhattisgarh	The Chhattisgarh High Court (Appeal to Division Bench) Bill, 2005	Finalized
11.	Chhattisgarh	The Code of Criminal Procedure (Chhattisgarh Amendment) Bill, 2005	Finalized
12.	Chhattisgarh	The Chhattisgarh Vishesh Jan Suraksha Vidheyak, 2005	Finalized
13.	Chhattisgarh	The Chhattisgarh Protection of Depositors Interest Bill, 2005	Finalized
14.	Chhattisgarh	The Chhattisgarh High Court Bill, 2006	Finalized
15.	Chhattisgarh	The Chhattisgarh Cooperative Society Bill, 2006	Pending
16.	Goa	—	
17.	Gujarat	—	
18.	Haryana	The Punjab Agricultural Produce Marketing (Haryana Amendment) Bill, 2005	Finalized
19.	Haryana	The Haryana Municipal Corporation (Amendment) Bill, 2006	Finalized
20.	Haryana	The Haryana Public Premises and Land (Eviction and Rent Recovery) Amendment Bill, 2006	Pending
21.	Himachal Pradesh	The Shimla Road Users and Pedestrians (Public Safety and Convenience) Bill, 2006	Finalized
22.	Himachal Pradesh	The Code of Criminal Procedure (Himachal Pradesh Amendment) Bill, 2006	Finalized
23.	Himachal Pradesh	The Criminal Law (Himachal Pradesh Amendment) Bill, 2006	Finalized
24.	Jharkhand	The Code of Criminal Procedure (Jharkhand Amendment) Bill, 2006	Finalized
25.	Karnataka	The Industrial Employment (Standing Orders) (Karnataka Amendment) Bill, 2006	Finalized
26.	Karnataka	The Karnataka Molasses Regulation Bill, 2004	Finalized
27.	Kerala	The Kerala Medical Officers' Admission to Post Graduate Courses Under Service Quota Bill, 2006	Finalized
28.	Kerala	Sree Pandaravaka Land (Vesting and Enfranchisement) Amendment Bill, 2006	Finalized
29.	Kerala	The Kerala Land Reforms (Second Amendment) Bill, 2004	Finalized
30.	Kerala	The Kerala Stay of Eviction Proceedings Bill, 2004	Finalized
31.	Madhya Pradesh	The Code of Criminal Procedure (Madhya Pradesh Amendment) Bill, 2005	Finalized
32.	Madhya Pradesh	The Motor Vehicles (Madhya Pradesh Amendment) Bill, 2005	Finalized

1	2	3	4
33.	Madhya Pradesh	The Indian Forest (Madhya Pradesh Amendment) Bill, 2005	Finalized
34.	Madhya Pradesh	The Madhya Pradesh Uchcha Nyayalaya (Khand Nyaypeeth Ko Appeal) Vidheyak, 2005	Finalized
35.	Madhya Pradesh	The Motor Vehicles (Madhya Pradesh Amendment) Bill, 2005	Finalized
36.	Madhya Pradesh	The Industrial Disputes (Madhya Pradesh Amendment) Bill, 2006	Finalized
37.	Maharashtra	The Code of Criminal Procedure (Maharashtra Amendment) Bill, 2006	Finalized
38.	Maharashtra	The Maharashtra Special Economic Zones and Designated Areas Bill, 2006	Finalized
39.	Maharashtra	The Orphanages and Other Charitable Homes (Supervision and Control), the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) (Maharashtra Amendment) Bill, 2006	Finalized
40.	Maharashtra	The Bombay Tenancy and Agricultural Land (Amendment) Bill, 2005	Finalized
41.	Maharashtra	The Maharashtra State Commission for Backward Classes Bill, 2005	Finalized
42.	Maharashtra	The Maharashtra Devadasi System (Abolition) Bill, 2005	Finalized
43.	Maharashtra	The Factories (Maharashtra Amendment) Bill, 2006	Finalized
44.	Maharashtra	The Prevention of Food Adulteration (Maharashtra Amendment) Bill, 2006	Finalized
45.	Maharashtra	The Maharashtra Agriculture Produce Marketing (Development and Regulation) Amendment Bill, 2006	Finalized
46.	Maharashtra	The Maharashtra Fire Prevention and Life Safety Measures Bill, 2006	Finalized
47.	Manipur	The Electricity (Manipur Amendment) Bill, 2006	Finalized
48.	Manipur	The Manipur Protection of Interest of Depositors (In Financial Establishments) Bill, 2004	Finalized
49.	Manipur	The Manipur State Commission for Women Bill, 2006	Finalized
50.	Manipur	The Manipur State Commission for Other Backward Classes Bill, 2006	Finalized
51.	Meghalaya	The Meghalaya Transfer of Land (Regulation) Amendment Bill, 2006	Finalized
52.	Mizoram	—	
53.	Nagaland	—	

1	2	3	4
54.	Odisha	The Code of Civil Procedure (Odisha Amendment) Bill, 2006	Finalized
55.	Odisha	The Odisha Ground Water (Regulation and Control of Development and Management) Bill, 2006	Finalized
56.	Odisha	The Odisha Special Courts Bill, 2006	Finalized
57.	Punjab	The Motor Vehicles (Punjab Amendment) Bill, 2006.	Finalized
58.	Punjab	The Punjab Self-Supporting Cooperative Societies Bill, 2006	Finalized
59.	Punjab	The Code of Criminal Procedure (Punjab Amendment) Bill, 2006	Finalized
60.	Rajasthan	The Indian Partnership (Rajasthan Amendment) Bill, 2006	Finalized
61.	Rajasthan	The Rajasthan Control of Organised Crime Bill, 2006	Finalized
62.	Rajasthan	The Rajasthan Excise (Amendment) Bill, 2006	Finalized
63.	Rajasthan	The Rajasthan Prevention of Defacement of Property Bill, 2006	Finalized
64.	Sikkim	The Sikkim Medical Registration Bill, 2005	Finalized
65.	Sikkim	The Sikkim Public Demand Recovery Bill, 2006	Finalized
66.	Tamil Nadu	The Factories (Tamil Nadu Amendment) Bill, 2005	Finalized
67.	Tamil Nadu	The Indian Penal Code and the Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 2006	Pending
68.	Tamil Nadu	The Tamil Nadu Professional Educational Institutions (Regulation of Admission and Determination of Fee) Bill, 2006	Pending
69.	Tamil Nadu	The Indian Stamp and Registration (Tamil Nadu Amendment) Bill, 2006	Finalized
70.	Tripura	The Tripura Vigilance Commission Bill, 1991	Finalized
71.	Uttarakhand	The Revenue Recovery (Uttaranchal Amendment) Bill, 2006	Pending
72.	Uttar Pradesh	—	
73.	West Bengal	The New Town Kolkata Development Authority Ordinance, 2005	Finalized
74.	West Bengal	The West Bengal Administrative (Adjudication of School Disputes) Commission Bill, 2006	Finalized
75.	West Bengal	The West Bengal Municipal Corporation Bill, 2006	Finalized
76.	West Bengal	The West Bengal Cooperative Society's Bill, 2006	Finalized
Year 2007			
1.	Andhra Pradesh	The Andhra Pradesh Public Property (Prevention of Damages and Recovery of Losses) Bill, 2006	Finalized
2.	Andhra Pradesh	The Land Acquisition (Andhra Pradesh Amendment) Bill, 2007	Finalized

1	2	3	4
3.	Andhra Pradesh	The Industrial Disputes (Andhra Pradesh Amendment) Bill, 2007	Finalized
4.	Andhra Pradesh	The Andhra Pradesh Control of Organised Crime Bill, 2006	Finalized
5.	Andhra Pradesh	The Criminal Laws (Andhra Pradesh Amendment) Bill, 2007	Finalized
6.	Andhra Pradesh	The Andhra Pradesh Community Service of Offenders Bill, 2007	Finalized
7.	Andhra Pradesh	The Code of Criminal Procedure (Andhra Pradesh Amendment) Bill, 2006	Finalized
8.	Andhra Pradesh	The Registration (Andhra Pradesh Amendment) Bill, 2006	Finalized
9.	Andhra Pradesh	The Andhra Pradesh Government Property (Preservation, Protection and Resumption) Bill, 2006	Finalized
10.	Arunachal Pradesh	—	
11.	Assam	The Assam Entry Tax (Amendment and Validation) Bill, 2007	Finalized
12.	Assam	The Assam Gratuity (Amendment) Bill, 2006	Finalized
13.	Assam	The Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Second Amendment) Bill, 2007	Finalized
14.	Assam	The Assam Cooperative Societies Bill, 2007	Finalized
15.	Assam	The Industrial Disputes (Assam Amendment) Bill, 2007	Finalized
16.	Bihar	The Bihar Sugarcane (Regulation of Supply and Purchase) (Amendment) Bill, 2007	Pending
17.	Chhattisgarh	The Indian Stamp (Chhattisgarh Amendment) Bill, 2006	Finalized
18.	Goa	The Goa Lokayukta Bill, 2003.	Pending
19.	Gujarat	The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Bill, 2007	Finalized
20.	Gujarat	The Gujarat Prohibition of Transfer of Immovable Property and Provision of Protection of Tenant from Eviction from Premises in Disturbed Areas (Amendment) Bill, 2007	Finalized
21.	Gujarat	The Registration (Gujarat Amendment) Bill, 2006	Finalized
22.	Haryana	The Haryana Police Bill, 2007	Finalized
23.	Himachal Pradesh	The Code of Criminal Procedure (Himachal Pradesh Amendment) Bill, 2006	Finalized
24.	Himachal Pradesh	The Himachal Pradesh Lokayukta (Amendment) Bill, 2007	Finalized
25.	Himachal Pradesh	The Himachal Pradesh Prevention of Specific Corrupt Practices (Amendment) Bill, 2007	Finalized

1	2	3	4
26.	Himachal Pradesh	The Himachal Pradesh Tenancy and Land Reforms (Amendment) Bill, 2006	Finalized
27.	Himachal Pradesh	The Himachal Pradesh Courts (Amendment) Bill, 2007	Finalized
28.	Himachal Pradesh	The Shimla Road Users and Pedestrians (Public Safety and Convenience) Bill, 2007	Finalized
29.	Jharkhand	The Jharkhand Registration of Marriages Bill, 2006	Finalized
30.	Karnataka	The Karnataka Bhu Kabalika (Nishedha) Vidheyaka, 2007	Pending
31.	Karnataka	The Karnataka Stamp (Second Amendment) Bill, 2007	Finalized
32.	Karnataka	The Chit Funds (Karnataka Amendment) Bill, 2007	Finalized
33.	Kerala	The Kerala Tax on Entry of Goods into Local Areas Bill, 2007	Finalized
34.	Kerala	The Industrial Disputes (Kerala Amendment) Bill, 2007	Finalized
35.	Kerala	The Code of Criminal Procedure (Kerala Amendment) Bill, 2007	Finalized
36.	Kerala	The Travancore-Cochin Hindu Religious Institutions (Second Amendment) Bill, 2007	Finalized
37.	Kerala	The Kerala Recognition of Trade Unions Bill, 2007	Finalized
38.	Madhya Pradesh	The Madhya Pradesh Gauvansh Vadh Pratishedh (Sanshodhan) Vidheyak, 2007	Finalized
39.	Madhya Pradesh	The Madhya Pradesh Van Upaj (Viyapar Viniyaman) Sanshodhan Vidheyak, 2006	Finalized
40.	Madhya Pradesh	The Code of Criminal Procedure (Madhya Pradesh Amendment) Bill, 2007	Finalized
41.	Madhya Pradesh	The Madhya Pradesh Tendu Patta (Vyapar Viniyaman) Sanshodhan Vidheyak, 2007	Finalized
42.	Madhya Pradesh	The Madhya Pradesh Dharma Swatantrya (Sanshodhan) Vidheyak, 2006	Finalized
43.	Maharashtra	The Maharashtra High Court (Hearing of Writ Petitions by Division Bench and Abolition of Letters patent Appeals) (Amendment) Bill, 2007	Finalized
44.	Maharashtra	The Code of Criminal Procedure (Maharashtra Amendment) Bill, 2006	Pending
45.	Maharashtra	The Maharashtra Ownership Flats (Regulation of the Promotion of Construction, Sale, Management and Transfer) Amendment Bill, 2005	Finalized
46.	Maharashtra	The Code of Criminal Procedure (Maharashtra Amendment) Bill, 2007	Finalized

1	2	3	4
47.	Manipur	The Criminal Law (Manipur Amendment) Bill, 2007	Finalized
48.	Manipur	The Electricity (Manipur Amendment) Bill, 2007	Finalized
49.	Meghalaya	—	
50.	Mizoram	—	
51.	Nagaland	—	
52.	Odisha	The Indian Stamp (Odisha Amendment) Bill, 2007	Finalized
53.	Punjab	—	
54.	Rajasthan	The Indian Partnership (Rajasthan Amendment) Bill, 2006	Finalized
55.	Rajasthan	The Rajasthan Excise (Amendment) Bill, 2006	Finalized
56.	Sikkim	The Sikkim Forests, Water Courses and Road Revenue (Preservation and Protection) Amendment Bill, 2007	Finalized
57.	Tamil Nadu	The Tamil Nadu Admission in Professional Educational Institutions Bill, 2006	Finalized
58.	Tamil Nadu	The Factories (Tamil Nadu Amendment) Bill, 2007	Finalized
59.	Finalized	The Tamil Nadu Universities Laws (Amendment) Bill, 2007	Finalized
60.	Tripura	—	
61.	Uttarakhand	—	
62.	Uttar Pradesh	The Uttar Pradesh Value Added Tax Bill, 2007	Finalized
63.	Uttar Pradesh	The Uttar Pradesh Revenue Code Bill, 2006	Pending
64.	Uttar Pradesh	The Intermediate Education (Amendment) Bill, 2007	Finalized
65.	Uttar Pradesh	The Code of Criminal Procedure (Uttar Pradesh Amendment) Bill, 2007	Finalized
66.	West Bengal	The West Bengal Schools (Mapping and Planning) and Private School (Miscellaneous Provisions) Bill, 2007	Finalized
67.	West Bengal	The West Bengal Medical Council Bill, 2007	Finalized
68.	West Bengal	The West Bengal Municipal Corporation (Amendment) Bill, 2007	Finalized
69.	West Bengal	The New Town Kolkata Development Authority Bill, 2007	Finalized
70.	West Bengal	The Industrial Disputes (West Bengal Amendment) Bill, 2007	Finalized
71.	West Bengal	The West Bengal Estates Acquisition (Amendment) Bill, 2007	Finalized
Year 2008			
1.	Andhra Pradesh	The Andhra Pradesh Prohibition (Amendment) Bill, 2007	Finalized
2.	Andhra Pradesh	The Andhra Pradesh Forest (Amendment) Bill, 2007	Finalized

1	2	3	4
3.	Andhra Pradesh	The Industrial Disputes (Andhra Pradesh Amendment) Bill, 2008	Finalized
4.	Andhra Pradesh	The Andhra Pradesh Court Fees and Suits Valuation (Amendment) Bill, 2007	Finalized
5.	Andhra Pradesh	The Andhra Pradesh Chit Funds (Amendment) Bill, 2007	Finalized
6.	Andhra Pradesh	The Land Acquisition (Andhra Pradesh Amendment) Bill, 2007	Finalized
7.	Andhra Pradesh	The Industrial Disputes (Andhra Pradesh Amendment) Bill, 2008	Finalized
8.	Arunachal Pradesh	—	
9.	Assam	The Assam Moslem Marriages and Divorces Registration (Amendment) Bill, 2007	Finalized
10.	Assam	The Registration (Assam Amendment) Bill, 2008.	Finalized
11.	Bihar	—	
12.	Chhattisgarh	The Indian Penal Code (Chhattisgarh Amendment) Bill, 2008	Finalized
13.	Chhattisgarh	The Code of Criminal Procedure (Chhattisgarh Amendment) Bill, 2008	Finalized
14.	Chhattisgarh	The Code of Criminal Procedure (Chhattisgarh Amendment) Bill, 2008	Finalized
15.	Goa	The Registration (Goa Amendment) Bill, 2008	Finalized
16.	Gujarat	The Registration (Gujarat Amendment) Bill, 2008	Finalized
17.	Haryana	—	
18.	Himachal Pradesh	The Indian Forest (Himachal Pradesh Amendment) Bill, 2008	Finalized
19.	Himachal Pradesh	The Shimla Road Users and Pedestrians (Public Safety and Convenience) Amendment Bill, 2008	Finalized
20.	Himachal Pradesh	The Himachal Pradesh Prevention of Specific Corrupt Practices (Amendment) Bill, 2008	Finalized
21.	Jharkhand	The Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Bill, 2007	Finalized
22.	Kerala	The Thiruppuvaram Payment (Abolition) Amendment Bill, 2008	Finalized
23.	Kerala	The Kerala Medical Officers' Admission to the Post Graduate Courses Under Service Quota Bill, 2008	Finalized
24.	Madhya Pradesh	The Madhya Pradesh Aatankvadi Evam Uchhedak Gatividhiyan Tatha Sangathit Apradh Niyantran Vidheyak, 2007	Finalized
25.	Madhya Pradesh	The Industrial Disputes (Madhya Pradesh Amendment) Bill, 2007	Finalized

1	2	3	4
26.	Madhya Pradesh	The Madhya Pradesh Motoryan Karadhan (Sanshodhan) Vidheyak, 2007	Finalized
27.	Madhya Pradesh	The Madhya Pradesh Stamp Bill, 2008	Finalized
28.	Madhya Pradesh	The Registration (Madhya Pradesh Amendment) Bill, 2008	Finalized
29.	Maharashtra	The Indian Penal Code (Maharashtra Amendment) Bill, 2008	Finalized
30.	Maharashtra	The Code of Criminal Procedure (Maharashtra Amendment) Bill, 2008	Finalized
31.	Maharashtra	The Maharashtra Housing Sector Regulatory Commission Bill, 2008	Finalized
32.	Maharashtra	The Maharashtra High Court (Hearing of Writ Petitions by Division Bench and Abolition of Letters Patent Appeals) (Amendment) Bill, 2008	Finalized
33.	Manipur	The Manipur Compulsory Registration of Marriages Bill, 2008	Pending
34.	Meghalaya	—	
35.	Mizoram	—	
36.	Nagaland	—	
37.	Odisha	The Indian Stamp (Odisha Amendment) Bill, 2008	Finalized
38.	Punjab	The Code of Criminal Procedure (Punjab Amendment) Bill, 2007	Finalized
39.	Punjab	The Punjab Compulsory Registration of Marriages Bill, 2008	Pending
40.	Rajasthan	The Rajasthan Apartment Ownership Bill, 2008	Finalized
41.	Rajasthan	The Rajasthan Stamp (Amendment) Bill, 2008	Finalized
42.	Rajasthan	The Rajasthan Bovine Animal (Prohibition of Slaughter and Regulation of Temporary Migration or Export) (Amendment) Bill, 2008	Finalized
43.	Rajasthan	The Rajasthan Dharam Swatantra Vidheyak, 2008	Pending
44.	Sikkim	The Sikkim Promotion of Local Employment Bill, 2008	Pending
45.	Sikkim	The Sikkim Nurses, Midwives and Health Visitors Bill, 2008	Finalized
46.	Sikkim	The Sikkim (Constitution of Special Eco-Task Forest Guards) Bill, 2008	Pending
47.	Sikkim	The Sikkim Forests, Water Courses and Road Reserve (Preservation and Protection) Amendment Bill, 2008	Finalized
48.	Tamil Nadu	The Contract Labour (Regulation and Abolition) (Tamil Nadu Amendment) Bill, 2008	Finalized
49.	Tamil Nadu	The Registration (Tamil Nadu Amendment) Bill, 2008	Finalized

1	2	3	4
50.	Tamil Nadu	The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) and the Building and Other Construction Workers Welfare Laws (Tamil Nadu Amendment) Bill, 2008	Finalized
51.	Tamil Nadu	The Registration (Tamil Nadu Second Amendment) Bill, 2008	Finalized
52.	Tamil Nadu	The Registration (Tamil Nadu Third Amendment) Bill, 2008	Finalized
53.	Tamil Nadu	The Industrial Disputes (Tamil Nadu Amendment) Bill, 2008	Finalized
54.	Tamil Nadu	The Industrial Employment (Standing Orders) (Tamil Nadu Amendment) Bill, 2008.	Pending
55.	Tamil Nadu	The Motor Transport Workers (Tamil Nadu Amendment) Bill, 2008	Finalized
56.	Tamil Nadu	The Registration (Tamil Nadu Amendment) Bill, 2008	Finalized
57.	Tamil Nadu	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 2008	Finalized
58.	Tripura	—	
59.	Uttarakhand	—	
60.	Uttar Pradesh	The Uttar Pradesh Control of Organised Crime Bill, 2007	Finalized
61.	Uttar Pradesh	The Uttar Pradesh Stamp Bill, 2008	Finalized
62.	West Bengal	The Industrial Disputes (West Bengal Amendment) Bill, 2008.	Finalized
63.	West Bengal	The West Bengal Administrative (Adjudication of School Disputes) Commission Bill, 2008	Pending

Year 2009

1.	Andhra Pradesh	The Industrial Disputes (Andhra Pradesh Amendment Bill, 2008	Finalized
2.	Andhra Pradesh	The Contract Labour (Regulation and Abolition) (Andhra Pradesh Amendment) Bill, 2009	Finalized
3.	Andhra Pradesh	The Andhra Pradesh Excise (Amendment) Bill, 2009	Finalized
4.	Arunachal Pradesh	—	
5.	Assam	The Assam Tea Plantations Provident Fund (And Pension Fund) and Deposit Linked Insurance Fund) Scheme (Amendment) Bill, 2009	Finalized
6.	Assam	The Registration (Assam Amendment) Bill, 2009	Finalized
7.	Assam	The Assam Preventive Detention (Amendment) Bill, 2009	Finalized
8.	Assam	The Assam Gratuity (Amendment) Bill, 2009	Pending
9.	Assam	The Wild Life (Protection) (Assam Amendment) Bill, 2009	Finalized

1	2	3	4
10.	Assam	The Assam Advocates' Welfare Fund (Amendment) Bill, 2009	Finalized
11.	Assam	The Assam Rural Health Regulatory Authority Bill, 2004	Pending
12.	Bihar	The Bihar Special Courts Bill, 2009	Finalized
13.	Chhattisgarh	—	
14.	Goa	The Registration (Goa Amendment) Bill, 2009	Finalized
15.	Goa	The Prevention of Cruelty to Animals (Goa Amendment) Bill, 2009	Finalized
16.	Gujarat	The Bomaby Tenancy and Agricultural Lands (Gujarat Amendment) Bill, 2009	Finalized
17.	Gujarat	The Gujarat Prohibition of Transfer of Immovable Property and Provisions for Protection of Tenants from Eviction from Premises in Disturbed Areas (Amendment) Bill, 2009	Finalized
18.	Gujarat	The Gujarat Control of Terrorism and Organised Crime Bill, 2003	Pending
19.	Haryana	The Code of Criminal Procedure (Haryana Amendment) Bill, 2008	Finalized
20.	Haryana	The Haryana Shri Mata Mansa Devi Shrine (Amendment) Bill, 2009	Finalized
21.	Haryana	The Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine Bill, 2009	Finalized
22.	Himachal Pradesh	The Indian Forest (Himachal Pradesh Amendment) Bill, 2009	Pending
23.	Himachal Pradesh	The Shimla Road Users and Pedestrians (Public Safety and Convenience) Amendment Bill, 2009	Finalized
24.	Jammu and Kashmir	The Constitution Jammu and Kashmir (Thirty Fourth Amendment) Bill, 2009	Finalized
25.	Jharkhand	The National University of Study and Research in Law Ranchi, Ordinance, 2009	Finalized
26.	Jharkhand	The Jharkhand Special Economic Zone Bill, 2007	Finalized
27.	Karnataka	The Karnataka Devadasis (Prohibition of Dedication) (Amendment) Bill, 2009	Finalized
28.	Karnataka	The Karnataka Atyavashyaka Sevegda Nirvahana Vidheyaka, 2009	Pending
29.	Karnataka	The Karnataka Control of Organised Crime (Amendment) Bill, 2009	Pending
30.	Karnataka	The Karnataka Prevention of Dangerous Activities of Bootleggers, Drug-Offenders, Gamblers, Goondas, Immoral Traffic Offenders and Slum Grabbers (Amendment) Bill, 2009	Pending

1	2	3	4
31.	Karnataka	The Indian Penal Code and the Code of Criminal Procedure (Karnataka Amendment) Bill, 2009	Pending
32.	Kerala	The Indian Partnership (Kerala Amendment) Bill, 2008	Finalized
33.	Kerala	The Registration (Kerala Amendment) Bill, 2008	Finalized
34.	Kerala	The Plantations Labour (Kerala Amendment) Bill, 2009	Finalized
35.	Kerala	The Kerala Cashew Factories (Acquisition) Amendment Bill, 2009	Finalized
36.	Kerala	The Code of Criminal Procedure (Kerala Amendment) Bill, 2008	Pending
37.	Madhya Pradesh	The Registration (Madhya Pradesh Amendment) Bill, 2009	Finalized
38.	Madhya Pradesh	The Madhya Pradesh Motoryan Karadhan (Sanshodhan) Vidheyak, 2009	Finalized
39.	Maharashtra	The Registration (Maharashtra Amendment) Bill, 2009	Finalized
40.	Maharashtra	The Bombay Primary Education (Amendment) Bill, 2009	Finalized
41.	Maharashtra	The Mumbai Municipal Corporation, the Bombay Provincial Municipal Corporation, the City of Nagpur Corporation, the Bombay Police and the Maharashtra Municipal Councils, Nagpur Panchayats and Industrial Townships (Amendment) Bill, 2009	Finalized
42.	Maharashtra	The Maharashtra Ground Water (Development and Management) Bill, 2009	Finalized
43.	Maharashtra	The Code of Criminal Procedure (Maharashtra Amendment) Bill, 2009	Finalized
44.	Maharashtra	The Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug-Offenders and Dangerous Persons (Amendment) Bill, 2009	Finalized
45.	Manipur	The Manipur Minorities Commission Bill, 2009	Finalized
46.	Manipur	The Manipur Medical Council Bill, 2008	Finalized
47.	Manipur	The Manipur Medical Council Bill, 2009	Pending
48.	Meghalaya	The Industrial Disputes (Meghalaya Amendment) Bill, 2009	Finalized
49.	Mizoram	—	
50.	Nagaland	—	
51.	Odisha	The Odisha Excise Bill, 2008	Pending
52.	Odisha	The Code of Criminal Procedure (Odisha Amendment) Bill, 2009	Finalized
53.	Punjab	The Code of Criminal Procedure (Punjab Amendment) Bill, 2008	Pending

1	2	3	4
54.	Punjab	The Indian Penal Code (Punjab Amendment) Bill, 2008	Pending
55.	Punjab	The Industrial Disputes (Punjab Amendment) Bill, 2009	Finalized
56.	Punjab	The Industrial Disputes (Punjab Second Amendment) Bill, 2009	Pending
57.	Rajasthan	—	
58.	Sikkim	—	
59.	Tamil Nadu	The Registration (Tamil Nadu Amendment) Bill, 2009	Finalized
60.	Tamil Nadu	The Tamil Nadu Business Facilitation Bill, 2009	Pending
61.	Tripura	The Tripura State Minority Commission Bill, 2008	Pending
62.	Tripura	The Tripura Lokayukta Bill, 2008	Finalized
63.	Tripura	The Industrial Disputes (Tripura Amendment) Bill, 2009	Finalized
64.	Tripura	The Code of Criminal Procedure (Tripura Eighth Amendment) Bill, 2009	Finalized
65.	Uttarakhand	—	
66.	Uttar Pradesh	—	
67.	West Bengal	The Daridra Bandhav Bhandar (Taking over of Management and Subsequent Acquisition) Bill, 2009	Pending
Year 2010			
1.	Andhra Pradesh	The Industrial Disputes (Andhra Pradesh Amendment) Bill, 2009	Finalized
2.	Andhra Pradesh	The Andhra Pradesh Excise (Third Amendment) Bill, 2010	Pending
3.	Andhra Pradesh	The Industrial Disputes (Andhra Pradesh Amendment) Bill, 2010	Pending
4.	Andhra Pradesh	The Contract Labour (Regulation and Abolition) (Andhra Pradesh Amendment) Bill, 2010	Pending
5.	Andhra Pradesh	The Andhra Pradesh Community Service of Offenders Bill, 2010	Pending
6.	Andhra Pradesh	The Andhra Pradesh Money Lenders Bill, 2010	Pending
7.	Arunachal Pradesh	—	
8.	Assam	The Assam Cooperative Society Bill, 2007	Pending
9.	Assam	The Assam State Vigilance Commission Bill, 2010	Pending
10.	Assam	The Assam Land Grabbing (Prohibition) Bill, 2010	Pending
11.	Bihar	The Registration (Bihar Amendment) Bill, 2010	Pending

1	2	3	4
12.	Chhattisgarh	The Indian Stamp (Chhattisgarh Amendment) Bill, 2010	Finalized
13.	Goa	—	
14.	Gujarat	The Gujarat Educational Institutions Services Tribunal Bill, 2006	Pending
15.	Haryana	The Haryana Dohlidar, Butimar, Bhondedar and Muqararidar (Vesting of Proprietary Rights) Bill, 2010	Finalized
16.	Himachal Pradesh	The Himachal Pradesh Excise Bill, 2009	Pending
17.	Himachal Pradesh	The Himachal Pradesh Urban Rent Control (Amendment) Bill, 2009	Pending
18.	Himachal Pradesh	The Himachal Pradesh Maintenance of Parents and Dependants (Amendment) Bill, 2010	Pending
19.	Himachal Pradesh	The Himachal Pradesh Tenancy and Land Reforms (Amendment) Bill, 2010	Pending
20.	Jammu and Kashmir	—	
21.	Jharkhand	The Jharkhand Cooperative Societies (Amendment) Bill, 2010	Finalized
22.	Karnataka	The Karnataka Cooperative Societies (Second Amendment) Bill, 2010	Pending
23.	Karnataka	The Code of Criminal Procedure (Karnataka Amendment) Bill, 2009	Pending
24.	Karnataka	The Karnataka Prevention of Slaughter and Preservation of Cattle Bill, 2010	Pending
25.	Karnataka	The Karnataka Rent (Amendment) Bill, 2008	Finalized
26.	Kerala	The Kerala Recognition of Trade Unions Bill, 2009	Finalized
27.	Kerala	The Registration (Kerala Amendment) Bill, 2009	Pending
28.	Kerala	The Kerala Tax on Entry of Goods into Local Areas Bill, 2007	Pending
29.	Madhya Pradesh	The Indian Forest (Madhya Pradesh Amendment) Bill, 2009	Finalized
30.	Madhya Pradesh	The Madhya Pradesh Stamp Bill, 2009	Pending
31.	Madhya Pradesh	The Madhya Pradesh Parisar Kirayedari Vidheyak, 2010	Pending
32.	Madhya Pradesh	The Madhya Pradesh Aatankvadi Evam Uchhedak Gatividhiyam Tatha Sangathit Apradh Niyantran Vidheyak, 2010	Pending
33.	Madhya Pradesh	The Madhya Pradesh Govansh Vadh Pratishedh (Sanshodhan) Vidheyak, 2010	Pending
34.	Madhya Pradesh	The Madhya Pradesh Kapas Bij (Purti Vitran Evam Vikray Ka Viniyaman Tatha Vikray Mulya Ka Nirdharan) Vidheyak, 2010	Pending

1	2	3	4
35.	Maharashtra	The Orphanages and Other Charitable Homes (Supervision and Control), the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) (Maharashtra Amendment) Bill, 2009	Pending
36.	Maharashtra	The Maharashtra Money-Lending (Regulation) Bill, 2010.	Pending
37.	Maharashtra	The Minimum Wages (Maharashtra Amendment) Bill, 2010.	Pending
38.	Maharashtra	The Maharashtra Municipal Corporations, Municipal Councils and Maharashtra Regional and Town Planning (Amendment) Bill, 2010	Pending
39.	Maharashtra	The Payment of Wages and Minimum Wages (Maharashtra Amendment) Bill, 2010	Finalized
40.	Maharashtra	The Bombay Primary Education (Amendment) Bill, 2009	Pending
41.	Maharashtra	The Registration (Maharashtra Amendment) Bill, 2010	Pending
42.	Maharashtra	The Maharashtra Land Revenue Code and the Maharashtra Restoration of Lands to Scheduled Tribes (Amendment) Bill, 2010	Pending
43.	Maharashtra	The Maharashtra Municipal Corporations, Municipal Councils (Second Amendment) Bill, 2010	Finalized
44.	Maharashtra	The Motor Vehicles (Maharashtra Amendment) Bill, 2010	Pending
45.	Maharashtra	The Payment of Bonus (Maharashtra Amendment) Bill, 2010	Finalized
46.	Maharashtra	The Mumbai Municipal Corporations, the Bombay Provincial Municipal Corporations, the City of Nagpur Corporation, the Bombay Police and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Bill, 2009	Pending
47.	Manipur	—	
48.	Meghalaya	—	
49.	Mizoram	—	
50.	Nagaland	—	
51.	Odisha	—	
52.	Punjab	The Punjab Land Reforms (Amendment) Bill, 2010	Pending
53.	Punjab	The Punjab Security of Land Tenures (Amendment) Bill, 2010	Finalized
54.	Punjab	The Punjab Prevention of Human Smuggling Bill, 2010	Pending
55.	Punjab	The Punjab Prevention of Damage to Public and Private Property Bill, 2010	Pending

1	2	3	4
56.	Rajasthan	The Rajasthan Tenancy (Amendment) Bill, 2010	Pending
57.	Sikkim	—	
58.	Tamil Nadu	The Tamil Nadu Rosewood Trees (Conservation) Amendment Bill, 2010	Finalized
59.	Tamil Nadu	The Identification of Prisoners (Tamil Nadu Amendment) Bill, 2010	Finalized
60.	Tripura	—	
61.	Uttarakhand	—	
62.	Uttar Pradesh	The Uttar Pradesh Administrators General (Uttar Pradesh Amendment) Bill, 2010	Pending
63.	Uttar Pradesh	The Code of Criminal Procedure (Uttar Pradesh Amendment) Bill, 2010	Pending
64.	West Bengal	The West Bengal Protection of interest of Depositors in Financial Establishment Bill, 2009	Pending
65.	West Bengal	The West Bengal Taxes on Entry of Goods in Specified Areas Bill, 2003	Pending
66.	West Bengal	The West Bengal Estates Acquisition (Amendment) Bill, 2009	Finalized
67.	West Bengal	The West Bengal Rural Health Regulatory Authority Bill, 2009	Pending
68.	West Bengal	The Calcutta Unani Medical College and Hospital Bill, 2010	Pending
69.	West Bengal	The Indian Stamp (West Bengal Amendment) Bill, 2010	Pending
70.	West Bengal	The West Bengal Medical Council Bill, 2010	Pending
71.	West Bengal	The West Bengal Acquisition of Homestead Land for Agricultural Labourers, Artisans and Fishermen (Amendment) Bill, 2010	Pending
Year 2011			
1.	Andhra Pradesh	The Andhra Pradesh Self help Groups Women (Leasing of Agriculture Land) Bill, 2010	Pending
2.	Arunachal Pradesh	—	
3.	Assam	The Assam Preventive Detention (Amendment) Bill, 2009	Pending
4.	Bihar	The Bengal, Agra and Assam Civil Courts (Bihar Amendment) Bill, 2010	Pending
5.	Bihar	The Code of Criminal Procedure (Jharkhand Amendment) Bill, 2011	Pending
6.	Chhattisgarh	The Chhattisgarh Rent Control Bill, 2011	Pending
7.	Goa	—	

1	2	3	4
8.	Gujarat	The Bombay Rent, Hotel and Lodging House Rates Control (Gujarat Amendment) Bill, 2011	Finalized
9.	Gujarat	The Bombay Tenancy and Agricultural Land (Gujarat Amendment) Bill, 2011	Finalized
10.	Gujarat	The Bombay Prevention of Fragmentation and Consolidation of Holding (Gujarat Amendment) Bill, 2011	Pending
11.	Gujarat	The Gujarat Tenancy and Agricultural Lands Laws (Amendment) Bill, 2011	Pending
12.	Haryana	—	
13.	Himachal Pradesh	The Criminal Law (Himachal Pradesh Amendment) Bill, 2011	Pending
14.	Jammu and Kashmir	—	
15.	Jharkhand	The Code of Criminal Procedure (Jharkhand Amendment) Bill, 2011	Pending
16.	Jharkhand	The Jharkhand University of Technology Bill, 2011	Pending
17.	Karnataka	The Industrial Employment (Standing Order) (Karnataka Amendment) Bill, 2005	Pending
18.	Karnataka	The Karnataka Mulageni Athava Volamulageni Genidararige Malikathvavannu Pradana Maduva Vidheyaka, 2011 (The Karnataka Conferment of Ownership on Mulageni or Volamulagent Tenants Bill, 2011)	Pending
19.	Karnataka	The Factories (Karnataka Amendment) Bill, 2011	Pending
20.	Kerala	The Plachimada Coca Cola Victims Relief and Compensation Claims Special Tribunal Bill, 2011	Pending
21.	Madhya Pradesh	The Madhya Pradesh Vishesh Nyayalaya Vidheyak, 2011	Pending
22.	Maharashtra	The Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Bill, 2011	Pending
23.	Maharashtra	The Bombay Civil Courts (Amendments) Bill, 2011	Pending
24.	Manipur	—	
25.	Meghalaya	The Meghalaya Transfer of Land (Regulation) Amendment Bill, 2010	Pending
26.	Mizoram	The Mizoram Taxes on Entry of Goods in Local Areas Bill, 2011	Pending
27.	Nagaland	—	
28.	Odisha	—	
29.	Punjab	The Punjab Labour Welfare fund (Second Amendment) Bill, 2010	Finalized

1	2	3	4
30.	Punjab	The Prisons (Punjab Amendment) Bill, 2011	Pending
31.	Rajasthan	The Rajasthan Stamp (Amendment) Bill, 2011	Pending
32.	Sikkim	The Sikkim Lokayukta Bill, 2011	Pending
33.	Tamil Nadu	The Tamil Nadu Preservation of Private Forests (Amendment) Bill, 2011	Pending
34.	Tripura	—	
35.	Uttarakhand	The Indian Stamp (Uttarakand Amendment) Bill, 2011	Pending
36.	Uttarakhand	The Indian Registration (Uttarakand Amendment) Bill, 2011	Pending
37.	Uttar Pradesh	The Indian Partnership (Uttar Pradesh Amendment) Bill, 2011	Pending
38.	Uttar Pradesh	The Uttar Pradesh State Authority for Minority Educational Institutions Bill, 2011	Pending
39.	West Bengal	—	

[English]

Procurement Claims of States

Dairy Technology Projects

2320. SHRI RUDRA MADHAB RAY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Dairy Technology Projects under the Indian Council of Agricultural Research are not implemented in Odisha;

(b) if so, the reasons therefor; and

(c) the time by which the Government is likely to launch Dairy Technology Projects under ICAR in Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) At present no Dairy Technology projects under ICAR are in operation in Odisha. However, work on indigenous milk products of Odisha such as Chhanna Podo, Chhanna Jhilli is being carried out by Southern Regional Station, Bangalore, of National Dairy Research Institute, ICAR.

(b) and (c) No such proposal is under consideration at present.

2321. SHRI R. THAMARASELVAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether several State Governments have sought early settlement of the claims for procurement of foodgrains from the Food Corporation of India;

(b) if so, the details thereof and the steps taken by the Government in this regard;

(c) whether the Government had directed the State Governments for quick movement of surplus foodgrains to consuming States to free up storage space; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) State Governments of Andhra Pradesh, Uttar Pradesh, Chhattisgarh and Madhya Pradesh have requested for settlement of the claims for procurement of foodgrains from the Food Corporation of India (FCI). FCI has been requested to settle the dues of these States at the earliest.

(c) and (d) No, Madam.

The movement of foodgrains is planned by FCI on a monthly basis keeping in view the requirements of various States, storage capacity available, procurement, stocks available and availability of railway rakes, etc.

Seeds Village Scheme

2322. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received proposals for Seeds Village Scheme for the development of agro-infrastructure under central agro-area scheme;

(b) if so, the details thereof;

(c) whether these proposals have been approved by the Government; and

(d) if so, the amount released so far to Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Yes, Madam. Government of India has received proposal for seed village scheme and development of infrastructure under the scheme 'Development and Strengthening of Infrastructure Facilities for Production and Distribution of Quality Seeds'. An amount of Rs. 9332.283 lakh for seed village scheme and Rs. 801.00 lakh for creation of seed infrastructure facilities has been approved and released during 2011-12 and the state-wise details are enclosed as Statement.

Statement

*Details of funds released under Development and Stengthening of Infrastructure Facilities for Production and Distribution of Quality Seeds during 2011-12**

Sl.No.	Name of implementing agencies	Grants-in-aid released (Rs. in lakh)	
		Seed Village Scheme	Creation of Seed Infrastructure Facilities
1	2	3	4
1.	Government of Gujarat	1500.000	—
2.	Gujarat State Seed Corporation Ltd., Gandhinagar	3200.000	100.000
3.	Navsari Agricultural University, Navsari (Gujarat)	24.292	—
4.	Anand Agricultural University, Anand (Gujarat)	11.650	—
	Total (Gujarat)	4735.942	100.000
5.	Assam Seed Corporation Ltd., Guwahati	637.570	—
6.	Assam State Seeds Certification Agency, Guwahati	135.400	—
	Total (Assam)	772.970	—
7.	Government of Uttar Pradesh	227.506	—
8.	Sam Higginbottom Institute of Agriculture, Technology and Science, Allahabad (Uttar Pradesh)	—	10.000
	Total (Uttar Pradesh)	227.506	10.000
9.	Government of Madhya Pradesh	883.485	—
10.	M.P. Rajya Beej Evam Farm Vikas Nigam, Bhopal (Madhya Pradesh)	—	273.750
	Total (Madhya Pradesh)	883.485	273.750

1	2	3	4
11.	Karnataka State Seeds Corporation Ltd., Bangalore (Karnataka)	312.638	—
12.	KVK, Tukkanati, Belgaum (Karnataka)	12.873	—
	Total (Karnataka)	325.511	—
13.	Government of Chhattisgarh	200.000	—
14.	Government of Bihar	664.510	—
15.	Government of Tamil Nadu	1500.000	—
16.	Indian Agricultural Research Institute, New Delhi	0.279	—
17.	Sher-e Kashmir University of Agricultural Science and Technology, Srinagar	22.080	—
18.	Government of Odisha	—	230.000
19.	State Farms Corporation of India Ltd., New Delhi	—	187.250
	Grand Total	9332.283	801.00

*upto 11.8.2011

[*Translation*]

Assets of IPS Officers

2323. SHRI PASHUPATI NATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases reported against Indian Police Service (IPS) officers for having assets disproportionate to their known sources of income during the last five years;

(b) whether IPS officers are required to declare their assets before appointment; and

(c) if so, the details regarding the action taken against IPS officers after lodging cases for acquiring assets disproportionate to their known sources of income during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The Information is being collected and will be laid on the table of the House.

(b) An IPS Officer is required to declare his assets on his first appointment to service, in the prescribed format under Rule 16 (1) of All India Service (Conduct) Rules, 1968.

(c) The Information is being collected and will be laid on the table of the House.

[*English*]

Anti National Elements

2324. SHRI PRALHAD JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of the existence of anti-national elements in various parts of the country including Kerala; and

(b) if so, the Government's response thereto and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. The National Investigation Agency (NIA) has registered and investigated 07 cases from Kerala in which anti-national outfits like SIMI, LeT etc. were allegedly involved and indulging in anti-national activities. In 06 cases chargesheets have been filed in the competent court.

Essential Commodities Act

2325. SHRI M. SREENIVASULU REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Essential Commodities Act, 1955 is applicable only to the State courts and not the Union courts; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) The Essential Commodities Act, 1955 is a Central Act which extends to the whole of India. The enforcement of the Essential Commodities Act, 1955 lies with the State Governments/Union Territories. The State Governments/UT Administrations have been delegated powers to take necessary action under the provisions of both "The Essential Commodities Act, 1955" and "The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980", to prevent hoarding and blackmarketing of essential commodities. Depending upon the nature of the case filed in the court, a matter will be decided/dealt with by the concerned court.

[Translation]

Demand for Houses

2326. SHRI ANURAG SINGH THAKUR: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether demand for houses is increasing rapidly due to growing urbanization in the country;

(b) if so, the details thereof alongwith the projected demand for the next financial year;

(c) whether the said demand/requirement have come mostly from Economically Weaker Sections (EWS) and Low Income Group (LIG);

(d) if so, the reasons therefor;

(e) whether the various States in the country are unable to allocate sufficient funds for undertaking the required number of housing projects; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (f) A Technical Group constituted by the Ministry of Housing & Urban Poverty Alleviation to

estimate housing shortage at the beginning of 11th Plan, has estimated housing shortage as on 2007 is 24.71 million dwelling units, which is as below:

	As on 2007
1. Households (Mn)	66.30
2. Housing Stock (Mn)	58.83
2.1 Pucca	47.49
2.2 Semi Pucca	09.16
2.3 Kutcha	02.18
3. Excess of HHs over Housing Stock (Mn) (1-2)	07.47
4. Congestion factor (%)	19.11
4.1 Congestion in Hhs. (Mn)	12.67
5. Obsolescence factor (%)	3.60
5.1 Obsolescence in Hhs. (Mn)	02.39
6. Upgradation of Kutcha (Mn) (2.3)	02.18
7. Total Housing Shortage (3+4.1+5.1+6)	24.71

Further the Committee estimated the Housing requirement during 11th Plan period (2007-2012) will be 26.53 million, which was estimated as below:

Housing Shortage as the beginning of 11th Five Year Plan	24.71 million
Addition to household	8.71 million
Addition to housing stock	7.27 million
Upgradation of Kacha houses	0.38 million
Total Housing Requirement during the 11th Plan period (2007-2012) (24.71 + 8.71 + 0.38 - 7.27 = 26.53)	26.53 million

It was also estimated by the Committee that more than 99% of the housing shortage in urban areas pertain to Economically Weaker Sections (EWS) and Low Income Group (LIG).

There is a requirement of an investment of Rs. 3,61,318 crores over the 11th Plan Period to meet the housing requirement which has now been revised to about Rs. 6,00,000 crores for both housing and basic infrastructure.

The National Urban Housing & Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society. However, 'land' and 'colonisation' being state subjects, it is for the State Governments to pursue the initiatives under the NUHHP: 2007.

However, the Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions namely:

- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). The schemes are demand driven and so far 16,12,503 Dwelling Units have been sanctioned for construction/upgradation in 936 cities/towns under BSUP & IHSDP components of JNNURM as on 12.07.2011.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh. Cumulatively, as on 03.08.2011, 7904 beneficiaries in Andhra Pradesh, Chhattisgarh, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu have been covered under the Scheme and a subsidy of Rs. 12.27 crore has been released.
- The scheme of Affordable Housing in Partnership seeks assembly of land for construction of affordable housing and provides Central Government assistance towards provision of internal and external infrastructure connectivity. The scheme which was launched in 2009 with an outlay of 5000 crores, seeks construction of 1 million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS Category.
- A new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. Fifty percent (50 %) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for in-situ redevelopment – in slums would be borne by the Centre, including operation & maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required.

Police Stations

2327. SHRI BHOOPENDRA SINGH:
SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of police stations and women cell in the country including in the rural and urban areas, State-wise;

(b) the total number of crime cases against women registered in the women cell and persons convicted during each of the last three years and the current year, State-wise;

(c) the criteria adopted for setting up new police posts and police stations;

(d) the number of police posts and police stations required to be set up in the country, State-wise on the basis of the said criteria; and

(e) the number of police personnel recruited in the country after February, 2010, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per the input provided by Bureau of Police Research

and Development there are around 13,614 Police Stations in the country as on 01.01.2010. There are 387 All Women Police Station. The State-wise details are given in Statement-I. No separate details are available with regard to cases registered and persons convicted especially in reference to crimes registered with All Women Police Stations/Women Cells.

(c) and (d) As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the the State Governments take decisions regarding creation of new police stations/police posts based on their requirements.

As per inputs provided by Bureau of Police Research and Development (BPR&D), they conducted a study in

2002 and the study has recommended the following yardsticks as general guidelines for creation of a police station:-

- (i) IPC Crimes : 500 to 1000 (can be less in rural areas)
- (ii) Population : (50,000 to 1,50,000) (can be less in rural areas)
- (iii) Areas upto 35 sq Kms in semi urban or rural areas (in urban areas, density of population to be the main criteria), etc.

(e) The details regarding the number of police personnel recruited in the country after February 2010, State/UT-wise is given in Statement-II.

Statement I

Number of Sanctioned and Actual Police Stations As on 01.01.2010 (Rural and Urban)

Sl.No.	States/UTs	Sanctioned				Actual			
		Rural	Urban	Railway	Total	Rural	Urban	Railway	Total
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	1116	488	46	1650	116	488	46	1650
2.	Arunachal Pradesh	53	19	0	72	53	19	0	72
3.	Assam	191	120	13	324	191	120	13	324
4.	Bihar	699	149	39	887	693	149	39	881
5.	Chhattisgarh	296	96	5	397	296	96	5	397
6.	Goa	14	9	2	25	14	9	2	25
7.	Gujarat	409	87	22	518	409	87	22	518
8.	Haryana	164	80	16	260	164	80	16	260
9.	Himachal Pradesh	64	36	2	102	64	36	2	102
10.	Jammu and Kashmir	121	61	2	184	121	61	2	184
11.	Jharkhand	296	89	28	413	250	98	26	374
12.	Karnataka	528	337	18	883	528	337	18	883
13.	Kerala	382	54	13	449	382	54	13	449
14.	Madhya Pradesh	626	292	23	941	626	292	23	941
15.	Maharashtra	771	262	0	1033	749	245	39	1033

1	2	3	4	5	6	7	8	9	10
16.	Manipur	66	14	0	80	42	14	0	56
17.	Meghalaya	22	13	0	35	22	13	0	35
18.	Mizoram	27	11	0	38	27	11	0	38
19.	Nagaland	41	15	1	57	41	15	1	57
20.	Odisha	361	204	14	579	358	169	14	541
21.	Punjab	215	150	11	376	215	150	11	376
22.	Rajasthan	438	294	25	757	438	294	25	757
23.	Sikkim	20	8	0	28	20	8	0	28
24.	Tamil Nadu	929	341	0	1270	929	341	0	1270
25.	Tripura	46	19	5	70	46	19	5	70
26.	Uttar Pradesh	1096	314	65	1475	1096	314	65	1475
27.	Uttarakhand	83	38	4	125	83	38	4	125
28.	West Bengal	261	131	43	435	261	131	43	435
29.	Andaman and Nicobar Islands	18	4	0	22	18	4	0	22
30.	Chandigarh	0	11	0	11	0	11	0	11
31.	Dadra and Nagar Haveli	1	1	0	2	1	1	0	2
32.	Daman and Diu	0	5	0	5	0	3	0	3
33.	Delhi	0	161	4	165	0	161	8	169
34.	Lakshadweep	9	0	0	9	9	0	0	9
35.	Puducherry	16	26	0	42	16	26	0	42
All India		9,379	3,939	401	13,719	9,278	3,894	442	13,614

NA - Not Available

State/UT-wise Number of Women Police Stations and their Locations As on 01.01.2010

Sl.No.	States/UTs	No. of Women Police Stations	Locations
1	2	3	4
1.	Andhra Pradesh	27	At most of the District Headquarters
2.	Assam	1	1. Guwahati
3.	Chhattisgarh	4	1. Raipur, 2. Durg, 3. Bilaspur, 4. Sarguja
4.	Goa	1	1. Panaji

1	2	3	4
5.	Gujarat	8	1. Ahmedabad, 2. Anand, 3. Rajkot, 4. Surat, 5. Bhavnagar, 6. Baroda, 7. Junagardh, 8. Jamnagar
6.	Haryana	2	1. Sonapat, 2. Khanpur Kalan (Sonipat)
7.	Jammu and Kashmir	3	1. Nehru Park, Srinagar, 2. Rambagh, Srinagar, 3. Canal Road, Jammu
8.	Jharkhand	22	1. Ranchi, 2. Gumla, 3. Lohardaga, 4. Simdega, 5. Jamshedpur, 6. Saraikela, 7. Chaibasa, 8. Palamu, 9. Garhwa, 10. Latehar, 11. Hazaribagh 12. Chatra, 13. Kodarma, 14. Giridih, 15. Bokaro, 16. Dhanbad, 17. Dumka, 18. Deogarh, 19. Godda, 20. Pakur, 21. Sahebganj, 22. Jamtara
9.	Karnataka	10	1. Bangalore City (2), 3. Mangalore 4. Hubli-Dharwad City, 5. Mysore City, 6. Belgaum, 7. Shivmoga, 8. Gulbarga, 9. Udupi, 10. Davanagare
10.	Kerala	3	1. Thiruvananthapuram, 2. Ernakulam, 3. Kozhikode
11.	Madhya Pradesh	9	1. Bhopal, 2. Indore, 3. Gwalior, 4. Jabalpur, 5. Sagar, 6. Rewa, 7. Satna, 8. Ujjain, 9. Ratlam
12.	Manipur	9*	
13.	Meghalaya	7	Details are not available
14.	Odisha	6	1. Sambalpir, 2. Rourkela, 3. Cuttack, 4. Bhuvaneshwar, 5. Jeypur, 6. Berhampur
15.	Punjab	5	1. Amritsar, 2. Ludhiana, 3. Jalandhar, 4. Patiala, 5. Bhatinda
16.	Rajasthan	24	1. Banswada, 2. Jaipur City North, 3. Ajmer, 4. Kota, 5. Jaipur City South, 6. Jaipur City East, 7. Alwar, 8. Bharatpur, 9. Bikaner, 10. Bhilwara, 11. Pali, 12. Udaipur, 13. Chittorgarh, 14. Ganganagar, 15. Nagaur, 16. Jodhpur City, 17. Jodhpur Rural, 18. Jalore, 19. Banra, 20. Jhalawar, 21. Sikar, 22. Swaimadhampur, 23. Churu, 24. Hanumangarh
17.	Tamil Nadu	196	—
18.	Tripura	1	1. Agartala
19.	Uttar Pradesh	42	1. Agra, 2. Allahabad, 3. Jhansi, 4. Lucknow, 5. Faizabad, 6. Bareilly, 7. Moradabad, 8. Meerut, 9. Gorakhpur, 10. Varanasi, 11. Kanpur Nagar, 12. Etawah (Havera), 13. Baghpat, 14. Bulandhshar, 15. Goutambudh nagar, 16. Ghaziabad, 17. Saharanpur, 18. Muzaffurnagar, 19. Badaun, 20. Shahjahanpur, 21. Bijnor, 22. Rampur, 23. Mathura, 24. Mainpuri, 25. Firozabad, 26. Aligarh, 27.

1	2	3	4
			Kasiram Nagar, 28. Fatehgarh, 29. Jallon, 30. Rae Bareli, 31. Khiri, 32. Ambedkar Nagar, 33. Sultanpur, 34. Banda, 35. Azamgarh, 36. Balia, 37. Mirzapur, 38. Sonbhadra, 39. Deoria, 40. Basti, 41. Jyotiba Phule Nagar, 42. Gonda
20.	Uttarakhand	2	1. Almora, 2. Pauri
21.	Andaman and Nicobar Islands	1	Port Blair
22.	Dadra and Nagar Haveli	1	1. Piparia
23.	Puducherry	3.	1. No. 24, J.N. Street Puducherry 2. 1st Floor, Villianur, P.S. Puducherry 3. G/F Office of Supdt. Karaikal
All India		387	

*Non Functional

Statement II

The number of police personnel recruited in the country after February 2010, State-wise

Sl. No.	States	The required information (as on 01.01.2011) is given below		1	2	3	4
		No. of Police Persons (in all ranks) recruited between 01.01.2010 to 31.12.2010	Recruitment of police personnel under process				
1.	Andhra Pradesh	15030	1293	9.	Himachal Pradesh	1358	365
2.	Arunachal Pradesh	328	83	10.	Jammu and Kashmir	1394	5084
3.	Assam	3208	6338	11.	Jharkhand	4206	10232
4.	Bihar	3328	9452	12.	Karnataka	Nil	4722
5.	Chhattisgarh	1899	1989	13.	Kerala	3481	-
6.	Goa	442	480	14.	Madhya Pradesh	3120	5000
7.	Gujarat	9532	8734	15.	Maharashtra	9260	
8.	Haryana	08	-	16.	Manipur	4228	1581
				17.	Meghalaya	253	1587
				18.	Mizoram	Nil	Nil
				19.	Nagaland	635	Nil
				20.	Odisha	1394	456
				21.	Punjab	2412	1462
				22.	Rajasthan	343	7750
				23.	Sikkim	287	212
				24.	Tamil Nadu	-	9000
				25.	Tripura	755	1161

1	2	3	4
26.	Uttar Pradesh	36,634	-
27.	Uttarakhand	Nil	1450
28.	West Bengal	3750	4776
29.	Andaman and Nicobar Islands	134	68
30.	Chandigarh	-	1200
31.	Daman and Diu	17	12
32.	Dadra and Nagar Haveli	12	70
33.	Delhi	-	9019
34.	Lakshadweep	Nil	Nil
35.	Puducherry	488	681
Grand Total		107936	94245

[English]

Commissioning of Agrisnet

2328. SHRI PARTAP SINGH BAJWA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has promulgated the Agriculture Information System Network (AGRISNET) in the country;

(b) if so, the details thereof;

(c) the number of States which have commissioned AGRISNET;

(d) whether the Government has initiated any action for its timely implementation in those States which have not implemented it so far; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) The Department of Agriculture & Cooperation is implementing Central Sector Scheme called "Strengthening/Promoting Agricultural Informatics &

System" of which AGRISNET is an important component. AGRISNET envisages promotion of e-Governance by use of Information & Communication Technology (ICT). The objective of the programme is to provide IT enabled services to farmers and also for computerization of various offices in the States in agriculture & allied sectors. Funds under AGRISNET are provided to the State Governments/ Union Territories on the basis of specific project proposals submitted by them. The States are given funds for software development, hardware (including system software) and other genuine ICT needs of the State upto district level. Requirements of hardware/software below district level are considered as per justification given by the States in their proposal.

(c) 26 States have so far availed funds from Government of India under AGRISNET Project. These States are: Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Sikkim, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal, Bihar, Goa, Manipur and Uttarakhand. AGRISNET Projects are at various stages of implementation in these States.

(d) and (e) Yes, Madam. Regular follow-up is being done with the States by writing letters and telephonic conversations. Discussions have been held and the States have also been advised to adopt standard packages developed by NIC instead of doing everything ab-initio. Proposals under AGRISNET Scheme from the States which have not yet availed assistance under this Scheme, have also been sought.

Impact of Price Rise

2329. SHRIMATI SUSMITA BAURI:
DR. RAM CHANDRA DOME:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the 'Global Food Price Inflation and Developing Asia' a publication by the Asian Development Bank has indicated that the rising food prices will reduce the purchasing ability of the poor in the developing Asian countries and push a large population in India Below the Poverty Line;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has any plan to provide foodgrains to the people, particularly the poor at subsidised rate; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) The Asian Development Bank study "Global Food Price Inflation and Developing Asia" has examined the effects of food price inflation in 25 developing Asian countries, including India. Among others, the study carries out a simulation exercise to gauge the possible effects of food price increases on poverty under different scenarios. Based on the assumption underlying the simulation exercise, the publication does state that a 30% increase in food prices in India would lead to increase in rural poor by 68.45 million and urban poor by 20.04 million. These estimates are based on simulation exercise and thus, the study's analysis and results are sensitive to a variety of assumptions. For example, as explained in the study itself, the analysis assumes that household nominal incomes remain unchanged when food prices increase. The report does not take cognizance of the rapid growth in economies like India where last year, nominal incomes grew close to 19% and real income grew by 8.6%.

(c) and (d) The Government has already taken steps to protect the poor sections of society through Targeted Public Distribution System (TPDS) and Antodaya Anna Yojna (AAY). Under the TPDS, wheat, rice, coarse grains and kerosene are allocated to State Governments/UTs for distribution through the Fair Price Shops. The Central Issue Price for rice and wheat has not been revised since 2002. For wheat it remains at Rs 4.15 per kg for BPL and Rs 2 per kg for AAY. For rice, it is Rs. 5.65 per kg for BPL and Rs 3 per kg for AAY. Pulses are distributed to the State Governments under the PDS @ Rs. 10 per kg subsidy scheme.

Committee on Development of NER

2330. SHRI PREM DAS RAI: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) whether the Government has constituted any committee wherein the representatives of the North-Eastern States could discuss major problems faced in the development of the region;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to constitute a committee to solve the problems faced by the North-Eastern States?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) and (b) The Government has not constituted any special Committee to discuss major problems faced in the development of North Eastern States. However, the North Eastern Council at Shillong is statutorily constituted to act as regional planning body for the North Eastern Region including Sikkim. The plenary meetings of the North Eastern Council are attended by the Governors and Chief Ministers of the States. The North Eastern Council also regularly organises meetings on different sectors of the region which are attended by the representatives of the States. The Ministry of Development of North Eastern Region regularly reviews various developmental issues related to the region wherein the States' representatives are involved.

(c) and (d) Does not arise.

Provision for Parking Space

2331. SHRI SURESH ANGADI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government proposes to incorporate a provision for creation of parking space in any new construction in the building bye-laws;

(b) if so, the details thereof and the reasons therefor;

(c) the reaction of the real estate sector in this regard; and

(d) the time by which the proposed building bye-laws is likely to come into effect?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (d) 'Land', 'Colonization', 'Local Government' and 'Building bye-laws' being state subjects, it is for the State Governments to decide incorporation the provision for creation of parking space in any new construction in the building bye-laws.

[Translation]

Assistance for Milch Cattle

2332. SHRIMATI SUSHILA SAROJ: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any financial assistance is being provided to various State Governments for breeding milch cattle and facilities related to their health;

(b) if so, the details of the schemes being run in this regard;

(c) the assistance provided under the said schemes and the amount released thereunder during the last three years, State-wise;

(d) whether any study has been conducted for evaluating the operation of these schemes; and

(e) if so, the details of the progress made under these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARANDAS MAHANT): (a) and (b) Yes, Madam. Government is implementing schemes namely, National Project for Cattle and Buffalo Breeding (NPCBB) and Livestock Health and Disease Control under which assistance is given to the States for breeding milch cattle and for under taking activities related to livestock health.

(c) The assistance released under these schemes during each of the last three years and current year State wise and year wise is given at Statements-I and II.

(d) and (e) The National Project for Cattle and Buffalo Breeding was evaluated by independent agency (NABARD Consultancy Services - NABCONS) in 12 States, which had substantially completed implementation of Phase-I. Phase-II of the project was initiated in December 2006 taking into account the recommendations of the evaluating agency.

Statement I

National Project for Cattle and Buffalo Breeding

(Rs. in lakh)

Sl.No.	State/UT	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5	6
1.	Andhra Pradesh	905.95	1000.00	1000.00	500.00
2.	Arunachal Pradesh	162.70	—	133.55	—
3.	Assam	—	614.14	74.08	565.12
4.	Bihar	508.25	—	—	—
5.	Chhattisgarh	284.06	—	100.00	—
6.	Gujarat	—	643.24	1000.00	—
7.	Haryana	774.35	1200.00	1000.00	1000.00
8.	Himachal Pradesh	155.46	297.19	500.37	—
9.	Jammu and Kashmir	300.00	250.00	300.00	—
10.	Jharkhand	417.40	—	—	—
11.	Karnataka	—	500.00	—	—
12.	Kerala	792.39	865.73	491.15	400.00

1	2	3	4	5	6
13.	Madhya Pradesh	500.00	750.00	900.00	—
14.	Maharashtra	250.00	678.85	1140.00	—
15.	Manipur	—	323.80	361.75	—
16.	Meghalaya	65.34	—	200.00	—
17.	Mizoram	—	65.00	171.57	—
18.	Nagaland	68.29	69.76	227.28	167.49
19.	Odisha	882.98	390.58	646.94	300.00
20.	Punjab	646.00	441.81	1000.00	—
21.	Rajasthan	632.73	700.00	—	500.00
22.	Sikkim	131.82	77.30	100.00	—
23.	Tamil Nadu	234.15	700.00	1000.00	—
24.	Tripura	256.82	—	237.76	—
25.	Uttar Pradesh	—	737.60	487.01	—
26.	Uttarakhand	415.68	—	200.00	—
27.	West Bengal	352.60	1300.00	927.54	400.00
	Others		4.86	—	—
	Total	8736.97	11609.86	12199.00	3832.61

Statement II*Livestock Health & Disease Control*

(Rs. in lakh)

Sl.No.	States	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5	6
1.	Andhra Pradesh	809.00	1238.00	2867.60	27.00
2.	Bihar	403.08	348.55	936.00	1682.58
3.	Chhattisgarh	20.00	332.41	645.00	1110.58
4.	Goa	8.00	31.00	29.98	—
5.	Gujarat	589.00	747.28	1030.80	—
6.	Haryana	454.00	35.00	793.94	—
7.	Himachal Pradesh	104.67	124.18	517.38	113.00

1	2	3	4	5	6
8.	Jammu and Kashmir	265.00	425.00	175.00	—
9.	Jharkhand	170.00	—	1404.45	—
10.	Karnataka	730.00	947.00	2385.00	99.87
11.	Kerala	158.00	175.00	1262.28	—
12.	Madhya Pradesh	484.00	230.00	339.72	948.50
13.	Maharashtra	1078.00	1610.00	2384.07	634.70
14.	Odisha	679.21	1094.98	159.14	600.00
15.	Punjab	250.00	310.00	897.18	15.00
16.	Rajasthan	184.75	294.00	166.00	1052.44
17.	Tamil Nadu	1286.87	1100.00	1434.17	16.00
18.	Uttar Pradesh	940.45	903.37	1968.05	735.00
19.	Uttarakhand	47.69	125.23	345.06	108.00
20.	West Bengal	791.28	790.00	1918.01	15.00
21.	Arunachal Pradesh	120.00	111.85	478.19	115.00
22.	Assam	368.80	—	891.00	170.00
23.	Manipur	226.00	175.00	14.00	150.00
24.	Meghalaya	166.20	108.37	22.00	108.00
25.	Mizoram	223.00	70.00	308.79	75.00
26.	Nagaland	301.00	180.00	128.00	56.18
27.	Sikkim	140.00	—	398.00	—
28.	Tripura	340.00	—	398.00	—
29.	Delhi	29.00	—	2.50	—
30.	Puducherry	40.00	15.00	36.50	7.00
31.	Andaman and Nicobar Islands	37.00	22.00	23.00	0.00
32.	Chandigarh	6.50	3.50	19.90	4.00
33.	Dadra and Nagar Haveli	7.00	6.30	6.00	—
34.	Daman and Diu	1.50	3.72	6.00	—
35.	Lakshadweep	5.00	6.00	27.10	—
Total		11464.00	11646.17	24058.79	8036.49

*[English]***System of Rice Intensification**

2333. SHRI E.G. SUGAVANAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the System of Rice Intensification (SRI) is adopted in some parts of the country including Bihar to improve the yield of paddy;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to educate the farmers on the adoption of the new technique and to attain self-sufficiency in the production of paddy in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Yes, Madam. The System of Rice Intensification (SRI) technique has received considerable attention globally including India due to its potential for yield improvement and water saving. For enhancing production and productivity of rice in the country, the System of Rice Intensification (SRI) is being adopted under various crop development programmes such as National Food Security Mission (NFSM), Integrated Cereals Development Programme in Rice Based Cropping System Areas (ICDP-Rice) under Macro Management Mode of Agriculture, Rashtriya Krishi Vikas Yojana (RKVY) and Programme of Bringing Green Revolution in Eastern India (BGREI) in major rice growing States of the country including Bihar. For adoption of this technique, farmers are educated through organizing demonstrations at farmers' fields and Farmers Field Schools (FFS).

*[Translation]***Antyodaya Anna Yojana**

2334. SHRI MAHENDRASINH P. CHAUHAN:
SHRI VITTHALBHAI HANSRAJBHAI
RADADIYA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of families covered under Antyodaya Anna Yojana (AAY) alongwith the quantum and value of

foodgrains allocated to the State of Gujarat during each of the last three years and the current year;

(b) whether the Government has any mechanism to check corruption and diversion in AAY;

(c) if so, the details thereof; and

(d) the number of complaints of corruption and diversion in AAY received by the Government alongwith the action taken thereon during the said period, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Targeted Public Distribution System (TPDS), focused on the poor, aims at distributing subsidized foodgrains to Below Poverty Line (BPL) families in the country.

Antyodaya Anna Yojana (AAY), as a sub set of TPDS, covers the poorest families among BPL category. AAY was launched in December, 2000 and there have been three expansions since then. As per reports received from State/Union Territory (UT) Governments upto June, 2011, 243.871 lakh AAY cards have been issued, including 8.098 lakh AAY cards in the State of Gujarat. During the years 2008-09, 2009-10, 2010-11 and the current year 2011-12, 3,40,080 tons of foodgrains have been allocated for AAY families in the State of Gujarat in each of the respective years. The economic cost of foodgrains (rice and wheat) in the last three years and the current year is as below:-

(Rupees per Quintal)

Year	Rice	Wheat
2008-09	1740.73	1380.58
2009-10 (Provisional)	1834.52	1421.73
2010-11 (BE)	1981.03	1513.04
2011-12 (BE)	2068.95	1580.58

There have been some reports of irregularities in the functioning of the TPDS. Complaints as and when received by government from individuals and organisations, as well as through press reports on functioning of TPDS, are sent to the concerned State/UT Governments for inquiry and action. The State-wise details of number of complaints

on functioning of TPDS received during the last three years and the current year are given in the enclosed Statement.

Public Distribution System (Control) Order, 2001 mandates the State and UT Governments to carry out all required action to ensure smooth functioning of TPDS. An offence committed in violation of the provisions of this Order is liable for penal action under the Essential Commodities Act, 1955.

Strengthening and streamlining of TPDS is a continuous process. To improve functioning of TPDS, Government has been regularly requesting State and UT Governments for continuous review of lists of BPL and AAY families; ensuring timely availability of foodgrains at fair price shops; ensuring greater transparency in functioning of TPDS; improved monitoring and vigilance at various levels, and introduction of new technologies such as Computerisation of TPDS operations at various levels.

Statement

Complaints on TPDS Received in the Department from individuals, Organisations & through Media Reports etc. from 2008 to 2011 (upto June 2011)

Sl.No.	State/UT	2008	2009	2010	2011
1	2	3	4	5	6
1.	Andhra Pradesh	1	-	3	-
2.	Arunachal Pradesh	-	-	2	2
3.	Assam	4	6	1	1
4.	Bihar	5	16	13	3
5.	Chhattisgarh	1	4	5	-
6.	Delhi	26	29	37	9
7.	Goa	-	-	1	-
8.	Gujarat	-	4	3	1
9.	Haryana	6	5	24	6
10.	Himachal Pradesh	1	-	-	-
11.	Jammu and Kashmir	-	1	3	-
12.	Jharkhand	1	6	5	3
13.	Karnataka	2	6	2	1
14.	Kerala	4	1	3	1
15.	Madhya Pradesh	2	9	13	2
16.	Maharashtra	7	12	5	3
17.	Manipur	2	-	-	-
18.	Nagaland	-	1	1	-
19.	Odisha	-	1	3	1
20.	Punjab	1	1	2	-

1	2	3	4	5	6
21.	Rajasthan	7	7	6	6
22.	Sikkim	-	3	2	-
23.	Tamil Nadu	2	6	2	-
24.	Uttarakhand	-	1	1	-
25.	Uttar Pradesh	17	46	33	27
26.	West Bengal	4	4	2	-
27.	Chandigarh	-	-	2	-
28.	Puducherry	1	-	-	-
Total		94	169	174	66

*[English]***Absorbing Ex-Servicemen in CPMF**

2335. SHRI RAVNEET SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to absorb ex-servicemen into the Central Para-Military Forces (CPMF);

(b) if so, the details thereof and the reasons therefor;

(c) the time by which such proposal is likely to be implemented; and

(d) the other steps taken by the Government for strengthening the CPMF?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per the instructions of Government of India/Rules, Ex-servicemen are already being recruited in Central Armed Police Forces (CAPFs) and Assam Rifles. Government has also accorded sanction/approval for engagement of Ex-servicemen in CAPFs on contractual basis. There is no other proposal under consideration of the Government to absorb ex-servicemen into the CAPFs.

(d) Strengthening of the force by way of expansion, improvement of infrastructure, mobility, modern weaponry and equipment, communication systems, strengthening of the intelligence machinery, training facilities etc. is a continues process carried out on the basis of review conducted from time to time keeping in view the security scenario in the country.

*[Translation]***Camps of ULFA**

2336. SHRI ASHOK ARGAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the outfits of ULFA have established their camps in North-Eastern States, including Arunachal Pradesh;

(b) if so, the details thereof; and

(c) the steps taken to dismantle the camps of ULFA militants in the said regions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) As per report, cadres of anti talk faction of United Liberation Front of Asom (ULFA) are using some forest areas of Arunachal Pradesh as hideouts. Sustained counter insurgency operations are continuing against such cadres by the security forces in close cooperation with State Police of Arunachal Pradesh.

Financial Assistance to NGOs

2337. SHRI RAM SINGH KASWAN:
SHRI PRATAPRAO GANPATRAO JADHAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Governmental provides any financial assistance to the Non-Governmental

Organisations (NGOs) working in the agriculture sector in different States of the country;

(b) if so, the details of assistance provided to various NGOs in the country, during the last three years and the current year, State-wise including Maharashtra and scheme-wise;

(c) whether any of the said NGOs are reported to have been involved in financial irregularities;

(d) if so, the details thereof and action taken thereon; and

(e) the monitoring mechanism put in place in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) The details of grants allocated/sanctioned to such NGOs during each of the last three years and the current year, state-wise, including Maharashtra are given in the enclosed Statement.

(c) to (e) No irregularity has come to the notice of the Department. It is for the State Government to monitor utilization of funds received from the Central Government.

Statement

*State-wise details of grants allocated to NGOs during last three years and current year
Strengthening and Management of Pest Management Approach in India*

(Rs. in lakh)

Sl.No.	Name of State	2008-09	2009-10	2010-11	2011-12 upto July 2011
1.	Uttar Pradesh	4.34	—	3.01	2.92
2.	Karnataka	—	—	—	—
3.	Uttarakhand	—	—	—	—
4.	Manipur	4.83	—	—	—
5.	Tamil Nadu	2.98	—	—	—
	Total	12.15	—	3.01	2.92

National Project of Organic Farming

Sl.No.	Name of State	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5	6
1.	Andhra Pradesh	14.15	0	—	—
2.	Bihar	1.65	0	—	—
3.	Delhi	17.97	0	—	—
4.	Goa	0	3.00	—	—
5.	Haryana	1.63	0	—	—
6.	Himachal Pradesh	0.03	0	—	—

1	2	3	4	5	6
7.	Jharkhand	0.86	0	—	—
8.	Karnataka	18.65	8.00	—	—
9.	Kerala	13.19	1.00	—	—
10.	Madhya Pradesh	1.91	0	—	—
11.	Maharashtra	102.60	0	—	—
12.	Manipur	9.33	0	—	—
13.	Odisha	6.56	0	—	—
14.	Rajasthan	2.31	0	—	—
15.	Tamil Nadu	21.10	0	—	—
16.	Uttar Pradesh	13.73	0	—	—
17.	Uttarakhand	1.40	0	—	—
18.	West Bengal	5.28	0	—	—
Total		232.35	12.00	*	*

*The funding components have been discontinued as per revised EFC memo to various States/implementing agencies.

Anti-Terrorism Squads/Units

2338. SHRI ARJUN RAM MEGHWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is sufficient anti-terrorism infrastructure in all the States;

(b) if so, the details thereof;

(c) the names of the States in which anti-terrorism squads/units have not been set up in the country, State-wise;

(d) the number of personnel deployed in squads;

(e) whether these squads have been provided bullet-proof jacket and remote bomb disposal devices;

(f) if so, the details thereof during the last three years;

(g) whether anti-terrorism squads have not been provided the requisite equipments; and

(h) if so, the reasons therefor and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) 'Police' and 'law and order' is State Subject as per the VII Schedule to the Constitution of India and as such it is primarily the responsibility of the State Governments to modernize and adequately equip its police forces for meeting the challengers to law and order and internal security. To supplement the efforts of the State Governments in modernizing their police forces, the Ministry of Home Affairs has been implementing a Non-plan Scheme for Modernization of State Police Forces. Rs. 1230.00 crores in 2009-10 and Rs. 1224.63 crores in 2010-11 were released to the various States under the Modernization of Police Scheme (MPF) as on 30.6.2011.

Some of the major items of police infrastructure covered under the Scheme include:

(a) Mobility;

(b) Modern weaponry;

(c) Communication System;

(d) Training infrastructure facilities;

(e) Forensic Science facilities;

- (f) Strengthening of Intelligence Branches;
- (g) Construction of buildings of Police Stations/Posts; and
- (h) Construction of residential building for lower level police personnel.

(c) to (h) The Central Government has been advising and supporting setting up of dedicated Anti-Terrorist Squads/SOG with clear lines of command and control for ensuring synergy and co-ordination of flow of information and response action, to all State Governments. As per the available information, 16 States have created specialized Anti-Terrorist Squad Units. Similarly 25 States have created Quick Response Teams. The strength QRTs/ ATSS vary from State to State. For QRTs, the suggested number of personnel by BPR&D is 45. Under the State Modernization Scheme, all the State Governments are authorized to purchase Bullet Proof Jackets and Bomb Disposal Equipments. Independent of the above, the Central Government has also created four NSG hubs at Mumbai, Chennai, Kolkata and Hyderabad.

[English]

Remuneration for Agricultural Produce

2339. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the farmers in various States including Haryana are not getting proper Remuneration for the agricultural produce due to the lack of storage facilities in kharif and rabi season and its impact is on the MSP in the market;

(b) if so, the details thereof, State-wise; and

(c) the steps being taken by the Government to ensure storage facilities and proper remuneration for the farmers for each produce?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The Government ensures remunerative price for the major agricultural produce through Minimum Support Price (MSP). The MSP is ensured through procurement by central, state and cooperative agencies in the states including Haryana.

State Governments have been alerted from time to time, including Haryana, to make adequate arrangements to ensure MSP to farmers.

The Government has formulated a Scheme for construction of storage godowns in the states through public private partnership. Under the Scheme, the Food Corporation of India (FCI) gives a guarantee of ten years for assured hiring to the private entrepreneurs. Under the Scheme a capacity of about 3.5 lakh tonnes has been created. In addition, to tide over the problem of shortage of storage space, FCI has been authorized to hire private godowns for short term usage to store the procured foodgrains as per their requirement.

In order to enable small farmers to avoid distress sale by extending their holding capacity and sell their produce at remunerative prices, Government is implementing Construction of Rural Godowns Scheme. Similarly, under National Horticulture Mission (NHM) there are programmes for creation of infrastructure for post-harvest management and marketing

Malimath Committee on Criminal Justice System

2340. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Malimath Committee on reforms of the Criminal Justice System has made certain recommendations on the issues falling under the Concurrent List;

(b) if so, the details thereof;

(c) whether after consultation with the State Governments/Union Territory Administrations, the Union Government has implemented the recommendations of the Committee under this category;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken or being taken by the Union Government to implement all the pending recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. Malimath Committee has made certain recommendations falling under the Concurrent List of Seventh Schedule to the Constitution of India.

(c) and (d) The report was forwarded to the State Governments and Union Territories Administrations to obtain their views/comments. So far comments of 22 State Governments and 6 Union Territory Administrations have been received.

(e) On the recommendation of the Department related Parliament Standing Committee on Home Affairs for a comprehensive review of Criminal Law instead of bringing piecemeal amendments, Ministry of Law & Justice were requested to request the Law Commission to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws. The Law Commission may also *inter-alia* take into account the recommendations made by Malimath Committee & other Committee/Commission in this regard. On receipt of the comprehensive report, further action will be taken. No time frame can be set up for this.

Rehabilitation of Militants

2341. SHRI P. LINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of applications from the kin of militants from Jammu and Kashmir have been submitted to the Government for rehabilitation;

(b) if so, the details thereof;

(c) whether militants whose names have been cleared by the joint screening committee are still awaiting for rehabilitation;

(d) if so, the details thereof; and

(e) the details of the steps taken to expedite the rehabilitation process in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) The agencies of the State Government have received about 750 applications from the kin of those who crossed over to POK/Pakistan.

(c) to (e) A Joint Screening Committee of the State Government has initially cleared 12 names. The policy for return of ex-militants finalized by Government of J & K provides for rehabilitation by training of returnees in suitable skills, after their return to the State.

Cable TV Networks on Digital Mode

2342. SHRI S.S. RAMASUBBU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to change/improve the transmission of the existing Cable TV networks into digital mode across the country;

(b) if so, the details thereof;

(c) whether the Government has set up a Task Force to ensure smooth transition for the same;

(d) if so, the details thereof; and

(e) the time by which the people of the country would be able to view the various programmes on digital mode?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (e) Yes, Madam. The Ministry proposes to introduce digital addressable system in the cable TV sector as per the recommendations of TRAI, which will be implemented in four successive phases with sunset date for analogue cable TV services being as 31st December, 2014. The proposed time schedule for digitalization of cable TV is as follows:

(i) Phase-I: Four Metros of Delhi, Mumbai, Kolkata and Chennai by 31st March, 2012

(ii) Phase-II: Cities with a population more than one million by 31st March, 2013

(iii) Phase-III: All urban areas (Municipal Corp./Municipalities) by 30th September, 2014

(iv) Phase-IV: Rest of India by 31st Dec., 2014

The Ministry has also constituted a Task Force under the chairmanship of Additional Secretary, Ministry of Information and Broadcasting, comprising various stakeholders to oversee and facilitate the implementation of digital addressable cable TV systems in the country.

Co-operatives in Food Distribution

2343. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to encourage co-operatives to improve the food distribution chain;

(b) if so, the details thereof;

(c) whether the services of co-operatives could effectively check the rise in prices of food products, particularly pulses; and

(d) if so, the further strategy formulated by Government to strengthen the role of co-operatives in the food distribution chain?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) State/ Union Territory (UT) Governments have been requested to give priority to Co-operatives and other agencies like Women's Self Help Groups, Village Panchayats and Urban Local Bodies in allotment of Fair Price Shops. As per reports received from State Governments upto 30th June, 2011, out of 5.05 lakh fair price shops in the country, about 1.40 lakh fair price shops are being run by such agencies. In the Conference of Food Secretaries of States/ UTs on Best Practices and Reforms in Targeted Public Distribution System (TPDS) held in July 2010, States/ UTs were further requested that Cooperatives, Self Help Groups and similar community based organizations may be given preference in the selection of Fair Price Shop dealers.

Cooperatives alone are not sufficient to effectively check the rise in prices of pulses. Therefore, a holistic approach is necessary to increase the availability of pulses. The rise in prices of pulses can be attributed to the demand supply mismatch. Since the demand for pulses is more, therefore, there is a need to increase the supply/domestic availability of pulses. Government has taken the following steps to augment the domestic availability:

- (a) Government has extended the policy of zero duty on import of pulses up to 31.03.2012.
- (b) Scheme for distribution of subsidized imported pulses through State Governments/UTs with subsidy of Rs. 10/- kg for distribution to BPL families @ 1 kg per month. The Scheme is in force up to 31.03.2012.
- (c) Banned export of pulses (except Kabuli chana and organic pulses up to a maximum of 10000 tonnes per year) which is now valid up to 31.03.2012.

Transportation of Martyred Security Officials

2344. SHRI P. VENUGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that the coffins of some security officials who were killed while fighting the Maoists in Chhattisgarh were sent/found in a garbage collection vehicle;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) The State Government of Chhattisgarh has informed that 3 police personnel were killed and 4 injured in a landmine blast near Patelpara under Police Station Kirandul, district-Dantewada on 26.06.2011. The next day, after postmortem, the dead bodies of martyrs were brought from Kirandul to Dantewada Police Lines to pay homage and for guard of honour in a Municipal Corporation's truck used for various purposes like carrying workers, electric equipments, construction material etc., since no ambulance was available at Kirandul. A Police vehicle was not used because of the apprehension of being targeted by a landmine blast. The State Government has further informed that from Dantewada Police Lines, the dead bodies were sent in separate vehicles to respective destinations. An inquiry has been ordered by the State Government into this matter. The Reserve Inspector of Dantewada District has been transferred out of the District.

Viability of FPS

2345. SHRI NILESH NARAYAN RANE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the economic viability of Fair Price Shops (FPS) has been badly affected by the exclusion of Above Poverty Line population from the Public Distribution System (PDS);

(b) if so, the details thereof;

(c) whether only 23 percent of FPS are viable in terms of earning a return of 12 percent on capital;

(d) if so, whether this has acted as inducement for the FPS owners to indulge in corruption; and

(e) if so, the steps taken to make FPS economically viable?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Under the Targeted Public Distribution System (TPDS), Government provides foodgrains to State/UT Governments for distribution to Below Poverty Line (BPL) families including Antyodaya Anna Yojana (AAY) families @ 35 kg. per family per month at highly subsidized prices. Allocation to Above Poverty Line (APL) families is made on the basis of availability of foodgrains in the Central Pool and the past off-take. Presently, the allocation of foodgrains for APL category ranges between 15 kg. and 35 kg. per family per month at subsidized prices.

The TPDS functions through a network of Fair Price Shops (FPS). The licences for the FPS are issued under the Public Distribution System (Control) Order, 2001, which also lay down the duties and responsibilities of FPS owner. Since 2001, State/UT Governments have been given the flexibility in the matter of fixing the margin for the Fair Price Shops (FPSs). The rates of commission to FPS owners are, therefore, to be determined by the respective States/UTs. In order to improve the viability of the fair price shops through increased turnover, Government has advised the State/UT Governments that FPS owners should be encouraged to enlarge the basket of commodities by adding non-PDS items for sale through these outlets.

Skill Development Centres

2346. SHRI K. SUGUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to make a plan for skill development of youth in the country;

(b) if so, the details thereof;

(c) whether the Government also proposes to create skill development centres across the country; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Madam.

(b) to (d) The Government of India has initiated a Pilot project namely Youth Employability Skill (YES) Project

with the objective to enhance the employability of youth by running a variety of employable skills based training courses through recognized Vocational Training Providers (VTPs) for nearly 1000 rural youth and 7000 youth club members in the States of North Eastern Region. The skill training would be provided by the National Skill Development Corporation (NSDC) through its partner agency. A training programme of three months duration in Rural Retail Sales & Marketing with Information Technology and Personality Development has already been started in July, 2011 in Manipur.

Soil Testing

2347. SHRI RAMSINH RATHWA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether testing of soil in respect of cultivable land is being done in the country;

(b) if so, whether the testing is a continuous process or conducted at certain intervals;

(c) if so, the details thereof alongwith the criteria established in this regard;

(d) whether any financial assistance is being provided to the States for the said purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) and (c) Soil testing is a continuous process for recommendation of fertilizers and monitoring of soil fertility based on type of soils, crops grown and nutrient status of soil.

(d) and (e) Under National Project on Management of Soil Health & Fertility (NPMSH&F), financial assistance is provided to the States for setting up/strengthening of soil testing laboratories, trainings and demonstrations on balanced use of fertilizers and promoting use of organic manure, soil amendments and micronutrients.

Financial assistance is also provided for this purpose under Rashtriya Krishi Vikas Yojna (RKVY) and Macro Management of Agriculture (MMA) Scheme.

Scheme-wise financial assistance provided during 2010-11 is given below:-

Scheme	Amount (Rs. in Crore)
NPMSH&F	16.90
RKVY	284.82
MMA	34.41
Total	336.13

Regeneration of Rainfed Ecosystem

2348. SHRI SANJAY NIRUPAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any project to regenerate degraded rainfed ecosystem is being implemented in Maharashtra under the National Watershed Development Project for Rainfed Areas;

(b) if so, the details thereof;

(c) the details of funds released from the watershed development fund to Maharashtra; and

(d) the achievement made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam. Degraded rainfed areas are being treated in State of Maharashtra since VIII Five Year Plan under National Watershed Development Project for Rainfed Areas.

(b) Since inception upto March 2011, an area of 5.20 lakh ha. have been developed incurring an expenditure of Rs. 244.03 crore in 1036 micro watersheds.

(c) As on 31 March 2011, NABARD has released Rs. 79.77 crore for 6 distressed districts covered under PM's Rehabilitation Package and Rs. 1.88 crore for non-distressed districts.

(d) An area of 1.82 lakh ha. has been covered in 6 distressed districts and 0.1 lakh ha. in non-distressed districts.

[Translation]

Violation of Broadcasting Norms by Private Companies

2349. SHRI DHARMENDRA YADAV: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has received complaints regarding violation of Programmes and Advertising Codes prescribed under the Cable Television Networks (Regulation) Act by the broadcasting/telecasting national and multinational companies operating in the country;

(b) if so, the details thereof alongwith the action taken during each of the last three years and the current year, company-wise;

(c) whether the Advertising Standards Council of India has been asked to take action against such companies and to submit its report to the Government in this regard; and

(d) if so, the outcome thereof alongwith the action taken thereon by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Some instances of violations of Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 by the TV channels have been brought to the notice of the Government.

(b) A Statement showing the list of TV channels against which Show Cause Notices have been issued and action taken for violation of Programmes and Advertising Codes during last three years and the current year is Annexed.

(c) and (d) In respect of telecast of advertisements on private satellite TV channels pertaining to deodorants, products sharing brand name with liquor products and a 3G mobile service, the matter was referred to the Advertising Standards Council of India (ASCI) for appropriate action. ASCI decided to advise the concerned advertisers to withdraw/modify the advertisements of three deodorants, namely, Axe effect, Zatak Axe, and Set Wet. The response of ASCI in case of advertisements of the 3G mobile service and products sharing brand name with liquor products has not been received.

Statement

Statement showing the Show Cause Notices issued to TV channels and action taken thereon for violation of Programme and Advertisement Codes (as on 27.07.2011)

Sl. No.	Name of the Channels	Date of SCN issued	Reasons for issue of SCN	Action Taken
1	2	3	4	5
Year 2008-2009				
1.	India News	09.06.2008	News item based on MMS depicting sexual activities of Arushi and Hemraj.	Warning dated 05.09.2008 issued to the Channel.
2.	IBN7	24.06.2008	News item based on visuals from violence in Maharashtra by the supporters of Navnirman Sena.	An Advisory dated 31.12.2008 issued to the Channels.
3.	News 24	24.06.2008	News item based on visuals from violence in Maharashtra by the supporters of Navnirman Sena.	An Advisory dated 31.12.2008 issued to the Channels.
4.	Sahara Samay Mumbai	24.06.2008	News item based on visuals from violence in Maharashtra by the supporters of Navnirman Sena.	An Advisory dated 31.12.2008 issued to the Channels.
5.	Channel No.1	03.07.2008	News item in Khas Khabar regarding removal of kidney of a patient.	As the complainant organisation withdrawn its complaint the matter considered closed.
6.	Headlines Today	28.07.2008	News items about deteriorating condition of Indian Hockey wherein some statements were made about Shri K.P.S. Gill, the then President, Indian Hockey Federation.	Matter has been closed with the approval of MIB.
7.	Sahara Samay	31.07.2008	RKB Show wherein Smt. Vidya Chauhan was interviewed by Shri R.K. Bajaj	Advisory dated 28.11.2008 issued to the Channel.
8.	Headlines Today	11.08.2008	News item titled 'Birth Day Suit' based on completion of 62 years of bikini.	An Advisory dated 23.03.2009 issued to the Channel.
9.	IBN7	11.08.2008	News Story with the title 'Aapke Ghar Sri Ram'	A warning dated 23.03.2009 issued to the Channel.
10.	MTV	11.08.2008	Reality Show titled 'Splitsvilla'	No violation of Programme Code has been observed.
11.	ETV Bangla	22.08.2008	Vulgar and obscene advt. of AXE Dark Temptation Deodorant.	Advertisement was modified.
12.	Aaj Tak	22.08.2008	Vulgar and obscene advt. of AXE Dark Temptation Deodorant.	Advertisement was modified.
13.	Discovery	22.08.2008	Vulgar and obscene advt. of AXE Dark Temptation Deodorant.	Advertisement was modified.
14.	Bindass	11.09.2008	Reality show 'Dadagiri-Season I'	Warning dated 25.11.2008 issued to the Channel.
15.	TV 5	16.09.2008	Telecast of an objectionable news item on Madarsa's	An Order dated 24.06.2009 issued to the Channel with the direction to run apology scroll for three days. The channel complied with the direction.

1	2	3	4	5
16.	Star Movies	19.09.2008	Telecast of an advertisement of 'Virgin Mobile'	The advertisement in question was withdrawn.
17.	Discovery	19.09.2008	Telecast of an advertisement of 'Virgin Mobile'	The advertisement in question was withdrawn.
18.	Hungama	23.09.2008	Telecast of a cartoon show namely "Shin-Chan" containing obscene visuals and it denigrates children.;	No violation of Programme Code observed by IMC.
19.	TV9	30.09.2008	Telecast of news items on 22.12.2004 criticising and maligning the image of Metropolitan Sessions Judge, Hyderabad.	A Warning dated 13.01.2010 issued to the channel.
20.	India TV	07.10.2008	Telecast of News Item titled 'Metro Mein Manav Bomb'.	Matter Closed.
21.	Channel [V]	08.10.2008	Telecast of obscene reality beauty show titled 'Get Gorgeous 5'	Warning dated 03.07.2009 issued to the Channel.
22.	Star One	08.10.2008	Telecast of an episode of Serial 'Pari Hoon Main' alleged to hurt the feelings of Sikh Community.	No violation of Programme Code observed by IMC.
23.	News 24	28.11.2008	Telecast of a reality show 'Big Boss Season-2'	A Warning dated 03.06.2009 was issued to the Channel.
24.	Colors	28.11.2008	Telecast of a reality show 'Big Boss Season-2'	An Advisory dated 03.06.2009 was issued to the Channel.
25.	India TV	28.11.2008	Telecast of news item on Terrorist Attack in Mumbai - conversation with terrorists	An Advisory dated 24.02.2010 issued to all News and Current Affairs channels, IBF and NBA.
26.	India TV	28.11.2008	Telecast of news item on Sant Sri Asaram Babu.	A Warning dated 22.06.2009 issued to the Channel.
27.	Aaj Tak	04.12.2008	Telecast of news item on Terrorist Attack in Mumbai	An Advisory dated 24.02.2010 issued to all News and Current Affairs channels, IBF and NBA.
28.	India TV	12.12.2008	Telecast of a news item titled 'Ye Bachchon Ka Khel Nahi' denigrating children.	India TV Channel represented to NCPCR and their being satisfied with, the Channel requested this Ministry not to proceed the matter further. As such, the matter was not processed further.
29.	Star News	30.12.2008	Telecast of News item sharing some sensitive information regarding terrorists communication.	An Advisory dated 24.02.2010 issued to all News and Current Affairs channels, IBF and NBA.
30.	NDTV 24x7	20.02.2009	Telecast of News item on Polio Vaccination creating panic amongst viewers.	DMs of Chennai and Bangalore have been requested to look in the matter and to take suitable action against local channels.
31.	CNN IBN	20.02.2009	Telecast of News item on Polio Vaccination creating panic amongst viewers.	DMs of Chennai and Bangalore have been requested to look in the matter and to take suitable action against local channels.
32.	Times Now	20.02.2009	Telecast of News item on Polio Vaccination creating panic amongst viewers.	DMs of Chennai and Bangalore have been requested to look in the matter and to take suitable action against local channels.
33.	Star News	23.03.2009	Telecast of News item on protest against the terrorist attacks in Mumbai.	An Advisory dated 11.12.2009 issued to the channel.

1	2	3	4	5
34.	MTV	31.03.2009	Telecast of obscene, indecent and vulgar programme titled 'MTV Rodies'.	Order dated 01.07.2009 issued to the Channel directing it to run apology scroll for three days. The channel complied with the direction.
35.	Star News	31.03.2009	Telecast of news item based on matter related to Disproportionate Assets Case against Mulayam Singh Yadav and other. The news item was alleged to containing half truths and defamatory to CBI.	No violation of Programme Code was established.
36.	CNN IBN	31.03.2009	Telecast of news item based on matter related to Disproportionate Assets Case against Mulayam Singh Yadav and other. The news item was alleged to containing half truths and defamatory to CBI.	No violation of Programme Code was established.
Year 2009-2010				
37.	IBN7	24.04.2009	Telecast of News item sharing a sensitive communication of Indian Intelligence Agency and by sensationalising the issue the Channel tried to create panic and fear amongst its viewers.	Letter sent to MHA for their comments
38.	INDIA TV	20.05.2009	Telecast of News item containing visuals and words defamatory and contemptuous of a religious groups	The Channel tendered suo-motu apology.
39.	MTV	02.06.2009	Telecast of the programme titled 'Vodafone MTV Splitsvilla-2' uttering unfair remark to another participant.	A Warning dated 04.01.2010 issued to the channel with the direction to run apology scroll for three days. The channel complied with the direction.
40.	SONY	16.06.2009	Telecast of the advertisement of "HDFC Standard Life Insurance"	No violation of Advertising Code was established.
41.	INDIA TV	23.06.2009	Telecast of the advertisement of product 'Rajanigandha Pan Masala'	No violation of Advertising Code was established.
42.	Real TV	30.06.2009	Telecast of indecent Reality Show titled 'Sarkar Ki Duniya	A Warning dated 16.12.2009 issued to the channel.
43.	NDTV India	30.06.2009	Telecast of a news item based on indecent Reality Show titled 'Sarkar Ki Duniya'	A Warning dated 16.12.2009 issued to the channel.
44.	Star Plus	22.07.2009	Telecast of a obscene, vulgar & indecent Reality Game Show titled 'Such Ka Samna'	A Warning dated 27.11.2009 issued to the channel. The channel was also directed that while formatting a programme based on international format, channel should keep in view the Indian ethos and culture as well.
45.	Star Vijay	27.07.2009	Telecast of an especial programme 'Nadandadu Enna' encouraging superstition.	Reply of the channel was found satisfactory to this Ministry.
46.	9X TV	27.07.2009	Telecast of a tele-serial titled 'Black' telecasting horrifying visuals	A Warning dated 04.01.2010 issued to the channel.
47.	ETV Oriya	27.07.2009	Telecast of a news item containing indecent visuals	No violation of Programme Code observed.

1	2	3	4	5
48.	ETV Marathi	27.07.2009	Telecast of a news item based on suicide committed by a person	An Advisory dated 04.01.2010 issued to the channel.
49.	Mega TV	28.07.2009	Telecast of a news item containing indecent visuals	An Advisory dated 04.01.2010 issued to the channel.
50.	NDTV Imagine	28.07.2009	Telecast of a tele-serial titled 'Bandini' showing indecent visuals	An Advisory dated 01.12.2009 was issued to the channel.
51.	Bindass	29.07.2009	Telecast of an indecent serial 'Sun Yaar Chill Maar'	An Advisory dated 29.12.2009 issued to the channel.
52.	Channel [V]	29.07.2009	Telecast of an indecent programme titled 'Launch Pad'	A Warning dated 11.12.2009 issued to the channel.
53.	News Live	29.07.2009	Telecast of a news item offending against decency	A Warning dated 29.12.2009 issued to the channel.
54.	Colors	29.07.2009	Telecast of a serial 'Koi Aane Ko Hain' encouraging superstition	A Warning dated 29.12.2009 issued to the channel.
55.	Asianet News	31.07.2009	Telecast of a news Programme 'FIR' based on crime reports and showing indecent visuals	A Warning dated 29.12.2009 issued to the channel.
56.	Amrita TV	31.07.2009	Telecast of the programme titled 'Super Talent' showing dangerous stunt scenes	An Advisory dated 11.12.2009 issued to the channel.
57.	VH-1	19.08.2009	Telecast of the programme 'Saturday Night Live' showing indecent visuals.	Warning dated 08.12.2009 issued to the channel.
58.	Bindass	26.08.2009	Telecast of the Reality Show 'Dadagiri-Season II'	A Warning dated 04.03.2010 issued to the channel.
59.	SONY	26.08.2009	Telecast of the Reality Show 'Iss Jungle Se Mujhe Bachao'	A Warning dated 11.12.2009 issued to the channel.
60.	National Geographic	04.09.2009	Telecast of visuals showing wrong map	A Warning dated 05.01.2010 issued to the channel.
61.	VH-1	11.09.2009	Telecast of the programme 'South Park'	An Order dated 05.03.2010 issued to the channel directing it to take the programme off air. The channel complied with the direction.
62.	FTV	11.09.2009	Telecast of visuals of nude upper body of female models	An Order dated 10.03.2010 issued to the channel prohibiting the transmission of channel for 9 days from 12.03.2010 to 21.03.2010
63.	NDTV Imagine	06.10.2009	Telecast of the serial 'Pati, Patni aur Woh'	A Warning dated 03.03.2010 issued to the channel.
64.	Sadhna TV	09.10.2009	Telecast of a News Item	An Advisory dated 11.03.2010 issued to the channel
65.	SONY	16.10.2009	Telecast of the programme 'Entertainment Ke Liye Kuch Bhi Karega'	An Advisory dated 04.03.2010 issued to the channel.
66.	Star Plus	23.10.2009	Telecast of the serial 'Sapana Babul Ka-Bidaai' containing dialogues against a particular community.	A Warning dated 04.03.2010 issued to the channel.

1	2	3	4	5
67.	Colors	26.10.2009	Telecast of the reality show 'BIG BOSS Season-3'	A Warning dated 18.12.2009 issued to the channel.
68.	Colors	29.10.2009	Telecast of the tele-serial 'Na Aana Iss Desh Lado'	No violation established.
69.	Star Annando	05.01.2010	Surrogate advertisement of liquor product through telecast of the advertisement of 'Blenders Pride Music CD's'	A Warning dated 06.04.2010 issued to the channel.
70.	NDTV Good Times	05.01.2010	Surrogate advertisement of liquor product through telecast of the advertisement of 'Blenders Pride Music CD's'	A Warning dated 06.04.2010 issued to the channel.
71.	IBN7	13.01.2010	Telecast of a programme showing Mr. Munir Khan advertising and advocating his treatment of serious diseases without any scientific proof.	A Warning dated 16.04.2010 issued to the channel
72.	Colors	22.01.2010	Telecast of tele-serial 'Bairi Piya'	A Warning dated 18.08.2010 was issued to the channel.
73.	Bindass	02.02.2010	Telecast of reality show 'Emotional Attyachar-Season-I'	The channel was asked to shift the timing of the reality show to 11.00 P.M. The channel shifted the programme to 11.00 P.M.
74.	NDTV Imagine	03.02.2010	Telecast of Reality show 'Raaz Pichhle Janam Ka'	No violation of Programme Code was established.
75.	MTV	03.02.2010	Telecast of reality show 'Splitsvilla-3'	A Warning dated 26.04.2010 issued to the channel with the direction to run apology scroll for three days. The channel complied with the direction.
76.	TV 5	25.02.2010	Telecast of a programme titled 'Chintamani' and 'Big Screen' showing obscene visuals	A Warning dated 18.08.2010 was issued to the channel with the direction to run apology scroll. The channel complied with the direction.
Year 2010-2011				
77.	Star Annando	02.04.2010	Displaying the personal mobile number of Union Rail Minister on the channel	An Advisory dated 30.09.2010 issued to the channel
78.	SET Max	05.04.2010	Telecast of advertisement of products of 'Haywards-5000 Soda' and 'Kingfisher Packaged Drinking Water' in surrogate manner	A Directive dated 17.06.2010 issued to All TV channels, NBA and IBF for compliance of the Rule prohibiting the telecast of surrogate advertisements
79.	Star Gold	05.04.2010	Telecast of advertisement of a product of 'Mcdowell's Soda' in surrogate manner	A Directive dated 17.06.2010 issued to All TV channels, NBA and IBF for compliance of the Rule prohibiting the telecast of surrogate advertisements
80.	NDTV India	26.04.2010	Telecast of nude images of Tennis Player 'Serena William'	A Warning dated 16.11.2010 issued to the channel.
81.	FOX History Channel	26.04.2010	Telecast programme 'Madventures' which shown visuals of a man lying naked with 'Sushi' spread on him.	A Warning dated 23.08.2010 issued to the channel.
82.	Jai Hind TV	26.04.2010	Telecast programme 'Life Sketches' which denigrate women through depiction in an obscene manner.	A Warning dated 23.08.2010 issued to the channel.

1	2	3	4	5
83.	SS Music	13.05.2010	Telecast of programme titled 'Sizzling Hits' which appeared to be obscene and vulgar	An Order dated 16.11.2010 issued to the channel prohibition the channel from its transmission/re-transmission for 7 days. The channel moved to Hon'ble High Court of Madras against this order. The Hon'ble High Court set aside the above order. This Ministry has filed an appeal in the Hon'ble Court which is pending.
84.	Colors	02.6.2010	Telecast of an episode of the serial 'Balika Vadhu' which denigrates children	No violation established
85.	Zee Telugu	14.06.2010	Telecast of vulgar, indecent and obscene reality show titled 'Aata'	An Advisory dated 16.11.2010 issued to the channel.
86.	Star Plus	30.06.2010	Telecast of the tele-serial 'Pratigya' containing remarks against a particular community	No violation established. However, an Advisory dated 16.11.2010 issued to the channel.
87.	Hungama	06.07.2010	Telecast of the animated tele-serial 'Shin Chan' containing obscene and indence content	No violation established
88.	Star Plus	26.08.2010	Telecast of tele-serial 'Tere Liye' containing remarks against a particular community	A Warning dated 28.02.2011 was issued to the channel.
89.	TV 5	11.10.2010	Telecast of factually incorrect news item regarding the death of Dr. Y.S. Rajashekhar Reddy, Former CM of Andhra Pradesh	A letter sent to NBA on 16.03.2011 to take appropriate action at their end.
90.	Colors	09.12.2010	Telecast of reality show "Bigg Boss-4" not suitable for unrestricted public exhibition	An Order dated 23.12.2010 issued to the channel directing to shift the programme anytime after 11.00 p.m. and to run apology scroll. The channel obtained a stay on this order from Hon'ble Bombay High Court.
91.	Colors	29.12.2010	Telecast of a tele-serial 'Rishto Se Badi Pratha' - denigrating women and not suitable for unrestricted public exhibition.	Final Order under issue.
92.	Imagine TV	30.12.2010	Telecast of tele-serial 'Armaan Ka Balidaan-Arakshan'	An Advisory dated 23.02.2011 was issued to the channel.
93.	News Live	12.01.2011	Telecast of a news item defaming an individual.	Reply awaited.
94.	Ten Cricket	25.01.2011	The Channel violate the Rule 7(10) of Advertising Code while showing live telecast of cricket match between South Africa and India	The channel assured IMC that they would not telecast advertisements within the screen and programming area.
95.	Bindass	22.02.2011	Telecast of the programme 'Emotional Atyachar-Season 2' containing obscene visuals and indecent and vulgar language.	An Order dated 26.07.2011 issued to the channel directing them to run apology scroll for 7 days.
96.	ESPN	16.03.2011	Telecat of advertisements interfering with the programmes.	Recommendation of IMC under consideration
97.	Star Cricket	16.03.2011	Telecat of advertisements interfering with the programmes.	Recommendation of IMC under consideration

1	2	3	4	5
Year 2011-2012				
98.	India TV	19.04.2011	Telecast of programme "TV PER SAKSHAT LAXMI" showing superstition.	Reply of the channel has been received. The matter is under consideration.
99.	Bindass	19.04.2011	Telecast of programme "Dadagiri-Revenge of the Sexes" showing indecent content.	A warning has been issued to the channel.
100.	TLC	19.04.2011	Telecast of different programmes such as 'Get Out', "Bridget's Sexiest Beaches" etc. showing obscene content.	Advisory has been issued.
101.	Sony TV	20.04.2011	Telecast of reality show 'Comedy Circus Mahasangram' showing indecent and child denigrating content.	An Advisory dated 25.07.2011 issued to the channel
102.	Bindass	05.05.2011	Telecast of indecent Reality Show titled 'Love Lock UP'	A Warning dated 28.07.2011 issued to the channel.
103.	Channel [V]	05.05.2011	Telecast of reality show 'Full Toss Vella Boys' showing obscene and indecent content.	A Warning dated 25.07.2011 issued to the channel
104.	PEOPLE TV	19.05.2011	Telecast programme 'Aazhcha Kazhcha' showing obscene content	Reply of the channel has been received. The matter is under consideration.
105.	Bindass	27.05.2011	Telecast programme 'Meri Toh Lag Gayi Naukari' appears vulgar, obscene and indecent.	Reply of the channel has been received. The matter is under consideration
106.	News 9	01.06.2011	Telecast programme 'Sheyla's Size Problems' appears vulgar, obscene and indecent. The visuals appear to degrade and denigrate women.	Reply of the channel has been received. The matter is under consideration
107.	Sony Pix	11.07.2011	Telecast of some english feature films, certain content of which appeared to offend good taste and decency.	Reply of the channel has been received. The matter is under consideration.
108.	NDTV Good Times	25.07.2011	Telecast of programme 'Life's a Beach' showing obscene and indecent visuals	Reply of the channel awaited.
109.	Star World	27.07.2011	Telecast of programmes 'Dexter', 'the Bold and the Beautiful', 'Las Vegas', 'Two and a half man' and 'How I met Your Mother' showing obscene visuals	Reply of the channel awaited.
110.	Fox Crime	28.07.2011	Telecast of programme 'Sleepor Cell' and '1000 ways to die' showing obscene visuals.	Reply of the channel awaited.
111.	FX channel	18.07.2011	Telecast of programme containing obscene and vulgar content	Reply of the channel awaited.
112.	Various TV channels	—	Advertisement of Axe Effect deodorant	The matter was taken up with ASCI. ASCI has issued direction to the advertisers on 4.7.2011 to modify/withdraw the advertisements.
113.	Various TV channels	—	Advertisement of Set Wet deodorant	-do-
114.	Various TV channels	—	Advertisement of Zatak deodorant.	-do-

*[English]***Commodation to Ex-MPs**

2350. SHRI DILIPKUMAR MANSUKHLAL GANDHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether there is any proposal to provide accommodation to Ex-MPs by constructing 'transit accommodation' in Delhi;

(b) if so, the details thereof; and

(c) the action taken by the Government for building the 'transit accommodation' in the capital and the time by which it is likely to be ready for occupation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No, Madam.

(b) and (c) Does not arise.

*[Translation]***Removal of Jhuggis**

2351. SHRI MITHILESH KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to start a campaign to remove jhuggis located in Government colonies;

(b) if so, whether those colonies are also proposed to be included in the said campaign for which CPWD had granted funds to MCD to relocate/remove jhuggis;

(c) if so, the details thereof, colony-wise; and

(d) the time by which the jhuggis are likely to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) As per the extant instructions, detection/prevention/removal of illegal encroachments including jhuggis in Government colonies is an ongoing exercise. As and when any instance comes to CPWD's notice, necessary action is taken for removal of such encroachments in Government colonies.

Payments have been made to Municipal Corporation of Delhi (MCD) for relocation of jhuggis from Arambagh area.

(d) Removal of jhuggis is done after rehabilitation of the eligible jhuggi dwellers which depends upon availability of resources and land therefor. As such, no time limit can be indicated in this regard.

*[English]***Expenditure on Pakistani Prisoners**

2352. CHAUDHARY LAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistani Nationals lodged in various jails of the country for their involvement in terrorist activities, State-wise;

(b) the details of expenditure incurred on their security or other-wise;

(c) the details of those who have been awarded capital punishment; and

(d) the number of persons hanged/likely to be hanged till date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per the available inputs, 130 Pakistani Nationals are currently lodged in various Indian jails for their involvement in terrorist and terrorism related activities across the country.

(b) 'Prison' is a State subject as per the VII Schedule of the Constitution of India. Expenditure on prisons and prisoners is therefore incurred by the State Governments. Central Government thus does not maintain any account of the expenditure incurred on security and other heads on prisoners lodged in various jails across the country.

(c) and (d) The details are given in the enclosed Statement.

Statement

(1) The Pakistan Nationals currently lodged in Indian Jails who have been sentenced to death for their involvement in terrorist activities:-

Sl. No.	Name & Parentage	Jail where lodged
1.	Mohd. Arif@Abu Hamid @Ashfa s/o Mohd Akram	CJ Tihar, Delhi
2.	Mohd. Husain @ Abu Husain s/o Nazir Husain	CJ Tihar, Delhi
3.	Mohd. Ajmal Mohd. Amir Kasab @Abu Mujahil	Mumbai Central Prison

(2) Stage of appeal in respect of the three Pakistani prisoners who have been sentenced to death:-

Sl. No.	Name & Parentage	Stage of appeal
1.	Mohd. Arif@Abu Hamid @Ashfa s/o Mohd Akram	The Hon'ble Supreme Court has upheld the death sentence on 10.8.2011
2.	Mohd. Husain @ Abu Husain s/o Nazir Husain	Supreme Court of India
3.	Mohd. Ajmal Mohd. Amir Kasab @Abu Mujahil	Supreme Court of India

[Translation]

Women Prisoners

2353. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of women lodged in jails as suspected accused for crimes, State-wise;

(b) the number of such women who have completed more than six months in the jails and above, State-wise;

(c) the details of facilities provided by the Government to women in the jails;

(d) whether the Government has any proposal to constitute separate courts to expedite their cases;

(e) if so, the details thereof;

(f) whether the Government proposes to provide training to such women for their skill development under the five year plans; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per data compiled by the National Crime Record Bureau (NCRB) at the end of 2009, 10687 undertrial women are lodged in the different jails of the country. Out of which 3821 undertrial women have completed more than six months in jails. A State/UT-wise statement is enclosed.

(c) "Prison" is a State subject under List-II of the Seventh Schedule to the Constitution and Prison Administration is the responsibility of the respective State

Governments. However, in order to provide facilities to the children of women prisoners an advisory dated 15.5.2006 was issued to all States/UTs. On 17.7.2009, a comprehensive advisory covering all aspects of prison administration has also been issued to all States/UTs.

(d) and (e) No Madam. Does not arise.

(f) to (g) An advisory regarding guidelines for education programme for prison inmates has been issued on 15.6.2011 to all States/UTs

Statement

State/UT-wise statement showing number of undertrial women lodged in various jails and number of undertrial women completed more than six months in jails as per data compiled by National Crime Record Bureau at the end of December 2009

Sl. No.	Name of State	Number of undertrial women lodged in jails	Number of undertrial women completed more than six months in jails
1	2	3	4
1.	Andhra Pradesh	577	30
2.	Arunachal Pradesh	4	1
3.	Assam	205	63
4.	Bihar	917	455
5.	Chhattisgarh	359	145
6.	Goa	24	22
7.	Gujarat	341	142
8.	Haryana	354	139
9.	Himachal Pradesh	17	6
10.	Jammu and Kashmir	85	51
11.	Jharkhand	484	228
12.	Karnataka	361	113
13.	Kerala	153	20
14.	Madhya Pradesh	531	169

1	2	3	4
15.	Maharashtra	953	261
16.	Manipur	32	4
17.	Meghalaya	7	4
18.	Mizoram	45	2
19.	Nagaland	15	5
20.	Odisha	391	137
21.	Punjab	629	272
22.	Rajasthan	411	216
23.	Sikkim	6	2
24.	Tamil Nadu	575	64
25.	Tripura	16	0
26.	Uttar Pradesh	2041	810
27.	Uttarakhand	76	24
28.	West Bengal	691	233
29.	Andaman and Nicobar Islands	0	0
30.	Chandigarh	20	6
31.	Dadra and Nagar Haveli	2	2
32.	Daman and Diu	0	0
33.	Delhi	364	195
34.	Lakshadweep	0	0
35.	Puducherry	1	0
Total		10687	3821

[English]

Kuttanad Package

2354. SHRI KODIKUNNIL SURESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has sanctioned any agriculture package for Kuttanad region;

(b) if so, the details of the amount sanctioned, released and utilised thereon;

(c) the status of the implementation of the said package alongwith the achievement made thereon and the monitoring mechanism put in place;

(d) whether the M.S. Swaminathan Research Foundation has recommended to declare the said region as Special Agricultural Zone; and

(e) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Yes, Madam. For development of Kuttanad Wetland Ecosystem as part of Rehabilitation Package for the farmers in suicide prone districts of Andhra Pradesh, Karnataka, Kerala and Maharashtra, the Government has granted 'in-principle approval for providing financial support of Rs. 1840.75 crore for implementing various programmes/interventions suggested by M.S. Swaminathan Research Foundation. As reported by the State Government of Kerala, Rs. 1020 crore has been sanctioned under various ongoing schemes. So far Rs. 88 crore has been released, out of which Rs. 60 crore has been utilized.

For speedy implementation of Kuttanad package, Government has approved constitution of an implementation mechanism consisting of Kuttanad and Alappuzha Prosperity Council, Task Implementation and Management Committee and a Project Management Unit. Besides, Government has constituted a Coordination Committee for sorting out the implementation issues in the package.

(d) and (e) Yes, Madam. Considering the uniqueness of Kuttanad agriculture, particularly the predominantly practiced paddy farming and the fragile wetland system, M. S. Swaminathan Research Foundation (MSSRF) has recommended to declare the region as Special Agricultural Zone (SAZ) to promote eco-system friendly farming, generation of additional economic activity, promotion of investment, creation of employment opportunities and development of farming infrastructure.

The State Government of Kerala has reported that Rs. 300 crore has been approved by 13th Finance Commission for Implementing the task relating to declaring Kuttanad as SAZ.

[Translation]

Grant-in-Aid for Warehouses

2355. SHRI NARENDRA SINGH TOMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the reasons for rotting of wheat and other foodgrains in Government godowns in various parts of the country;

(b) whether the Government has discontinued the grant-in-aid scheme for promoting warehouse construction to preserve these foodgrains;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government proposes to restart the said scheme; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Foodgrains including wheat get damaged during storage due to various reasons such as pest attack, leakages in godowns, procurement of poor quality stocks, spillage during movement and handling of stocks, exposure to rains, floods, negligence on the part of concerned persons in taking precautionary measures etc.

(b) to (e) The Government gives grants in aid only to the State Governments of North East States, including Sikkim and Jammu & Kashmir for construction of storage godowns, to meet their storage requirement. For augmenting the covered storage capacity for storage of Central Pool stocks, the Government has formulated a scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Under the scheme, capacity of about 152.79 lakh tons is planned in 19 States through private entrepreneurs and Central and State Warehousing Corporations.

The Government of India has also launched "Grameen Bhandaran Yojana" with effect from 01.04.2001. The main objectives of the scheme include creation of scientific storage capacity with allied facilities in rural areas to meet out various requirements of farmers for storing farm produce, processed farm produce, agricultural inputs etc. and prevention of distress sale.

At present subsidy @ 25% is being given to all categories of farmers, agriculture graduates, cooperatives and CWC/SWCs. All other categories of individual companies and corporations are being given subsidy @15% of the project cost. In case of NE States/hilly areas and SC/ST entrepreneurs and their cooperatives

and women farmers, subsidy shall be 33.33%. The scheme will continue during the whole period of XI Plan with a target of 90 lakh tons and a budget allocation of Rs. 400 crores.

Since inception of the scheme with effect from 01.04.2001 and upto 31st May 2011, 24,942 godowns having a capacity of 284.31 lakh tons with a subsidy release of Rs. 732.23 crores have been sanctioned by NABARD & National Cooperatives Development Corporation (NCDC) all over the country.

Proposal for Gujarati Channel

2356. SHRI JAGDISH THAKOR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of proposals received by the Government for granting permission to operate private Gujarati TV channel in Gujarat;

(b) whether the Government has approved/cleared such proposal;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the time by which such proposal is likely to be approved/cleared?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (d) Permission for satellite TV channels are given by the Ministry of Information & Broadcasting as per the Uplinking and Downlinking Guidelines 2005. Permissions to satellite TV channels are issued on all India basis and not on state basis as the foot print of satellites expand all over the country. No separate permission has, therefore, been given to any company to operate a private TV channel in Gujarat. However, as per records 14 channels have been specifically Uplinking their programmes in Gujarati language.

(e) Proposals from 16 companies to uplink their programmes in Gujarati language are under process in consultation with other Ministries. It is not possible to indicate a time frame for approval of pending proposals as approvals can be granted only after getting necessary Inter-Ministerial clearances.

*[English]***Computerisation of PDS**

2357. SHRI P. VISWANATHAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Apex Court has recommended to the Union Government to expedite computerisation of the Public Distribution System by setting up of a high powered panel; and

(b) if so, the details alongwith the action taken by the Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Hon'ble Supreme Court in its Order dated 20.04.2011 in the W. P. (C) No. 196/2001 directed the Government to constitute a High Powered Committee (HPC) comprising Justice (Retd.) D.P. Wadhwa, Chairman and other members to expedite the process of computerisation of Public Distribution System. Accordingly, Government has constituted the HPC on 03.05.2011.

*[Translation]***On Street Parking in Delhi**

2358. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether construction of "on Street Parking" is under consideration of the Union Government at present on the pattern of the foreign countries;

(b) if so, the details thereof and the names of the places selected in Delhi where the parking facility is likely to be provided along-with the funds earmarked for the purpose; and

(c) the time by which this project is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No, Madam.

(b) to (c) Do not arise in view of (a) above.

*[English]***Bus Rapid Transit**

2359. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any survey/study has indicated that the Bus Rapid Transit (BRT) Corridor in Delhi has been found beneficial for the commuters;

(b) if so, the details thereof;

(c) whether the Government proposes to introduce BRT in various States of the country, including Andhra Pradesh;

(d) if so, the details thereof, State-wise; and

(e) the steps taken by the Government to implement such scheme all over the country?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Government of National Capital Territory (GNCT) of Delhi has informed that the following studies indicate that the Pilot

BRT corridor in Delhi has been beneficial for the commuter:

(i) Study by EMBARQ, February 2009;

(ii) EQUAL ROAD RIGHT Campaign at BRT Corridor, Activity Report, April 2009 by Institute for Democracy and Sustainability (IDS), India; and

(iii) A study done by TRIPP, IIT Delhi, June 2008.

(b) Performance of the corridor was measured against following parameters:

(i) Total traffic flow on the corridor in terms of modes of transport (based on monthly survey conducted at mid block between Chirag Delhi and Sheikh Sarai);

(ii) Bus ridership;

(iii) Average speed of traffic in different modes and reduction in average delay time;

(iv) Safety and security;

(v) People satisfaction;

(vi) Certain other value additions.

Further, GNCT of Delhi informed that traffic flow on the corridor increased by 51% since Feb 2008. The mode wise average increase details are as under:

- Increase in two wheelers traffic - 30%
- Increase in four wheelers traffic - 20%
- Increase in auto taxi - almost doubled
- Increase in Bus Traffic - 40%
- Increase in total motorized traffic - 36%
- Increase in non motorized traffic (cycles and cycle rickshaw) - almost increased 2.5 times, from 4934 to 13295.

(c) Yes Madam, however it is based on proposals received from concerned State Governments.

(d) Details of Bus Rapid Transit System (BRTS) projects sanctioned under Jawaharlal Nehru National Urban Renewal Mission (JnNURM) are given in the enclosed Statement.

(e) This system can be implemented by the City/ State Government either with its own funds or with financial support from Government of India or with loan from financial institutions. However funding from Government of India is dependent upon the availability of resources and proposals received from the State Governments.

Statement

Sl.No.	State	City	Sector	Project Name	Year of sanction	Date of approval by CSMC	Approved Cost (Rs. in Lakhs)	Additional Assistance (ACA) committed (Rs. in Lakhs)	ACA Released	% of ACA Released	No. of Installments Released
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	Vijayawada	Mass Rapid	Bus Rapid Transport System for Vijayawada (i) MG Road (ii) Nujiveedu Road (iii) Eluru Road (iv) Route No. 5 (v) S.N. Purma Road (vi) Loop Road	2006-07	26-Mar-07	15264	7632	3816	50	2
2.	Andhra Pradesh	Vishakhapatnam	Mass Rapid Transport System	Bus Rapid Transport System for Vishakhapatnam (i) Simhachalam Transit Corridor including tunnel (ii) Pendurthi Transit Corridor	2007-08	18-May-07	45293	22646.5	11323.26	50	2
3.	Gujarat	Ahmedabad	Mass Rapid Transport System	Bus Rapid Transport System- Construction of 12 Km. long stretch (Stretch-1 of first phase) BRT Roadway and Carrying out detailed studies and engineering of remaining stretches	2006-07	11-Aug-06	8760	3066	2759.4	90	4
4.	Gujarat	Ahmedabad	Mass Rapid Transport System	Bus Rapid Transit System (stretch of 46 km.)	2006-07	6-Oct-06	40572	14200.2	12780.2	90	4
5.	Gujarat	Ahmedabad	Mass Rapid Transport System	BRTS Phase-II	2008-09	19-Aug-08	48813	17085	4271	25	1
6.	Gujarat	Rajkot	Mass Rapid Transport System	Bus Rapid Transit System Phase I (Development of Blue Corridor Part I)	2007-08	20-Jul-07	11000	5500	4950	90	4

1	2	3	4	5	6	7	8	9	10	11	12
7.	Gujarat	Surat	Mass Rapid Transport System	Development of BRTS for Surat	2007-08	7-Mar-08	46902	23451	5862.75	25	1
8.	Madhya Pradesh	Bhopal	Mass Rapid Transport System	Pilot Corridor (New Market to University) for Bus Rapid Transit System (21.715 km long)	2006-07	10-Nov-06	23776	11888	2972	25	1
9.	Madhya Pradesh	Indore	Mass Rapid Transport System	Bus Rapid Transport System- Pilot Project	2006-07	11-Aug-06	9845	4922.5	3199.66	65	3
10.	Madhya Pradesh	Indore	Mass Rapid Transport System	Riverside Corridor of Indore BRTS Phase-I	2010-11	12-Nov-10	18000	9000	0	0	0
11.	Maharashtra	Pune	Mass Rapid Transport System	BRT Pilot project for Pune city (Katraj Swargate Hadapsar Route 136 Km)	2006-07	11-Aug-06	10313.5	5156.75	5156.75	100	4
12.	Maharashtra	Pune	Mass Rapid Transport System	Bus Rapid Transport System (Development of Infrastructure for Commonwealth Youth Games, 2008)	2006-07	5-Mar-07	43422	21711	21711	100	4
13.	Maharashtra	Pune	Mass Rapid Transport System	Bus Rapid Transit (Phase I) for Pune city	2006-07	25-Oct-06	47662.2	23831.1	21445.46	90	4
14.	Maharashtra	Pune	Mass Rapid Transport System	BRTS corridor for Mumbai-Pune Highway (8.5 kms.) and Audh Rawet Road (14.5 Kms)	2007-08	28-Dec-07	31214	15607	15607	100	4
15.	Maharashtra	Pune	Mass Rapid Transport System	Improvement and strengthening of New Alandi Road as BRT corridor for Pune (13.9 Km. from Vikrantwadi to Dighi-Octroi Naka)	2008-09	19-Aug-08	3703	1851.5	925.76	50	2
16.	Maharashtra	Pune	Mass Rapid Transport System	PCMC-BRTS Corridor-Kalewadi-KSB Chowk to Dehu-Alandi Road Trunk Route 7	2008-09	21-Nov-08	21920	8768	2192	25	1
17.	Maharashtra	Pune	Mass Rapid Transport System	PCMC-BRTS Corridor-Nashik Phata to Wakad (Trunk Route No. 9)	2008-09	21-Nov-08	20682	8272.8	2068.2	25	1
18.	Rajasthan	Jaipur	Mass Rapid Transport System	BRTS project proposal (Package IB) from C zone Bypass crossing to Panipech via Sikar Road	2007-08	20-Jul-07	7519	3759.5	2819.64	75	3
19.	Rajasthan	Jaipur	Mass Rapid Transport System	Bus Rapid Transport System under package tours	2007-08	28-Dec-07	14400	7200	1800	25	1
20.	Rajasthan	Jaipur	Mass Rapid Transport System	BRTS-Package IIIA and IIIB for Jaipur	2008-09	14-Jan-09	26035.94	13017.97	3254.49	25	1
21.	West Bengal	Kolkata	Mass Rapid Transport System	BRTS from Ultadanga to Gorla in Kolkata Metropolitan Area	2010-11	16-Jun-10	25291	8851.85	2212.96	25	1

[*Translation*]

Mercy Petitions

2360. SHRIMATI USHA VERMA:
 SHRI CHANDRAKANT KHAIRE:
 SHRI D.B. CHANDRE GOWDA:
 SHRI ABDUL RAHMAN:
 SHRI J.M. AARON RASHID:
 SHRIMATI SUMITRA MAHAJAN:
 SHRI ASADUDDIN OWAIISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of clemency plea filed and pending with the Government at present;

(b) whether the Supreme Court has made an adverse remark on the long pendency of mercy petitions of condemned prisoners and asked the reasons for delay in deciding them;

(c) if so, the response of the Government thereto;

(d) the steps taken/being taken by the Government to process such petitions expeditiously;

(e) whether the Government proposes to fix a time frame for disposal of mercy petitions by amending the Constitution; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Presently, 18 mercy petition cases of death convicts are pending under Article 72 of the Constitution.

(b) and (c) While deciding the Criminal Appeal No. 338 of 2007, the Supreme Court of India vide its order dated 18th September, 2009 has reminded the concerned Governments to dispose of the mercy petitions expeditiously.

(d) As per the order of Hon'ble Court, the cases of mercy petitions are processed expeditiously in consultation with the Governments/Departments concerned for a final decision of the President of India under Article 72 of the Constitution. However, the power under Article 72 of the Constitution does not contain any limitation as to the time in which the power conferred might be exercised.

(e) No, Madam.

(f) Doesn't arise.

[*English*]

Violent Crimes Against Women

2361. SHRI SUBHASH BAPURAO WANKHEDE:
 SHRI GURUDAS DAS GUPTA:
 SHRI SANJAY DHOTRE:
 SHRI P. LINGAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether among 35 cities in the country, the National Capital Territory (NCT) of Delhi leads in almost all categories of violent crimes against women as reported in 2009;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the situation has improved in the following years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) As per the input provided by National Crime Records Bureau (NCRB) a total of 23,983 cases of crimes against women were reported from 35 cities identified as Mega Cities as per population census 2001. in year 2009 as compared to total cases of 24,756 in the year 2008. The details of the city wise and headwise crimes against women during 2009 are at Statement. Delhi (3701 cases) has accounted for 15.4% of total crimes followed by Hyderabad (1896 cases, 7.9%).

Statement*Cases Registered for various Crimes Against Women in Various Cities during 2009*

Sl.No.	City	Rape	Kidnapping & Abduction	Dowry Deaths	Molestation	Sexual Harassment	Cruelty by Husband & Relatives	Importation of Girls	Immoral Traffic (P) Act	Dowry Prohibition Act	Indecent Representation of Women Act	Sati Prevention Act	Total Crimes Against Women
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Agra	16	127	37	48	68	294	0	7	0	0	0	597
2.	Ahmedabad	63	132	5	74	18	1169	0	13	0	0	0	1474
3.	Allahabad	6	41	10	12	30	142	0	4	2	0	0	247
4.	Amritsar	15	37	7	15	6	85	0	5	0	0	0	170
5.	Asansol	13	17	17	14	0	211	0	1	5	0	0	278
6.	Bengaluru	65	2	50	251	35	367	0	134	567	0	0	1471
7.	Bhopal	117	52	42	187	20	201	0	2	0	0	0	621
8.	Chennai	39	37	19	42	10	154	0	123	13	0	0	437
9.	Coimbatore	9	9	4	21	3	48	0	13	0	0	0	107
10.	Delhi (City)	404	1379	104	491	113	1177	0	27	6	0	0	3701
11.	Dhanbad	5	23	10	5	0	11	0	0	14	0	0	68
12.	Faridabad	35	62	17	26	4	179	0	3	2	0	0	328
13.	Hyderabad	47	55	36	295	63	1363	0	37	0	0	0	1896
14.	Indore	44	22	31	256	50	363	0	5	3	0	0	774
15.	Jabalpur	76	16	9	84	19	48	0	0	19	0	0	271
16.	Jaipur	69	189	20	102	0	573	0	15	1	44	0	1013
17.	Jamshedpur	34	30	8	22	3	60	0	0	19	0	0	176
18.	Kanpur	40	227	73	109	210	551	0	4	3	0	0	1217
19.	Kochi	20	5	1	49	14	95	0	66	0	0	0	250
20.	Kolkata	42	107	10	201	90	411	4	27	0	0	0	892
21.	Lucknow	30	239	29	147	240	572	0	1	0	0	0	1258
22.	Ludhiana	38	65	9	31	9	89	0	11	0	0	0	252
23.	Madurai	3	10	4	7	19	67	0	31	0	0	0	141
24.	Meerut	15	79	19	25	80	205	0	0	0	0	0	423
25.	Mumbai	182	86	15	400	101	434	0	113	1	0	0	1332
26.	Nagpur	45	52	7	60	39	232	0	20	7	0	0	462
27.	Nasik	24	16	5	49	20	131	0	0	0	0	0	245

1	2	3	4	5	6	7	8	9	10	11	12	13	14
28.	Patna	24	102	27	8	0	205	0	6	18	0	0	390
29.	Pune	67	84	7	100	72	235	0	35	0	0	0	600
30.	Rajkot	8	38	1	19	8	271	0	5	0	0	0	350
31.	Surat	28	74	9	34	2	351	0	4	1	0	0	503
32.	Vadodara	6	28	0	17	0	178	0	8	0	0	0	237
33.	Varanasi	5	23	12	4	59	36	0	1	0	0	0	140
34.	Vijayawada	23	53	17	177	198	433	0	35	0	0	0	936
35.	Vishakhapatnam	39	26	13	95	54	481	0	18	0	0	0	726

Source: Crime in India

[*Translation*]

Atrocities Against Prisoners by Police

2362. SHRIMATI MEENA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any report against police personnel with regard to ill treatment and torture of prisoners lodged in jails;

(b) if so, the details thereof and the total number of such cases reported alongwith the action taken against accused police personnel during each of the last three years and the current year, State-wise; and

(c) the steps taken by the Government to protect the human rights of prisoners and also to amend the relevant laws to prevent such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b):

A State-wise Statement, indicating the number of complaints received by National Human Rights Commission (NHRC) regarding alleged harassment to prisoners in prison during the last three years and current year (up to 31.07.2011), is at Statement. However, NHRC did not make any recommendation for disciplinary action/prosecution of the erring Public Servants.

(c) As per the Seventh Schedule of the Constitution of India, "Police" and "Public Order" are State Subjects. It is for the State Governments to take action in every crime. In view of this, the Central Government does not intervene directly in such cases, but only issues advisories, while the National Human Rights Commission (NHRC) issues guidelines and recommendations.

A bill titled "The Prevention of Torture Bill, 2010" which was introduced in Lok Sabha on 26.04.2010 and passed on 06.05.2010, has since been considered by a Rajya Sabha Select Committee. The Bill, *inter alia*, provides for punishment to those involved in offence of torture.

Statement

State/UT	2008-09	2009-10	2010-11	2011-12 (As on 31.07.2011)
1	2	3	4	5
Andhra Pradesh	1	1	6	2
Assam	1	0	1	0
Bihar	17	15	10	7

1	2	3	4	5
Goa	1	0	2	0
Gujarat	11	16	5	2
Haryana	20	33	20	15
Himachal Pradesh	3	0	0	0
Jammu and Kashmir	0	2	0	0
Karnataka	6	4	1	0
Kerala	0	0	20	0
Madhya Pradesh	5	6	3	4
Maharashtra	25	9	6	2
Odisha	4	3	7	0
Punjab	7	7	3	3
Rajasthan	18	15	14	5
Tamil Nadu	3	3	1	1
Uttar Pradesh	152	145	178	63
West Bengal	1	2	5	2
Andaman and Nicobar Islands	0	0	0	0
Chandigarh	0	0	2	1
Delhi	47	48	41	7
Chhattisgarh	2	1	7	4
Jharkhand	7	5	7	4
Uttarakhand	8	10	7	2
Total	339	325	346	124

[English]

Mobile Phone in Tihar Jail

2363. SHRI SONAWANE PRATAP NARAYANRAO:
SHRI PURNMASI RAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the police has recovered a mobile phone in Tihar Jail, New Delhi from the accused of 2G scam;

(b) if so, the details thereof and the action taken against the prisoners for smuggling mobile phone into the jail; and

(c) the details of facilities provided to 2G scamsters lodged in Tihar Jail in violation of the jail manual?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Government of NCT of Delhi has intimated that no facilities other than those prescribed in the Jail Manual are provided to any prisoner. However, on 20.5.2011 during the search of prisoners after Court production at Central Jail No. 1 a mobile phone was recovered from a prisoner who is an accused in the alleged 2G Scam.

As a punishment, 'mulaqaat' (visitations by friends and relatives) of the accused was stopped for two months by the jail authorities for possession of the prohibited items.

[*Translation*]

Children in Violent Activities

2364. DR. SANJAY JAISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a tendency among children to be attracted towards violence including naxal and terrorist activities;

(b) if so, the details and the reasons therefor;

(c) whether the Government has constituted any empowered committee to ascertain the reasons thereof and to rehabilitate such children;

(d) if so, the details thereof; and

(e) the other steps being taken by the Government to check such trend in young children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) Available inputs indicate that the naxalities have constituted 'Bal Dastas'/'Bal Sangham'/'Bal Manch' etc. as a part of mass mobilization. The CPI (Maoist) are recruiting children from families of poor and backward segments of the society and indoctrinating them under the garb of socio-political education. This matter was brought to the notice of National Commission for Protection of Child Rights (NCPCR) for appropriate action, which is implementing a 'Bal Bandhu Project' for protection of child rights in areas of civil unrest.

[*English*]

Targets of ISI

2365. DR. MANDA JAGANNATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are inputs that indicates about targeted attacks by the ISI in the country;

(b) if so, the details thereof;

(c) whether taking into consideration of the statement by Pakistani ISI chief, the Government has taken any precautionary measures; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per available inputs of Central Intelligence and Security Agencies, Pakistan has not yet dismantled the terrorist infrastructure in the territory under their control. This infrastructure continues to be sponsored by Pak ISI to recruit, train, finance arm and infiltrate terrorists into India. Known anti-India elements and those declared as fugitives from the law in India continue to be provided sanctuary in Pakistan.

(c) to (d) According to media reports, following the killing of Osama Bin Laden in a US Special Forces operation in Abbottabad, in May 2011, the Director-General of ISI in his address to an in-camera Joint Session of Pakistan's Parliament purportedly said that in case India attempted any similar operation in Pakistan it would invite a befitting response from Pakistan as targets inside the country had already been identified and rehearsal carried out.

Government remains vigilant and takes all necessary steps to safeguard country's national security.

Use of Pesticides

2366. SHRI S. SEMMALAI: Will the Minister of AGRICULTURE be pleased to state:

(a) the total quantum of pesticide production and consumption in the country during 2009-10 and 2010-11;

(b) the countries to which pesticides has been exported and the quantum and value of export during the same period;

(c) whether the Government encourages the farmers by various methods to use limited and correct quantity of pesticides due to its adverse impact on human health; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Total production and total consumption of pesticides reported in the country during 2009-10 was 82,185 and 41,822 M.T. (Technical Grade) respectively. As per information available, 1,25,818 M.T. of (Technical Grade) pesticides with the value of about Rs. 3,400/- crore were exported

to various countries in South Asia, South East Asia, Middle East, Africa, Europe, Latin America etc. during 2009-10. Data of previous year is compiled by the month of October.

(c) and (d) As a part of plant protection strategy, following steps are taken for safe and judicious use of pesticides:

- (i) Each container of pesticide is accompanied with a label/leaflet containing information on its usage.
- (ii) Central and State Governments organize training programmes on safe and judicious use of pesticides to educate the farmers and to create awareness about ill-effects of misuse of pesticides.
- (iii) The Government is popularizing the strategy of Integrated Pest Management (IPM) through a Central Sector Scheme "Strengthening and Modernization of Pest Management Approach in India" which includes cultural, mechanical, biological and other methods of pest control and emphasizes safe and judicious use of pesticides.

[Translation]

Illegal Registration for Identity Cards

2367. SHRI DEORAJ SINGH PATEL:
SHRI GOVIND PRASAD MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether certain foreign nationals who are residing in the country have got their names registered for obtaining new permanent identity cards;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to evolve a foolproof system for issuing the permanent multipurpose identity card?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Government has decided to create a National Population Register (NPR) in the country by collecting information on specific characteristics of all usual residents. The NPR will also have photographs, 10 finger prints and IRIS of all usual residents who are of age 5 years

and above. The NPR is a Register of Usual Residents. It will contain citizens as well as non-citizens. The objective of creating a NPR is to net all usual residents of the country at a given point of time. Issuance of Resident Identity (smart) Cards (RICs) to all the usual residents in the country, who are of age 18 years and above, is a part of the NPR scheme. The RICs shall not be a proof of citizenship and would carry a disclaimer that the card does not confer any right to citizenship to the card holder.

(c) The process of 'Social Vetting' by Gram Sabhas and Ward Committees for usual resident status as declared in the National Population Register (NPR) has been evolved after consulting all the State/UT Governments. Further, the list of 'usual residents' will be published in local areas and placed in Gram Sabha/Ward Committee for invitation of objections and claims. The claims and objections will be looked into by revenue officials like Patwari or Talati who act as the Local Registrars, Tehsildars, who are designated as Sub-district Registrars and the Collectors/DMs who are designated as District Registrars. Claims/objections can also be raised by law enforcement agencies or by the Registrars *suo moto*.

[English]

Functioning of Security Agencies

2368. SHRI EKNATH MAHADEO GAIKWAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that various security agencies are functioning without proper permission from the Union Government in the National Capital Territory (NCT) of Delhi;

(b) if so, the details thereof;

(c) the action taken/being taken by the Government against such agencies; and

(d) the steps taken to check such activities in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No such data is available or has been maintained by the Government of National Capital Territory of Delhi. However, 520 applications have been received by Government of National Capital Territory of Delhi for grant of licence.

(d) Provision for penalty for running private security agency without licence exists in the Private Security Agencies (Regulation) Act, 2005.

Study on Population

2369. DR. SHASHI THAROOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has conducted any study on the optimal size and population of the States, with regard to their administrative viability;

(b) if so, the details thereof;

(c) whether the Government has any proposal to constitute States' Reorganisation Commission to examine the criteria for rationalising the size and population of the States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No Madam; the Government has not conducted any study on the optimal size and population of the States with regard to their administrative viability.

(b) Question does not arise.

(c) The Government at this point of time is not considering constitution of the States' Reorganization Commission.

(d) Question does not arise.

Agricultural Education

2370. SHRI M. VENUGOPALA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has reviewed the status of agricultural education in the country;

(b) if so, the details thereof including the areas in which the country is lagging behind in the field of agricultural education alongwith the proposals received by the Government in this regard;

(c) the funds allocated/assistance provided under the schemes for agricultural education;

(d) whether the Government has formulated any comprehensive scheme on the basis of the said proposals; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Agricultural Education is a State subject. However, DARE/ICAR organizes an annual conference of Vice-Chancellors primarily to discuss the implementation of the Govt. of India scheme for assisting the state agricultural universities, which also provides the forum and occasion to get feedback on the status of agricultural education in India.

(b) It has been generally observed that infrastructure and capacity building needs improvement. More residential facilities for girl students is also required. Vacant faculty positions need to be filled up by Agricultural Universities.

(c) and (d) Being state universities, agricultural universities are primarily funded by the State Governments. However, DARE/ICAR implements a centrally sponsored plan scheme "Strengthening and Development of Higher Agricultural Education in India" with a view to providing limited financial assistance for upgradation of infrastructure and quality of certain programmes. The assistance provided under the scheme during the XI Plan is as under:

(Rs. in Lakhs)

2007-08 (RE)	2008-09 (RE)	2009-10 (RE)	2010-11 (RE)	2011-12 (BE)	Total
26349.56	31197.94	35502.96	44600.00	48730.00	186380.46

(e) The budgetary allocation for this scheme in the current financial year is Rs. 487.30 crores.

[Translation]

Intelligence Network at Grassroots

2371. SHRI KUNVARJIBHAI MOHANBHAI BAVALIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to set up to intelligence network at grassroots level; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (b) Yes, Madam. The State intelligence and security agencies and State Special branches which have intelligence network at the grassroots level are also Centrally supported and strengthened through the scheme of Modernisation of State Police Forces. In addition, with a view to link up this grassroot and State level network with the Central Agencies, action has been initiated for establishment of online, dedicated and secure connectivity between all the designated Members of Multi-Agency Centre (MAC), MAC and the Subsidiary Multi-Agency Centres (SMACs) in 30 important identified locations and between the SMACs and the State Special Branches (SSBs).

Illegal Societies

2372. SHRI JAYWANT GANGARAM AWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government is aware that the number of illegal societies is increasing day by day in the country including Delhi;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the stringent action taken by the Government against such illegal societies; and

(d) the details of the rules and regulations made by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) Societies in States come under the jurisdiction of their respective State Governments and the Central Government

keeps no such records. However, in so far as Cooperative Group Housing Societies in NCT of Delhi are concerned the Registrar Cooperative Society, GNCTD has informed that no such instance of illegal society has come to its notice.

(d) The Cooperative Societies in Delhi are regulated by Delhi Cooperative Societies Act-2003 and Delhi Cooperative Societies Rules-2007.

Spread of Terrorism by ISI

2373. SHRI REWATI RAMAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the American Defence Department has pointed out about the links of ISI with terrorist organisations;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per the available inputs, the indictment filed by the U.S. authorities in the district Court, Northern District of Illinois, seven individuals were charged for the Mumbai terrorist attacks, including those the Government believe, are associated with the Inter-Services Intelligence (ISI). The testimonials during the trial drew attention to the links between the ISI and the terrorists responsible for the Mumbai terrorist attacks.

The issue of support for terrorist organizations in Pakistan was also discussed during the second India-U.S strategic Dialogue held in New Delhi on 19th July, 2011. The two sides reiterated that regional and global security requires eliminations of safe havens and infrastructure for terrorism and violent extremism in Pakistan. The U.S. Secretary of State Hillary Clinton said that no terrorists should be given safe havens and free pass by any Government.

[English]

E-mail Fraud by Foreigners

2374. SHRIMATI INGRID MCLEOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some foreigners have been arrested by the Delhi Police in the recent past for allegedly duping people by sending them fake e-mails and text messages;

(b) if so, the total number of such persons arrested and the action taken against them; and

(c) the steps taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. The details of foreigners arrested by the Delhi Police for duping people by sending fake e-mail and text messages in the recent past *i.e.* 2009, 2010 and 2011 (upto 15.07.2011) along with action taken against the accused are as follows:

Year	Foreigners arrested	Status of the foreigners arrested	
		Pending trial	Pending investigation
2009	08	06	02
2010	09	09	00
2011(upto 15.07.2011)	18	06	12

(c) The details of the steps taken by Delhi Police to check such crimes are as under:-

- Meetings with bank managers to sensitize them to adopt appropriate security measures and to educate account holders.
- Advertisements in newspapers to sensitize the people.
- Liaison is maintained with various internet service providers for obtaining information about the origin of the fraudulent transactions.
- As and when any such complaint is received:-
 - Origin of such fraudulent transaction is located through IP addresses & the concerned internet service provider.
 - eneficiary account holder's details are obtained and details of the introducer are collected. Expeditious efforts are made to locate the beneficiary at all the probable hideouts.
 - Bank account details are analyzed minutely.
- A Cyber Laboratory fully equipped with latest technical gadgets and forensic software has been set up to investigate cyber crimes e.g. online cheating, phishing cases etc.

- Delhi Police is also organizing training courses on cyber crime etc. in Police Training College and other Institutions.

Pesticide Residue

2375. SHRIMATI J. HELEN DAVIDSON: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received any complaints regarding over presence of pesticide residue in vegetables and fruits in the country;

(b) if so, the details thereof and the remedial action taken by the Government in this regard;

(c) whether the Government is conducting routine sample testings of different items of vegetables and fruits to check the presence of the prescribed limit of pesticides in them; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) There have been reports in the media regarding presence of pesticide residue in vegetables and fruits above the maximum permissible limit. Government of India is promoting Integrated Pest Management (IPM) through Farmers Field Schools focusing on safe, judicious and need based use of approved pesticides.

(c) and (d) Government of India is implementing a Central Sector Scheme "Monitoring of Pesticide Residues at National Level" under which samples of various food commodities including vegetables and fruits are analyzed for the presence of pesticide residues. During the period April, 2007 to March, 2010, 14,725 samples of fruits and vegetables were analyzed, of which 313 samples (2.1%) had pesticide residues above Maximum Residue Limit prescribed under Prevention of Food Adulteration (PFA) Act, 1954.

Missing Explosive Loaded Trucks

2376. SHRI BAL KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that several trucks loaded with explosives sent from Madhya Pradesh to Rajasthan went missing;

(b) if so, the details thereof and the total number of trucks and quantum of explosive recovered by security agencies;

(c) whether the Government has engaged the National Investigation Agency in this case; and

(d) if so, the details thereof and the present status of the investigation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) No, Madam. The fact of the matter was that several trucks carrying explosives and going from Rajasthan to Madhya Pradesh had been reported to have not reached their scheduled destinations in the year 2010. National Investigation Agency has since been coordinating the process of investigation conducted by concerned state police authorities in this regard. As per the latest report available a large quantity of various types of explosives and detonating wire has been seized.

[Translation]

Training to Naxalites

2377. SHRIMATI RAMA DEVI:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that naxal elements are getting training from other countries to carry out naxal activities in the country;

(b) if so, the details thereof;

(c) the steps taken by the Government in this regard; and

(d) the success achieved thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) There are no inputs since the past few years to indicate that Left Wing Extremist groups in the country are getting assistance in terms of weapons and training from foreign countries.

[English]

Visa on Arrival

2378. SHRI NAVEEN JINDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the countries which are extending the facility of 'Visa on arrival' to Indian Passport holders;

(b) whether the Government is reciprocating the same facility to their citizens as well;

(c) if not, whether there is any proposal in this regard;

(d) the names of countries to whose citizens India gives 'Visa on arrival'; and

(e) whether these countries are also doing the same for our citizens?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The names of the countries which are extending the facility of 'Visa on arrival' to Indian Passport holders is placed at enclosed Statement.

(b) to (e) The Tourist Visa on Arrival (TVoA) facility is not provided by India on reciprocal basis. The Government of India has extended Tourist Visa on Arrival facility for the citizens of 11 countries viz. Japan, Singapore, Finland, Luxembourg, New Zealand, Cambodia, Laos, Vietnam, Philippines, Myanmar and Indonesia. The TVoA facility for nationals of these countries has been introduced to promote tourism after inter Ministerial consultation. Four countries (Cambodia, Indonesia, Myanmar and Laos) out of above mentioned 11 countries are providing the Visa on Arrival facility to India.

Statement

Countries allowing 'Visa on Arrival' for Indian Passport Holders

1. Albania
2. Angola
3. Anguilla
4. Azerbaijan
5. Belarus
6. Bhutan
7. Bolivia
8. Cambodia
9. Cameroon
10. Cape Verde Islands

11. Central African Republic
12. China (People's Republic)
13. Comoroës Islands
14. Burkina Faso
15. Congo (Kinshasa)
16. Cook Islands
17. Costa Rica
18. Croatia
19. Cyprus
20. Djibouti
21. Dominica
22. Dominican Republic
23. Ecuador
24. Egypt
25. Eritrea
26. Ethiopia
27. Fiji
28. Gabon
29. Gambia
30. Georgia
31. Ghana
32. Grenada
33. Guatemala
34. Haiti
35. Honduras
36. Hong Kong
37. Indonesia
38. Iran
39. Israel
40. Jamaica
41. Jordan
42. Kazakhstan
43. Kenya
44. Korea (Republic)
45. Kuwait
46. Kyrgyzstan
47. Lao People's Democratic Republic
48. Lebanon
49. Lithuania
50. Macao (SAR-CHINA)
51. Madagascar (Democratic Republic)
52. Maldives
53. Mali
54. Mauritius
55. Micronesia (Federated States of Micronesia)
56. Montserrat
57. Mozambique
58. Myanmar
59. Nauru
60. Nepal
61. Nicaragua
62. Niue
63. Palau Islands
64. Samoa
65. Sao Tome and Principe
66. Seychelles
67. Sierra Leone
68. Sri Lanka
69. St. Kitts-Nevis
70. Suriname
71. St. Lucia
72. St. Vincent and the Grenadines
73. Tajikistan
74. Tanzania
75. Thailand
76. Timor-Leste

77. Togo
 78. Turkey (TR)
 79. Turks and Caicos Islands
 80. Tuvalu
 81. Uganda
 82. United Arab Emirates
 83. Vanuatu

[Translation]

Indian Culture

2379. YOGI ADITYA NATH:
 SHRI ARJUN ROY:
 SHRI ANANTKUMAR HEGDE:

Will the Minister of CULTURE be pleased to state:

(a) whether the Government has any proposal to protect and maintain places/sites which are a source of inspiration to the civilisation and culture of the country including Sitamarhi in Bihar;

(b) if so, the details thereof, site-wise;

(c) whether the history of Indian civilisation and culture has captured the attention and interest of the world;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the steps taken by the Government to preserve relics/remnants of Indian culture and civilization located in foreign countries?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The Archaeological Survey of India conserves, preserves and maintains only those monuments/sites which have been declared as of national importance in the country under the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

(c) and (d) Yes, Madam. The history of Indian culture remains is always a subject of study matter of scholars from all over the world. Numerous research articles, publications continue to be brought out on Indian culture and civilization and it is a matter of great pride and satisfaction.

(e) With regard to preservation/protection of cultural heritage outside the country, action is taken from time to time under the purview of various International conventions.

Conservation and Preservation of Temples

2380. SHRI SAJJAN SINGH VERMA:
 SHRI BHOOPENDRA SINGH:
 SHRI BADRI RAM JAKHAR:

Will the Minister of CULTURE be pleased to state:

(a) the details of temples conserved by the Government/Archaeological Survey of India (ASI) in the country including in the States of Madhya Pradesh and Rajasthan;

(b) the amount of funds allocated and spent for the purpose during each of the last three years and the current year, temple-wise;

(c) whether the Government has taken any step for the preservation and conservation of temples in Madhya Pradesh, particularly those built by Ahilyabai Holkar and those in Sagar region of the State; and

(d) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The Archaeological Survey of India (ASI) conserves 3676 monuments in the country including 985 temples, having 80 temples in Madhya Pradesh and 40 temples in Rajasthan. The details of protected temples, State-wise, are at Statement-I. The details of expenditure incurred for the conservation of monuments including temples during the last three years and allocation for the current year are at Statement-II. The temple-wise details of expenditure in the States of Madhya Pradesh and Rajasthan are at Statement-III.

(c) and (d) The conservation work of the monuments is a continuous process. Every year conservation programme of the monuments, including temples in Madhya Pradesh renovated by Ahilyabai Holkar/located in the Sagar region, is reviewed wherein completed works are dropped and new works incorporated depending upon the availability of the resources and need of the repairs. The protected temples are in a good state of preservation.

Statement I*Details of Protected Temples, State-wise*

Sl.No.	Name of State/UT	Nos. of protected temples
1	2	3
1.	Andhra Pradesh	56
2.	Assam	20
3.	Bihar	04
4.	Chhattisgarh	30
5.	Goa	02
6.	Gujarat	39
7.	Haryana	01
8.	Daman and Diu	—
9.	Delhi	—
10.	Himachal Pradesh	26
11.	Jammu and Kashmir	27

1	2	3
12.	Jharkhand	01
13.	Karnataka	203
14.	Kerala	10
15.	Maharashtra	97
16.	Madhya Pradesh	80
17.	Puducherry	06
18.	Tamil Nadu	113
19.	Odisha	45
20.	Manipur	01
21.	Rajasthan	40
22.	Tripura	06
23.	Uttar Pradesh	105
24.	Uttarakhand	28
25.	West Bengal	45
Total		985

Statement II

Year-wise expenditure for conservation of monuments under ASI for the last three years and allocation for the current financial year 2011-12

(Rs. in lakhs)

Sl. No.	Name of State	Circle/Branch	Expenditure 2008-2009	Expenditure 2009-2010	Expenditure 2010-2011	Allocation 2011-2012
1	2	3	4	5	6	7
1.	Uttar Pardesh	Agra Circle	774.00	738.00	828.00	575.00
2.	Uttar Pardesh	Lucknow Circle	1201.39	1371.00	1820.99	1140.00
3.	Maharashtra	Aurangabad Circle	285.00	590.00	374.47	345.00
4.	Maharashtra	Mumbai Circle	465.15	500.00	431.18	390.00
5.	Karnataka	Bangalore Circle	1088.94	1200.00	1380.56	1075.00
6.	Karnataka	Dharwad Circle	423.64	619.46	1076.86	974.00
7.	Madhya Pradesh	Bhopal Circle	997.96	674.33	700.99	680.00
8.	Odisha	Bhubaneshwar Circle	234.16	276.49	300.06	310.00

1	2	3	4	5	6	7
9.	West Bengal, Sikkim	Kolkata Circle	419.34	435.23	544.00	550.00
10.	Tamil Nadu, Puducherry	Chennai Circle	505.00	460.50	580.00	575.00
11.	Punjab, Haryana	Chandigarh Circle	512.48	694.46	753.25	585.00
12.	Himachal Pradesh	Shimla Circle	118.00	70.87	87.08	90.00
13.	Delhi	Delhi Circle	728.64	1747.00	1220.94	1035.00
14.	Goa	Goa Circle	118.00	120.61	131.00	136.00
15.	N.E. States, except Sikkim	Guwahati Circle	175.25	135.08	189.94	185.00
16.	Rajasthan	Jaipur Circle	280.00	275.55	400.93	515.00
17.	Andhra Pradesh	Hyderabad Circle	865.00	610.00	695.77	580.00
18.	Bihar & U.P. (Part)	Patna Circle	377.72	314.99	414.99	420.00
19.	Jammu and Kashmir	Srinagar Circle	405.30	338.44	315.12	290.00
20.	Kerala	Thrissur Circle	286.17	300.01	367.05	320.00
21.	Gujarat	Vadodara Circle	405.62	459.98	549.93	625.00
22.	Uttarakhand	Dehradun Circle	169.40	130.52	172.03	165.00
23.	Chhattisgarh	Raipur Circle	285.00	332.00	383.55	330.00
24.	Jharkhand	Ranchi Circle	78.45	64.75	73.84	70.00
25.	Mini Circle Leh				56.63	92.00
		Chemical Preservation (All India)	555.36	655.45	507.46	535.00
		Horticultural Activity (All India)	1743.63	2185.71	1796.07	1550.00
		DG Office	00	00		
		Total	13498.60	15300.43	16152.69	14137.00

Statement III

Statement showing the expenditure incurred in Conservation and Maintenance of Centrally Protected Temples in Madhya Pradesh and Rajasthan during the Last Three Financial Years 2008-09/2009-2010/2010-11 and 2011-12

MADHYA PRADESH

Sl. No.	Name of Monument	Locality	District	State	2008-2009	2009-2010	2010-2011	2011-2012 up to June
1	2	3	4	5	6	7	8	9
1.	Karan Temple	Amarkantak	Anuppur	M.P.	16,02,086/-	6,55,657/-	6,14,289.00	36,438.00
2.	Siva Temple	Amarkantak	Anuppur	M.P.	10,10,713/-	9,56,581/-	1,39,890.00	80,202.00

1	2	3	4	5	6	7	8	9
3.	Temple of Patalesvara	Amarkantak	Anuppur	M.P.	7,54,510/-	18,10,699/-	6,75,689.00	26,192.00
4.	Jain Temples 1 to 5	Budichan-deri	Ashok Nagar	M.P.	00.00	97,829/-	2,00,038.00	99,356.00
5.	Temples 2 to 7	Kadwaha	Ashok Nagar	M.P.	6,02,752/-	4,52,863/-	10,56,874.00	2,79,170.00
6.	An old temple within the limits of Piparwara forest village	Raigarh	Baihar	M.P.	00.00	21,489/-	42,166.00	1,88,130.00
7.	Temple of Kotesvara (Mahadeo and Hanuman)	Kashitola	Balaghat	M.P.	64,399/-	77,106/-	1,00,099.00	48,785.00
8.	Brick Temples (two)	Kherat	Bhind	M.P.	7,25,657/-	4,94,722/-	2,69,517.00	56,678.00
9.	Mahadeo Temple with its compound near the inspection Bunglow	Asirgarh	Burhanpur,	M.P.	00.00	00.00	2,01,058.00	3,43,868.00
10.	Chausath Yogini Temple	Khajuraho	Chhatarpur	M.P.	1,69,129	00.00	00.00	2,80,880.00
11.	Chitragupta or Bharatji's Templ	Khajuraho	Chhatarpur	M.P.	00.00	00.00	00.00	3,00,000.00
12.	Devi Jagadambi Temple	Khajuraho	Chhatarpur	M.P.	17,33,556/-	4,24,925/-	00.00	1,34,417.00
13.	Kandariya Temple	Khajuraho	Chhatarpur	M.P.	15,76,913/-	00.00	1,80,052.00	51,336.00
14.	Lakshman Temple	Khajuraho	Chhatarpur	M.P.	00.00	00.00	00.00	00.00
15.	Lalguan Mahadeva Temple	Khajuraho	Chhatarpur	M.P.	5,06,135/-	14,88,782/-	8,87,424.00	50,244.00
16.	Mahadeva Temple	Khajuraho	Chhatarpur	M.P.	00.00	17,13,711/-	1,68,894.00	00.00
17.	Matangesvara Temple	Khajuraho	Chhatarpur	M.P.	00.00	7,87,540/-	00.00	1,50,232.00
18.	Nandi Temple	Khajuraho	Chhatarpur	M.P.	00.00	00.00	00.00	1,99,982.00
19.	Parvati Temple	Khajuraho	Chhatarpur	M.P.	00.00	00.00	00.00	00.00
20.	Varaha Temple	Khajuraho	Chhatarpur	M.P.	00.00	00.00	00.00	00.00
21.	Visvanatha Temple	Khajuraho	Chhatarpur	M.P.	00.00	00.00	4,22,149.00	3,00,000.00
22.	Adinatha Temple	Khajuraho	Chhatarpur	M.P.	00.00	00.00	8,06,638.00	1,85,686.00
23.	Brahma Temple	Khajuraho	Chhatarpur	M.P.	2,92,050/-	4,91,456/-	6,20,592.00	5,00,000.00
24.	Ghantai Temple	Khajuraho	Chhatarpur	M.P.	48,815/-	3,88,572/-	00.00	3,00,000.00
25.	Parsvanatha Temple	Khajuraho	Chhatarpur	M.P.	00.00	00.00	00.00	
26.	Santhinatha Temple	Khajuraho	Chhatarpur	M.P.	14,00,091/-	00.00	00.00	00.00
27.	Vamana Temple	Khajuraho	Chhatarpur	M.P.	00.00	00.00	7,68,620.00	2,00,000.00
28.	Javari Temple	Khajuraho	Chhatarpur	M.P.	00.00	6,17,995/-	7,81,004.00	2,00,000.00
29.	Duladeo Templ	Khajuraho	Chhatarpur	M.P.	00.00	6,57,539/-	00.00	00.00

1	2	3	4	5	6	7	8	9
30.	Jatakari or Chatrubhuj Temple	Khajuraho	Chhatarpur	M.P.	00.00	00.00	00.00	1,13,049.00
31.	Nohta Temple	Nohta	Damoh	M.P.	16,27,953/-	3,60,305/-	1,30,630.00	37,033.00
32.	Old Temple	Kodal	Damoh	M.P.	6,93,961/-	8,33,155/-	2,02,035.00	61,580.00
33.	The remains of an old sculptured temple built without mortar and is attributed to Chandels	Kanoda (Kanora)	Damoh	M.P.	00.00	59,655/-	39,817.00	00.00
34.	Sakhor Temple	Sakhor	Damoh	M.P.	11,21,121/-	11,11,225/-	4,23,648.00	20,439.00
35.	Two flat roofed temples below the hills	Kundalpur	Damoh	M.P.	64,652/-	00.00	00.00	00.00
36.	Jain temples on the hills	Kundalpur	Damoh	M.P.	00.00	82,308/-	1,05,560.00	84,049.00
37.	Sidheshwar Temple	Nemawar	Dewas	M.P.	1,22,370/-	00.00	5,03,909.00	00.00
38.	Rock cut temple	Wasvi	Dhar	M.P.	00.00	00.00	81,103.00	16,281.00
39.	Rianmukteshwara Temple	Kukkaramath	Dindori	M.P.	1,04,756/-	53,669/-	66,970.00	00.00
40.	Mahadeva Temple	Amrol	Gwalior	M.P.	58,034/-	1,21,500/-	1,97,104.00	60,374.00
41.	Gwalior fort : i. Badal Mahal or Hindola gate, ii. Gwalior or Alamgir gate, iii. Ganesha gate, iv. Chaturbhuj temple v. Lakshman gate vi. Mansingh Palace vii. Rock cut Jain colossi viii. Sas Bahu Temple ix. Teli ka Mandir	Urwai gate	Gwalior	M.P.	5,11,036/-	4,51,501/-	17,00,684.00	4,05,418.00
42.	Temple of Gauri Shankar, ancient circular colonnade supported by pillars carved with images of various deities	Bheraghat	Jabalpur	M.P.	00.00	23,514/-	50,406.00	2,72,390.00
43.	Temple of Chausath Yogini	Bheraghat	Jabalpur	M.P.	70,083/-	66,654/-	59,287.00	00.00
44.	Large effigy of Vishnu Varaha	Panagar	Jabalpur	M.P.	2,62,713/-	70,705/-	4,20,773.00	2,03,770.00
45.	The statue of a boar (Vishnu Varah), an image of Mahadeo and figures of other Hindu & Jain Gods, scattered over four tumuli and under a bargat tree	Karanpur (Karitalai)	Katni	M.P.	3,91,755/-	7,91,742/-	3,49,108.00	3,87,900.00

1	2	3	4	5	6	7	8	9
46.	Varaha near Karitalai	Karanpur	Katni	M.P.	1,25,850/-	00.00	2,39,066.00	00.00
47.	The whole site of Kankali Devi Temple including the Devi temple and Ruined temple close to them	Tigwa	Katni	M.P.	13,96,694/-	6,64,959/-	3,29,448.00	3,09,800.00
48.	Vishnu Varaha Temple	Bilhari	Katni	M.P.	1,31,056/-	1,29,757/-	3,47,527.00	4,67,800.00
49.	Temple of Somnath and ruins of several temples	Bargaon	Katni	M.P.	89,942/-	9,96,498/-	1,55,899.00	3,12,870.00
50.	Ruined temple near the sources of the Kiyam river	Marha Deori	Katni	M.P.	29,587/-	31,843/-	45,698.00	1,20,000.00
51.	Shiva Temple on a carved stone chabutra measuring 10' x10' x4' and 8 stone Jain images	Nanhwara	Katni	M.P.	19,565/-	17,304/-	45,544.00	87,400.00
52.	Chaubis Avtar Temple with its content	Mandhata	Khandwa	M.P.	5,51,526/-	00.00	4,40,134.00	1,44,932.00
53.	Siddhesvara or Siddhnath Temple	Mandhata	Khandwa	M.P.	00.00	84,644/-	00.00	9,38,930.00
54.	Amleshwar alias Mamleshwar group of temples including Kleshwar temple	Godadpura, (Onkareshwar Mandhata)	Khandwa	M.P.	2,13,743/-	3,73,061/-	00.00	00.00
55.	Group of Temple at Un	Un	Khargone	M.P.	6,40,544/-	1,92,212/-	8,03,955.00	2,43,969.00
56.	Temples of Mahakaleshwar 1 and 2	Un	Khargone	M.P.	19,31,395/-	17,13,907/-	9,20,953.00	10,71,940.00
57.	Temple of Nilkanteshwar	Un	Khargone	M.P.	00.00	2,93,533/-	00.00	00.00
58.	Gond fort called Satknada and the tower on Rajghat called Shahburz and the temples therein	Mandla	Mandla	M.P.	9,26,027/-	17,304/-	12,012.00	1,48,950.00
59.	Siva's temple	Khaddeori	Mandla	M.P.	00.00	00.00	45,390.00	1,20,885.00
60.	Brahmanical rockcut temple	Dhamnar	Mandsaur	M.P.	4,01,915/-	3,02,764/-	4,54,921.00	1,75,381.00
61.	Ekattarso Mahadeva Temple	Mitawali	Morena	M.P.	10,81,530/-	4,75,839/-	6,71,878.00	64,700.00
62.	Temple	Padhavali	Morena	M.P.	00.00	14,75,434/-	10,02,261.00	5,67,700.00
63.	Kakanmath Temple	Suhania	Morena	M.P.	21.10.264/-	2.21.501/-	9,91,634.00	91,524.00
64.	Temples 1 to 22	Nareshwar	Morena	M.P.	40,420/-	12,36,675/-	6,02,214.00	1,45,121.00
65.	Group of temples at Bateshwar	Bateshwar	Morena	M.P.	25,32,202/-	10,01,899/-	13,91,282.00	3,58,794.00

1	2	3	4	5	6	7	8	9
66.	Nav Toran Temple	Khor	Nimach	M.P.	1,44,532/-	73,628/-	1,36,468.00	86,777.00
67.	Temple of Mahadeo or mata	Karonda	Sagar	M.P.	31,342/-	00.00	00.00	18,711.00
68.	Temple of Mahadeo	Pali	Sagar	M.P.	48,142/-	1,06,686/-	1,47,736.00	61,426.00
69.	Virath temple and remains	Sohagpur	Shahdol	M.P.	19,606/-	00.00	2,24,255.00	1,31,110.00
70.	Large Siva Temple	Mahua	Shivpuri	M.P.	3,34,703/-	2,50,275/-	00.00	31,416.00
71.	Small Siva Temple	Mahua	Shivpuri	M.P.	3,12,072/-	68,571/-	7,829.00	00.00
72.	Mojamata temple	Terhi	Shivpuri	M.P.	28,614/-	35,301/-	1,34,372.00	23,562.00
73.	Temple and Monastery	Chandreh	Sidhi	M.P.	10,19,868/-	2,55,023/-	1,19,850.00	2,99,300.00
74.	Dashavatara Temple	Badoh	Vidisha	M.P.	00.00	00.00	00.00	00.00
75.	Jain Temple	Badoh	Vidisha	M.P.	00.00	00.00	00.00	8,77,500.00
76.	Gadarmal Temple	Badoh	Vidisha	M.P.	80,000/-	00.00	00.00	1,53,117.00
77.	Maladevi Temple	Gyaraspur	Vidisha	M.P.	00.00	00.00	2,92,900.00	7,72,900.00
78.	Ruins of Gupta temple	Udaygiri	Vidisha	M.P.	00.00	00.00	00.00	6,55,000.00
79.	Udayeshwar Mahadeva Temple	Udaypur	Vidisha	M.P.	10,81,807/-	4,95,938/-	2,17,581.00	3,18,160.00
80.	Sculpture shed (Sitamarhi Group of Temple)	Thoban	Ashok Nagar	M.P.	70,761/-	93,178/-	1,65,340.00	24,406.00

RAJASTHAN

Sl.No.	Name of Monuments	2008-09 Under plan and non-plan	2009-10 Under plan and non-plan	2010-11 Under plan and non-plan	2011-12 (upto June, 2011)
1	2	3	4	5	6
1.	Brahma Temple at Pushkar, District Ajmer	0	0	0	5,000
2.	Kala Pahar Temple at Todarai Singh, Distt. Tonk	10,58,433	3,74,395	8,208	11,942
3.	Kalyan Raiji's Temple at Todarai Singh, Distt. Tonk	15,100	2,000	17,696	15,723
4.	Laxmi Narain Temple at Todarai Singh, Distt. Tonk	15,100	2,500	17,375	14,000
5.	Pipaji Temple at Todarai Singh, Distt. Tonk	1,000	2,000	4,241	18,686
6.	Bisaldeoiji's Temple at Bisalpur, Distt. Tonk	6,000	2,000	12,368	8,545
7.	Siva Temple (Group of temples) at Neelkanth, Distt. Alwar	4,66,162	2,99,598	5,56,900	2,06,894
8.	Harshat Mata Temple, Chand Baori & Site at Abaneri, Distt. Dausa	8,91,196	2,80,546	6,68,479	0
9.	Usha Mandir, Bayana	3,000	0	28,000	92,020

1	2	3	4	5	6
10.	Jogni-Jogna Temple at Sone-ka-Gurja at Dholpur, District Dholpur	0	0	54,000	3,460
11.	Group of Temples at Badoli, Distt. Chittaurgarh - Ghateshwar Temple				
12.	Sringar Chawri				
13.	Temple of Ashtamata				
14.	Temple of Ganesh	5,60,799	1,34,468	40,675	0
15.	Temple of Sheshayan				
16.	Temple of Shiv and Kund				
17.	Temple of Trimurti				
18.	Temple of Vamanartar known as Narad Temple				
19.	Mahanal temple and Math at Menal, Distt. Chittaurgarh	11,60,287	19,77,239	7,66,702	43,002
20.	Kaner ki Putli at Khadipur, Distt. Bhilwara	3,000	2,000	1,83,846	5,79,546
21.	Mahakal and two other temples at Bijolia, Distt. Bhilwara	4,18,000	92,142	37,000	17,585
22.	Laxmi Narain Temple at Amer, Distt. Jaipur	8,000	24,975	64,227	10,650
23.	Sri Jagat Shiromani Temple at Amer, Distt. Jaipur	68,148	84,658	2,20,790	26,349
24.	Sun Temple at Amber, District Jaipur	7,480	6,000	81,727	10,650
25.	Harsh Nath Temple, Harsh; Distt. Sikar	1,36,524	22,356	68,907	19,019
26.	Bhandasar Jain Temple at Bikaner, District Bikaner	0	0	56,342	0
27.	Jain Temple of Susani goddess at Morkhana, District Bikaner	0	0	38,508	9,000
28.	Ancient site Lodruvapatan, Distt. Jaisalmer	0	0	0	4,860
29.	Ruins of Temples at Atru, Distt. Baran	6,995	7,00,341	21,19,392	5,04,625
30.	Ancient Ruins & Structural Remains at Krishnavilas, Distt. Baran	0	0	0	1,94,642
31.	Old temple, statues and inscriptions at Shergarh, Distt. Baran	35,000	0	14,250	5,500
32.	Old temple near Chandrabhaga, Jhalrapatan, Distt. Jhalawar	22,902	10,481	61,258	45,064
33.	Temple with Inscriptions at Kanswa, Distt. Kota	5,000	3,000	17,1689	1,30,832
34.	Temple, fortwall and statues at Dara, Distt. Kota	2,000	5,400	39,673	28,236

1	2	3	4	5	6
35.	Shiva temple and two unpublished Gupta inscriptions at Charchoma, Distt. Kota	6,700	1,000	18,268	24,133
36.	Shiva temple, Ancient Remains & Ruins at Arthuna, Distt. Banswara	22,62,604	24,59,899	9,47,422	4,34,075
37.	Somnath Temple, Dev Somnath; Distt. Dungarpur	6,12,099	46,517	1,41,722	12,814
38.	Sas Bahu Temples at Nagda, Distt. Udaipur	5,31,520	1,67 075	1,23,983	25,360
39.	Jain Temple at Sawai Mdhopur, Distt. Sawai Mdhopur	0	0	0	20,199
40.	Temple containing fresco paintings Gulta ji, Distt. Jaipur	0	0	0	78,122

Shortage of Staff in IB

2381. SHRI BAIDYANATH PRASAD MAHATO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is shortage of staff in the Intelligence Bureau (IB);

(b) if so, the details thereof and the reasons therefor;

(c) the number of vacancies in Intelligence Bureau in the country including Bihar;

(d) whether the Union Government has made any efforts to fill up the said vacancies; and

(e) if so, the details thereof and the time by which all the vacant posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. Vacancies exist in Intelligence Bureau due to optimization scheme, staggering of recruitment process and creation of new posts.

(c) A total of 9443 posts are lying vacant in Intelligence Bureau in the country, including Bihar.

(d) and (e) Special recruitment drives such as direct recruitment, campus selection, appointment on contractual basis, deputations, promotions etc. have been resorted to fill up the vacancies. Examinations are conducted regularly to fill up direct recruitment vacancies in non-Gazetted Group 'C' Executive posts. Requisitions

have also been placed on Union Public Service Commission/Staff Selection Commission for selection of candidates. Filling up of the vacancies is also part of the Action Plan of the Ministry which is periodically monitored and reviewed at the level of Home Secretary/Home Minister.

Thefts at Sevagram Ashram

2382. SHRI BHUDEO CHOUDHARY: Will the Minister of CULTURE be pleased to state:

(a) whether any item belonging to Mahatma Gandhi has gone missing from the Sevagram Ashram in Wardha region of Maharashtra;

(b) if so, the details thereof;

(c) whether any investigation has been initiated in this matter;

(d) if so, the details and the outcome thereof; and

(e) the details of the steps taken/proposed to be taken to safeguard memorabilia belonging to Mahatma Gandhi and other great freedom fighters?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. A spectacle was handed over by Mrs. Nirmala Behn Gandhi, daughter-in-law of Mahatma Gandhi in 1985 to keep it in Ashram, which has gone missing.

(c) and (d) The State Government has initiated investigations through C.I.D. and the investigation is still continuing.

(e) Necessary security arrangements to safeguard memorabilia belonging to Mahatma Gandhi have been made by Sevagram Ashram, Wardha.

[*English*]

Prayer in Historical Mosques

2383. SHRI MOHAMMED E.T. BASHEER: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has received any requests for allowing prayers in various historical mosques in the country;

(b) if so, the details thereof, mosque-wise;

(c) the following up action being taken by the Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) Yes, Madam. Archaeological Survey of India had received a few requests for allowing prayer at centrally protected monuments in the country. The details of which are as under:

Sl.No.	Name of Monument	Particular of requests
1.	Bibi-ka-Maqbara, Aurangabad (Maharashtra)	(i) Shri S.Yunus S. Habis and Shri Pasha Khan Sardarkhan, Aurangabad in the year 2010 (ii) Shri G.S.A. Ansari, Chairman, Maharashtra State Haj Committee, Mumbai in the year 2010 (iii) Shri Mohsin Ahmed, President, Janjagaran Samitee Maharashtra, Aurangabad in the year 2011
2.	Narnala Fort, Narnala, District Akola, (Maharashtra)	Shri Chotu Sk. Ismail and others R/o Shahanur Village, Tq. Akot, Distt. Akola in the year 2010
3.	Asharfi Mahal, District Mandu (Madhya Pradesh)	Shri Kalim Shekh (Sufi Kalim Ali Shah Qadri Shattari), Gurgaon, Haryana
4.	Safa Masjid, District Belgaum (Karnataka)	District Wakf Committee Belgaum & Sri M.K. Baliwale General Secretary, BJP Minority Morcha, Belgaum

The above referred requests were examined according to the provisions of Ancient Monuments and Archaeological Sites and Remains Act and Rules thereunder.

[*Translation*]

Promotion of Fisheries

2384. SHRI SHIVRAJ BHAIYA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposal from various State Governments for promotion of fisheries and imparting fisheries training to progressive fishermen outside their respective States;

(b) if so, the details thereof; and

(c) the time by which the said proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The Central Government receives proposals from several State Governments seeking assistance under the Centrally Sponsored/Central Sector Schemes, for promotion of fisheries and for imparting training to fishermen. These schemes are: (a) Development of Inland Fisheries & Aquaculture (b) National Scheme for Welfare of fishermen (c) Development of Marine Fisheries Infrastructure & Post Harvest operation, and (d) Strengthening of Database and Geographical Information system for the Fishery Sector. Besides, National Fisheries Development Board (NFDB) provides assistance for various fishery development activities & training of fishermen.

Under the "Training & Extension" component of the Centrally Sponsored Scheme "National Scheme for Welfare of Fishermen", assistance is provided to State

Governments for training of fishermen, establishment of Fish Farmers Training & Awareness Centre, organization of workshops/seminars etc. NFDB also provides assistance for training of fishermen under its Human Resources Development programme. The training is provided on different aquaculture practices, processing of fish & extension activities to the farmers.

(c) These schemes are demand driven and the funds are released to the State Governments on proposals which are in accordance with the guidelines of these schemes and depending upon availability of funds.

Loss due to Floods

2385. DR. BHOLA SINGH:
CAPT. JAI NARAIN PRASAD NISHAD:
SHRI KALIKESH NARAYAN SINGH DEO:
SHRI L. RAJAGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether floods have affected several States in the country including Andhra Pradesh, Bihar and Uttar Pradesh during the last three years and the current year;

(b) if so, the details thereof, State-wise;

(c) whether the Government has made any assessment of loss caused by the flood including loss to Kharif crops during the said period;

(d) if so, the details thereof; and

(e) the details of assistance sought and otherwise provided to the States for the losses due to flood during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes Madam.

(b) to (d) The details of States including Andhra Pradesh, Bihar and Uttar Pradesh affected by the floods and the assessment of loss, as reported by the State Governments for the last three years and current year is given at Statement-I.

(e) State Governments concerned are initially required to undertake relief operations in the wake of natural calamity out of the corpus of the State Disaster Response Fund (SDRF) already placed at their disposal. In case of a calamity of 'severe nature' when available resources under the SDRF account are inadequate, additional assistance is extended from the National Disaster Response Fund (NDRF) after following the laid down procedure which includes visit of Inter-Ministerial Central Team. The logistic support were provided to the States, where ever required by the Government of India which included deployment of aircraft, boats, specialist teams of Armed Forces, Central Para Military Forces and personnel of National Disaster Response Force, arrangement for relief material and essential commodities including medical stores, restoration of critical infrastructure facilities.

The details of financial assistance sought and provided to the States during last three years is at Statement-II.

Statement I

State-wise details of damage due to Cyclonic storms/heavy rains/floods/landslides etc. during the years 2008-09 to 2011-12

(Provisional)

Sl.No.	State	Years															
		2008-09				2009-10				2010-11				2011-12 (as on 8.8.11)			
		lives lost (No.)	Cattle lost (No.)	Houses (No.)	Crops area (in lakh ha.)	lives lost (No.)	Cattle lost (No.)	Houses (No.)	Crops area (in lakh ha.)	lives lost (No.)	Cattle lost (No.)	Houses (No.)	Crops area (in lakh ha.)	lives lost (No.)	Cattle lost (No.)	Houses (No.)	Crops area (in lakh ha.)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
1.	Andhra Pradesh	148	6692	47239	4.26	108	44132	213748	2.82	171	17230	38152	20.86	—	—	—	—
2.	Arunachal Pradesh	57	3510	17100	1.74	—	—	—	—	44	10163	19409	1.64	—	—	—	—

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
3.	Assam	40	8004	91367	3.14	8	12	240	0.298	57	3623	383408	1.87	3	—	277	4.17
4.	Bihar	527	19323	236621	3.68	63	2	6050	neg.	93	142	138092	0.32	27	—	1603	—
5.	Chhattisgarh	2	2	5752	0.016	5	3	1321	—	—	—	—	—	—	—	—	—
6.	Gujarat	94	240	907	—	94	456	12641	0.029	232	541	4735	0.67	53	175	4734	—
7.	Goa	10	2	218	—	3	265	1053	0.034	1	1	101	—	1	—	134	neg
8.	Haryana	15	29	390	0.53	9	16	2216	0.083	38	67	5362	1.31	—	—	—	—
9.	Himachal Pradesh	146	3625	16838	1.55	25	104	2670	—	62	5889	6656	0.26	7	14	407	0.0043
10.	Jammu and Kashmir	—	—	—	—	—	—	—	—	239	1805	2901	0.14	—	—	—	—
11.	Jharkhand	1	1	1411	neg.	—	—	—	—	22	74	4726	0.0014	—	—	—	—
12.	Karnataka	167	568	17665	1.59	396	9043	665877	24.22	82	215	14400	0.10	84	51	419	—
13.	Kerala	76	8	9754	0.06	142	177	22744	0.39	103	87	15328	0.03	93	71	6955	0.88
14.	Madhya Pradesh	16	1138	10039	—	56	148	11356	—	38	5	143	—	—	—	—	—
15.	Maharashtra	98	178	6314	0.14	66	31059	75441	8.79	8	5	9	—	106	—	—	—
16.	Manipur	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
17.	Meghalaya	—	—	—	—	—	—	—	—	—	—	6	—	—	—	—	—
18.	Mizoram	—	—	—	—	—	—	—	—	4	—	10127	0.02	—	—	—	—
19.	Nagaland	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
20.	Odisha	110	1366	245211	4.45	59	—	13547	1.33	10	260	5339	0.30	3	—	—	—
21.	Punjab	38	90	13170	2.07	8	—	72	0.06	38	108	2040	0.84	14	4	26	—
22.	Rajasthan	68	18	4129	—	48	3509	221	—	—	—	—	—	—	—	—	—
23.	Sikkim	—	—	—	—	1	—	—	—	3	300	511	—	17	—	—	—
24.	Tamil Nadu	186	3942	158808	5.97	108	312	8437	—	203	5436	325080	5.08	—	—	—	—
25.	Tripura	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
26.	Uttar Pradesh	1210	769	191718	4.98	254	101	2893	4.61	530	1049	157523	8.15	118	83	776	0.3166
27.	Uttaranchal	104	—	850	—	87	362	412	—	214	1771	23851	5.02	19	10	107	—
28.	West Bengal	288	3924	439982	1.25	137	38744	318786	4.47	112	7	180374	0.30	68	14	228747	0.04
29.	Puducherry	4	404	131422	0.137	—	7	1	neg.	—	—	346	0.01	—	—	4	0.0049

Statement II

Statement showing State-wise projection of assistance and approved by Government of India in the wake of Cyclonic storms, floods, cloudburst and landslides during the years 2008-09 to 2011-12

(Rs. in crore)

		2008-09		2009-10		2010-11		2011-12@	
		Assistance sought/ projected by State	Assistance approved by GOI*	Assistance sought/ projected by State	Assistance approved by GOI*	Assistance sought/ projected by State	Assistance approved by GOI*	Assistance sought/ projected by State	Assistance approved by GOI*
1.	Andhra Pradesh	1148.51	64.90	3163.64	606.88	9373.076#	735.65	—	—
2.	Arunachal Pradesh	615.22	52.88	—	—	681.19	123.49	—	—
3.	Assam	1374.06	206.40	—	—	745.59	206.17	—	—
4.	Bihar	3394.43	614.56 (497.35 + 117.21)	—	—	126.00	26.926	—	—
5.	Goa	—	—	22.297	2.49	—	—	—	—
6.	Haryana	—	—	—	—	1022.94	65.91	—	—
7.	Himachal Pradesh	1616.01	93.42	—	—	1793.37	242.73	—	—
8.	Jammu and Kashmir	—	—	—	—	342.13	45.06	—	—
9.	Karnataka	524.32	51.63	7513.06 \$	1501.79	1045.38	197.75	—	—
10.	Kerala	—	—	312.13	61.36	233.21	22.20	—	—
11.	Maharashtra	—	—	1329.09	188.77	—	—	—	—
12.	Mizoram	—	—	—	—	150.81	6.249	—	—
13.	Odisha	2678.46	389.29	231.488	39.32	—	—	—	—
14.	Tamil Nadu	2199.75	570.17	—	—	2139.21	508.69	—	—
15.	Uttar Pradesh	269.75	71.63	—	—	2351.51	869.40	—	—
16.	Uttarakhand	—	—	—	—	3932.87	624.07	—	—
17.	West Bengal	—	—	1743.14	516.859 (478.27 + 38.589)	112.76	107.59	—	—
18.	Puducherry	110.13	27.73	6.63	0.35	8.04	0.607	—	—

*Subject to the adjustment of balance available in the CRF/SDRF account for instant calamity.

@The State Government has not submitted memorandum to GOI during current financial year for additional assistance so far.

#This includes four memoranda, submitted by State Government.

\$This includes two memoranda, submitted by State Government.

(Note:- It is mentioned that the State Government in their memorandum had also projected requirement for items outside the purview of SDRF and NDRF norms. Accordingly, no assistance has been considered for those items).

[English]

Modernisation of FPIs

2386. SHRI P.T. THOMAS: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of measures taken by the Government for the modernisation of Food Processing Industries (FPIs) in the country;

(b) the details of Central assistance provided in the last two years for this purpose, State-wise;

(c) the details of applications for Capital Subsidy Scheme of Technology Upgradation which have been cleared/ pending as on date; and

(d) the time by which the pending applications are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR.

CHARAN DAS MAHANT): (a) The Ministry of Food Processing Industries (MFPI) has been implementing plan scheme for modernization and development of food processing sector as Scheme for Setting up of Technology Upgradation/Modernization/Expansion of Food Processing Industries (FPIs).

(b) to (d) Under the Scheme for Technology Upgradation/Establishment/Modernization of Food Processing Industries, financial assistance is provided in the form of grants-in-aid for setting up of new food processing units as well as Technological Upgradation and Expansion of existing units in the country. Ministry extends financial assistance in the form of grant-in-aid to entrepreneurs @ 25% of the cost of Plant & Machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas. The details of financial assistance provided to the food processing industries during last two years state-wise is at Statement.

Pending applications are cleared upto the extent of budgetary allocation.

Statement

*Number of units assisted and financial assistance provided during the years 2007-08, 2008-09, 2009-10, 2010-11 and current year State-wise under the scheme for Technology Upgradation/Establishment/Modernization of FPIs.**

(Rs in lakhs)

Sl.No.	Name of the State	2007-08		2008-09		2009-10		2010-11		2011-12 (as on 03.08.2011)	
		Approved Released	Amount	Approved Released	Amount	Approved Released	Amount	Approved Released	Amount	Approved Released	Amount
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	43	947.49	48	908.999	41	677.05	30	562.096	34	668.008
2.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0
3.	Arunachal Pradesh	0	0	1	17.67	3	376.14	2	66.420	0	0
4	Assam	12	442.17	17	176.79	22	418.74	26	875.701	2	28.710
5.	Bihar	5	83.915	2	42.3	2	35.59	6	136.681	2	36.435
6.	Chandigarh	6	138.08	0	0	0	0	1	25.000	0	0
7.	Chhattisgarh	0	0	10	163.725	4	45.46	27	297.574	25	225.148
8.	Delhi	0	0	7	160.65	2	50	.3	82.600	8	207.710

1	2	3	4	5	6	7	8	9	10	11	12
9.	Goa	1	17	1	24.57	1	24.26	1	25.00	0	0
10.	Gujarat	32	544.06	39	714.81	42	665.18	52	1419.72	62	1175.046
11.	Haryana	19	418.72	23	349.415	11	134.96	14	325.280	7	113.083
12.	Himachal Pradesh	12	325.09	5	152.745	10	269.58	7	204.530	12	302.510
13.	Jammu and Kashmir	9	109.855	3	22.05	7	59.73	5	89.095	2	18.180
14.	Jharkhand	2	9.09	0	0	3	44.09	4	85.425	0	0
15.	Karnataka	34	529.62	35	629.895	24	269.55	14	377.790	15	233.608
16.	Kerala	47	876.8	32	545.37	33	567.53	19	411.72	29	535.670
17.	Madhya Pradesh	10	172.32	14	201.87	18	273.03	14	211.294	12	172.716
18.	Maharashtra	95	1696.805	121	1802.633	113	1717.3	56	1006.524	93	1235.623
19.	Manipur	3	61.74	3	45.51	6	163.75	1	23.975	2	48.610
20.	Meghalaya	1	8.19	2	159.57	2	123.02	2	100.045	0	0
21.	Mizoram	0	0	0	0	1	11	0	0	0	0
22.	Nagaland	1	h27_485	4	178.205	1	64.99	1	6.205	0	0
23.	Odisha	6	129.41	2	38.68	6	84.4	8	200.875	2	8.435
24.	Puducherry	2	31.3	0	0	0	0	0	0	0	0
25.	Punjab	32	481.45	61	841.36	13	172.37	9	149.495	20	304.891
26.	Rajasthan	35	566.075	44	551.975	27	27325.46	48	691.123	48	585.344
27.	Sikkim	0	0	0	0	0	0	0	0	0	0
28.	Tamil Nadu	53	951.79	36	594.355	41	672.11	24	493.582	41	786.907
29.	Tripura	2	39.98	1	13.86	0	0	0	0	0	0
30.	Uttar Pradesh	63	1123.425	43	875.475	32	560.63	47	1078.638	33	577.021
31.	Uttarakhand	9	339.78	6	163.15	12	307.57	6	168.523	1	2.460
32.	West Bengal	35	653.56	19	390.135	10	136.48	10	317.945	10	206.505
Total		569	10725.2	579	9765.767	487	8249.97	437	9432.862	460	7472.615

*Data is under reconciliation with coordinating Bank *i.e.* HDFC Bank.

Drip Irrigation

2387. SHRI VARUN GANDHI:
SHRI HAMDULLAH SAYEED:
SHRI NILESH NARAYAN RANE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether sweet water is distributed for irrigation/drip irrigation in the country;

(b) if so, the details thereof;

(c) the steps taken by the Government to promote the concept of drip irrigation amongst farmers, so as to save water;

(d) the details in this regard, State-wise; and

(e) the other steps taken by the Government to educate the farmers to use this system and acquire skill in the operational aspects of different micro irrigation systems and their maintenance?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Surface water and ground water is used for irrigation/drip irrigation in the country.

(c) A Centrally Sponsored Scheme on Micro Irrigation was launched in January, 2006 with an assistance @ 40% as Government of India (GOI) share, @ 10% as State Share and @ 50% as the beneficiary share to promote the micro irrigation which includes drip and sprinkler system of irrigation. The scheme is now continuing in mission mode since June, 2010 as the "National Mission on Micro Irrigation" (NMMI) with enhanced scope for coverage incorporating revised cost

norms as well as inclusion of additional components. Under the scheme assistance is now being provided for small & marginal farmers @ 50% as GOI share, 10% as State share and 40% as beneficiary share and @ 40% as GOI share, 10% State share and 50% beneficiary share in case of general farmers (other than small & marginal).

After upgrading the scheme in Mission Mode yearly allocation has become more than 1000 crore in comparison to the earlier maximum allocation to the Micro Irrigation scheme of Rs. 480.00 crore in 2009-10.

(d) The Statewise physical and financial details under Micro Irrigation and National Mission on Micro Irrigation is annexed at Statement-I & Statement-II respectively.

(e) Under NMMI farmers are educated to use the system through demonstration, training and awareness programmes. Besides, 22 Precision Farming Development Centres (PFDCs) are performing various research work in the field related to crop wise water requirement based on climatic condition including training of the farmers in the country.

Statement I

*State-wise Physical and Financial details since 2005-06 to 2009-10
(Micro Irrigation)*

State	Physical (ha)		Financial (Rs. in lakh)	
	Target	Achievement	Target	Achievement
1	2	3	4	5
Andhra Pradesh	485027	474941	55434.68	55434.68
Bihar	14223	649.48	2482.10	106.97
Chhattisgarh	70080	71775.54	6022.70	5329.89
Delhi	100	0	15.71	0.00
Goa	259	246.13	24.83	23.33
Gujarat	147011	192093.2	22233.39	22381.86
Haryana	46560	36167.35	2467.05	2403.00
Jharkhand	2506	445.5	229.92	39.64
Karnataka				
Hort	91494.72	71742.17	13061.82	13061.57

1	2	3	4	5
Non Hort	176472	230874.3	13543.5	12702.8
Total	267966.72	302616.47	26605.32	25764.37
Kerala	30590.00	5823.31	3836.30	673.48
Madhya Pradesh	63653.00	81637.76	9806.36	9640.44
Maharashtra	424078.00	385401	52957.12	52928.74
Odisha	15676.00	19563.01	1429.00	1408.40
Punjab	15985.00	13412.84	2357.10	2131.82
Rajasthan	222932.00	314741	14297.96	14677.96
Tamil Nadu	46654.00	37424.95	7691.60	6485.42
Uttar Pradesh	10288.00	9784.21	1391.74	1324.10
West Bengal	1849.00	481.18	195.67	68.54
Total	1865437.72	1947203.93	209478.55	200732.64

Statement II

*State-wise Physical and Financial details during 2010-11
(National Mission on Micro Irrigation)*

State	Physical (ha)		Financial (Rs. in lakh)	
	Target	Achievement	Target	Achievement
1	2	3	4	5
Andhra Pradesh	165500	122758	24000	24000
Bihar	0	14134.52	2482.10	922.617
Chhattisgarh	28780	93606.47	7041.70	7041.70
Delhi	0	0	15.71	0
Goa	250	365.195	48.83	46.6
Gujarat	80338	270387.2	34233.39	34381.88
Haryana	4426	45507.55	3827.86	3805.27
Jharkhand	0	1662.6	379.92	357.919
Karnataka				
Hort	436666.00	45287.00	7254.00	7254.25
Non Hort	29034	42160	2000	2482.3
Total	72700	87447	9254.00	9736.55

1	2	3	4	5
Kerala	0.00	2340.01	0.00	326.32
Madhya Pradesh	39518.00	41238.24	7960.59	7671.46
Maharashtra	118025.08	118025.08	22237.00	22265.38
Odisha	9340.92	12013.96	810.00	695.15
Punjab	7940.00	4925.00	1261.30	1172.61
Rajasthan	148000.00	147613.00	12000.00	11620.00
Tamil Nadu	35000.00	26153.16	6591.00	7797.18
Uttar Pradesh	5590.00	3108.63	812.30	387.89
West Bengal	0.00	294.00	0.00	40.30
Total	715408.00	690202.42	99480.00	102074.14

NORTH EASTERN STATES

Arunachal Pradesh	0	0.00	75.00	0.00
Mizoram	0	0.00	50.00	0.00
Meghalaya	0	0.00	50.00	0.00
Tripura	0	0.00	50.00	0.00
Grand Total	715408.00	690202.42	99705.00	102074.14

Poverty Rate

2388. SHRI RAJAJIAH SIRICILLA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the urban poverty rate has been declining in the country;

(b) if so, the details thereof during each of the last three years and the current year, State-wise including Andhra Pradesh; and

(c) the effective steps proposed to be taken by the Government to further reduce the urban poverty rate?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. As per the Planning Commission's Estimate of Poverty 32.40 percent urban people were below poverty line in the year 1993-94 which declined to 25.70 percent in the year 2004-05.

Year-wise data on poverty during the last three years and current year is not available.

(c) The Ministry of Housing & Urban Poverty Alleviation is implementing scheme of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) aimed at to provide gainful employment to the urban unemployed and under-employed poor, through encouraging the setting up of self employment ventures by the urban poor living below the poverty line, skills training and also through providing wage employment by utilizing their labour for construction of socially and economically useful public assets. Also, Jawaharlal Nehru National Urban Renewal Mission (Basic Services to the Urban Poor and Integrated Housing and Slum Development Programme components), aimed at providing basic amenities and affordable to the urban poor, especially slum dwellers is being implemented since December, 2005.

The Government has recently launched a new scheme called Rajiv Awas Yojana (RAY) for the slum

dwellers and the urban poor. This scheme aims at providing support to States that are willing to provide property rights to slum dwellers.

[Translation]

Report On Human Trafficking

2389. SHRI RAMESH BAIS:
SHRI P.C. MOHAN:
SHRI GOPINATH MUNDE:
SHRI VIRENDER KASHYAP:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per the survey of Thompson Reuters Foundation, India is ranked fourth in the world in human trafficking;

(b) if so, the details thereof;

(c) the details of the reports received in this regard during the last three years, Statewise; and

(d) the preventive measures being taken by the Government to curb such activities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per media reports, a survey was conducted by Trust Law Women, a women's rights information service from the Thomson Reuters Foundation and ranked India fourth in the world in Human Trafficking. Ministry of Home Affairs in the Government of India has not received any report on the subject. Moreover, Government of India does not take any cognizance of any report of the private organization.

(d) 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking setting up of Anti Trafficking Nodal Cell in Ministry of Home Affairs; launching of Certificate Course on Anti Human Trafficking by Indira Gandhi National Open University (IGNOU) in partnership with MHA and implementing a comprehensive scheme for strengthening law enforcement response by establishing integrated Anti Human Trafficking Units and Training of Trainers. In this regard, Ministry of Home Affairs has released funds to the tune of Rs. 8.72 crores in the year 2010-11. Ministry

of Women & Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.

[English]

GoM on Honour Killings

2390. SHRI ADHALRAO PATIL SHIVAJI:
SHRI P.L. PUNIA:
SHRI GAJANAN D. BABAR:
SHRI SOMEN MITRA:
SHRI ANANDRAO ADSUL:
SHRI HAMDULLAH SAYEED:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has constituted any Committee/Group of Ministers (GoMs) to examine the issue relating to honour killings;

(b) if so, the details thereof and the recommendations made by such Committee/Group;

(c) whether the Government proposes to frame a law to prosecute persons/groups involved in honour killings in the country;

(d) if so, the details thereof; and

(e) the steps taken by the Government to provide adequate security to couples threatened by their family members?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Yes, Madam. The issue relating to honour killings has been referred to a Group of Ministers. The GoM has not yet completed its deliberations.

(e) As per the seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the crime of honour killing and other forms of violence. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments/UT Administrations wherein States have been advised, *inter alia*, to take comprehensive review of

the effectiveness of the machinery in tackling the problem of violence against women, and take appropriate measures to curb the violation of women's rights by so called 'Honour Killings'. Many of the State Governments, where alleged instances of hounour killing have been reported, have issued detailed instructions to district authorities for the protection of life and liberty of the runway couples. Some of States have also established Protection Homes for runway couples.

Promotion of Culture

2391. SHRI K. SUDHAKARAN: Will the Minister of CULTURE be pleased to state:

(a) whether the Zonal Cultural Centres have a mandate to promote, preserve and disseminate the rich cultural heritage including performing and visual arts in the country;

(b) if so, the details thereof;

(c) the details of achievements made by these centres in projecting cultural kinships and awareness of local culture, in the areas of their operation for the last three years;

(d) whether the South Zone Cultural Centre, Thanjavur has provided financial assistance to various academies/institutions including Kerala Folklore Academy, Kannur in promoting culture; and

(e) if so, the details thereof, institution-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (b) Yes, Madam. The Government has set up seven Zonal Cultural Centres (ZCCs) having their headquarters at Patiala, Udaipur, Allahabad, Kolkata, Dimapur, Nagpur and Thanjavur. The main objective of the ZCCs is the preservation, promotion and dissemination of the traditional folk arts and culture of the various States/UTs. The ZCCs endeavour to develop and promote the rich diversity and uniqueness of various arts of the Zone and to upgrade and enrich consciousness of the people about their cultural heritage. The ZCCs have been carrying out various activities and organizing programmes at the national, zonal and local levels in accordance with their aims and objectives, implemented through following schemes:-

1. National Cultural Exchange Programme
2. Guru Shishya Parampara Scheme

3. Young Talented Artistes Scheme

4. Documentation of Vanishing Art Forms

5. Theatre Rejuvenation Scheme

6. Shilpagram Activities

7 Loktarang — National Folk Dance Festival and OCTAVE -Festival of the North East

(c) The information is being collected and will be laid on the Table of the House.

(d) Yes, Madam.

(e) The details of the funds allotted by South Zone Cultural Centre to the Kerala Folklore Academy, Kannur for the last three years are as under:

Year	Amount
2008-09	Rs. 6.50 Lakhs
2009-10	Rs. 2.00 Lakhs
2010-11	Rs. 4.52 Lakhs

The details of funds allotted by South Zone Cultural Centre to other institutions are being collected and will be laid on the Table of the House.

[*Translation*]

Production of Bt. Cotton

2392. SHRI ARJUN ROY:

DR. MURLI MANOHAR JOSHI:

SHRI HARSH VARDHAN:

SHRI DINESH CHANDRA YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the sown area under cotton, especially Bt. Cotton has increased in the recent past;

(b) if so, the details of the increase in sown area during each of the last three years and the current year, State-wise;

(c) whether due to the said reasons, the demand for cotton seeds has increased;

(d) if so, the status of availability of the cotton seeds in the country; and

(e) the steps taken by the Government to make available adequate cotton seeds including Bt. Cotton seeds in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. The sown area under Bt. Cotton has increased from 66.69 lakh hectares in 2008-09 to 93.36 lakh hectares in 2010-11 and in 2011-12 it is expected to increase to 95.04 lakh hectares. State wise details of sown area for the last three years and the current year is at Statement enclosed.

(c) and (d) Yes, Madam. The demand for cotton seeds has increased from 1.95 lakh quintals in 2009-10 to 2.30 lakh quintals during Kharif 2011. The availability position against the requirement in the country is as under:

(Quantity in Lakh Quintals)

Year	Requirement	Availability
2009-2010	1.95	2.43
2010-2011	1.99	2.60
Kharif 2011	2.30	2.62

(e) Under Technology Mission on Cotton, Government provides assistance for cotton seed production and distribution as under:

- (i) 50% of the cost or Rs. 50/- per kg. whichever is less for foundation seed production.
- (ii) 25% of the cost or Rs. 15/- per kg. whichever is less for certified seed production.
- (iii) Rs. 20/- per kg. for certified seed distribution.
- (iv) 50% of the cost of seed treatment limited to Rs. 40/- per kg.

Statement

Details of State-wise area under Bt. Cotton in the country

States	(In hectares)			
	2008-09	2009-10	2010-11	2011-12 (Expected)
Andhra Pradesh	11,43,000	14,30,000	17,06,000	15,87,000
Madhya Pradesh	4,79,980	5,92,700	5,45,156	6,08,870
Gujarat	8,90,000	18,25,000	18,94,000	19,25,000
Maharashtra	28,80,000	31,50,000	35,76,000	35,76,000
Karnataka	2,25,000	2,62,000	3,70,000	3,80,000
Tamil Nadu	75,200	78,100	50,2000	1,12,500
Punjab	4,77,000	4,74,000	4,60,000	4,95,000
Haryana	3,78,000	4,75,000	4,70,000	5,80,000
Rajasthan	1,21,000	2,65,000	2,65,000	2,40,000
Total	66,69,180	85,51,800	93,36,356	95,04,370

[English]

Modern Buses under JNNURM

2393. SHRI A. GANESHAMURTHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has sanctioned 15,260 modern buses, enabled with Intelligent Transport System for 61 cities of the country under JNNURM;

(b) if so, the details thereof, city-wise;

(c) the number of modern buses which have already been delivered to various cities, so far under the scheme, city-wise;

(d) the funds/amount spent for the purpose during each of the last three years; and

(e) the manner in which the scheme is being monitored at both Union and State levels?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) Yes, Madam. Mission City-wise details of buses sanctioned for urban transport system under Jawaharlal Nehru Urban Renewal Mission (JNNURM) and updated status of buses delivered to various cities are given at Statement.

(d) Details of funds released for procurement of buses for urban transport system under JNNURM during the last three years by the Ministry of Finance and the Ministry of Home Affairs (for Union Territories) are as under:-

(In crore Rupees)

Sl.No.	Ministry	2008-09	2009-10	2010-11
1.	Ministry of Finance	883.05	26.71	102.93
2.	(By M/o Home Affairs)	132.62	4.98	8.28
Total (1+2)		1015.67	30.69	111.21

(e) The implementation of the projects sanctioned under JnNURM is being done by the State Government/ Urban Local Bodies (ULBs). Capacity building measures such as conducting Rapid Training Programme (RTP) of the officials of ULBs/Parastatals, supporting Programme Management Units (PMU) at the State level and Project Implementation Units (PIUs) at the ULBs level, Independent Review and Monitoring Agency (IRMA) at the State level, etc. have been taken with a view to facilitate achievement of targets by the Mission Directorate. The progress of the projects is being assessed through State Level Steering Committee (SLSC), State Level Nodal Agency (SLNA) and IRMA for the State. The progress of the implementation of the approved projects are also assessed and monitored by the Government of India.

Statement

Sl.No.	State	City	Total Fleet sancd.	Supply Status upto 31.7.2011
1	2	3	4	5
1.	Andhra Pradesh	Hyderabad	1000	939
2.	Andhra Pradesh	Tirupati	50	50
3.	Andhra Pradesh	Vijaywada	240	240
4.	Andhra Pradesh	Vishakapatnam	250	250
5.	Arunachal Pradesh	Itanagar	25	23
6.	Assam	Guwahati	200	144
7.	Bihar	Bodhgaya	25	0
8.	Bihar	Patna	100	0
9.	Chhattisgarh	Raipur	100	0
10.	Delhi	Delhi	1500	1500
		DMRC Feeder	100	0
11.	Goa	Panaji	50	41
12.	Gujarat	Ahmedabad	730	94

1	2	3	4	5
13.	Haryana	Faridabad	150	50
14.	Himachal Pradesh	Shimla	75	75
15.	Jammu and Kashmir	Jammu	75	75
16.	Jammu and Kashmir	Srinagar	75	74
17.	Jharkhand	Dhanbad	100	50
18.	Jharkhand	Jamshedpur	50	50
19.	Jharkhand	Ranchi	100	70
20.	Karnataka	Bangalore	1000	1000
21.	Karnataka	Mysore	150	150
22.	Kerala	Kochi	200	128
23.	Kerala	Trivendrum	150	115
24.	Madhya Pradesh	Bhopal	225	125
25.	Madhya Pradesh	Indore	175	0
26.	Madhya Pradesh	Jabalpur	75	25
27.	Madhya Pradesh	Ujjain	50	39
28.	Maharashtra	MMR-BEST	1000	1000
	Maharashtra	MMR-Navi Mumbai	150	140
	Maharashtra	MMR-Thane	200	200
	Maharashtra	MMR-Mirabhayandar	50	44
	Maharashtra	MMR-Kalyan Dombivili	50	0
29.	Maharashtra	Nagpur	300	240
30.	Maharashtra	Nanded	30	30
31.	Maharashtra	PMPML-Pune	500	213
	Maharashtra	PMPML-Pimpri Chincwad	150	75
32.	Maharashtra	Nashik	100	91
33.	Manipur	Imphal	25	0
34.	Meghalaya	Shillong	120	9
35.	Mizoram	Aizwal	25	11
36.	Nagaland	Kohima	25	0
37.	Odisha	Bhubneshwar	100	100
38.	Odisha	Puri	25	

1	2	3	4	5
39.	Punjab	Amritsar	150	0
40.	Punjab	Ludhiana	200	0
41.	Rajasthan	Ajmer	35	35
42.	Rajasthan	Jaipur	400	235
43.	Sikkim	Gangtok	25	25
44.	Tamil Nadu	Chennai	1000	1000
45.	Tamil Nadu	Coimbatore	300	300
46.	Tamil Nadu	Madurai	300	300
47.	Tripura	Agartala	75	0
48.	Uttar Pradesh	Agra	200	170
49.	Uttar Pradesh	Allahabad	150	130
50.	Uttar Pradesh	Kanpur	304	270
51.	Uttar Pradesh	Lucknow	300	260
52.	Uttar Pradesh	Mathura	60	60
53.	Uttar Pradesh	Meerut	150	120
54.	Uttar Pradesh	Varanasi	146	130
55.	UT	Chandigarh	100	100
56.	UT	Puducherry	50	26
57.	Uttarakhand	Dehradun	60	60
58.	Uttarakhand	Haridwar	60	60
59.	Uttarakhand	Nanital	25	25
60.	West Bengal	Asansol	100	93
61.	West Bengal	Kolkata	1200	1008
Total			15260	11867

[*Translation*]**Infiltrators**

2394. SHRI RAKESH SINGH:
 SHRI BAIJAYANT PANDA:
 SHRI NEERAJ SHEKHAR:
 SHRI MANSUKH BHAI D. VASAVA:
 SHRI YASHVIR SINGH:

SHRI MAHENDRASINH P. CHAUHAN:
 SHRIMATI JAYA PRADA:
 SHRI RUDRA MADHAB RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has estimated the number of infiltrators living at present in the country;

(b) if so, the details thereof, nationality-wise;

(c) whether there is an apprehension that the said infiltrators are likely to be counted as Indian citizens during census;

(d) if so, the details thereof; and

(e) the corrective steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As entry of foreign national without valid travel documents into the country is clandestine and surreptitious, it is not possible to have a correct estimate of such foreign nationals living in the country.

(c) to (e) In the Census 2011, all normal residents in the country were enumerated irrespective of citizenship status.

[English]

Centralised Intelligence Agency

2395. SHRI PRABODH PANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had announced to develop a centralized intelligence sharing among the various intelligence agencies in 2008 post 26/11 attack on Mumbai;

(b) if so, the details thereof;

(c) whether the Government has been successful in its efforts to build such mechanism;

(d) if not, the reasons therefor; and

(e) the steps taken to establish that mechanism expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) An executive order has been issued on 31.12.2008 under which Multi-Agency centre (MAC), has been obliged to share intelligence with all other agencies, including agencies of the State Governments, Union Territories. Likewise, all other agencies have been obliged to share intelligence with MAC. Representatives of the Member

Agencies of the MAC meet regularly to undertake threat assessment. The strength of Intelligence Bureau has also been augmented.

The Multi-Agency Centre in the Intelligence Bureau has been strengthened and re-organized to enable it to function on 24X7 basis.

Action has also been completed for establishment of online, dedicated and secure connectivity between all the designated Members of Multi-Agency Centre (MAC), MAC and the Subsidiary Multi-Agency Centres (SMACs) in 30 important identified locations.

Up-gradation and strengthening of capabilities of intelligence agencies, is a continuous process.

Import of Foodgrains

2396. SHRI A. SAMPATH:
SHRI K.J.S.P. REDDY:
SHRI RAJAI AH SIRICILLA:
SHRI NRIPENDRA NATH ROY:
SHRI OM PRAKASH YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the production and carry over stocks of paddy/ rice and wheat during each of the last three years and the current year, State-wise;

(b) the storage capacity utilisation in the States including West Bengal during the said period, State-wise;

(c) whether foodgrains including wheat and rice were imported/exported during the said period; and

(d) if so, the details thereof and the reasons therefor indicating quantum and price of foodgrains imported/ exported during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Statement-I showing the production of wheat and rice during the last three years and the current year, state-wise is enclosed. Statements-II to V showing the Actual stock of wheat and rice, which include the carry over stock, and the current procurement of wheat and rice, are enclosed.

(b) Statement-VI showing the state-wise storage capacity utilization during the last three years and the current year is enclosed.

(c) and (d) The export of non-basmati rice and wheat from Central Pool stocks has been stopped w.e.f 11.8.2003. However, export on diplomatic basis is allowed to friendly countries from time to time. During the year 2009-10 and 2010-11, Government has allowed export of 2 lakh tonnes of wheat and 3 lakh tonnes of non-basmati

parboiled rice to Bangladesh at concessional rate, 50,000 tonnes of wheat to Nepal at Economic Cost from the Central Pool and 2.5 lakh tonnes of wheat to Afghanistan as gift. There has been no import of wheat and rice on Government account in the last three years and in the current year.

Statement I

State-wise production of Wheat during last three years

(in lakh tonnes)

State	Production (Crop Year)			
	2007-08	2008-09	2009-10	2010-11
Bihar	44.50	43.96	46.23	46.70
Gujarat	38.38	28.97	26.48	38.54
Haryana	102.36	105.93	105	110.41
Madhya Pradesh	60.33	65.22	78.46	76.27
Maharashtra	20.78	14.71	17.57	22.92
Punjab	157.20	157.53	152.63	158.29
Rajasthan	71.25	69.99	68.27	72.14
Uttar Pradesh	256.79	285.64	278.1	300.01
Uttarakhand	8.14	8.56	8.37	8.87
West Bengal	9.17	7.98	8.37	8.42
Others	16.80	17.34	17.62	16.71
All India Total	785.70	806.8	808.0	859.28

State-wise production of Rice during last three years

(In lakh tonnes)

State	Production (Crop Year)			
	2007-08	2008-09	2009-10	2010-11
1	2	3	4	5
Andhra Pradesh	133.24	142.41	105.38	143.85
Assam	33.19	40.09	43.36	47.52
Bihar	44.18	55.90	35.99	33.20
Chhattisgarh	54.26	43.92	41.10	61.59

1	2	3	4	5
Gujarat	14.74	13.03	12.92	15.23
Haryana	36.13	32.98	36.25	34.72
Himachal Pradesh	1.21	1.18	1.06	1.31
Jharkhand	33.36	34.20	15.38	11.37
Karnataka	37.17	38.02	36.91	40.47
Kerala	5.29	5.90	5.98	5.43
Madhya Pradesh	14.62	15.6	12.61	17.72
Maharashtra	29.96	22.84	21.83	26.69
Odisha	75.40	68.12	69.18	68.58
Punjab	104.89	110.0	112.36	108.37
Rajasthan	2.6	2.41	2.28	2.66
Tamil Nadu	50.40	51.83	56.65	61.39
Uttar Pradesh	117.80	130.97	108.07	120.14
Uttrakhand	5.93	5.82	6.08	5.45
West Bengal	147.19	150.37	143.40	123.33
Others	25.35	26.23	24.11	24.23
All India Total	966.92	991.82	890.93	953.25

Statement II*Stocks of Foodgrains & Sugar in Central Pool As on 31.03.2008*

Revised on 06.04.2008

(Figs. in lakh MT)

	Storage	In Transit	Total
Rice	134.76	3.59	138.35
Wheat	55.49	2.45	57.94
Wheat at Port	0.00	0.09	0.09
Total	190.25	6.13	196.38
Coarse Grains	1.15	0.01	1.16
Sugar	0.09	0.04	0.13
Grand Total	191.49	6.18	197.67

Total Stocks of Foodgrains in Central Pool As on 31.03.2008

State	With FCI			With State Agencies			Total Central Pool Stocks		
	Rice	Wheat	Total	Rice	Wheat	Total	Rice	Wheat	Total
1	2		4	5	6	7	8	9	10
Bihar	1.78	1.23	3.01	0.00	0.00	0.00	1.78	1.23	3.01
Jharkhand	0.63	0.25	0.88	0.00	0.00	0.00	0.63	0.25	0.88
Odisha	4.11	0.17	4.28	7.16	0.00	7.16	11.27	0.17	11.44
West Bengal	3.34	2.68	6.02	0.84	0.00	0.84	4.18	2.68	6.86
East Zone Total	9.86	4.33	14.19	8.00	0.00	8.00	17.86	4.33	22.19
Assam	1.28	0.32	1.60	0.00	0.00	0.00	1.28	0.32	1.60
Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Tripura	0.06	0.05	0.11	0.00	0.00	0.00	0.06	0.05	0.11
Mizoram	0.03	0.01	0.04	0.00	0.00	0.00	0.03	0.01	0.04
Meghalaya	0.07	0.00	0.07	0.00	0.00	0.00	0.07	0.00	0.07
Manipur	0.02	0.00	0.02	0.00	0.00	0.00	0.02	0.00	0.02
Nagaland	0.18	0.05	0.23	0.00	0.00	0.00	0.18	0.05	0.23
NE Zone Total	1.64	0.43	2.07	0.00	0.00	0.00	1.64	0.43	2.07
Delhi	0.60	1.54	2.14	0.00	0.00	0.00	0.60	1.54	2.14
Haryana	3.56	6.29	9.85	0.12	1.26	1.38	3.68	7.55	11.23
Himachal Pradesh	0.06	0.10	0.16	0.00	0.00	0.00	0.06	0.10	0.16
Jammu and Kashmir	0.60	0.32	0.92	0.00	0.00	0.00	0.60	0.32	0.92
Punjab	31.21	6.54	37.75	11.53	19.85	31.38	42.74	26.39	69.13
Rajasthan	0.40	2.38	2.78	0.00	0.00	0.00	0.40	2.38	2.78
Uttar Pradesh	4.15	2.63	6.78	12.79	0.05	12.84	16.94	2.68	19.62
Uttarakhand	0.25	0.23	0.48	0.36	0.00	0.36	0.61	0.23	0.84
North Zone Total	40.83	20.03	60.86	24.80	21.16	45.96	65.63	41.19	106.82
Andhra Pradesh	20.73	0.24	20.97	0.01	0.00	0.01	20.74	0.24	20.98
Kerala	1.23	0.36	1.59	0.50	0.00	0.50	1.73	0.36	2.09
Karnataka	1.76	0.26	2.02	0.00	0.00	0.00	1.76	0.26	2.02
Tamil Nadu	1.70	0.28	1.98	5.49	0.00	5.49	7.19	0.28	7.47
South Zone Total	25.42	1.14	26.56	6.00	0.00	6.00	31.42	1.14	32.56

1	2		4	5	6	7	8	9	10
Gujarat	0.94	2.46	3.40	0.00	0.00	0.00	0.94	2.46	3.40
Maharashtra	1.97	2.68	4.65	0.51	0.00	0.51	2.48	2.68	5.16
Madhya Pradesh	0.96	2.07	3.03	0.08	0.84	0.92	1.04	2.91	3.95
Chhattisgarh	2.77	0.28	3.05	10.97	0.07	11.04	13.74	0.35	14.09
West Zone Total	6.65	7.49	14.14	11.56	0.91	12.47	18.21	8.40	26.61
Total	84.40	33.42	117.82	50.36	22.07	72.43	134.76	55.49	190.25
Stocks in Transit	3.59	2.45	6.04				3.59	2.45	6.04
Wheat At Port		0.09						0.09	0.09
Total (All India)	87.99	35.96	123.86	50.36	22.07	72.43	138.35	58.03	196.38

1 Unmilled Paddy with FCI & state agencies also shown in terms of Rice in Columns 2 & 5.

2 Buffer stock quantity norms of Govt. of India w.e.f. 20.04.2005.

	1st Jan.	1st April	1st July	1st Oct.
Rice	118.00	122.00	98.00	52.00
Wheat	82.00	40.00	171.00	110.00
Total	200.00	162.00	269.00	162.00

Statement III

Stocks of Foodgrains & Sugar in Central Pool As on 31.03.2009

Prepared on 08.04.2009
(Figs. in lakh MT)

	In Storage	In Transit	Total
Rice	213.57	2.47	216.04
Wheat	131.73	2.56	134.29
Wheat at Port	0.00	0.00	0.00
Total	345.30	5.03	350.33
Coarse Grains	5.48	0.01	5.49
Sugar	0.11	0.05	0.16
Grand Total	350.89	5.09	355.98

Total Stocks of Foodgrains in Central Pool As on 31.03.2009

State	With FCI			With State Agencies			Total Central Pool Stocks		
	Rice	Wheat	Total	Rice	Wheat	Total	Rice	Wheat	Total
1	2	3	4	5	6	7	8	9	10
Bihar	3.90	0.89	4.79	0.00	0.00	0.00	3.90	0.89	4.79
Jharkhand	0.82	0.23	1.05	0.00	0.00	0.00	0.82	0.23	1.05
Odisha	4.82	0.43	5.25	9.03	0.00	9.03	13.85	0.43	14.28
West Bengal	7.31	2.11	9.42	4.30	0.00	4.30	11.61	2.11	13.72
East Zone Total	16.85	3.66	20.51	13.33	0.00	13.33	30.18	3.66	33.84
Assam	1.15	0.35	1.50	0.00	0.00	0.00	1.15	0.35	1.50
Arunachal Pradesh	0.03	0.00	0.03	0.00	0.00	0.00	0.03	0.00	0.03
Tripura	0.24	0.04	0.28	0.00	0.00	0.00	0.24	0.04	0.28
Mizoram	0.13	0.02	0.15	0.00	0.00	0.00	0.13	0.02	0.15
Meghalaya	0.09	0.04	0.13	0.00	0.00	0.00	0.09	0.04	0.13
Manipur	0.03	0.03	0.06	0.00	0.00	0.00	0.03	0.03	0.06
Nagaland	0.17	0.04	0.21	0.00	0.00	0.00	0.17	0.04	0.21
NE Zone Total	1.84	0.52	2.36	0.00	0.00	0.00	1.84	0.52	2.36
Delhi	0.50	3.05	3.55	0.00	0.00	0.00	0.50	3.05	3.55
Haryana	6.44	7.59	14.03	0.23	16.56	16.79	6.67	24.15	30.82
Himachal Pradesh	0.08	0.09	0.17	0.00	0.00	0.00	0.08	0.09	0.17
Jammu and Kashmir	0.64	0.36	1.00	0.00	0.00	0.00	0.64	0.36	1.00
Punjab	47.00	3.08	50.08	25.92	48.04	73.96	72.92	51.12	124.04
Rajasthan	0.26	5.72	5.98	0.00	0.00	0.00	0.26	5.72	5.98
Uttar Pradesh	7.04	7.46	14.50	18.05	0.64	18.69	25.09	8.10	33.19
Uttarakhand	1.62	0.39	2.01	0.82	0.00	0.82	2.44	0.39	2.83
North Zone Total	63.58	27.74	91.32	45.02	65.24	110.26	108.60	92.98	201.58
Andhra Pradesh	26.89	2.90	29.79	0.02	0.00	0.02	26.91	2.90	29.81
Karnataka	2.55	3.53	6.08	0.00	0.00	0.00	2.55	3.53	6.08
Kerala	2.24	2.11	4.35	1.62	0.00	1.62	3.86	2.11	5.97
Tamil Nadu	6.75	2.44	9.19	8.08	0.00	8.08	14.83	2.44	17.27
South Zone Total	38.43	10.98	49.41	9.72	0.00	9.72	48.15	10.98	59.13

1	2	3	4	5	6	7	8	9	10
Gujarat	0.70	4.12	4.82	0.00	0.00	0.00	0.70	4.12	4.82
Maharashtra	1.51	11.34	12.85	0.59	0.00	0.59	2.10	11.34	13.44
Madhya Pradesh	0.87	5.23	6.10	1.05	2.75	3.80	1.92	7.98	9.90
Chhatisgarh	7.87	0.12	7.99	12.21	0.03	12.24	20.08	0.15	20.23
West Zone Total	10.96	20.81	31.77	13.85	2.78	16.63	24.81	23.59	48.40
Total	131.65	63.71	195.36	81.92	68.02	149.94	213.57	131.73	345.30
Stocks in Transit	2.47	2.56	5.03				2.47	2.56	5.03
Wheat at Port		0.00						0.00	0.00
Total (All India)	134.12	66.27	200.39	81.92	68.02	149.94	216.04	134.29	350.33

1. Unmilled Paddy with FCI & State Agencies also shown in terms of Rice in Columns 2 and 5.

2. Buffer stock quantity norms of Govt. of India w.e.f. 20.04.2005.

	1st Jan.	1st April	1st July	1st Oct.
Rice	118.00	122.00	98.00	52.00
Wheat	82.00	40.00	171.00	110.00
Total	200.00	162.00	269.00	162.00

2. West Bengal & Uttar Pradesh Regions have not reported State Govt. Stocks, hence, tentative stock has been taken.

Statement IV

Total Stocks of Foodgrains in Central Pool As on 31.03.2010

State	With FCI			With State Agencies			Total Central Pool Stocks		
	Rice	Wheat	Total	Rice	Wheat	Total	Rice	Wheat	Total
1	2	3	4	5	6	7	8	9	10
Bihar	3.26	2.03	5.29	0.00	0.00	0.00	3.26	2.03	5.29
Jharkhand	0.65	0.62	1.27	0.00	0.00	0.00	0.65	0.62	1.27
Odisha	2.45	0.65	3.10	12.54	0.00	12.54	14.99	0.65	15.64
West Bengal	3.83	3.78	7.61	2.90	0.00	2.90	6.73	3.78	10.51
East Zone Total	10.19	7.08	17.27	15.44	0.00	15.44	25.63	7.08	32.71
Assam	1.20	0.42	1.62	0.00	0.00	0.00	1.20	0.42	1.62
Arunachal Pradesh	0.00	0.01	0.01	0.00	0.00	0.00	0.00	0.01	0.01
Tripura	0.20	0.12	0.32	0.00	0.00	0.00	0.20	0.12	0.32
Mizoram	0.10	0.02	0.12	0.00	0.00	0.00	0.10	0.02	0.12
Meghalaya	0.08	0.03	0.11	0.00	0.00	0.00	0.08	0.03	0.11

1	2	3	4	5	6	7	8	9	10
Manipur	0.11	0.03	0.14	0.00	0.00	0.00	0.11	0.03	0.14
Nagaland	0.20	0.07	0.27	0.00	0.00	0.00	0.20	0.07	0.27
NE Zone Total	1.90	0.70	2.60	0.00	0.00	0.00	1.90	0.70	2.60
Delhi	0.33	1.99	2.32	0.00	0.00	0.00	0.33	1.99	2.32
Haryana	11.47	5.90	17.37	1.31	32.25	33.56	12.78	38.15	50.93
Himachal Pradesh	0.09	0.14	0.23	0.00	0.00	0.00	0.09	0.14	0.23
Jammu and Kashmir	0.46	0.24	0.70	0.00	0.00	0.00	0.46	0.24	0.70
Punjab	56.72	3.61	60.33	46.93	48.36	95.29	103.65	51.97	155.62
Rajasthan	0.20	16.93	17.13	0.00	0.00	0.00	0.20	16.93	17.13
Uttar Pradesh	8.68	6.92	15.60	17.50	0.13	17.63	26.18	7.05	33.23
Uttarakhand	1.65	0.45	2.10	0.99	0.00	0.99	2.64	0.45	3.09
North Zone Total	79.60	36.18	115.78	66.73	80.74	147.47	146.33	116.92	263.25
Andhra Pradesh	34.27	1.65	35.92	0.00	0.00	0.00	34.27	1.65	35.92
Karnataka	4.65	2.47	7.12	0.00	0.00	0.00	4.65	2.47	7.12
Kerala	3.44	0.88	4.32	1.10	0.00	1.10	4.54	0.88	5.42
Tamil Nadu	7.44	2.16	9.60	7.25	0.00	7.25	14.69	2.16	16.85
South Zone Total	49.80	7.16	56.96	8.35	0.00	8.35	58.15	7.16	65.31
Gujarat	0.44	6.23	6.67	0.00	0.00	0.00	0.44	6.23	6.67
Maharashtra	3.92	9.48	13.40	1.36	0.00	1.36	5.28	9.48	14.76
Madhya Pradesh	1.07	6.64	7.71	1.43	2.22	3.65	2.50	8.86	11.36
Chhatisgarh	5.46	0.09	5.55	17.82	0.27	18.09	23.28	0.36	23.64
West Zone Total	10.89	22.44	33.33	20.61	2.49	23.10	31.50	24.93	56.43
Total	152.38	73.56	225.94	111.13	83.23	194.36	263.51	156.79	420.30
Stocks in Transit	3.62	4.46	8.08				3.62	4.46	8.08
Wheat at Port		0.00						0.00	0.00
Total (All India)	156.00	78.02	234.02	111.13	83.23	194.36	267.13	161.25	428.38

1. Unmilled Paddy with FCI & state agencies also shown in terms of Rice in Columns 2 & 5.

2. Buffer stock quantity norms of Govt. of India w.e.f. 20.04.2005.

3. In addition to Buffer Norms, there is Strategic Reserve of 30 LMT Wheat & 20 LMT Rice.

BUFFER NORMS

	1st Jan.	1st April	1st July	1st Oct.
Rice	118.00	122.00	98.00	52.00
Wheat	82.00	40.00	171.00	110.00
Total	200.00	162.00	269.00	162.00

Statement V*Total Stocks of Foodgrains in Central Pool As on 01.07.2011*

State	With FCI			With State Agencies			Total Central Pool Stocks		
	Rice	Wheat	Total	Rice	Wheat	Total	Rice	Wheat	Total
1	2	3	4	5	6	7	8	9	10
Bihar	2.00	2.53	4.53	2.55	1.72	4.27	4.55	4.25	8.80
Jharkhand	0.92	0.21	1.13	0.00	0.00	0.00	0.92	0.21	1.13
Odisha	2.18	2.79	4.97	13.70	0.00	13.70	15.88	2.79	18.67
West Bengal	1.73	5.44	7.17	2.35	0.00	2.35	4.08	5.44	9.52
East Zone Total	6.82	10.97	17.79	18.60	1.72	20.32	25.42	12.69	38.11
Assam	1.54	0.30	1.84	0.00	0.00	0.00	1.54	0.30	1.84
Arunachal Pradesh	0.02	0.02	0.04	0.00	0.00	0.00	0.02	0.02	0.04
Tripura	0.29	0.03	0.32	0.00	0.00	0.00	0.29	0.03	0.32
Mizoram	0.20	0.00	0.20	0.00	0.00	0.00	0.20	0.00	0.20
Meghalaya	0.16	0.02	0.18	0.00	0.00	0.00	0.16	0.02	0.18
Manipur	0.02	0.03	0.05	0.00	0.00	0.00	0.02	0.03	0.05
Nagaland	0.21	0.01	0.22	0.00	0.00	0.00	0.21	0.01	0.22
NE Zone Total	2.44	0.41	2.85	0.00	0.00	0.00	2.44	0.41	2.85
Delhi	0.36	2.28	2.64	0.00	0.00	0.00	0.36	2.28	2.64
Haryana	13.75	14.36	28.11	0.15	74.33	74.48	13.90	88.69	102.59
Himachal Pradesh	0.03	0.10	0.13	0.00	0.00	0.00	0.03	0.10	0.13
Jammu and Kashmir	0.44	0.38	0.82	0.00	0.00	0.00	0.44	0.38	0.82
Punjab	65.30	17.43	82.73	27.46	118.00	145.46	92.76	135.43	228.19
Rajasthan	0.29	23.17	23.46	0.00	0.00	0.00	0.29	23.17	23.46
Uttar Pradesh	10.48	30.61	41.09	1.08	0.98	2.06	11.56	31.59	43.15
Uttarakhand	1.47	0.47	1.94	0.52	0.07	0.59	1.99	0.54	2.53
North Zone Total	92.11	88.80	180.91	29.21	193.38	222.59	121.32	282.18	403.50
Andhra Pradesh	46.32	0.78	47.10	12.87	0.00	12.87	59.19	0.78	59.97
Karnataka	4.49	2.57	7.06	0.23	0.00	0.23	4.72	2.57	7.29
Kerala	3.27	1.16	4.43	0.83	0.00	0.83	4.10	1.16	5.26
Tamil Nadu	6.96	2.39	9.35	9.24	0.00	9.24	16.20	2.39	18.59
South Zone Total	61.04	6.90	67.94	23.17	0.00	23.17	84.21	6.90	91.11

1	2	3	4	5	6	7	8	9	10
Gujarat	1.24	5.54	6.78	0.00	0.73	0.73	1.24	6.27	7.51
Maharashtra	8.19	6.81	15.00	2.09	0.00	2.09	10.28	6.81	17.09
Madhya Pradesh	0.71	4.74	5.45	1.24	48.51	49.75	1.95	53.25	55.20
Chhattisgarh	9.89	0.47	10.36	9.24	0.00	9.24	19.13	0.47	19.60
West Zone Total	20.03	17.56	37.59	12.57	49.24	61.81	32.60	66.80	99.40
Total	182.44	124.64	307.08	83.55	244.34	327.89	265.99	368.98	634.97
Stocks in Transit	2.58	2.51	5.09	0.00	0.00	0.00	2.58	2.51	5.09
Wheat lying in Mandies	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total (All India)	185.02	127.15	312.17	83.55	244.34	327.89	268.57	371.49	640.06

1. Unmilled Paddy with FCI & State Agencies also shown in terms of Rice in Columns 2 & 5.

BUFFER NORMS

w.e.f. 20.04.2005.

As on	Buffer Norms			Reserve		Grand Total
	Rice	Wheat	Total	Rice	Wheat	
1st April	122	40	162	20	30	212
1st July	98	171	269	20	30	319
1st October	52	110	162	20	30	212
1st January	118	82	200	20	30	250

Statement VI

State-wise Storage Capacity Utilization with Food Corporation of India

Sl.No.	States	Storage Capacity Utilization (%Age)			
		As on 31.7.2011	As on 31.3.2011	As on 31.3.2010	As on 31.3.2009
1	2	3	4	5	6
1.	Bihar	64	58	69	75
2.	Jharkhand	81	54	87	79
3.	Odisha	83	45	53	70
4.	West Bengal	66	49	82	89
5.	Sikkim	27	9	73	73
6.	Assam	81	41	73	54

1	2	3	4	5	6
7.	Arunachal Pradesh	43	30	41	45
8.	Meghalaya	85	27	65	42
9.	Mizoram	73	57	65	52
10.	Tripura	83	60	78	53
11.	Manipur	62	38	85	30
12.	Nagaland	82	39	94	66
13.	Delhi	65	32	63	91
14.	Haryana	100	76	71	61
15.	Himachal Pradesh	54	48	80	80
16.	Jammu and Kashmir	66	57	52	80
17.	Punjab	93	80	79	79
18.	Chandigarh	83	65	81	101
19.	Rajasthan	108	91	107	60
20.	Uttar Pradesh	86	67	58	56
21.	Uttarakhand	83	84	85	93
22.	Andhra Pradesh	99	89	94	88
23.	Andaman and Nicobar Islands	71	71	43	43
24.	Kerala	82	65	79	84
25.	Karnataka	88	78	82	83
26.	Tamil Nadu	91	53	85	93
27.	Puducherry	69	52	95	72
28.	Gujarat	91	77	100	85
29.	Maharashtra	67	63	63	70
30.	Goa	67	67	80	113
31.	Madhya Pradesh	70	73	81	79
32.	Chhattisgarh	92	88	66	98

Measures to Tackle Naxalism

2397. SHRI K.J.S.P. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is helping the States in every possible way to tackle naxalism.

(b) if so, the details thereof during the last three years, State-wise; and

(c) the pending demands of States including Andhra Pradesh for financial and other assistance in order to tackle the naxalism?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the

concerned State Governments, who deal with the various issues related to public order & security. The Central Government closely monitors the situation and supplements the efforts of the State Governments over a wide range of schemes. This, inter alia, includes deployment of 72 battalions presently of Central Armed Police Forces (CAPFs), provision of 09 helicopters for air support to anti-naxal operations as well as financial assistance under the Security Related Expenditure (SRE) Scheme and Special Infrastructure Scheme (SIS) to the Left Wing Extremist (LWE) affected states, including Andhra Pradesh. State-wise details of funds provided to the States under SRE and SIS Schemes during the last three years are given in Statement-I and Statement-II respectively.

Annual Action Plan under the Schemes of SRE and SIS are finalized on the basis of proposals received from the State Governments.

Statement I*Release of Funds under SRE Scheme*

(Figures in Rs. Crore)

State	2008-09 Fund released		2009-10 Fund released		2010-11 Fund released	
	Advance	Reimbursement	Advance	Reimbursement	Advance	Reimbursement
Andhra Pradesh	2.74	3.09	1.98	0.30	11.65	16.54
Bihar	2.16	3.05	2.77	—	16.26	13.15
Chhattisgarh	4.71	15.41	4.60	31.54	40.78	46.96
Jharkhand	4.74	18.76	4.99	6.12	15.16	44.24
Madhya Pradesh	0.19	3.81	0.11	—	0.88	0.68
Maharashtra	0.83	3.90	0.67	2.04	8.77	4.90
Odisha	3.39	9.70	3.71	—	44.46	12.16
Uttar Pradesh	0.74	1.11	0.51	—	1.18	2.38
West Bengal	0.67	1.00	0.66	—	5.86	13.05
Total	20.17	59.83	20.00	40.00	145.00	154.06
		80.00		60.00		299.06

Statement II*Special Infrastructure Scheme - Releases*

(Rs. in crore)

State	Year	Year	Year
	2009-10 Fund Released	2009-10 Fund Released	2010-11 Fund Released
Andhra Pradesh	5.89	3.40	17.51
Bihar	16.05	3.70	17.39
Chhattisgarh	27.50	3.90	20.34
Jharkhand	23.80	5.85	20.08
Madhya Pradesh	2.93	-	2.32
Maharashtra	3.40	2.90	8.79
Odisha	11.77	4.20	20.36
Uttar Pradesh	8.66	2.65	11.22
West Bengal	-	3.40	11.99
Total	100.00	30.00	130.00

IT in PDS

2398. SHRIMATI ANNU TANDON: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is considering to adopt technology like radio Frequency Identification and Biometric devices to monitor the distribution of foodgrains and food products under the Public Distribution System (PDS);

(b) if so, the details thereof;

(c) whether the Government is considering to integrate PDS with Unique Identification Number;

(d) if so, the details thereof;

(e) whether the target to distribute 1.71 million tonnes of rice and 0.79 million tonnes of wheat before March, 2011 has been achieved; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Government of India has taken up the computerization of Targeted Public Distribution System (TPDS) in a phased manner to improve the efficiency and effectiveness of the TPDS. In the first phase, the scheme on Computerization of TPDS Operations had been approved to be implemented on pilot basis in three districts each of Andhra Pradesh, Assam, Chhattisgarh and Delhi. A pilot scheme on Smart Card based delivery of essential commodities had been initiated in Chandigarh (UT) and Haryana. Under the scheme, existing ration cards were to be replaced by Smart Cards.

A scheme for curbing leakages/diversion of foodgrains using technologies such as Global Positioning System (GPS), Radio Frequency Identification Device (RFID), etc. had also been suggested during the 11th Five Year Plan. Under the scheme, GPS sets have been installed on vehicles carrying TPDS commodities in the States of Tamil Nadu and Chhattisgarh on a pilot basis.

States/UTs have been informed that the Aadhaar platform can be used to improve service delivery of schemes being implemented by them and that a roadmap for adoption and use of Aadhaar should be drawn up and implemented. States/UTs have also been requested to make relevant efforts to digitize their ration card databases and introduce Aadhaar in PDS.

(e) and (f) During 2010-11, Government has made allocation of 355.97 lakh tons of rice and 276.49 lakh tons of wheat under TPDS, other welfare schemes, ad-hoc additional allocations, etc.

Cash Transfer of Food Subsidy

2399. SHRI ANANDRAO ADSUL:
SHRI GAJANAN D. BABAR:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI GANESH SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government is considering to replace the Public Distribution System (PDS) with cash transfers;

(b) if so, the reasons therefor;

(c) the manner in which cash transfer would address the question of food availability for poor;

(d) whether objections to the said scheme have been raised from various quarters;

(e) if so, the details thereof and reaction of the Government thereto; and

(f) the steps taken by the Union Government to strengthen the PDS across the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) Proposals have been received from some State Governments like Bihar, Delhi, Haryana and Uttar Pradesh for direct disbursement of food subsidy in cash instead of distribution of foodgrains under Targeted Public Distribution System (TPDS) to Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) families on a pilot basis only. A draft scheme is under examination.

Strengthening and streamlining of TPDS is a continuous process. To improve functioning of TPDS, Government has been regularly requesting State/UT Governments for continuous review of lists of BPL and AAY families, ensuring timely availability of foodgrains at Fair Price Shops (FPSs), ensuring greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels and introduction of new technologies such as Computerization of TPDS operations at various levels.

Payment for Procurement

2400. SHRI GURUDAS DAS GUPTA:
SHRIMATI INGRID MCLEOD:
SHRI VIJAY BAHADUR SINGH:
SHRI M.K. RAGHAVAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there has been a record production of wheat and rice, the two main food crops of the country, during the current year;

(b) if so, the details thereof;

(c) whether the Food Corporation of India (FCI) has defaulted in payment to the States, other procurement agencies, rice millers etc. on several occasions during the last one year and the current year due to paucity of funds;

(d) if so, the details thereof;

(e) whether such a situation alongwith complex procurement system and ban on exports has led to distress sale by farmers affecting their livelihood and increasing indebtedness;

(f) if so, the details thereof and the reaction of the Government thereto;

(g) whether there is any proposal to release additional funds to FCI to tackle the situation; and

(h) if so, the details thereof and the other steps taken to mitigate the problems of the farmers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. As per 4th Advance Estimate of Department of Agriculture & Co-operation, the estimates of production of wheat and rice from 2010-11 Crop are 85.93 lakh tonnes and 95.32 lakh tonnes respectively. The wheat production is all time high. However, the rice production is second highest, the highest being 99.18 lakh tonnes in crop year 2008-09.

(c) and (d) State Governments of Andhra Pradesh, Chhattisgarh, Uttar Pradesh and Madhya Pradesh have represented regarding non-payment of dues on account of non-availability of funds with FCI. FCI has been asked to settle the dues of these states at the earliest.

(e) and (f) No such report has been received in the Department.

(g) and (h) During the 2nd quarter *i.e.* July to September, 2011, this Department has released Rs. 4,000 crore on 06.07.2011 and Rs. 7635.84 crore on 21.07.2011 to FCI. During the current financial year, an amount of Rs. 24,000 crore has so far been released to FCI to be utilized *inter alia* for making payments to State agencies for procurements made by them.

[*Translation*]

Drought Relief

2401. SHRI GOPINATH MUNDE:
SHRI BADRI RAM JAKHAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the extent of loss suffered due to droughts in different parts of the country, including Rajasthan during the last three years and the extent to which the agricultural yield has been impacted therefrom;

(b) the amount of assistance provided to various State Governments including Rajasthan by the Union Government for the said period to compensate the affected farmers;

(c) whether it is a fact that several States have not received the sanctioned amount so far; and

(d) if so, the reasons therefor alongwith the steps taken by the Government to ensure timely availability of relief funds?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) A number of States reported drought of varying magnitude, including damage to crops during last three years viz. 2008-09, 2009-10, and 2010-11. State-wise details of assistance sought and assistance approved from National Calamity Contingency Fund (NCCF)/National Disaster Response Fund (NDRF) for the droughts of 2008-09, 2009-10 and 2010-11 are indicated in the statement Annexed.

(c) and (d) No reports have been received from any of these States about non-receipt of funds.

Statement

Assistance demanded and assistance approved from National Calamity Contingency Fund (NCCF) for drought of 2008-09, 2009-10 and from National Disaster Response Fund (NDRF) for drought of 2010-11

(Rs. in crores)

Sl.No.	State	Drought of 2008-09 [^]		Drought of 2009-10 [^]		Drought of 2010-11 [@]	
		Demand	Approved*	Demand	Approved*	Demand	Approved*
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	—	—	10106.77	575.30	—	—
2.	Assam	—	—	792.60	89.94	—	—
3.	Bihar	—	—	23071.13	1163.64	6573.45	1459.54
4.	Himachal Pradesh	—	—	608.13	88.93	—	—
5.	Jammu and Kashmir	—	—	211.82	156.77	—	—
6.	Jharkhand	—	—	890.31	200.955	2871.00	855.30
7.	Karnataka	2043.07	83.83	394.92	116.49	—	—
8.	Kerala	—	—	168.22#	33.02#	—	—
9.	Madhya Pradesh	—	—	11669.68	246.31	—	—
10.	Maharashtra	—	—	15059.64	671.88	—	—
11.	Manipur	—	—	22.09	14.57	—	—
12.	Nagaland	—	—	74.76	21.12	—	—
13.	Odisha	—	—	2266.65	151.92	1576.80	376.55
14.	Rajasthan	—	—	14927.37	1034.84	—	—

1	2	3	4	5	6	7	8
15.	Uttarakhand	200.14	57.51	—	—	—	—
16.	Uttar Pradesh	—	—	12133.42	515.05	—	—
17.	West Bengal	—	—	—	—	1100.00	724.99

^From National Calamity Contingency Fund (NCCF)

@From National Disaster Response Fund (NDRF)

#Including hailstorm

*Subject to adjustment of available balance in Calamity Relief Fund (CRF)/State Disaster Response Fund (SDRF) on concerned State Government.

Obscenity in Print Media

2402. DR. MURLI MANOHAR JOSHI:
SHRI DINESH CHANDRA YADAV:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether obscene/objectionable pictures are being depicted through the print media;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the number of such cases/incidents reported and the action taken thereon during each of the last three years and the current year, print media-wise;

(d) whether certain social organizations have urged the Government to stop/check such incidents to protect Indian culture; and

(e) if so, the details thereof and the follow up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (e) Some instances

of obscene/objectionable pictures in print media have been reported. The Government, in pursuance of its policy to uphold the freedom of press, does not exercise any control on the content in print media. However, the Press Council of India (PCI), a statutory autonomous body has been set up under the Press Council Act, 1978 to maintain and improve the standards of newspapers and news agencies in India and also to inculcate principles of self-regulation among the press.

The details of such cases/incidents reported to PCI during each of the last three years and the current year along with the action taken thereon is annexed at Statement-I

The PCI in furtherance of its objective under Section 13(2) of the Act has been mandated to build up a code of conduct for newspapers, news agencies and journalists in accordance with high professional standards. Accordingly, the Press Council has formulated 'Norms of Journalistic Conduct' for adherence by the media. The relevant norm 17 relating to 'Obscenity and Vulgarity, is annexed at Statement-II. The PCI, on specific complaints/suo moto adjudicates under section 14 of the Act and if satisfied that any violation of norms has taken place, it takes action to warn, admonish or censure the publication/journalist concerned.

Statement I

Details of the cases reported of obscenity in the Print Media

Sl.No.	Details of the Case	Action Taken
1	2	3

April 1, 2007 - March 31, 2008

1.	Complaint of Shri Sanjay Kumar Bansal, Advocate/Chairman, Desh Kalyan Samiti, Muradabad, U.P. against Rashtriya Sahara, NOIDA.	Regret expressed
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1	2	3
2.	Complaint of Shri B.K. Sinha, Income Tax Officer, Hazaribagh, Jharkhand against the editor, Dainik Jagran, Ranchi.	Closed
3.	Complaint of Shri B.K. Sinha, Income Tax Officer, Hazaribagh, Jharkhand against the editor, Vichar Saransh, New Delhi.	Closed
4.	Complaint of Mr. Ashok Basappa Udyavar & others and Mrs. Sheetal Vivek Mehta, Vasai & othes, Thane, Maharashtra against Maharashtra Buland Times, Thane, Maharashtra.	Censured
5.	<i>Suo-motu</i> action against Debonair, Mumbai.	Censured
April 1, 2008 - March 31, 2009		
6.	Complaint of Shri Chandrahas Shukla, Leader, Shiv Sena, Delhi against the Editor, Punjab Kesari, New Delhi.	Assurance
7.	Complaint of Shri Sanjay Kumar Bansal, Advocate, Muradabad, against the Editor, Amar Ujala, Meerut.	Closed
8.	Complaint of Shri Sanjay Kumar Bansal, Advocate, Muradabad, against the Editor, Punjab Kesari, New Delhi.	Closed
9.	Complaint of Shri V.P. Goel, Lucknow against The Times of India.	Upheld
10.	Complaint of Shri Mayurkumar Shah, Ex-Chief of Shiv Sena, Bhavnagar, Samachar, Rajkot, Gujarat	Action condemned
11.	Complaint of Shri Nisaruddin Ahmed Jeddy, Advocate, Hyderabad, A.P. against the Editor, Deccan Chronicle, Vijayawada, A.P.	Disposed off
12.	Complaint of Shri N. Raveendran, Chennai against the Editor, Deccan Chronicle, Chennai edition.	Matter allowed to rest with observations
April 1, 2009 - Feb., 2010		
13.	Complaint of Ms. Pratibha Naithani, Mumbai against the Editor, Mumbai Mirror, Mumbai.	Reprimanded
14.	Complaint of S/Shri Satinder Kadian and Sandeep Kadian, Advocates, Panipat, Haryana against the Editor, Punjab Kesari, Jalandhar, Punjab.	Disposed off
15.	Complaint of Ms. Pratibha Naithani, Mumbai against the Editor, Mumbai Mirror, Mumbai.	Censured
16.	Complaint of Shri Dheeraj Jindal, New Delhi against the Editor, Metro Now, New Delhi.	Closed

1	2	3
17.	Complaint of Shri Rajesh Kumar Sharma, New Delhi against editor, Times of India, New Delhi. (14/247/08-09)	Upheld
18.	Complaint of Shri Sanjeev Gupta, Delhi against the editor, Metro Now, New Delhi (14/326/08-09)	Disposed with directions
April 1, 2010 - March, 2011		
19.	Complaint of Shri R.S. Saxena, Retired Senior Commercial Officer, Central Railways, Mumbai against the Editor, The Times of India, Mumbai	Advise
20.	Complaint of Shri N.V. Ramakrishna, Kottayam, Kerala against the Editor, Fire Magazine, Kerala	Censured
21.	Complaint of Shri Sidheswar Acharyya, West Bengal against the Editors (i) Calcutta Times (ii) Boier Desh, Kolkata and (iii) The Sunday Indian, New Delhi	Advise
22.	Complaint of Shri R.V. Sharada, State President, Working Journalist Union, M.P., Bhopal against the Editor, Dainik Navbharat, Bhopal	Advise
23.	Complaint of Shri Sanjay Bansal, Advocate/President, Desh Kalyan Samiti, Moradabad, U.P. against the Editor, Dainik Jagran, Kanpur, U.P.	Closed
24.	Complaint of President, Pragatisheel Patrakar Association, Agra, U.P. against the Editor, I-Next, Kanpur, U.P.	Reprimanded
25.	Complaint of Shri Sukh Deo Singh, Sikar against the Editor, Rajasthan Patrika, Jaipur, Rajasthan	Closed
26.	Complaint of Shri Erada Gopi Chand, State General Secretary, Anti-Obsecenity Forum, Guntur, A.P. against the Editors (i) Andhra Jyothi and (ii) Eenadu, A.P.	Guidelines re-issued

Statement II**17. Obscenity and vulgarity to be eschewed**

- (i) Newspapers/journalists shall not publish anything which is obscene, vulgar or offensive to public good taste.
- (ii) Newspapers shall not display advertisements which are vulgar or which, through depiction of a woman in nude or lewd posture, provoke lecherous attention of males as if she herself was a commercial commodity for sale.
- (iii) Whether a picture is obscene or not, is to be judged in relation to three tests; namely

- (a) Is it vulgar and indecent?
- (b) Is it a piece of mere pornography?
- (c) Is its publication meant merely to make money by titillating the sex feelings of adolescents and among whom it is intended to circulate? In other words, does it constitute an unwholesome exploitation for commercial gain.

Other relevant considerations are whether the picture is relevant to the subject matter of the magazine. That is to say, whether its publication serves any preponderating social or public purpose, in relation to art, painting, medicine, research or reform of sex.

- (iv) A photograph or a painting is a work of art and the artist enjoys artistic liberty in its portrayal. However, it is to be understood that a work of art is enjoyed, judged and appreciated by the connoisseurs. The pages of a newspaper may not be the most appropriate place for such painting.
- (v) The globalisation and liberalisation does not give licence to the media to misuse freedom of the press and to lower the values of the society. The media performs a distinct role and public purpose which require it to rise above commercial consideration guiding other industries and businesses. So far as that role is concerned, one of the duties of the media is to preserve and promote our cultural heritage and social values.
- (vi) Columns such as 'Very Personal' in a newspaper replying to personal queries of the readers must not become grossly offensive presentations, which either outrage public decency or corrupt public moral.
- (vii) The attempt of the press should be to ensure coverage that is in keeping with the norms of the society at large and not merely a few. It is also our duty to prevent the degeneration of culture and standards and press with its reach and impact carries an immense potential in moulding the psyche and thought process of a society.
- (viii) The Indian reader is much more mature and able to appreciate good journalism and in the long run, the attempts to copy the west by promoting the 'so-called popular permissiveness' may defeat the very aim of the paper to boost circulation.
- (ix) The newspaper may expose the instances of immoral activities in public places through its writings but with proper caution of restrained presentation of news or photographic evidence.

Survey of Monuments

2403. SHRI GOPAL SINGH SHEKHAWAT:
SHRI MOHD. ASRARUL HAQUE:
SHRI JAGDISH SINGH RANA:
SHRI MAHESH JOSHI:
SHRI SAMEER BHUJBAL:

SHRI NISHIKANT DUBEY:
SHRI SANJAY DINA PATIL:
SHRI S.R. JEYADURAI:
SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI JAI PRAKASH AGARWAL:
SHRI G.M. SIDDESWARA:
SHRI BHOOPENDRA SINGH:

Will the Minister of CULTURE be pleased to state:

(a) whether the Government has undertaken any survey of monuments in the country during the last three years and the current year;

(b) if so, the details and the purpose thereof, State-wise;

(c) whether preservation and maintenance of historical monuments is being hampered due to shortage of funds;

(d) if so, the details thereof and the response of the Government thereto;

(e) the details of funds generated from the various monuments through sale of tickets each year during the last three years and the current year, State-wise;

(f) whether the Government has received any proposal from various States including Madhya Pradesh for protection and preservation of historical monuments; and

(g) if so, the details thereof alongwith the response of the Government thereto?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) No, Madam. However, Archaeological Survey of India undertakes periodic review of the status of monuments all over the country.

(b) Question does not arise.

(c) No, Madam.

(d) Question does not arise.

(e) The list is at Statement-I.

(f) and (g) The details of such twenty-five monuments/sites are at Statement-II of which eight monuments/sites have been approved by the Central Government for protection as of national importance as per Statement-III.

Statement I

Details of Revenue through entrance fee on the centrally protected monuments in the country during the last three years and the current year

Sl. No.	Name of Office/ Circle	2008-09	2009-10	2010-11	2011-12 (upto June, 11)
1.	Agra	298356515	341840380	378529965	62497085
2.	Aurangabad	28390165	37212650	42746090	7917045
3.	Bangalore	28152299	23709140	25335020	4415398
4.	Bhopal	29377673	33080190	36971709	4336860
5.	Bhubaneshwar	5871780	23635895	25959525	4871955
6.	Chennai	25765270	28256490	29763375	7332985
7.	Chandigarh	524970	772285	629960	141745
8.	Dharwad	8648365	14138810	16478633	3355815
9.	Delhi	184252160	207452330	229591790	44792680
10.	Guwahati	12013810	1499370	1839140	215175
11.	Hyderabad	6925044	13036235	19823300	4978200
12.	Jaipur	5895720	6501955	7176100	939395
13.	Kolkata	4565810	5410720	8493040	1293380
14.	Lucknow	2427760	2200725	3369860	874720
15.	Mumbai	15794025	16904315	20100595	3930110
16.	Patna	12145540	20117615	14326540	217848
17.	Raipur	170975	222380	182990	16225
18.	Shimla	505725	536325	652920	236210
19.	Srinagar	303300	496920	593040	54960
20.	Thrissur	2411765	1189899	2998310	474050
21.	Vadodara	3683332	4156075	4782900	1050580

Statement II

List of Monuments/Sites Identified for Consideration to be declared as of National Importance in the Country

Sl.No.	Name of Monument/site with Locality/District	Name of State
1	2	3
1.	Ancient Site at Juni-Karan, Kutch	Gujarat
2.	Palace building near Firozshah Palace and Tehkhana, Hissar, District Hissar	Haryana

1	2	3
3.	Group of Temples at Haradib, District Ranchi	Jharkhand
4.	Shahpur Quila, Shah-pur, District Palamu	Jharkhand
5.	Navratanagarh Fort and Temple Complex, Gumla	Jharkhand
6.	Tiliagarh Fort, Sahebganj	Jharkhand
7.	Fort and Jain Rock Cut sculptures at Koluha, Hill, Chatra	Jharkhand
8.	Janardana Temple, Panamaram, Waynad, District	Kerala
9.	Vishnu Temple, Nadavayal District Waynad	Kerala
10.	Fortification wall of Daulatabad Fort, Aurangabad	Maharashtra
11.	Old High Court Building, Nagpur, District Nagpur	Maharashtra
12.	Fort, Ginnurgarh, District Sehore	Madhya Pradesh
13.	Biranchi Narayana Temple, Buguda	Odisha
14.	Group of Temples at Ranipur Jharial, District Bolangir	Odisha
15.	Sita Ram Ji Temple, Deeg, Bharatpur	Rajasthan
16.	Rambagh Palace, Deeg, District Bharatpur	Rajasthan
17.	Jamwan Ramgarh Fort, Jaipur, District Jaipur	Rajasthan
18.	Bala QiJa in Alwar and a step well in Neemrana in Alwar	Rajasthan
19.	St. Thomas Church, Dehradun, District, Dehradun	Uttarakhand
20.	Excavated Site, Sringaverapura, District Allahabad	Uttar Pradesh
21.	Nauseri Banu Mosque and Chowk Masjid, Kella Nizamat, District Murshidabad	West Bengal
22.	Archaeological Site (Sakeesena Mound), Mogalbari, District Paschim Medinapur	West Bengal
23.	Khwaza Anwar Ber (Nawab Bari), District Barddhaman	West Bengal
24.	Brindaban Chandra Temple and Radha Damodar Temple District Bankura	West Bengal
25.	Motijhil Jama Masjid, Murshidabad	West Bengal

Statement III

List of Monuments/Sites which have been approved for Protection as of National importance in the Country

Sl.No.	Name of Monument/site with Locality/District	State
1.	Vishnu Temple, Nadavayal, District Wayanand	Kerala
2.	Sita Ram Ji Temple, Deeg, District Bharatpur	Rajasthan
3.	Rambagh Palace, Deega, District Bharatpur	Rajasthan
4.	Fortress known as Medhaji ka Mahal, Jamwa Ramgarh, Jaipur, District Jaipur	Rajasthan
5.	Bila Qila in Alwar and a step well in Neemrana in Alwar	Rajasthan
6.	Fort, Ginnurgarh, District Sehore	Madhya Pradesh
7.	Ancient Site, Sringaverapur, District Allahabad	Uttar Pradesh
8.	St. Thomas Church, Dehradun	Uttarakhand

*[English]***Multi Purpose National Identity Cards**

2404. DR. M. THAMBIDURAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has constituted any authority for issuance of Multi Purpose National Identity Cards; and

(b) if so, the details thereof and the time frame fixed for issuance of such cards to all the citizens?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) In accordance with the proviso of Citizenship Act, 1955 and amendment thereon alongwith Rules, 2003 *viz.*, [The Citizenship (Registration of Citizens and Issue of National Identity Cards) rules, 2003], the Central Government has designated Registrar General, India, as the Registrar General Citizen Registration, India (RGCRI) who shall function as National Registration Authority (NRA). The Government has decided to create National Population Register (NPR) in the country by collecting information on specific characteristics of all usual residents. The NPR will also have photographs, 10 finger prints and IRIS of all usual residents who are of age 5 years and above. The NPR is a Register of Usual Residents. It will contain citizens as well as non-citizens. The objective of creating a NPR is to net all usual residents of the country at a given point of time. Issuance of Resident Identity (smart) Cards (RICs) to all the usual residents in the country, who are of age 18 years and above, is a part of the NPR scheme. Currently, RICs are being issued to the usual residents in 3331 coastal villages of the country. The RICs shall not be a proof of citizenship and would carry a disclaimer that the card does not confer any right to citizenship to the card holder.

Border Dispute

2405. SHRI CHANDRAKANT KHAIRE:
SHRI MAROTRAO SAINUJI KOWASE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any request from the Government of Maharashtra regarding Maharashtra-Karnataka border issue;

(b) if so, the details thereof;

(c) the steps taken by the Government in this regard;

(d) whether there has been a long delay in solving this dispute;

(e) if so, the reasons therefor; and

(f) the measures taken by the Government to expedite the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (f) Yes, Madam. With a view to settle the boundary dispute between Maharashtra, Karnataka and Kerela, the Central Government constituted the one-man Mahajan Commission, which and submitted its report in August 1967. The dispute still persists since the Government of Karnataka insists on the implementation of the recommendations of the Mahajan Commission in toto, while the Government of Maharashtra does not accept the Commission's recommendations. The Government of Maharashtra has filed a suit in the Hon'ble Supreme Court of India, which is pending in the Apex Court. Since the matter is sub-judice, no further action can be taken.

Category of Visa

2406. SHRI MANISH TEWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the category and duration of the visa that is granted to people desirous of working in the film and television industry in India including all regional film and television industries;

(b) the general and specific visa rules, norms and guidelines to be adhered by such individuals during their stay in the country;

(c) whether the Immigration Authority regularly scrutinize the visa status of several foreigners who enter in the country on a tourist visa and start working in the Indian film and television industry including all regional film and television industries;

(d) if so, the details thereof;

(e) the action taken by the Government against those foreigners who are found employed in the film and television industry in violation of their visa conditions;

(f) the number of cases of violation of visa norms reported during the last three years and the current year; and

(g) the action taken against them, casewise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per the extant instructions, foreign nationals desirous of working in the film and television industry are required to obtain Employment Visa. The Indian Missions/Posts may grant Employment Visa with a validity up to two years or the term of assignment, whichever is less. This can be extended up to a total period of 5 years from the date of issue of the initial visa within the country. Such foreign national should draw a minimum salary of US\$ 25,000 per annum. If the Employment Visa is valid for a period of more than 180 days, the foreign nationals are required to register with the Foreigners Regional Registration Officer (FRRO)/ Foreigners Registration Officer (FRO) concerned. The foreign national is also required to comply with all legal requirements like payment of tax liabilities etc.

(c) to (e) In the case of those foreign nationals who come on Employment Visa valid for more than 180 days and registered with the FRRO/FRO concerned, their visa status is regularly scrutinized by the FRRO/FRO concerned. If any foreign national is found employed in violation of the Visa conditions, they are either granted exit permit or issued Leave India Notice or deported to their home countries. Those who violate the visa conditions may also be black listed to prevent their entry into the country.

(f) and (g) As per information available, 11 cases of visa violations were reported by the FRROs of which 8 were issued with exit permit. Out of the 8 persons issued with exit permit, 4 persons were blacklisted and other 4 persons were penalized.

National Culture Fund

2407. SHRI ANANTH KUMAR:

SHRI VIJAY BAHADUR SINGH:

Will the Minister of CULTURE be pleased to state:

(a) the details of monuments in the country taken up for protection and conservation under the National Culture Fund (NCF) including the year in which they were taken up for the said purpose;

(b) the details of corporates/organizations which are collaborating with the NCF for maintenance of the said monuments;

(c) whether there has been any delay in carrying out conservation projects of monuments due to lack of coordination between the Government/Archaeological Survey of India (ASI) and the sponsoring corporates;

(d) if so, the details thereof;

(e) whether the quality of work undertaken in conservation projects sponsored by corporate organizations are not satisfactory.

(f) if so, the details thereof along with the action taken thereon;

(g) whether the Union Government has received any proposal from State Governments for the protection of specific monuments; and

(h) if so, the details thereof and the response of the Government thereto?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Details are placed at the Statement-I

(c) and (d) No Madam, there is no delay in carrying out conservation projects of monuments and sites due to lack of coordination between the Government/ Archaeological Survey of India (ASI) and sponsoring corporates.

(e) and (f) The quality of work in any conservation project is not dependent on the source of funding. Efforts are always made to ensure that the projects comply with acceptable quality standards.

(g) and (h) The proposals received by ASI for protection of ancient monuments and archaeological sites for declaration as of national importance under Section 4 of the Ancient Monuments, Archaeological Sites and Remains Act, 1958 is annexed as Statement-II.

Statement I

The details of the Monuments in the country taken up for Protection and Conservation under National Culture Fund (NCF)

Sl.No.	Name of the Monument	Year in which taken up the project for protection and conservation	Name of the Corporate/Organisation
1	2	3	4
1.	Humayun's Tomb, New Delhi	1999	Agha Khan Trust and M/s. Oberoi Group of Hotels.
2.	Shaniwarwada Palace, Pune	2001	Pune Municipal Corporation, Pune
3.	Jantar Mantar, New Delhi	2000	M/s. Apeejay Surrendra Park Hotels Ltd.
4.	Pardesi Synagogue Clock Tower, Cochin	2001	World Monuments Fund, New York.
5.	Group of Monuments at various parts of the country: Sun Temple, Konark, Kanheri Caves, Mumbai, Group of Temples Khajuraho, Archeological remains at Vaishali and Kolhua, Warangal Fort, Warangal	2001	Indian Oil Corporation (IOC) and Indian Oil Foundation (IOF).
6.	Taj Mahal, Agra.	2001	M/s. Indian Hotels Company Ltd.
7.	Jaisalmer Fort, Jaisalmer, Rajasthan.	2003	Archaeological Survey of India and World Monuments Fund, New York.
8.	Lodhi Tomb, New Delhi.	2006	M/s. Steel Authority of India Ltd., New Delhi.
9.	Lauriya Nandangarh Chanki Garh and Rampurwa in West Champaran District of Bihar.	2007	M/s. Bokaro Steel Plant
10.	Gol Gumbaz, Bijapur.	2008	M/s. State Trading Corporation.
11.	Wazirpur-Ka-Gumbad, New Delhi.	2008	M/s. PEC Ltd. New Delhi.
12.	Krishna Temple, Hampi.	2008	Hampi Foundation and World Monuments Fund, New York.
13.	Hidimba Devi Temple, Manali.	2008	UCO Bank, Chandigarh Branch.
14.	Alambazar Math, Kolkata.	2008	National Culture Fund and Alambazar Math, Kolkata.
15.	Gol Gumbaz, Bijapur.	2009	M/s. Nauras Trust, Bangalore
16.	Group of Monuments: Mandu (MP), Group of temple, Jageshwar (Uttarakhand), Archeological sites, Lalitgiri/Dhauili (Odisha)	2009	M/s. NTPC Ltd.

1	2	3	4
17.	Ancient Shiv Mandir, Ambernath.	2010	M/s. Nagrik Seva Mandal, Ambernath.
18.	Ahom Monuments, Assam.	2010	M/s. Oil and Natural Gas Corporation (ONGC).
19.	Hazardurai Palace, District Murshiradabad, West Bengal.	2010	State Bank of India, Kolkata Branch.
20.	Shore Temple, Mahabalipuram.	2011	M/s. Shipping Corporation of India Ltd.

Statement II

List of Monuments/Sites Identified for Consideration to be declared as of National Importance in the Country

Sl.No.	Name of Monument/site with Locality/District	Name of State
1.	Ancient Site at Juni-Karan, Kutch	Gujarat
2.	Palace building near Firozshah Palace and Tehkhana, Hissar, District Hissar.	Haryana
3.	Group of Temples at Haradib, District Ranchi	Jharkhand
4.	Shahpur Quila, Shahpur, District Palamu	Jharkhand
5.	Navratanagarh Fort and Temple Complex, Gumla	Jharkhand
6.	Tiliagarh Fort, Sahebganj	Jharkhand
7.	Fort and Jain RockCut sculptures at Koluha, Hill, Chatra	Jharkhand
8.	Janardana Temple, Panamaram, Waynad, District Waynad	Kerala
9.	Vishnu Temple, Nadavayal District Waynad	Kerala
10.	Fortification wall of Daulatabad Fort, Aurangabad	Maharashtra
11.	Old High Court Building, Nagpur, District Nagpur	Maharashtra
12.	Fort, Ginnurgarh, District Sehore	Madhya Pradesh
13.	Biranchi Narayana Temple, Buguda	Odisha
14.	Group of Temples at Ranipur Jharial, District Bolangir	Odisha
15.	Sita Ram Ji Temple, Deeg, Bharatpur	Rajasthan
16.	Rambagh Palace, Deeg, District Bharatpur	Rajasthan
17.	Jamwan Ramgarh Fort, Jaipur, District Jaipur	Rajasthan
18.	Bala Qila in Alwar and a step well in Neemrana in Alwar	Rajasthan
19.	St. Thomas Church, Dehradun, District, Dehradun	Uttarakhand
20.	Excavated Site, Sringaverapura, District Allahabad	Uttar Pradesh
21.	Nauseri Banu Mosque and Chowk Masjid, Kella Nizamat, District Murshidabad	West Bengal
22.	Archaeological Site (Sakeesena Mound), Mogalbari, District Paschim Medinapur	West Bengal
23.	Khwaza Anwar Ber (Nawab Bari), District Barddhaman	West Bengal
24.	Brindaban Chandra Temple and Radha Damodar Temple District Bankura	West Bengal
25.	Motijhil Jama Masjid, Murshidabad	West Bengal

[*Translation*]

Vehicle Theft

2408. DR. BALIRAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vehicles including VIP vehicles theft cases reported in the country during each of the last three years and the current year, State-wise;

(b) the total number of such vehicles traced/untraced and steps taken to trace all the vehicles during the said period, State-wise;

(c) whether the Union Government has ordered vehicle manufacturing companies to install anti-theft equipments in all the vehicles in order to check the cases of vehicle theft;

(d) if so, the details thereof; and

(e) the other measures taken by the Government to stop such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per the data available, the States/UTs-wise details of total number of vehicles stolen, traced/untraced during 2007-2009 are at Statement. The data on theft of VIP vehicles separately are not maintained.

(c) No Madam.

(d) Does not arise.

(e) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments and UT administrations are primarily responsible for prevention, detection, registration and investigation of crime, including the crime of vehicle theft, and for prosecuting the criminals through the law enforcement machinery within their jurisdiction. The Government of India is, however, deeply concerned about crime, including vehicle theft, and has issued an advisory to the State Governments and UT Administrations on 16th July, 2010 which is available on the web site of the Ministry of Home Affairs (<http://mha.nic.in>).

Statement

Statement of Auto-theft during 2007-2009

Sl.No.	State	2007			2008			2009		
		Stolen	Recovered	Coordinated	Stolen	Recovered	Coordinated	Stolen	Recovered	Coordinated
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	6309	2847	92	7848	3811	0	8257	4277	713
2.	Arunachal Pradesh	116	63	10	60	37	7	109	34	9
3.	Assam	1801	597	42	1878	298	67	1709	327	55
4.	Bihar	2393	323	0	2675	391	0	3674	414	145
5.	Chhattisgarh	1933	716	5	2118	605	0	2188	689	0
6.	Goa	220	65	5	253	77	5	346	84	8
7.	Gujarat	8019	1891	599	9943	2228	733	11145	2753	1004
8.	Haryana	6736	2224	172	7893	2301	399	8370	2425	405
9.	Himachal Pradesh	265	104	20	329	105	45	331	130	19
10.	Jammu and Kashmir	514	165	2	672	143	4	881	237	3
11.	Jharkhand	1738	269	3	2471	334	0	2496	557	0

1	2	3	4	5	6	7	8	9	10	11
12.	Karnataka	6073	1958	130	9202	2156	357	11020	2646	351
13.	Kerala	2110	643	20	2001	609	61	2028	742	30
14.	Madhya Pradesh	8822	2297	458	11029	2327	0	10955	2453	0
15.	Maharashtra	13910	3595	1302	16909	3334	875	18236	4615	1473
16.	Manipur	157	9	0	297	9	12	320	7	7
17.	Meghalaya	93	9	0	132	27	0	180	27	4
18.	Mizoram	70	41	0	43	34	0	77	59	59
19.	Nagaland	233	35	18	251	17	0	216	36	0
20.	Odisha	1733	458	37	1975	649	0	2521	676	121
21.	Punjab	2062	723	687	2160	752	592	2842	1101	263
22.	Rajasthan	7933	1593	143	9496	1618	326	11783	1942	534
23.	Sikkim	11	10	3	9	9	1	10	5	0
24.	Tamil Nadu	2888	2504	2083	3747	2911	2236	5198	3826	2985
25.	Tripura	55	15	0	65	25	0	71	29	0
26.	Uttar Pradesh	9485	2178	66	10371	2191	309	14378	2189	289
27.	Uttarakhand	545	138	138	645	156	0	702	229	0
28.	West Bengal	2424	446	59	2567	464	0	3618	601	356
	Total State	88648	25916	6094	107039	27618	6029	123661	33110	8833
29.	Andaman and Nicobar Islands	8	7	0	11	7	0	10	9	0
30.	Chandigarh	853	222	0	1094	244	0	1117	275	0
31.	Dadra and Nagar Haveli	19	4	0	19	4	0	23	5	0
32.	Daman and Diu	28	7	0	33	14	0	31	5	0
33.	Delhi UT	8874	1782	87	11027	1340	173	13251	1886	738
34.	Lakshadweep	2	2	0	1	1	1	5	5	0
35.	Puducherry	498	186	0	443	156	0	502	250	78
	Total UT	10282	2210	87	12628	1766	174	14939	2435	816
	Total All India	98930	28126	6181	119667	29384	6203	138600	35545	9649

Source: Crime in India

*[English]***Procurement of Patrol Boats**

2409. SHRI BIBHU PRASAD TARAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether post 26/11 attack on Mumbai, the Government has purchased several patrol boats with bullet proof drivers cabin to effectively guard the coast line of Mumbai;

(b) if so, the details thereof;

(c) whether almost all of them are anchored idly;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government is taking any steps to make those boats mobile with a view to keep vigil on the coast line; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. Post 26/11 attack on Mumbai, Ministry of Home Affairs has purchased 204 boats, of which 120 boats are of 12 Ton size and 84 boats are of 5 Ton size. 28 boats have been delivered to State of Maharashtra, of which 6 boats are of 12 Ton size and 22 boats are of 5 Ton size.

(c) to (e) No, Madam. As per the information available, the boats delivered to State of Maharashtra are operational and are being used for patrolling in the coastal area of Maharashtra including Mumbai. An Annual Maintenance Contract has been signed with the boats supplier, i.e. Goa Shipyard Ltd. (GSL), a Government of India, Undertaking. GSL is regularly doing the maintenance work of the boats to keep the boats operational.

Levy Sugar

2410. SHRI HARIBHAU JAWALE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government had failed to lift 10% of the levy quota of sugar from the sugar factories during the last three years and the current year;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government is considering to provide interest free loan to sugar factories to the tune of the cost of unlifted levy sugar, immediately after the closure of the crushing season;

(d) if so, the details thereof;

(e) whether the Government is also considering to pay godown rent to sugar factories for storage of levy sugar; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The Central Government is concerned with allotment of the levy sugar to State Governments/Union Territory Administrations for distribution in the Targeted Public Distribution System. The responsibility for lifting of the levy sugar and its distribution lies with the respective State Governments/Union Territory Administrations. In view of the cyclic nature of sugar production, the levy obligation of sugar factories, whether unallotted or unlifted, is carried forward upto two succeeding sugar seasons for allocation to States/Union Territories.

(b) Does not arise.

(c) No Madam.

(d) Does not arise.

(e) No Madam.

(f) Does not arise.

*[Translation]***Review of Reality Shows**

2411. DR. VINAY KUMAR PANDEY:
SHRI SAJJAN VERMA:
SHRI JITENDRA SINGH BUNDELA:
SHRI KAMESHWAR BAITHA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government is aware that TV reality shows are playing with the sentiments of the people;

(b) if so, the reaction of the Government thereto;

(c) whether the Government has reviewed/ assessed/ proposes to review the adverse impact/effect on children/ common people/ society through such shows exhibiting wrong values, highlighting bigamy, violence, vulgarity etc;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the concrete measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) No such study has been brought to the notice of the Government. However, some instances of violations of Programme Code in Reality shows shown on TV channels have been brought to the notice of the Government. Whenever violations are brought to the notice of the Government action is taken as per provisions of the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder.

(c) There is no such proposal.

(d) Does not arise.

(e) All programmes telecast on TV channels, transmitted/retransmitted through the Cable TV networks, are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder. Action is taken as per rules whenever any violation of Code is brought to the notice of the Government. The Government has set up an Electronic Media Monitoring Centre (EMMC) to monitor the violations of Programme & Advertising Codes by TV Channels. There is a Scrutiny Committee in EMMC which looks into the violations of advertisement code and reports to the Ministry. Ministry takes cognizance of the violations reported by the Scrutiny Committee and places the matter before Inter Ministerial Committee (IMC) which has been constituted to look into the specific violations of Programme and Advertising Codes. Action is taken on the basis of recommendations of IMC.

Setting up of Central Animal Records Centre

2412. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:
SHRI RAM SUNDAR DAS:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of Central Animal Records Centre in the country, State-wise;

(b) whether the Government proposes to set up a Centre in each of the States including Uttar Pradesh and Bihar so as to breed hybrid cows, oxen and buffaloes; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Government is implementing Central Herd Registration Scheme (CHRS) for identification and recording of superior germplasm of selected indigenous cattle and buffalo breeds. Four Central Herd Registration Units have been established under this scheme at Rohtak (Haryana), Ahmedabad (Gujarat), Ajmer (Rajasthan) and Ongole (Andhra Pradesh).

(b) and (c) No, Madam. Government is implementing National Project for Cattle and Buffalo Breeding for genetic up-gradation of bovine population, development and conservation of indigenous breeds in the country.

Distribution of Foodgrains

2413. SHRI GOVIND PRASAD MISHRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the per capita-per mensem quantity of foodgrain distributed under the Public Distribution System to the Below Poverty Line population is inadequate to meet their nutritional requirement;

(b) if so, the details thereof;

(c) whether the facts in this regard have been included in the proposed food security bill; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Under the Targeted Public Distribution System (TPDS), Government allocates foodgrains (wheat and rice) to States/UTs for distribution to the Below Poverty Line (BPL) families, including Antyodaya Anna Yojana (AAY) families @ 35 Kg. per family per month. Allocation of foodgrains

are also made to the Above Poverty Line (APL) category, depending on the availability of foodgrains and the past offtake. Public Distribution System is supplemental in nature and is not intended to make available the entire requirement of any of the commodities distributed under it to a household or a section of the society. Under the TPDS, in addition to wheat and rice, presently sugar and kerosene, are also being allocated to the States/UTs for distribution. Some States/UTs also distribute additional items through the PDS outlets such as pulses, salt, edible oils, etc.

(c) and (d) Based on recommendations of the National Advisory Council (NAC) and Expert Committee constituted under the Chairmanship of Chairman, Prime Minister's Economic Advisory Council and comments/suggestions received from the Central Ministries/Departments, States/UTs, experts and other stakeholders, the Government have prepared a draft National Food Security Bill. After consultations with States and Union Territories on the Draft Bill, approval of Government at the appropriate level will be obtained before introduction of the Bill in the Parliament.

Grants for Drought Affected Areas

2414. SHRI ASHOK KUMAR RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposal from the Government of Uttar Pradesh for sanctioning 90% grant under the Centrally sponsored AIBP programme for the remaining drought affected development blocks of Bundelkhand and Vindhyaachal area by including them in the list of Drought Prone Area Programme (DPAP);

(b) if so, the details thereof; and

(c) the time by which this proposal is likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) No, Madam. However, Government of India, Ministry of Water Resources has released an amount of Rs. 1123.582 crore under Accelerated Irrigation Benefit Programme (AIBP) for development of major/medium irrigation projects benefitting drought prone area in Bundelkhand and

Vindhyaachal region of Uttar Pradesh. Project-wise details are as under:

Name of project	Fund released (Rs. crore)
Arjun Sahayak Pariyojana	202.428
Kachhaudha Dam	41.050
Rajghat Dam Project Unit No. 1 (Dam and Appurtenant Works)	3.000
Rajghat Canal Project	70.168
Modernisation of Lahchura Dam	66.903
Bansagar Canal	687.758
Gyanpur Pump Canal	30.900
Restoring Capacity of Sharda Sahayak Project	21.375
Total	1123.582

[English]

Availability of Foodgrains

2415. SHRI ANTO ANTONY:
SHRI N.S.V. CHITTHAN:
SHRI KODIKKUNNIL SURESH:
SHRI PRALHAD JOSHI:
CHAUDHARY LAL SINGH:
SHRI S.R. JEYADURAI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the growth in foodgrain production is in proportion to the rate of growth of population;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the per capita availability of foodgrains including cereals and pulses in the country during each of the last three years and the current year; and

(e) the measures taken by the Government to meet the demand of foodgrains in order to achieve food security in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Details of annual rate of growth in the projected population (based on 2001 Census) and production of foodgrains in the country during the 11th Five Year Plan are given in the table below:-

Year	Annual growth rate (%)	
	Projected Population	Production of Foodgrains
2007-08	1.50	6.21
2008-09	1.46	1.60
2009-10	1.42	-6.98
2010-11	1.39	10.75#
Average Annual Growth Rate	1.44	2.90

*Based on 4th advance estimates for 2010-11 released on 19.07.2011.

The average annual growth rate of production of foodgrains during the first four years of the 11th Plan Period has been higher than the average annual growth rate of population during the corresponding period.

(d) Details of per capita net availability of cereals, pulses and foodgrains during the last three years *i.e.* 2008 to 2010 are as under:-

Year	Per Capita Net Availability (kg/year)		
	Cereals	Pulses	Foodgrains
2008	143.9	15.3	159.2
2009	148.6	13.5	162.1
2010(P)	148.5	11.6	160.1

P: Provisional

The per capita net availability of cereals, pulses and foodgrains for 2011 has not been worked out.

(e) In order to increase the foodgrains production in the country to meet their demand and achieve food security, various Crop Development Schemes and Programmes, namely; National Food Security Mission

(NFSM), Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), Integrated Cereals Development Programme for Rice/Wheat/Coarse Cereals under Macro Management of Agriculture and Rashtriya Krishi Vikas Yojana (RKVY) are being implemented by the Ministry of Agriculture through State Governments. In addition to above schemes, during 2010-11, two new programmes for bringing Green Revolution to Eastern India and Integrated Development of 60000 Pulses and Oilseeds Villages in rainfed areas were initiated under RKVY. National Food Security Mission has been strengthened from 1.4.2010 with the merger of pulses Component of ISOPOM and inclusion of two new potential States namely; Assam and Jharkhand for pulses production. A new programme "Accelerated Pulses Production Programme (A3P)" in the form of block demonstration has also been started to cover 1000 units of 1000 hectares each of five pulses crops in 16 pulse growing States of the country.

Low Offtake under OMSS

2416. SHRI PONNAM PRABHAKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether in view of low offtake of grains under the Open Market Sales Scheme (OMSS), the Government has allowed the States to distribute grains to schools, colleges, old age homes, jails, police and para-military forces, staff canteens and similar institutions;

(b) if so, the details thereof; and

(c) the response of the State Governments including Andhra Pradesh in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The guidelines for Open Market Sale Scheme (Domestic) [OMSS(D)] allocation of wheat and rice to States/UTs for retail consumers allow these commodities to be also allocated to institutions such as SC/ST/Women' hostels, hostels of schools, colleges and universities, jails, old age homes, police and paramilitary forces, staff canteens and other similar institutions.

(c) 10 Lakh tonnes of wheat and 10 Lakh tonnes of rice have been allocated to States /UTs under OMSS (D) during the year 2011 (from 1st January 2011 to 30th September, 2011) for distribution to retail consumers. Against this allocation, only 0.31 lakh tones of wheat and

0.09 lakh tonnes of rice have been lifted so far. Statewise details of allocation and lifting of wheat and rice under OMSS (D) are at Statements-I and II respectively. The Government of Andhra Pradesh has so far not lifted any quantity of wheat and rice against allocation of 4,119.5 tonnes of wheat and 2,67,401.56 tonnes of rice.

Statement I

Allocation and lifting position of wheat by State/UT Governments for distribution to retail consumers under OMSS(D) during January, 2011-September, 2011

As on 10.08.2011
(Quantity in tonnes)

Name of the State/UT	Allocation	Lifting
1	2	3
Delhi	163867.64	0
Punjab	44491.08	0
Haryana	9761.02	0
Uttar Pradesh	25759.06	0
Uttarakhand	13238.52	0
Rajasthan	174651.26	4966
Himachal Pradesh	35389.04	120
Jammu and Kashmir	54518.84	0
Tamil Nadu	47977	0
Puducherry	190	0
Kerala	42589.02	0
Andhra Pradesh	4119.5	0
Andaman and Nicobar Islands	419.72	40.3
Karnataka	12180.54	0
Bihar	4842.56	0
West Bengal	91495.18	15000
Sikkim	969.88	0
Odisha	15903.54	0
Jharkhand	1612.18	0
Assam	116808.98	225

1	2	3
Arunachal Pradesh	767.5	0
Meghalaya	5301.58	0
Tripura	2236	
Mizoram	3269.74	701
Nagaland	4727.82	2001
Manipur	1581	0
Maharashtra	36573.82	100.4
Goa	2312.68	0
Madhya Pradesh	40991.68	0
Chhattisgarh	3496.08	0
Gujarat	37850.26	7689.615
Dadra and Nagar Haveli	107.26	0
Total	999999.98	30843.3

Statement II

Allocation and lifting position of rice by State/UT Governments for distribution to retail consumers under OMSS(D) during January, 2011-September, 2011

As on 10.08.2011
(Quantity in tonnes)

Name of the State/UT	Allocation	Lifting
1	2	3
Delhi	8361	0
Uttar Pradesh	1593	0
Uttrakhand	2196	0
Rajasthan	83.4	0
Himachal Pradesh	11838.62	80
Jammu and Kashmir	54744.12	0
Tamil Nadu	410792.33	0
Puducherry	4	0
Kerala	35948.17	0
Andhra Pradesh	267401.56	0

1	2	3
Andaman and Nicobar Islands	689.89	46.3
Lakshadweep	361.04	290
Karnataka	91087.41	0
Bihar	2	0
West Bengal	15010.47	0
Sikkim	1897	0
Odisha	704	0
Jharkhand	23.01	0
Assam	46217.85	0
Arunachal Pradesh	3674	0
Meghalaya	4476	0
Tripura	10368	0
Mizoram	8891.05	8891.05
Nagaland	10289.59	0
Manipur	5128.24	0
Maharashtra	3285.26	33.6
Goa	1406	0
Madhya Pradesh	356.27	0
Chhattisgarh	960	0
Gujarat	1953.2	0
Daman and Diu	7	0
Dadra and Nagar Haveli	250.52	0
Total	1000000	9340.95

Threats from Terrorist Organisations

2417. SHRI P.K. BIJU:
SHRI RAMKISHUN:
SHRI PASHUPATI NATH SINGH:
SHRI KAMAL KISHOR "COMMANDO":

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is an apprehension about a large number of terrorist strike in various parts of the country by certain foreign terrorists organisations;

(b) if so, the details of concrete strategy being formulated including strengthening domestic intelligence services by the Government to deal with terrorist activities in the country;

(c) whether the terrorists are carrying out their agenda successfully in the country;

(d) if so, the reasons therefor; and

(e) the corrective measures being taken by the Government to counter the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) The Central Intelligence and Security agencies are aware of the threats posed by the terrorist elements and their nefarious designs including to target major Indian cities to cause mass casualties.

Government is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no cause, genuine or imaginary can justify terrorism or violence. The Government continues to be alert to these threats and recalibrates its measures to combat terrorism.

In order to deal with the terrorism, Government has taken various measures which *inter-alia*, include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; augmenting the strength of Central Armed Para Military Forces; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; up-gradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

The issue of terrorism has been raised at various multilateral and bilateral fora including in the HS Level bilateral talks and in the Interior/Home Ministers meeting of SAARC. India is a signatory to all the 13 United Nations conventions and protocols dealing with international terrorism. In July 2010 India has also signed MOU with USA to Counter Terrorism. Further, in October 2010, India has acquired membership of Financial Action Task Force (FATF) which is an Inter-governmental body and whose purpose is the development and promotion of national and international policies to combat money laundering and terrorist financing.

Challan by Traffic Police

2418. SHRIMATI BOTCHA JHANSI LAKSHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of challans issued by the Delhi Traffic Police in Delhi for drunken driving during each of the last three years and the current year;

(b) the amount realised from erring/drunken drivers; and

(c) the action proposed to be taken to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The number of challans issued by the Delhi Traffic Police in Delhi for drunken driving during last three years 2008, 2009 and 2010 and the current year (upto 31.07.2011) are as follows:

Year	Number of Challans
2008	8,296
2009	12,784
2010	11,388
2011 (upto 31.07.2011)	10,936

(b) All challans issued by the Delhi Traffic Police for drunken driving are sent to Courts, which decide the punishment for violation in terms of fine or imprisonment or both.

(c) Regular checks are undertaken by Delhi Traffic Police near hotels, bars, pub joints etc. and violators are prosecuted under Section 185 of Motor Vehicles Act, 1988. General public is educated in respect of drunken driving through distribution of road safety literature, press advertisements, FM radio announcements etc. Besides, the Delhi Traffic Police recommends such cases to Transport Department, GNCT of Delhi for disqualification/ revocation of driving licence.

[*Translation*]

Traffic Congestion

2419. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the problem of traffic congestion is increasing day-by-day in various parts of the National Capital Territory of Delhi including Connaught Place;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has taken any steps to deal with this problem;

(d) if so, the details thereof;

(e) whether the Government has any proposal to provide training to Delhi Traffic Police personnel;

(f) if so, the details thereof and if not, the reasons therefor; and

(g) the time by which the other measures including cyber highway project is likely to be implemented to control traffic problems in the NCT of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. The problem of traffic congestion is increasing day-by-day in various parts of the National Capital Territory of Delhi including Connaught Place as the city of Delhi, in recent years, has expanded exponentially in virtually all directions and has witnessed unprecedented growth of human and vehicular population over the years. Despite large land area being dedicated to roads and increase in total road length, traffic speed and road availability per vehicle in Delhi has decreased which has resulted in traffic congestion.

(c) and (d) In order to tackle the situation in a comprehensive manner in the NCT of Delhi, the Delhi Traffic Police has prepared a Traffic Management Plan which is based on the principles of road safety education, regulation, enforcement and engineering solutions. Based on this Traffic Management Plan, the Delhi Traffic Police has taken a number of steps to decongest and streamline traffic in the NCT of Delhi. The details of the plan are as follows:

- (i) Introduction of Innovative Traffic Management Schemes in congested areas/markets.
- (ii) Closure of cuts to ensure uninterrupted and smooth flow of traffic.
- (iii) Construction of slip road.
- (iv) Change in road geometry.
- (v) Restrictions on plying of heavy, medium and light goods vehicles during specific timings depending upon the road and traffic pattern.
- (vi) Restriction on movement of slow moving traffic during specific timings on certain roads.
- (vii) Parking discipline is enforced through mobile patrolling and detection of offences through surveillance vehicles.
- (viii) Removal of obstructive/unauthorized parked vehicles from the main roads of the NCT of Delhi.
- (ix) Provision of painting of road markings and erection of road signages for the guidance of the general public, provision of central verges, iron railings, bus lanes, zebra crossings, street lighting, channelizers/islands, modification of junction geometric, road carpeting, relocation of bus stops, etc.
- (x) Segregation of slow and fast moving traffic by providing physical barriers such as bollards, ropes and barricades, wherever possible.
- (xi) Implementation of roundabout discipline in New Delhi areas.
- (xii) Introduction of pedestrian discipline at important and selected locations.

(xiii) Effective enforcement of Apex Court order banning transiting of non-destined heavy commercial vehicles through Delhi.

(e) and (f) Road Safety Cell of Delhi Traffic Police regularly organizes in house refresher courses for traffic police personnel.

(g) The Intelligent Traffic System is likely to be implemented in the 12th five-year plan (2012-2017).

[English]

Funds for Development of North Eastern States

2420. SHRI RAMEN DEKA:
SHRI P. KARUNAKARAN:

Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) the total funds granted, released and utilised for the development of North Eastern States, during each of the last three years and the current year, State-wise;

(b) the details of projects that are underway and the targets fixed and achieved alongwith the employment generated through various projects during the said period, State-wise;

(c) whether the Government has any proposal to sanction new projects for the development of North Eastern States and for generation of employment; and

(d) if so, the details thereof and the total expenditure likely to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) The Planning Commission is involved in the finalisation of the annual plans of the States of North East. The size of each year's plan is finalised based on the available resources of the States (State's own funds, borrowings and any other resources) and the available Central Assistance in the particular year.

A statement indicating Annual Plan outlays/expenditure during 2008-09, 2009-10, 2010-11 and current year 2011-12, including Special Plan Assistance/Special Central Assistance (grant), to enable the state government to take up priority projects across the sectors and to meet the resources gap in the Plan for North Eastern States is given at Statement-I.

Grants-in-aid to the North East State governments are released under the Non Lapsable Central Pool of Resources (NLCPR) Scheme by the Ministry of Development of North Eastern Region. However, under the Scheme, State-wise allocations are not made. Details of State-wise funds released for NLCPR projects during last three years and current year is given at Statement-II.

The total funds granted by the North Eastern Council to the North Eastern States during each of the last three years and the current year is given at Statement-III. Figures regarding utilization of grants, State-wise for the last three years and the current year, would be available with the State Governments.

In addition, the 52 non-exempted Central Ministries earmark 10% of their gross budgetary support for the North East Region (NER). The Ministry of DoNER monitors utilisation of expenditure by the above Ministries/Departments against lumpsum provision for the NER. It does not monitor State-wise utilisation. The year wise allocation/expenditure under earmarked funds for NER during 2008-09, 2009-10, 2010-11 and current year 2011-12 is summarized in the table below:

(Rs. in crores)

RE 2008-09	Expenditure 2008-09	RE 2009-10	Expenditure 2009-10	RE 2010-11	Expenditure 2010-11	BE 2011-12
14847.36	12733.74	16229.46	14692.68	21787.22	18569.84*	23321.78**

*Expenditure details awaited from four Ministries /Departments

**Excluding Railway Board

(b) Under the NLCPR Scheme, the projects for development of socio-economic infrastructure (Power, Roads & Bridges, Education, Health, Water Supply and Sanitation) are undertaken. State-wise details of number of ongoing projects under NLCPR Scheme and Special BTC package (as on 31.07.2011) are given in table below:

State	Number of Projects underway	Cost (Rs. in crore)
1	2	3
Arunachal Pradesh	101	1284.57
Assam	172	1372.40
Manipur	144	1149.11
Meghalaya	64	711.12
Mizoram	48	390.57
Nagaland	56	751.32
Sikkim	43	474.36
Tripura	59	703.69

1	2	3
Total NLCPR	687	6837.14
BTC Package	35	468.00

The North Eastern Council projects are infrastructural and social in nature (Transport & Communication, Power, Medical & Health, Human Resources Development etc.). Projects of NLCPR Scheme and of NEC are for development of socio-economic infrastructure which directly and indirectly lead to generation of employment.

(c) and (d) The projects of NLCPR Scheme are sanctioned after the techno-economic examination of proposal received from the State Governments which is a continuous process. The sanction of projects by the NEC is a continuous process. The developmental projects are sanctioned on the basis of the Priority Lists from the State Governments of the North East Region as well as on the basis of the Five Year Plan Working Group recommendations pertaining to the relevant sectors of the NEC and the techno-economic scrutiny of the project proposals contained in the Priority Lists/Five Year Plan Working Group reports as per the extant procedures.

Statement I*Annual Plan Outlay and expenditure of the NE States during 2008-09 to 2011-12*

(Rs. in crores)

Sl.No.	State/UTs	Approved Outlay 2008-09			Approved Outlay 2009-10			Approved Outlay 2010-11			Approved Outlay 2011-12	
		Outlay	Out of which SPA/ACA	Expenditure	Outlay	Out of which SPA/ACA	Expenditure	Outlay	Out of which SPA/ACA	Expenditure (Provisional)	Outlay	Out of which SPA/ACA
1.	Arunachal Pradesh	2065.00	769.00	1801.33	2100.00	779.64	1124.87	2500.00	1100.00	2500.00	3200.00	1100.00
2.	Assam	5011.51	436.22	3593.76	6000.00	330.00	5365.35	7645.00	400.00	7645.00	9000.00	800.00
3.	Manipur	1660.00	550.00	1713.95	2000.00	610.00	1784.41	2600.00	750.00	2600.00	3210.00	800.00
4.	Meghalaya	1500.00	170.00	1386.96	2100.00	150.00	1655.26	2230.00	500.00	2230.00	2727.00	700.00
5.	Mizoram	1000.00	63.00	882.53	1250.00	70.00	1067.22	1500.00	304.82	1249.82	1700.00	450.00
6.	Nagaland	1200.00	135.00	1030.71	1526.27	220.00	1428.50	1500.00	750.00	1500.00	1810.00	850.00
7.	Sikkim	852.00	75.00	849.78	1045.00	82.70	1019.26	1175.00	225.00	1175.00	1400.00	300.00
8.	Tripura	1450.00	160.00	1398.50	1680.00	145.00	1735.57	1860.00	300.00	1860.00	1950.00	800.00
	Total	14738.51	2359.12	12657.52	17701.27	2387.34	15180.44	21010.00	4329.82	20759.82	24997.00	588.00

Source: Planning Commission

Statement II*State-wise funds released for NLCPR Projects during last 3 years and current year*

(Rs. in crore)

State	Years			
	2008-09	2009-10	2010-11	2011-12 (upto 31.7.2011)
Arunachal Pradesh	165.98	152.89	152.17	69.42
Assam	94.38	107.49	168.61	28.40
Manipur	84.35	90.09	96.32	14.45
Meghalaya	94.83	76.72	58.42	54.89
Mizoram	14.94	19.91	73.73	27.54
Nagaland	103.81	102.94	98.43	30.61
Sikkim	62.91	22.91	61.04	27.35
Tripura	39.19	95.67	97.05	24.44
Total (NLCPR)	660.39	668.62	805.77	277.10
BTC Area Projects	67.03	3.15	50.00	15.09

Statement III

The total funds granted by the North Eastern Council (NEC) to the North Eastern States during each of the last three years and the current year

(Rs. in crores)

Sl.No.	State	Years				Total
		2008-09	2009-10	2010-11	2011-12 (as on 31st July, 2011)	
1.	Andhra Pradesh	60.33	91.81	113.87	8.52	274.53
2.	Assam	144.65	115.33	88.35	47.50	395.83
3.	Manipur	27.77	14.64	46.14	16.51	105.06
4.	Meghalaya	37.26	65.77	71.86	10.00	184.89
5.	Mizoram	43.48	28.04	43.95	32.82	148.29
6.	Nagaland	43.77	32.25	48.57	37.58	162.17
7.	Sikkim	40.37	45.41	32.33	20.55	138.66
8.	Tripura	69.93	77.05	42.10	41.39	230.47
	Sub Total (of States)	467.56	470.30	487.17	214.87	1639.90
9.	*Other agencies	143.97	150.70	193.77	67.52	555.96
	Grand Total	611.53	621.00	680.94	282.39	2195.86
	Budget Allocation	624.00	624.00	700.00	700.00	2648.00

*Other agencies - NERIWALM, Border Road Organization, AAI.

Satellite Towns

2421. SHRI NITYANANDA PRADHAN:
SHRI BAIJAYANT PANDA:
DR. KIRIT PREMAJIBHAI SOLANKI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to develop satellite towns which would be self-contained, limited in size and built in the vicinity of metros in the country;

(b) if so, the details thereof;

(c) the cities that would be covered under the above project, city-wise; and

(d) the details and the action plan to develop metro infrastructure in rural areas to address population congestion in the metro cities of the country?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The Ministry of Urban Development is running a pilot scheme for Infrastructure Development in satellite town around seven mega-cities.

(b) The pilot scheme supports development of infrastructure facilities related to Solid Waste Management, Water Supply and Sewerage in the selected towns to channelize their future growth and ameliorate pressure on mega-cities. It also provides for implementation of reforms such as e-governance, property tax, double entry accounting, creation of barrier free built environment and energy & water audit.

(c) The eight satellite towns identified for implementation of the scheme are Vikarabad (Andhra Pradesh), Sanand (Gujarat), Sonipat (Haryana), Kankapura (Karnataka), Vasai-Virar (Maharashtra), Sriperumbudur (Tamil Nadu), Pilkhua (Uttar Pradesh) and New Town (West Bengal).

(d) The Ministry of Urban Development does not undertake development of infrastructure in rural areas, hence, there is no such action plan.

Privatisation of Procurement

2422. DR. GIRIJA VYAS: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to involve private sector alongwith the State agency, Food Corporation of India, for undertaking procurement of foodgrain from farmers;

(b) if so, the details thereof; and

(c) the objective thereof and the response received so far from each State including Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) No Madam. There is no proposal before the Government to involve private sector in procurement being made by FCI and State Agencies for the Central Pool.

[Translation]

Housing Loan to Weaker Sections

2423. SHRI JAGDISH SINGH RANA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the amount of housing loan provided by the Housing and Urban Development Corporation (HUDCO) to people belonging to economically weaker sections in the country including Uttar Pradesh during each of the last three years and the number of persons benefited therefrom, State-wise;

(b) the target fixed for providing housing loan particularly to the people belonging to the economically

weaker sections in the country, during the current Five Year Plan;

(c) whether the Government has received any financial assistance for the housing sector from the World Bank and Asian Development Bank during the last three years;

(d) if so, the details thereof; and

(e) the details of the amount received as housing loan from the said banks and distributed to the people belonging to the economically weaker sections, State-wise and Bank-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Housing & Urban Development Corporation Limited (HUDCO) has sanctioned a total of 534647 Economically Weaker Section (EWS) housing dwelling units in last three years. An amount of Rs. 226499.49 lakhs has been sanctioned as loan and Rs. 55009 lakhs has been released during the last three years. The State-wise details of EWS dwelling units sanctioned, loan amount sanctioned and released by HUDCO in last three years, including Uttar Pradesh, is given in the Statement.

(b) The scheme of Interest Subsidy Scheme for Housing the Urban Poor (ISHUP), launched by the Ministry of Housing & Urban Poverty Alleviation, aims to leverage flow of institutional finance for the Economically Weaker Section (EWS) and Lower Income Group (LIG) segment household for creation of additional housing stock of 3.10 lakh houses for EWS/LIG segments during the current Five Year Plan, out of which 2.13 lakh dwelling units are targeted for EWS housing and 0.97 lakh for LIG housing. However, this is a demand driven scheme.

(c) No, Madam.

(d) and (e) Do not arise.

Statement

State-wise Loan/Dwelling units sanctioned during the last 3 years

Loan & Release (Rs. in lakhs)

States	2008-09			2009-10			2010-11		
	EWS Loan	EWS Units	Release	EWS Loan	EWS Units	Release	EWS Loan	EWS Units	Release
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
Assam	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00

1	2	3	4	5	6	7	8	9	10
Bihar	0.00	0	0.00	250.00	126	0.00	0.00	0	0.00
Chhattisgarh	0.00	0	3658.37	491.59	1136	2311.17	541.80	2232	913.15
Delhi	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
Goa	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
Gujarat	0.00	0	0.00	13517.28	280	0.00	12900.00	0	19241.53
Haryana	292.86	226	0.00	0.00	0	0.00	0.00	0	0.00
Himachal Pradesh	0.00	0	888.88			0.00			0.00
Jharkhand	35000.00	100000	0.00	0.00	0	0.00	0.00	0	10000.00
Karnataka	0.00	0	0.00	7598.42	114900	7598.42	0.00	0	0.00
Kerala	0.00	0	0.00	0.00	0	0.00	90.53	0	90.53
Madhya Pradesh	0.00	0	800.00	6235.00	12688	2906.00	2007.90	2642	1325.5
Maharashtra	0.00	0	0.00	20000.00	31282	0.00	50000.00	215779	0.00
Meghalaya	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
Nagaland	0.00	0	0.00	0.00	0	0.00	0.00	0	600.00
Odisha	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
Punjab	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
Rajasthan	0.00	0	0.00	7500.00	45380	0.00	40000.00	0	0.00
Tamil Nadu	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
Tripura	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
Uttar Pradesh	0.00	0	0.00	0.00	0	0.00	2500.00	976	675.00
Uttarakhand	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
West Bengal	0.00	0	2500.00	0.00	0	0.00	0.00	0	0.00
Union Territories	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00
Puducherry	13000.00	3000	0.00	14575.00	4000	1500	0.00	0	0.00
Total	48292.86	103226	7847	70167.3	209792	14316	108039.23	221629	32846

[English]

Criteria for Recognising Freedom Fighters

2424. SHRI NEERAJ SHEKHAR:
SHRI YASHVIR SINGH:
SHRIMATI JAYA PRADA:
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of freedom fighters who are receiving pensions from the Union and State Governments separately, State-wise;

(b) whether there is a variation in the criteria adopted by the Union and State Governments to recognise a person as freedom fighter;

(c) if so, the details thereof alongwith the reasons therefor and the steps taken to amend the Central Swatantrata Sainik Samman Pension Scheme, 1980 in this regard; and

(d) the details of other programmes being implemented by the Government for the welfare of freedom fighters in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The data of freedom fighters and their eligible dependents drawing Central Samman Pension from the Public Sector Banks and Treasuries has been uploaded on the website of Ministry of Home Affairs. The data relating to the freedom fighters drawing pension from State Governments is not centrally maintained.

(b) and (c) The eligibility criteria under the Central 'Swatantrata Sainik Samman Pension Scheme, 1980' *inter-alia* includes imprisonment/underground suffering of at least six months (three months in case of women and SC/ST freedom fighters), internment at home/externment from districts for at least six months, confiscation of properties, permanent incapacitation or loss of job for participation in the freedom struggle. The eligibility criteria adopted by different States for grant of freedom fighter pension under the States/UT scheme, vary from State to State. There is no proposal under consideration to amend the Swatantrata Sainik Samman Pension Scheme, 1980.

(d) Besides pension, the central freedom fighter pensioners/their spouses are eligible for various facilities, the details of which are at the Statement.

Statement

Apart from pension, freedom fighters are also provided the following facilities by the Government of India:

- (i) Free railway pass in II AC in Rajdhani, Chair Car in Shatabdi/an Shatabdi and 1st Class/AC II Tier of all other trains for freedom fighter, along with a companion for life;
- (ii) Free medical facilities in all Central Government hospitals and in hospitals run by PSUs under the control of the Bureau of Public Enterprises. C.G.H.S. facilities have also been extended to the freedom fighters and their eligible dependents;
- (iii) Telephone connection, subject to feasibility, without installation charges, and on payment of only half the rental;
- (iv) General Pool residential accommodation (within the overall 5% discretionary quota) to freedom fighters in Delhi.

(v) Accommodation in the Freedom Fighters' Home set up at New Delhi for freedom fighters who have none to look after them;

(vi) Ex-Andaman Freedom Fighters/widows along with a companion are also entitled to free air travel to visit Andaman & Nicobar Islands once a year.

[Translation]

Agricultural Research

2425. SHRI MAHESH JOSHI:
SHRI ASHOK ARGAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the measures taken by the Government to promote agricultural research in various parts of the country;

(b) the total amount being spent by the Government on agricultural research at present;

(c) whether the agro research work has not been commensurate with the amount of funds spent in this regard; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Plan outlays on R&D in Agriculture have increased significantly over the Plan periods as given below:-

	(Rs. in crore)
IXth Plan	2514.17 (RE)
Xth Plan	4900.00 (RE)
Xlth Plan	10054.00 (Four year RE plus current year's 2011-12 BE)

RE - Revised Estimate, BE - Budget Estimate

(b) In the current financial year, the plan allocation for R&D in agriculture is Rs. 2800 crores.

(c) No, Madam, the targeted research work has been accomplished on priority basis within the allocated budget.

(d) Does not arise.

[English]

Housing Schemes of CGEWHO

2426. SHRI JAGDAMBIKA PAL: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the details of the housing schemes launched by the Central Government Employees Welfare Housing Organisation (CGEWHO) during each of the last three years;

(b) the mode of allotment/acquisition of land for CGEWHO schemes; and

(c) the time by which the lands allotted/acquired for above schemes of CGEWHO alongwith the per sq. meter rate to acquired land?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) As per the information given by Central Government Employees Welfare Housing Organisation (CGEWHO), following housing schemes were launched during last 3 years:

(i) 31.01.2008	—	Jaipur (Ph-II)
(ii) 09.10.2008	—	Vishakhapatnam
(iii) 26.02.2010	—	Bhubaneswar (Ph-II)
(iv) 12.06.2010	—	Kolkata (Ph-II)
(v) 02.12.2010	—	Mohali (Ph-II)
(vi) 03.03.2011	—	Greater NOIDA

CGEWHO acquires/obtains land from Government Agencies at administered prices. However, it also resorts to turnkey contracts wherein the contractor provides land, completes the construction of Dwelling Units and hands them over to CGEWHO.

(c) The details of land allotted is as follows:

Housing schemes/ projects:	Year of land acquisition:
(i) Jaipur, Phase-II	January, 2008

(ii) Vishakhapatnam March, 2008

(iii) Bhubaneswar, Phase-II November, 2006

(iv) Kolkata, Phase-II March, 2010

(v) Mohali, Phase-II June, 2007

Being turnkey projects mentioned from (i) to (v) above, no separate cost per sq. meter for the land is available as the offer is composite and include land and construction cost.

(vi) For Greater NOIDA Project, the land was allotted in the year 1996 @Rs. 600/- per sq. mtr.

Metro Rail Projects

2427. SHRI SAMEER BHUJBAL:
SHRI ABDUL RAHMAN:
SHRI PREMCHAND GUDDU:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has received any proposals from the State Governments for construction of Metro Rail in the States;

(b) if so, the details thereof including the estimated cost of the proposals and funding pattern alongwith the difference in the opinion of the Ministry vis-à-vis the Planning Commission, if any; and

(c) the details of proposals approved and rejected alongwith the reasons for rejection of proposals?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Yes, Madam. Union Government has been receiving proposals from various Governments and approving the same after due process. The proposals not approved so far are at Statement-I. The final approval for the project requires a number of approvals at various levels involving inter ministerial consultations with various ministries including Planning Commission, tying up of funding arrangements etc. Taking opinions/comments of different Ministries is part of the established mechanism of inter-ministerial consultation process before approving a project.

(c) The details of proposals approved are given as per Statement-II. The Central Government has not rejected any proposal so far.

Statement I*Proposals considered by Empowered Group of Ministers on 9.8.2011 and minutes processed:*

Sl.No.	Project	Length (Km.)	Total tentative cost (Rs. in Cr.)	Funding Pattern (Rs. in crore)
1.	Delhi Metro Phase-III (Delhi)	103.05	35242	Equity by Gol & GNCTD (10.636% Each) 7497.00 Interest free Sub-Debt 5100.00 Grant by DDA 1500.00 Property Dev. By DMRC 1586.00 JICA Loan 14097.00 Loan from IIFCL & or other Fin. Inst. 5462.00 Total: 35242.00
2.	Extension to Faridabad (Haryana)	13.875	2533	Cost of land provided by GoH 85.00 Grant GoH: 1342.40 Grant Gol 335.60 Sub. Debt. GoH 52.20 Sub Debt. Gol 208.80 States Taxes GoH 109.00 Sub Total: 2048.00 Rolling Stock Borne by DMRC 400.00 Total: 2533.00
3.	Extension to Ghaziabad (Vaishali) (Uttar Pradesh)	2.6	320	Capital cost of the Network borne by GDA 260.00 Rolling Stock Borne by DMRC 60.00 320.00

PROJECT NOT APPROVED SO FAR

Sl.No.	Project (State)	Length (Km.)	Total tentative cost (Rs. in crore)	Tentative funding pattern (proposed by the State Govt.) (Rs. in crore)
1	2	3	4	5
1.	Kochi Metro Rail (KERALA)	25.30	2991.50	Equity by Gol 450.00 Equity by GoK 450.00 Sub. Debt. By Gol 299.10 Sub. Debt by GoK 450.00 JICA Loan 1350.40 Total (excluding State Taxes) : 2991.50

1	2	3	4	5
2.	Jaipur Metro Stage-II (Ambabari to Sitapur via SMS Hospital) (Rajasthan)	29.11 (including 9.25 km of civil infrastructure constructed under stage-I)	8723.37	Implementation through Concessionaire on PPP basis. Support from Govt. of India in form of Viability Gap Funding (VGF).
3.	Colaba-Mahim/Bandra Corridor (Line-III) (Maharashtra)	20.40	12000.00	Equity by Gol 2280.00 Equity by GoM 2520.00 Sr. Term Debt. by JICA Loan 7200.00 Total : 12000.00
4.	Bangalore High Speed Rail Link (Karnataka)	33.65	6542.29	Implementation through Concessionaire on PPP basis. Support from Govt. of India in form of Viability Gap Funding (VGF).
5.	Ludhiana Metro (PUNJAB)	28.954	8705	Equity by BOT 802.00 Domestic Debt 1603.00 Grant by Gol & State Government 6300.00 Total: 8705.00

Statement II*The State-wise approved Metro Rail Projects:*

Sl.No.	Project	Length (km.)	Cost (Rs. in crore)	Funding Plan (Rs. in crore)
1	2	3	4	5
1.	Delhi Metro Phase-III	103.05	35242	Equity by Gol &
National Capital Region				
1.	Delhi MRTS	6.5	10571	Equity Gol- 1464.00
	Phase I- Delhi			Equity GNCTD- 1464.00
	Shahdara-Rithala	22.06		Sub. Debt Gol- 252.00
	Vishwavidyalaya-Central	10.84		Sub. Debt GNCTD- 252.00
	Secretariat			JBIC loan-Property 6839.00
	Indraprastha-Dwarka	25.65		development- 300.00
	Dwarka sub-city	65.05		-----
	(Dwarka-Dwarka VI)			Total - 10571.001
2.	Delhi MRTS	54.68	8605.36	Equity Gol - 1194.195
	Phase II- Delhi		+	Equity GNCTD- 1194.195
	Vishva Vidyalaya -	6.36	3086.00	Sub. Debt Gol- 175.000

1	2	3	4	5	
	Jahangir Puri		-----	Sub.Debt	
	Central Secretariat -	2.53	11691.36	GNCTD-	175.000
	Qutab Minar			JICA loan-	5056.970
	Shahdara -	3.09		Property	
	Dilshad Garden			development-	405.000
	Indraprastha -	8.07		Internal accrual-	405.000
	New Ashok Nagar			-----	
	Yamuna Bank -	6.16		Sub Total -	8605.360
	Anand Vihar ISBT			Rolling Stock	
	Kirti Nagar-Ashok Park	3.36		Equity GoI -	1265.50
	Inderlok-Mundka	15.15		Equity GNCTD-	1265.50
				Property	
				development-	555.00

				Sub Total -	3086.00
				Grand Total -	11691.36
3.	Extension of Delhi Metro to Gurgaon-Haryana Ambedkar Nagar in Delhi to Sushant Lok in Gurgaon	14.47	1589.44	Haryana portion	
				Land GoH-	20.00
				Grant GoH-	456.00
				Grant GoI-	114.00
				Rolling Stock	
				DMRC-	98.00
				Sub total-	688.00
				Delhi portion	
				Sub.Debt for land	
				GoI -	24.50
				Sub.Debt for land	
				GNCTD-	24.50
				Equity GoI-	111.00
				Equity GNCTD-	111.00
				Grant GoH -	111.00
				JICA loan -	352.00
				Sub total -	734.00
				Central Taxes Haryana portion	
				GoI -	55.00
				GoH -	20.00
				Sub total -	75.00
				Central Taxes Delhi portion	
				GoI -	30.00
				GNCTD -	30.00
				GoH -	24.00
				Sub total -	84.00

1	2	3	4	5
				Shifting of Entry-Exit points and provision of escalators in 3 Metro stations at Gurgaon
				Gol - 2.59
				GoH - 5.85
				Sub total - 8.44
				Grand total - 1589.44
4.	Extension of Delhi Metro to NOIDA-UP New Ashok Nagar in Delhi to Sector-32 NOIDA	7.0	827.00	Land GoUP- 32.00 Grant GoUP- 488.80 Grant Gol - 122.20 Rolling Stock DMRC- 93.00 Sub total - 736.00 Central Taxes Gol- 69.00 GoUP- 22.00 Sub total - 91.00 Grand Total 827.00
5.	Central Secretariat to Badarpur:- Delhi Central Secretariat to Sarita Vihar Sarita Vihar to Badarpur	20.16	4012.00	Equity Gol - 612.50 Equity GNCTD- 612.50 Sub.Debt land Gol- 17.50 Sub.Debt land GNCTD- 117.50 JICA loan- 2143.00 Central Tax Gol- 165.00 Central Tax GNCTD- 165.00 State taxes - 79.00 Total - 4012.00
6.	Metro link from Dwarka Sector-9 to Sector-21- Delhi	2.76	356.11	Grant DDA - 275.00 Rolling Stock DMRC- 81.11 Total- 356.11
7.	Airport Metro Express Link - Delhi New Delhi Railway Station to IGI Airport IGI Airport to Dwarka Sector-21	19.2	3076.00	Grant Airport Operator- 350.00 Equity Gol - 599.00 Equity GNCTD- 599.00 Equity Concessionaire-Debt 461.00 Concessionaire- 1067.00 Total - 3076.00 Equity Gol- 158.60 GNCTD - 158.60 Grant DDA - 217.40 Concessionaire - 77.50 Investment Debt Concessionaire- 180.00 Total - 793.00

1	2	3	4	5
Other than National Capital Region				
8.	Bangalore Metro (Karnataka) Hesaraghatta Cross to Puttenahalli and Bayappanahalli to Mysore Road Terminal	42.3	8158.00	Equity Gol - 1223.70 Equity GoK- 1223.70 Sub. Debt Gol- 815.80 Central taxes Sub. Debt GoK- 1223.70 JICA loan - 2877.75 Local Govt. sources- 793.35 Total - 8158.00
9.	Kolkata East-West Corridor (West Bangal) Howrah Maidan to Salt Lake Sector-V	14.67	4874.58	Equity Gol - 701.50 Equity GoWB- 701.50 Sub. Debt Gol- 467.50 Central taxes Sub. Debt GoWB- 751.14 JICA loan- 2252.94 Total - 4874.58
10.	Chennai Metro (Tamil Nadu) Washermanpet to Chennai Airport Chennai Central to St. Thomas Mount	45.046 23.085 21.961	14600.00	Equity Gol - 2190.00 Equity GoTN- 2190.00 Sub. Debt Gol- 730.00 Central taxes Sub. Debt GoTN- 844.00 JICA loan - 8646.00 Total - 14600.00
11.	Mumbai Metro Line-1 (Maharashtra) Versova-Andheri- Ghatkopar	11.07	2356.00	Equity Reliance- 354.00 Equity Connex- 26.00 Equity MMRDA- 134.00 Debt- 1192.00 VGF grant Gol- 471.00 VGF grant GoM- 179.00 Total- 2356.00
12.	Mumbai Metro Line-2 (Maharashtra) Charkop-Bandra- Mankurd	31.87	7660.00	Equity MMRDA- Nil Equity Concessionaire- 1609.00 Debt- 3753.00 VGF grant Gol- 1532.00 VGF grant GoM- 766.00 Total - 7660.00
13.	Hyderabad Metro (Andhra Pradesh)	71.16	12132	GOI(VGF): 1458.00 GoAP: 1980.00 PPP Partner: 8694.00 Total- 12132.00

1	2	3	4	5
14.	Jaipur Metro Stage-I (Rajasthan)	9.25	1250.00	Equity /grant/Loan by Government of Rajasthan and its agencies/Bonds etc. Total: 1250.00

Abbreviations:—

GoI	—	Government of India
GNCTD	—	Government of National Capital Territory of Delhi
GoH	—	Government of Haryana
GoUP	—	Government of Uttar Pradesh
GoK	—	Government of Karnataka/Kerala
GoAP	—	Government of Andhra Pradesh
GoWB	—	Government of West Bengal
GoTN	—	Government of Tamil Nadu
GoM	—	Government of Maharashtra
DMRC	—	Delhi Metro Rail Corporation Ltd.
NCR	—	National Capital Region
IGI	—	Indira Gandhi International Airport
DDA	—	Delhi Development Authority
HUDA	—	Haryana Urban Development Authority
MMRDA	—	Mumbai Metropolitan Regional Development Authority
JICA	—	Japan International Cooperation Agency
Sub.Debt	—	Subordinate Debt
PPP	—	Public Private Partnership
VGF	—	Viability Gap Funding
BOT	—	Built Operate & Transfer
ISBT	—	Inter State Bus Terminus
GDA	—	Ghaziabad Development Authority

Comprehensive District Agricultural Plan

2428. SHRI M.I. SHANAVAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has formulated a Comprehensive District Agricultural Plan in the country;

(b) if so, the details thereof alongwith the details of districts where it has become operational, State-wise;

(c) the details of assistance, including financial and technical given by the Government during the last three years and the current year, State-wise;

(d) whether the guidelines for the said plan is uniform throughout the country;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER

OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Comprehensive District Agriculture Plans (C-DAPs) have been prepared in the country to present the vision & programme for agriculture & allied sectors within the overall development perspective of the district, including the financial requirement and sources of financing the agriculture development plans.

(b) 602 C-DAPs have been prepared by the States. 2 districts of Goa and 1 district each of Kerala, Mizoram and West Bengal are yet to complete C-DAPs. These C-DAPs have been used for RKVY projects in the country.

(c) States were provided funds @ Rs. 10 lakh per district for preparation of C-DAPs. An amount of Rs. 54.30 crores has been released to the States till date for this purpose. State-wise funds released is at Statement enclosed.

(d) and (e) Yes, Madam. Planning Commission brought out a Manual for preparation of C-DAPs for use by all the States.

(f) Does not arise.

Statement*State-wise funds released for Comprehensive District Agriculture Plans (C-DAPs)*

(Rs. in crore)

Sl.No.	State	Funds released for preparation of C-DAPs
1	2	3
1.	Andhra Pradesh	2.00
2.	Arunachal Pradesh	1.60
3.	Assam	1.50
4.	Bihar	3.40
5.	Chhattisgarh	1.70
6.	Goa	0.20
7.	Gujarat	2.20
8.	Haryana	1.90
9.	Himachal Pradesh	1.10
10.	Jammu and Kashmir	2.00
11.	Jharkhand	1.90
12.	Karnataka	2.30
13.	Kerala	1.20
14.	Madhya Pradesh	4.50
15.	Maharashtra	3.10
16.	Manipur	0.90
17.	Meghalaya	0.70
18.	Mizoram	0.80
19.	Nagaland	1.10
20.	Odisha	2.70
21.	Punjab	1.90
22.	Rajasthan	2.80
23.	Sikkim	0.40
24.	Tamil Nadu	2.90
25.	Tripura	0.20

1	2	3
26.	Uttarakhand	1.20
27.	Uttar Pradesh	6.60
28.	West Bengal	1.50
Total		54.30

*[Translation]***Commission on Police Reforms**

2429. SHRI GORAKH PRASAD JAISWAL:
SHRI K.D. DESHMUKH:
SHRI MANSUKH BHAI D. VASAVA:
SHRI NAVEEN JINDAL:
SHRI JAI PRAKASH AGARWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has constituted any Committee/Commission and task force on reforms in the police and intelligence mechanism recently, in view of the increasing threats to internal security in the country;

(b) if so, the details thereof alongwith the recommendations made therein and the reaction of the Government thereon;

(c) whether the Government has constituted any team comprising defence experts for this purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) No Committee/Commission or task force on reforms in the police has been constituted recently. A proposal for setting up of a Task Force to review the working of the National Security System and its ability to respond to the challenges and threats that the country is facing today, has been approved recently and has started functioning from 1.7.2011 for six months. The task force consists of 14 members including chairman and includes defence experts. The Task Force would review the existing processes, procedures and practices in the National Security System and would aim to improve national capabilities. Where necessary, it would also suggest redesigning of existing structures and tasking mechanisms, re-examine working methods and

responsibilities and suggest oversight and peer review mechanism. The Task force has not yet given its report.

[English]

Mou in I & B Sector

2430. SHRI PRADEEP MAJHI:
SHRI KISHANBHAI V. PATEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government of India has signed a Memorandum of Understanding (MoU) with Afghanistan to strengthen the Information and Broadcasting sector;

(b) if so, the details and the salient features thereof;

(c) whether the media policies and strategies of both the countries are different;

(d) if so, the details thereof; and

(e) the extent to which both the countries have considered this aspect before signing the said MoU?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Yes, Madam.

(b) A Memorandum of Understanding (MoU) was signed between Afghan Ministry of Information and Culture and the Ministry of Information and Broadcasting, Government of India at New Delhi, India on 24.05.2011. The details of the signed Memorandum of Understanding (MoU) and the salient features are enclosed as Statement

(c) to (e) As part of the Government of India's development assistance programme to Afghanistan, Government of India (GOI) (through the Ministry of External Affairs) has partnered with the Government of Afghanistan (GOA) and the United Nations Development Programme (UNDP) to support Capacity development in Afghanistan. A tripartite MoU was signed on 30th March, 2010 between the GOI, GOA and UNDP, Afghanistan for implementation of National Institution Building Project (NIBP) in Afghanistan.

As per the tripartite agreement, GOI is committed to execute separate twinning MoUs between Ministry/agencies of GOA and corresponding Ministry/agency of GOI.

In the backdrop of GOI's commitment towards Tripartite Agreement, the Memorandum of Understanding (MoU) was signed between Afghan Ministry of Information and Culture and the Ministry of Information and Broadcasting, Government of India at New Delhi, India on 24.05.2011.

Statement

The MoU signed between the Ministry of Information and Culture, Government of Afghanistan and Ministry of Information & Broadcasting, Government of India on the 24th of May, 2011

The scope of the MoU includes but is not limited to the following:

- Provision of advisory services for supporting policy and strategy development and systems improvement in accordance with identified needs of Afghanistan. This will include medium term and short term assignments for experts from the Government of India for assessments, capacity development, policy development and other advisory services including services of technical experts for specific identified needs. The range of activities primarily would be technical areas that Capacity Development Advisors located in respective ministries/agencies would identify but would not be in a position to support themselves.
- Provision of services of advisors in technical areas for on-site support in short visits to Afghanistan as well as off-site support from India.
- Study and exposure visits of civil servants of the Government of Afghanistan to India and its institutes/organizations.
- Short term international training of Afghan civil servants at the training institutes of the Government of India and other relevant institutes in India.
- Deputation of Afghan civil servants for on-the-job practical trainings to this Ministry and other ministries/agencies of Government of India.
- Providing assistance in establishing/strengthening the training institutes of the Government of Afghanistan, wherever applicable.
- Sharing/exchanging information/publications/research material. Technical know-how/best practices and other relevant material for capacity development in technical areas.

Areas of cooperation:

> The area of cooperation between Government of India and Government of Afghanistan for capacity development support from the Government of India shall include common functions of government (policy & strategy development, project management, financial management, procurement and human resource management) and the technical areas. The technical areas of cooperation shall be an evolving list and shall be determined in accordance with the needs assessment ascertained over time during the implementation of this MoU. An initial indicative list of areas of cooperation for capacity development includes the following:

- (i) Development of media policies and strategies,
- (ii) Development of Independent and free press in Afghanistan,
- (iii) Identification of areas of reforms and restructuring in the field of press and media and implementation thereof
- (iv) Development and standardization of media related programmes, graphic designing, production of documentaries and films and other related areas,
- (v) Production and Broadcasting activities of Radio & Television of Afghanistan (RTA) including content management.
- (vi) Marketing of TV and radio programmes for revenue generation.

Funding of Prasar Bharati

2431. SHRI GAJANAN D. BABAR:
SHRI VIRENDRA KUMAR:
SHRI ANANDRAO ADSUL:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI DHARMENDRA YADAV:
SHRI P. VISWANATHAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to prepare a new road map to improve the functioning of Prasar Bharati (PB);

(b) if so, the details thereof and the details of recommendations made by the Group of Ministers (GOMs) constituted by the Government for the purpose alongwith the action being taken on such recommendations so far;

(c) whether the Government proposes to provide a sum of Rs. 2000 crore in funding to PB;

(d) if so, the details thereof;

(e) whether the Government also proposes a greater ministerial control over PB;

(f) if so, the details thereof and the action taken thereon so far;

(g) whether PB Board recommended a new funding pattern; and

(h) if so, the steps taken by the Government to take control over the PB?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Yes, Madam. The Government has re-constituted a Group of Ministers under the chairmanship of Home Minister to examine various issues pertaining to the functioning of Prasar Bharati. GoM has made several recommendations on capital and financial restructuring, funding pattern, manpower issues, including constitution of Recruitment Board, formulation of recruitment rules and filling up of vacancies and demands of employee organizations of Prasar Bharati. The GoM has also undertaken a comprehensive review of the provisions contained in the Prasar Bharati (Broadcasting Corporation of India) Act, 1990 (hereinafter referred to a "the Act") and has recommended certain amendments to the Act. Follow up action on the recommendations of the GoM are under way.

(c) and (d) Funds are being provided as per the budgetary provision available for Prasar Bharati. GoM recommendations on future funding pattern will be implemented after and as per the approval of the Cabinet.

(e) and (f) The amendments suggested by GoM in the Act, with regard to, inter-alia, the composition of the Board, the eligibility criteria and the tenure of Chairperson and other Members of the Prasar Bharati Board, the procedure for appointment, suspension and removal of Chairperson and Members of Board, powers of Central Government to obtain information from and issue directions

to Prasar Bharati amongst others. It is expected that these changes will enable Government to effectively supervise the functioning of Prasar Bharati, improve governance within Prasar Bharati and make the functionaries more accountable.

(g) and (h) Based upon the projections on income and expenditure provided by Prasar Bharati, GoM had initially recommended that 50% of the annual operating expenses of Prasar Bharati should be borne by Prasar Bharati and the remaining 50% will be met from Non-Plan grants-in-aid by the Government. However, in view of the concerns expressed by Standing Committee on Information Technology as also by various employee organizations of Prasar Bharati on the revenue earning potential of Prasar Bharati, the GoM had subsequently directed Prasar Bharati to re-work its net revenue earning projections. The projections of Prasar Bharati, duly approved by PB Board, were considered by GoM and it recommended that during the next five years, the Government non-Plan support would be extended for meeting 100% expenses towards salary and salary related expenses and augmentation/replacement of capital assets. All other items of operating expenses shall be borne by Prasar Bharati from out of its internal revenue earnings.

The recommendations of the GoM on the revised funding pattern of Prasar Bharati is based on future revenue earning potential of PB and its role as a Public Broadcaster as also to address the concerns of employee organizations and is not with the objective of exercising any control by Government over PB. However, as detailed in reply to (e) and (f) above, certain amendments have been recommended by GoM with a view to ensure effective government supervision over the functioning of Prasar Bharati, improve governance and ensure accountability.

Constitution of Special Settlement Commission

2432. SHRI V. ARUNA KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to constitute a 'Special Settlement Commission' for speedy settlement of cases under the Urban Land Ceiling and Regularisation Act (ULCRA);

(b) if so, the details thereof;

(c) whether the Union Government is considering to introduce e-Auction policy to acquire Government land

under the Central Departments of Railways, Defence and other Central Public Sector Undertakings to facilitate land for affordable houses to needy people; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) No, Madam as The Urban Land (Ceiling & Regulation) Act, 1976 has been repealed through The Urban Land (Ceiling & Regulation) Repeal Act, 1999.

(c) As per information received from Ministry of Housing and Urban Poverty Alleviation there is no such proposal.

(d) Does not arise.

Futures Trading

2433. SHRI C. RAJENDRAN:
SHRI JAI PRAKASH AGARWAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has allowed Futures Trading in essential commodities;

(b) if so, the details thereof and the commodities in which Futures Trading is allowed;

(c) whether the Government has analyzed the negative impact of this sort of trading on the common man; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) Yes Madam.

(b) The following essential commodities are presently traded in the futures market: Wheat, Chana, Barley, Potato, Mustard Seed, Refined Soya Oil, Soyabean, Refined Mustard Oil, Gur and Sugar.

(c) and (d) As per available information, no study has pointed out any negative impact of futures trading in commodities on the common man. On the contrary, the Committee set up by the Government under the Chairmanship of Prof. Abhijit Sen (report submitted in

April 2008) could not determine any conclusive causal relationship between futures trading & inflation.

RBI, in its Annual Report for the year 2009-2010 (July 2010) came to the conclusion that commodity prices in India seem to be influenced more by other drivers of price changes, particularly demand supply gap in specific commodities, the degree of dependence on imports and international price movements in these commodities.

Budget Allocation for CWG

2434. SHRI KABINDRA PURKAYASTHA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the original budget allocation for conducting/organising the Commonwealth Games (CWG) held in 2010 to the Organising Committee, Central Public Works Department, Sports Authority of India and Prasar Bharati, respectively;

(b) whether the above organisations had also asked the Government to increase the said allocation;

(c) if so, the details thereof and the reasons therefor;

(d) whether these organisations have completed the work assigned to them within the budget allocation; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) The required details are as under:

(Rs. in Crores)		
Sl. No.	Agency	Original Budget Allocation
1.	Organising Committee (OC)	767
2.	Central Public Works Department (CPWD)/Sports Authority of India (SAI)	1000+ - 10%
3.	Prasar Bharati + Press Media Centre+ India Trade Promotion Organization	366+40.77+28

(b) Yes, Madam.

(c) The increased allocation in respect of the above are as under:-

(Rs. in Crores)		
Sl. No.	Agency	Revised Budget Allocation
1.	Organising Committee (OC)	1813.42
2.	Central Public Works Department (CPWD)/Sports Authority of India (SAI)	2460.00
3.	Prasar Bharati+Press Media Centre+India Trade Promotion Organization	366+40.77+75.77

The reasons for increase in case of the Organising Committee related to:

(i) inclusion of new items such as Accreditation; City operations; Sponsorship and T.V. Rights; Security; Sustainability & Environment and Ticketing; (ii) Change of the Scope of Work and cost escalation in some of the items like Catering, Opening & Closing Ceremonies, Protocol & CGF Relations etc. (iii) inclusion of components for Rent of OC Building, Technology etc. which were practically nil in the initial budget.

The reasons for the increase in cost estimates of SAI/CPWD are (1) Change in design and scope; (2) Escalation in prices of construction material; (3) Alternations and additions at venue necessitated by mandatory requirements of the Commonwealth Games Federation/International Federation; and (4) Inclusion of items like statutory levies, Closed Circuit Television (CCTV), façade lighting seating, horticulture work etc. which had not been accounted for earlier. For Prasar Bharati, reasons for increase were (i) augmentation and replacement of AC Plant in various halls as per the requirement of OC (ii) Hiring and Fuel expenses for DG Sets etc.

(d) Yes, Madam.

(e) The Organising Committee (OC) CWG-2010 has conducted the Commonwealth Games in October, 2010 at Delhi from 3rd October to 14th October, 2010.

SAI/CPWD have upgraded/renovated the five stadia within the revised budget allocation, viz. (1) Jawaharlal Nehru Stadium Complex, (2) Dr. Karni Singh Shooting

Ranges, (3) Indira Gandhi Stadium Complex, (4) Major Dhyan Chand National Stadium, (5) Dr. Shyama Prasad Mookerjee Swimming Pool Complex.

Doordarshan, a constituent of Prasad Bharati was the Host Broadcaster (HB) and was responsible for all broadcast related activities (both for Radio and Television) required for the production of World Feeds (Basic Feed) video and audio signals in a balanced and objective manner. The broadcast coverage as above was provided by Prasad Bharati. The work related to Press Media Centre was completed. The ITPO also completed their work within the revised budget allocation.

Functioning of NOVOD Board

2435. SHRI S. ALAGIRI:
SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Oilseeds and Vegetables Oil Development (NOVOD) Board is not functioning satisfactorily and meeting of the Board are not being held as per the norms, as a result of which the targets set are not being achieved;

(b) if so, the details thereof and the reasons therefor; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) No, Madam. The National Oilseeds and Vegetable Oils Development (NOVOD) Board has been assigned the responsibility of implementation of a Central Sector Scheme namely "Integrated Development of Tree Borne Oilseeds (TBOs)" during the Xth Plan and continued in XIth Plan. The significant achievement made by the Board under TBO scheme are at Statement. The meetings of the Board are convened as and when necessary to ensure smooth functioning of the Board.

Statement

Achievements of "Integrated Development of Tree Borne Oilseeds (TBOs)" Scheme

The Scheme "Integrated Development of Tree Borne Oilseeds (TBOs)" introduced during 10th Plan and

continued during II th plan period is being implemented by Board to harness the existing potential and augment the future potential of TBOs like Jatropha, Jojoba, Mahua, Neem, Karanja, Wild Apricot, Cheura, Kokum, Simarouba, Tung etc. The programme-wise salient achievements made by the Board are summarized as hereunder:-

A total of 21799 hectares area have been covered under various TBOs consisting of 13806 ha. (Jatropha), 2880 ha. (Karanja), 1879 ha. (Neem) & 3234 hectares (other TBOs) in 23 States.

Thus, achievement of 81.5% under model plantation programme have been made by the Board since inception of TBO Scheme.

The total achievement in plantation programme during 11th Plan is 91.3%

Transfer of Technology

In all, 122 trainers' training for field functionaries and 275 farmers' trainings for primary seed collectors and farmers have been organised by Board through implementing agencies.

Research & Development

The participating research institutes have collected 6626 CPTs/Superior Genotypes of TBOs *i.e.* jatropha (4363) Karanja (1512) wild apricot (510), Cheura (71), Simarouba (53), Mahua (70) & kokum (47) having high yield and oils contents.

A total of 1306 germplasm lines of various TBOs namely jatropha (726), karanja (329), wild apricot (249) and simarouba (2) were cryo-preserved in the gene bank at NBPGR New Delhi.

A standard package of practices regarding propagation technique, nutrient management, water requirement, plant protection measures and post harvest management alongwith varietal improvement at location specific has also been developed.

There has been significant achievement under tissue culture of Jatropha. Multiple shoots (upto 15 Nos.) from explants *viz.* shoot tip and auxiliary bud were obtained on MS medium supplemented with NAA and BAP. Organogenesis from callus have been achieved.

The inter-specific hybridization between *J.curcas* x *J.multifida*, *J.curcas* x *J.villosa*, *J.curcas* x *J.mumulushasar*,

J. curcas x *J. podagarica* *J. integerima* has successfully been done. Back crossings were carried out on available clones with the F_1 hybrids as female and *J. curcas* as male parent to raise BC_1F_1 , BC_2F_1 and BC_3F_1 populations.

The 46 strains of 4 years old plants were targeted for selection of parents to be combined for inbreed line production. About 14 flowering parents namely IGAU Raipur, TNMC-4, Sagar, Pant J Sel-I, Pant J Sel2, PKVJ-DHW-I, Golapar 11, Jhajhar Kotali, Daulatpur-25, Kaladungi Rd-15 MPJ-55, Odisha 2, Bawal Sel and NBJ-I having specific traits like better yield, high oil per cent, extended dormancy, distinct at molecular level etc. were attempted for inbreeding.

The DNA fingerprinting & molecular characterization of 358 genotypes of various TBOs *i.e.* *Jatropha* (245), *karanja* (67), *Wild apricot* (26) and *Simarouba* (20) has been carried out.

A total of 662 and 723 Seed samples have been received from the participating R&D institutions during 2009-10 and 2010-11 respectively. Out of which a total of 58 and 1187 seed samples have been analyzed at NOVOD Board, Oil Analysis Lab during 2009-10 and 2010-11 respectively.

[Translation]

Import of Edible Oil

2436. SHRI VISHWA MOHAN KUMAR:
SHRIMATI DEEPA DASMUNSI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has taken any decision to import one million tonnes of edible oil for distribution through the Public Distribution System at subsidized rates to the poor;

(b) if so, the details thereof indicating the price at which it was distributed; and

(c) the time since when the said distribution has started and the total quantum of edible oil distributed through Public Distribution System till date?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Government had decided to import one million tons of edible oils under the scheme for distribution of subsidized imported edible oils through State/UT Governments during the year 2008-09 with a central subsidy of Rs 15 per Kg for distribution to ration card holders. This scheme was extended during 2009-10 and 2010-11. During the current year 2011-12 the Government has extended the scheme up to 30.09.2011 for import of 5 lakh tons of edible oils. Details of sale prices of edible oils distributed by various State/UT's under the scheme are annexed as Statement.

(c) The scheme commenced in August 2008. The quantities of imported edible oils distributed by State/UT Governments are as follows:

Year	Quantity of edible oil distributed (Lakh tons)
2008-09	2.69
2009-10 & 2010-11	6.13
2011-12 (up to 05.8.2011)	0.625

Statement

*Details of sale prices of edible oils distributed under the scheme by States/UT's
(as per reports received from States/UT Governments)*

				(Rs. Per litre)
Sl.No.	Name of State	Sale price in December, 2008	Sale price in December, 2010	Sale price in July 2011
1	2	3	4	5
1.	Andhra Pradesh(*)	45	35	40
2.	Chhattisgarh(**)	60	#	#

1	2	3	4	5
3.	Himachal Pradesh (**)	40	40	40
4.	Karnataka (*)	45	#	#
5.	Maharashtra (*)	42	30	#
6.	Nagaland (*)	62.50	#	#
7.	Odisha (*)	48	#	#
8.	Tamil Nadu (*)	40	30	25
9.	Rajasthan (**)	60	41	#
10.	Sikkim (*)	51	#	#
11.	West Bengal (*)	52	38	#
12.	Gujarat (*)	44	32	40
13.	Goa (*)	#	38	#
14.	Uttar Pradesh (*)	#	45.50	#

(*) RBD Palmolein

(**) Refined Soyabean Oil

Sale prices are not indicated because these States did not participate in the Scheme during that period.

*[English]***Certification of Adult Movies**

2437. SHRI VIJAY BAHADUR SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of adult movies with A certificate released/approved by the Central Board of Film Certificate (CBFC) in various languages for their screening in the country during each of the last three years and the current year, language-wise;

(b) whether CBFC has also mooted the idea of granting X certification to porn movies;

(c) if so, the details thereof and the reaction of the Government thereto;

(d) whether the Government has made any study about adverse impact of such adult movies on the society;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Statement showing films given 'A' certificate by Central Board of Film Certification (CBFC) during the last three years and the current year, language-wise is at Statement.

(b) No, Madam.

(c) Does not arise.

(d) No, Madam.

(e) and (f) Does not arise in view of reply to (d) above.

Statement*Language-wise Statement of "A" Films for the Year 2008*

Language	No. of 'A' certificate films
1	2
Telugu	66
Hindi	74

1	2
Tamil	39
Kannada	21
Marathi	5
Malayalam	13
Bhojpuri	6
Bengali	12
Oriya	1
English	7
Rajbanshi	1
Punjabi	1
Maithili	1
Total	247

*Language-wise Statement of "A" Films for the
Year 2009*

Language	No. of 'A' certificate films
Hindi	81
Marathi	3
Gujarati	4
Tamil	40
Punjabi	1
Bengali	10
Bhojpuri	16
English	5
Telugu	48
Kannada	22
Malayalam	4
Suryapuri	1
Manipuri	1
Total	236

*Language-wise Statement of "A" Films for the
Year 2010*

Language	No. of 'A' certificate films
Hindi	67
Marathi	5
Bhojpuri	15
Gujarati	1
Telugu	45
Bengali	20
Oriya	1
Tamil	55
Kannada	14
Malayalam	11
Haryanvi	3
English	5
Chhattisgarhi	2
Santhali	2
Total	246

*Language-wise Statement of "A" Films for the
Year 2011*

Language	No. of 'A' certificate films
Hindi	38
Marathi	2
Bhojpuri	24
Gujarati	1
Telugu	27
Bengali	5
Tamil	30
Kannada	12
Malayalam	3
Haryanvi	1
English	2
Chhattisgarhi	2
Total	147

NCRB Report on Corruption

2438. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per the National Crime Records Bureau (NCRB) data for 2000-09 Maharashtra and Rajasthan have registered largest number of corruption cases with least conviction rate; and

(b) if so, the details thereof and other States pointed out by NCRB?

THE MINISTER OF STATE IN THE MINISTRY OF

HOME AFFAIRS (SHRI JITENDRA SINGH): (a) As per Crime in India report published by National Crime Records Bureau (NCRB), the largest number of corruption cases were registered in Maharashtra and Rajasthan. It has also been observed that conviction rate in corruption cases in respect of Maharashtra was less than the national average during the years 2002 to 2009. In case of Rajasthan, the conviction rate was less than the national average during the years 2004, 2006, 2007 & 2009.

(b) The State/UT-wise details of cases registered, cases convicted, trial completed and conviction rate under Prevention of Corruption Act during 2001-2009 are enclosed as Statement.

Statement

*Cases Registered (CR), Cases Convicted (CV), Trials Completed (TC) & Conviction Rate (CVR)
Under Prevention of Corruption Act during 2001-2003*

Sl. No.	State	2001				2002				2003			
		CR	CV	TC	CVR	CR	CV	TC	CVR	CR	CV	TC	CVR
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	226	21	41	51.2	345	47	88	53.4	328	41	98	41.8
2.	Arunachal Pradesh	0	0	0	-	0	0	0	-	3	0	0	-
3.	Assam	17	0	1	0.0	11	0	0	-	26	0	0	-
4.	Bihar	17	3	3	100.0	12	4	5	80.0	22	0	0	-
5.	Chhattisgarh	-	-	-	-	55	32	61	52.5	15	23	33	69.7
6.	Goa	10	0	1	0.0	10	0	3	0.0	5	0	1	0.0
7.	Gujarat	199	18	97	18.6	178	30	104	28.8	190	47	133	35.3
8.	Haryana	110	4	34	11.8	268	8	58	13.8	152	18	63	28.6
9.	Himachal Pradesh	45	4	20	20.0	33	6	16	37.5	55	4	32	12.5
10.	Jammu and Kashmir	48	5	33	15.2	56	1	21	4.8	73	4	51	7.8
11.	Jharkhand	-	-	-	-	78	0	0	-	36	4	0	-
12.	Karnataka	195	15	168	8.9	151	8	120	6.7	93	19	186	10.2
13.	Kerala	129	43	50	86.0	145	31	53	58.5	210	22	56	39.3
14.	Madhya Pradesh	231	52	151	34.4	271	65	129	50.4	210	42	105	40.0
15.	Maharashtra	497	97	287	33.8	478	88	329	26.7	521	113	396	28.5
16.	Manipur	1	0	0	-	8	0	0	-	1	0	0	-
17.	Meghalaya	1	0	0	-	0	0	0	-	0	0	0	-

1	2	3	4	5	6	7	8	9	10	11	12	13	14
18.	Mizoram	2	0	0	-	1	0	0	-	0	0	0	-
19.	Nagaland	1	0	0	-	0	0	0	-	0	0	0	-
20.	Odisha	293	9	43	20.9	283	7	77	9.1	302	14	64	21.9
21.	Punjab	243	40	133	30.1	282	80	165	48.5	282	80	165	48.5
22.	Rajasthan	444	67	180	37.2	444	67	180	37.2	336	48	143	33.6
23.	Sikkim	25	3	6	50.0	21	3	4	75.0	7	5	5	100.0
24.	Tamil Nadu	43	0	8	0.0	97	30	36	83.3	152	11	16	68.8
25.	Tripura	2	0	0	-	0	0	0	-	2	0	0	-
26.	Uttar Pradesh	122	0	3	0.0	137	1	8	12.5	44	2	13	15.4
27.	Uttarakhand	4	1	2	50.0	5	0	0	-	3	0	1	0.0
28.	West Bengal	3	0	0	-	0	0	0	-	1	0	0	-
	Total State	2908	382	1261	30.3	3369	508	1457	34.9	3069	497	1561	31.8
29.	Andaman and Nicobar Islands	0	0	0	-	0	0	1	0.0	3	0	0	-
30.	Chandigarh	8	0	1	0.0	3	1	3	33.3	6	0	1	0.0
31.	Dadra and Nagar Haveli	0	0	1	0.0	0	0	2	0.0	1	0	0	-
32.	Daman and Diu	0	0	0	-	1	0	0	-	0	0	0	-
33.	Delhi UT	70	4	61	6.6	56	12	41	29.3	77	8	31	25.8
34.	Lakshadweep	1	0	0	-	0	0	0	-	1	1	1	100.0
35.	Puducherry	3	0	0	-	3	0	3	0.0	1	0	1	0.0
	Total UT	82	4	63	6.3	63	13	50	26.0	89	9	34	26.5
	Total All India	2990	386	1324	29.2	3432	521	1507	34.6	3158	506	1595	31.7

*Cases Registered (CR), Cases Convicted (CV), Trials Completed (TC) & Conviction Rate (CVR)
Under Prevention of Corruption Act during 2004-2006*

Sl. No.	State	2004				2005				2006			
		CR	CV	TC	CVR	CR	CV	TC	CVR	CR	CV	TC	CVR
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	195	52	92	56.5	251	84	148	56.8	234	148	254	58.3
2.	Arunachal Pradesh	0	0	0	-	0	0	0	-	0	0	0	-
3.	Assam	17	0	0	-	9	1	1	100.0	2	2	2	100.0
4.	Bihar	31	6	7	85.7	21	3	3	100.0	104	1	1	100.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14
5.	Chhattisgarh	16	18	29	62.1	37	15	31	48.4	48	5	18	27.8
6.	Goa	1	0	0	-	2	0	0	-	1	0	1	0.0
7.	Gujarat	195	79	237	33.3	205	109	329	33.1	204	88	316	27.8
8.	Haryana	108	22	87	25.3	151	29	107	27.1	307	26	98	26.5
9.	Himachal Pradesh	20	11	29	37.9	48	5	18	27.8	45	3	16	18.8
10.	Jammu and Kashmir	27	4	54	7.4	65	9	32	28.1	84	8	73	11.0
11.	Jharkhand	26	2	1	200.0	Nr	Nr	Nr	Nr	15	1	1	100.0
12.	Karnataka	77	41	265	15.5	313	42	271	15.5	288	22	224	9.8
13.	Kerala	146	14	40	35.0	143	27	55	49.1	122	25	34	73.5
14.	Madhya Pradesh	111	65	151	43.0	29	85	184	46.2	37	172	270	63.7
15.	Maharashtra	446	168	557	30.2	437	159	617	25.8	476	102	408	25.0
16.	Manipur	1	0	0	-	3	0	0	-	1	0	0	-
17.	Meghalaya	0	0	0	-	2	0	0	-	1	0	0	-
18.	Mizoram	0	0	7	0.0	2	0	0	-	2	0	0	-
19.	Nagaland	2	0	0	-	1	0	0	-	0	0	0	-
20.	Odisha	272	12	56	21.4	291	19	67	28.4	288	40	104	38.5
21.	Punjab	384	100	222	45.0	449	80	189	42.3	312	50	193	25.9
22.	Rajasthan	294	46	147	31.3	311	39	116	33.6	377	44	181	24.3
23.	Sikkim	12	1	2	50.0	16	3	3	100.0	10	3	3	100.0
24.	Tamil Nadu	93	2	4	50.0	128	5	5	100.0	109	1	14	7.1
25.	Tripura	2	0	0	-	1	0	0	-	4	0	0	-
26.	Uttar Pradesh	26	1	5	20.0	41	4	13	30.8	100	0	18	0.0
27.	Uttarakhand	11	0	1	0.0	8	0	0	-	11	0	0	-
28.	West Bengal	0	0	0	-	0	0	0	-	0	0	0	-
	Total State	2513	644	1993	32.3	2964	718	2189	32.8	3182	741	2229	33.2
29.	Andaman and Nicobar Islands	3	0	0	-	2	0	0	-	4	0	0	-
30.	Chandigarh	5	0	1	0.0	7	0	1	0.0	13	0	2	0.0
31.	Dadra and Nagar Haveli	1	0	0	-	0	0	0	-	0	1	1	100.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14
32.	Daman and Diu	0	0	0	-	0	0	0	-	0	0	0	-
33.	Delhi UT	62	18	40	45.0	61	18	42	42.9	82	29	38	76.3
34.	Lakshadweep	0	0	0	-	0	0	0	-	0	0	0	-
35.	Puducherry	1	0	1	0.0	3	0	0	-	4	3	6	50.0
	Total UT	72	18	42	42.9	73	18	43	41.9	103	33	47	70.2
	Total All India	2585	662	2035	32.5	3037	736	2232	33.0	3285	774	2276	34.0

*Cases Registered (CR), Cases Convicted (CV), Trials Completed (TC) & Conviction Rate (CVR)
Under Prevention of Corruption Act during 2007-2009*

Sl. No.	State	2007				2008				2009			
		CR	CV	TC	CVR	CR	CV	TC	CVR	CR	CV	TC	CVR
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	244	156	253	61.7	330	118	174	67.8	322	92	151	60.9
2.	Arunachal Pradesh	0	0	0	-	0	0	0	-	7	0	0	-
3.	Assam	1	3	3	100.0	0	0	2	0.0	3	1	3	33.3
4.	Bihar	133	4	4	100.0	116	8	9	88.9	129	3	5	60.0
5.	Chhattisgarh	20	4	12	33.3	27	9	28	32.1	49	3	16	18.8
6.	Goa	1	0	3	0.0	1	0	1	0.0	0	0	0	-
7.	Gujarat	165	88	272	32.4	186	62	177	35.0	183	53	147	36.1
8.	Haryana	229	34	139	24.5	226	37	195	19.0	128	66	325	20.3
9.	Himachal Pradesh	66	1	16	6.3	95	12	42	28.6	163	9	49	18.4
10.	Jammu and Kashmir	81	4	39	10.3	52	69	25	276.0	61	11	34	32.4
11.	Jharkhand	16	0	0	-	27	0	0	-	27	0	0	-
12.	Karnataka	307	30	151	19.9	389	17	122	13.9	395	27	153	17.6
13.	Kerala	128	47	68	69.1	149	25	35	71.4	198	48	62	77.4
14.	Madhya Pradesh	49	85	129	65.9	41	53	134	39.6	100	26	39	66.7
15.	Maharashtra	451	90	365	24.7	390	116	494	23.5	414	106	473	22.4
16.	Manipur	3	0	0	-	4	0	1	0.0	0	0	0	-
17.	Meghalaya	2	0	0	-	1	0	0	-	0	0	0	-
18.	Mizoram	4	0	0	-	4	0	0	-	6	0	0	-

1	2	3	4	5	6	7	8	9	10	11	12	13	14
19.	Nagaland	2	0	1	0.0	7	1	2	50.0	9	12	1	1200.0
20.	Odisha	286	37	95	38.9	303	54	133	40.6	375	68	129	52.7
21.	Punjab	189	60	192	31.3	196	55	178	30.9	162	117	362	32.3
22.	Rajasthan	350	56	159	35.2	327	52	118	44.1	336	23	68	33.8
23.	Sikkim	18	5	7	71.4	22	3	6	50.0	8	0	0	-
24.	Tamil Nadu	227	34	67	50.7	323	46	85	54.1	498	26	52	50.0
25.	Tripura	1	0	0	-	2	0	1	0.0	1	0	1	0.0
26.	Uttar Pradesh	129	1	15	6.7	85	3	16	18.8	48	6	13	46.2
27.	Uttarakhand	4	0	1	0.0	3	0	1	0.0	2	1	1	100.0
28.	West Bengal	2	0	13	0.0	0	0	0	-	0	0	0	-
	Total State	3108	739	2004	36.9	3306	740	1979	37.4	3624	698	2084	33.5
29.	Andaman and Nicobar Islands	5	0	0	-	4	0	0	-	2	0	0	-
30.	Chandigarh	8	3	8	37.5	11	3	4	75.0	8	4	9	44.4
31.	Dadra and Nagar Haveli	0	0	0	-	0	0	0	-	0	0	0	-
32.	Daman and Diu	0	0	0	-	0	0	0	-	0	0	0	-
33.	Delhi UT	51	38	65	58.5	45	51	66	77.3	45	44	63	69.8
34.	Lakshadweep	0	0	0	-	0	0	0	-	0	0	0	-
35.	Puducherry	6	1	1	100.0	5	0	0	-	4	0	1	0.0
	Total UT	70	42	74	56.8	65	54	70	77.1	59	48	73	65.8
	Total All India	3178	781	2078	37.6	3371	794	2049	38.8	3683	746	2157	34.6

Amendment in Arms Policy

2439. SHRI S.D. SHARIQ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received suggestions from various State Governments regarding amendment in the existing Arms policy; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) State-wise details of the comments received from the State Governments of Punjab, Madhya Pradesh, Haryana, Karnataka, Sikkim, Assam, Nagaland, Mizoram, Tamil Nadu, West Bengal, NCT of Delhi and UT of the Andaman & Nicobar Islands are enclosed as Statement.

Statement

Comments from State Governments and UTs on revised policy guidelines issued by MHA on 06.04.2010 on some provisions of the Arms Act, 1959

Sl.No.	State/UT	Grant of licence for PB weapons	NPB	Family Heir-loom	Area Validity	Renewal of arms licences	Storage/dis-posal of obsolete confiscated weapons	Disposal database of licences
1	2	3	4	5	6	7	8	9
1.	Madhya Pradesh	Threat from Naxal-ites and anti-social elements should be included	Difficult to establish grave threat particularly for business-man. Threat can change over time. 90 days may be granted for police verification. NPB licences should be liberally given with AIV.			Not agreeable, will lead to delays, unnecessary exchange of correspondence. State knows the best.	A committee of Home Secretary, DM, SP of concerned district. These arms should be given to state police.	There should be a standard format for whole country.
2.	Punjab		NPB licences should be liberally given with AIV.		Should be given by State.	SDM should be given powers to renew licences to mitigate the grievances of people		
3.	NCT of Delhi		There may be other reasons and other factors as well. Those carrying valuables, cash safety of senior citizens, institutional licences for hotels etc.		Should remain with State Govt. because of operational problems. MLAs of Delhi, States, Judges of Supreme Court, Group 'A' officer, military personnel, industrialists, ex-ministers, ex-MPs, executives of private sector. Grant of AIV should be with states.	Six months time required for re-verification.		Information on weapons, types etc. should be captured in database.
4.	Haryana				Grant of AIV should be with states.			

1	2	3	4	5	6	7	8	9
5.	Karnataka	Existing system should be maintained. Central Govt. may make provision for framing by personnel of Distt. Armed Reserve. A certificate by DSP should be mandatory	Should be renewed for 8-10 years.					
6.	Sikkim				No comments			
7.	Assam				Agreed			
8.	Nagaland				No objection			
9.	Mizoram	Two-tier system of police verification. Detailed criteria for determining gravity of threat to applicants, including govt. officials and politicians to be laiddown.						
10.	Tamil Nadu	In addition to police verification report, report from state intelligence should be taken.						
11.	A & N				Agreed			
12.	West Bengal				Agreed			

Storage Laws

2440. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether any Bill has been passed on storage of foodgrains during the last three years;

(b) if so, the present status of the Act;

(c) whether similar Acts passed earlier have not been notified till date; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam. However a Bill, namely, 'Warehousing (Development and Regulation) Bill was passed by the Parliament and notified in the Gazette of India, on 20th September 2007 as "The Warehousing (Development and Regulation) Act, 2007". The provisions of the Act have come into force with effect from 25th October 2010.

(b) Provisions of The Warehousing (Development and Regulation) Act, 2007 have already come into force.

(c) No, Madam,

(d) Does not arise

Padmanabhaswami Temple

2441. SHRI M.B. RAJESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any request from Government of Kerala for providing security to the treasure found in the Padmanabhaswami temple in Trivandrum;

(b) if so, the details thereof and the reaction of the Union Government thereto; and

(c) the other measures taken by the Government to provide security to treasure including deployment of central forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam.

(b) Does not arise.

(c) Responsibility for providing security to Padmanabhaswami Temple rests with the States Government of Kerala who have informed that they have conducted a security audit and accordingly tightened security of the temple.

[Translation]

Hindrance in Development in Naxal Areas

2442. KUMARI SAROJ PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the development works including construction of roads and schools have been discontinued or running at a snail's pace due to naxal activities in naxal affected States;

(b) if so, the details thereof; and

(c) the action being taken by the Government for smooth functioning of development work in naxal affected States/Areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with the various issues related to public order & security. The Central Government closely monitors the situation and supplements the efforts of the State Governments over a wide range of schemes, both on security and development fronts.

Basic Amenities in Unauthorised Colonies

2443. DR. SANJAY SINGH:
SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the condition of unauthorised colonies in Delhi is pathetic and the people living there are not getting basic amenities;

(b) if so, the reaction of the Government thereto; and

(c) the steps being taken by the Union Government for providing facilities like road, drinking water and sewerage system to these colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No, Madam.

(b) Not applicable in view of (a) above.

(c) Government of NCT of Delhi has intimated that it is providing basic amenities in all unauthorized colonies which are found eligible for regularization as per the Guidelines issued in 2007 by the Ministry of Urban Development and the Regulations notified by Delhi Development Authority on 24.03.2008.

[English]

Shortage of IPS Officers

2444. SHRI ANANTHA VENKATARAMI REDDY:
SHRI PRALHAD JOSHI:
SHRI SATPAL MAHARAJ:
SHRI KADIR RANA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is an acute shortage of Indian Police Service (IPS) officers to deal with the security challenges across the country;

(b) if so, the details thereof alongwith the existing strength and requirement of IPS officers, State-wise;

(c) the number and percentage of IPS officers belonging to Other Backward Classes and Muslim community;

(d) whether the Government has any proposal to induct IPS officers from Paramilitary Forces to fill the vacancies;

(e) if so, the details thereof;

(f) whether the Government has any proposal to conduct special recruitment examination to fill the vacant posts;

(g) if so, whether the officers of armed forces like Army, Air Force and Navy would be eligible for the same; and

(h) if so, the details thereof and the steps taken to increase the number of IPS officers as per the recommendations of the Kamal Kumar Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) As on 1.1.2011, the total authorized strength of IPS was 4720 against which 3393 officers were in position, leaving a shortage of 1477 IPS officers.

(b) The State-wise detail is at Statement.

(c) No such specific record is maintained by the Ministry of Home Affairs. There are provisions in the Indian Police Service (Recruitment) Rules, 1954 in regard to reservation, inter-alia, for Other Backward Classes.

(d) to (g) The Government has finalized introduction of Limited Competitive Examination as the third mode of recruitment to IPS in order to mitigate the shortage of directly recruited IPS officers. Officers of the rank of Dy. SPs of State Police services, Assistant Commandants of Central Para-military Forces and Captains and Majors of Defence Forces fulfilling certain eligibility criteria are eligible for appearing in the examination.

(h) The strength & composition of the State Cadres has been reviewed and raised to 4730. The annual batch size of RRs has been increased to 150. A new mode of induction to IPS, *i.e.* Limited Competitive Examination to recruit 80 officers annually has been approved.

Statement

State-wise Vacancy Position in Indian Police Service as on 01.01.2011

State	Auth Strength	In position	Shortage
1	2	3	4
Andhra Pradesh	258	185	73
AGMU	295	166	129
Assam-Meghalaya	188	124	64
Bihar	231	156	75
Chhattisgarh	103	74	29
Gujarat	195	143	52
Haryana	137	104	33
Himachal Pradesh	89	56	33
Jammu and Kashmir	147	109	38

1	2	3	4
Jharkhand	135	98	37
Karnataka	205	142	63
Kerala	163	114	49
Madhya Pradesh	291	214	77
Maharashtra	302	204	98
Manipur-Tripura	156	98	58
Nagaland	60	34	26
Odisha	188	99	89
Punjab	172	108	64
Rajasthan	205	163	42
Sikkim	32	29	03
Tamil Nadu	263	203	60
Uttar Pradesh	489	335	154
Uttarakhand	69	55	14
West Bengal	347	230	117
Under training		150	
Total	4720	3393	1477

[Translation]

Potable Water Supply in Small Cities

2445. SHRI MADHU KODA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has any scheme for financing potable water supply in small cities;

(b) if so, the details thereof;

(c) whether the Union Government has received any such proposal from the State Government of Jharkhand under the scheme;

(d) if so, the details and the present status thereof alongwith the time by which it is likely to be cleared; and

(e) the number of small cities/towns in Jharkhand State selected under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and

(b) Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) was launched in December, 2005 for providing financial assistance for infrastructure facilities in Small & Medium Towns except the cities those are covered under Urban Infrastructure and Governance (UIG) component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). Water Supply is one of the admissible components under UIDSSMT.

(c) and (d) State Level Sanctioning Committee (SLSC) of State of Jharkhand has recommended three water supply projects one each in Chas, Deoghar and Chaibasa towns at a cost of Rs. 33.24, Rs. 47.38 and Rs. 32.18 crore, involving central commitment of Rs. 27.09, Rs. 38.61 and Rs. 25.74 crore respectively. An amount of first installment of Additional Central Assistance of Rs. 13.80 and Rs. 19.66 crore for Chas and Deoghar towns has already been released to the State. In respect of the project of Chaibasa town, which was approved by the SLSC on 25.03.2011, the State Government has to submit the required memorandum of agreement (MOA) committing timelines for implementation of Urban Sector Reforms and the budgetary provision for the year 2011-12 towards matching State Share.

(e) As per Scheme guidelines all cities/towns of the State of Jharkhand as per census-2001 excepting the cities namely Ranchi, Dhanbad and Jamshedpur (Urban Agglomeration excluding Tata lease area) which are covered under UIG component of JNNURM, are eligible under the Scheme.

Farmers Agitation

2446. SHRI RADHA MOHAN SINGH:
SHRI SUDARSHAN BHAGAT:
SHRIMATI MEENA SINGH:
SHRI BHUDEO CHOUDHARY:
SHRI GANESH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether agitations of the farmers have been reported from various parts of the country, including Greater Noida;

(b) if so, the number of farmers injured/killed due to police firing/lathi charge during the said agitations in the last one year and the current year, including Greater Noida;

(c) whether the Union Government/State Government have conducted investigations into the aforesaid incidents;

(d) if so, the details thereof and the number of persons found guilty therein alongwith the action taken against them;

(e) whether the Government has taken any steps for providing assistance/ compensation to the farmers affected during the agitations;

(f) if so, the details thereof; and

(g) the steps taken by the Government to ensure that such incidents do not recur?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (g) Information is being collected and will be laid on the Table of the House.

Strengthening of Godowns

2447. SHRI P.L. PUNIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is considering any proposal to strengthen the godowns of the Food Corporation of India;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) To strengthen and augment the covered storage capacity of foodgrains with the FCI and to reduce the storage in Cover and Plinth (CAP) the Government formulated a Scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Assessment of additional storage needs under the scheme is based on the overall procurement/consumption and the storage space already available. For the consuming areas, storage capacity is to be created to meet four months requirement of PDS and other Welfare Schemes in a State. For the procurement areas, the highest stock levels in the last three years are considered to decide the storage capacity required.

Based on this analysis and criteria laid down in the scheme, State wise capacity requirement and locations were identified. Under the scheme, the Food Corporation of India would now give a guarantee of ten years for assured hiring to the private entrepreneurs. A capacity of about 152.97 lakh tonnes is to be created in 19 states under the scheme through private entrepreneurs and Central and State Warehousing Corporations. Out of this tenders have been finalized for creation of storage capacity of 52.32 lakh tonnes by the private entrepreneurs. CWC and SWCs are constructing 5.31 and 15.49 lakh tonnes respectively under the Scheme, out of which a capacity of about 3.5 lakh tonnes has already been completed by CWC/SWCs.

In the 11th Five Year Plan an allocation of Rs. 154.82 crore has been made to FCI for construction of storage godowns. This is likely to result in the construction of about 1.2 lakh tonnes capacity.

This Department has also prepared a proposal for construction of additional storage capacity of 5.4 lakh tonnes in the North Eastern States by Food Corporation of India (FCI) with a total allocation of Rs. 568.17 crores. The proposal of the Department has been approved by the Expenditure Finance Committee (EFC) in its meeting held on 1.07.2011.

[English]

Use of CWG Sports Infrastructure

2448. DR. JYOTI MIRDHA:
SHRI MANICKA TAGORE:
SHRI NAVEEN JINDAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has drawn up any plan for putting into use the newly constructed/renovated stadia and other sports infrastructure for conducting various international and Common Wealth Games sports competitions;

(b) if so, the details thereof and the action taken so far in this regard;

(c) the number of incidents of misuse of sports stadia/ infrastructure and various sports clubs reported and the action taken thereon during each of the last three years and the current year, State-wise;

(d) whether the Government is aware that one of the top stadia in the capital could not hold an Olympic pre-qualifying football match of the Asian region due to lack of preparation;

(e) if so, the details thereof and the reaction of the Government thereto; and

(f) the remedial measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) and (b) The following five stadia were remodeled and redeveloped for the Commonwealth Games-2010:-

1. Jawahar Lal Nehru Stadium Complex,
2. Dr. Kami Singh Shooting Ranges,
3. Indira Gandhi Stadium Complex,
4. Major Dhyan Chand National Stadium and
5. Dr. Shyama Prasad Mookerjee Swimming Pool Complex.

For promotion of sports, 'Come and Play' Scheme has been launched in May 2011 and more than 10,000 trainees have been registered for training. In addition to this, the stadia are also being utilised for holding National Camps and various kinds of competitions.

(c) So far as stadia complexes/infrastructure under Sports Authority of India (SAI) are concerned, these are used for sporting purpose only and no incident of misuse of any of its stadia/infrastructure has been reported.

(d) to (f) Government had received a proposal from All India Football Federation for holding Olympic pre-qualifying football match in Jawahar Lal Nehru Stadium, which was approved in principle. Later, the federation decided to shift the venue, as it would have taken time to convert the track and field portion into a football turf. This is essentially meant for track and field events and there are other stadia for football.

Proposal for World Heritage List

2449. SHRI KISHANBHAI V. PATEL:
SHRI DILIP SINGH JUDEV:
SHRI PRADEEP MAJHI:

Will the Minister of CULTURE be pleased to state:

(a) whether the Government has received any proposal for inclusion of cultural sites of the country including the Buddhist site, Sirpur in the State of Chhattisgarh in the UNESCO's World Heritage List;

(b) if so, the details thereof, proposal/site-wise; and

(c) the details of the steps taken by the Government for inclusion of the said sites in the World Heritage List?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) No, Madam

(b) and (c) Question does not arise.

Tetra System for Security Agencies

2450. SHRI K.P. DHANAPALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to induct the Terrestrial Trunked Radio Network (TETRA) System for the Security agencies including Delhi Police and Paramilitary Force in the country;

(b) if so, the response from the State Governments in this regard;

(c) whether there is any proposal to provide Central assistance to implement the system; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) There is no such central scheme in force in respect of Para Military Forces. However, the Central Government has been providing assistance to various State Governments for modernization of their police forces under the Modernization of Police Force Scheme, under which major items covered for assistance include secure police stations, mobility, modern weaponry, surveillance, communication, forensic equipments etc. The specific requirements of State Police forces are projected in their Annual Action Plans which are considered and approved in the Ministry of Home Affairs. Andhra Pradesh and Tamil Nadu have been released funds for procurement of TETRA system in their Annual Action Plans.

Maintenance of Public Facilities

2451. SHRI D.B. CHANDRE GOWDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the facilities which were created by MCD for the convenience of the public during Common Wealth Games 2010 have remained neglected after the Games were over;

(b) if so, the details thereof and the reasons therefor;

(c) the total estimated losses suffered by the country due to negligence in not maintaining these facilities; and

(d) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) MCD has informed that none of the facilities created by it for the convenience of the public during Common Wealth Games 2010 have remained neglected after the Games.

(b) and (c) Questions do not arise in view of the reply at (a) above.

(d) MCD has also informed that in case any damage/deficiency in the maintenance of the facilities is observed by MCD or reported to it, immediate action is being taken for rectification.

[*Translation*]

Sugar Production

2452. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:
SHRI ANANTKUMAR HEGDE:
SHRI SAMEER BHUJBAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of production, availability, demand and surplus stock of sugar during the current sugar season, State-wise;

(b) whether the Government has made any allocation for export of sugar during the current year;

(c) if so, the details thereof and the reasons therefor indicating the quantum of sugar allocated for domestic market and exports during the said period; and

(d) the estimated availability of sugar at the beginning of the new sugar season in October, 2011?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) With the carry

over stock of 49 lac tons of last sugar season 2009-10 and estimated sugar production at about 242 lac tons during the current sugar season 2010-11, the total availability of sugar is provisionally estimated at about 291 lac tons against the estimated domestic demand of 211 lac tons and estimated export of 21.23 lac tons allowed by the Central Government under various categories, there by leaving a sugar stock of about 59 lac tons at the end of the current sugar season. The details of State-wise estimated production is given at Statement. The data on State-wise availability, demand and surplus stock is not maintained by the Government.

(b) and (c) Yes Madam. Keeping in view the sugar stocks in the country, the estimated domestic consumption, additional liquidity to the sugar sector by capitalizing on the low global sugar balance and better international prices, the Central Government, in June, 2011 has allowed export of 5 lac tons of raw and white/refined sugar under Open General Licence (OGL) in addition to 5 lac tons allowed earlier in March/April, 2011. Besides, the Government had also permitted export of sugar against Advance Authorization Scheme (AAS), exports to neighbouring countries and against preferential quota of European Union and USA to the tune of about 11.23 lac tons. The Government has also issued release orders for 190.38 lac tons of sugar for domestic market upto August, 2011.

(d) The estimated closing stock of 59 lac tons, deflated by 5% to account for damages, releases under court orders etc., would mean that the new sugar season would start with a balance of around 56 lac tons.

Statement

Estimates of sugar production during the sugar season 2010-11 as reported by the Cane Commissioners of major sugar producing States:-

(in lac tons)		
Sl.No.	States	As per meeting held on 04.03.2011
1	2	3
1.	Andhra Pradesh	9.96
2.	Bihar	3.45
3.	Gujarat	14.31

1	2	3
4.	Haryana	4.09
5.	Karnataka	33.88
6.	Maharashtra	91.53
7.	Punjab	2.86
8.	Tamil Nadu	16.39
9.	Uttar Pradesh	60.70
10.	Uttarakhand	3.24
11.	Others	2.00
Total		242.41

[English]

Coverage under NFSM

2453. SHRI NISHIKANT DUBEY:
SHRI YASHBANT LAGURI:
SHRI FRANCISCO COSME SARDINHA:
SHRI LAXMAN TUDU:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of various activities under the National Food Security Mission in the country, State-wise including Jharkhand;

(b) the details of districts covered under NFSM, State-wise;

(c) whether some States including Odisha and Goa has requested to include more districts under NFSM;

(d) if so, the details thereof; and

(e) the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The activities covered under National Food Security Mission (NFSM) include Demonstrations on Crop Production Technologies; Production and Distribution of seeds; Farm Mechanization; Integrated Pest Management (IPM); Integrated Nutrient Management (INM); water saving device like Sprinklers, Distribution of Pumpsets etc. Imparting knowledge regarding the best agricultural practices through Farmers Field Schools (FFS) is also an integral part of the Mission. These activities are common for all the States covered under NFSM including Jharkhand.

(b) Presently, the National Food Security Mission (NFSM) is being implemented in overall 480 districts of 18 States in the country. Out of these, 142 districts are covered each under NFSM-Rice & NFSM-Wheat and 468 districts under NFSM-Pulses. The State-wise and component-wise number of districts covered under NFSM is given in Statement enclosed.

(c) to (e) The districts under NFSM has been included on the basis of certain criteria. This Ministry received requests from some states including Odisha either to include new districts under NFSM or replace the existing district with new one. Those districts that fulfilled the criteria were included. No such request has been received from Goa as the State is not covered under NFSM.

Statement

Sl.No.	State	Total Numbers of Districts covered under NFSM	Numbers of Districts covered under NFSM- Rice	Numbers of Districts covered under NFSM- Wheat	Numbers of Districts covered under UFSM- Pulses
1	2	3	4	5	6
1.	Andhra Pradesh	22	11	0	22
2.	Assam	18	13	0	10
3.	Bihar	38	18	25	38

1	2	3	4	5	6
4.	Chhattisgarh	18	10	0	18
5.	Gujarat	26	2	4	26
6.	Haryana	21	0	7	21
7.	Jammu and Kashmir	3	3	0	0
8.	Jharkhand	17	7	0	17
9.	Karnataka	30	7	0	30
10.	Kerala	1	1	0	0
11.	Madhya Pradesh	50	9	30	50
12.	Maharashtra	33	6	8	33
13.	Odisha	30	15	0	30
14.	Punjab	20	0	10	20
15.	Rajasthan	33	0	15	33
16.	Tamil Nadu	30	5	0	30
17.	Uttar Pradesh	72	27	39	72
18.	West Bengal	18	8	4	18
Total		480	142	142	468

[*Translation*]

Constitution of Official Language Cadre

2454. SHRI DARA SINGH CHAUHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the year of constitution of official language cadre in various Ministries, Departments, offices and organisations of Central Government including Central Secretariat alongwith the details of their reconstitution;

(b) whether promotion opportunities for the officers/ staff of official language employed with the Central Government, Ministries, Departments and its subordinate offices are available as in case of other services;

(c) if so, the details thereof;

(d) whether the service matter of junior translator employed with the Central Secretariat official language service has not been implemented even after the decision of High Court;

(e) if so, the details thereof and the reasons therefor; and

(f) the total funds allocated and utilised for propagation and development of official language during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Central Secretarial Official Language Services Cadre was constituted in 1981 for Central Ministries, Departments and their attached offices. Posts related to Official Language in subordinate offices of the Ministries/ Departments, undertakings and other organizations are filled up separately by the said units in an independent manner. With a view to increase the opportunities of promotion for the members of Central Secretariat Official Language Services Cadre, the proposal for re-structuring the services has recently been approved by the Ministry of Finance. According to this, overall 112 posts have been increased in various grades of the cadre.

(b) and (c) Under the present system, members of Central Secretariat Official Language Services Cadre have the promotion avenues upto the level of Director in the Ministries/Departments.

The promotion avenues in subordinate offices depend upon the jurisdiction and responsibilities of concerned unit.

(d) The matters relating to services of Junior Translators working in the Central Secretariat Official Language Services have been implemented after the decision of Hon'ble Court.

(e) In pursuance of the decision of Hon'ble High Court, the pay scale of Rs. 5000-150-8000/-of Junior Translators of Central Secretariat Official Language Services was raised to Rs. 5500-175-9000/- on notional basis w.e.f. 01.01.1996 and on actual basis w.e.f. 11.02.2003.

The Hon'ble Central Administrative Tribunal had directed to examine the matter of granting the benefit of abovesaid pay scale from 01.01.1986. This matter is under examination.

(f) Details of amount allotted for propogation and development of Official Language during the last three years and the current year are at Statement. The amount allotted is not quantified statewise.

Statement

Details of amount allotted to the Department of Official Language in 2008-09, 2009-10, 2010-11 and 2011-12 in plan head for propogation, training and information-technology and the expenditure incurred are as follows:-

(Rs. in lakhs)		
Year	Amount allotted	Expenditure incurred
2008-09	800.00	477.13
2009-10	550.00	514.82
2010-11	550.00	525.00
2011-12	2000.00	104.06 (by June, 2011)

Funds for Upgradation of FTII

2455. SHRI SANJAY DINA PATIL:
SHRI S.S. RAMASUBBU:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to allocate funds for upgradation of the Film and Television Institute of India (FTII);

(b) if so, the details thereof; and

(c) the steps taken by the Government to protect the interests of the students from exorbitant fee hike?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) A project to upgrade the facilities of Film & Television Institute of India (FTII) Pune is planned as part of the current Plan and the 12th Plan in a phased manner. This includes improvement of infrastructure, provision of state-of-the art equipment and better amenities for the students. Depending upon the requirement of the project, funds would be allocated.

(c) The Governing Council of the Institute proposes nominal periodical increase in the fee structure. Keeping in mind the interests of the students, the fees are fixed at a reasonable level.

Use of Bentonite Soil in Construction of Houses

2456. SHRI LAL CHAND KATARIA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government proposes to promote the use of Benetonite soil in the construction of houses and other construction activities;

(b) if so, the details thereof;

(c) the States in which bentonite soil is found;

(d) whether there is any scientific findings in this regard and the areas besides building construction, in which Benetonite soil could be used; and

(e) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Corruption in FCI

2457. SHRI PRATAPRAO GANPATRAO JADHAV:
SHRI GANESHRAO NAGORAO
DUDHGAONKAR:
SHRIMATI BHAVANA PATIL GAWALI:
SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether several foodgrain scams have been reported in the country during the last decade owing to the absence of a check on the corruption rampant in the Food Corporation of India (FCI);

(b) if so, the details thereof, State-wise;

(c) the number of persons found/involved therein alongwith the action taken against such persons; and

(d) the steps taken and the strategies devised to check corruption in FCI and avoid recurrence of such foodgrain scams in future?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. However, the following instances of serious irregularities were detected during last few years in the Food Corporation of India:-

Year	State	Irregularities noticed
2004-05	Punjab	Acceptance of rice Beyond Rejection Limits (BRL) prescribed and Beyond Prevention of Food Adulteration Act (BPFA) limits was detected at some purchase centres in Punjab.
2005-06	Arunachal Pradesh	Excess payment of Hill Transport Subsidy to the Arunachal Pradesh Government in violation of extant instructions of Government of India
2010-11	Bihar	Misappropriation of stocks at 13 centres

(c) The details of number of officials found involved in these irregularities alongwith action taken against such officials are as under:-

Year	State	No. of officials found involved and Action taken
2004-05	Punjab	462 officials were found involved and departmental action taken against the identified officials.
2005-06	Arunachal Pradesh	45 officials were found involved and departmental action taken against the identified officials. The primary delinquents have been dismissed/compulsorily retired from service.
2010-11	Bihar	The matter stands referred to CBI for investigation.

(d) FCI undertakes both punitive as well as preventive vigilance activities to check corruption as detailed below:-

1. Disciplinary inquiries are instituted based on complaints of malpractices and irregularities etc. received from various sources.
2. Regular and surprise checks of field activities are undertaken by officials deputed from Regional, Zonal and Headquarter offices.
3. Officials in doubtful integrity list are not posted in sensitive areas.

4. Rotation of officials in sensitive areas.
5. Modifications have been made in Model Tender Forms to increase transparency and competition.
6. Introduction of stringent penalty of recovery from contractors to deter manipulation/losses.

Agrarian Crisis

2458. SHRI SUDARSHAN BHAGAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the pressure on agriculture in the country is five times more than the global average;

(b) if so, the details thereof;

(c) whether the Government has any plan to ease this pressure; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Compared to other countries, India faces a greater challenge, with only 2.3% share in world's total land area, it has to ensure food security of its population which is about 17.5% of world population.

The pressure on agriculture in India is higher as compared to the world which is indicated by the ratio of agricultural land to agricultural population as given below:

Ratio of Agricultural land to Agricultural Population
(Ha/person)

Year	India	World
2006	0.29	0.59
2007	0.29	0.58
2008	0.29	0.58

Source: FAO

(c) and (d) As per the Eleventh Plan document, the country has witnessed perceptible change between 1983 to 2006-07 in the share of agriculture in employment as can be seen from the following table:

Table: Sector-wise share of Employment by Current Daily Status (CDS basis) (%)

Industry	1983	1993-94	1999-00	2004-05	2006-07
Agriculture	65.42	61.03	56.64	52.06	50.19
Mining and Quarrying	0.66	0.78	0.67	0.63	0.61
Manufacturing	11.27	11.1	12.13	12.9	13.33
Electricity, Water etc.	0.34	0.41	0.34	0.35	0.33
Construction	2.56	3.63	4.44	5.57	6.10
Trade, hotel & restaurant	6.98	8.26	11.2	12.62	13.18
Transport, storage & comm.	2.88	3.22	4.06	4.61	5.06
Financial, insurance real estate & business services	0.78	1.08	1.36	2.00	2.22
Community, social & personal services	9.1	10.5	9.16	9.24	8.97

Source: Eleventh Five Year Plan, Planning Commission.

Several employment-generation programmes being implemented by the Government of India aiming at creation of employment opportunities in non-farm sectors are: The Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Swarnjayanti Gram Swarojgar Yojana (SGSY), Swarna Jayanti Shahari Rozgar Yojana etc.

Committee on Endosulfan

2459. SHRI RAMASHANKAR RAJBHAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Supreme Court has appointed a joint committee headed by the Director General, Indian Council of Agricultural Research (ICAR) and the Agriculture Commission to conduct a scientific study on the effect of use of endosulfan on human health;

(b) if so, whether the said Committee has submitted its report;

(c) if so, the findings of the Committee; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The Supreme Court has appointed a joint committee headed by the Director General, Indian Council of Medical Research (ICMR) and the Agriculture Commissioner to conduct a scientific study on the effect of use of endosulfan on human health.

(b) and (c) The Committee has submitted its interim report in the Supreme Court. Important observations of the Committee are annexed as Statement.

(d) Final order of the Supreme Court is awaited.

Statement

Important observations of the Joint Committee headed by the Director General, Indian Council of Medical Research (ICMR) and the Agriculture Commissioner:

I. Thirty one selected health conditions were examined during this survey carried out during 2010, of which twelve main conditions earlier reported to be associated with endosulfan were analysed in the report by Calicut Medical College. Out of these reproductive morbidity, sexual maturity, congenital anomalies and cancer in younger ages were observed to be higher in the affected area.

- (a) Reproductive morbidities in respect of infertility, abortions and Intra Uterine Deaths are more frequent in the areas which were aerially sprayed with endosulfan. Infertility in the women 30 years and older was significantly higher but amongst younger age group (20-29) infertility was comparable with the unsprayed area indicating that the probable effect of endosulfan is gradually coming down.
- (b) The Sexual Maturity Rating data shows delayed onset of puberty amongst boys and girls, however, this catches up at later age.
- (c) The incidence of cancer deaths below age 50 years was high (2.1 per 1000 population) in the exposed population as compared to 0.33 per 1000 population in the control area.

(d) The prevalence of congenital abnormality amongst school children above 12 years of age (before the ban of endosulfan spray) was significantly higher in study area as compared to control area.

II. Comparison with the earlier study by NIOH

- a. Compared to NIOH study carried out in 2001, the study group shows higher scores for development of pubic hair, penis development and testicular volume amongst the boys of comparable age group. This shows that the difference between the children from study and control area has decreased.
- b. Compared to NIOH study the congenital malformations has come down from 4.6% to 2.2% in study area as compared to the drop from 2.4% to 1.6% in the control area.

Both (a) and (b) above indicate waning of the probable effect of endosulfan.

III. The environmental monitoring data has become available. It has been observed that soil and sediment samples show persistence of endosulfan in the area. However the water samples do not have endosulfan. The biodiversity of the area has also been affected.

IV. The main observations of Agriculture Committee are:

- a. The restriction on endosulfan is supported by data from Kerala and Karnataka only whereas none of the other states have reported endosulfan associated adverse health effects so far which is already part of future investigations planned.
- b. Monitoring of endosulfan residues in various commodities across the country shows that only a small percentage (0.040/0) of samples have pesticide residues above maximum residue limits.
- c. The Committee recommends that export may be allowed to utilize the existing stocks of technical and formulated product available with the manufacturers of endosulfan in the country.
- d. Alternative pesticides to endosulfan are available, but are more costly than and not as safe as endosulfan for crop pollinators.

[English]

National Crop Statistics Centre

2460. SHRI SOMEN MITRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has finalised setting up of the National Crop Statistics Centre (NCSC) as recommended by the Vaidyanathan Committee;

(b) if so, the details thereof;

(c) whether it has started its operation;

(d) if so, the role and responsibility of the NCSC; and

(e) if not, the time by which NCSC is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (e) The Government had constituted an Expert Committee on Agricultural Statistics under the Chairmanship of Prof. A. Vaidyanathan. The Committee has submitted its report to the Government. One of the main recommendations of the Committee is to set up a National Crop Statistics Centre (NCSC) as an autonomous, professional organization in the Ministry of Agriculture for generating crop area and yield estimates at state and national levels. The Government has constituted a Steering Committee under the Chairmanship of Special Secretary, Department of Agriculture & Cooperation, to look into the implementation of the recommendations of the Expert Committee.

Appointment of Scientific Officers in SAI

2461. SHRI ABDUL RAHMAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the posts of scientific and other officers in Sports Authority of India (SAI) have been lying vacant for the last 19 years;

(b) if so, the details thereof and the reasons therefor and also the time by which such vacant posts are likely to be filled;

(c) the number of existing vacancies of the said posts in SAI;

(d) whether the Government proposes to appoint qualified and experienced scientific officers in SAI; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (e) While there is no vacant posts in Sports Authority of India (SAI) in other officers' grades, 19 posts of Junior Scientific Officer and 05 posts of Junior Scientific Assistant have been vacant since 2002 because of ban on direct recruitment. However, SAI has already initiated action to fill up these vacant scientific posts as per the provisions of the Recruitment Rules.

[Translation]

Hike in Prices of Milk, Vegetables and Fruits

2462. SHRI GHANSYAM ANURAGI:
SHRI BALIRAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether sharp increase in the prices of vegetables, fruits and milk has been registered in the country recently;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the Government proposes to develop a national market to ensure adequate supply of fruits, vegetables and milk to check the rise in prices of such products;

(d) if so, the details thereof, State-wise; and

(e) the other steps taken to check the sharp increase in prices of vegetables, fruits and milk in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Wholesale Price Index (WPI) for vegetable, fruits and milk have shown fluctuations during the period June 2010—June 2011. Details of Monthly Wholesale Price Index

(WPI) of Fruits, Vegetables and Milk (base year 2004-05=100) are given below:

Month/Year	Vegetables	Fruits	Milk
Weight	1.74	2.11	3.24
June 2010	175.1	162.7	171.9
July	172.0	170.7	174.6
Aug.	176.2	149.9	176.5
Sep.	189.5	152.7	177.1
Oct.	193.9	159.7	177.2
Nov.	189.2	161.8	177.9
Dec.	240.5	159.5	178.7
Jan-2011	261.1	161.8	179.3
Feb	158.3	170.7	180.4
March	143.3	184.5	174.6
April	146.8	232.7	175.4
May	148.5	215.0	182.9
June	161.9	205.7	193.4

The reasons for the fluctuations are mismatch between demand and supply due to seasonal factors.

(c) and (d) As a follow up to the announcement made by the Finance Minister in the Budget Speech, 2011-12, Government has launched a new Scheme on Vegetable initiative for urban Cluster with an outlay of Rs. 300 crore during 2011-12, under the Rashtriya Krishi Vikas Yojana (RKVY). The Scheme envisages development of vegetable clusters for ensuring supply of good quality vegetables to one city or town in every State having a population of one million and above. In the case of North East and the State of Goa which do not have any city with one million population, the capital city having less than one million population is covered. Initially, this programme is to be implemented for a period of one year (2011-12). The Scheme covers all aspects relating to vegetable production, production & supply of planting material to marketing up to the retail level along with support for conducting baseline survey, formation of farmers groups, their linkages to aggregators and market besides training and capacity building of vegetables growers in the identified clusters. In addition efforts are made under National Horticulture Mission to increase the production of fruits and vegetable on long term basis. Incentives are also extended through market reforms.

Schemes such as Intensive Dairy Development Programme (IDDP) are being implemented to increase milk production and its marketing in a cost effective manner.

(e) The other steps taken in this regard are:

- (i) reduced import duties to zero for onions.
- (ii) NDDB has been allowed to import 30000 tonnes of skimmed milk powder and whole milk powder and 15000 MT of butter, butter oil and Anhydrous milk fat at zero percent concessional duty under Tariff Rate Quota (TRQ) for the year 2011-12.
- (iii) Export of milk powders (including skimmed milk powder, whole milk powder, dairy whitener and infant milk food), casein and casein products has been prohibited with effect from 18.02.2011.
- (iv) The MEP of onions other than Bangalore Rose onions and Krishnapuram onions was raised to increase the domestic availability of onion.

[English]

Target for Procurement

2463. SHRI BHAKTA CHARAN DAS: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has achieved its target of procurement of paddy/rice in the State of Odisha;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken to meet the said target?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) As on 11.8.2011, a quantity of 24.57 lakh tonnes of rice has been procured in the State of Odisha, against the estimated quantity of 32 lakh tonnes for KMS 2010-11. The procurement for Kharif Marketing Season 2010-11 is going on and will conclude on 30th September, 2011.

Funding to Separatists

2464. DR. THOKCHOM MEINYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether certain NGOs of Kashmiri separatists are getting funds without prior permission of the Government from foreign funding agencies including Pakistan and USA;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per reports, there is no information about any NGOs of Kashmiri separatists getting funds without prior permission of the Government from foreign funding agencies.

(c) Does not arise.

[Translation]

Flesh Trade

2465. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an increase in flesh trade involving foreign girls in the country including the National Capital Territory (NCT) of Delhi;

(b) if so, the number of such cases reported/registered and foreign girls arrested during each of the last three years and the current year, State-wise and nationality-wise;

(c) the number of persons involved and arrested in helping and promoting the foreign girls in the said activities and the action taken against them during the said period; and

(d) the steps taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Instances of flesh trade involving foreign girls have been reported, however, State/UT-wise data in this regard is not maintained centrally.

As per report of Delhi Police the details of flesh trade involving foreign girls during the period 2008 to 2011 (upto 15.07.2011) is at Statement-I. The details of persons involved and arrested in helping and promoting the foreign girls in the said activities alongwith the action taken against them during the said period is at Statement-II.

State/UT-wise details of cases registered, person arrested and convicted under crimes committed under the Immoral Trafficking (Prevention) Act, 1956 during the period 2007 to 2009 is at Statement-III.

(d) 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking setting up of Anti Trafficking Nodal Cell in Ministry of Home Affairs; launching of Certificate Course on Anti Human trafficking by Indira Gandhi National Open University (IGNOU) in partnership with MHA and implementing a comprehensive scheme for strengthening law enforcement response by establishing integrated Anti Human Trafficking Units and Training of Trainers. In this regard, Ministry of Home Affairs has released funds to the tune of Rs. 8.72 crores in the year 2010-11. Ministry of Women & Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.

Statement I

Detail of Cases Registered Involving Foreigner Girls in Flesh Trade

Year	Cases Regd.	Cases W/out	Girls Arrested		Action taken		
			Foreigners	Indian	Ch	PT	PI
2008	02	02	03 (Uzbekistan) 01 (Bangladesh)	01	05	05	00
2009	01	01	02 (Russian)	01	03	03	00
2010	00	00	00	00	00	00	00
2011 (upto 15.7.11)	03	03	12 (Uzbekistan) 02 (Kirgistan) 02 (Nepali)	00	10	10	06

Statement II*Detail of Persons (PIMP) Arrested for Helping & Promoting the Foreign Girls in Flesh Trade*

Year	Foreigners		Indian		Ch	PT	PI
	Male	Female	Male	Female			
2008	00	01 (Uzbekistan)	02	01	04	04	00
2009	00	00	01	00	01	01	00
2010	00	00	00	00	00	00	00
2011 (upto 15.7.11)	00	01 (Kazakistan)	02	00	00	00	03

Statement III*Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CN), Persons Arrested (PAR), Persons Chargesheeted (PCS) & Persons Convicted (PCV) Under Immoral Traffic (P) Act, 1956 during 2007-2009*

Sl. No.	State/UT	2007						2008						2009					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	612	614	141	1700	1610	361	357	392	73	1179	1258	243	279	305	216	1016	1071	194
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	21	20	4	52	46	13	27	25	10	62	90	17	37	17	0	61	36	0
4.	Bihar	27	19	3	55	39	5	39	25	9	80	49	12	40	17	6	56	37	9
5.	Chhattisgarh	14	15	1	73	73	6	4	4	1	9	9	3	9	8	1	43	36	3
6.	Goa	10	7	3	27	22	6	14	12	11	42	34	39	23	18	10	67	38	17
7.	Gujarat	44	53	0	229	267	0	52	53	3	212	206	5	41	37	1	200	190	10
8.	Haryana	88	91	15	353	361	27	77	81	21	361	360	117	90	83	19	391	375	93
9.	Himachal Pradesh	0	0	0	0	0	0	1	0	0	12	0	0	5	6	0	26	38	0
10.	Jammu and Kashmir	1	2	0	9	10	0	4	4	0	10	10	0	6	5	0	19	18	0
11.	Jharkhand	14	12	1	59	50	1	8	5	1	16	13	9	1	1	6	2	26	11
12.	Karnataka	612	617	395	1908	1874	876	515	512	215	1666	1654	575	329	318	150	1338	1240	322
13.	Kerala	201	184	47	518	486	173	187	191	133	422	491	196	314	322	182	649	641	248
14.	Madhya Pradesh	19	19	4	105	105	39	10	10	5	39	39	3	19	16	3	75	75	5
15.	Maharashtra	322	326	35	1266	1223	59	327	308	62	1405	1224	144	271	326	91	1437	1655	199
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	1	1	0	1	1	0	3	1	0	14	1	0	1	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	1	1	0	1	1	0	1	0	1	1	0	1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
19.	Nagaland	4	3	5	20	3	3	1	1	1	10	1	1	3	5	5	24	17	18
20.	Odisha	40	39	3	131	129	24	29	36	3	107	82	15	14	16	3	57	56	7
21.	Punjab	45	49	11	145	227	35	43	45	12	168	157	28	59	50	11	234	183	38
22.	Rajasthan	91	91	13	320	320	22	72	70	65	253	253	41	62	59	21	215	212	107
23.	Sikkim	2	1	0	11	4	0	0	0	0	0	0	0	1	1	0	2	3	0
24.	Tamil Nadu	1199	1050	893	1964	1828	1282	687	730	809	1279	1198	1024	716	718	463	1269	1403	820
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	49	48	21	304	274	134	57	47	31	383	375	266	39	37	21	201	186	176
27.	Uttarakhand	9	7	1	60	45	8	3	3	2	20	25	4	6	5	0	29	39	0
28.	West Bengal	62	64	17	253	192	11	62	54	9	232	162	16	63	41	9	238	174	17
	Total (States)	3487	3332	1613	9563	9189	3085	2580	2610	1476	7982	7692	2758	2429	2411	1219	7650	7749	2295
29.	Andaman and Nicobar Islands	1	0	0	2	0	0	0	1	0	0	2	0	1	0	1	2	0	1
30.	Chandigarh	5	7	1	21	27	2	7	2	0	35	3	0	4	6	0	14	33	0
31.	Dadra and Nagar Haveli	2	0	0	6	0	0	3	4	0	22	20	0	0	1	0	0	8	0
32.	Daman and Diu	5	0	0	28	0	0	6	6	0	30	48	0	4	2	0	27	11	0
33.	Delhi	63	97	76	217	225	112	60	50	40	162	289	119	27	33	31	77	106	80
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	5	5	5	24	24	21	3	3	1	19	19	7	9	9	3	32	32	12
	Total (UTs)	81	109	82	298	276	135	79	66	41	268	381	126	45	51	35	152	190	93
	Total (All-India)	3568	3441	1695	9861	9465	3220	2659	2676	1517	8250	8073	2884	2474	2462	1254	7802	7939	2388

SOURCE: CRIME IN INDIA

Note: Information on disposal of police and courts includes the information on pending cases from previous years also.

*[English]***Funds to NGOs for Development of NER**

2466. SHRI BADRUDDIN AJMAL: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) Whether the funds for development of the North Eastern Region (NER) were sanctioned to various Non-Governmental Organisations (NGOs) from outside the region;

(b) if so, the details of the projects sanctioned during the last three years and the current year, State-wise;

(c) the criteria adopted by the Government for selection of such NGOs;

(d) whether the Government proposes to formulate a policy to give such DoNER funded projects and programmes to the NGOs/Institutions of the North Eastern Region on priority/preferential basis; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) Under this Ministry's Plan Scheme of Capacity Building & Technical Assistance (CB&TA), financial assistance for skills training to youth from North Eastern States is sanctioned, inter alia, to reputed and quality organisations such as Department of Electronics Accreditation for Computer Courses (DOEACC) Society (Department of Information Technology), Central Institute of Plastics Engineering & Technology (CIPET) (Ministry of Chemicals & Petro-Chemicals), Tool Rooms (Ministry

of Micro, Small and Medium Enterprises) some branches of which are also located in the North East.

(b) The list of grants-in-aid sanctioned under Capacity Building & Technical Assistance (CB&TA) scheme for the last three years 2008-09, 2009-10 and 2010-11 and the current financial year (2011-12) is given in the Statement.

(c) Funds were sanctioned under the Plan Scheme of Capacity Building & Technical Assistance of Ministry of DoNER as per norms and guidelines approved by the competent authority.

(d) and (e) Does not arise in view of (c) above.

Statement

Capacity Building & Technical Assistance Scheme

List of Grantees

Budget Allocation : Rs. 12.50 crore

(Financial year 2008-09)

Sl.No.	Name of Institution	Ministry/Deptt./Organization	Purpose of grant	No. of trainees	Amount Sanctioned (Rs.) in lacs
1	2	3	4	5	6
1.	Central Institute of Plastics Engineering & Technology (GIPET), Chennai	M/o. Chemicals & Fertilizers, Government of India.	Conduct of training in the field of plastics technology	100 nos.	34.32
2.	Indo-German Institute of Advanced Technology (IGIAT), Visakhapatnam	A joint sectors project of the Government of Andhra Pradesh, Government of Germany and Gayatri Vidya Parishad	Conduct of 12 technical courses for unemployed NE youth	1188 nos.	56.21
3.	Institute for Design of Electrical Measuring Instruments (IDEMI), Mumbai	M/o. Micro, Small and Medium Enterprises, Government of India	Training in various technical courses for NE-Students	460 nos.	135.72
4.	Rural Vocational Training Institutes (RVTIs) (Allahabad, Bangalore, Kolkata, Tura	M/o. Labour, DGET.	Training in vocational skill programmes for women in 12 courses	20 nos. each/progs	23.52
5.	DAVP	M/o. Information & Broadcasting	Publication of Advertisements	-	0.75
6.	National Institute for Micro, Small & Medium Enterprises (NIMSME), Hyderabad	M/o. Micro, Small and Medium Enterprises, Government of India	TA reimbursements in r/o. NE State Government officials participating in the training programmes.	150 nos.	16.05
7.	Sikkim Manipal University, Gangtok	University	Workshop on training of trainers	30 nos.	7.00

1	2	3	4	5	6
8.	National Institute for Micro, Small & Medium Enterprises (NIMSME), Hyderabad	M/o. Micro, Small and Medium Enterprises, Government of India	Programmes for officials of NE State Governments	150 nos.	30.37
9.	Jagadis Bose National Science Talent Search (JBNSTS), Kolkata	Private Training Institute	Conduct of Science talent among school students for promotion of scientific temper & awareness prog.	600 approx.	18.00
10.	Institute of Toy Making Technology (ITMT), Kolkata	Private Training Institute	Training in toy making technology 4th batch.	75 nos.	3.45
11.	Institute of Toy Making Technology (ITMT), Kolkata	Private Training Institute	Training in toy making technology	300 nos.	40.20
12.	National Institute of Fashion Technology (NIFT), Kolkata	M/o. Textile	One year certificate programme in CPFD & CPFC courses	40 nos. each	45.99
13.	M/s. Wings Aviation Pvt. Ltd., Hyderabad	Private Training Institute recognized by DGCA	Course on Aircraft Maintenance Engineer	18 nos.	76.44
14.	Process-cum-Product Development Centre (PPDC), Meerut	M/o. Micro, Small and Medium Enterprises, Government of India	Training in manufacture of sports goods	20 nos.	14.40
15.	ITMT, Kolkata	Private Training Institute	Training in toy making technology 2nd and 7th batches		21.42
16.	Karnataka State Electronics Development Corporation Ltd. (KEONICS), Bangalore	A public sector undertaking of Government of Karnataka	BPO/ ITES related skill training.	1280 nos.	%J3.68
17.	Indian Institute of Management (IIM), Calcutta	M/o. Human Resource Development, Gol.	Training of mid-level and Sr. level NE-State Government officials in various management progs.	24 nos.	43.87
18.	Indian Institute of Management (Lucknow), Noida Campus	M/o. Human Resource Development, Gol	Impact Assessment Study		9.91
19.	Central Institute of Plastics Engineering & Technology (CIPET), Guwahati & Imphal	M/o. Chemicals & Fertilizers, Government of India	Training in Machine Operations (Injection-Moulding)	90 nos.	54.00
20.	Directorate of Education (Schools), Government of Manipur, Imphal	Government of Manipur	Feasibility Study for Setting up Aircraft maintenance School		7.50
21.	National Small Industries Corporation Ltd., New Delhi	M/o. Micro, Small and Medium Enterprises, Government of India	Entrepreneurship Development of NE-youth at NSIC Incubators, Guwahati	240 nos.	19.84
22.	Indian Institute of Tourism & Travel Management, Gwalior	Ministry of Tourism	Conduct of Training in Tourism & Travel sector	30 nos.	17.35
23.	IL & FS- Tripura Bamboo Mission, Agartala	A joint project of Government of Tripura and IL&FS.	Integrated Skill Development in bamboo technology	4970 nos.	54.80
24.	DOEACC Society,	M/o. Information Technology	Training of youth in IT-related skills	1600 nos.	55.57
25.	DOEACC Society, Kolkata	M/o. Information Technology	Training in digital media creation course.	120 nos.	29.82

1	2	3	4	5	6
26.	Indian Institute of Management (IIM), Calcutta	M/o. Human Resource Development	Training of mid-level and Sr. level NE- State officials	24 nos.	11.69
27.	National Institute of Fashion Technology (NIFT), Kolkata	M/o. Textiles	Training in Fashion Design & Management programmes	30 nos.	58.59
28.	North Eastern Development Finance Corpn. Ltd. (NEDFi), Guwahati	M/O. DONER	Conduct of Entrepreneurship Development Prog. in the area of handloom & handicrafts	600 nos.	20.75
29.	NERCORMP	M/O. DONER	Training on value addition of products & Quality assurance	180 nos.	3.00
30.	National Institute for Entrepreneurship and Small Business Development (NIESBUD), Noida	M/o. Micro, Small and Medium Enterprises, Government of India	Retail Management and Apparel Merchandising	60 nos.	63.90
31.	Indo-German Tool Room, Aurangabad	M/o. Micro, Small and Medium Enterprises, Government of India	Conduct of various courses in machine tool operations	380 nos.	44.28
32.	Indo-Danish Tool Room, Jamshedpur	M/o. Micro, Small and Medium Enterprises, Government of India	Conduct of various technical courses including CAD/CAM & CNC	170 nos.	77.24
33.	Indo-German Tool Room, Indore	M/o. Micro, Small and Medium Enterprises, Government of India	Conduct of Advanced Machinist Course & CAD/CAM	60 nos.	16.00
34.	Indo-German Tool Room, Ahmedabad	M/o. Micro, Small and Medium Enterprises, Government of India	Training in tool designs, machine operation course, CAD/CAM	93 nos.	14.60
35.	M/s. Rajiv Gandhi Aviation Academy, Hyderabad	Private Training Institute recognized DGCA	Aircraft Maintenance Engineering course	18 nos.	21.96

*Capacity Building & Technical Assistance Scheme**List of Grantees**Budget Allocation : Rs. 13.00 crore*

(Financial year 2009-10)

Sl.No.	Name of Institution	Ministry/Deptt./Organization	Purpose of grant	No. of trainees	Amount Sanctioned (Rs.) in lacs
1	2	3	4	5	6
1.	Indo-German Institute of Advanced Technology, Visakhapataman	A joint sector project of Governments of Andhra Pradesh and Germany and Gayatri Vidya Parishad	Conduct of skills training of NE students in various trades	1188 nos.	95.00
2.	Administrative Staff College of India (ASCI), Hyderabad	AICTE M/o. HRD	Conduct of programmes on Planning, Implementation, Monitoring & Evaluation" for mid-level officials.	18 nos.	945

1	2	3	4	5	6
3.	The Energy Resources Institute (TERI), New Delhi	Independent Research institute	Conduct of 3 training programmes for Government officials of NE States	60 nos.	5.54
4.	Institute of Toy Making Technology (ITMT), Kolkata	Private Training Institute	Training in toy making technology to NE Students	400 nos.	27.30
5.	Directorate of Estates, CPWD	M/o. Urban Development	Hall Booking Charges for Meeting on 17-19 Aug., 2009	-	0.18
6.	All India Tribal Students Association, Delhi	NGO	Printing of Career Handbook	-	2.39
7.	Sikkim Manipal University, Gangtok	University	Training in B.Sc. Nursing course to 21 NE Students	21 nos.	5.57
8.	Central Tool Room & Training Centre (CTTC), Bhubaneswar	M/o. MSME	Conduct of 5 training programmes of NE youth	288 nos.	73.96
9.	Indo-German Tool Room, Aurangabad	M/o. MSME	Training in 9 technical courses on machine tool operations	500 nos.	117.00
10.	National Small Industries Corpn. Ltd. (NSIC), Guwahati	M/o. MSME	Entrepreneurship development programme at NSIC Incubators	240 nos.	6.61
11.	DOEACC Society, New Delhi	M/o. Information Technology	Training in IT related skills for NE Youths at Imphal, Kohima, Guwahati and Kolkata.	235 nos.	93.48
12.	Central Institute of Plastics Engineering & Technology (CIPET), Guwahati & Imphal	M/o. Chemicals & Fertilizers.	Conduct of Job-Oriented training in plastics tech. & awareness progs	90 nos.	43.20
13.	Deptt. of Tax & Excise, Government of Arunachal Pradesh	Government of Arunachal Pradesh	training on VAT Policy Administration.	30 nos.	4.50
14.	Apparel Export Promotion Council (AEPC), Gurgaon.	M/o. Textile	Training on "Production Supervisor & Quality Controller"	60 nos.	21.0
15.	Central Institute of Plastics Engineering & Technology (CIPET), Guwahati & Imphal	M/o. Chemicals & Fertilizers, Government of India	Conduct of Job-Oriented training in the field of plastics technology & awareness programmes.	530 nos.	254.70
16.	Central Footwear Training Institute (CFTI), Agra	M/o. MSME	Training on shoe making technology in the shoe cluster of Tripura	600 nos.	27.00
17.	National Institute of Financial Management (NIFM), Faridabad	Ministry of Finance	Training of NE Civil/Financial Services	40 nos.	48.0
18.	Central institute of Plastics Engineering Technology (CIPET), Chennai	M/o. Chemicals & Fertilizers	Training in CAD/CAM	400 nos.	34.32
19.	North Eastern Development Finance Corpn. Ltd. (NEDFI), Guwahati	M/O. DONER	EDP-cum-Aggressive International Marketing of NE handloom & handicrafts	600 nos.	16.60

1	2	3	4	5	6
20.	National Institute for Entrepreneurship and Small Business Development (NIESBUD), Noida	M/o. MSME.	Programme on Retail Management and Apparel Merchandising.	60 nos.	52.38
21.	Indo-German Tool Room, Ahmedabad	M/o, MSME	Conduct of various courses on tool operations	165 nos.	65.47
22.	India Tourism Development Corporation (ITDC), Vigyan Bhawan	ITDC, M/o. Tourism	Catering & Refreshments Charges for the meeting held on 17-19th Aug., 2009.		0.98
23.	Ashok Institute of Hospitality & Tourism Management, New Delhi	ITDC, M/o. Tourism.	Training of NE students in	117 nos.	43.71
24.	Ni-MSME, Hyderabad	M/o. MSME	Conduct of 5-training programmes for NE States Government officials.	150 nos.	50.63
25.	IIM Calcutta	M/o. HRD	TA/DA reimbursements in r/o. 5-training programmes of NE States Government officials	180 nos.	30.81
26.	Institute for Design of Electrical Measuring Instruments (IDEMI), Mumbai	M/o. MSME	Training in various technical courses for NE-Students	460 nos.	53.10
27.	Ashok Institute of Hospitality & Tourism Management, New Delhi	ITDC, M/o. Tourism.	Training of NE students in Hospitality/ Tourism Sector	180 nos.	92.03
28.	Indo-Danish Tool Room, Jamshedpur	M/o. Micro, Small and Medium Enterprises, Government of India	TA reimbursement of trainees in technical courses, CAD/CAM/ CNC	80 nos.	1.18
29.	Apparel Export Promotion Council (AEPC), Gurgaon	M/o. Textile	TA reimbursements in r/o. training on "Production Supervisor & Quality Controller"	60 nos.	2.00
30.	Indo-German Tool Room, Aurangabad	M/o. MSME	Conduct of various courses in machine tool operations	377 nos.	17.23
31.	IL&FS Tripura Bamboo Mission, Agartala	A joint project of Government of Tripura and IL&FS	Integrated Skill Development in bamboo technology	4970 nos.	42.84

*Capacity Building & Technical Assistance Scheme**List of Grantees**Budget Allocation : Rs. 17.72 crore*

(Financial year 2010-11)

Sl.No.	Name of Institution	Ministry/Deptt./Organization	Purpose of grant	No. of trainees	Amount Sanctioned (Rs.) in lacs
1	2	3	4	5	6
1.	Engineering Projects (India) Ltd., New Delhi	PSU of the Government of India	Conduct of workshop on "Project Management & Contract Management" for sr. officers/engineers of NE States.	40 nos.	5.70

1	2	3	4	5	6
2.	Central Institute of Plastics Engineering & Technology (CIPET), Guwahati & Imphal	M/o. Chemicals & Fertilizers.	Conduct of Job-Oriented training in the field of plastics technology & awareness programmes.	90 nos.	9.80
3.	Electronics Service and Training Centre (ESTC), Ramnagar (Nainital, Uttarakhand)	M/o. MSME	Conduct of 4 months training in Optical Fibre & Cable System	80 nos.	27.00
4.	National Institute of Highway Engineers (NITHE)	MoRTH	2 training programme for highway engineers in road construction & maintenance	800 nos.	36.00
5.	Indo-German Tool Room, Indore	M/o. MSME	2 years Certificate course in Machine Tool Operations	50 nos.	24.80
6.	North Eastern Agricultural Marketing Corporation Ltd. (NERAMAC), Guwahati	M/o.DoNER	Capacity building-cum-Awareness programme on Post-harvest Management of Perishable agro-horti produces and Seminar on Fruit Processing".	200 nos.	22.50
7.	CIPET, Chennai	M/o.Chemicals & Fertilizers	Conduct of 2 short-term programmes on CAD/CAM	100 nos	174.00
8.	M/s.Tally (India) Pvt. Ltd., New Delhi	Private Company	Conducting short-term training on Tally. ERP9 Accounting programmes	400 nos.	60.45
9.	Indo-German Institute of Advanced Technology, Visakhapatnam	A joint sector project of Governments of Andhra Pradesh and Germany and Gayatri Vidya Parishad	Conduct of 11 various training programmes.	819 nos.	10.88
10.	CIPET, Bhubaneswar	M/o. Chemicals & Fertilizers	Conduct of 3-training programmes on plastics product manufacturing	180 nos.	83.25
11.	Process Cum Product Development, Meerut	M/o.MSME	Conduct of 2 yrs. modular diploma course in sports goods manufacturing & technology.	20 nos.	2.64
12.	IGTR, Ahmedabad	M/o MSME	Conduct of 7 progs, in various machine tools operations	165 nos.	32.73
13.	NEDFI	M/O DONER	Training to potential entrepreneurs & manufactures	600nos	4.15
14.	AEPC, Gurgaon	M/o Textile	Training prog, on "Production Supervisor & Quality Controller"	60 nos	8.50
15.	DOEACC Society, Kolkata	M/o IT	Prog, on "Digital Media Creation" course	120 nos	33.41
16.	IDEMI, Mumbai	M/o MSME	Training programme on 12 tech. courses	355 nos.	243.62
17.	AEPC, Gurgaon	M/o Textile	Training in Apparel Manufacturing technology for 30 NE students	30 nos.	19.50
18.	CIPET, Imphal/Guwahati	M/o Chemical & Petro Chemical	Job/Career Oriented Training Programmes	530 nos.	84.90
19.	it&FS Tripura Bamboo Mission	Deptt. of Commerce Govt, of Tripura	Bamboo packaging and utility products	1500 nos.	£8.30

1	2	3	4	5	6
20.	Tool Room & Training Centre, Guwahati	M/o MSME	Training in machine tool operator courses	146 nos.	64.38
21.	NERCORMP-IFAD	M/O DONER	Women Entrepreneurship program on value addition & quality assurance	521 nos.	3.00
22.	IGTR, Aurangabad	M/o MSME	Training prog, in various machine tool operation courses	500	58.50
23.	IDTR, Jamshedpur	M/o MSME	Training prog, in various machine tool operation courses	170	18.79
24.	IGTR-Indore	M/o MSME	Training prog, on machine tool operation	90	42.42
25.	NIESBUD	M/o MSME	Training in retail management and apparel merchandising	120 nos.	14.43
26.	IITTM, Gwalior	M/o Tourism	Training in Tourism Programme	30 nos.	6.11
27.	Central Tool Room & Training Centre, Kolkata	M/o MSME	Advance Machinist course and Tool & Die making technology	120 nos.	101.80
28.	IGTR, Indore	M/o MSME	Certificate course in Machine Tool Operation	50 nos	35.50
29.	Central Tool Room & Training Centre, Bhubaneswar	M/o MSME	Certificate course in Machine Tool Operation	120 nos.	59.17
30.	Apparel Export Promotion Council (AEPC), Gurgaon	M/o Textile	Special Machine Operator Course	300 nos.	29.75
31.	Directorate of Education (S), Government of Manipur	Government of Manipur	Feasibility study for setting up Aircraft maintenance training Institute at Imphal	NA	7.50
32.	M/s. Rajiv Gandhi Institute of Management (RGIIM), Shillong	M/o HRD	Developing Management Skill for Entrepreneurship	60	39.57
33.	M/s. Construction Industry Development Council (CIDC), New Delhi	Planning Commission	Training prog, on various skills in construction trade	500 nos.	77.47
34.	Voluntary Health Association of Tripura (VHAT), Agartala	National Trust under M/o Social Justice and Empowerment	Training of women and youth of Tripura in rural health care	155 nos.	8.75
35.	CIPET, Guwahati & Imphal	M/o Chemical & Petrochemical	Conduct of 4 training progs, on plastic technology for 555 unemployed youths and 15 awareness progs, for 1500 nos.	555 nos.	219.97
36.	M/s KEONICS	Undertaking of Govt. of Karnataka	IT related skills 6 months	1280 nos.	48.14
37.	M/s Institute for Design of Electrical Measuring Instruments (IDEMI), Mumbai.	M/o MSME	Upgrading employment opportunity for North Eastern Technical students by Training	460 nos.	4.54

*Capacity Building & Technical Assistance Scheme
List of Grantees
Budget Allocation : Rs. 20.00 crore*

(Financial year 2011-12) upto 31.07.2011

Sl.No.	Name of Institution	Ministry/Deptt./Organization	Purpose of grant	No. of trainees	Amount Sanctioned (Rs.) in lacs
1.	Institute for Design of Electrical Measuring Instruments (IDEMI), Mumbai	M/o.MSME	Conduct of 23 technical training programs.	460 nos.	78.06
2.	Central Institute of Plastics Engineering & Technology (CIPET), Chennai	M/o. Chemicals & Fertilizers, Government of India	Conduct of Job-Oriented training in the field of plastics technology	100 nos.	28.00
3.	Indo-German Institute of Advanced Technology (IGIAT), Visakhapatnam	A joint sector project of Governments of Andhra Pradesh and Germany and Gayatri Vidya Parishad	Training of unemployed NE youth in various machine tool operation, programs	1188 nos.	18.01
4.	North Eastern Agricultural Marketing Corporation Ltd. (NERAMAC), Guwahati	M/o.DoNER	Capacity building-cum-Awareness prog, on Post-harvest Management of Perishable agro-horti produces	200 nos.	7.50
5.	Wings Aviation Pvt. Ltd., Hyderabad	Private Training Institute recognized by DGCA	Training in Commercial Pilot Licence	18 nos.	24.00
6.	Confederation of Indian Industry (CII), New Delhi	NGO	Workshop on skill development	NA	2.25
7.	CIPET, Bhubaneswar	M/o. Chemicals & Fertilizers	Conduct of 3-training progs, on plastics product manufacturing for	180 nos.	27.75
8.	Ashok Institute of Hospitality & Tourism Management (ITDC),	M/o. Tourism	Hospitality & Tourism sector	117 nos.	1.20
9.	CIPET, Bhubaneswar	M/o. Chemicals & Fertilizers	Reimbursement of TA	NA	2.48
10.	Electronics Service and Training Centre (ESTC), Ramnagar	M/o.MSME	Training "Optical Fibre & Cable System"	80 nos.	9.00

Warehousing Facilities

2467. SHRI R. DHURVANARAYANA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there has been no abatement of food inflation despite a comfortable level of foodgrains production;

(b) if so, whether the Government has so far failed to keep up the flow of foodgrains to retail outlets despite

there being an acute problem of warehousing with large volumes of foodgrains stored in the open;

(c) if so, whether lapses in warehousing management by Food Corporation of India (FCI) led to such a situation; and

(d) if so, the steps to be taken to revamp the storage/warehousing system in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC

DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) There is no inflationary trend in the prices of wheat and rice. As on 1.7.2011, the combined stock of wheat and rice in Central Pool was 640.06 lakh tonnes as against the combined buffer norms and strategic reserve for wheat and rice of 319 lakh tonnes. In order to liquidate surplus stocks of wheat and rice, additional allocations of 50 lakh tonnes of foodgrains for BPL and 50 lakh tonnes of foodgrains for APL families have been made in the month of May and June, 2011 respectively. The Government has also made allocations for 25 lakh tonnes of wheat and 10 lakh tonnes of rice for sale under Open Market Sale Scheme (Domestic) for the period January to September, 2011.

(c) and (d) No, Madam. However, due to increase in procurement of foodgrains and to reduce storage in Cover and Plinth (CAP), the Government has formulated Private Entrepreneur Guarantee (PEG) scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs) to augment covered storage capacity. Assessment of additional storage needs under the scheme is based on the overall procurement/consumption and the storage space already available. For the consuming areas, storage capacity is to be created to meet four months' requirement of PDS and other Welfare Schemes in a State. For the procurement areas, the highest stock levels in the last three years are considered to decide the storage capacity required. So far, a capacity of 152.97 lakh tonnes has been finalized for creation under the scheme in 19 States. Out of this, tenders have been finalized for creation of storage capacity of 52.32 lakh tonnes by the private entrepreneurs. CWC and SWCs are constructing 5.31 and 15.49 lakh tonnes respectively under the Scheme, out of which a capacity of about 3.5 lakh tonnes has already been completed by CWC/SWCs.

[*Translation*]

Statutory Development Board

2468. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any proposal from the Government of Maharashtra for a separate statutory development board for different regions in the State;

(b) if so, the details thereof and the reaction of Government in this regard; and

(c) the present status of the said proposal and the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Madam. The Government of Maharashtra, on the basis of a Resolution passed unanimously by both Houses of the State Legislature on 20th February, 2005 had forwarded a proposal to the Ministry of Home Affairs recommending the establishment of a separate Development Board for Konkan region of the State. Similarly, the Union Ministry of Home affairs had also received from the Government of Maharashtra, a Resolution passed on 13.07.2006 by both the Houses of Maharashtra State Legislature, requesting Government of India to take necessary steps to amend Article 371 (2) of the Constitution to set up a separate Statutory Development Board for North Maharashtra covering the five districts of Dhule, Nandurbar, Jalgaon, Nashik and Ahmednagar. Planning commission has not supported the proposal for setting up a separate Statutory Development Board for the Konkan region in Maharashtra and stated that backwardness by itself is not a reason for constitutional amendment for establishing a separate Development Board for Konkan region as there are other instruments available to the Centre and State Governments to gear up their developmental machinery.

[*English*]

Monitoring of Trust Funding

2469. SHRI MANICKA TAGORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government monitors the functioning and funding of various trusts in order to curb anti-social activities in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Madam. The Government monitors the receipt and utilisation of foreign contributions being received by any 'person' in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act. Besides FCRA, 2010 and FCRR, 2011, various laws of the land such as Unlawful Activities (Prevention) Act, Prevention of Money Laundering Act, Indian Penal Code and State

Local Laws form the legal structure for monitoring the functioning of associations/Trusts for curbing anti-social activities in the Country.

Modernisation of DDK/AIR

2470. SHRI M.K. RAGHAVAN:
SHRI P.T. THOMAS:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) Whether the Government has proposed/proposes to modernize and upgrade all the Doordarshan Kendras (DDK) and All India Radio (AIR) Stations functioning in the country including Calicut DDK;

(a) if so, details thereof, DDK/AIR-wise and State-wise;

(c) whether the Government has approved any scheme for the purpose during the 11th Five Year Plan;

(d) if so, the details thereof alongwith the funds allocated/ expenditure incurred so far on the said scheme; and

(e) the achievement made in this regard so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) Yes Madam. At present, 207 AIR Stations are being modernized/digitalized under the "Digitalization Scheme" & the "Improvement of Facilities" scheme approved in 11th Plan as per details given in the enclosed Statement-I.

39 Doordarshan Kendras as per details given in Statement-II are envisaged to be made fully digital as part of their 11th Plan scheme "Digitalization of Transmitters & Studios in Doordarshan network". 20 Doordarshan Kendras as per details given in Statement-III are envisaged to be modernized by providing additional equipment as part of Doordarshan's another scheme under the 11th plan "Modernization, Augmentation & Replacement of Transmitter and Studio equipment". At present, no scheme is envisaged for DDK, Calicut.

(c) and (d) Yes Madam. The schemes for "Digitalization of AIR network" and "Improvement of Facilities" have been approved for an amount of Rs. 936.12 crores. So far Rs. 27.55 crores have been spent

under these schemes. The scheme "Digitalization of Transmitters & Studios in Doordarshan network" has been approved at a cost of 620 crores and Doordarshan's another scheme "Modernization, Augmentation & Replacement of Transmitter and Studio equipment" has been approved at a cost of Rs. 298.57 crore. Expenditure (till June, 11) incurred under the above schemes is Rs. 4.03 crore.

(e) AIR Works are at different stages of execution. Tenders for most of the major Equipment have been called and orders have been placed for equipment worth Rs. 100 Crores. Building modification and other departmental works are also being carried out.

Action for procurement of new equipment for the above Doordarshan Kendras has been initiated.

Statement I

List of AIR Stations being modernized/digitalized

Sl.No.	Stations	States
1	2	3
1.	Adilabad	Andhra Pradesh
2.	Anantpur	Andhra Pradesh
3.	Cuddapah	Andhra Pradesh
4.	Hyderabad	Andhra Pradesh
5.	Kothagudam	Andhra Pradesh
6.	Kurnool	Andhra Pradesh
7.	Markapuram	Andhra Pradesh
8.	Machrela	Andhra Pradesh
9.	Nizamabad	Andhra Pradesh
10.	Tirupathi	Andhra Pradesh
11.	Vijaywada	Andhra Pradesh
12.	Vishakhapatnam	Andhra Pradesh
13.	Warangal	Andhra Pradesh
14.	Itanagar	Arunanchal Pradesh
15.	Passighat	Arunanchal Pradesh
16.	Tawang	Arunanchal Pradesh
17.	Tezu	Arunanchal Pradesh

1	2	3	1	2	3
18.	Dibrugarh	Assam	49.	Kasauli	Himachal Pradesh
19.	Dhubri	Assam	50.	Kullu	Himachal Pradesh
20.	Guwahati	Assam	51.	Shimla	Himachal Pradesh
21.	Haflong	Assam	52.	Bhadarwah	Jammu and Kashmir
22.	Kokrajhar	Assam	53.	Diskit	Jammu and Kashmir
23.	Nowgong	Assam	54.	Drass	Jammu and Kashmir
24.	Silchar	Assam	55.	Jammu	Jammu and Kashmir
25.	Tezpur	Assam	56.	Kargil	Jammu and Kashmir
26.	Bhagalpur	Bihar	57.	Khalsi	Jammu and Kashmir
27.	Darbhanga	Bihar	58.	Kupwara	Jammu and Kashmir
28.	Patna	Bihar	59.	Leh	Jammu and Kashmir
29.	Punea	Bihar	60.	Naushera	Jammu and Kashmir
30.	Sasaram	Bihar	61.	Nyoma	Jammu and Kashmir
31.	Ambikapur	Chhattisgarh	62.	Padam	Jammu and Kashmir
32.	Bilaspur	Chhattisgarh	63.	Poonch	Jammu and Kashmir
33.	Jagdalpur	Chhattisgarh	64.	Rajouri	Jammu and Kashmir
34.	Raigarh	Chhattisgarh	65.	Srinagar	Jammu and Kashmir
35.	Raipur	Chhattisgarh	66.	Tiesuru	Jammu and Kashmir
36.	Saraipalli	Chhattisgarh	67.	Chaibasa	Jammu and Kashmir
37.	Delhi	Delhi	68.	Daltonganj	Jharkhand
38.	Panaji	Goa	69.	Hazaribagh	Jharkhand
39.	Ahmedabad	Gujarat	70.	Jamshedpur	Jharkhand
40.	Bhuj	Gujarat	71.	Ranchi	Jharkhand
41.	Godhra	Gujarat	72.	Bangalore	Karnataka
42.	Himmatnagar	Gujarat	73.	Bhadrawati	Karnataka
43.	Rajkot	Gujarat	74.	Bijapur	Karnataka
44.	Vadodra	Gujarat	75.	Chitradurga	Karnataka
45.	Hissar	Haryana	76.	Dharwad	Karnataka
46.	Rohtak	Haryana	77.	Gulbarga	Karnataka
47.	Dharmshala	Himachal Pradesh	78.	Hospet	Karnataka
48.	Hamirpur	Himachal Pradesh	79.	Hassan	Karnataka

1	2	3	1	2	3
80.	Mangalore/Udipi	Karnataka	111.	Chandrapur	Maharashtra
81.	Mercara	Karnataka	112.	Dhule	Maharashtra
82.	Mysore	Karnataka	113.	Jalgaon	Maharashtra
83.	Raichur	Karnataka	114.	Kolhapur	Maharashtra
84.	Alappuzha (Alleppy)	Kerala	115.	Mumbai	Maharashtra
85.	Cannanore	Kerala	116.	Nagpur	Maharashtra
86.	Idukki	Kerala	117.	Nanded	Maharashtra
87.	Kochi	Kerala	118.	Nasik	Maharashtra
88.	Kozhikode (Calicut)	Kerala	119.	Osmanabad	Maharashtra
89.	Manjeri	Kerala	120.	Parbhani	Maharashtra
90.	Trissure	Kerala	121.	Pune	Maharashtra
91.	Thruvananthapuram	Kerala	122.	Ratnagiri	Maharashtra
92.	Balaghat	Madhya Pradesh	123.	Sangli	Maharashtra
93.	Betul	Madhya Pradesh	124.	Satara	Maharashtra
94.	Bhopal	Madhya Pradesh	125.	Yavatmal	Maharashtra
95.	Chhatarpur	Madhya Pradesh	126.	Imphal	Manipur
96.	Chhindwara	Madhya Pradesh	127.	Jowai	Meghalaya
97.	Guna	Madhya Pradesh	128.	Nongstoin	Meghalaya
98.	Gwalior	Madhya Pradesh	129.	Shillong	Meghalaya
99.	Indore	Madhya Pradesh	130.	Tura	Meghalaya
100.	Jabalpur	Madhya Pradesh	131.	Williamnagar	Meghalaya
101.	Mandla	Madhya Pradesh	132.	Aizawal	Mizoram
102.	Rajgarh	Madhya Pradesh	133.	Lungleh	Mizoram
103.	Rewa	Madhya Pradesh	134.	Saiha	Mizoram
104.	Shahdol	Madhya Pradesh	135.	Zero	Mizoram
105.	Sagar	Madhya Pradesh	136.	Kohima	Nagaland
106.	Shivpuri	Madhya Pradesh	137.	Mokokchung	Nagaland
107.	Ahmednagar	Maharashtra	138.	Mon	Nagaland
108.	Akola	Maharashtra	139.	Tuensang	Nagaland
109.	Aurangabad	Maharashtra	140.	Bhawanipatna	Odisha
110.	Beed	Maharashtra	141.	Berhampur	Odisha

1	2	3	1	2	3
142.	Bolangir	Odisha	173.	Nagercoil	Tamil Nadu
143.	Cuttack	Odisha	174.	Tiruchirapalli	Tamil Nadu
144.	Jeypore	Odisha	175.	Tirunelveli	Tamil Nadu
145.	Keonjhar	Odisha	176.	Tuticorin	Tamil Nadu
146.	Rourkela	Odisha	177.	Agartala	Tripura
147.	Sambalpur	Odisha	178.	Belonia	Tripura
148.	Soro	Odisha	179.	Kailashahar	Tripura
149.	Bhatinda	Punjab	180.	Chandigarh	Union Territories
150.	Jalandhar	Punjab	181.	Pudducherry	Union Territories (Pondicherry)
151.	Patiala	Punjab	182.	Kavaratti	UT (L & M Island)
152.	Ajmer	Rajasthan	183.	Port Blair	Union Territories (A & N Island)
153.	Barmer	Rajasthan	184.	Agra	Uttar Pradesh
154.	Bikaner	Rajasthan	185.	Aligarh	Uttar Pradesh
155.	Chittorgarh	Rajasthan	186.	Allahabad	Uttar Pradesh
156.	Churu	Rajasthan	187.	Bareilly	Uttar Pradesh
157.	Jaipur	Rajasthan	188.	Faizabad	Uttar Pradesh
158.	Jaisalmer	Rajasthan	189.	Gorakhpur	Uttar Pradesh
159.	Jhalawar	Rajasthan	190.	Jhansi	Uttar Pradesh
160.	Jodhpur	Rajasthan	191.	Kanpur	Uttar Pradesh
161.	Kota	Rajasthan	192.	Lucknow	Uttar Pradesh
162.	Mount Abu	Rajasthan	193.	Mathura	Uttar Pradesh
163.	Nagaur	Rajasthan	194.	Najibabad	Uttar Pradesh
164.	Sawai Madhopur	Rajasthan	195.	Obra	Uttar Pradesh
165.	Suratgarh	Rajasthan	196.	Rampur	Uttar Pradesh
166.	Udaipur	Rajasthan	197.	Varanasi	Uttar Pradesh
167.	Gangtok	Sikkim	198.	Almora	Uttarakhand
168.	Chennai	Tamil Nadu	199.	Chamoli	Uttarakhand
169.	Coimbatore	Tamil Nadu	200.	Dehradun	Uttarakhand
170.	Dharmapuri	Tamil Nadu	201.	Mussoorie	Uttarakhand
171.	Kodaikanal	Tamil Nadu	202.	Asansole	West Bengal
172.	Madurai	Tamil Nadu			

1	2	3
203.	Kolkata	West Bengal
204.	Kurseong	West Bengal
205.	Murshidabad	West Bengal
206.	Shantiniketan	West Bengal
207.	Siliguri	West Bengal

Statement II

Doordarshan Kendras to be made fully Digital as part of 11th Plan

State/UT	Doordarshan Kendras to be fully digitalized
1	2
Andhra Pradesh	Vijayawada
Arunachal Pradesh	Itanagar
Assam	Dibrugarh Guwahati (PPC) Silchar
Bihar	Muzaffarpur
Chhattisgarh	Raipur Jagdalpur
Goa	Panaji
Gujarat	Rajkot
Himachal Pradesh	Shimla
Jammu and Kashmir	Jammu
Jharkhand	Ranchi Daltonganj
Karnataka	Gulbarga
Kerala	Trichur
Madhya Pradesh	Indore Gwalior
Maharashtra	Nagpur Pune

1	2
Manipur	Imphal
Meghalaya	Shillong Tura
Mizoram	Aizawl
Nagaland	Kohima
Odisha	Sambalpur Bhawanipatna
Sikkim	Gangtok
Tripura	Agartala
Uttar Pradesh	Mau Varanasi Allahabad Bareilly Mathura
West Bengal	Jalpaiguri Shantiniketan
Andaman and Nicobar Islands	Port Blair
Chandigarh	Chandigarh
Pondicherry	Pondicherry

Statement III

Doordarshan Kendras to be Modernized as part of 11th Plan

State/UT	Doordarshan Kendra
1	2
Andhra Pradesh	Hyderabad
Assam	Guwahati Guwahati (PPC)
Bihar	Patna
Gujarat	Ahemdabad
Haryana	Hissar
Jammu and Kashmir	Srinagar

1	2
Karnataka	Bangalore
Kerala	Trivandrum
Madhya Pradesh	Bhopal
Maharashtra	Mumbai
Odisha	Bhubaneshwar
Punjab	Jalandhar
Rajasthan	Jaipur
Tamil Nadu	Chennai
Uttar Pradesh	Lucknow
Uttarakhand	Dehradun
West Bengal	Kolkata
Delhi	Delhi Delhi (CPC)

[*Translation*]

Export of Animal Products

2471. SHRI SURENDRA SINGH NAGAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether contribution of the country in respect of animal products is nominal in the international trade;

(b) if so, the reasons therefor;

(c) whether the Government has formulated/proposes to formulate any scheme to promote export of animal products; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The contribution of our country in respect of the animal products in the international trade is 0.85%.

(b) The share of India in the international trade of animal products is affected by trade distorting subsidies given by developed countries, stipulation of higher sanitary measures than required for protection of human and animal health by developed countries and prevalence and

intermittent outbreak of certain diseases such as Foot and Mouth Disease and Avian Influenza respectively in India.

(c) and (d) In order to promote export of Agricultural and Processed Food Products Export Development Authority (APEDA) scheduled products including animal products, APEDA provides financial assistance to its registered exporters under the following schemes:

(i) Scheme for Infrastructure Development

(ii) Scheme for Market Development

(iii) Scheme for Quality Development

(iv) Scheme for Research and Development.

(v) Transport Assistance Scheme.

In addition to above, the registered exporters are eligible for other schemes of the Department of Commerce including Duty Entitlement Passbook Scheme (DEPB) and Focus Market Scheme. Besides, in order to ensure the quality of exports of meat and meat products, APEDA has registered slaughter houses and meat processing units. As per the current Foreign Trade Policy, export is allowed only from APEDA registered abattoirs and meat processing plants.

[*English*]

National Agricultural Insurance Scheme

2472. SHRI L. RAJA GOPAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of farmers covered under the National Agricultural Insurance Scheme (NAIS) in the country during each of the last three years, State-wise;

(b) the amount paid by the Union and State Governments as contribution of their premium under NAIS during the said period crop-wise; and

(c) the amount disbursed by insurance companies during each of the last three years to the farmers, State-wise and crop-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRI HARISH RAWAT): (a) State-wise details of number of farmers covered under NAIS during 2008-09, 2009-10 and 2010-11 are at Statement-I.

(b) Details of the amount paid by the Union and State Governments as premium contribution under NAIS

for Kharif and Rabi crops during the said period are at Statement-II.

(c) State-wise details of the amount disbursed to the farmers for Kharif and Rabi crops during the last three years are at Statement-III.

Statement I

Statement showing State-wise details of Farmers covered under NAIS from year 2008-09 to year 2010-11 (as on 10.8.2011)

Sl.No.	State	Year 2001-09	Year 2009-10	Year 2010-11
1	2	3	4	5
1.	Andhra Pradesh	2152563	3346579	2662354
2.	Assam	35817	51907	36009
3.	Bihar	769896	1067844	898035
4.	Chhattisgarh	828297	910515	913152
5.	Goa	393	237	360
6.	Gujarat	841690	948419	965383
7.	Haryana	1788	54931	8651
8.	Himachal Pradesh	22293	45332	31088
9.	Jharkhand	742837	1330955	380471
10.	Karnataka	1341946	1102064	718298
11.	Kerala	27945	32810	32526
12.	Madhya Pradesh	1846126	2657165	2840965
13.	Maharashtra	3604113	3184348	2180319
14.	Manipur		10930	341
15.	Meghalaya	3225	5059	1748
16.	Mizoram	0	121	0
17.	Odisha	773197	1203359	1142386
18.	Rajasthan	2250722	3012900	
19.	Sikkim	314	40	0
20.	Tamil Nadu	857431	909974	950259
21.	Tripura	4118	588	1488
22.	Uttar Pradesh	2183557	2967896	2476254

1	2	3	4	5
23.	Uttarakhand	53741	93174	74315
24.	West Bengal	957052	1052942	1242915
25.	Andaman and Nicobar Islands	198	170	154
26.	Puducherry	1572	4210	2777
27.	Jammu and Kashmir	1764	4333	2446
Grand Total		19201595	23898802	17562694

*Note—Blank cells means that scheme not implemented in that particular State in the season.

Note—Cells with zero means that though scheme was notified but there was no coverage.

Statement II

Statement of premium subsidy — National Agricultural Insurance Scheme

Sl. No.	F.Y.	Total Premium subsidy (Rs. lakh)	Share of Govt. of Indian in Premium subsidy (Rs. lakh)	Share of State Governments in Premium subsidy (Rs. lakh)
1.	2008-09	8729.65	1910.81	6818.84
2.	2009-10	13141.213	3751.64	9389.64
3.	2010-11	13382.21	1959.50	11422.71

Statement III

Statement showing State-wise details of claims paid under NAIS from year 2008-09 to year 2010-11 (as on 10.8.2011)

(Amount Rs. in lakh)

Sl.No.	State	Year 2008-09			Year 2009-10			Year 2010-11		
		Kharif Crops	Rabi Crops	Total	Kharif Crops	Rabi Crops	Total	Kharif Crops	Rabi Crops	Total
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	80133.28	3660.48	83793.75	69947.81	3240.88	73188.68			0.00
2.	Assam	5.36	70.10	75.46	68.70	329.24	397.94	54.80		54.80
3.	Bihar	6122.78	18935.00	25057.77	20771.92		20771.92			Claims under process
4.	Chhattisgarh	6805.19	8.98	6814.17	12378.09	45.02	12423.11	117.00		117.00
5.	Goa	0.00	0.00	0.00	0.12	0.00	0.12	0.00		0.00
6.	Gujarat	46723.71	1148.84	47872.55	80013.81	463.73	80477.54	6787.08		6787.08

1	2	3	4	5	6	7	8	9	10	11
7.	Haryana	0.00	0.00	0.00	27.02	240.33	267.315	1.39		1.39
8.	Himachal Pradesh	5.23	446.11	451.34	386.28	129.72	516.00			00.00
9.	Jharkhand	2632.72	595.84	3228.56	24991.20	317.57	25308.77	4711.36		4791.35
10.	Karnataka	14161.39	818.90	14970.29	16772.68	1585.35	18358.03	3920.70		3920.70
11.	Kerala	20.16	16.40	36.56	41.08	10.60	551.69	53.33		53.33
12.	Madhya Pradesh	1717.01	6572.56	8289.57	4338.80	3384.75	7723.55	4836.93		4836.93
13.	Maharashtra	46921.51	544.62	47466.12	37487.23	138.54	37625.77	1440.31		1440.31
14.	Manipur				223.49		223.49	9.55	11.72	11.28
15.	Meghalaya	0.72	0.00	0.72	7.88	1.80	9.69	0.44	Claims under process	0.44
16.	Mizoram		0.00	0.00	11.23	0.00	11.23	0.00		0.00
17.	Odisha	3034.90	836.97	3871.87	4690.04	649.88	5339.92	11453.46	Claims under process	11453.46
18.	Rajasthan	24833.97	7653.54	32487.51	139920.17	5049.18	144969.36			
19.	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00		0.00
20.	Tamil Nadu	293.84	67158.43	67452.27	2152.61	10790.35	12942.95	557.58		557.58
21.	Tripura	0.62	5.02	5.64	0.00	0.08	0.08	0.00		0.00
22.	Uttar Pradesh	2473.07	2790.48	5263.54	13570.51	3556.788	17127.29	6079.26		6079.26
23.	Uttarakhand	750.17	638.49	1388.66	800.34	159.44	959.77	923.40	Claims under process	923.40
24.	West Bengal	963.90	38159.03	39122.93	1845.46	1827.95	3673.41	1294.53	Claims under process	1294.53
25.	Andaman and Nicobar Islands	0.00		0.00	0.00		0.00	1.65		1.65
26.	Puducherry	0.26	48.61	48.87	0.25	2.96	3.21	5.34		5.34
27.	Jammu and Kashmir	0.00	0.00	0.00	31.09		31.09			0.00
	Grand Total	237589.77	150108.39	387698.16	430477.82	31924.15	462401.97	42328.10	1.72	42329.82

*Note—Manipur—Scheme not implemented in Kharif 2009; Rabi 2008-09 & Rabi 2009-10.

*Note—Mizoram—Scheme not implemented in Kharif 2008 & Rabi 2010-11.

Note—Rajasthan—Scheme not implemented in Kharif 2010 & Rabi 2010-11.

Note—Cells with zero means that there was no claims.

[Translation]

Rehabilitation of Kashmiri Pandits

2473. SHRI GANESHRAO NAGORAO
DUDHGAONKAR:
SHRIMATI BHAVANA PATIL GAWALI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Kashmiri Pandits who have been killed or migrated due to terrorist activities in the Kashmir Valley;

(b) whether the Government had conducted any inquiry in this regard;

(c) if so, the findings thereof; and

(d) the action taken by the Union Government to protect and rehabilitate Kashmiri Pandits in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) As per information received from J&K Government, 219 Kashmiri Pandits were killed in the State since 1989 and 58697 families are reported to have left their homes due to onset of terrorism in the Kashmir Valley.

(b) and (c) The State Government has registered FIRs in respect of all the incidences which have taken place in the State and taken further action as per Law.

(d) The Central as well as the State Government has taken all measures to protect the lives and properties of the Kashmiri migrants. The State Government have enacted "The J&K Migrants Immovable Property (Preservation, Protection and Restrain of Distress Sales) Act, 1997" and "J&K migrants (Stay of Proceedings) Act, 1997" to protect and restrain the distress sale of properties left behind in the Valley by migrants. For facilitating the return of migrants who are willing to return to the Valley, a comprehensive Package of Rs. 1618.40 crore has been announced in 2008 for return and rehabilitation of Kashmiri migrants to the Valley which interalia provides for provision of assistance for repair/renovation of damaged houses, transit accommodation, continuance of cash and ration relief, students scholarship, employment in Government and financial assistance for self employment, financial assistance to agriculturists and horticulturists and waiver of interest on loans. The State Government has given employment to 2120 migrants and 1409 candidates have already joined in various Departments of J&K.

[English]

Artists in Human Trafficking

2474. DR. PRASANNA KUMAR PATASANI:
SHRI RUDRA MADHAB RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether certain cultural artists are reported to be involved in human trafficking;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No such data is maintained centrally. However, as per report of Delhi Police, recently a Punjabi Pop singer has been arrested by Delhi Police for his involvement in the fake visa racket. A case FIR

No. 51/2011 under IPC sections 420/468/471/120(B) and Section (12) of Passport Act has been registered at Police Station Chanakya Puri by the police.

[Translation]

Naxalites Activities in Uttarakhand

2475. SHRI SATPAL MAHARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether naxal influence has been reported in the border area of Uttarakhand;

(b) if so, the details thereof; and

(c) the details of assistance provided to check naxal activities in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There is no input to indicate activities of CPI (Maoist) in the border areas of Uttarakhand in recent past. However, between 2004 to 2009, FIRs were registered in 17 cases of Maoist activities and 18 Maoist elements were arrested.

[English]

Missing Kashmiris

2476 . DR. PADAMSINHA BAJIRAO PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Kashmiris are missing from the valley;

(b) if so, the details thereof and the reasons therefor; and

(c) the action taken by the Government in this regard and to address the grievances of families of Kashmiris who are missing from the valley?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam. There have been reports about Kashmiris missing from the Valley. However, specific details are not available.

(b) As per the information furnished by Government of J&K, during the initial period of last two decades when the militancy was on the rise, a large number of Kashmiris are reported to have been crossed over to Pok/Pakistan. A number of them are reported to have been killed on the LOC while attempting to cross over.

(c) In order to enable return of misguided Kashmiri youths who have crossed over to PoK/Pakistan, a policy has been framed by Government of J&K recently.

[Translation]

Assistance for Foodgrains Scheme

2477. SHRI GANESH SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether some States are implementing special schemes for providing foodgrains to Below Poverty Line families at very low price;

(b) if so, the details thereof indicating the names of such States alongwith the quantum and prices of foodgrains and the number of beneficiaries, State-wise;

(c) whether the Government proposes to provide assistance to these States for implementation of the said schemes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) With a view to specifically target poor sections of society, Targeted Public Distribution System (TPDS) was launched in 1997. Under TPDS, foodgrains @ 35 kg. per family per month are allocated to States/Union Territories for 6.52 crore accepted number of Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) families for distribution at subsidized prices through Fair Price Shops. However, as reported upto June 2011, State/UT Governments have issued 10.76

crore ration cards, which includes about 2.44 crore AAY cards. A statement showing State-wise estimated number of BPL families and number of BPL/AAY cards issued by the State/UT Governments is at Statement-I. Allocations of foodgrains to Above Poverty Line (APL) families are made depending upon the availability of foodgrains in the central pool and past offtake. Presently, the allocation of foodgrains to APL families ranges between 15 and 35 Kg per family per month.

Central Government allocates foodgrains (rice and wheat) under TPDS to States/UTs for distribution to BPL, AAY and APL families at Central Issue Prices (CIP) given below:

(Rs. Per Kg.)					
APL		BPL		AAY	
Wheat	Rice (Gr.A)	Wheat	Rice (Com/ Gr.A)	Wheat	Rice (Com/ Gr.A)
6.10	8.30	4.15	5.65	2.00	3.00

As compared to the economic cost of foodgrains in 2011-12 (BE) namely, Rs. 2068.95 per quintal of rice and Rs.1580.58 per quintal of wheat, foodgrains are being allocated by Government to States/UTs at highly subsidized CIPs. However, some State/UT Governments like Chhattisgarh, Gujarat, Tamil Nadu, etc. further subsidise the foodgrains being distributed to TPDS beneficiaries in the respective States/UTs. The State/UT-wise details of the end retail price of foodgrains (rice and wheat) being distributed under TPDS are at Statement-II. The additional financial burden in these cases is borne by the respective State/UT from their own resources.

Statement I

State-wise Total No. of BPL Households & Ration Cards issued to BPL, AAY Households

As reported by 30.06.2011
(figures in lakh)

Sl.No.	State/UT	No. of estimated BPL Families as on 1.3.2000 based on 1993-94 poverty estimates	Ration Cards issued by State/UT Governments		
			BPL	AAY	Total
1	2	3	4	5	6
1.	Andhra Pradesh	40.63	161.91	15.58	177.49
2.	Arunachal Pradesh	0.99	0.61	0.38	0.99

1	2	3	4	5	6
3.	Assam	18.36	12.02	7.04	19.06
4.	Bihar	65.23	39.22	25.01	64.23
5.	Chhattisgarh	18.75	11.56	7.19	18.75
6.	Delhi	4.09	1.67	1.50	3.17
7.	Goa	0.48	0.13	0.14	0.27
8.	Gujarat	21.20	25.99	8.10	34.09
9.	Haryana	7.89	9.87	2.92	12.79
10.	Himachal Pradesh	5.14	3.17	1.97	5.14
11.	Jammu and Kashmir	7.36	4.80	2.56	7.36
12.	Jharkhand	23.94	14.76	9.18	23.94
13.	Karnataka	31.29	87.91	12.00	99.91
14.	Kerala	15.54	14.58	5.96	20.54
15.	Madhya Pradesh	41.25	52.48	15.82	68.30
16.	Maharashtra	65.34	45.88	24.64	70.52
17.	Manipur	1.66	1.02	0.64	1.66
18.	Meghalaya	1.83	1.13	0.70	1.83
19.	Mizoram	0.68	0.42	0.26	0.68
20.	Nagaland	1.24	0.77	0.47	1.24
21.	Odisha	32.98	36.92	12.65	49.57
22.	Punjab	4.68	2.89	1.79	4.68
23.	Rajasthan	24.31	16.53	9.32	25.85
24.	Sikkim	0.43	0.27	0.16	0.43
25.	Tamil Nadu	48.63	176.20	18.65	194.85
26.	Tripura	2.95	1.82	1.13	2.95
27.	Uttar Pradesh	106.79	65.84	40.95	106.79
28.	Uttarakhand	4.98	3.07	1.91	4.98
29.	West Bengal	51.79	38.06	14.80	52.86
30.	Andaman and Nicobar Islands	0.28	0.13	0.04	0.17
31.	Chandigarh	0.23	0.09	0.02	0.11
32.	Dadra and Nagar Haveli	0.18	0.12	0.05	0.17
33.	Daman and Diu	0.04	0.03	0.01	0.04
34.	Lakshadweep	0.03	0.02	0.012	0.03
35.	Puducherry	0.84	1.16	0.32	1.48
	Total	652.03	833.05	243.87	1076.92

Statement II

*The State/UT-wise details of the end Retail Price of Foodgrains (Rice and Wheat)
being distributed under TPDS at Fair Price Shops*

(As reported by States/UTs)
(Rs. Per Kg.)

Sl. No.	States	BPL		AAY		APL		
		Wheat	Rice	Wheat	Rice	Wheat	Common Rice **	Rice Gr.A
1	2	3	4	5	6	7	8	9
1	Andhra Pradesh	7.00	2.00	7.00	2.00	7.00	-	
2	Arunachal Pradesh	4.65	6.15	-	3.00	6.60	7.45	8.80
3.	Assam	-	6.27-6.67	-	3.00	7.75-8.00 (Atta)	9.17-9.43	
4.	Bihar	5.22	6.78	2.00	3.00	7.00	9.05	9.41
5.	Chhattisgarh	2.00	2.00	-	1.00	6.81	9.04	
6.	Delhi	4.65	6.15	2.00	3.00	6.80	9.00	
7.	Goa		-	6.15	-	3.00	6.60	8.95
8.	Gujarat	2.00	3.00	2.00	3.00	7.50	-	10.00
9.	Haryana	4.88	-	2.12	-	6.93		-
10.	Himachal Pradesh	5.25	6.85	2.00	3.00	8.50	-	10.00
11.	Jammu and Kashmir	4.75	6.25	2.00	3.00	7.10		9.60
12.	Jharkhand	4.62	6.15	2.00	3.00	6.61	8.96	8.30
13.	Karnataka	3.00	3.00	2.00	3.00	7.20		9.40
14.	Kerala	2.00	2.00	-	2.00	6.70		8.90
15.	Madhya Pradesh	3.00	4.50	2.00	3.00	7.00		
16.	Maharashtra	5.00	6.00	2.00	3.00	7.20		9.60
17.	Manipur	5.98	6.20	-	3.47	8.35		8.95
18.	Meghalaya	-	6.15	-	3.00	6.50	8.80-10.00	
19.	Mizoram	-	6.15	-	3.00	-		9.50
20.	Nagaland	6.25 (Atta)	6.15	2	3	6.10 (Atta)	-	8.30
21.	Odisha	11.50	2.00	11.50	2.00	7.00, 11.50		9.30
22.	Punjab	4.57	-	2.12	-	8.06	-	-
23.	Rajasthan	2.00	-	2.00	-	6.70	-	9.00

1	2	3	4	5	6	7	8	9
24.	Sikkim	-	4.00	-Free of cost				9.00
25.	Tamil Nadu	7.50	1.00	7.50	1.00	7.50		1.00
26.	Tripura	9.00 (APL whole meal Atta)	6.15	9.00 (APL whole meal Atta)	3.00	9.00 (APL whole meal Atta)	8.65	9.60
27.	Uttar Pradesh	4.65	6.15	2.00	3.00	6.60	-	8.45
28.	Uttarakhand	2.00	3.00	2.00	3.00	4.00	6.00	6.00
29.	West Bengal	4.65	2.00	2.00	2.00	6.75	-	9.00
30.	Andaman and Nicobar Islands	4.45	6.05	2.00	3.00	6.50		8.80
31.	Chandigarh	4.50	6.02	-	3.00	-		-
32.	Dadra and Nagar Haveli	4.65	6.00	2.00	3.00	6.50	8.50	
33.	Daman and Diu	4.80	6.40	2.00	3.00	6.85	-	9.00
34.	Lakshadweep	7.10	6.15	7.10	3.00	7.50		10.40
35.	Puducherry	-	Free of cost	-	Free of cost	1.00		1.00

**Applicable only to J&K, H.P and hilly areas of North Eastern States including Sikkim and U.P.

[English]

Operational Status of TV Channels

2478. DR. K.S. RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to revise the existing guidelines for the Television Channels (TV);

(b) whether the Government is aware that some private TV channel operators have taken the license to operate television channels but have not started the channel so far;

(c) if so, the details thereof and the reaction of the Government thereto along with the action taken thereon;

(d) the number of such license holders/operators who have furnished the details of their operational status so far;

(e) whether it is a fact that licenses are traded by the license holders for making handsome profits; and

(f) if so, the details thereof and the steps taken by the Government to curb such practice?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Certain amendments in the extant policy guidelines for Uplinking/downlinking of private satellite channels have been recommended by TRAI. This Ministry has formulated a Cabinet proposal in this regard which is under consideration.

(b) to (d) Permission holders of satellite TV channels are required to operationalise their channels within one year of issuance of permission or within such extended period as may be permitted by this Ministry. As per the information provided by Network Operations Control Centre (NOCC), Department of Telecommunications, 495 channels are reported operational as on 10.08.2011.

(e) No such report/instance has been brought to the notice of the Government.

(f) Question doesn't arise.

Harassment of Women in Metro

2479. SHRI S.R. JEYADURAI:

SHRI P. LINGAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been reports of harassment of women commuters in the Delhi Metro;

(b) if so, the number of incidents reported during each of the last three years and the current year;

(c) the number of people detained/arrested by the Delhi Police in this regard;

(d) whether the Government has taken up the issue with Delhi Metro Rail Corporation for beefing up the security for women in the night time including provision of security personnel inside the train at night; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The details of the cases of harassment of women reported to Delhi Police in Metro Police Stations and the number of persons arrested during each of the last three years and the current years are as under:

Year	Cases Reported	Persons arrested
2008	02	02
2009	0	0
2010	01	01
2011 (upto 02.08.2011)	02	01

(d) and (e) For safe journey of women, Delhi Metro Rail corporation (DMRC) has reserved first coach of each

train for ladies. The steps taken by Central Industrial Security force (CISF) in this regard include the following:

(i) CISF deploys Bunch domination Groups, who travel by Metro and have been mandated to take corrective action in case any harassment to women commuters is noticed.

(ii) Special drives to evict/penalize male commuters travelling in coaches reserved for female are also conducted. In this connection, 151 male passengers were apprehended and fined on 03.08.2011 and 47 male passengers were fined on 04.8.2011.

(iii) Even though dedicated Train Marshalls are not deployed, CISF has sensitized all its personnel travelling to/from duty by Metro train to take appropriate action in case of noticing harassment of women commuters.

[Translation]

Prize Money Awarded to Sportspersons

2480. SHRI JITENDER SINGH MALIK: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has formulated any scheme for awarding prize money to sportspersons;

(b) if so, the details thereof and the total amount of prize money awarded to sportspersons who won medals in National and international sports competition during each of the last three years and the current year, sports discipline-wise and State-wise; and

(c) the number of medals won by the said sportspersons during the said period, sports discipline-wise and State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) Yes, Madam. There is already a Scheme titled 'Special Awards to Medal Winners in International Sports Events and their Coaches, under which winners of medals in the Olympic Games, Asian Games, Commonwealth Games disciplines and Chess are given cash awards. The awards are given in the category of Seniors, Juniors and Sub-Juniors at the rates given in the table below:

Name of event	Gold Medal/ First Position	Silver Medal/ Second Position	Bronze Medal/ Third Position
(a) Seniors			
(i) Olympic Games	Rs. 50 lakh	Rs. 30 lakh	Rs. 20 lakh
(ii) Asian Games/Commonwealth Games	Rs. 20 lakh	Rs. 10 lakh	Rs. 6 lakh
(iii) World Championships in the disciplines of Olympic Games, Asian Games and Commonwealth Games	Rs. 10 lakh	Rs. 5 lakh	Rs. 3 lakh
(iv) Asian Championships/Commonwealth Championships	Rs. 3 lakh	Rs. 2 lakh	Rs. 1 lakh
(b) World Championships (Juniors & Sub-Juniors)			
(i) Juniors	Rs. 2 lakhs	Rs. 1.5 lakhs	Rs. 1 lakh
(ii) Sub-Juniors	Rs. 1 lakh	Rs. 80,000	Rs. 60,000
(c) Asian and Commonwealth Championships (Juniors and Sub-Juniors)			
(i) Juniors	Rs. 1 lakh	Rs. 80,000	Rs. 60,000
(ii) Sub-Juniors	Rs. 50,000	Rs. 40,000	Rs. 30,000

(b) and (c) The details about amount of award money given and number of medals, discipline-wise for which

award money was given, are given in the Statement. State-wise data about medal-winners is not maintained.

Statement

Year	Amount of cash award given in lakh	No. of medals	Discipline for which cash award given
1	2	3	4
2008-09	8,75,00,000	29	Shooting
		18	Hockey
		82	Boxing
		29	Judo
		12	Rowing
		14	Weightlifting
		76	Wrestling
		8	Squash Rackets
		71	Chess

1	2	3	4
		12	Volleyball
		5	Billiards and snookers
		11	Gymnastics
		4	Swimming
		9	Table Tennis
		5	Archery
2009-10	5,50,00,000	25	Boxing
		52	Rowing
		64	Weightlifting
		4	Squash Rackets
		47	Chess
		3	Volleyball
		5	Billiards and snookers
		4	Gymnastics
		1	Swimming
		18	Table Tennis
		2	Archery
		5	Kayaking & Canoeing
		36	Kabaddi
		1	Athletics
2010-11	33,89,00,000	72	Athletics
		19	Billiards and snookers
		128	Boxing
		60	Kabaddi
		95	Rowing
		86	Shooting
		29	Tennis
		25	Badminton
		79	Weightlifting
		30	Table Tennis
		163	Wrestling

1	2	3	4
		9	Swimming
		44	Archery
		3	Volleyball
		8	Gymnastic
		10	Kayaking & Canoeing
		24	Squash
		68	Chess
		84	Hockey
		8	Golf
		6	Roller Sports
		11	Yachting
		4	Wushu
		2	Equestrian
		1	Power lifting
		1	Fencing
2011-12	75,00,000	21	Chess
		20	Athletics

Sl.No.	Year	Number of persons (Rs. in crore)	Amount released
1.	2008-09	493	8.75
2.	2009-10	286	5.50
3.	2010-11	734	34.00
4.	2011-12	41	0.75
Total		1554	49.50

[English]

BPD Units for Research

2481. SHRI RADHEY MOHAN SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has set up ten Business Planning and Development (BPD) units under the control of the Indian Council of Agricultural Research (ICAR) in the country;

(b) if so, the objectives of these units alongwith the locations where these units have been/proposed to be set up;

(c) the likely benefits of the said units on agricultural production in general and on agricultural research, in particular;

(d) whether there is any proposal to set up such units in the backward States of the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) The major objectives of these units are:

- To identify the potential technologies ready for commercialization, develop into marketable

technologies and upscale them into viable agri-business under public-private partnership framework.

- To develop a mechanism for transferring technology from research organizations to public/private sector using R&D backup of the institute to help entrepreneurs in commercializing the technologies
- To impart consultancy and training for creating prospective entrepreneurs and value added man power.
- To strengthen R&D focus of the organization towards more applied research through backward linkage from industry.

These units are located at IARI, New Delhi; CIFT, Cochin; CIRCOT, Mumbai; IVRI, Izatnagar, Bareilly; NIRJAFT, Kolkata; CCS, HAU, Hissar; AAU, Anand; BAU, Ranchi; JNKV, Jabalpur & TAU, Coimbatore.

(c) Each Business Planning and Development Unit has identified 5-10 technologies and is at various levels of Commercialization. Business Incubation facilities have been created in all BPD units and so far 75 incubatees are housed and 44 technologies have been Commercialized which will help the farmers to increase agriculture production. It will also encourage the scientists to invent new technologies.

(d) and (e) These zonal units cover all establishment of ICAR in all the States.

[Translation]

National Monuments Authority

2482. SHRI RAJU SHETTI: Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to set up a National Monuments Authority;

(b) if so, the details thereof alongwith its proposed functions;

(c) the time by which the said Authority is likely to be set up;

(d) whether the delay in the setting up of the said Authority has impeded the clearance of various projects; and

(e) if so, the details thereof and the steps taken by the Government to expedite the same?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010, which came into force on 30 March, 2010, provides for the establishment of a National Monument Authority. The Authority shall consist of:-

- (a) A Chairperson, on whole-time basis, to be appointed by the President, having proven experience and expertise in the fields of archaeology, country and town planning, architecture, heritage, conservation-architecture or law;
- (b) Such number of members not exceeding five whole-time members and five part-time members to be appointed, on the recommendations of the Selection Committee referred to in section 20G, by the Central Government, having proven experience and expertise in the fields of archaeology, country and town planning, architecture, heritage, conservation-architecture or law;
- (c) the Director General as member, *ex officio*.

The National Monuments Authority shall discharge the following functions:-

- (a) make recommendations to the Central Government for grading and classifying protected monuments and protected areas declared as of national importance under section 3 and 4, before the commencement of the Ancient Monuments and Archaeological sites and Remains (Amendment and Validation) Act, 2010;
- (b) make recommendations to the Central Government for grading and classifying protected monuments and protected areas which may be declared after the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010, as of national importance under section 4;
- (c) oversee the working of the competent authorities;
- (d) to suggest measures for implementation of the provisions of this Act;

- (e) to consider the impact of large-scale developmental projects including public projects and projects essential to the public which may be proposed in the regulated areas and make recommendations in respect thereof to the competent authority;
- (f) to make recommendations to the competent authority for grant of permission.

(c) to (e) The establishment of the National Monuments Authority shall be notified as soon as the first whole-time or part-time Member is appointed from among various professionals identified. This is a time consuming process in view of several sequential steps that need to be taken. Since there is no provision in the Act to consider grant of any permissions except on the recommendation of the National Monument Authority, only preliminary scrutiny and preparatory work is being undertaken by the Competent Authorities, at this stage.

[English]

Irregularities in Freedom Fighters Pension

2483. SHRIMATI SEEMA UPADHYAY:
SHRI UDAY SINGH:
SHRIMATI SUSHILA SAROJ:
SHRIMATI USHA VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any irregularities in disbursement of freedom fighters pension has been reported wherein pension was released in the name of one pensioner two or more times;

(b) if so, the details thereof alongwith the number of persons found involved in the said irregularities;

(c) whether the connivance of some officers have come to the notice of the Government;

(d) if so, the details thereof and the action taken against such officials;

(e) the total funds involved in the said irregularities and the corrective measures taken in this regard; and

(f) the other steps taken to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (f) The data of freedom fighters and their eligible dependents provided by some banks indicated a number of identical names of the pensioners/ eligible dependents. Since complete details such as father's /husband's name, addresses, correct Pension Payment Order number in many cases had not been provided by the banks, they were advised to reconcile the data provided by them after verification. In this context, Union Bank of India in two cases, Syndicate Bank in one case and Indian Bank in two cases have reported that they had been disbursing dependant family pension to the pensioners' widows, who are also Central Freedom Fighter Pensioners. Apart from this, a total of eight cases has been reported by Central Bank of India, Indian Bank, Bank of India & Union Bank of India in which the pension sanctioned by the State Government, has been disbursed from the Central Government account. In cases where both husband and wife are drawing Central Samman Pension individually, the surviving pensioner is not eligible for family pension of the deceased spouse. Accordingly, the said banks have been advised to stop payment of dependant family pension in such cases and recover the excess payment from the concerned pensioners. The banks who have disbursed State freedom fighter pension from Central Government account have also been advised to refund such payments to Central Government alongwith penal interest.

Threat of Terrorist Attacks on Dams

2484. SHRI BALIRAM JADHAV:
SHRI RAVNEET SINGH:
SHRI MITHLESH KUMAR:
SHRI NAVJOT SINGH SIDHU:
SHRI GANESHRAO NAGORAO
DUDHGAONKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received reports regarding alleged threat to important dams including Bhakra Dam from Pakistan terrorists;

(b) if so, the details thereof; and

(c) the action being taken by the Government for foolproof security of the Dams from such elements?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (b) Yes, Madam. The Government has received reports of threat inputs indicating plans of terrorists to target important dams, including Bhakra-Dam.

(c) The threat inputs have been shared with the State Governments concerned and Dam Management authorities. Meetings have also been held with State Police forces concerned, Dam Management authorities and Central Security Agencies to coordinate security measures and strengthen security at dams, to counter these threats.

Affordable Houses to All

2485. SHRI VIRENDRA KUMAR:
SHRI N. CHELUVARAYA SWAMY:
SHRI SURESH ANGADI:
CHAUDHARY LAL SINGH:
SHRI P. VISWANATHAN:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the National Urban Housing and Habitat Policy (NUHHP), 2007 envisages provision of affordable housing to all sections of the society;

(b) if so, whether any assessment has been made in metropolitan, big, medium and small cities in the urban areas in this regard;

(c) if so, the details thereof; and

(d) the amount earmarked for this purpose by the Government during the current financial year?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (d) The National Urban Housing & Habitat Policy (NUHHP) 2007 envisages at promotion of sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society. Given the magnitude of the housing shortage and budgetary constraints of both the Central and State Governments, the Policy seeks to associate multiple stakeholders, the Private Sector, the Cooperative Sector, the Industrial Sector and the Services/Institutional Sector for realizing the goal of "Affordable Housing for All".

A Technical Group constituted by the Ministry of Housing & Urban Poverty Alleviation to estimate housing shortage at the beginning of 11th Plan, has estimated housing shortage as on 2007 is 24.71 million dwelling units. It put the housing shortage amongst the various income groups as under:

Category	Income ceiling (Rs. Per month)	Housing shortage	
		Dwelling units in Millions	As % of total housing shortage
EWS	Upto Rs. 3300 (now rev. to upto Rs. 5000)	21.78	88.14%
LIG	Rs. 3301-7300 (now rev. from Rs. 5001-10000)	2.89	11.70%
MIG	7301-14500	0.04	0.16%
HIG	14501 & above		
Total		24.71	99.84%

Further the Committee estimated the Housing requirement during 11th Plan period (2007-2012) will be 26.53 million, which was estimated as below:

Housing Shortage as the beginning of 11th Five Year Plan	24.71 million
Addition to household	8.71 million
Addition to housing stock	7.27 million

Upgradation of Kacha houses	0.38 million
Total Housing Requirement during the 11th Plan period (2007-2012) (24.71 + 8.71 + 0.38 - 7.27 = 26.53)	26.53 million

City-wise estimates were not drawn up.

'Land' and 'Colonisation' being state subjects, it is for the State Governments to pursue the initiatives under the NUHHP: 2007.

However, the Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions namely;

- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). Budget allocated under JNNURM for current financial year (2011-12) is Rs. 3932.80. The schemes are demand driven and so far 16,12,503 Dwelling Units have been sanctioned for construction/upgradation in 936 cities/towns under BSUP & IHSDP components of JNNURM as on 12.07.2011.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh. Budget allocated under ISHUP for the current financial year (2011-12) is Rs. 50.00 crore. Cumulatively, as on 03.08.2011, 7904 beneficiaries in Andhra Pradesh, Chhattisgarh, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu have been covered under the Scheme and a subsidy of Rs. 12.27 crore has been released.
- The scheme of Affordable Housing in Partnership seeks assembly of land for construction of affordable housing and provides Central Government assistance towards provision of internal and external infrastructure connectivity. The scheme which was launched in 2009 with an outlay of Rs. 5000 crores, seeks construction of 1 million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS Category. This Scheme has now been dovetailed into Rajiv Awas Yojana (RAY).

- A new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Phase I of Rajiv Awas Yojana (RAY) is for a period of two years from the date of approval of the scheme with a budget of Rs. 5,000 crores. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. Fifty percent (50%) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for *in-situ* redevelopment — in slums would be borne by the Centre, including operation & maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required.

Storage Capacity

2486. PROF. RANJAN PRASAD YADAV:
SHRI C.R. PATIL:
SHRI SONAWANE PRATAP NARAYANRAO:
SHRI NARAHARI MAHATO:
SHRI NRIPENDRA NATH ROY:
SHRI ANTO ANTONY:
SHRI PONNAM PRABHAKAR:
SHRI P.K. BIJU:
SHRI NITYANANDA PRADHAN:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI BAIJAYANT PANDA:
SHRI C. RAJENDRAN:
SHRI P.L. PUNIA:
SHRI RAMASHANKER RAJBHAR:
SHRI SUSHIL KUMAR SINGH:
SHRI BHOOPENDRA SINGH:
SHRI KALIKESH N. SINGH DEO:
CHAUDHARY LAL SINGH:
SHRI P.C. GADDIGOUDAR:
SHRI M. SREENIVASULU REDDY:
SHRI R.K. SINGH PATEL:
SHRIMATI SHRUTI CHOUDHRY:
SHRI NAVEEN JINDAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has made any assessment regarding the requirement and the availability of godowns in various States;

(b) if so, the details and the outcome thereof indicating the storage capacity required and available at present State-wise;

(c) whether the Government proposes to involve private players to enhance the storage capacity in the country;

(d) if so, the details thereof; and

(e) the total storage capacity proposed to be created during the current year including through private participation alongwith the action taken so far, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Assessment of additional storage needs has been made by the Government based on the overall procurement/ consumption and the storage space already available. For the consuming areas, storage capacity is to be created to meet four months requirement of PDS and other Welfare Schemes in a State. For the procurement areas, the highest stock levels in the last three years are considered to decide the storage capacity required. Based on this analysis and criteria laid down in the scheme, State wise capacity requirement and locations were identified. The storage capacity covered and Cover and Plinth (CAP), both owned and hired available with FCI as on 15.07.2011 is at Statement-I.

To augment the covered storage capacity of foodgrains with the FCI and to reduce the storage in Cover and Plinth (CAP) the Government formulated a Scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Under the scheme, the Food Corporation of India would now give a guarantee of ten years for assured hiring to the private entrepreneurs. A capacity of about 152.97 lakh tonnes is to be created in 19 states under the scheme through private entrepreneurs and Central and State Warehousing Corporations. Out of this tenders have been finalized for creation of storage capacity of 52.32 lakh tonnes by the private entrepreneurs. CWC and SWCs are constructing 5.31 and 15.49 lakh tonnes respectively under the Scheme, out of which a capacity of about 3.5 lakh tonnes has already been completed by CWC/SWCs. As per the guidelines of the scheme, the time period for completion of road fed godown is one year and for Railway Siding godown it is two years after acceptance of tenders. The details of storage capacity to be created and the progress State-wise is at Statement-II.

This Department has also prepared a proposal for construction of additional storage capacity of 5.4 lakh tonnes in the North Eastern States by Food Corporation of India (FCI) with a total allocation of Rs.568.17 crores. The proposal of the Department has been approved by the Expenditure Finance Committee (EFC) in its meeting held on 1.07.2011.

Statement I

Statement Showing the State-wise Storage Capacity with F.C.I. as on 15.07.2011

(Fig. in Lac Tonnes)

Zone	Sl. No.	Region/U.T.	Covered							CAP			Grand Total	Stocks Held	Utilization (%age)	Total effective storage capacity as per region	Utilization (%age) effective on capacity
			FCI Owned	State Govt.	CWC	SWC	Private Parties	Total Hired	Total Coverage	Owned	Hired	Total					
1	2	3	4	5	6	7	8	9	10	11	12	14	15	16	17	18	19
East	1.	Bihar	3.66	0.03	0.84	1.02	0.47	2.36	6.02	1.00	0.00	1.00	7.02	4.36	62.00	6.66	65
	2.	Jharkhand	0.66	0.03	0.24	0.22	0.20	0.69	1.35	0.05	0.00	0.05	1.40	1.05	75.00	1.40	75
	3.	Odisha	3.02	0.00	0.82	2.16	0.15	3.13	6.15	0.00	0.00	0.00	6.15	5.13	83.00	6.15	83
	4.	West Bengal	8.59	0.19	1.00	0.00	0.90	2.09	10.68	0.51	0.00	0.51	11.19	7.20	64.00	10.59	68

1	2	3	4	5	6	7	8	9	10	11	12	14	15	16	17	18	19
	5.	Sikkim	0.10	0.01	0.00	0.00	0.00	0.01	0.11	0.00	0.00	0.00	0.11	0.01	9.00		
		Total (E. Zone)	16.03	0.26	2.90	3.40	1.72	8.28	24.31	1.56	0.00	1.56	25.87	17.75	69.00	24.80	72
N.E.	6.	Assam	2.07	0.00	0.23	0.11	0.37	0.71	2.78	0.00	0.00	0.00	2.78	2.21	79.00	2.78	79
	7.	Arunachal Pradesh	0.18	0.05	0.00	0.00	0.00	0.05	0.23	0.00	0.00	0.00	0.23	0.08	35.00	0.23	35
	8.	Meghalaya	0.14	0.00	0.07	0.05	0.00	0.12	0.26	0.00	0.00	0.00	0.26	0.20	77.00	0.26	77
	9.	Mizoram	0.22	0.01	0.00	0.00	0.00	0.01	0.23	0.00	0.00	0.00	0.23	0.22	96.00	0.23	96
	10.	Tripura	0.29	0.05	0.14	0.00	0.00	0.19	0.48	0.00	0.00	0.00	0.48	0.27	56.00	0.48	56
	11.	Manipur	0.20	0.01	0.00	0.00	0.00	0.01	0.21	0.00	0.00	0.00	0.21	0.11	52.00	0.21	52
	12.	Nagaland	0.20	0.00	0.13	0.00	0.00	0.13	0.33	0.00	0.00	0.00	0.33	0.25	76.00	0.33	76
		Total (N.E.Z)	3.30	0.12	0.57	0.16	0.37	1.22	4.52	0.00	0.00	0.00	4.52	3.34	74.00	4.52	74
North	13.	Delhi	3.36	0.00	0.00	0.00	0.00	0.00	3.36	0.31	0.00	0.31	3.67	2.54	69.00	2.86	89
	14.	Haryana	7.68	4.19	3.19	6.03	2.80	16.21	23.89	3.33	0.27	3.60	27.49	27.60	100.00	27.49	100
	15.	Himachal Pradesh	0.14	0.06	0.06	0.00	0.00	0.12	0.26	0.00	0.00	0.00	0.26	0.14	54.00	0.26	54
	16.	Jammu and Kashmir	1.03	0.15	0.00	0.00	0.03	0.18	1.21	0.10	0.00	0.10	1.31	0.90	69.00	1.12	80
	17.	Punjab	21.17	0.49	4.93	40.11	4.22	49.75	70.92	7.14	3.53	10.67	81.59	76.39	94.00	85.07	93
	18.	Chandigarh	1.07	0.18	0.83	1.12	0.00	2.13	3.20	0.17	0.11	0.28	3.48	3.11	89.00		
	19.	Rajasthan	7.06	0.00	2.16	4.26	1.88	8.30	15.36	1.85	3.47	5.32	20.68	22.91	111.00	20.68	111
	20.	Uttar Pradesh	14.95	0.17	6.12	18.65	0.17	25.11	40.06	5.19	1.45	6.64	46.70	39.99	86.00	42.80	93
	21.	Uttarakhand	0.66	0.25	0.44	0.60	0.05	1.34	2.00	0.21	0.02	0.23	2.23	1.95	87.00	2.14	91
		Total (N.Z.)	57.12	5.49	17.73	70.77	9.15	103.14	160.26	18.30	8.85	27.15	187.41	175.53	94.00	182.42	96
South	22.	Andhra Pradesh	12.66	0.09	7.45	21.16	2.39	31.09	43.75	2.62	0.00	2.62	46.37	46.65	101.00	45.74	102
	23.	Andaman and Nikobar Islands	0.07	0.00	0.00	0.00	0.00	0.00	0.07	0.00	0.00	0.00	0.07	0.05	71.00		
	24.	Kerala	5.17	0.00	0.00	0.00	0.00	0.00	5.17	0.20	0.00	0.20	5.37	4.51	84.00	5.33	85
	25.	Karnataka	3.78	0.00	1.58	1.49	0.25	3.32	7.10	1.36	0.00	1.36	8.46	7.31	86.00	8.46	86
	26.	Tamil Nadu	5.80	0.00	2.49	0.54	0.56	3.59	9.39	0.61	0.00	0.61	10.00	8.90	89.00	10.06	93
	27.	Puducherry	0.44	0.00	0.03	0.11	0.00	0.14	0.58	0.06	0.00	0.06	0.64	0.42	66.00		
		Total (S.Z.)	27.92	0.09	11.55	23.30	3.20	38.14	66.06	4.85	0.00	4.85	70.91	67.84	96.00	69.59	97
West	28.	Gujarat	5.00	0.14	1.62	0.01	0.11	1.88	6.88	0.27	0.02	0.29	7.17	6.71	94.00	7.10	95
	29.	Maharashtra	11.90	0.00	2.67	3.26	2.49	8.42	20.32	1.02	0.10	1.12	21.44	14.73	69.00	18.03	82
	30.	Goa	0.15	0.00	0.00	0.00	0.00	0.00	0.15	0.00	0.00	0.00	0.15	0.12	80.00		

1	2	3	4	5	6	7	8	9	10	11	12	14	15	16	17	18	19
	31.	Madhya Pradesh	3.37	0.03	1.09	0.35	1.80	3.27	6.64	0.36	0.00	0.36	7.00	5.28	75.00	6.88	77
	32.	Chhattisgarh	5.12	0.11	0.97	2.69	0.27	4.04	9.16	0.00	0.00	0.00	9.16	8.20	90.00	9.16	90
		Total (W.Z.)	25.54	0.28	6.35	6.31	4.67	17.61	43.15	1.65	0.12	1.77	44.92	35.04	78.00	41.17	85
		Grand Total	129.91	6.24	39.10	103.94	19.11	168.39	298.30	26.36	8.97	35.33	333.63	299.50	90.00	322.50	93

Effective Capacity - Capacity available with FCI for storage of foodgrains, as reported by the Regions.

Note: 1. West Bengal Region has reported that at Kolkata PD 88,170 MTs and at Adra 28,856 MTs is ineffective due to certain restrictions.

Statement II

State-wise status of Guarantee Scheme for construction of godowns

(Fig. in lakh MT)

Sl. No.	State	Total Capacity Approved on the basis of storage gap	Capacity approved to Pvt. Investors	Capacity allotted to CWC (on their own land)	Capacity allotted to SWC (on their own land)	Tenders sanctioned to Private Investors		
						Tenders Sanctioned	Cancelled	Net Capacity (7-8)
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	5.560	4.150	0.300	1.110	4.150	1.150	3.000
2.	Bihar	3.000	2.700		0.300	0.300		0.300
3.	Chhattisgarh	2.220	0.000	0.300	1.920			0.000
4.	Gujarat	3.520	3.470	0.050				0.000
5.	Haryana	38.800	37.915	0.050	0.835	17.570		17.570
6.	Himachal Pradesh	1.420	1.395	0.025		0.021		0.021
7.	Jammu and Kashmir	3.620	3.620			1.890	0.550	1.340
8.	Jharkhand	1.750	1.750					0.000
9.	Karnataka	6.360	3.925	0.550	1.885			0.000
10.	Kerala	0.150	0.150					0.000
11.	Madhya Pradesh	4.350	3.236	0.264	0.850	2.436		2.436
12.	Maharashtra	8.290	4.471	0.474	3.345			0.000
13.	Odisha	3.000	0.000	1.875	1.125			0.000

1	2	3	4	5	6	7	8	9
14.	Punjab	51.250	47.574	0.782	2.895	13.087		13.087
15.	Rajasthan	2.600	2.300		0.300	2.200		2.200
16.	Tamil Nadu	3.450	2.650	0.350	0.450	2.200	1.700	0.500
17.	Uttarakhand	0.250	0.250					0.000
18.	Uttar Pradesh	26.810	26.340		0.470	11.865		11.865
19.	West Bengal	1.570	1.274	0.296				0.000
	Total	167.970	147.170	5.316	15.485	55.719	3.400	52.319

Total capacity sanctioned = 76.52 - 3.40 = 73.12 Lakh Tonnes

Note:

1. HLC had sanctioned 71.25 Lakh tonne to Punjab. Gol vide letter dated 27.07.2010 has transferred 20 Lakh Tonne to other states but a capacity of 35 lakh MT has been sanctioned as transeffered capacity

2. Out of 35 Lakh Tonne capacity only 20 lakh Tonne will be taken up on first come first serve basis and balance 15 lakh tonne will not be taken up. As such a capacity of 152.97 lakh MT is approved under PEG.

[*Translation*]

Facilities in Sports Training Centres

2487. SHRI OM PRAKASH YADAV:
KUMARI MEENAKSHI NATARAJAN:
SHRI BAIDYANATH PRASAD MAHATO:
DR. BHOLA SINGH:
SHRI MAROTRAO SAINUJI KOWASE:
SHRI M. VENUGOPALA REDDY:
SHRI P.C. GADDIGOUDAR:
SHRI SHIVRAJ BHAIYA:
SHRI GOVIND PRASAD MISHRA:
SHRI SURENDRA SINGH NAGAR:
SHRI VIKRAMBHAI ARJANBHAI MADAM:
SHRI VITTHALBHAI HARNSRAJBHAI
RADADIYA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is providing proper facilities in the Sports Training Centres of Sports Authority of India set up across the country;

(b) if so, the details thereof, sports discipline-wise;

(c) whether the Government is aware that some sports training centres have been closed down;

(d) if so, the details thereof alongwith the reasons therefor, State-wise and location-wise;

(e) whether the Government proposes to reopen the closed centres; and

(f) if so, the details thereof and if not, the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):
(a) and (b) The trainees at the various centres under Sports Authority of India (SAI) are provided with playing facilities in respective disciplines. Discipline-wise expert coaches also train the trainees at these centres. The trainees are also provided with boarding/lodging, sports kits and competition exposures. In addition, the trainees are provided stipends, medical facilities and insurance coverage, the details of which are given in Statement-I

(c) and (d) It has been decided to close down National Sports Talent Contest (NSTC) Sub-scheme, namely Jawahar Navodaya Vidyalaya (JNVs), as these are purely academic oriented and with little emphasis on sports excellence. The details of these centres are given in Statement-II. The resources are being used to strengthen other SAI institutions and schemes.

(e) and (f) In view of the reason given in reply to (c) and (d) above, Government has no intention at present to reopen these centres.

Statement I

Under the various schemes of SAI, the following facilities are provided to SAI trainees

NATIONAL SPORTS TALENT CONTEST SCHEME (NSTC)**(1) REGULAR SCHOOLS**

Sl.No.	Particulars	Amount
1	2	3
1.	Boarding & Lodging per head per day for 300 days	75.00
2.	Sports Kit (per annum)	2000.00
3.	Competition exposure (per annum)	2000.00
4.	Stipend for 10 months (per head per annum)	3000.00
5.	Accidental insurance including medical (p.a.)	30.00
6.	Annual grant to the school for purchase of sports equipment (per annum)	20000.00

(2) INDIGENOUS GAMES & MARTIAL ART

1.	Sports Kit (per annum)	1500.00
2.	Accidental insurance including medical (per annum)	30.00
3.	Stipend for 10 months (per head per annum)	3000.00
4.	Annual grant to the school for purchase of equipment (per annum)	20000.00
5.	Annual grant to the school for organizing competitions for scouting talent (per annum)	25000.00

(3) NAVODAYA VIDYALAYAS

1.	Sports Kit (per annum)	1500.00
2.	Competition exposure (per annum)	1500.00
3.	Stipend for 10 months (per head per annum)	3000.00
4.	Accidental insurance including medical (per annum)	30.00
5.	Annual grant to the school for purchase of equipment (per annum)	20000.00

(4) AKHARAS

1.	Stipend	1000.00
2.	Accidental insurance including medical	30.00

(5) SPORTS CENTRE ON PATTERN THE OF AKHARAS

1.	The trainees of the adopted Akharas are provided with stipend (per month per trainee)	1000.00
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ARMY BOYS SPORTS COMPANY SCHEME (ABSC)

1.	Boarding/lodging 300 days (per head)	125.00
2.	Educational expenses (per head p.a.)	1000.00

1	2	3
3.	Sports Equipment (p.a.)	27500.00
4.	Maintenance of Playfield and Magazine/Periodical (p.a.) per unit	20000.00 2500.00
5.	Sports Kit (p.a.)	2000.00
6.	Competition exposure	2000.00
7.	Medical	300.00
8.	Insurance	30.00
9.	One time grant of linen and Blankets etc.	2000.00

SAI TRAINING CENTRES (STC)**ANNUAL MAINTENANCE GRANTS RS. 7.50 LACS PER CENTRE PER ANNUM.****RESIDENTIAL TRAINEES:**

1.	Boarding Expenses (per day per head) Non- Hilly Areas for 330 days	125.00
	Per day per head for Hilly Areas for 330 Days	140.00
2.	Sports Kit	4000.00
3.	Competition Exposure	3000.00
4.	Education Expenses	1000.00
5.	Medical Expenses	300.00
6.	insurance	30.00
7.	Other Expenses	100.00

Non-Residential Trainees:

1.	Sports Kit (per trainee per year)	4000.00
2.	Competition exposure (per trainee per year)	3000.00
3.	Stipend (per trainee per year)	6000.00
4.	Insurance	30.00

SPECIAL AREA GAMES SCHEME (SAG)**ANNUAL MAINTENANCE GRANTS RS. 7.50 LACS PER CENTRE PER ANNUM.****Residential Trainees:**

1.	Boarding Expenses (per day per head) Non- Hilly Areas for 330 days	125.00
	Per day per head for Hilly Areas for 330 Days	140.00
2.	Sports Kit	4000.00

1	2	3
3.	Competition Exposure	3000.00
4.	Education Expenses	1000.00
5.	Medical Expenses	300.00
6.	Insurance	30.00
7.	Other Expenses	100.00
Non-Residential Trainees: Particulars		
1.	Sports Kit (per trainee per year)	4000.00
2.	Competition exposure (per trainee per year)	3000.00
3.	Stipend (per trainee per year)	6000.00
4.	Insurance (per trainee per year)	30.00
EXTENSION CENTRE OF STC/SAG CENTRES TO COVER SCHOOLS/COLLEGES FOR WIDER COVERAGE. (Non-Residential)		
ANNUAL MAINTENANCE GRANT UPTO RS.1.00 LACS PER CENTRE PER ANNUM FOR 20 PLAYERS		
1.	Sports Kit (per trainee per year)	4000.00
2.	Competition exposure	2000.00
3.	Stipend (per trainee for 10 months in a year)	6000.00
4.	Insurance (P.A.)	30,00
CENTRE OF EXCELLENCE SCHEME (COE)		
To Residential Trainees:		
1	Boarding Expenses for 300 days (per day per head)	175.00
2.	Sports Kit	6000.00
3.	Competition Exposure	3000.00
4.	Medical Expenses	500.00
5.	Insurance	30.00
6.	Other Expenses	100.00
To Non - Residential Trainees: Particulars		
1.	Sports Kit (per trainee per year)	6000.00
2.	Competition exposure	3000.00
3.	Stipend	9000.00
4.	Insurance	30.00

Statement II

State-wise and location-wise details of sports training centres close down by Sports Authority of India (SAI)

Sl.No.	Zone/Name of School
1	2
	SOUTHERN
1.	Navodaya Vidyalaya, Kommadi, Distt. Vishakhapatnam
2.	Gachibowli, Distt. Ranga Raddy
3.	Venalavalasa, Distt. Srikakulam
4.	Galibeedu, Distt. Kodagu
5.	Neriamangalam, Distt. Ernakulam
6.	Navodaya Vidyalaya, Distt. Bagalure
	EASTERN
	Andaman & Nicobar Islands
7.	Panchwati, Rangath Bihar
8.	Navodaya Vidyalaya, P.O. Bihiya, Distt. Bhojpur-802152
9.	Koiasi, Distt. Katihar Jharkhand
10.	Navodaya Vidyalaya, P.O. BIT Mesra, Distt. Ranchi-835215
11.	Tenughat, Distt. Bokaro. Odisha
12.	Navodaya Vidyalaya, Zinc Nagar, Distt. Sundergarh
13.	Salbani, Distt Mayurbanj.
14.	Zinc Nagar, Sundergarh
	NORTHERN
	Jammu and Kashmir
15.	Basohii, Distt. Kathua

1	2
	Punjab
16.	Najochak Distt. Gurudaspur
17.	Maseetan Tibba, Distt. Kapurthala
	WESTERN
	GOA
18.	Navodaya Vidyalaya, Canacona, Distt. South Goa-403702
	Gujarat
19.	Dharampura, Distt. Porbandar
20.	Navodaya Vidyalaya, Distt. Kheda
21.	Kannad, Distt. Aurangabad.
22.	Navodaya Vidyalaya, Navsari, Distt. Amaravathi-444601
23.	Pokharpur, Distt. Solapaur
	Rajasthan
24.	Navodaya Vidyalaya, Teilwansi, PO Bhavii, Distt. Jodhpur.
25.	Kherli, Distt. Dousa
	NORTH EASTERN
26.	Navodaya Vidyalaya, Khumbong, PO Langjing, Distt. Imphal.
27.	Loktak Distt. Bishnupur.
	Nagaland
28.	Navodaya Vidyalaya, Zuketsa, PO Pfutsero, Distt. Phek.
	SUB-CENTRE GUWAHATI
	Arunachal Pradesh
29.	Navodaya Vidyalaya, Mahadevpur, Distt. Lohit-792103
	Assam
30.	Navodaya Vidyalaya, Kadamani, PO Charali, Distt. Sonitpur

1	2
31.	Ranjia, Distt Kamrup CENTRAL
32.	Navodaya Vidyalaya, Barsoor, Distt. Dantewada, S.Bastar
33.	Mungoshpur, Qutabgarh, Delhi. SUB-CENTRE, LUCKNOW Uttarakhand
34.	Navodaya Vidyalaya, Rudrapur (Nainital) Distt. Udham Singh Nagar-263153 Tripura
35.	Navodaya Vidyalaya, Ramchandraghat, Khowai
36.	DAV Public School, Arigul (IGMA), Odisha
37.	Master Chartdgiram Vyayamshala, Mhow (Akhara Scheme) Madhya Pradesh
38.	Late Pt. Brahmedeo Mishra & Late Pr. R.N. Mishra Memorial Akhara, Khajani, Gorakhpur (Akhara Scheme), Uttar Pradesh

[English]

Fodder Development Programme

2488. SHRI ANAND PRAKASH PARANJPE:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRIMATI ANNU TANDON:
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of AGRICULTURE be pleased to state:

(a) the demand and supply of fodder in the country, state-wise;

(b) whether the Government has been implementing the Fodder Development Programme in various villages in the country to address the problem of fodder shortage;

(c) if so, the details thereof; State-wise;

(d) the funds earmarked/allotted/released by the Union Government for accelerated Fodder Development in the country, State-wise; and

(e) the achievement made so far under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The requirement and availability of fodder is given at Statement-I.

(b) Department of Animal Husbandry, Dairying and Fisheries is implementing following two schemes on fodder development in the country:

- (1) **Centrally Sponsored Scheme:** Centrally sponsored Fodder & Feed Development Scheme is being implemented from 1.4. 2010. The components wise details is given at Annexure-4.
- (2) **Centrally Sector Scheme:** Central Fodder Development Organization (CFDO)-it is comprised of the following three components. First two components are farms of this Department.
 1. Seven Regional Stations for Forage Production and Demonstrations (RSFP&D).
 2. One Central Fodder Seed Production Farm (CFSPF).
 3. Central Minikit Testing Programme (CMTP)-under this programme fodder minikits are allotted to states for free of cost distribution among the beneficiaries. The detail of allocation for the last 3 years and current year is given at Annexure-5.

In addition, Department of Agriculture and Cooperation (DAC) is implementing accelerated Fodder Development Programme from 2011-12.

(c) The fund released under Centrally Sponsored Fodder and Feed Development Scheme for the last three years and current year is given at Statement-II. The funds released under accelerated Fodder Development Programme during 2011-12 is given at Statement-III.

(d) and (e) The funds earmarked for accelerated Fodder Development Programme is Rs 300.00 crore and the funds allocated to the states is given at Statement-IV.

Statement I*State-wise availability and requirement of fodder as assessed by NABARD Consultancy Services-2007 (NABCONS)*

Dry matter in millior tonnes

State	Crop residues		Greens	
	Availability	Requirement	Availability	Requirement
1	2	3	4	5
Andhra Pradesh	15.69	31.71	4.88	16.91
Arunachal Pradesh	0.47	1.00	1.57	0.53
Assam	5.82	12.39	0.95	6.61
Bihar	16.23	23.49	0.81	12.53
Chhattisgarh	9.93	14.93	2.83	7.96
Goa	0.13	0.15	0.05	0.08
Gujarat	10.61	22.32	14.48	11.90
Haryana	8.75	9.95	6.57	5.31
Himachal Pradesh	2.30	4.60	1.98	2.45
Jammu and Kashmir	2.53	6.79	0.64	3.62
Jharkhand	4.10	13.59	0.88	7.25
Karnataka	14.59	20.66	3.55	11.02
Kerala	0.71	2.91	0.38	1.55
Madhya Pradesh	24.30	37.41	11.65	19.95
Maharashtra	22.21	33.68	25.12	17.96
Manipur	0.36	0.72	0.00	0.38
Meghalaya	0.31	1.17	0.40	0.62
Mizoram	0.15	0.06	0.50	0.03
Nagaland	0.56	0.74	0.30	0.40
Odisha	12.25	22.27	2.46	11.88
Punjab	13.71	10.58	7.38	5.64
Rajasthan	21.67	33.53	33.53	17.88
Sikkim	0.23	0.25	0.01	0.13
Tamil Nadu	7.01	16.46	3.70	8.78
Tripura	0.53	1.09	0.19	0.5S
Utter Pradesh	42.07	57.19	15.73	30.50

1	2	3	4	5
Uttarakhand	2.05	4.90	1.73	2.61
West Bengal	13.77	30.30	0.51	16.16
Andaman and Nicobar Islands	0.02	0.11	0.00	0.06
Chandigarh	0.00	0.04	0.00	0.02
Dadra and Nagar Haveli	0.04	0.08	0.02	0.04
Daman and Diu	0.01	0.01	0.00	0.00
Delhi	0.09	0.43	0.01	0.23
Lakshadweep	0.00	0.01	0.00	0.00
Puducherry	0.06	0.11	0.01	0.06
All India	253.26	415.63	142.82	221.63

Statement II

*Funds released during last three years and current year under-
Centrally Sponsored Fodder and Feed Development Scheme*

(Rs. in lakh)

States	2008-09	2009-10	2010-11	2011-12 upto 10.08.2011
1	2	3	4	5
Andhra Pradesh	0	82.25	622.00	0.00
Arunachal Pradesh	0	55.00	0.00	0.00
Assam	0	0.00	0.00	0.00
Bihar	0	0.00	100.00	0.00
Chhattisgarh	0	6.00	0.00	0.00
Gujarat	165.00	224.00	550.00	330.43
Haryana	0	0.00	145.00	0.00
Himachal Pradesh	0		258.75	0.00
Jharkhand	93.50	0.00	255.00	0.00
Jammu and Kashmir	56.70	66.50	53.19	0.00
Karnataka	0	0.00	435.00	0.00
Kerala	0	138.95	112.01	0.00
Madhya Pradesh	140.00	0.00	114.00	0.00

1	2	3	4	5
Maharashtra	0	54.50	160.75	0.00
Manipur	80.00	80.00	0.00	0.00
Meghalaya	0	0.00	27.61	0.00
Mizoram	199.50	0.00	100.00	0.00
Nagaland	0	0.00	71.00	26.00
Odisha	0	12.00	0.00	0.00
Punjab	190.21	0.00	465.51	0.00
Rajasthan	0	129.26	145.00	0.00
Sikkim	0	50.00	65.00	124.00
Tamil Nadu	0	63.50	121.00	0.00
Tripura	0	0.00	32.25	0.00
Uttar Pradesh	0	118.34	123.00	0.00
Uttarakhand	0	0.00	230.00	0.00
West Bengal	0	0.00	57.91	0.00
Other (Institutes/organizations)	2.99	29.70	0.00	0.00
Total	927.90	1110.00	4243.98	480.43

Statement III

Statement showing Status of Allocation, Proposed and Release under accelerated Fodder Development Programme (AFDP) for Financial Year 2011-12 being implemented by Department of Agriculture and Cooperation

(Rs. in crore)

Sl. No.	Name of the State/UT	Allocation	Proposed by States	Approved by SLSC	Released by DAC	Remarks
1	2	3	4	5	6	7
1.	Andhra Pradesh	24.5	30	30	12.25	Second Instalment Due
2.	Bihar	24.5	20.83	20.83	12.25	Second Instalment Due
3.	Chhattisgarh	25	4.68	4.68	4.68	Project Proposal from Dept. of Agriculture is due
4.	Gujarat	15	15.1	15.1	7.5	Second Instalment Due
5.	Haryana	15	15	15	7.5	Second Instalment Due
6.	Karnataka	30	30	30	15	Second instalment Due
7.	Madhya Pradesh	30	30	30	15	Second Instalment Due

1	2	3	4	5	6	7
6.	Maharashtra	30	30	30	15	Second Instalment Due
9.	Punjab	15.5	15.5	15.5	7.75	Second Instalment Due
10.	Rajasthan	45	52	52	225	Second Instalment Due
11.	Tamil Nadu	15.5	16.5	15.5	0	Not yet eligible under RKVY
12.	Utar Pradesh	30	30	29,23	15	Second Instalment Due
		300	288.61	287.64	134.43	

Statement IV

Components of the Centrally sponsored Fodder & Feed Development scheme and pattern of assistance

Sl.No.	Name of Modified Components/ New Components	Pattern of Assistance
1.	Establishment of Fodder Block Making Unit	50:50
2.	Grassland Development including Grass Reserves	100:00
3.	Fodder Seed Procurement and Distribution	75:25
4.	Strengthening of Feed Testing Laboratories	50:50
5a.	Introduction of hand driven chaff-cutter	75:25
5b.	Introduction of power driven chaff-cutter	75:25
6.	Establishment of silage making Units	100:00
7.	Demonstration of Azolla cultivation and production units:	50:50
8.	Establishment of by-pass protein production units	25:75
9.	Establishment of Area Specific Mineral Mixture/Feed Pelleting/Feed manufacturing Unit:	25:75

Statement V

Allotment of fodder minikits to states during last three years and current year

State	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5
Andhra Pradesh	19500	42000	63500	57317
Arunachal Pradesh	2500	2000	5833	4500
Assam	21000	15000	19100	12500
Bihar	20000	92500	205000	144167
Chhattisgarh	20000	18000	33000	21000

1	2	3	4	5
Goa	2000	4000	5000	3000
Gujarat	34923	64840	42630	44187
Haryana	34391	56187	69588	94100
Himachal Pradesh	27670	50650	44500	69000
Jammu and Kashmir	40308	39773	56006	43250
Jharkhand	21000	24000	67000	39750
Karnataka	24417	68042	51500	56186
Kerala	21000	20250	37558	24850
Madhya Pradesh	52000	62000	42000	72000
Maharashtra	44500	36000	38500	101342
Manipur	3500	3000	3000	4000
Meghalava	3500	2500	3000	3500
Mizoram	5500	2000	3000	3500
Nagaland	4500	3200	3000	5500
Odisha	34637	68500	20500	33000
Punjab	31000	26500	21300	59690
Rajasthan	51432	92566	110966	118206
Sikkim	3000	3000	7000	4000
Tamil Nadu	15855	28300	39976	19838
Tripura	3000	3000	5000	6500
Uttar Pradesh	47500	59347	106430	139524
Uttarakhand	19500	20000	44430	41500
West Bengal	23675	15500	29565	20125
Andaman and Nicobar Islands	2000	500	1500	500
Total	6,33,808	9,23,155	11,79,382	12,46,532

Funds Under UIDSSMT

2489. SHRI KAMAL KISHOR "COMMANDO":
DR. KRUPARANI KILLI:
SHRI MAROTRAO SAINUJI KOWASE:
KUMARI SAROJ PANDEY:
SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the criteria adopted by the Government to select and include cities/towns under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT);

(b) the details of proposals received from the various States/UTs along with the projects approved, funds allocated, released and utilised under the said scheme during each of the last three years and the current year, State-wise;

(c) the details of proposals pending for approval along with the reasons therefor and the time by which these are likely to be cleared;

(d) whether certain States have requested the Union Government to convert the loan released under the scheme into grant; and

(e) if so, the details thereof, State-wise and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) All the cities/towns as per Census, 2001 (excluding the 65 Mission cities covered under Urban Infrastructure and Governance (UIG) component of Jawaharlal Nehru National Renewal Mission (JNNURM) are covered under

Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT).

(b) A Statement showing the State-wise details of no. of projects sanctioned, Additional Central Assistance (ACA) committed, and funds released for utilization is annexed as Statement.

(c) The UIDSSMT was launched for the Mission period of seven years from 2005 to 2012. As on date, 277 projects of 24 States and UTs are pending due to various reasons including States/UTs having exhausted their allocation for the Mission period.

(d) and (e) Under UIDSSMT, financial assistance is provided to the States as grant not as loan.

Statement

UIDSSMT : State-wise details of projects sanctioned, ACA committed and ACA released during last 3 years and current year (as on 11.8.2011)

Sl. No.	State/UT	2008-09				2009-10				2010-11				Current FY 2011-12 (as on 11.8.2011)			
		No. of projects for which ACA released	Approved Cost of the projects sanctioned	ACA Committed	ACA Released for utilisation	No. of projects for which ACA released	Approved Cost of the projects sanctioned	ACA Committed	ACA Released for utilisation	No. of projects for which ACA released	Approved Cost of the projects sanctioned	ACA Committed	ACA Released for utilisation	No. of projects for which ACA released	Approved Cost of the projects sanctioned	ACA Committed	ACA Released for utilisation
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
1.	Andaman and Nicobar Islands				0.00				0				0.00				0.00
2.	Andhra Pradesh	40	114641.00	91712.80	75586.14				476.88				43079.00				0.00
3.	Assam	20	13628.49	12265.64	6946.79				0				0.00				0.00
4.	Arunachal Pradesh	9	3935.98	3542.38	1771.19				0.00				0.00				0.00
5.	Bihar	2	10856.24	8684.99	4342.50				0.00				0.00				0.00
6.	Chattisaarh				0.00				0.00				2447.76				0.00
7.	Chandiaarh				0.00				0				0.00				0.00
8.	Delhi				0.00				0				0.00				0.00
9.	Goa				0.00				0	1	843.00	674.40	337.20	1	1447.00	1157.60	578.80
10.	Dadra and Nagar Haveli	1	1864.73	1491.78	26.00				719.89				0.00				0.00
11.	Daman and Diu	1	942.37	753.90	31.00				0.00				0.00				0.00
12.	Gujarat	20	16360.22	13088.18	12169.72				0				4651.09				2460.81
13.	Haryana	4	6311.44	5049.15	2524.58				0.00				0.00				0.00
14.	Himachal Pradesh	2	213.98	171.18	85.59				0.00	1	184.63	147.70	345.82				0.00
15.	Jharkhand				0.00				0.00				0.00				0.00
16.	Jammu and Kashmir	1	3353.16	3017.84	1508.92				0.00	10	8935.23	8041.71	4020.85				0.00

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
17.	Kerala	16	22158.58	1n26.86	8783.42				0.00				0.00				0.00
18.	Karnataka	15	33771.91	27017.53	14891.23				0.00				17662.95				0.00
19.	Lakshadweep			0.00	0.00				0.00				0.00				0.00
20.	Madhya Pradesh	10	30399.00	24319.20	12973.95				0.00				3871.53				0.00
21.	Maharashtra	68	216621.39	173297.11	88262.02			14072.30					22781.21		212.22	17091.28	
22.	Manipur	4	4891.00	4401.90	2200.95				0.00				0.00				0.00
23.	Meghalaya	2	1433.26	1289.93	844.97				0.00				0.00				0.00
24.	Mizoram	2	1555.04	1399.54	699.77				0.00				0.00				0.00
25.	Nagaland			0.00	0.00	1	423.89	381.50	190.75				0.00				0.00
26.	Odisha	7	11025.96	8820.n	4410.38				0	1	225.92	180.74	90.37				0.00
27.	Punjab	11	20609.84	16487.87	8367.20				0				1982.00				0.00
28.	Puducherry			0.00	0.00	1	3918.00	3134.40	1567.2				0.00				0.00
29.	Rajasthan	11	39348.18	31478.54	19181.70				0				0.00				0.00
30.	Sikkim	4	2412.00	2170.80	1085.40				0				0.00				0.00
31.	Tripura	3	3505.28	3154.75	1577.38				0				0.00				0.00
32.	Tamil Nadu	26	34355.49	27484.39	29231.75				1935.35				2135.61				75.20
33.	Uttar Pradesh	27	37094.79	29675.83	16865.73	4	4875.29	3900.23	10918.8				16933.84				0.00
34.	Uttarakhand	1	6173.25	4938.60	2469.30				0				0.00				0.00
35.	West Bengal	9	15829.43	12663.54	11388.41				0.00				2005.51				0.00
Total		316	653292.01	526105.03	28025.99	6	9217.18	7416.13	29881.17	13	10188.78	9044.55	122344.74	1	1447.00	1369.82	20206.09

Committees on Food Security Act

2490. PROF. RAM SHANKAR:
SHRI JAGDANAND SINGH:
SHRI MANGANI LAL MANDAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has prepared any draft of the proposed Food Security Act;

(b) if so, the details and the salient features thereof;

(c) whether various Committees set in connection with the proposed Food Security Act have since submitted their reports to the Government;

(d) if so, the details thereof and the extent to which recommendations have been incorporated into the draft bill; and

(e) the steps taken to improve the Public Distribution System to ensure food security to the poor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) In pursuance to the announcement made by the President of India in her address to the Joint Session of Parliament on 4th June, 2009, to enact a new law — the National Food Security Act — the Government prepared a Concept Note and had consultations with the Central Ministries/ Departments, States/Union Territories, experts and other stakeholders. Based on their comments/suggestions and recommendations of National Advisory Council (NAC) and report of the Expert Committee under the Chairmanship of Chairman, Prime Minister's Economic Advisory Council, submitted in January, 2011, the Government have prepared a draft National Food Security Bill. After consultations with States and Union Territories on the Draft Bill, approval of Government at the appropriate level

will be obtained before introduction of the Bill in the Parliament.

(e) Strengthening and streamlining of Targeted Public Distribution System (TPDS) is a continuous process. In consultation with the State/UT Governments, a Nine Point Action Plan was evolved in 2006, which inter-alia includes continuous review of BPL/AY list and to eliminate bogus/ineligible ration cards along with strict action to be taken against the guilty to ensure leakage free distribution of foodgrains. To improve functioning of TPDS, States/UTs have also been advised to ensure timely availability of foodgrains at Fair Price Shops, greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels and introduction of new technologies such as Computerization of TPDS operations at various levels.

[Translation]

Delhi Metro Rail

2491. SHRI JAI PRAKASH AGARWAL:
SHRI MAHABAL MISHRA:
SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details and the present status of the third phase of Delhi Metro Rail Corporation (DMRC) expansion and the number of lines proposed to be included in the said phase;

(b) the number of requests received from the Delhi Government to link the various colonies with Delhi Metro and the action taken thereon;

(c) whether the DMRC has formulated any plan to achieve the target so far;

(d) if so, the details thereof alongwith the progress made so far; and

(e) the total fund earmarked, released and spent for the purpose so far, route-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The details and the present status of the third phase of Delhi Metro Rail Corporation (DMRC) expansion and the number of lines proposed to be included in the said phase are:-

Sl. No.	Route name	Total (km)	Number of stations
1.	Mukundpur to Yamuna Vihar	55.697	35
2.	Janakpuri West to Kalindikunj	33.494	22
3.	Central Secretariat to Kashmere Gate	9.37	7
4.	Jahangirpuri to Badli Corridor	4.489	3
Total		103.050	67

The total estimated completion cost is Rs. 35,242 crore (including central taxes but with waiver or reimbursement of state taxes). The proposal was considered by the competent authority of Government in its meeting held on 9.8.2011 and the minutes of the meeting have been processed. The works of Delhi MRTS Phase III have also been Initiated by DMRC.

(b) Delhi Metro Rail Corporation (DMRC) has reported the requests made by the Government of National Capital Territory of Delhi (GNCTD) to link the following colonies with Delhi Metro and action taken thereon:-

Sl. No.	Delhi Metro Connectivity	Action Taken
1	2	3
1.	Jamia Nagar	Connectivity to Jamia Nagar is included in the Metro Corridor from Janakpuri West to Kalindi Kunj under Phase III.
2.	Dwarka Mor to Najafgarh (a distance of 5 Kms)	Delhi Cabinet approved this connection with Phase-III. DMRC has initiated action for obtaining approval of the competent authority.
3.	Rithala and Bawana	Delhi Cabinet, while approving Phase-III also decided to expedite the detailed project report (DPR) study for this line. Reconnaissance survey for the alignment has been done by the DMRC.

1	2	3
4.	Rajouri Garden to Dhaula Kuan	This is included in the Metro Corridor from Janakpuri West to Kalindi Kunj under Phase III.
5.	Janakpuri West to Sanjay Gandhi Transport Nagar	This connection of Janakpuri West and Sanjay Gandhi Transport Nagar was not agreed as Phase-III was becoming very heavy and hence it was suggested for inclusion in Phase-IV of Delhi Metro.
6.	Yamuna Bank to Shastri Park	Yamuna Bank to Shastri Park connection following Bund Road along Yamuna was not considered due to habitation being only on one side. However, extension of Inner Ring Road corridor beyond Anand Vihar has been planned up to Yamuna Vihar in Phase-III which will provide connectivity to the habitation on both sides of Dayanand Marg and Jaffarabad road including area of Geeta Colony etc.

(c) and (d) DMRC has formulated plans to achieve the following targets:-

Sl. No.	Corridor	Time frame for completion/ Target date
1.	Jahangirpuri to Badli Corridor	December, 2014
2.	Central Sectt. to Kashmere Gate	December, 2015
3.	Janakpuri West to Kalindikunj	February, 2016
4.	Mukundpur to Yamuna Vihar	March, 2016

(e) Government of India (Gol) and Government of National Capital Territory of Delhi have allocated Rs. 580 crore and Rs. 711 crore for the third phase of Delhi Metro Rail project during 2011-12. No funds have been released for this project so far.

Relief Measures for Crop Loss

2492. SHRI HARISH CHAUDHARY:
RAJKUMARI RATNA SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Ministry of Agriculture coordinates mandatory relief measures in the event of drought, hail storms and pest attacks;

(b) if so, the details of works undertaken in this regard during the last three years and the current year, State-wise;

(c) whether the financial assistance sanctioned under the said work were released after a long delay;

(d) if so, the details thereof alongwith the reasons therefor; and

(e) the steps taken by the Government to avoid such delay in future?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) Concerned State Government is primarily responsible for taking necessary actions in the wake of natural calamities. For this purpose, State Disaster Response Fund (SDRF) has been constituted for each State with contributions from Central and State Governments and is readily available with the State Governments for undertaking immediate relief works in the event of natural calamities, including drought, hailstorms and pest attacks.

Government of India supplements the efforts of the State Government by providing financial support. Additional financial assistance, over and above SDRF, is considered from National Disaster Response Fund (NDRF) for natural calamities of severe nature and is approved on the basis of Memorandum of the State Government in accordance with the established procedure and keeping in view the items and norms in vogue for assistance.

The details of relief works undertaken are maintained by the State Government concerned, however, broadly they include (i) provisioning of supplementary irrigation by providing additional power and or diesel for pumpsets, (ii) provisioning of agricultural inputs, (iii) distribution of fodder I fodder seed minikits, (iv) credit support, (v)

transportation of drinking water and fodder through railways, (vi) ensuring supplementary nutrition through Integrated Child Development Scheme (ICDS), (vii) providing alternative employment beyond mandated 100 days under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), (viii) drinking water supply through National Rural Drinking Water Programme (NRDWP) (ix) repair and restoration of irrigation works etc.

(c) No State Government has reported about delay in release of funds from the NDRF for natural disasters arising out of drought, hailstorms and pest attacks. After the Memorandum is received from the State Government concerned, funds are approved/released after fulfillment of procedural requirements.

(d) and (e) Do not arise.

[English]

Additional Funds for MPF Scheme

2493. SHRI NARANBHAI KACHHADIA:
DR. KIRIT PREMJBHAI SOLANKI:
SHRI A. GANESHAMURTHI:
SHRI MANICKA TAGORE:
SHRI K. SUGUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the funds granted under the Modernisation of State Police Forces (MPF) scheme have been reduced for some of the States;

(b) if so, the details thereof and the reasons therefor, State-wise;

(c) whether the outlay for the various States under the said scheme is very low vis-a-vis the previous year, including Gujarat; and

(d) if so, the corrective measures taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The funds released to various States under the Scheme for Modernization of State Police forces during the last three years *i.e.* 2008-09 to 2010-11 is given in the annexed Statement.

(c) and (d) The funds released to various States, including Gujarat, under the Scheme for Modernization of State Police Forces (MPF Scheme) is determined keeping in view, *inter-alia*, demands and security scenario in other States, utilization of Central funds released in previous years by the concerned States and overall availability of funds under the Scheme as per the allocations received from the Ministry of Finance.

Statement

Sl.No.	Name of State	Funds released in (Rs. in crore)		
		2008-09	2009-10	2010-11
1	2	3	4	5
1.	Andhra Pradesh	83.83	115.54	89.96
2.	Arunachal Pradesh	14.72	11.50	10.75
3.	Assam	68.11	60.79	48.51
4.	Bihar	41.57	59.34	63.67
5.	Chhattisgarh	26.54	17.04	29.8
6.	Goa	4.00	7.08	2.3
7.	Gujarat	48.02	52.18	55.27
8.	Haryana	27.51	46.63	30.41
9.	Himachal Pradesh	9.99	7.10	6.36

1	2	3	4	5
10.	Jammu and Kashmir	109.65	111.18	148.25
11.	Jharkhand	69.85	33.49	36.9
12.	Karnataka	69.61	63.96	83.01
13.	Kerala	22.90	32.54	42.68
14.	Madhya Pradesh	40.37	54.87	72.41
15.	Maharashtra	75.86	72.48	42.26
16.	Manipur	39.23	27.44	26.63
17.	Meghalaya	10.81	9.73	8.48
18.	Mizoram	12.69	11.48	19.55
19.	Nagaland	38.42	31.50	33.77
20.	Odisha	42.54	51.87	54.24
21.	Punjab	21.56	33.50	26.08
22.	Rajasthan	49.10	51.18	47.88
23.	Sikkim	6.12	4.72	2.17
24.	Tamil Nadu	50.10	60.67	92.52
25.	Tripura	20.66	22.92	23.08
26.	Uttar Pradesh	102.31	125.17	77.61
27.	Uttarakhand	19.39	5.29	6.35
28.	West Bengal	32.18	48.81	43.73
	Total	1157.64	1230 .00	1224.63

[*Translation*]

Srikrishna Committee on Telengana

2494. SHRI ANANTKUMAR HEGDE:
SHRI HANSRAJ G. AHIR:
SHRI RAJAJIAH SIRICILLA:
SHRI DINESH CHANDRA YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Srikrishna Committee constituted to examine the situation in Andhra Pradesh with regard to the demand for a separate State of Telengana, has submitted its report to the Union Government;

(b) if so, the details of suggestions/recommendations made by the Committee and the reaction of the Government thereto;

(c) whether the Committee has also included the suggestions received from the media in its report;

(d) if so, whether the South Asian Media Commission has expressed its concern over the suggestions given by the said Committee on media; and

(e) if so, the details thereof and the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c)

Yes, Madam. The Srikrishna Committee had submitted its report on 30.12.2010. The complete report of the Committee is available on the website (www.mha.nic.in) of the Ministry of Home Affairs.

(d) and (e) Though no reference has been received from the south Asia Media Commission, but as per media reports the said commission has expressed concern over the suggestion of the Srikrishna Committee to "use official advertisements to manage the media".

[English]

Assistance under JNNURM

2495. SHRI IYARAJ SINGH:
SHRI S. SEMMALAI:
SHRI ANJAN KUMAR M. YADAV:
SHRI RAMEN DEKA:
DR. KIRIT PREMJBHAI SOLANKI:
SHRIMATI JAYSHREEBEN PATEL:
SHRI NARENDRA SINGH TOMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the projects undertaken for developing cities/towns of the country for which the Union Government has provided assistance under the Centrally-sponsored Scheme, Jawaharlal Nehru National Urban Renewal Mission (JNNURM) city/town-wise;

(b) the details of work reviewed and the progress made on each project/scheme during each of the last three years and the current year, State-wise; and

(c) the funds sanctioned/released and utilised under various components of the JNNURM during the said period, city/town-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) Details of projects sanctioned city-wise under Urban Infrastructure & Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) containing Additional Central Assistance (ACA) committed and released for utilisation is at Statement-I. Details of projects sanctioned State-wise under Urban Infrastructure Development Scheme of Small and Medium Town (UIDSSMT) of JNNURM containing ACA committed and released for utilisation is at Statement-II.

The projects are executed and Monitored by State Governments. Independent Review and Monitoring Agency (IRMAs) are agencies appointed by the State Government with the approval of Government of India for monitoring of the progress of implementation of the projects sanctioned under JNNURM. The progress of the projects is being assessed through State Level Steering Committee (SLSC) and State Level Nodal Agency (SLNA). The progress of the implementation of the approved projects are also being monitored by Government of India.

Statement I

(Rs. In Lakhs)

Sl. No.	Name of Cities	Number of Projects approved during the Mission period	Total ACA Committed during the Mission Period	2008-09 ACA released for Utilization inclusive of projects sanctioned during this Mission period	2009-10 ACA released for Utilization inclusive of projects sanctioned during this Mission period	2010-11 ACA released for Utilization inclusive of projects sanctioned during this Mission period	2011-12 ACA released for Utilization inclusive of projects sanctioned during this Mission period till July 11
1	2	3	4	5	6	7	8
1.	Agartala	2	16043.40	1760.85	2250.00	0.00	0.00
2.	Agra	4	15758.25	270.25	5243.62	1350.00	851.59
3.	Ahmedabad	26	83676.87	17521.31	16302.68	2652.62	2884.65

1	2	3	4	5	6	7	8
4.	Aizawl	1	1513.62	0.00	756.82	0.00	0.00
5.	Ajmer-Pushkar	4	40450.84	12177.45	1221.50	0.00	0.00
6.	Allahabad	4	31035.24	7193.88	4677.76	1217.55	2543.56
7.	Amritsar	5	24200.00	1921.85	3346.62	0.00	0.00
8.	Asansol	9	30425.66	1539.42	7061.75	0.00	1667.53
9.	Bangalore	38	79871.98	7193.85	12695.15	3830.96	1624.3
10.	Bhopal	7	51552.90	9196.01	4210.65	538.52	7050.51
11.	Bhubaneswar	3	45860.53	0.00	1366.60	0.00	6059.12
12.	Bodhgaya	2	10360.04	671.14	1918.87	0.00	0.00
13.	Chandigarh	3	15297.68	405.20	0.00	734.52	0.00
14.	Chennai	35	129440.63	26969.36	9323.42	1615.34	2844.5
15.	Cochin	6	25461.00	2051.50	696.25	0.00	2169.68
16.	Coimbatore	5	41310.27	735.30	11496.62	852.91	0.00
17.	Dehradun	5	18776.56	1640.82	5050.83	0.00	293.93
18.	Delhi	28	251896.90	2220.58	17248.00	43509.00	0.00
19.	Dhanbad	2	21085.60	914.63	4356.77	0.00	0.00
20.	Faridabad	4	35225.35	9147.46	0.00	5283.80	0.00
21.	Gangtok	2	8688.30	538.20	1663.87	0.00	0.00
22.	Greater Mumbai	25	184658.73	30708.90	31303.71	19316.49	18346.08
23.	Guwahati	2	28449.64	6321.15	7112.41	3792.54	0.00
24.	Haridwar	5	9334.31	1037.74	1993.96	794.86	737.95
25.	Hyderabad	22	88026.13	4613.72	7550.91	4902.30	156.5
26.	Imphal	3	13856.10	0.00	2883.37	0.00	1732.17
27.	Indore	10	40758.50	6735.42	2927.95	3487.77	47.33
28.	Itanagar	3	16243.38	2053.91	2006.94	0.00	2436.51
29.	Jabalpur	4	24468.50	0.00	4256.87	0.00	105.45
30.	Jaipur	9	36171.66	8103.93	1604.60	0.00	0.00
31.	Jammu	1	11630.70	0.00	0.00	0.00	0.00
32.	Jamshedpur	1	1668.12	0.00	0.00	417.03	0.00
33.	Kanpur	6	59843.13	8966.24	9057.92	4865.54	2608.82
34.	Kohima	2	6811.23	389.26	1702.81	0.00	0.00

1	2	3	4	5	6	7	8
35.	Kolkata	49	174863.17	21317.75	20656.13	17412.78	4583.07
36.	Lucknow	7	80807.44	17020.70	16907.34	9718.14	1099.25
37.	Ludhiana	1	12069.50	3017.37	0.00	0.00	0.00
38.	Madurai	8	41925.59	741.45	16903.40	167.59	444.87
39.	Mathura	3	12269.28	1395.00	1672.32	1046.40	118.99
40.	Meerut	3	23779.70	282.43	5662.50	2047.58	0.00
41.	Mysore	8	65341.35	5799.09	8883.38	3828.88	5128.3
42.	Nagpur	17	75209.60	3096.39	9631.70	3946.92	251.18
43.	Nainital	3	2752.40	0.00	501.90	186.20	65.64
44.	Nanded	11	58622.02	17898.98	3900.28	4716.01	5375.3
45.	Nashik	6	39958.08	4422.45	12051.37	1664.69	725.63
46.	Panaji	1	289.80	0.00	0.00	0.00	72.45
47.	Patna	6	29115.69	1284.48	5522.52	0.00	0.00
48.	Porbunder	1	2104.84	0.00	0.00	526.24	0.00
49.	Puducherry	2	20244.80	993.20	0.00	0.00	0.00
50.	Pune	20	155378.75	32222.82	31762.80	12360.38	10049.91
51.	Puri	2	17852.00	3338.00	1125.00	0.00	0.00
52.	Raipur	1	24291.20	0.00	12145.60	3643.68	0.00
53.	Rajkot	6	24225.87	310.09	7121.08	0.00	1011.05
54.	Ranchi	2	27182.86	5767.83	1027.89	0.00	0.00
55.	Shillong	2	19616.15	4904.04	0.00	0.00	2612.21
56.	Shimla	4	11759.25	0.00	2619.01	0.00	0.00
57.	Srinagar	3	35316.10	2500.00	0.00	0.00	0.00
58.	Surat	25	90920.54	22019.71	16291.67	2833.14	2980.01
59.	Thiruvananthapuram	5	39093.60	1299.00	1743.20	0.00	1340.64
60.	Tirupati	2	4935.00	0.00	1234.00	740.50	0.00
61.	Ujjain	2	9140.35	0.00	947.80	802.37	0.00
62.	Vadodara	13	37723.24	7184.23	8072.78	1285.24	1242.19
63.	Varanasi	6	46326.87	7950.25	4410.75	5233.95	1350.00
64.	Vijayawada	13	38986.51	4471.13	6230.12	4204.27	0.00
65.	Vishakhapatnam	13	73480.74	9814.10	12370.03	5722.80	0.00
Total		533	2795434.03	352049.82	392683.80	181249.51	92610.87

Statement II

*State-wise Status of ACA committed/released under UIDSSMT
(as on 11.08.2011)*

(Rs. in Lakhs)

Sl.No.	Name of States	No. of Towns/Cities covered	No. of Projects Sanctioned	Total Commitment made so far	2008-09	2009-10	2010-11	Current year 2011-12
					ACA Released for utilisation	ACA Released for utilisation	ACA Released for utilisation	ACA Released for utilisation
1	2	3	4	5	6	7	8	9
1.	Andaman and Nicobar Islands	0	0	0.00	0.00	0.00	0.00	0.00
2.	Andhra Pradesh	69	84	199157.32	75586.14	476.88	43079.00	0.00
3.	Arunachal Pradesh	9	9	3542.38	1771.19	0.00	0.00	0.00
4.	Assam	28	30	18953.14	6946.79	0.00	0.00	0.00
5.	Bihar	11	11	21119.94	4342.50	0.00	0.00	0.00
6.	Chhattisgarh	3	4	13472.92	0.00	0.00	2447.46	0.00
7.	Goa	2	2	1832.00	0.00	0.00	337.20	578.8
8.	Gujarat	52	52	35195.58	12169.72	0.00	4651.09	2460.81
9.	Haryana	7	8	13277.69	2524.58	0.00	0.00	0.00
10.	Himachal Pradesh	4	6	1744.00	85.59	0.00	345.82	0.00
11.	Jammu and Kashmir	13	45	36294.40	1508.92	0.00	4020.85	0.00
12.	Jharkhand	4	5	7861.94	0.00	0.00	0.00	0.00
13.	Karnataka	30	38	55116.01	14891.23	0.00	17662.95	0.00
14.	Kerala	22	25	34532.14	8783.42	0.00	0.00	0.00
15.	Madhya Pradesh	33	47	61232.28	12973.95	0.00	3871.53	0.00
16.	Maharashtra	86	94	216850.87	88262.02	14072.30	22781.21	17091.28
17.	Manipur	5	5	5670.09	2200.95	0.00	0.00	0.00
18.	Meghalaya	2	2	1289.93	644.97	0.00	0.00	0.00
19.	Mizoram	2	2	1399.54	699.77	0.00	0.00	0.00
20.	Nagaland	1	1	381.50	0.00	190.75	0.00	0.00
21.	Odisha	13	17	18171.55	4410.38	0.00	90.37	0.00
22.	Punjab	14	17	31785.23	8367.20	0.00	1982.00	0.00
23.	Rajasthan	35	37	49063.07	19181.70	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9
24.	Sikkim	5	5	3617.25	1085.40	0.00	0.00	0.00
25.	Tamil Nadu	115	123	70618.38	29231.75	1935.35	2135.61	75.2
26.	Tripura	4	4	7100.13	1577.38	0.00	0.00	0.00
27.	Uttar Pradesh	46	64	94447.49	16865.73	10918.80	16933.84	0.00
28.	Uttarakhand	1	1	4938.60	2469.30	0.00	0.00	0.00
29.	West Bengal	25	26	31199.57	11388.41	0.00	2005.51	0.00
30.	Delhi	0	0	0.00	0.00	0.00	0.00	0.00
31.	Puducherry	1	1	3134.40	0.00	1567.20	0.00	0.00
32.	Chandigarh	0	0	0.00	0.00	0.00	0.00	0.00
33.	Dadra and Nagar Haveli	1	1	1491.78	26.00	719.89	0.00	0.00
34.	Lakshadweep	0	0	0.00	0.00	0.00	0.00	0.00
35.	Daman and Diu	1	1	753.90	31.00	0.00	0.00	0.00
Total		644	767	1045245.03	328025.99	29881.17	122344.74	20206.09

Reduced Allocation of Foodgrains

2496. SHRI NARAHARI MAHATO:
SHRI ASADUDDIN OWAISI:
SHRI S. PAKKIRAPPA:
SHRI NRIPENDRA NATH ROY:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI MADHU KODA:
SHRIMATI J. SHANTHA:
SHRI RAMESH BAIS:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has reduced the allocation of foodgrains for the Above Poverty Line families in some States;

(b) if so, the details thereof and the reasons therefor indicating the allocation, offtake and cut in quota during each of the last three years and the current year, State-wise;

(c) whether the States have requested for restoration and/or increase in their allocation; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Under the Targeted Public Distribution System (TPDS), allocations of foodgrains for Above Poverty Line (APL) category were made in larger quantities till 2005-06 due to surplus stocks available in the Central Pool and lower offtake. However, since 2006-07, taking into account the availability of stocks in the Central Pool, allocations of foodgrains to States/ Union Territories (UTs) for APL families were rationalized on the basis of past offtake. Allocation of foodgrains for APL families was being made between 10 kg and 35 kg per family per month in different States/UTs till May 2011.

Requests have been received from States/UTs for restoration/enhancement/additional allocation of foodgrains. Considering the availability of surplus stocks in the Central Pool and requests received from the States for additional allocations under APL, the Government has enhanced the APL allocation to 20 States/UTs from June 2011 to ensure a minimum monthly allocation of 15 kg per family. In 4 North Eastern States, Sikkim and two hill States of Uttarakhand and Himachal Pradesh, the monthly allocation which was less than 35kg per family has been increased to 35 kg from June 2011. A similar increase in allocation was also made in August 2010 to these States/UTs for a period of six months.

The Government has also made following Special adhoc additional allocations during 2009-10 and 2010-11:

- (i) 36.08 lakh tons of foodgrains to all States/UTs allocated in January 2010, at MSP based/derived prices for wheat and rice for distribution to all families including APL families, under TPDS.
- (iii) 30.66 lakh tons in May 2010 for all families

including APL families and 25.00 lakh tons of foodgrains in January 2011 for APL families to all States/ UTs at the price of Rs. 8.45/kg for wheat and Rs.11.85/kg for rice.

State-wise details of the allocations and offtake of foodgrains (rice and wheat) during 2008-09, 2009-10, 2010-11 and the current year 2011-12 are at Statements-I and II.

Statement I

Sl.No.	States/UTs	2008-09		2009-10		2010-11		2011-12	
		Allocation	Offtake	Allocation	Offtake	Allocation	Offtake	Allocation	Offtake*
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	1,871.306	1,852.540	2,177.874	1,876.249	1,970.104	1,733.895	2,031.876	240.753
2.	Arunachal Pradesh	60.060	49.889	60.060	59.377	60.060	49.744	60.060	16.139
3.	Assam	635.340	632.043	715.050	632.501	902.210	832.311	1,035.840	157.659
4.	Bihar	218.330	17.729	697.689	227.625	803.400	400.290	910.520	81.852
5.	Chhattisgarh	150.066	31.117	304.320	224.667	380.400	355.986	431.120	78.169
6.	Delhi	420.768	420.295	420.768	442.517	423.954	456.781	426.078	98.176
7.	Goa	24.787	23.142	35.140	34.263	57.183	42.031	48.676	8.718
8.	Gujarat	215.491	70.865	796.440	279.504	995.550	636.337	1,128.290	105.399
9.	Haryana	272.101	77.792	649.080	195.149	353.850	285.200	401.030	51.785
10.	Himachal Pradesh	247.296	251.615	281.586	254.606	293.108	284.455	303.266	64.887
11.	Jammu and Kashmir	467.720	454.501	447.720	459.840	448.020	443.438	447.720	106.566
12.	Jharkhand	60.438	10.654	306.300	75.449	313.920	102.381	333.540	18.658
13.	Karnataka	730.586	647.726	853.216	755.741	946.200	856.404	1,072.370	173.246
14.	Kerala	511.996	467.888	648.996	581.902	747.038	705.901	779.066	152.665
15.	Madhya Pradesh	353.207	182.422	1,298.394	884.166	877.978	793.651	948.260	148.132
16.	Maharashtra	421.481	258.555	1,765.055	1,021.774	1,746.108	1,085.981	1,902.810	231.563
17.	Manipur	36.684	37.861	47.414	45.089	72.112	27.629	90.714	13.946
18.	Meghalaya	67.416	67.973	70.416	69.080	106.068	81.688	104.836	21.432
19.	Mizoram	54.348	49.788	54.348	49.915	41.580	38.125	41.580	9.810
20.	Nagaland	74.796	83.423	77.466	77.087	74.796	82.432	74.796	20.941
21.	Odisha	170.091	135.127	419.160	378.217	525.096	412.149	420.306	94.888
22.	Punjab	466.384	354.574	1,017.384	825.103	589.812	513.891	617.564	129.942

1	2	3	4	5	6	7	8	9	10
23.	Rajasthan	343.604	289.057	924.444	907.216	1,016.108	917.997	1,094.120	191.140
24.	Sikkim	25.980	25.540	25.980	25.905	26.010	26.059	26.030	7.079
25.	Tamil Nadu	1,640.456	1,629.144	1,725.456	1,955.099	1,680.456	1,669.120	1,680.456	422.635
26.	Tripura	151.104	141.336	178.104	156.935	178.722	131.740	179.134	23.178
27.	Uttar Pradesh	440.674	190.049	2,554.714	2,157.635	2,463.768	2,059.855	2,628.710	295.071
28.	Uttarakhand	153.080	127.307	226.830	197.921	264.950	234.475	292.530	51.685
29.	West Bengal	856.678	824.037	1,141.280	1,166.359	1,426.600	1,298.496	1,588.490	252.722
30.	Andaman and Nicobar Islands	22.501	10.920	25.044	14.125	26.880	13.841	26.880	3.064
31.	Chandigarh	1.800	0.000	21.600	21.637	27.000	22.318	30.600	5.400
32.	Dadra and Nagar Haveli	1.434	1.368	2.160	0.733	2.700	0.625	3.060	0.396
33.	Daman and Diu	0.690	0.088	2.640	0.589	3.300	0.649	3.750	0.420
34.	Lakshadweep	3.360	2.455	3.360	2.447	3.360	4.895	3.360	0.000
35.	Puducherry	3.237	1.564	18.600	6.481	21.000	15.570	23.800	3.285
	Total	11,175.290	9,420.384	19,994.088	16,062.903	19,869.401	16,616.340	21,191.238	3,281.401

*offtake figures available upto June 2011.

Statement II

Allocation & offtake of Foodgrains made to States/UTs under Special Adhoc Allocations during 2009-10 & 2010-11

(Quantity in tons)

Sl.No.	States/UT	For all families including APL families (20.1. 2010)		For all families including APL families (19.5.2010)		For APL families (6.1.2011)	
		Allocation	Offtake	Allocation	Offtake	Allocation	Offtake
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	316420	125563	268957	3706	255220	7462
2.	Arunachal Pradesh	4840	0	4114	2190	3104	1769
3.	Assam	89860	23236	196381	82018	192673	65527
4.	Bihar	237580	0	201943	24960	116258	3747
5.	Chhattisgarh	88220	50356	149974	41787	205047	76879
6.	Delhi	55640	21798	47294	22640	51509	0
7.	Goa	6400	0	5440	2	5904	3007
8.	Gujarat	175140	9025	148869	16141	144063	9390

1	2	3	4	5	6	7	8
9.	Haryana	62960	15418	53516	16280	51205	36772
10.	Himachal Pradesh	25140	6043	21369	21084	16128	13481
11.	Jammu and Kashmir	36040	32258	30634	30983	43139	11334
12.	Jharkhand	87120	0	74052	8363	42587	713
13.	Karnataka	188740	73685	160429	51525	136922	0
14.	Kerala	122200	8242	153870	116062	98893	86272
15.	Madhya Pradesh	194060	0	164951	13322	121077	11933
16.	Maharashtra	354540	0	301359	40694	242956	24017
17.	Manipur	8140	6467	6919	0	5231	6070
18.	Meghalaya	8980	2335	7633	7843	5773	5517
19.	Mizoram	3340	3340	5678	2781	2149	1849
20.	Nagaland	6040	1816	10268	2941	13864	4286
21.	Odisha	135820	5693	115447	135	75819	0
22.	Punjab	79520	0	67592	59295	276145	70905
23.	Rajasthan	177340	46641	301478	191769	239700	123120
24.	Sikkim	2100	938	2285	1277	1646	300
25.	Tamil Nadu	277640	258361	235994	129465	195767	14841
26.	Tripura	14440	0	12274	0	9269	0
27.	Uttar Pradesh	522830	0	444406	114226	335641	0
28.	Uttarakhand	24380	0	20723	4034	165650	15427
29.	West Bengal	290460	228988	246891	223416	202822	143462
30.	Andamn and Nicobar Islands	1620	0	1377	0	1150	0
31.	Chandigarh	4060	0	3451	0	3907	3116
32.	Dadra and Nagar Haveli	720	720	612	0	391	0
33.	Daman and Diu	510	300	0	0	478	0
34.	Lakshadweep	220	220	187	0	174	724
35.	Puducherry	4480	406	3808	309	3039	2721
Total		3607540	921849	3470175	1229248	3265300	744641

Note: The figures include re-allocations made to some States upto 8.8.2011.

[Translation]

Sugarcane Dues

2497. SHRIMATI BHAVANA PATIL GAWALI:
SHRI GOPINATH MUNDE:
DR. BHOLA SINGH:
SHRI GANESHRAO NAGORAO
DUDHGAONKAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received any complaints regarding delay in payment of sugarcane dues to farmers by sugarmills including private sugar mills;

(b) if so, the details thereof and the reasons therefor indicating the outstanding amount during each of the last three years and the current year, State-wise;

(c) whether the Union Government has issued any directives to the States/ sugar mills in this regard;

(d) if so, the details thereof and the response received thereon; and

(e) the steps taken to ensure timely payments to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC

DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The building up of arrears occur mainly when there is an excess production of sugar in the season leading to decline in sugar prices which adversely affects the capacity of the sugar mills to pay cane price including cane arrears to sugarcane farmers. The State Advised Prices (SAP) which are generally higher than the FRP, is another reason for building up of cane arrears.

Central Government has received representation from All India Sugarcane Farmers Association, Puducherry, regarding non-payment of sugarcane dues by Pondicherry Cooperative Sugar mill for the sugar season 2010-2011.

A Statement showing State-wise outstanding cane price arrears for the sugar season 2010-11 and earlier as on 31.5.2011 is given at Statement.

(c) to (e) The Central Government under Sugarcane (Control) Order, 1966, has delegated powers to State Government/Union Territories for enforcing the timely payment of cane price arrears. Some of the State Governments have issued Show Cause Notices/Revenue Recovery Certificates to the defaulting sugar mills and also issued directives to the mills to ensure timely payment of cane prices to farmers. Further, Central Government have allowed export of 21.23 lac tones of sugar under various categories to augment the liquidity of the sugar factories, so as to enable them to settle cane price dues/ arrears in the current sugar season.

Statement

The Statement showing State-wise cane price arrears for the sugar season 2010-11 and earlier sugar seasons as on 31.05.2011

(In lakh Rs.)

Sl. No.	State	Cane Price Arrears 2010-11	Cane Price Arrears 2009-10	Cane Price Arrears 2008-09 & Earlier
1	2	3	4	5
1.	Punjab	137.78	0.00	0.00
2.	Haryana	2562.82	0.00	0.00
3.	Rajasthan	0.00	0.00	0.00
4.	Uttar Pradesh	30533.50	37.62	6628.23

1	2	3	4	5
5.	Uttarakhand	9156.56	139.39	629.73
6.	Madhya Pradesh	34.56	89.58	1061.67
7.	Gujarat	37254.32	221.07	1162.00
8.	Maharashtra	23209.44	232.57	1732.90
9.	Bihar	7068.04	31.36	3237.52
10.	Assam	0.00	0.00	0.00
11.	Andhra Pradesh	20771.55	310.46	3309.32
12.	Karnataka	57404.00	0.00	2145.00
13.	Tamil Nadu	28103.88	0.00	215.23
14.	Odisha	1.69	40.53	0.00
15.	West Bengal	416.00	0.00	0.00
16.	Nagaland	0.00	0.00	0.00
17.	Puducherry	2629.82	0.00	0.00
18.	Goa	351.15	0.00	0.00
Total		219635.11	1102.58	20121.60

Functioning of DD/AIR Stations

2498. SHRI LAXMAN TUDU:
YOGI ADITYA NATH:
SHRIMATI J. SHANTHA:
SHRI K. SUGUMAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of Doordarshan (DD)/ All India Radio (AIR) stations/studios alongwith their capacity functioning in the country, State-wise, location-wise and DD/AIR-wise;

(b) whether the Government proposes to set up new such stations/studios in various parts of the country:

(c) if so, the details thereof, State-wise, location-wise and DD/AIR-wise;

(d) the reason for not commissioning the Akashwani Kendra set up in various States including Mayurbhanj district of Odisha so far alongwith the steps taken to operationalise the same, State-wise;

(e) whether the viewers/listeners of DD and AIR are very few as compared to private television and radio channels; and

(f) if so, the details thereof during each of the last three years and the current year, media-wise alongwith the steps being taken by the Government for increasing the popularity of DD/AIR Programmes?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) At present there are, 66 Studio centres and 1415 Transmitters of varying power functioning in Doordarshan network. Details are given at Annexure-I & II respectively. As regard to All India Radio, presently broadcasting service of AIR is being provided from 252 stations across the country. (Details are given in Annexure-III). At 27 more places, 100 Watt FM Transmitter (relay) have already been installed and these will be taken into regular service shortly. (Details are given in Annexure-IV).

(b) and (c) Yes, Madam. As part of 11th Plan Scheme of Digitalization of Doordarshan network, 40 digital terrestrial HPTs are envisaged to be set up (Details are given at Annexure-V).

As part of approved 10th Plan continuing scheme in 11th Plan, setting up of AIR FM /AM Stations at 145 more places are under implementation. (Details are given at Annexure-VI). In addition to this under the new scheme in the 11th Plan, installation of 137 FM transmitters are under implementation (Details are given at Annexure-VII).

(d) There is no approved AIR scheme for the district of Mayurbhanj in Odisha. Some AIR stations are not commissioned due to non-sanctioning of Operations and Maintenance staff.

(e) No Madam, as per TAM Media report DD1 is on top of TRP position during the last 3 years (2008 to 2010) and during the current year 2011, DD1 got 2nd position among the most popular TV channels.

As regard to All India Radio, it has no competition with private channels in terms of popularity as well as its reach. All India Radio reaches 99.18% of population and 91.85% by area. In terms of popularity, AIR FM channels are more popular than private FM channels, barring few stations, which are evident from Radio Audience study conducted by Audience Research Unit, All India Radio during 2010-11. Details are given in Annexure-VIII.

(f) Does not arise.

Annexure I

Locations of Doordarshan Kendras (Studio centres)

State/UT	Location
1	2
Andhra Pradesh	Hyderabad
	Vijaywada
	Warangal
Arunanchal Pradesh	Itanagar
Assam	Dibrugarh
	Guwahati
	Guwahati (PPC)
	Silchar
Bihar	Patna
	Muzaffarpur

1	2
Chhattisgarh	Jagdalpur
	Raipur
Goa	Panaji
Gujarat	Ahemdabad
	Rajkot
Haryana	Hissar
Himachal Pradesh	Shimla
Jammu and Kashmir	Srinagar
	Jammu
	Leh
Jharkhand	Rajouri
	Ranchi
	Daltonganj
Karnataka	Bangalore
	Gulbarga
Kerala	Calicut
	Trivandrum
	Trichur
Madhya Pradesh	Bhopal
	Indore
	Gwalior
Maharashtra	Mumbai
	Nagpur
	Pune
Manipur	Imphal
Meghalaya	Shillong
	Tura
Mizoram	Aizawl
Nagaland	Kohima
Odisha	Bhubaneshwar
	Bhawanipatna
	Sambalpur

1	2	1	2
Punjab	Jalandhar		Mau
	Patiala		Varanasi
Rajasthan	Jaipur		Mathura
Sikkim	Gangtok	Uttarakhand	Dehradun
Tamil Nadu	Chennai	West Bengal	Kolkata
	Coimbatore		Shantiniketan
	Madurai		Jalpaiguri
Tripura	Agartala	Andaman and Nicobar Islands	Port Blair
Uttar Pradesh	Allahabad	Chandigarh	Chandigarh
	Bareilly	Delhi	Delhi
	Lucknow		Delhi (Cpc)
	Gorakhpur	Puducherry	Puducherry

Annexure II**DOORDARSHAN TRANSMITTERS****1. Andhra Pradesh****(a) HPTs (13)**

Anantapur	Tirupati	Vijaywada (DD News)
Hyderabad	Vijaywada	Vishakhapatnam (DD News)
Kurnool	Vishakhapatnam	Rajamundry (DD News)
Nandyal	Warangal	
Rajamundry	Hyderabad (DD News)	

(b) LPTs (81)

Achampet	Karimnagar	Punganur
Adilabad	Kavali	Rajampet
Adoni	Khammam	Ramagundam
Alagadda	Kolhapur	Siddipet
Amalapuram	Kosgi	Sirisilla
Banswada	Kothagudam	Sirpur
Belampally	Kuppam	Srikakulam
Bhadrachalam	L.R. Pally	Talakondapally
Bhainsa	Macherla	Tamblapalli
Bheemadolu	Machilipatnam	Tandur
Bheemavaram	Madnapalli	Tekkali

Bobbili	Madugula	Tirupati
Chittoor	Mandassa	Tuni
Cuddapah	Markapur	Udaigiri
Darsi	Medak	Veldanda
Devarkonda	Mehboobnagar	Vemalvada
Emmiganur	Miryalaguda	Vinukonda
Gadwal	Nagar Karnul	Vishakhapatanam
Giddalur	Nalgonda	Wanaparthy
Guntakal	Narayanpet	Yellandu
Hindupur	Nellore	Zahirabad
Jadcherla	Nirmal	Atmakur (DD News)
Jagtial	Nizamabad	Kakinada (DD News)
Kadiri	Ongole	Narsaraopet (DD News)
Kakinada	Pedapalli	Nellore (DD News)
Kamareddy	Proddutur	Pedanandipadu (DD News)
Kandukur	Pulamaner	Vishakhapatnam (DD News)

(c) VLPTs (10)

Chintapalli	Madipardu	Parwatipuram
Duttalur	Maripadu	Seetampeta
Ichchapuram	Paderu	Srisalem
Kanigiri		

(d) Transposer (1)

Vijaywada

2. Arunachal Pradesh**(a) HPTs (2)**

Itanagar

Itanagar (DD News)

(b) LPTs (3)

Miao

Passighat

Tezu

(c) VLPTs (39)

Along	Hayuliang	Rupa
Baririjo	Hunli	Sagalee
Basar	Inkiyong	Sangram
Boleng	Kalaktang	Seijosa
Bomdilla	Khimyong	Seppa
Changlang	Khonsa	Taliha
Chayangtajo	Mariyang	Tawang

Daporizo	Mechuka	Tirbin
Darak	Mukto	Tuting
Deomali	Nampong	Yomcha
Dirang	Namsai	Ziro
Geku	Palin	
Gensi	Raga	
Hawai	Roing	

(d) Transposer (1)

Sankhiview

3. Assam**(a) HPTs (6)**

Dibrugarh	Silchar
Guwahati	Guwahati (DD News)
Kokrajhar	Silchar (DD News)

(b) LPTs (21)

Bokakhat	Hatsinghari	Satrasal
Bongaigaon	Hojai	Sonari
Dhubri	Jorhat	Tezpur
Diphu	Lumding	Tinsukhia
Goalpara	Margheritta	Dibrugarh (DD News)
Gohpur	Nagaon	
Golaghat	Nazira	
Haflong	North Lakhimpur	

(c) VLPT (1)

Digboi

(d) Transposer (1)

Guwahati

4. Bihar**(a) HPTs (6)**

Katihar	Saharsa
Muzaffarpur	Patna (DD News)
Patna	Muzaffarpur (DD News)

(b) LPTs (34)

Aurangabad	Kishanganj	Sikandra
Banka	Lakhisarai	Simri Bakhtiarpur
Begusarai	Madhepura	Sitamarhi
Bettiah	Madhubani	Siwan
Bhabhua	Motihari	Supaul
Bhagalpur	Munger	Gaya (DD News)

Buxar	Nawada	Darbhanga (DD News)
Darbhanga	Phoolparas	
Daudnagar	Ramnagar	
Forbesganj	Raxaul	
Gaya	Rosera	
Gopalganj	Sasaram	
Jamui	Sheikhpura	
Khagaria		
(c) VLPTs (2)		
Masrakh		
Marhaura		
5. Chhattisgarh		
(a) HPTs (5)		
Jagdalpur	Raipur (DD News)	
Raipur	Bilaspur	
Ambikapur		
(b) LPTs (15)		
Bailadilla	Konta	Pandaria
Champa	Korba	Pendra Road
Dungargarh	Kurasia	Raigarh
Kanker	Manindergarh	Rajhara Jharandili
Kharod	Narayanpur	Sakti
(c) VLPTs (8)		
Bijapur	Kondagaon	Pathalgaon
Devbhog	Koylibeda	Sarangarh
Jashpurnagar	Pakhanjore	
6. Goa		
(a) HPTs (2)		
Panaji	Panaji (DD News)	
7. Gujarat		
(a) HPTs (11)		
Ahmedabad	Radhanpur	Rajkot (DD News)
Bhuj	Surat	Surat (DD News)
Dwarka	Vadodra	Vadodra (DD News)
Rajkot	Ahmedabad (DD News)	
(b) LPTs (54)		
Ahwa	Godhara	Palitana
Ambaji	Idar	Porbander
Amod	Jamjodhpur	Punandro

Amreli	Jamnagar	Rajpipla
Bantva	Jhagadia	Rajula
Bharuch	Junagarh	Rapar
Bhavnagar	Kevadia Colony	Sanjeli
Botad	Khambalia	Shamlaji
Chhota Udaipur	Khambat	Songarh
Dediapara	Limbd	Surendranagar
Deesa	Lunawada	Tharad
Devgadh Baria	Mahuva	Umargaon
Dhandhukha	Mangrol (Junagarh)	Una
Dharangadhra	Mangrol (Surat)	Valsad
Dhari	Mehsana	Veraval
Dharmpur	Modassa	Bhavnagar (DD News)
Dhorajee	Morvi	Jamnagar (DD News)
Dohad	Palanpur	Gandhinagar (DD News)
(c) VLPTs (3)		
Kakrapar	Netrang	Sagwara
8. Haryana		
(a) HPTs (3)		
Karnal	Hissar	Hissar (DD News)
(b) LPTs (20)		
Bhiwani	Meham	Bhiwani (DD News)
Charkhi Dadri	Narnaul	Karnal (DD News)
Fatehabad	Rewari	Kurukshetra (DD News)
Firozpur Jhirka	Rohtak	Mandi Dabwali (DD News)
Jind	Sirsa	Narnaul (DD News)
Kaithal	Tohana	Yamunanagar (DD News)
Mahendergarh	Ambala (DD News)	
9. Himachal Pradesh		
(a) HPTs (5)		
Dharamshala	Shimla	Kasauli (DD News)
Kasauli	Shimla (DD News)	
(b) LPTs (8)		
Bilaspur	Mandi	Sujanpur
Kullu	Rampur	Mandi (DD News)
Manali	Sunder Nagar	
(c) VLPTs (39)		
Ajhu Fort	Diar	Palampur
Ashapuri	Hamirpur	Parwanoo

Awah Devi	Holi	Pirbhayanu
Baijnath	Jahalma	Rohru
Bandla	Jatingiri (Phooladhar)	Sarkaghat
Banjar	Jogindernagar	Shivbadar
Bharmour	Kaja	Thanedar
Bharthi	Kalpa	Tissa
Bijli Mahadev	Karsog	Udaipur
Chamba	Keylong	Una
Chaupal	Khara Pathar	Veer
Chauri Khas	Kotkhai	
Chirgaon	Nehri	
Dalhausi	Nichar	
(d) Transposer (2)		
Rajgarh	Solan	
10. Jharkhand		
(a) HPTs (5)		
Daltonganj	Jamshedpur	Ranchi (DD News)
Ranchi	Jamshedpur (DD News)	
(b) LPTs (19)		
Barharwa	Giridh	Noamundy
Bokaro	Godda	Saraikella
Chaibasa	Gumla	Chatra
Deoghar	Hazaribag	Bokaro (DD News)
Dhanbad	Kodarma	Dhanbad (DD News)
Dumka	Lohardaga	
Ghatshila	Mushabani	
(c) VLPTs (3)		
Simdega	Ramgarh Hill	Garhwa (DD News)
11. Jammu and Kashmir		
(a) HPTs (19)		
Jammu	Samba	Gurez (DD News)
Kathua	Gurez	Srinagar (Kashmir)
Leh	Tithwal	Tithwal (Kashmir)
Poonch	Jammu (DD News)	Kupwara (Kashmir)
Srinagar	Naushera (DD News)	Poonch (Kashmir)
Kupwara	Samba (DD News)	
Naushera	Srinagar (DD News)	
(b) LPTs (18)		
Anantnag	Patnitop	Riasi

Bandipore	Pattan	Wusan
Chowkibal	Quazigund	Udhampur
Darhal	Sonarwani	Baramulla
Kargil	Poonch	Kathua (DD News)
Kulgam	Rajouri	Leh (DD News)
(c) VLPTs (87)		
Abran	Hanle	Padam
Ardh Kumari	Hira Nagar	Pahalgam
Arnas	Ichar	Panamik
Ashmuqam	Jajjar Kotli	Panicker
Bani	Kalakot	Poni
Banihal	Kangan	Pulwama
Baramulla	Kargil	Ramban
Basecamp (Siachin)	Khaltsi	Ramkot
Basgo	Khatlai	Ramnagar
Basoli	Khrew	Ringdom Gompa
Batalik	Kishtwar	Sakti
Batot	Kotranka	Sanasar
Bhadarwa	Kud	Sankoo
Bilawar	Lati	Shopian
Bodh Khurboo	Lollab Valley	Sonmarg
Boniyar	Loran	Sudh- Mahadev
Budhal	Machil	Tangmarg
Chakroi	Mahore	Tangste
Chanani	Mandi	Tatapani
Chumathang	Manigam	Thanamandi
Chushul	Manjakot	Thathri
Dah	Mansur	Tilel
Daskit	Mendhar	Timsogam
Dhar	Mohra	Tral
Doda	Mulbekh	Turtok
Domchuk	Nagrota	Uri
Dras	Nimu	Uri (Kashmir Ch.)
Fatula	Nowgam	Yusmarg
Gujjaron Nagrota	Nyema	Zangla
(d) Transposer (1)		
Surankot		

12. Karnataka**(a) HPTs (12)**

Bangalore	Hassan	Bangalore (DD News)
Dharwad	Mangalore	Gulbarga (DD News)
Gulbarga	Mysore	Dharwad (DD News)
Shimoga	Raichur	Mysore (DD News)

(b) LPTs (49)

Arsikere	Gadag Betgari	Mudhol
Athani	Gangawati	Mudigere
Bagalkot	Gokak	Mundargi
Bantwal	Harphanhalli	Pavagada
Basava Kalyan	Hattihal	Puttur
Belgaum	Hiriyur	Ramadurg
Bellary	Holenarsipur	Ranibennur
Belthangadi	Hosdurg	Sagar
Bhatkal	Hospet	Sandur
Bidar	Hungond	Sindhnur
Bijapur	Indi	Sirsi
Chickmaglur	Karwar	Talikota
Chikodi	Kolar Gold Field	Tiptur
Chitradurga	Koppa	Tumkur
Dandeli	Kumta	Udipi
Davangere	Medikeri	Bellary (DD News)
		Davangere (DD News)

(c) VLPTs (7)

Badami	Madhugiri	Sringeri
Huvin Hippargi	Sakleshpur	Sulya
Kudligi		

13. Kerala**(a) HPTs (7)**

Calicut	Cannanore	Cochin (DD News)
Cochin	Calicut (DD News)	Trivandrum (DD News)
Trivandrum		

(b) LPTs (22)

Adoor	Kayamkulam	Shoranur
Attapadi	Kottarakara	Tellicherry
Changanacherry	Mallapuram	Thodupuzha
Chengannur	Manjeri	Trichur
Idukki	Pala	Cannanore (DD News)

Kalpetta	Palghat	Trichur (DD News)
Kanhangarh	Pathanamthitta	
Kasargod	Punalur	
(c) VLPTs (4)		
Devikolam	Kanjirapalli	
Eratuppeta	Mundakayam	
14. Madhya Pradesh		
(a) HPTs (12)		
Bhopal	Shahdol	Bhopal (DD News)
Gwalior	Guna	Indore (DD News)
Indore	Sagar	Jabalpur (DD News)
Jabalpur	Chhatrapur	Gwalior (DD News)
(b) LPTs (60)		
Agar	Jaora	Neemuch
Ashoknagar	Jhabua	Panchmarhi
Bada Malhera	Karaira	Panna
Badwani	Kelaras	Piparia
Balaghat	Khandwa	Raghogarh
Bareli	Khargaon	Rajgarh
Betul	Khurai	Ratlam
Bhander	Kukdeswar	Rewa
Bhanpura	Kukshi	Satna
Bhind	Kurwai	Seoni
Bijaipur	Lahar	Shajapur
Burhanpur	Lakhnadon	Sheopur
Chanderi	Maihar	Shivpuri
Chhindwara	Malanjkhanda	Sidhi
Damoh	Mandla	Sindhwa
Datia	Mandsaur	Singrauli
Gadarwara	Multai	Sironj
Garot	Murwara	Sitamau
Harda	Nagda	Tikamgarh
Itarsi	Narsimhapur	Ujjain
(c) VLPTs (6)		
Alirajpur	Budhni	Parasia
Alot	Diamond Mining Proj.	Singrauli
15. Maharashtra		
(a) HPTs (14)		
Ambajogai	Pune	Pune (DD News)

Aurangabad	Ratnagiri	Aurangabad (DD News)
Chandrapur	Jalgaon	Ambajogai (DD News)
Mumbai	Mumbai (DD News)	Mumbai (Digital)
Nagpur	Nagpur (DD News)	
(b) LPTs (88)		
Achalpur	Jalna	Raver
Acot	Kankauli	Rissod
Aheri	Karad	Sangamner
Ahmednagar	Karanja	Sangli
Akalkot	Khamgaon	Satana
Akluj	Khanapur	Satara
Akola	Khopoli	Shahad
Amalner	Kinwat	Shirdi
Amravati	Kolhapur	Shirpur
Arvi	Mahad	Sholapur
Badlapur	Malegaon	Sironcha
Barshi	Mangal Wedha	Tumsar
Bhamragad	Mangaon	Umerga
Bid	Manmad	Umerkhed
Brahampuri	Mehekar	Wani
Buldana	Mhasle	Wardha
Chandur	Morshi	Washim
Chikhli	Nanded	Yavatmal
Chiplun	Nandurbar	Akola (DD News)
Daryapur	Nasik	Amravati (DD News)
Deorukh	Navapur	Bhandara (DD News)
Dhadgaon	Osmanabad	Dhule (DD News)
Dharmabad	Pandharkawada	Kolhapur (DD News)
Dhule	Pandharpur	Malegaon (DD News)
Diglur	Parbhani	Nanded (DD News)
Garhchiroli	Patan (Satara)	Nasik (DD News)
Gondia	Phaltan	Sangli (DD News)
Hinganghat	Pulgaon	Sholapur (DD News)
Hingoli	Pusad	
Ichalkaranji	Rajapur	
(c) VLPTs (20)		
Ambet	Karanja (Wardha)	Pimpalner-Sakri
Arjuni	Karjat	Sakoli
Ashti	Khed	Sindewahi

Bhokar	Koregaon	Tiwsa
Chikaldhara	Kurkheda	Vasantgarh
Chimur	Malkapur	Wai
Junnar	Malwan	
16. Manipur		
(a) HPTs (3)		
Imphal	Imphal (DD News)	
Churachandpur		
(b) LPT (1)		
Ukhrul		
(c) VLPTs (4)		
Chandel	Moreh	
Kangpokpi	Senapati	
17. Meghalaya		
(a) HPTs (4)		
Shillong	Tura (DD News)	
Tura	Shillong (DD News)	
(b) LPTs (3)		
Jowai	Cherapunji	
Williamnagar		
(c) VLPTs (2)		
Baghmara	Nongstoin	
(d) Transposer (1)		
Shillong		
18. Mizoram		
(a) HPTs (3)		
Aizwal	Lunglei	Aizwal (DD News)
(b) LPTs (2)		
Lawngtlai	Lunglei (DD News)	
(c) VLPTs (2)		
Champhai	Saiha	
(d) Transposer (1)		
Aizwal		
19. Nagaland		
(a) HPTs (3)		
Kohima	Mokokchung	Kohima (DD News)
(b) LPTs (3)		
Dimapur	Tuensang	Mokokchung (DD News)

(c) VLPTs (6)

Mon	Satakha	Wokha
Phek	Shamtori	Zunheboto

(d) Transposer (2)

Kohima	Bara Basti
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20. Odisha**(a) HPTs (7)**

Baleshwar	Sambalpur	Cuttack (DD News)
Bhawanipatna	Berhampur	Sambalpur (DD News)
Cuttack		

(b) LPTs (69)

Anandpur	Joda	Puri
Angul	Kabisuryanagar	Rairangpur
Athamalik	Kamakhyanagar	Rajgangapur
Bahalda	Karanjia	Rajranapur
Balangir	Keonjhar	Rayagada
Baligurha	Khandpara	Redhakhol
Banapur	Khariar	Rourkela
Bargarh	Koraput	Similigurha
Baripada	Kotpad	Sohela
Bhadrak	Kuchinda	Sonepur
Bhanjanagar	Lutherpunk	Sundergarh
Bhuban	Malkangiri	Talcher
Birmitrapur	Mohana	Tushara
Bonai	Narsinghpur	Umerkote
Boudh	Navrangpur	Baleshwar (DD News)
Brajrajnagar	Nuapara	Baliapal (DD News)
Chikti	Padampur	Bhubneshwar (DD News)
Dasrathpur	Padmapuram	Dhenkanal (DD News)
Deogarh	Padua	Dudharkot (DD News)
Dhenkanal	Pallahara	Kendrapara (DD News)
Durgapur	Paradeep	Tirtol (DD News)
G.Udaigiri	Parlakhemundi	
Gondiya	Patnagarh	
Jeypore	Phulbani	

(c) VLPTs (18)

Aul	Koksara	Subdega
Bada Barbil	Lanjigarh	Simlipalgarh
Chitrakonda	Machhkund	Sukinda

Jayapatna

Nagchi

Thoumal Rampur

Kalampur

Nayagarh

Rourkela (DD News)

Kashipur

Paikamal

Lalitgiri (DD News)

(d) Transposer (1)

Sunabeda

21. Punjab**(a) HPTs (7)**

Amritsar

Fazilka

Amritsar (DD News)

Bhatinda

Jalandhar (DD News)

Bhatinda (DD News)

Jalandhar

(b) LPTs (5)

Firozpur

Pathankot

Abohar (DD News)

Gurdaspur

Patiala

(c) Transposer (1)

Talwara

22. Rajasthan**(a) HPTs (11)**

Barmer

Jodhpur

Bundi (DD News)

Bundi

Ajmer

Jaipur (DD News)

Jaipur

Bikaner

Jodhpur (DD News)

Jaisalmer

Ajmer (DD News)

(b) LPTs (69)

Alwar

Jhalawar

Raisinghnagar

Anupgarh

Jhunjhunur

Rajgarh (Churu)

Bali

Karanpur

Ratangarh

Banswara

Karauli

Rawatsar

Baran

Kesriaji

Sagwara

Bari Sadri

Khajuwala

Salumber

Barmer

Khetri

Sardarshahr

Basava

Kishnagarh-Vas (Alwar)

Sawaimadhapur

Bhadra

Kotputli

Shahpura

Bharatpur

Kushalgarh

Sikar

Bhilwara

Makrana

Sirohi

Bhinmal

Mount Abu

Sojat

Chirawa

Nagar

Sridungargarh

Chittaurgarh

Nagaur

Sujargarh

Churu

Nathdwara

Suratgarh

Deeg

Navalgarh

Taranagar

Dungarpur

Nohar

Tonk

Ganganagar	Nokha	Udaipur
Gangapur (S.M.Pur)	Pali	Vallabhnagar
Hanumangarh	Phalodi	Alwar (DD News)
Hindaun	Pilani	Bansi (DD News)
Jaisalmer	Pirawa	Bikaner (DD News)
Jalore	Pratapgarh	Udaipur (DD News)
(c) VLPTs (17)		
Amet	Gangapur (Bhilwara)	Rajgarh (Alwar)
Andhi	Kotra	Rawatbhata
Bhim	Kumbhalgarh	Sikrai
Chaumahla	Laxmangarh	Tibi
Deogarh	Mandalgarh	Viratnagar
Fatehpur	Neem Ka Thana	
(d) Transposers (2)		
Jamua Ramgarh		
Lalsot		
23. Sikkim		
(a) HPTs (2)		
Gangtok	Gangtok (DD News)	
(b) VLPTs (6)		
Gyalshing	Namchi	Singtam
Mangan	Rangpo	Zorethang
24. Tamil Nadu		
(a) HPTs (10)		
Chennai	Dharmapuri	Kodaikanal (DD News)
Kodaikanal	Tirunelveli	Chennai (Regional Channel)
Rameshwaram	Chennai (DD News)	Chennai (Digital)
Kumbakonam (Int.)		
(b) LPTs (53)		
Arani	Nagapattinam	Tirupattur
Ambasamudram	Nagarcoil	Tiruvannamalai
Ambur	Nattam	Tuticorin
Arcot	Neyveli	Udagamandalam
Attur	Palani	Udumalpet
Cheygar	Pattukottai	Vandavasi
Chidambaram	Peranampet	Vaniyambadi
Coimbatore	Pollachi	Vellore
Coonoor	Pudukottai	Villupuram
Courtalam	Rajapalayam	Coimbatore (DD News)

Cuddalore	Salem	Erode (DD News)
Denkanikota	Shankarankovil	Madurai (DD News)
Erode	Thanjavur	Salem (DD News)
Gudiyatam	Thiruvaiyaru	Tiruchirapalli (DD News)
Kallakurchi	Tindivanam	Tirunelveli (DD News)
Krishnagiri	Tiruchendur	Tirupattur (DD News)
Marthandam	Tiruchirapalli	Tuticorin (DD News)
Mayuram		Vellore (DD News)
(c) VLPTs (7)		
Gingee	Tiruvanamalai	Valparai
Kanchipuram	Valliur	Vaza Padi
Mettupalayam		
(d) Transposers (1)		
Dindigul		
25. Tripura		
(a) HPTs (2)		
Agartala		
Agartala (DD News)		
(b) LPTs (6)		
Ambasa	Amarpur	Jolaibari
Kailasahar	Teliamura	Kailasahar (DD News)
(c) VLPT (1)		
Dharma Nagar		
(d) Transposer (1)		
Bellonia		
26. Uttar Pradesh		
(a) HPTs (18)		
Agra	Mau	Allahabad (DD News)
Allahabad	Varanasi	Bareilly (DD News)
Bareilly	Banda	Gorakhpur (DD News)
Gorakhpur	Lakhimpur	Kanpur (DD News)
Kanpur	Faizabad	Lucknow (DD News)
Lucknow	Agra (DD News)	Varanasi (DD News)
(b) LPTs (62)		
Akbarpur	Jagdishpur	Rae Bareli
Aligarh	Jhansi	Rampur
Amroha	Karwi	Rath
Athdama	Kasganj	Rudauli
Auraiya	Kosi	Sambhal

Bahraich	Lalganj (Rae Bareilly)	Shahjahanpur
Ballia	Lalitpur	Sikanderpur
Balrampur	Mahoba	Sultanpur
Basti	Mahroni	Talbehat
Bidhuna	Mainpuri	Thirwa
Chhibramau	Mathura	Aligarh (DD News)
Deoria	Mau Ranipur	Azamgarh (DD News)
Dudhinagar	Mohammadabad	Jhansi (DD News)
Etah	Moradabad	Lalganj (Pratapgarh) (DD News)
Etawah	Nanpara	Mau (DD News)
Farrukhabad	Narora	Moradabad (DD News)
Fatehpur	Naugarh	Rampur (DD News)
Ganj Dundwara	Obra	Rasra (DD News)
Gauriganj	Orai	Shahjahanpur (DD News)
Gonda	Pilibhit	Sultanpur (DD News)
Hardoi	Puranpur	

(c) VLPTs (4)

Khubia Nangal	Mankapur	
Manikpur	Thakurdwara (DD News)	

27. Uttarakhand**(a) HPTs (2)**

Mussoorie	
Mussoorie (DD News)	

(b) LPTs (17)

Bachher	Kashipur	Pauri
Champawat	Khetikhan	Pithoragarh
Dak Pathar	Kotdwar	Tanakpur
Haldwani	Naini Danda	Haridwar (DD News)
Haridwar	Nainital	Khetikhan (DD News)
Kalagarh	New Tehri	

(c) VLPTs (33)

Almora	Dugadda	Munsiari
Aroli (Banoli)	Fata	Nandprayag
Badrinath	Gajja	Naugaonkhal
Bageshwar	Ghandyal	Okhimath
Basot	Gopeshwar	Pokhri
Bhatiari	Joshimath	Pratapnagar
Chaukhatia	Kaljikhali	Rajgrahi
Devprayag	Karan Prayag	Ranikhet

Dewal	Kausani	Ruderprayag
Dharchula	Maneshwar	Tharali
Didihat	Manila	Utrakashi
(d) Transposers (2)		
Mussoorie		
Srinagar		
28. West Bengal		
(a) HPTs (14)		
Asansol	Shantiniketan	Asansol (DD News)
Kolkata	Balurghat	Kolkata (DD News)
Krishnanagar	Kharagpur	Kolkata (Regional Channel)
Kurseong	Kurseong (DD News)	Kolkata (Digital)
Murshidabad	Murshidabad (DD News)	
(b) LPTs (21)		
Alipurduar	Darjeeling	Maldah
Baghmandi	Farakka	Medinipur
Balrampur	Garhbeta	Puruliya
Bardhaman	Jhalda	Ranaghat
Bishnupur	Jhargram	Rayna
Contai	Kalimpong	Shantiniketan (DD News)
Cooch Bihar	Kalna	Basanti (DD News)
(c) VLPT (1)		
Egra		
29. Andaman and Nicobar Islands		
(a) HPTs (2)		
Port Blair		
Port Blair (DD News)		
(b) LPTs (2)		
Car Nicobar		
Car Nicobar (DD News)		
(c) VLPTs (24)		
Baratang	Kalighat	Swaraj Gram
Campbel Bay	Katchal	Teressa
Chowra	Long Island	Campbel Bay (DD News)
Diglipur	Mayabunder	Diglipur (DD News)
Harinagar	Nancowry	Hutbay (DD News)
Havelock	Neil Island	Mayabunder (DD News)
Hutbay	Rama Krishan Puram	Nancowry (DD News)
Kadamtala	Rangat	Rangat (DD News)

30. Chandigarh**(a) LPT (1)**

Chandigarh

31. Dadra and Nagar Haveli**(a) LPT (1)**

Silvassa

32. Daman and Diu**(a) LPTs (2)**

Daman

Diu

33. Delhi**(a) HPTs (3)**

Delhi

Delhi (Digital)

Delhi (DD News)

34. Lakshadweep**(a) LPT(1)**

Kavaratti

(b) VLPTs (15)

Minicoy

Kadmat

Kavaratti (DD News)

Agatti

Kalpeni

Minicoy (DD News)

Amini

Kilton

Andrott (DD News)

Andrott

Agatti (DD News)

Kadmat (DD News)

Chetlat

Amini (DD News)

Kalpeni (DD News)

35. Puducherry**(a) HPT (1)**

Puducherry

(b) LPTs (2)

Karaikal

Puducherry (DD News)

(c) VLPTs (2)

Mahe

Yanam

Note:

HPTs: High Power Transmitters
- 1kw/5kw/10kw/20kw/30kw

LPTs: Low Power Transmitters
-100w/300 W/500 W

VLPTs: Very Low Power Transmitters
-10w/50w

Transposers: 10 W

Annexure III*List of Existing A.I.R. Stations along with details of AM/FM/SW Transmitters*

Sl.No.	Stations	States	Transmitter Power/Type		
			MW (AM)	FM	SW (AM)
1	2	3	4	5	6
1.	ADILABAD	ANDHRA PRADESH	1 KW		
2.	ANANTPUR	ANDHRA PRADESH		6 KW	
3.	KARIMNAGAR	ANDHRA PRADESH		1 KW (Int. set up)	
4.	CUDDAPAH	ANDHRA PRADESH	100 KW		
5.	HYDERABAD	ANDHRA PRADESH	200 KW 20 KW	6 KW 5 KW	50 KW
6.	KOTHAGUDAM	ANDHRA PRADESH		6 KW	
7.	KURNOOL	ANDHRA PRADESH		6 KW	
8.	MACHRELA	ANDHRA PRADESH		3 KW	
9.	MERKAPURAM	ANDHRA PRADESH		6 KW	
10.	NELLORE	ANDHRA PRADESH		100 Watt	
11.	NIZAMABAD	ANDHRA PRADESH		6 KW	
12.	ONGOLE	ANDHRA PRADESH		100 Watt	
13.	TIRUPATHI	ANDHRA PRADESH		10 KW 3 KW	
14.	VIJAYWADA	ANDHRA PRADESH	100 KW 1 KW	1 KW (Int. set up)	
15.	VISHAKHAPATNAM	ANDHRA PRADESH	100 KW	10 KW	
16.	WARANGAL	ANDHRA PRADESH		10 KW	
17.	ITANAGAR	ARUNANCHAL PRADESH	100 KW	10 KW	50 KW
18.	PASSIGHAT	ARUNANCHAL PRADESH	10 KW		
19.	TAWANG	ARUNANCHAL PRADESH	10 KW		
20.	TEZU	ARUNANCHAL PRADESH	10 KW		
21.	ZIRO	ARUNANCHAL PRADESH	1 KW		
22.	DHUBRI	ASSAM		6 KW	
23.	DIBRUGARH	ASSAM	300 KW		
24.	DIPHU	ASSAM	1 KW		

1	2	3	4	5	6
25.	GUWAHATI	ASSAM	100 KW 10 KW	10 KW	50 KW 50 KW
26.	HAFLONG	ASSAM		6 KW	
27.	JORHAT	ASSAM		10 KW	
28.	KOKRAJHAR	ASSAM	20 kW		
29.	NOWGONG	ASSAM		6 KW	
30.	SILCHAR	ASSAM	20 KW		
31.	TEZPUR	ASSAM	20 kW		
32.	AURANGABAD	BIHAR		100 Watt	
33.	BHAGALPUR	BIHAR	20 kW		
34.	DARBHANGA	BIHAR	20 KW		
35.	GAYA	BIHAR		100 Watt	
36.	PATNA	BIHAR	100 KW	6 KW	
37.	PURNEA	BIHAR		6 KW	
38.	SASARAM	BIHAR		6 KW	
39.	SITAMARHI	BIHAR		100 Watt	
40.	AMBIKAPUR	CHHATTISGARH	20 KW		
41.	BILASPUR	CHHATTISGARH		6 KW	
42.	JAGDALPUR	CHHATTISGARH	100 KW		
43.	RAIGARH	CHHATTISGARH		6 KW	
44.	RAIPUR	CHHATTISGARH	100 KW	1 KW (Int. set up)	
45.	SARAIPELLI	CHHATTISGARH		1 KW	
46.	DELHI	DELHI	200 KW 'A' 100 KW 'B' 20 KW 'C' 10 KW 'D' 20 KW NC	20 KW 20 KW	50 KW (6 nos.) 100 KW (2 nos.) 250 kW (7 nos.)
47.	PANAJI	GOA	100 KW 20 KW	6 KW	250 KW 250 KW
48.	AHMEDABAD	GUJARAT	200 KW	10 KW	
49.	AHWA	GUJARAT	1 KW		
50.	BHUJ	GUJARAT	20 KW		

1	2	3	4	5	6
51.	GODHRA	GUJARAT		6 KW	
52.	HIMMATNAGAR	GUJARAT	1 kW		
53.	RAJKOT	GUJARAT	300 KW 1000 kW (temporarily shutdown)	10 KW	
54.	SURAT	GUJARAT		6 KW	
55.	VADODRA	GUJARAT		10 KW	
56.	HISSAR	HARYANA		6 KW	
57.	KURUKSHETRA	HARYANA		6 KW	
58.	ROHTAK	HARYANA	20 KW	1 KW (Int. set up)	
59.	BARMOUR	HIMANCHAL PRADESH		100 Watt	
60.	DHARMSHALA	HIMANCHAL PRADESH		10 KW	
61.	HAMIRPUR	HIMANCHAL PRADESH		6 KW	
62.	KASAULI	HIMANCHAL PRADESH		10 KW	
63.	KEYLONG	HIMANCHAL PRADESH		100 Watt	
64.	KINNAUR (KALPA)	HIMANCHAL PRADESH	1 KW		
65.	KULLU	HIMANCHAL PRADESH		6 KW	
66.	RAMPUR	HIMANCHAL PRADESH		100 Watt	
67.	SHIMLA	HIMANCHAL PRADESH	100 KW	1 kW (Int. set up)	50 KW
68.	BHADARWAH	JAMMU AND KASHMIR		6 KW	
69.	DISKIT	JAMMU AND KASHMIR	1 KW		
70.	DRASS	JAMMU AND KASHMIR	1 KW		
71.	GUREJ	JAMMU AND KASHMIR		100 watt	
72.	JAMMU	JAMMU AND KASHMIR	300 KW	3 KW 10 KW	50 KW
73.	KARGIL	JAMMU AND KASHMIR	1 kW 200 kW		
74.	KATHUA	JAMMU AND KASHMIR		10 KW	
75.	KHALSI	JAMMU AND KASHMIR	1 kW		
76.	KUPWARA	JAMMU AND KASHMIR	20 kW		

1	2	3	4	5	6
77.	LEH	JAMMU AND KASHMIR	20 KW	100 W	10 KW
78.	NAUSHERA	JAMMU AND KASHMIR	20 KW		
79.	NYOMA	JAMMU AND KASHMIR	1 KW		
80.	PADAM	JAMMU AND KASHMIR	1 kW		
81.	POONCH	JAMMU AND KASHMIR		6 KW	
82.	RAJOURI	JAMMU AND KASHMIR		10 KW	
83.	SRINAGAR	JAMMU AND KASHMIR	300 KW 10 KW	10 KW	50 KW
84.	TIESURU	JAMMU AND KASHMIR	1 KW		
85.	TITHWAL	JAMMU AND KASHMIR		100 Watt	
86.	UDHAMPUR	JAMMU AND KASHMIR		100 Watt	
87.	CHAIBASA	JHARKHAND		6 KW	
88.	DALTONGANJ	JHARKHAND		10 KW	
89.	HAZARIBAGH	JHARKHAND		6 KW	
90.	JAMSHEDPUR	JHARKHAND	1 KW	6 KW	
91.	RANCHI	JHARKHAND	100 KW	6 KW	50 KW
92.	BANGALORE	KARNATAKA	200 KW	10 KW 10KW	500 KW (6 nos.)
93.	BELLARY	KARNATAKA		1 KW (Interim setup)	
94.	BHADRAWATI	KARNATAKA	20 kW		
95.	BIJAPUR	KARNATAKA		6 KW	
96.	CHITRADURGA	KARNATAKA		6 KW	
97.	DHARWAD	KARNATAKA	200 KW	10 kW	
98.	GULBARGA	KARNATAKA	20 kW	1 KW (Interim setup)	
99.	HASSAN	KARNATAKA		6 KW	
100.	HOSPET	KARNATAKA		10 KW	
101.	KARWAR	KARNATAKA		3 KW	
102.	MADIKERI (MERCARA)	KARNATAKA		6 KW	
103.	MANGALORE/UDIPI	KARNATAKA	20 kW	10 kW	
104.	MYSORE	KARNATAKA		10 kW	

1	2	3	4	5	6
105.	RAICHUR	KARNATAKA		6 KW	
106.	SRINGERI	KARNATAKA		100 Watt	
107.	ALAPPUZHA (ALLEPPY)	KERALA	200 KW		
108.	DEVIKULAM (IDDUKI)	KERALA		6 KW	
109.	KANNUR	KERALA		6 KW	
110.	KOCHI	KERALA		6 KW 10KW	
111.	KOZHIKODE (CALICUT)	KERALA	100 KW	10 kW	
112.	MANJERI	KERALA		3 KW	
113.	TRISSURE	KERALA	100 KW		
114.	THRUVANANTHAPURAM	KERALA	20 KW	10 KW	50KW
115.	BALAGHAT	MADHYA PRADESH		6 KW	
116.	BETUL	MADHYA PRADESH		6 KW	
117.	BHOPAL	MADHYA PRADESH	10 KW	6 KW	50 KW
118.	CHHATARPUR	MADHYA PRADESH	20 kW		
119.	CHHINDWARA	MADHYA PRADESH		6 KW	
120.	GUNA	MADHYA PRADESH		6 KW	
121.	GWALIOR	MADHYA PRADESH	20 kW		
122.	INDORE	MADHYA PRADESH	200 KW	6 KW	
123.	JABALPUR	MADHYA PRADESH	200 KW	10 KW	
124.	KHANDWA	MADHYA PRADESH		6 KW	
125.	MANDLA	MADHYA PRADESH		1 KW	
126.	NEEMACH	MADHYA PRADESH		100 W	
127.	PANCHMADI	MADHYA PRADESH		100 W	
128.	RAJGARH	MADHYA PRADESH		3 KW	
129.	REWA	MADHYA PRADESH	20 kW		
130.	SAGAR	MADHYA PRADESH		6 KW	
131.	SHAHDOL	MADHYA PRADESH		6 KW	
132.	SHIVPURI	MADHYA PRADESH		6 KW	
133.	AHMEDNAGAR	MAHARASHTRA		6 KW	
134.	AKOLA	MAHARASHTRA		6 KW	

1	2	3	4	5	6
135.	AURANGABAD	MAHARASHTRA	1 kW	1kW (Int. set up)	
136.	BEED	MAHARASHTRA		6 KW	
137.	CHANDRAPUR	MAHARASHTRA		6 KW	
138.	DHULE	MAHARASHTRA		6 KW	
139.	GADHCHIROLI	MAHARASHTRA		100 Watt	
140.	JALGAON	MAHARASHTRA	20 kW		
141.	KOLHAPUR	MAHARASHTRA		6 KW	
142.	MUMBAI	MAHARASHTRA	100 KW 'A' 100 KW 'B' 50 KW	10 KW 10 KW	100 KW 50 KW
143.	NAGPUR	MAHARASHTRA	300 KW 1000 kW	6 KW	
144.	NANDED	MAHARASHTRA		6 KW	
145.	NASIK	MAHARASHTRA		6 KW	
146.	ORAS	MAHARASHTRA		5 kW	
147.	OSMANABAD	MAHARASHTRA		6 KW	
148.	PARBHANI	MAHARASHTRA	20 kW		
149.	PUNE	MAHARASHTRA	100 KW	6 KW	
150.	RATNAGIRI	MAHARASHTRA	20 kW		
151.	SANGLI	MAHARASHTRA	20 kW		
152.	SATARA	MAHARASHTRA		6 KW	
153.	SHOLAPUR	MAHARASHTRA	1 kW		
154.	YEVATMAL	MAHARASHTRA		6 KW	
155.	IMPHAL	MANIPUR	300 KW	10 kW	50 KW
156.	CHURACHANDPUR	MANIPUR		6 kW	
157.	JOWAI	MEGHALAYA		6 KW	
158.	NONGSTOIN	MEGHALAYA	1 kW		
159.	SHILLONG	MEGHALAYA	100 KW	10 KW	50 KW
160.	TURA	MEGHALAYA	20 kW		
161.	WILLIAMNAGAR	MEGHALAYA	1 kW		
162.	AIZAWAL	MIZORAM	20 kW	6 kW	10 KW

1	2	3	4	5	6
163.	LUNGLEI	MIZORAM		6 KW	
164.	SAIHA	MIZORAM	1 kW		
165.	KOHIMA	NAGALAND	100 KW	1 KW (int. setup)	50 KW
166.	MOKOKCHUNG	NAGALAND		6 KW	
167.	MON	NAGALAND	1 kW		
168.	TUENSANG	NAGALAND	1 kW		
169.	BARIPADA	ORISSA		5 kW	
170.	BERHAMPUR	ORISSA		6 KW	
171.	BHAWANIPATNA	ORISSA	200 KW		
172.	BOLANGIR	ORISSA		6 KW	
173.	CUTTACK	ORISSA	300 KW 1 kW	6 KW	
174.	DEOGARH	ORISSA		100 W	
175.	JEYPORE	ORISSA	100 KW		50 KW
176.	JORANDA	ORISSA	1 kW		
177.	KEONJHAR	ORISSA	1 kW		
178.	PURI	ORISSA		3 KW	
179.	ROURKELA	ORISSA		6 KW	
180.	SAMBALPUR	ORISSA	100 KW		
181.	SORO	ORISSA	1 kW		
182.	BHATINDA	PUNJAB		6 KW	
183.	JALLANDHAR	PUNJAB	300 KW 200 KW 1 kW	10 KW	
184.	PATIALA	PUNJAB		6 KW	
185.	AJMER	RAJASTHAN	200 KW		
186.	ALWAR	RAJASTHAN		6 KW	
187.	BANSWARA	RAJASTHAN		6 KW	
188.	BARMER	RAJASTHAN	20 kW		
189.	BIKANER	RAJASTHAN	20 kW		
190.	CHITTORGARH	RAJASTHAN		6 KW	

1	2	3	4	5	6
191.	CHURU	RAJASTHAN		6 KW	
192.	JAIPUR	RAJASTHAN	1 kW	6 KW	50 KW
193.	JAISALMER	RAJASTHAN		10 KW	
194.	JHALAWAR	RAJASTHAN		6 KW	
195.	JODHPUR	RAJASTHAN	300 KW	6 KW	
196.	KOTA	RAJASTHAN	20 kW		
197.	MOUNT ABU	RAJASTHAN		6 KW	
198.	NAGOUR	RAJASTHAN		6 KW	
199.	SAWAI MADHOPUR	RAJASTHAN		6 KW	
200.	SURATGARH	RAJASTHAN	300 KW		
201.	UDAIPUR	RAJASTHAN	20 kW	1 kW (Int. set up)	
202.	GANGTOK	SIKKIM	20 kW		10 KW
203.	CHENNAI	TAMIL NADU	200 KW 'A' 20 KW 'B' 20 kW	20 KW 20 KW	50 KW 100 KW
204.	COIMBATORE	TAMIL NADU	20 kW	10 KW	
205.	DHARMAPURI	TAMIL NADU		10 KW	
206.	KODAIKANAL	TAMIL NADU		10 KW	
207.	MADURAI	TAMIL NADU	20 kW	1 kW	
208.	NAGARCOIL	TAMIL NADU		10 KW	
209.	OOTTACAMUND	TAMIL NADU	1 kW	100 Watt	
210.	SALEM (YERCAUD)	TAMIL NADU		100 Watt	
211.	TIRUCHIRAPALLI	TAMIL NADU	100 KW	10 KW	
212.	TIRUNELVELI	TAMIL NADU	20 KW		
213.	THANJAVAR	TAMIL NADU		100 Watt	
214.	TUTICORIN	TAMIL NADU	200 KW		
215.	AGARTALA	TRIPURA	20 kW	10 kW	
216.	BELONIA	TRIPURA		6 KW	
217.	KAILASHAHAR	TRIPURA		6 KW	
218.	CHANDIGARH	UNION TERRITORIES		6 KW	
219.	DAMAN (DAMAN & DIU)	UNION TERRITORIES		3 KW	

1	2	3	4	5	6
220.	KARAIKAL	UNION TERRITORIES (PUDUCHERRY)		6 KW	
221.	PUDUCHERRY	UNION TERRITORIES (PUDUCHERRY)	20 kW	5 kW (interim setup)	
222.	KAVARATTI	UNION TERRITORIES (L & M ISLAND)	1 kW		
223.	PORT BLAIR	UNION TERRITORIES (A & N ISLAND)	100 kW	10 kW	10 KW
224.	AGRA	UTTAR PRADESH	20 kW		
225.	ALIGARH	UTTAR PRADESH		6 KW	250 KW (4 nos.)
226.	ALLAHABAD	UTTAR PRADESH	20 kW	10 KW	
227.	BAREILLY	UTTAR PRADESH		6 KW	
228.	FAIZABAD	UTTAR PRADESH		6 KW	
229.	GORAKHPUR	UTTAR PRADESH	100 KW	1 kW (Int. set up)	50 KW
230.	JHANSI	UTTAR PRADESH		6 KW	
231.	KANPUR	UTTAR PRADESH	1 kW	1 kW (Int. set up)	
232.	LUCKNOW	UTTAR PRADESH	300 KW, 10 kW	10 KW	50 KW
233.	MATHURA	UTTAR PRADESH	1 kW		
234.	NAJIBABAD	UTTAR PRADESH	200 KW		
235.	OBRA	UTTAR PRADESH		6 KW	
236.	RAMPUR	UTTAR PRADESH	20 kW		
237.	VARANASI	UTTAR PRADESH	100 KW 1 kW	1 KW (int.setup)	
238.	ALMORA	UTTARAKHAND	1 kW		
239.	BHATWARI	UTTARAKHAND		100 W	
240.	GOPESHWAR (CHAMOLI)	UTTARAKHAND	1 kW	100W	
241.	MUSSOORIE	UTTARAKHAND		10 KW	
242.	NAINITAL	UTTARAKHAND		100 Watt	
243.	PAURI	UTTARAKHAND	1 kW		

1	2	3	4	5	6
244.	PITHORAGARH	UTTARAKHAND	1 kW		
245.	UTTARKASHI	UTTARAKHAND	1 kW		
246.	ASANSOLE	WEST BENGAL		6 KW	
247.	DARJEELING	WEST BENGAL		100 Watt	
248.	KOLKATA	WEST BENGAL	200 KW 'A' 100 KW 'B' 20 KW 1000 kW	20 kW 10 KW	50 KW
249.	KURSEONG	WEST BENGAL	1 kW	5 KW	50 KW
250.	MURSHIDABAD	WEST BENGAL		6 KW	
251.	SHANTINIKETAN	WEST BENGAL		3 KW	
262.	SILIGURI	WEST BENGAL	200 KW	10 KW	
TOTAL	(396 Transmitters)		149 (MW)	193(FM)	54 (SW)

Annexure IV

List of 100 watt FM TRANSMITTERS already installed and awaiting commissioning

Sl.No.	State	Place
1	2	3
1.	Assam	Silchar
2.	Bihar	Kishagnanj
3.	Chhattisgarh	Manendergarh
4.	Daman and Diu	Diu
5.	Himachal Pradesh	Berthin
6.	Himachal Pradesh	Bilaspur Town
7.	Himachal Pradesh	Chamba
8.	Himachal Pradesh	Chaurikhas
9.	Himachal Pradesh	Manali
10.	Himachal Pradesh	Mandi
11.	Himachal Pradesh	Rampur
12.	Himachal Pradesh	Sunder Nagar

1	2	3
13.	Jammu and Kashmir	Bimbargalli
14.	Jammu and Kashmir	Mangladevi Fort
15.	Jammu and Kashmir	Pehalgam
16.	Jammu and Kashmir	Tral
17.	Jammu and Kashmir	Uri
18.	Jharkhand	Dhanbad
19.	Meghalaya	Cherrapunji
20.	Sikkim	Yangyang
21.	Uttarakhand	Bacher
22.	Uttarakhand	Okhimath
23.	Uttarakhand	Pratap Nagar
24.	Uttarakhand	Raj Garhi
25.	Uttarakhand	Ranikhet
26.	Uttarakhand	Tanakpur
27.	West Bengal	Balurghat

Annexure V

<i>Digital Transmitters to be set up, as part of 11th Plan</i>		1	2
State/UT	Location of Digital transmitters		
1	2		
Andhra Pradesh	Hyderabad	Madhya Pradesh	Indore
	Vijayawada		Gwalior
Assam	Guwahati		Bhopal
Bihar	Patna	Maharashtra	Nagpur
Chhattisgarh	Raipur		Pune
Delhi	Delhi		Mumbai
	Rajkot	Odisha	Aurangabad
Gujarat	Surat	Punjab	Cuttack
	Vadodara		Jalandhar
	Ahmedabad	Rajasthan	Amritsar
Himachal Pradesh	Kasauli	Tamil Nadu	Jaipur
Jammu and Kashmir	Srinagar		Chennai
Jharkhand	Ranchi	Uttar Pradesh	Kodaikanal
Karnataka	Bangalore		Kanpur
	Mysore		Varanasi
Kerala	Trivandrum	Uttarakhand	Allahabad
	Kochi	West Bengal	Bareilly
			Lucknow
			Agra
			Mussoorie
			Kolkata
			Kurseong
			Krishnanagar

Annexure VI

List of places where New FM/AM Station is being setup in the Continuing Scheme under 11th Plan

Sl.No.	Place	State	Power of the proposed Transmitters
1	2	3	4
1.	Mehboobnagar	ANDHRA PRADESH	10 kW FM
2.	Srikakulam	ANDHRA PRADESH	1 kW FM
3.	Suryapet	ANDHRA PRADESH	10 kW FM
4.	Anini	ARUNACHAL PRADESH	1 kW FM
5.	Bomdila	ARUNACHAL PRADESH	1 kW FM

1	2	3	4
6.	Changlang	ARUNACHAL PRADESH	1 kW FM
7.	Daporijo	ARUNACHAL PRADESH	1 kW FM
8.	Khonsa	ARUNACHAL PRADESH	1 kW FM
9.	Golpara	ASSAM	1 kW FM
10.	Karim ganj	ASSAM	1 kW FM
11.	Lumding	ASSAM	1 kW FM
12.	Junagarh	GUJARAT	10 kW FM
13.	Dhanbad	JHARKHAND	10 kW FM
14.	Ujjain	MADHYA PRADESH	5 kW FM
15.	Amravati	MAHARASHTRA	10 kW FM
16.	Tamenglang	MANIPUR	1 kW FM
17.	Ukhrul	MANIPUR	1 kW FM
18.	Cherapunjee	MEGHALAYA	1 kW FM
19.	Kolasib	MIZORAM	1 kW FM
20.	Tuipang	MIZORAM	1 kW FM
21.	Champhai	MIZORAM	1 kW FM
22.	Phek	NAGALAND	1 kW FM
23.	Wokha	NAGALAND	1 kW FM
24.	Zunheboto	NAGALAND	1 kW FM
25.	Rairangpur	ORISSA	1 kW FM
26.	Amritsar	PUNJAB	20 kW FM
27.	Fazilka	PUNJAB	20 kW FM
28.	Chauntan hill	RAJASTHAN	20 kW FM
29.	Dungarpur	RAJASTHAN	1 kW MW
30.	Longtherai	TRIPURA	5 kW FM
31.	Nutan bazar	TRIPURA	1 kW FM
32.	Udaypur	TRIPURA	1 kW FM
33.	Banda	UTTAR PRADESH	10 kW FM
34.	Lakhimpurkheri	UTTAR PRADESH	10 kW FM
35.	Maunath bhanjan	UTTAR PRADESH	10 kW FM
36.	Rai bareilly	UTTAR PRADESH	20 kW FM

1	2	3	4
37.	Bageshwar	UTTARAKHAND	5 kW FM
38.	Champawat	UTTARAKHAND	1 kW FM
39.	Dehradun	UTTARAKHAND	10 kW FM
40.	Gairsan	UTTARAKHAND	1 kW FM
41.	Haldwani	UTTARAKHAND	10 kW FM
42.	New tehri	UTTARAKHAND	1 kW FM
43.	Balurghat	WEST BENGAL	10 kW FM
44.	Bardhwan	WEST BENGAL	10 kW FM
45.	Koochbihar	WEST BENGAL	10 kW FM
46-145	LOW POWER FM TRANSMITTERS IN NORTH EASTERN REGION (100 Places) List is in Annexure-VI(A)		100 Watt FM

Annexure VI(A)

List of places where 100 watts FM Transmitter is being set up in North East Zone

Sl.No.	State/UT	Places	District
1	2	3	4
1.	Arunachal Pradesh	Zemithang	Tawang
2.		Tawang	Tawang
3.		Kalaktang	West Kameng
4.		Bhalukpong	West Kameng
5.		Bomdila	West Kameng
6.		Seppa	West Kameng
7.		Chayangtajo	West Kameng
8.		Raga	Lower Subansiri
9.		Yachuli	Lower Subansiri
10.		Ziro	Lower Subansiri
11.		Sangram	Kurung Kurme
12.		Sarli	Kurung Kurme
13.		Taliha	Upper Subansiri
14.		Nacho	Upper Subansiri
15.		Yomcha	West Siang

1	2	3	4
16.		Mechuka	West Siang
17.		Rumgong	West Siang
18.		Basar	West Siang
19.		Gensi	West Siang
20.		Along	West Siang
21.		Boleng	East Siang
22.		Koyu	East Siang
23.		Passighat	East Siang
24.		Tuting	Upper Siang
25.		Yingkiong	Upper Siang
26.		Mariang	Upper Siang
27.		Hunli	Lower Dibang
28.		Roing	Lower Dibang
29.		Namsai	Lohit
30.		Walong	Lohit
31.		Hawai	Lohit
32.		Hayuliang	Lohit
33.		Tezu	Lohit
34.		Miao	Changlang
35.		Nampong	Changlang
36.		Kanubari	Tirap
37.		Tongchao	Tirap
38.	Assam	Barpeta	Barpeta
39.		Dudnoi	Goalpara
40.		Udalguri	Darrang
41.		Bakuliaghat	Karbi Anglong
42.		Sarihajan	Karbi Anglong
43.		Kokrajhar	Kokrajhar
44.		Lanka	Nagaon
45.		Nagaon	Nagaon
46.		Guwahati	Guwahati

1	2	3	4
47.		Tinsukia	Tinsukia
48.		Dibrugarh	Dibrugarh
49.		Margherita	Dibrugarh
50.		Tezpur	Tezpur
51.	Manipur	Senapati	Senapati
52.		Maosongsang	Senapati
53.		Chandel	Chendel
54.		Moreh	Chendel
55.		Parbung	Churachandpur
56.		Tamei	Tamenglong
57.		Chingai	Ukhrul
58.		Imphal	Imphal
59.	Meghalaya	Baghmara	South Garo Hills
60.		Tura	West Garo Hills
61.		Shilong	East Khasi Hills
62.	Mizoram	Aizwal	Aizwal
63.		Zawrgin	Aizwal
64.		Khawbung	Chemphai
65.		Pukzing	Mamit
66.		Rengdil	Mamit
67.		Vanlaiphai	Serchip
68.		Laisawrai	Lunglei
69.		Thingsat	Aizole
70.	Nagaland	Samtore	Tuensang
71.		Dimapur	Dimapur
72.		Meluri	Phek
73.		Henima (Tenning)	Kohima
74.	Sikkim	Rangpo	East Sikkim
75.		Rangli	East Sikkim
76.		Gyalshing	West Sikkim
77.		Soreng	West Sikkim

1	2	3	4
78.		Dentam	West Sikkim
79.		Yuksom	West Sikkim
80.		Tashiding	West Sikkim
81.		Gangtok	Gangtok
82.		Chungthang	North Sikkim
83.		Lachung, Forest Guest House	North Sikkim
84.		Lachen	North Sikkim
85.		Mangan	North Sikkim
86.		Jorethang, Police Thana	South Sikkim
87.		Namchi, DM Office	South Sikkim
88.		Namthang, Police Thana	South Sikkim
89.	Tripura	Kanchanpur	North Tripura
90.		Damchhara	North Tripura
91.		Khedachhara	North Tripura
92.		Vangmun (Bhangmun)	North Tripura
93.		Sakhan	North Tripura
94.		Chowmanu	Dhalai
95.		Gandachhara	Dhalai
96.		Khowai	West Tripura
97.		Teliamura	West Tripura
98.		Amarpur	South Tripura
99.		Silachari	South Tripura
100.		Sabroom	South Tripura

Annexure VII

Name of places for installation of new FM Transmitters in AIR under New Scheme in 11th Plan

Sl.No.	Place	STATE	Proposed power	Site
1	2	3	4	5
1.	Adilabad	ANDHRA PRADESH	10 kW* FM	AIR site
2.	Cuddapah		1 kW FM	AIR site

1	2	3	4	5
3.	Dibrugarh	ASSAM	1 kW FM	AIR site
4.	Tezpur		1 kW FM	AIR site
5.	Ambikapur	CHHATTISGARH	5 kW FM	DD Site
6.	Bhuj	GUJARAT	5 kW FM	DD site
7.	Jamshedpur	JHARKHAND	10 kW* FM	AIR site
8.	Drass	JAMMU AND KASHMIR	100 Watt FM	AIR site
9.	Green Ridge (Uri Sector)		10 kW FM	New Site
10.	Himbotingla (Kargil)		10 kW FM	New Site
11.	Kargil		100 Watt FM	AIR site
12.	Nathatop (Udhampur)		10 kW FM	New Site
13.	Naushera		10 kW FM	DD Site
14.	Padum		100 Watt FM	AIR site
15.	TIESURU (Ladakh)		100 Watt FM	AIR site
16.	Bhadravati	KARNATAKA	1 kW FM	AIR site
17.	Trichur	KERALA	1 kW FM	AIR site
18.	Chhatarpur	MADHYA PRADESH	5 kW FM	DD site
19.	Gwalior		5 kW FM	DD site
20.	Jalgaon	MAHARASHTRA	5 kW FM	DD site
21.	Parbhani		1 kW FM	AIR site
22.	Ratnagiri		1 kW FM	AIR site
23.	Sangli		1 kW FM	AIR site
24.	Tura	MEGHALAYA	5 kW FM	DD site
25.	Bhawanipatna	ORISSA	5 kW FM	DD site
26.	Cuttack		10 kW* FM	DD site
27.	Keonjhar		10 kW* FM	AIR site
28.	Sambalpur		5 kW FM	DD site
29.	Jeypore		1 kW FM	AIR site
30.	Jaipur	RAJASTHAN	10 kW* FM	AIR site
31.	Kota		1 kW FM	AIR site
32.	Ajmer		5 kW FM	DD site
33.	Tuticorin	TAMIL NADU	1 kW FM	AIR site

1	2	3	4	5
34.	Agra	UTTAR PRADESH	5 kW FM	DD site
35.	Rampur		1 kW FM	AIR site
36.	Almora	UTTARAKHAND	5 kW FM	DD site
37.	Kurseong	WEST BANGAL	5 kW FM	DD site
38.	Kurseong	10 kW FM	DD site	
39-137.	99 Places	All over country	100 Watt FM	At existing AIR sites/ LPT sites of DD as per details in Annexure- VII(A)

*These 10 kW FM transmitters are replacement of existing 1 kW MW Transmitters.

Annexure VII(A)

List of places where 100 watts FM Transmitter is being setup under 11th Plan

Sl.No.	State	Place	District
1	2	3	4
1.	Andhra Pradesh	Adoni	Kurnool
2.		Banswada	Nizamabad
3.		Kakinada	Kakinada
4.		Kamareddy	Nizamabad
5.		Khammam	Khammam
6.		Nandyal	Kurnool
7.	Assam	Nazira	Sibasagar
8.		North Lakhimpur	Lakhimpur
9.	Bihar	Bettiah	Paschim Champaran
10.		Bhagalpur	Bhagalpur
11.		Forsibganj	Araria
12.		Motihari	Motihari
13.		Muzaffarpur	Muzaffarpur
14.		Madhubani	Madhubani
15.		Supaul	Supaul
16.	Chhattisgarh	Kanker	Kanker
17.		Korba	Korba

1	2	3	4
18.		Konta	Dantewada
19.		Dongargarh	Rajnandgaon
20.		Pandaria	Bilaspur
21.		Kharod	Janjgir Chmpa
22.		Jagdalpur	Jagcalpur
23.	Gujarat	Bharuch	Bharuch
24.		Dwaraka	Dwaraka
25.		Mehsana	Mahesana
26.		Bhavnagar	Bhavnagar
27.		Porbandar	Porbandar
28.		Jamnagar	Jamnagar
29.		Ahwa	Ahwa
30.	Haryana	Sirsa	Sirsa
31.		Ambala	Ambala
32.	Jharkhand	Giridih	Giridih
33.		Deoghar	Deoghar
34.		Dumka	Dumka
35.		Gumla	Gumla
36.		Ghatsila	Purbi Singhbhum
37.		Chatra	Chatra
38.		Bokaro	Bokaro
39.	Karnataka	Tumkur	Tumkur
40.		Sagar	Shimoga
41.		Devangere	Devangere
42.		Hosdurg	chitradurg
43.		Kumata	Kumata
44.	Kerala	Punalur	Kollam
45.		Kalpetta	Waynad
46.		Idukki	Painavu
47.		Kasargode	Kasargode

1	2	3	4
48.	Madhya Pradesh	Satna	Satna
49.		Jhabua	Jhabua
50.		Mandsaur	Mandsaur
51.		Harda	Harda
52.		Chanderi/Ashoknagar	Guna
53.		Ratlam	Ratlam
54.	Maharashtra	Wardha	Wardha
55.		Gondia	Gondia
56.		Jalana	Jalana
57.		Buldana	Buldana
58.		Brahmapuri	Chandrapur
59.		Malegaon	Nashik
60.	Mizoram	Saiha	Saiha
61.		Lawngtalai	Lawngtalai
62.	Odisha	Nuapara	Nuapara
63.		Baligurha	Phulbani
64.		Rayagada	Rayagada
65.		Angul	Angul
66.		Sundergarh	Sundergarh
67.		Parlakheimundi	Gajapati
68.		Paradeep	Paradeep
69.	Punjab	Gurdaspur	Gurdaspur
70.		Ferozpur	Ferozpur
71.	Rajasthan	Anupgarh	Ganganagar
72.		Jhunjhunu	Jhunjhunu
73.		Nathdwara	Raj Samand
74.		Bharatpur	Bharatpur
75.		Karauli	Karauli
76.		Sikar	Sikar
77.	Tamil Nadu	Thirupattur	Vellore
78.		Rameshwaram	Ramanathpuram
79.		Vellore	Vellore

1	2	3	4
80.	Uttarakhand	Pauri	Pauri
81.		Kalagarh	PauriGharwal
82.		Haridwar	Haridwar
83.		Pithoragarh	Pithoragarh
84.		Kashipur	Rudrapur
85.	Uttar Pradesh	Hardoi	Hardoi
86.		Bahraich	Bahraich
87.		Orai	Jalaun
88.		Balrampur	Balrampur
89.		Mahoba	Mahoba
90.		Pilibhit	Pilibhit
91.		Mathura	Mathura
92.	West Bengal	Purlia	Purlia
93.		Medinipur	Medinipur
94.		Balrampur	Balrampur
95.		Basanti	24 Pargana
96.		Farakka	Farakka
97.		Krishna Nagar	Krishna Nagar
98.	Dadra Nagar Haveli	Silvasa	Silvasa
99.	Lakshdweep	Kavaratti	Lakshdweep

Annexure VIII

Comparative Listenership of Various FM Channels in Different Cities

(SOURCE : RAS FM STUDY -2010-11 CONDUCTED BY AUDIENCE RESEARCH UNIT, AIR)

Sl. No.	CITY	AIR RAINBOW	AIR GOLD	MIRCHI	RED FM	RADIO CITY	BIG FM	DHAMAL	HELLO FM	MEOW
1	2	3	4	5	6	7	8	9	10	11
1.	DELHI	17.5	32.3	29.0	17.9	17.1	4.1	N/A	N/A	N/A
2.	MUMBAI	22.9	32.2	33.6	18.9	19.4	21.0	N/A	N/A	N/A
3.	CHENNAI	25.8	3.1	22.3	N/A	7.1	10.1	N/A	12.1	N/A
4.	KOLKATA	12.8	7.9	20.3	5.3	N/A	9.8	N/A	N/A	3.3

1	2	3	4	5	6	7	8	9	10	11
5.	BANGLURU	68.9	N/A	42.1	21.4	31.6	31.9	N/A	N/A	N/A
6.	LUCKNOW	82.0	N/A	24.3	8.0	36.8	N/A	N/A	N/A	N/A
7.	PANAJI	37.8	N/A	38.5	N/A	N/A	43.3	N/A	N/A	N/A
8.	JALANDHAR	47.5	N/A	19.0	N/A	N/A	9.8	N/A	N/A	N/A
9.	KANPUR	67.3	N/A	40.8	23.2	N/A	30.7	N/A	N/A	N/A
10.	HYDERABAD	43.2	N/A	44.9	12.7	24.4	30.6	N/A	N/A	N/A
11.	VISAKHAPATNAM	46.9	N/A	15.8	38.6	31.6	15.8	N/A	N/A	N/A
12.	VIJAYAWADA	33.2	N/A	29.7	26.3	N/A	N/A	N/A	N/A	N/A
13.	KOCHI	27.3	N/A	N/A	12.0	N/A	N/A	N/A	N/A	N/A
14.	TIRUCHIRAPALLI	38.5	N/A	N/A	N/A	N/A	N/A	N/A	11.5	N/A
15.	COIMBATORE	42.5	N/A	10.2	N/A	2.3	N/A	N/A	9.7	N/A
16.	PUDUCHERRY	16.8	N/A	N/A	N/A	N/A	11.4	N/A	10.6	N/A
17.	SHILLONG	63.5	N/A	N/A	32	N/A	N/A	N/A	N/A	N/A

Crime against Women and Children

2499. DR. SANJEEV GANESH NAIK:
SHRI ANJAN KUMAR M. YADAV:
SHRI A. SAMPATH:
SHRI NARANBHAI KACHHADIA:
SHRIMATI JYOTI DHURVE:
SHRI SANJAY DINA PATIL:
SHRI RADHA MOHAN SINGH:
SHRIMATI SUMITRA MAHAJAN:
SHRI BAIDYANATH PRASAD MAHATO:
SHRI SURESH KASHINATH TAWARE:
SHRIMATI INGRID MCLEOD:
SHRI GORAKH PRASAD JAISWAL:
SHRI ADHIR CHOWDHURY:
SHRI NISHIKANT DUBEY:
SHRI BHAKTA CHARAN DAS:
SHRI SATPAL MAHARAJ:
SHRI GANESH SINGH:
DR. K.S. RAO:
Sk. SAIDUL HAQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of crime against women and children has shown an upward trend in the country during the last few years;

(b) if so, the total number of such cases reported/registered during the year 2010 and 2011, crime-wise including eve-teasing, sexual harassment, dowry death, murder, rape, gang-rape, molestation, kidnapping etc., State-wise;

(c) the total number of accused arrested, convicted, cases solved/unsolved and the steps taken to solve all the cases alongwith action taken against the accused during the said period, State-wise;

(d) whether the Government has conducted any study to assess the factors behind the increase; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) As per the input provided by the National Crime Records Bureau (NCRB) with regard to cases of crimes against Women and Children along with arrested, convicted, cases solved/unsolved are given in Statement-I and Statement-II respectively. Details of 2010 and 2011 are currently not available. The Government has not conducted any specific study.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 and dated 14th July, 2010 to all State Governments/UTs, wherein they have been, *inter-alia*, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, improve the quality of investigations, minimize delays in investigations of crime against women and children, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police

personnel, special women courts and initiate steps for security of women working in night shifts at call centers. Majority of the States/UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila/children help desk' at police station level. Ministry of Home Affairs has also sanctioned a comprehensive scheme "strengthening law enforcement response in India against trafficking in persons through training and capacity building" wherein it is proposed to establish 335 Anti Human Trafficking Units (AHTUs) throughout the country and impart training to 10,000 police officers through Training of Trainers (TOTs) in three years. Ministry of Home Affairs has released funds as first installment amounting to Rs. 8.72 crores to all the State Governments for establishment of 115 Anti Human Trafficking Units. All the States have received funds.

Statement I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) & Persons Convicted (PCV) under Total Crimes Against Women during 2007-2009*

Sl. No.	State/UT	2007						2008						2009					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	24738	20967	3911	35121	34088	6093	24111	20107	2948	35831	35377	4507	25569	20907	2668	36465	34101	4118
2.	Arunachal Pradesh	185	128	16	203	155	20	175	122	18	180	139	25	164	147	25	182	158	25
3.	Assam	6844	4148	821	8797	5755	851	8122	4776	436	8531	5814	1007	9721	5324	622	11810	6435	892
4.	Bihar	7548	5941	764	14955	11842	1425	8662	5654	881	14223	12348	1603	8803	5423	788	14457	12000	1822
5.	Chhattisgarh	3775	3637	580	5855	5764	1038	3962	3796	682	6026	5896	1097	4002	3928	669	6337	6259	866
6.	Goa	80	48	10	145	88	14	130	89	22	176	144	49	164	97	20	235	158	27
7.	Gujarat	8260	7763	298	21665	21625	581	8616	8165	289	22194	22258	631	8009	7449	236	21170	21336	825
8.	Haryana	4645	3368	636	7071	6876	1111	5142	3690	869	7421	7397	1407	5312	3726	851	7350	7371	1403
9.	Himachal Pradesh	1018	727	53	1476	1302	76	979	796	86	1494	1462	143	954	899	65	1428	1527	122
10.	Jammu and Kashmir	2521	2192	123	4411	4398	183	2295	1619	92	3233	3233	176	2624	2125	207	4095	4086	362
11.	Jharkhand	3317	2383	829	4528	4047	854	3183	2584	579	4932	4503	947	3021	2797	1076	4309	4205	1645
12.	Karnataka	6569	5576	685	11302	11049	1412	6890	5904	486	12780	11972	1081	7852	6387	368	13941	13432	833
13.	Kerala	7837	7267	470	11210	11440	805	8117	7203	553	11353	11410	851	8049	7759	664	11132	11694	1068

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
14.	Madhya Pradesh	15370	15030	3737	25990	25989	6932	14908	14447	4941	26163	26100	10908	15827	15887	3657	28262	28193	6430
15.	Maharashtra	14924	13516	597	36040	34625	1073	15862	14748	698	38390	37015	1224	15048	14393	636	41095	39858	1116
16.	Manipur	188	3	1	133	3	1	211	6	0	147	6	0	194	8	0	183	10	0
17.	Meghalaya	172	67	16	130	71	30	208	75	25	161	90	24	237	130	12	178	190	12
18.	Mizoram	151	142	84	152	163	95	162	147	125	177	159	134	150	160	117	165	235	123
19.	Nagaland	32	25	38	58	40	49	47	36	24	68	40	26	46	49	26	72	62	54
20.	Odisha	7304	6098	547	10424	9902	1391	8303	6618	633	10910	10760	1185	8120	6576	486	11346	11142	742
21.	Punjab	2694	1672	274	4211	3358	708	2627	1852	378	4233	3943	779	2631	1849	565	4100	3428	1034
22.	Rajasthan	14270	8693	2446	14548	14528	4138	14491	8925	2619	14097	14080	4099	17316	10092	2408	15455	15460	4006
23.	Sikkim	55	33	2	63	44	2	48	49	9	55	56	9	41	63	19	76	66	25
24.	Tamil Nadu	7811	5963	2116	11601	10449	3338	7220	5834	2104	11345	10304	3185	6051	4858	1596	9450	9499	2977
25.	Tripura	1067	1078	133	1107	1175	222	1416	1292	97	1774	1517	90	1517	1406	87	2727	1910	121
26.	Uttar Pradesh	20993	15626	6918	48291	39978	17392	23569	17802	8900	57874	46420	22787	23254	17364	8555	63332	47745	23471
27.	Uttarakhand	1097	810	329	2711	2059	804	1151	918	354	1690	1694	1227	1188	999	397	2064	1963	974
28.	West Bengal	16544	14424	467	22175	22423	667	20912	15120	540	24328	22167	650	23307	18648	467	20671	19766	651
	Total State	180009	147325	26901	304373	283236	51305	191519	152374	29388	319786	296304	59851	199171	159450	27287	332087	302289	55744
29.	Andaman and Nicobar Islands	56	36	3	80	50	6	80	55	0	85	87	0	92	64	2	126	108	2
30.	Chandigarh	230	128	28	290	232	40	143	92	22	216	138	39	150	64	43	158	148	69
31.	Dadra and Nagar Haveli	18	14	1	21	17	1	28	26	0	64	54	0	20	18	3	20	34	4
32.	Daman and Diu	11	7	1	57	30	1	15	11	0	51	69	0	13	7	1	38	22	0
33.	Delhi UT	4804	2587	646	5648	4739	1022	3938	2784	482	3115	4237	856	4251	2569	623	2753	3339	800
34.	Lakshadweep	5	2	0	2	2	0	4	1	1	2	1	1	1	3	0	0	0	1
35.	Puducherry	179	178	32	337	351	69	129	113	17	191	194	27	106	119	19	152	176	47
	Total UT	5303	2952	711	6435	5421	1139	4337	3082	522	3724	4780	923	4633	2844	691	3247	3827	923
	Total All India	185312	150277	27612	310808	288657	52444	195856	155456	29910	323510	301084	60774	203804	162294	27978	335334	306116	56667

Source: Crime in India

Note: Information on disposal by police and courts includes the information on pending cases from previous years also

*Total Crimes against women includes heads: Rape, Kidnapping & Abduction of Women and Girls, Dowry Deaths, Molestation, Sexual Harassment, Cruelty by Husband and Relatives, Imporation of Girls, Immoral Traffic (Prevention Act), Dowry Prohibition Act, Indecent Representation of Women Act & Sati Prevention Act

Statement II

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) & Persons Convicted (PCV) under Total Crimes Against Children during 2007-2009*

Sl. No.	State/UT	2007						2008						2009					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1499	1225	136	1729	1695	178	1321	1137	127	1661	1726	178	1719	1267	121	2065	1789	195
2.	Arunachal Pradesh	4	10	0	4	6	0	24	18	0	20	18	0	33	29	0	27	29	0
3.	Assam	167	96	54	170	102	56	183	93	18	112	109	15	44	77	12	48	70	7
4.	Bihar	675	227	13	975	391	22	766	561	26	1363	1086	36	1016	598	18	1468	1170	45
5.	Chhattisgarh	1024	970	219	1081	1079	296	1167	1099	278	1271	1266	305	1319	1273	25	1497	1498	283
6.	Goa	70	30	6	71	49	7	80	53	11	104	61	18	92	63	15	123	111	15
7.	Gujarat	1110	803	73	1241	1199	108	1074	788	60	1197	1210	141	968	677	42	980	995	138
8.	Haryana	325	135	34	394	401	85	269	227	58	325	334	131	353	235	70	317	318	122
9.	Himachal Pradesh	151	95	6	114	113	3	205	130	23	189	165	29	221	182	31	232	202	37
10.	Jammu and Kashmir	26	34	0	24	24	1	10	10	5	10	10	5	18	8	2	8	8	2
11.	Jharkhand	74	72	17	75	77	56	71	57	5	141	98	5	60	51	20	149	108	47
12.	Karnataka	266	174	12	225	204	9	388	235	18	324	285	13	308	260	10	315	315	6
13.	Kerala	487	431	49	512	525	66	549	441	29	666	725	33	587	513	44	698	658	51
14.	Madhya Pradesh	4290	3929	1036	5305	5492	1735	4259	4035	1073	5620	5574	1866	4646	4315	1100	5838	5813	1477
15.	Maharashtra	2707	2005	82	3157	2841	102	2709	2033	89	3082	2937	110	2894	2280	119	3086	2950	162
16.	Manipur	49	0	0	21	0	0	89	0	0	6	0	0	72	1	0	40	0	0
17.	Meghalaya	71	28	0	43	16	0	62	40	0	53	48	0	83	40	0	66	42	0
18.	Mizoram	64	63	63	64	63	63	22	23	1	21	22	1	14	12	2	15	13	1
19.	Nagaland	7	9	5	6	9	5	3	1	0	6	1	0	0	1	0	0	1	0
20.	Odisha	201	182	6	208	212	11	141	134	20	199	200	20	194	164	4	200	197	4
21.	Punjab	527	289	52	373	327	82	389	243	67	385	328	88	729	368	102	891	547	132
22.	Rajasthan	1252	704	46	745	747	51	1223	643	91	732	723	913	1407	719	125	899	901	122
23.	Sikkim	31	7	0	26	9	0	24	19	5	14	26	6	40	29	8	33	31	8
24.	Tamil Nadu	441	250	47	460	309	77	666	439	115	566	537	136	634	501	58	659	595	64
25.	Tripura	63	63	5	70	67	7	163	117	21	160	116	11	163	106	18	100	68	8
26.	Uttar Pradesh	2248	1684	1118	3553	2916	1841	4078	2585	1325	5760	4113	2331	3085	2224	1278	4736	3876	2216

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
27.	Uttarakhand	101	72	19	101	80	23	38	39	32	58	76	6	33	25	21	36	43	57
28.	West Bengal	361	170	16	343	196	13	513	322	13	453	389	2	484	225	10	375	277	14
	Total State	18291	13757	3114	21090	19149	4897	20486	15522	3510	24498	22183	5618	21216	16243	3481	24901	22625	5213
29.	Andaman and Nicobar Islands	10	5	1	9	6	1	47	30	0	52	40	0	41	29	6	63	49	7
30.	Chandigarh	53	21	32	52	32	39	66	20	13	59	29	1	71	16	19	64	44	27
31.	Dadra and Nagar Haveli	11	7	0	6	7	0	17	13	1	25	17	1	11	11	3	15	21	4
32.	Daman and Diu	3	1	0	6	2	0	4	2	0	10	5	0	2	1	0	1	1	1
33.	Delhi UT	2019	859	166	1247	1215	192	1854	899	206	1097	1012	320	2839	905	203	805	1178	212
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	23	28	0	22	39	0	26	12	2	25	13	2	21	26	3	20	29	6
	Total UT	2119	921	199	1342	1301	232	2014	976	222	1268	1116	340	2985	1003	234	1148	1322	256
	Total All India	20410	14678	3313	22432	20450	5129	22500	16498	3732	25766	23299	5958	24201	17251	3715	26049	23947	5469

*Total Crimes against children include crime heads: Infanticide, Murder, Rape, Kidnapping & Abduction, Abetment of Suicide, Exposure & Abandonment of Children, Procurement of Minor Girls, Buying of Girls for Prostitution, Selling of Girls for Prostitution & Other Crimes Committed Against Children.

Utilisation of Funds by NGOs

2500. SHRI N.S.V. CHITTHAN:
SHRI ANJAN KUMAR M. YADAV:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of NGOs who received funds from abroad for child welfare, health, sanitation and education purpose alongwith the total funds received by them during each of the last three years, State-wise and country-wise;

(b) whether the Government has received any complaint with regard to irregularities and mis-utilisation of such funds;

(c) if so, the total number of such cases reported and the details of action taken against the said NGOs alongwith the steps taken to recover the funds during the said period, State-wise; and

(d) the steps taken by the Government to ensure proper utilisation of funds by such NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) State-wise and Country-wise information relating to foreign contribution received by the associations, who are either registered or have been granted prior permission to receive foreign contribution under the FCRA, for the purposes of child welfare, health, sanitation and education, during the last three years, are at Statements-I & II respectively.

(b) and (c) Yes, Madam. The Government has prohibited 44 associations from receiving foreign contribution. The Government has also placed 36 associations in prior permission category. Accounts of 10 associations have been frozen. 21 cases have been sent to CBI. Details of these associations have been given at Statements-III, IV, V and VI respectively.

(d) The Government monitors the receipt and utilization of foreign contributions being received by any 'person' in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act.

Statement I**Purpose: Health**

State Name	2006-07		2007-08		2008-09	
	Amount	No. of recipient Associations	Amount	No. of recipient Associations	Amount	No. of recipient Associations
1	2	3	4	5	6	7
Andhra Pradesh	14995214	12	7870459	12	33837099.8	20
Assam	21049565.45	16	14569778.08	15	21342755.08	17
Bihar	19431111.09	24	38182839.37	31	60493044.15	31
Gujarat	67866795.74	37	59165607.12	39	87177461.36	39
Kerala	3136881	4	634183	2	9765346	8
Madhya Pradesh	25364193.7	19	21298563.43	18	26223737.61	16
Tamil Nadu	38465953.92	6	48859564.75	7	43057821.87	4
Maharashtra	4471656	5	2754291	8	2895184	6
Karnataka	3308696	3	3695054.78	6	10830545.92	4
Odisha	3689547.81	7	11165168.1	9	11265098.21	11
Punjab	88710913.77	29	62014851.62	37	102226456.3	36
Rajasthan	245689284.3	45	244511953.2	51	249126726.5	59
Uttar Pradesh	39885698.21	10	51478007.48	20	98024754.95	24
West Bengal	29565370.94	18	62098173.72	26	106880387.1	29
Jammu and Kashmir	40207	1	251757	2	2811422.12	3
Nagaland	25092882.4	13	84483800	19	23054412.93	16
Haryana	61548688.3	31	136037210.9	55	71923477.37	55
Himachal Pradesh	16265098.44	13	44528415.64	19	51028076.3	24
Manipur	26293292.08	15	23463787.05	24	52164514.21	29
Tripura	980550	2	264271	2	0	0
Meghalaya	0	0	21327300.8	3	1456979	2
Sikkim	12941285	7	11290938	11	14506756.95	14
Delhi	317973963	43	319288368.8	50	342045118.3	62
Andaman and Nicobar Islands	7257263	6	5031773	2	8247269	4

1	2	3	4	5	6	7
Lakshwadeep	20876147.13	19	47693765.59	27	44641287.86	26
Dadra and Nagar Haveli	114275405.5	29	97425861.53	27	206382082.6	41
Goa	3440243.2	7	8295335.31	9	25618854.23	8
Puducherry	11229390	3	8504938	5	12886856.6	6
Chandigarh	1843743	2	32191387	6	70227082	10
Mizoram	34552215.11	14	30366208.9	13	38843816.85	18
Arunachal Pradesh	9614496	6	6077242.1	7	36392823.37	11
Chhattisgarh	4263695	4	5914267.2	6	3176234	3
Jharkhand	12511917	8	30538095.29	11	34896555.4	9
Uttarakhand	31853889	9	39391890	4	20716869.8	7
Daman and Diu	9464055.12	8	38651511.94	15	30157849.91	14
Total	1327949307	475	1619316620	598	1954324758	666

Purpose: Child Welfare

State Name	2006-07		2007-08		2008-09	
	Amount	No. of recipient Associations	Amount	No. of recipient Associations	Amount	No. of recipient Associations
1	2	3	4	5	6	7
Andhra Pradesh	17019711	11	26332528.1	9	28953165.03	17
Assam	90236514	17	75416600	16	32082054.23	19
Bihar	129466532	23	155052077.4	36	192199883.7	41
Gujarat	44437507	27	73277132.69	38	125941584.8	37
Kerala	9945452	6	8799045.29	9	9777706.94	14
Madhya Pradesh	9750187	6	14086952.28	10	11251945.12	11
Maharashtra	3487844	3	2199548	5	4913063	5
Karnataka	6166538	3	6028921	2	8611501.44	4
Odisha	-	-	-	-	2920784	3
Punjab	137082668	32	95640211.35	32	137389519.2	39
Rajasthan	475002797	40	293677598.8	43	760271990.2	56
Uttar Pradesh	6078661	3	16043052.12	6	14427759.06	13
West Bengal	7829866	13	23083931.26	15	29703810.44	18

1	2	3	4	5	6	7
Jammu and Kashmir	4987000	1	1128107	5	3818665	4
Nagaland	34906543	13	28915606	11	47255865.8	15
Haryana	33639042	26	35225207.75	21	64910406.99	29
Himachal Pradesh	58227942	10	42843823.66	15	11314658.4	9
Manipur	18048188	15	51115134.12	15	79751303.84	20
Tripura	-		619737	1	3647679	1
Meghalaya	191833	2	5293114	1	3648368	2
Sikkim	5392230	4	20710231.5	7	21855533.7	5
Delhi	108260039.7	27	170429893	33	311185273.5	32
Andaman and Nicobar Islands	48001	1	0	0	127315.71	1
Lakshwadeep	19752270.16	19	19544468.91	14	52312953.32	18
Dadra and Nagar Haveli	192364567.6	25	206176293.3	19	246359970.1	20
Goa	21739356	8	6013946.23	7	11423845.65	8
Puducherry	3343504	3	1209676.53	3	4530858.54	3
Chandigarh	8708871	3	6476300	4	5836065	5
Mizoram	11440777.5	9	21971653.62	9	14656581.98	9
Arunachal Pradesh	9654019.2	6	461257	4	18846449	7
Chhattisgarh	4200899	4	5051923.16	3	8993346	3
Jharkhand	35107643	8	21069474	5	21864518	11
Uttarakhand	2179693	5	9465158	7	5772373	5
Daman and Diu	30626835	5	18390269.72	8	29345106.19	11
Total	1539323531	378	1461748873	413	2325901904	495

Purpose: Sanitation

State Name	2006-07		2007-08		2008-09	
	Amount	No. of recipient Associations	Amount	No. of recipient Associations	Amount	No. of recipient Associations
1	2	3	4	5	6	7
Andhra Pradesh	1021724	2	1536362	3	1092548	3
Assam	1125775	1	1500941	1	4438847	3

1	2	3	4	5	6	7
Bihar	184387.72	1	1110430	2	117557	1
Gujarat	5553959	4	5768365	6	13009732.81	6
Kerala	0	0	2048212.21	1	0	0
Madhya Pradesh	1323000	1	5159177.53	1	584815.81	1
Tamil Nadu	0	0	0	0	0	0
Maharashtra	0	0	0	0	0	0
Karnataka	0	0	0	0	0	0
Odisha	0	0	150067	1	0	0
Punjab	3029057.23	6	3857537.7	4	2591528	5
Rajasthan	6500820.93	3	11065548	5	5229772	4
Uttar Pradesh	0	0	0	0	0	0
West Bengal	0	0	0	0	4136884	6
Jammu and Kashmir	0	0	844280	1	1258332	1
Nagaland	4886669	2	1113688	1	10755416	3
Haryana	1902174	2	3217805	3	9942400	3
Himachal Pradesh	0	0	0	0	0	0
Manipur	404492	1	4463561	2	2538719	1
Tripura	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	0
Sikkim	0	0	0	0	0	0
Delhi	3361296	1	3956962.5	1	5948600	1
Andaman and Nicobar Islands	0	0	0	0	0	0
Lakshwadeep	509000	1	1100000	1	186847	1
Dadra and Nagar Haveli	963988	2	2125926	4	165297	1
Goa	0	0	3157924	1	1511000	1
Puducherry	0	0	577721	1	10262326	2
Chandigarh	0	0	0	0	0	0
Mizoram	87000	1	9384540	2	170000	1
Arunachal Pradesh	0	0	0	0	0	0
Chhattisgarh	0	0	0	0	0	0
Jharkhand	166728	1	0	0	0	0
Uttarakhand	477661814	1	1544627	1	1946838.29	2
Daman and Diu	0	0	0	0	0	0
Total	508681884.9	30	63683674.94	42	75887459.91	46

Purpose: Education

State Name	2006-07		2007-08		2008-09	
	Amount	No. of recipient Associations	Amount	No. of recipient Associations	Amount	No. of recipient Associations
1	2	3	4	5	6	7
Andhra Pradesh	63081558.04	25	53800880.93	32	91498860.58	35
Assam	40406984.17	43	96487354.83	52	79138154.11	57
Bihar	306931700.6	71	182590322.6	77	277550071.6	91
Gujarat	150733714	120	375146811.7	149	506689074.8	151
Kerala	30521657.86	29	55368596.19	43	62314520.89	53
Madhya Pradesh	58834752.51	67	68475598.37	67	65531450.96	68
Tamil Nadu	11055397.56	17	15071692.08	14	26631930.07	16
Maharashtra	43774933	18	45912367.66	31	61918729.54	32
Karnataka	13239962	21	28271459.92	21	19013831.08	22
Odisha	131928152.4	44	103275848.6	49	112127946.9	60
Punjab	107952993.1	69	145746918.3	99	184094563.1	106
Rajasthan	744806222.6	175	654854394.2	204	755689262.8	213
Uttar Pradesh	300231884.1	34	60322084.43	30	100824589.7	39
West Bengal	31120519	21	29138789.99	19	22149447.85	23
Jammu and Kashmir	18243579	14	27930098.2	18	24953403.37	16
Nagaland	85196772.46	35	126896092.7	48	238951787.4	66
Haryana	86084316	60	177126893.9	73	191896045.8	81
Himachal Pradesh	52129956.68	29	116634851.2	45	72389850.91	41
Manipur	35591150.69	28	116557213.1	41	138430204.1	53
Tripura	2704741	3	3557539	3	140000	1
Meghalaya	24316367.93	10	82476679.51	14	43209353.34	12
Sikkim	202555181.5	25	289891060.9	37	387311076.6	45
Delhi	353913212.4	96	444121810.1	125	496114084.6	116
Andaman and Nicobar Islands	3439262	5	23074853	2	15815994.99	12
Lakshwadeep	85459930.37	45	71552677.77	43	51608856.71	51
Dadra and Nagar Haveli	325931279.6	83	416997129.7	92	327082111.8	113

1	2	3	4	5	6	7
Goa	192164972	21	298548140.5	28	177224797.8	34
Puducherry	29113461.35	18	33279434.5	21	35180528.11	18
Chandigarh	47673517	8	21304034	11	17684470.97	11
Mizoram	51143259.74	46	62757463.41	49	89462995.8	51
Arunachal Pradesh	47202515.22	29	57341692.94	22	107826325.7	33
Chhattisgarh	8900492.4	8	16559943.71	9	19562301.85	8
Jharkhand	20639147	13	52692074.5	12	42757787.97	21
Uttarakhand	12408588.75	14	39899867.87	19	60735732.35	31
Daman and Diu	63093329.92	28	61720632.79	28	76100325.44	29
Total	3782525464	1372	4455383303	1627	4979610469	1809

Statement II**Country-wise****Purpose: Child Welfare**

State Name	2006-07		2007-08		2008-09	
	Amount	No. of recipient Associations	Amount	No. of recipient Associations	Amount	No. of recipient Associations
1	2	3	4	5	6	7
Afghanistan	4372	1	7103.48	2	6473572	1
Argentina	—	—	—	—	800	1
Australia	32518905.95	47	40000823.11	59	46961565.06	82
Austria	7670947.52	17	9284874.03	16	25604059.33	28
Bahrain	195978.37	2	465886	3	400378.15	5
Belgium	18049363.79	29	12756508.4	26	34261886.35	34
Brazil	—	—	—	—	5705	1
Brunei	—	—	—	—	1916	1
Bulgaria	—	—	—	—	58957	2
Canada	134663629.7	60	110931327.6	79	132066767.5	90
Chile	—	—	3748985	1	3459023	2
China	—	—	102762.67	3	—	—

1	2	3	4	5	6	7
Denmark	39324428.02	19	26415452.35	14	28664443.41	21
Egypt	—	—	—	—	30569	1
Fiji	—	—	—	—	64307	1
Finland	18207150.51	9	11117931.94	6	22068404.37	14
France	43693055.33	48	92118685.43	63	101538676.9	79
Germany	321176618.2	164	323139206.7	181	427223992.7	215
Hong Kong	2442961	9	1722069	7	11840196	5
Hungary	—	—	—	—	118450	1
Iceland	30096216	1	30089063	1	38304597	1
Indonesia	85448	1	246403	1	46297	1
Ireland	59259646.07	26	97241727.02	30	72609044.6	40
Israel	—	—	—	—	13892	1
Italy	127357582.6	80	208507542.5	88	340239164.5	132
Jamaica	1580000	1	1698022	1	2178468	1
Japan	13391500.28	18	7584035.3	14	8242587	14
Jordan	—	—	5878	1	—	—
Cambodia	—	—	26451.56	1	—	—
Kenya	22581	1	—	—	28982	1
South Korea	1595874	4	2524377	5	281295	1
Kuwait	108932	3	68323	2	15307040.6	8
Liechtenstein	2041815	3	211219	1	1457942.75	2
Luxembourg	7548015	4	4447788.36	8	8140699	4
Malaysia	9618137	5	29310.49	4	1842485	14
Maldives	380000	1	—	—	45310	1
Malta	375446.25	1	4064496	4	—	—
Mauritius	8951	1	—	—	2500000	1
Nepal	1000423	1	2637500	1	1800	1
Netherlands	280444068.6	101	263098928.9	99	385419787	128
New Zealand	812581	8	1450895	7	2337868.8	12
Norway	2234057.82	5	19130016.21	12	16609518.34	15
Oman	76323	1	160314	4	171202.18	6

1	2	3	4	5	6	7
Paraguay	—	—	—	—	676529	1
Philippines	117317	1	10437.5	1	—	—
Poland	118006.8	2	—	—	—	—
Portugal	121781	1	—	—	7075	1
Qatar	—	—	23000	1	576395	5
Romania	—	—	50000	1	1500	1
Saudi Arabia	825567	2	996149.14	3	922483	4
Singapore	2272689.95	10	19500634.95	24	21293516.04	29
Spain	30995973	24	35287761.75	30	51750418.8	37
Sri Lanka	—	—	2763141	2	222061.22	1
Suriname	30000	1	50000	1	200000	2
Swaziland	2321998	2	—	—	9056584.16	3
Sweden	15971651.66	16	16743800.45	19	41717801.36	26
Switzerland	67072931.05	60	96301898.17	59	107765646.8	77
Taiwan	—	—	—	—	871575	4
Thailand	253165	2	699740	2	1089243.78	5
United Arab Emirates	1205391	10	4934565.5	13	4358543.19	28
United Kingdom	724938999.1	179	235449147.9	220	280030914.7	236
United States of America	3268538557	350	2832376880	393	4245935043	481
Russia	94250	1	82170	2	939925	1
Zimbabwe	—	—	147000	1	—	—
Yemen	9096	1	—	—	—	—
India	809465225.8	405	1046719049	523	1118986301	647
Croatia	44000	1	—	—	—	—
Czech Republic	18768864	3	37558404	9	56684273.65	11
Vatican City	—	—	1082920	4	601225	2
Namibia	—	—	843000	1	—	—
Slovakia	254517	1	—	—	4381066.08	2
Slovenia	—	—	—	—	6125	1
South Africa	981983	4	466129	3	246282.46	5
Uzbekistan	—	—	79241	1	—	—
Others	11484797	8	3821239.75	6	22857947.99	17
Total	6111871768	1755	5611020215	2063	7707800125	2595

Purpose: Health

State Name	2006-07		2007-08		2008-09	
	Amount	No. of recipient Associations	Amount	No. of recipient Associations	Amount	No. of recipient Associations
1	2	3	4	5	6	7
Afghanistan	554560	1	1335691	2	178541.89	2
Argentina	1800	1	4346462	1	255142.09	2
Australia	127444015.4	57	136920029.4	72	218371402.4	79
Austria	5364756	9	29803172	15	22037653.46	22
Bahamas	51156	1	—	—	—	—
Bahrain	78620	4	20937493.88	5	203758.73	6
Bangladesh	—	—	—	—	74270	3
Barbados	—	—	—	—	182911.69	2
Belgium	75049411.1	21	109954130.2	19	121442644.5	36
Botswana	15000	1	125616	1	—	—
Brazil	4357.5	2	164375	2	368182.69	2
Brunei	—	—	—	—	55406.01	1
Myanmar	101	1	—	—	—	—
Canada	80163451.78	74	553037172.5	83	568106876.7	117
Chile	—	—	122250	1	—	—
China	—	—	19400	1	235689	3
Cyprus	87848	1	77497	1	—	—
Columbia	389121	1	—	—	23329	1
Denmark	5399693.64	5	9591287.47	9	24059501.75	8
Egypt	—	—	—	—	43648	2
Fiji	5303	1	2507	1	345206	2
Finland	1734721.1	5	2714087.03	7	2730249	4
France	63554703.06	33	63919917.73	34	66422631.52	44
Germany	443407631.3	221	392345576.6	238	438240580.5	251
Greece	—	—	8210	2	—	—
Ghana	—	—	—	—	497104	1
Hong Kong	2715081	6	30578914.05	18	68653782.47	23

1	2	3	4	5	6	7
Hungary	—	—	—	—	185070	2
Iceland	25000	1	—	—	—	—
Indonesia	1245489	3	310148.23	3	342534.05	2
Iran	—	—	—	—	4879	1
Ireland	24747348.13	22	48769490.75	26	39324381.73	29
Israel	2329583	2	—	—	—	—
Italy	94568452.1	55	149469161.5	88	194786527.5	92
Jamaica	2400	1	—	—	—	—
Japan	17988938.84	10	25143919.65	15	18179032.04	15
Cambodia	—	—	99576	1	—	—
Kenya	3486674	2	24577609	7	1691141	6
South Korea	504836	2	1557461.88	7	1172163	3
Kuwait	852021.75	11	995731	10	3437408.31	12
Liechtenstein	435998	1	—	—	—	—
Luxembourg	4522779	4	9533631.83	4	23528680	5
Malawi	—	—	1725	1	—	—
Malaysia	2111688.24	11	964554.9	11	6740895.4	11
Malta	—	—	—	—	34319	1
Mauritius	20222	3	122000	2	251693	3
Mexico	105178	3	20000	1	2995.9	1
Nepal	42093	2	—	—	5532709.8	4
Netherlands	199564941.4	76	149582823.9	89	256553020.1	108
New Zealand	4630870.8	5	57878163.49	13	21791971.44	10
Norway	17507136.68	9	24931346.79	9	26955717.25	10
Oman	146031	5	155000	6	130657	5
Pakistan	—	—	—	—	406589	1
Panama	2236213	1	2097495	2	—	—
Philippines	694823	3	107893	3	87878	2
Poland	5677389	3	8530239.63	2	7466164.35	2
Portugal	21637	2	6000	1	11500	1
Qatar	18000	2	47000	4	61500	3

1	2	3	4	5	6	7
Saudi Arabia	137410	4	1435585.63	5	4262847	2
Seychelles	20000	1	25000	1	—	—
Singapore	16005497	18	15466106.43	22	51171729.37	32
Spain	163004694.6	41	90132902.96	44	150997226.6	54
Sri Lanka	834870.95	4	33456	1	961440	3
Suriname	18006234	9	16288275	9	22647469	6
Swaziland	768049	2	4004972	2	3106255	4
Sweden	38472956.45	17	20147855.43	21	23667549.2	31
Switzerland	232550360.2	60	479064239.2	91	716992977.3	92
Taiwan	900387.38	4	721155	2	115877	2
Tanzania	10000	1	—	—	8750	1
Thailand	1504940.1	3	138844	3	5780541	7
Trinidad and Tobago	13596	1	11991	1	18570	2
Uganda	2000	1	—	—	517572.5	2
United Arab Emirates	7914738.58	28	58640058.32	25	61260844.48	28
United Kingdom	1145645766	254	937935859.9	274	1004499056	287
United States of America	2342588032	485	2449292214	601	2332997293	680
Russia	—	—	34262.14	3	4164	1
Venezuela	644131.2	1	10137.5	1	—	—
Vietnam	—	—	8877	1	—	—
Zambia	603494	2	—	—	—	—
India	726797204	504	1264029297	679	1607544496	792
Czech Republic	4897000	1	12934764	2	8237500	1
Vatican City	—	—	—	—	178200	1
Kazakhstan	29775	1	961522	2	—	—
Slovakia	231363	1	—	—	204255	1
South Africa	1518529	8	240404	9	376647.98	11
Reunion Island	—	—	—	—	1007830	1
Others (Tibet)	—	—	10812	1	—	—
Others	23461850.5	17	1625081.88	10	8972040	14
Total	5916069954	2152	7214098433	2627	8146739068	2995

Purpose: Sanitation

State Name	2006-07		2007-08		2008-09	
	Amount	No. of recipient Associations	Amount	No. of recipient Associations	Amount	No. of recipient Associations
Afghanistan	23002	1	—	—	—	—
Australia	1320675	5	731081.11	4	348756.03	3
Austria	—	—	—	—	766532	1
Belgium	477908514	4	2941639	3	2471943	2
Canada	2000	1	1207092	2	1210954	2
Ethiopia	—	—	136371	1	—	—
France	1726200	2	—	—	90012	1
Germany	5954370.72	10	47004652.01	21	37097643.53	14
Hong Kong	—	—	1471000	1	—	—
Ireland	58577	2	—	—	5226164	3
Italy	911604	4	4348575	6	3516445	3
Japan	—	—	117000	1	—	—
Netherlands	4531587.93	7	5030200.8	6	15807614.95	9
New Zealand	—	—	3388925	2	9437.59	1
Norway	—	—	—	—	382.06	1
Singapore	87000	1	—	—	886147	2
Spain	3734388.15	3	5079359	3	424083	1
Swaziland	—	—	3234559	2	1276217	2
Sweden	119544	1	—	—	472550	2
Switzerland	4175067	2	45675413	6	4113575	4
Thailand	—	—	211744	1	—	—
United Arab Emirates	87000	1	—	—	240043	2
United Kingdom	34983208.4	18	46478707.21	23	50238717.09	31
United States of America	14306634.15	14	45467802.84	25	58496142.37	23
India	24640625.98	29	14346532.14	36	31182393.13	43
Czech Republic	—	—	8095226.4	1	281832.94	2
Others	346763	1	—	—	—	—
Total	574916761.3	106	234965879.5	144	214157584.7	152

Purpose: Education

State Name	2006-07		2007-08		2008-09	
	Amount	No. of recipient Associations	Amount	No. of recipient Associations	Amount	No. of recipient Associations
1	2	3	4	5	6	7
Afghanistan	306881	3	2948821	6	6074	3
Anguilla	—	—	147990	1	—	—
Argentina	3584038	3	3055991.65	5	3067005	11
Australia	219494719.3	163	196551916.4	215	239044134	260
Austria	74935053.35	66	227531916.8	108	248226612.4	99
Bahamas	894600	1	24324127	5	250067	1
Bahrain	881713.36	13	2459280.73	20	13868814.04	18
Bangladesh	34365	3	24890	3	547468.5	3
Barbados	649006	1	425340.56	2	854538	2
Belgium	121771395	106	288360629	166	255281121.9	168
Bhutan	—	—	75000	2	25000	1
Bolivia	—	—	—	—	3200	1
Botswana	23898223	2	17176037.4	3	27843046	3
Brazil	2062134.45	8	2191247.75	9	390928	8
Brunei	47741.67	1	117323.2	3	—	—
Bulgaria	219000	1	149310	1	767807	1
Myanmar	—	—	250000	1	29222	1
Caicos Islands	—	—	39385	1	—	—
Canada	237879987.8	228	320201165.1	306	401308937.7	323
Cardine Mashal	149571	1	—	—	—	—
Cayman Islands	1736524	2	17890	1	7291	1
Chile	25574	1	349768	3	902498	3
China	2870426.5	6	1378922	9	9337126.07	16
Columbia	106666.94	2	171605.74	3	76642.1	7
Costa Rica	20400.15	2	—	—	43934	1
Cyprus	52642.25	2	157749.6	4	50146645	4
Denmark	52151672.01	39	71244768.99	49	89860424.27	54

1	2	3	4	5	6	7
Djibouti	—	—	—	—	204653	1
Ecuador	1520	1	171412	3	—	—
Egypt	—	—	162575	3	246396	2
El Salvador	—	—	—	—	211237	1
Ethiopia	3635966	2	226305	3	1765343	3
Fiji	395778	1	845834.58	5	2550	1
Finland	14124226.8	22	18910641.4	23	20720172	22
France	340857380.3	155	442094933.5	187	313028966.5	203
Germany	1137823892	668	1473592157	800	2027861806	915
Ghana			478803	1	—	
Greece	565542	4	2392203	5	746779	7
Guinea-Bissau	—	—	109499.07	1	—	—
Grenada	195352	1	—	—	—	—
Hong Kong	60223446.6	30	139116523.2	53	137545916.2	58
Hungary	53045	1	4728058	3	850305	8
Iceland	3114726.34	6	10382689	8	9960468	13
Indonesia	919622	7	1240602	10	5548771.15	11
Iran	544530	3	119446	1	395409	6
Iraq	225375	1	1015600	1	1159500	1
Ireland	82357846.13	85	109696244.2	97	131323130.3	103
Israel	3673124.32	5	1243726.7	7	1668029.32	10
Italy	1242028163	404	1390561837	494	1308442876	541
Ivory Coast	—	—	103495.8	1	—	—
Jamaica	388220	2	8844	2	2400	1
Japan	86192056.9	46	67091977.79	62	61231430.85	73
Jordan	184545	1	80436	2	69598.4	2
Cambodia	—	—	—	—	45119.5	2
Kenya	6237826	12	8515153.24	22	22313908.7	23
North Korea	—	—	—	—	27442	1
South Korea	10473988.08	16	9929417.45	16	11094120.23	22
Kuwait	24941563.5	22	99267818.16	47	141645797.8	48

1	2	3	4	5	6	7
Lebanon	1126249	1	—	—	31080	2
Libya	86478	1	—	—	—	—
Liechtenstein	5467487	7	8381729	8	1392540	3
Luxembourg	18424383	14	53209121.01	24	67806247.21	25
Malagasy (Madagascar)	900239	3	58628	1	5018092	2
Malaysia	12012120.64	28	22425635.44	42	39212092.2	48
Maldives	205000	1	—	—	202760	2
Malta	410965.42	7	8203554.72	15	3683935.6	11
Mauritania	—	—	14184	1	—	—
Mauritius	446667013.9	15	2806335.87	13	6254255.9	13
Mexico	327195	2	1319171	5	340074	11
Mongolia (Peoples Rep)	—	—	—	—	42000	1
Mozambique	3169225	1	4338361	3	212750	1
Nauru	877910	1	—	—	—	—
Nepal	206301	3	949759	7	13295245	13
Netherlands	487439246.5	241	566589333	285	801914457.8	309
New Caledonia	—	—	34875	1	—	—
Netherlands Antilles	—	—	—	—	110000	2
New Zealand	24638463.19	34	21553236.3	45	28965869.32	41
Nigeria	27300	1	273991.5	3	7380296	8
Norway	32269119.98	33	30914715.04	38	98850823.22	41
Oman	62617372	17	8236023.69	26	24258288.42	38
Pakistan	88555.05	3	8000	1	133166.3	4
Panama	734175	1	868505	1	1836112	3
Papua New	82822	1	—	—	—	—
Peru	—	—	30755.6	1	16090	3
Philippines	320699	5	2751978.13	9	7110482.12	9
Poland	219308	4	425952	5	4908978.02	11
Portugal	421052	2	3302436.82	11	4816184	14

1	2	3	4	5	6	7
Qatar	9492226	12	24410909.3	26	82943829.51	34
Romania	—	—	670121.54	3	2390383	5
Saudi Arabia	60434279.37	36	58223183.73	40	48073776.55	49
Senegal	323083	1	—	—	168006	1
Seychelles	1125000	1	500000	1	500000	1
Singapore	201159812.9	51	90863133.17	92	81786613.42	99
Spain	1294577093	173	560477081.8	219	581209418.6	260
Sri Lanka	2296256.26	5	7399947	12	1783175	7
St. Lucia	—	—	20037.5	1	7955	1
Suriname	435000	7	713306	5	357000	5
Swaziland	12956534	16	26047063	13	9674435.57	6
Sweden	42766978.77	51	103996582.9	74	145139868.1	97
Switzerland	233949887	178	333755423.9	252	430637096.3	279
Taiwan	48617156	16	43887270.85	28	52885237.93	29
Tanzania	463754	1	301774	4	1794742	6
Thailand	19242100	15	10688416.64	23	5899360.14	14
Trinidad and Tobago	777359	2	2307052	4	875141	5
Tunisia	—	—	—	—	5880	1
Turkey	3493269	1	7890	1	7195	2
Uganda	—	—	4448055	3	1843396	4
United Arab Emirates	71875541.07	82	162746934.7	114	207957084.2	139
United Kingdom	953679609.2	572	1442714149	753	1499972228	809
United States of America	4781544770	1336	4860322126	1736	5005171042	1898
Russia	69940	3	4380939.5	10	1283632	8
Uruguay	—	—	56862	1	19299	3
Venezuela	—	—	—	—	790233.91	5
Vietnam	—	—	1661539	3	2300028	2

1	2	3	4	5	6	7
Yemen	—	—	25000	1	—	—
Western Samoa	152473	2	—	—	313230	1
Zambia	37000	2	4320	1	1568028	5
Zimbabwe	—	—	—	—	2154915	1
India	1421258954	1381	1949015873	1824	2316696506	1964
Belarus	—	—	3875	1	2303000	1
Bosnia	—	—	—	—	171087	1
Croatia	82900	1	1436099	2	1756301	4
Czech Republic	31214227.97	17	61717419.19	26	66579796.68	27
Estonia	—	—	300463	2	131537	3
Vatican City	971084	3	30626087	10	16950448	10
Herzegovina	—	—	—	—	27377	1
Kazakhstan	135196	2	115136.6	1	187321	2
Latvia	—	—	—	—	34320	2
Lithuania	—	—	4000	2	31081	2
Monaco	453288	1	403267	1	1072000	1
Mongolia	—	—	—	—	217797	1
Slovakia	8213052.56	6	9638090.5	7	9256933	8
Slovenia	1108700.5	5	786124.61	4	2996825.37	8
South Africa	18151153.7	22	15141326.02	23	9509101.09	36
Tajikistan	—	—	14247	1	—	—
Ukraine	17048757	3	56213	1	45745	2
Uzbekistan	—	—	—	—	1500	1
Reunion Island	10800	1	4147811	2	5272998	2
Others (Tibet)	—	—	754596.56	1	—	—
Others	404346909.9	50	9911236.27	36	57906972.05	40
Total	14504132895	6630	15502834571	8682	17318453355	9574

Statement III*List of organizations prohibited from receiving foreign contribution*

Sl.No.	Name and Address
1	2
1.	Action for people's Participation and Environmental Care, A-62, Ashoka Marine Drive, Ernakulam, Cochin, Kerala
2.	Social Action Movement of Idukki, Pulianmela-685565 District Idukki, Kerala,
3.	Society for Action with the Poor, H. No. 126, Ward No. V, Manglath, Pannivizha, Adoor PO, Pathanamthitta Dt. Kerala Pin-591523
4.	Islamiya College Kuttiadi, Calicut Distt. Kerala,
5.	Community Service Society, S/83, Keelaperuvilltai, Asaripallam 629 201, Nagercoil, Kanyakumari, Tamil Nadu
6.	Society for People's Action for Development, 11-4-5, Donica Road, Chenchupet, Tenali, District-Guntur, Andhra Pradesh
7.	Vikash Parishad Gandhi Nagar, Korsput-764020 Distt. Koraput, Odisha
8.	Children's Development Communities India, 134, S.N. Banerjee Road, Calcutta
9.	Association Madras Church of Christ, No. 11, Shenoy Road, Nungambakkam, Madras- 600034
10.	New Life Community Development Society, Mubarak Bagh, Ajmer Road, Jaipur- 302006
11.	Tibetan Culture & Education Foundation, C-10, Devetha Plaza, Residency Road, Bangalore
12.	J & K Muslim Conference Wazirabad, H. NO. 114, Sardar Manzil, Srinagar (J&K)
13.	Falah-e-Aam Trust C/o G.M. Butt, Village Lathishah, Sapore, Baramula (J&K)
14.	Public Relief Trust C/o Prof Yunus-Al-Umar, Islamic Study Circle, Augaf Building, Badshah Chowk, Srinagar (J & K)
15.	Akandar Tryst C/o Muslim Augaf Trust, Mujahid Manjil, Srinagar (J & K)
16.	Anjumane Hussamia Educational Association, 22-6-785, Hussamia Manzil, Panjeshah, Hyderabad, (Andhra Pradesh)
17.	Asian Aid Organisation Welfare trust, No. 55, Kodandaramn garden, 2nd Stage, Coxtown, Jeevanahalli, Bangalore 560005
18.	Christ's Helping Hand children's Home, Near B.G.R. High School, Alcot, Gardens, Rajahmundry, Andhra Pradesh,
19.	Pragati Orphen Home, Pagati Nagar, Old Town, Tanuku-534211 Andhra Pradesh.
20.	Aware (India) foundation (AIF) H. 8-2-703/A/C/B 5, Banjara Hills Road No. 12, Hyderabad, Andhra Pradesh
21.	Watch Tower Bible & Tract Society H-58, Old Khandala Road, Lonavla, Maharashtra-410401
22.	Tamil Nadu Muslim Munnetra Kazhagam (TMMK) No. 6, Vadaraikayyaar, Street, Chennai,

1	2
23.	The Association, Society for Awareness of Human Society & Rural Advancement (SAHARA), Kalahandi, P.O. Numper Vis M. Rampur Kalahandi, Odisha-766102
24.	M. A. Wahab Islamic Public School Usmanganj, Lilong, manipur 795130
25.	Haryanvi Organisation for Progress and Ecology (HOPE) H. No, 1592, Sector, 15, Sonapat, Haryana-131001
26.	Idar-E-Talimate Islamia,(Darul-Ulm Shahe-Alam), Jamalpur Road, Ahmedabad- 380001
27.	Apostolic Christian Assembly, Chandigarh Ministry, 123/1 Sector-55, Chandigarh
28.	Congregation of the Daughters of St. Anne, St. Anne Convent, Assam more, P.O. Mohit Nagar, Jalpaigiri, West Bengal-735101
29.	Jamai Atul Falah, Bilariganj, Azamgarh, UP.
30.	Development Organisation for Women (DOW), P.O. Batlagundu Distt. Dindigul, (TN)
31.	Saraswati Charitable Trust, M-109, Greater Kailash-II, New Delhi-48
32.	Adima Jati Seva Samiti (AJSS), Circular Road, Phulbani Sahi.Kandhamal, Odisha-762002
33.	Health Education Development Society, A-6, Tribeni, Sahidnagar, Bhubaneswar, Khurda, Odisha
34.	Reach Valley View Academy, 21 /B Shreeram Nagar, Indore, Madhya Pradesh
35.	Reach in the Nilgiris, Plot No. 99, Sai Deep Apartments, VGP Saravanan Nagar, Madambakkam, Chennai-600073.
36.	Shrimati Jashoda Devi Foundation (SocietyPauri Garwal, Uttaranchal
37.	Khwaja Khushhal Charitable TrustVill-Bihargarh, PO-Morna, Muzaffarnagar, Uttar Pradesh-251316
38.	Iqra Education Society, Haji Gulam Nagar, Mehrun Jalgaon-425135
39.	Church of Christ Trust, Carmel Nagar, Siluvathur, Dindigul, Tamil Nadu
40.	Jameah Rashidiyah Trust, Surat-Via-Kim At/PO Nani Naroli, Surat, Gujarat-394110
41.	Khair-e-Ummat Trust (KEUT), 51-55, B.I.T. Chawl, 2nd floor, Immamwada, Compound, Kambekar Street, Mumbai-400009
42.	Maa Research Foundation, 31/10, Siddantha Colony, Arya Samaj Road, Muzzafarnagar, Uttar Pradesh-251 002
43.	Harpavat Cheritable Trust, 30C, Madhuban, Behind Bhartiya Lok Kala Martdal, Udaipur, Rajasthan.
44.	Bhartiya Cattle Resource Development, D-37, South Extension, Part-II, New Delhi.

Statement IV

List of organizations placed in Prior Permission Category

Sl.No.	Name and Address
1	2
1.	Christian Social and Welfare Association, Karasapad-516217, Guddapah, District, Andhra Pradesh
2.	National Association for the Blind Madhya Pradesh State Branch, 195/3 Hamilton Road, Indore-452004, Madhya Pradesh

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- | 1 | 2 |
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| 3. | Welfare and Awakening in Rural Environment (AWARE) 5-9-24/78, Lake Hill, Road, Hyderabad-500463 |
| 4. | Voluntary Agencies for Rural Devekionebt, 5 (FF), Institutional Area, Deen, dayal Upadhayaya Marg, New Delhi-110002 |
| 5. | Kolping Society, Aloor, Kailettumkara Irinjalakuda, Trichur, Kerala |
| 6. | India Every Home Crusade, 20. Ritherdon Road, Vepery, Madras-600007 |
| 7. | Boys Town Mai Society, Malbazar, Distt. Jalpaiguri, West Bengal |
| 8. | Action For Welfare and Awakening in Rural Environment (AWARE) 5-9-24/78, Lake Hill Road, Hyderabad-500463 |
| 9. | John Abraham Memorial Bethany Home, House No. 6-19, Plot No. 342, Vivekanagar Colon y Kukatppally PO. Hyderabad, Andhra Pradesh-500072 |
| 10. | John Abraham Memorial Bethany Home, Tandua P.O. Bag No. 3, Tandua-501141 Rangaraddy District, Andhra Pradesh Administrative Office at H. No .6-1-101/127,1st Floor, Padmarao Nagar, Secunderabad-25 |
| 11. | Good Samaritan Evangelical Social Welfare Association, Sathyavedu-517588, Krishna District, Andhra Pradesh |
| 12. | Action For Asia Outreach 6/111-A, Third Cross Lingarajapuram Bangalore-560084 |
| 13. | Village Service Trust, Miohaelpalayam, Nillakottai taluk, Dindigul District, Tamil Nadu-624215 |
| 14. | Makkal Seva Mandram, No. 4/9, Fourth Street, Majeed road, P.O. Box No. 17, Sivaganga, Tamil Nadu-630561 |
| 15. | New Apostolic Church, Odisha, Plot No. N 2/163, IRC Village, Nayapalli, Bhubaneswar-15 |
| 16. | Gram Dan Development Society (GDDS), 58, Panchanantala Road, Howrah, West Bengal-711101 |
| 17. | Chiranabin, Parabakshi, P.O. Bakshi, Howrah (Dist.) West Bengal-711303 |
| 18. | Society for Developmental Action (SODA), Indapahi, Post Box No. 16, Baripada, Distt Mayurbhanj, Odisha-757001 |
| 19. | Abul Kalam Azad Islamic Awakening Centre, 4, Jogabai, P.O. Box. No. 9755, Jamia Nagar, New Delhi-55 |
| 20. | Tauheed Educational Trust, Kishanganz, Bihar. |
| 21. | Health & Educational Institute of Management Association, 179, DDA, MIG Flat, Pocket 16, Dwarka, New Delhi-110025. |
| 22. | Darjeeling Jesuits of North Bengal, ST. Joseph's College, P.O. North Point, Darjeeling, West Bengal-734104 |
| 23. | Dayananda Nilayam Society for Development, Rehabilitation Centre, Post Bag No.3, Takaripalem, Kanigiri-523230, Andhra Pradesh |
| 24. | Spring Field, New No. 9, Old No.5, SRP Nagar Main Road, Sai Baba Mission Post, Coimbatore-641011. |
| 25. | Emmanuel Bible Institution Society, Kota junction, Kota, Rajasthan-324002 |
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1	2
26.	Christian Help in Learning & Development (CHILD), Deevena Villa, Adityanagar, 1st Line, D.No. 3-99, Reddy Palem Post, via Pedakakani, Guntur, A.P.-522509.
27.	Vanvasi Chetna Ashram (VCA), Village Kawalnar, District Dantewada, Chhattisgarh
28.	Society of Daughters of St. Camillus, Assumption Villa No. 103, 5th Mile, Hennur Road, St. Thomas Town, Bangalore-560084.
29.	Society of Daughters of St. Camillus, Tadepalligudem, Andhra Pradesh
30.	Society of Daughters of St. Camillus, Pedatadepalli, Andhra Pradesh
31.	Father Chopparapu Jojaiah Educational Society located at Pothurajupalem, Ongole, District Parkasam, Andhra Pradesh-523001
32.	Integral Community Development located at K.P. Pallepalem Village.Kothapatnam, District Parkasam, Andhra Pradesh-523286
33.	Ankuran, located at P.O. Narayan Patna, District Koraput, Odisha-765014
34.	Sunah Education and Charitable Trust (SECT), located at Shikaripura, Shimoga District, Kamataka.
35.	Gospel to the Unreached Millions, 45-5, 32/A, Railway New Colony, Vishakhapatnam-530016 (including its branches and units
36.	Sushrut Charitable Trust at 25, Shri Rampura Colony, Civil Line, Jaipur, Rajasthan-302 003

Statement V

List of organizations whose accounts have been frozen

Sl.No.	Name and Address
1.	Action For Welfare And Awakening In Rural Environment (Aware), Administrative Office, 6-9-24/78, Lake Hill Road, Hyderabad-500463.
2.	Anjumane Hussamia educational Association, 22-6-785, Hussamia Manzil, Panjeshah, Hyderabad, (Andhra Pradesh)
3.	Good Samaritan evangelical and social welfare association, Sathyavedu, Krishna Dt.-517-588 (AP)
4.	John Abraham Memorial Bethany Home, TANDUA P.O. Bag No. 3, TANDUA-501141, Rangareddy DtAP
5.	John Abraham Memorial Bethany Home, House No-6-19, Plot. No. 342, Vivekanagar Colony, Kukatpally PO, Hyderabad-500072
6.	Society for Development Action (SODA), lindapahi, PB No. 16, Baripada, Dt. Mayurbhanj, Odisha.
7.	Idar-E-Talimate Islamia (Darul-Ulm Shahe-Alam),Jamalpur Road, Ahmedabad-380001
8.	Samadhan Foundation, Chilakota, Block No.1564 D, Khadda Colony, Dahod, Gujarat-389160
9.	Shrimati Jashoda Devi Foundation (Society), Pauri Garwal, Uttaranchal
10.	Khwaja Khushhal Charitable Trust Vill-Bihargarh, PO-Morna, Muzaffamagar, Uttar Pradesh-251316

Statement VI*Status report in respect of CBI cases***(A) Pending Cases**

Sl.No.	Name of the Association	Status
1	2	3
1.	Tamil Nadu Muslim Muneetra Kazagham, Coimbatore, Tamil Nadu	Charge sheet was filed 27.01.2004 for receiving foreign contribution of Rs. 1.54 crore. The case is pending trial.
2.	Reach in the Nilgiris, Tamil Nadu	Charge sheet was filed on 29.12.2007 for receiving foreign contribution of Rs. 59.52 lakh. The case is pending trial.
3.	Abul Kalam Azad Islamic Awakening Centre, New Delhi	Charge sheet was filed on 25.04.2006. Charges were framed against the accused persons by the court on 11.12.2006. However, both the accused persons challenged the framing of charges in the High Court and the High Court has stayed the proceeding.
4.	Khawaja Khushal Charitable Trust, Muzaffarnagar, UP	Charge sheet has been filed on 19.11.2009 in the court of Special Magistrate CBI, Ghaziabad.
5.	Shri Arvind Khanna, ex-MLA, Punjab	Charge sheet has been filed on 14.12.2010 for receiving foreign contribution in violation of the Act. The case is under trial.
6.	Anjuman e Hussamia Educational Institute, Hyderabad	Charge sheet was filed on 30.04.2003. The case is under trial.
7.	Pragathi Orphan Home, West Godavari, Andhra Pradesh	Charge sheet was filed on 17.01.2002. The case is under trial.
8.	Aware, Andhra Pradesh & private persons	Charge sheet was filed on 31.12.2003. The case is at pre-charge stage.
9.	Khawaja Khushal Charitable Trust, Muzaffarnagar, U.P.	Charge sheet was filed on 12.11.2009. The case is under trial.
10.	Vishwa Dharmayatan Trust, New Delhi	Charge sheet was filed on 30.04.1998. The case is at pre-charge stage.
11.	Shri Ratnesh Khandelwal and 9 others, Mumbai, Maharashtra	Charge sheet was filed on 22.05.1989. The case is at pre-charge stage.
12.	Shri Prakasch C. Bhatt and 4 others, Mumbai, Maharashtra	Charge sheet was filed on 19.12.1996. The case is listed for cross examination of witnesses after framing of charge.
13.	Harpawat Charitable Trust, Udaipur, Rajasthan	The case has been referred to CBI on 08.06.2011 for prosecution for receiving foreign contribution of Rs. 12.54 crore without prior permission.
14.	Calcutta Urban Service, Kolkata	The case has been referred to CBI on 08.06.2011 for prosecuting the association for misappropriation of foreign contribution amounting donated by foreign donors for 'Tsunami' relief work.

1	2	3
15.	Bharatiya Cattle Resource Development, New Delhi	The case has been referred to CBI on 11.07.2011 for prosecuting the association for misappropriation of foreign contribution.
(B) Cases that resulted in conviction		
16.	Idar-E-Talimate-Islamia, Ahmedabad, Gujarat	Charge sheet was filed on 13.03.2008. Judgement was pronounced by Hon'ble Court on 01.03.2011. One accused pleaded guilty and was convicted and was punished with a fine of Rs. 5000/-. Another accused expired and the trial against him was abated by the Hon'ble Court.
17.	Reach Valley View Academy, Indore, Madhya Pradesh	Charge sheet was filed on 30.12.2005 for receiving foreign contribution of Rs. 47,33,685/-. The accused was convicted on 17.05.2010 and sentenced to pay a fine of Rs.5000/- and in default of payment of fine one month simple imprisonment.
18.	Indian Institute of Community Development (IICD), Dehradun	Case was registered on 20.10.2005 for receipt and misutilisation of foreign contribution of Rs. 5,04,783/-. The accused was convicted and sentenced to rigorous imprisonment for two-and-half years and fine of Rs. 5000/-.
19.	Sister Ehret Helene Children's Home, West Godavari, Andhra Pradesh	Charge sheet was filed on 17.01.2002. The accused was convicted on 04.01.2011 and sentenced to one month's rigorous imprisonment and a fine of Rs. 5000/-.
20.	Ehret Helene Children's Welfare Charitable Association, West Godavari, Andhra Pradesh	Charge sheet was filed on 23.01.2004. The accused was convicted on 04.01.2011 and sentenced to one month's rigorous imprisonment and a fine of Rs. 5000/-.
21.	Mahabodhi Society of India, Kolkata	Charge sheet was filed on 29.03.2001. The accused was convicted on 29.11.2003 and sentenced to a fine of Rs. 50000/-.

Procurement of Foodgrains

2501. SHRI RAM SUNDAR DAS:
 SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:
 SHRI GOVIND PRASAD MISHRA:
 SHRI P.K. BIJU:
 DR. RAGHUVANSH PRASAD SINGH:
 SHRI SUDARSHAN BHAGAT:
 SHRI DEORAJ SINGH PATEL:
 SHRI JITENDRA SINGH BUNDELA:
 SHRI PASHUPATI NATH SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total carry over and buffer stock of foodgrains from the previous year alongwith the total quantum of foodgrains procured during the current year;

(b) the targets set for procurement during ensuing seasons;

(c) whether the Government proposes to streamline the storage system and add more capacity to ensure proper preservation of the foodgrains;

(d) if so, the details thereof and the action taken thereon; and

(e) the manner in which the Government proposes to utilise the surplus stock which cannot be safely preserved due to various constraints?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The actual stock position of wheat and rice *vis-à-vis* buffer norms, as on 1.7.2011 is as under:-

(In lakh tonnes)

Wheat		Rice		Total	
Actual stock	Buffer norm including strategic reserve	Actual stock	Buffer norm including strategic reserve	Actual stock	Buffer norm including strategic reserve
371.49	201	268.57	118	640.06	319

The actual stocks as on 1.7.2011 include carryover stocks from the previous year as well as the procurements made during the current year.

(b) The estimated target for procurement of wheat and rice from 2010-11 crop was 262.75 lakh tonnes and 327.52 lakh tonnes respectively.

(c) and (d) In view of increase in procurement during the last few years, Govt. of India has taken necessary measures to enhance foodgrains storage capacity. To increase storage capacity, the Government has formulated Private Entrepreneur Guarantee (PEG) scheme for construction of storage godowns through public entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Under the scheme, a capacity of 152.97 lakh tonnes has been finalized for creation in 19 States. Out of this, tenders have been finalized for creation of storage capacity of 52.32 lakh tonnes by the private entrepreneurs. CWC and SWCs are constructing 5.31 and 15.49 lakh tonnes respectively under the Scheme, out of which a capacity of about 3.5 lakh tonnes has already been completed by CWC/SWCs.

(e) All requisite measures are taken to preserve stored foodgrains both under covered and CAP capacities by following prescribed quality control measures. In order to liquidate surplus stocks of wheat and rice, additional allocations of 50 lakh tonnes of foodgrains for BPL and 50 lakh tonnes of foodgrains for APL families have been made in the month of May and June respectively. The Government has also made allocations for 25 lakh tonnes of wheat and 10 lakh tonnes of rice for sale under Open Market Sale Scheme (Domestic) for the period January to September, 2011.

[English]

National Games

2502. SHRI KADIR RANA:
SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the 34th National Games were held in Jharkhand recently;

(b) if so, the details thereof;

(c) the details of incentives provided by the Government/State Governments so far to the winners of the sports events;

(d) whether the Government has identified the States for holding important sports events including National Games in the country; and

(e) if so, the locations identified for the purpose and the time by which the said games are likely to be held/ conducted?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):
(a) and (b) Yes, Madam. The 34th National Games were held in the State of Jharkhand from 12th to 26th February, 2011.

(c) The Ministry of Youth Affairs & Sports does not give cash awards to winners of medals in National Games. Under the Scheme of Special Awards to winners of medals in international sports events and their coaches, the Ministry provides cash awards to winners of medals in international sports events such as Olympic Games, Asian Games, Commonwealth Games, World Championships, Asian Championships and Commonwealth Championships, Paralympic Games, Para Asian Games.

The Ministry does not maintain data with regard to incentives given by State Governments to winners of medals in National Games.

(d) and (e) Yes, Madam. As per schedule determined by the Indian Olympic Association (IOA), the 35th National Games are scheduled to be held in the State of Kerala in 2012, the 36th National Games in the State of Goa in 2014 and the 37th National Games in the State of Chhatisgarh in 2016.

Review of TRP System

2503. SHRI ADHIR CHOWDHURY:
SHRI BAIJAYANT PANDA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to make a strategic plan for strengthening and infrastructure development of the broadcasting sector including development of India's gaming and animation industry etc. by 2017;

(b) if so, the details thereof;

(c) whether the committee constituted by the Government to examine various issues relating to Television Rating Point (TRP) and to ensure an effective mechanism for a transparent rating system in the country has submitted its reports to the Government;

(d) if so, the details of recommendations made by the said committee alongwith the action taken thereon, so far;

(e) whether most of the recommendations of the said committee relates to the Indian Broadcasting Foundations (IBF) and the same have been forwarded to them; and

(f) if so, the action/steps taken by the IBF on the said report alongwith the details of the private TRP agencies functioning in the country and the present status of their recognition/accreditation?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) A strategic plan has been prepared for the Ministry of Information and Broadcasting for 2011-2017, which includes strategic plans for Film, Information and Broadcasting sectors. The strategic plan is available at Ministry's website www.mib.nic.in. An expert committee has been set up under the Chairmanship of Additional Secretary, Ministry of Information and Broadcasting to recommend measures to enable the animation, gaming and visual effect sector to realize its true potential. It has been proposed to set up National Centre of Excellence for animation, gaming and visual effects to address the human resources gap in the sector.

(c) and (d) The Government had constituted a committee to examine several crucial issues concerning

Television Rating Points (TRP) the committee has submitted its report to the Ministry on 25th of November, 2010. Major recommendations of the Committee relate, inter-alia, to

- (i) self regulation of TRPs through the Industry led body *i.e.* Broadcast Audience Research Council (BARC);
- (ii) BARC should have a 12 member Board;
- (iii) There should be High Powered Committee (HPC) within BARC to guide BARC in the area of research, design and analysis;
- (iv) There should be an increase in the sample size from 8000 people meter homes to 30,000;
- (v) Industry should pay a certain percentage of their relevant turnovers to BARC on an annual basis to fund the expansion of sample size;
- (vi) There should be transparency in the selection of rating agency;
- (vii) There should not be any cross-holding between the rating agencies and the broadcasters, advertisers and the advertising agencies to avoid conflict of interest;
- (viii) The TRP measurement process should consist of four stages and each one of these stages should be separately commissioned to distinct agencies to achieve unbiased and reliable results;
- (ix) The guidelines set out in the TRAI Report of 2008 on the key eligibility conditions of rating agencies should be followed;
- (x) The TRP generation and announcement by the rating agencies for news channels should be done once a week to minimize distortion in broadcasting behavior

(e) As most of the recommendations of the Committee relate to Indian Broadcasting Foundation (IBF), the report has been sent by the Ministry to them for taking necessary action.

(f) The action taken by IBF has still not been reported but at present there are two private rating operating agencies in the country: (i) TAM Media Research Pvt. Ltd. and (ii) Audience Measurement and Analytics Ltd. There is no system of accreditation of Rating Agencies with the Government.

Impact of Food Act

2504. SHRI YASHVIR SINGH:
SHRI NEERAJ SHEKHAR:
SHRIMATI JAYAPRADA:
SHRI RUDRA MADHAB RAY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the salient features of the proposed Food Security Act;

(b) whether experts have raised concern that the proposed Food Security Act will lead to a spiral in the global food prices and significant increase in food subsidy;

(c) if so, the details thereof and reaction of the Government thereto and the manner in which the Government proposes to meet this hike in subsidy;

(d) whether the Government has worked out any strategy to meet the eventuality of decline in production/procurement of foodgrains;

(e) if so, the details thereof; and

(f) the manner in which the Government proposes to raise funds to meet the expenditure of the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) In pursuance to the announcement made by the President of India in her address to the Joint Session of Parliament on 4th June, 2009, to enact a new law — the National Food Security Act — the Government prepared a Concept Note and had consultations with the Central Ministries/Departments, States/Union Territories, experts and other stakeholders. Based on their comments/suggestions and recommendations of National Advisory Council (NAC) and Expert Committee constituted under the Chairmanship of Chairman, Prime Minister's Economic Advisory Council, the Government have prepared a draft National Food Security Bill. After consultations with States and Union Territories on the Draft Bill, approval of Government at the appropriate level will be obtained before its introduction in the Parliament.

Complaints on Violation of Human Rights

2505. SHRIMATI JAYAPRADA:
SHRI NEERAJ SHEKHAR:
SHRI YASHVIR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the complaints received by the National Human Rights Commission (NHRC) regarding violation of human rights, fake encounters and deaths in jails by police during each of the last three years and the current year, State-wise;

(b) the number of police officials convicted and punished for violation of human rights during the said period, Statewise; and

(c) the details of action taken by the Government to check the rising incidents of human rights violation in the country by police officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) A Statement indicating the number of complaints, State-wise, registered by the National Human rights Commission (NHRC) regarding (i) alleged violation of Human Rights; and (ii) Police custody deaths, judicial custody deaths, and alleged fake encounters during the last three years and the current year (as on 31.07.2011) are at Statements-I and II respectively. In 23 cases, NHRC recommended disciplinary action against erring Public Servants also including recommendation for prosecution in two cases.

(c) 'Police' is a State subject under the Seventh Schedule of the Constitution and it is primarily the responsibility of the State Government to appropriately prevent and ensure non-occurrence of Police atrocities. However, the Central Government does issue advisories, while the NHRC issues guidelines and recommendations.

Section 176 of the Criminal Procedure Code has been amended vide Code of Criminal Procedure (Amendment) Act 2005 to provide that in cases of death or disappearance of a person of rape of a woman while in custody of the police, there shall be a mandatory judicial inquiry and in case of death, examination of the dead body shall be conducted within twenty-four hours of death. A Bill titled "The Prevention of Torture Bill, 2010" which was introduced in Lok Sabha on 26.04.2010 and passed on 06.05.2010, has since been considered by a Rajya Sabha Select Committee. The Bill, inter alia, provides for punishment to those involved in the office of torture.

Statement I

State/UT	2008-09	2009-10	2010-11	2011-12 (As on 31.07.2011)
1	2	3	4	5
Andhra Pradesh	996	979	1272	542
Arunachal Pradesh	29	20	29	9
Assam	210	212	324	96
Bihar	3490	2893	2862	860
Goa	67	50	61	32
Gujarat	2892	1288	1433	458
Haryana	3382	2921	3322	1299
Himachal Pradesh	172	139	164	63
Jammu and Kashmir	202	189	224	70
Karnataka	738	531	635	216
Kerala	326	295	659	150
Madhya Pradesh	2317	2228	2321	857
Maharashtra	4321	2609	2297	676
Manipur	48	63	66	40
Meghalaya	23	44	33	16
Mizoram	23	13	23	8
Nagaland	12	9	19	3
Odisha	800	1126	1917	809
Punjab	999	986	1111	400
Rajasthan	2535	2249	2724	926
Sikkim	14	8	5	5
Tamil Nadu	2617	1466	1454	601
Tripura	44	37	50	20
Uttar Pradesh	53492	51270	49840	19152
West Bengal	1168	927	1256	388
Andaman and Nicobar Islands	22	19	20	9
Chandigarh	109	94	132	60
Dadra and Nagar Haveli	9	5	25	6

1	2	3	4	5
Daman and Diu	9	13	8	6
Delhi	5433	5228	5929	2622
Lakshadweep	0	0	8	1
Puducherry	78	52	49	18
Chhattisgarh	577	455	481	213
Jharkhand	1552	1306	1596	568
Uttarakhand	1806	1870	2010	692
Total	90512	81594	84359	31891

Statement II

States/UTs	Police Custody Death				Judicial Custody Death				Alleged Fake Encounter			
	2008-09	2009-10	2010-11	2011-12*	2008-09	2009-10	2010-11	2011-12*	2008-09	2009-10	2010-11	2011-12*
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	12	9	14	3	137	105	92	30	4	0	3	0
Arunachal Pradesh	2	0	0	0	1	1	0	1	0	0	0	0
Assam	9	6	7	2	27	14	25	7	0	3	7	0
Bihar	5	4	6	2	137	137	130	34	2	1	3	1
Goa	0	0	2	0	2	1	3	0	0	0	0	0
Gujarat	13	9	9	0	82	58	66	18	0	0	2	1
Haryana	6	6	3	0	54	39	42	22	3	0	2	2
Himachal Pradesh	0	3	0	1	7	3	7	3	0	0	0	0
Jammu and Kashmir	0	0	2	0	1	3	4	2	0	0	0	0
Karnataka	3	3	5	0	74	32	15	8	0	1	0	0
Kerala	2	6	2	1	43	44	45	12	0	0	0	0
Madhya Pradesh	5	8	5	0	88	85	79	32	4	1	8	2
Maharashtra	25	20	31	9	130	108	99	35	2	4	1	1
Manipur	0	0	2	0	0	0	0	0	16	24	8	1
Meghalaya	1	1	0	0	3	2	3	0	0	1	3	0
Mizoram	0	0	2	1	0	0	2	0	0	0	0	0
Nagaland	0	1	1	0	3	1	5	0	0	0	0	0
Odisha	2	3	7	3	56	45	48	8	1	2	6	1

1	2	3	4	5	6	7	8	9	10	11	12	13
Punjab	5	3	6	1	73	107	91	21	16	1	1	0
Rajasthan	4	4	2	0	60	79	83	21	0	0	3	1
Sikkim	0	0	0	0	0	2	1	0	0	0	0	0
Tamil Nadu	6	8	6	3	74	68	71	19	7	6	2	0
Tripura	1	0	1	0	6	2	1	2	0	0	0	0
Uttar Pradesh	30	16	15	7	290	332	316	77	41	30	40	6
West Bengal	5	8	5	2	110	64	67	27	1	1	4	2
Andaman and Nicobar Islands	0	0	0	1	0	0	1	1	1	0	0	0
Chandigarh	1	0	0	0	4	2	5	2	0	0	0	0
Dadra and Nagar Haveli	1	0	0	0	0	0	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0
Delhi	0	0	3	0	20	10	19	11	3	1	2	0
Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
Puducherry	0	0	0	1	2	2	2	0	0	0	0	0
Chhattisgarh	1	1	1	0	40	41	36	10	1	3	4	3
Jharkhand	2	5	6	2	61	70	54	20	0	1	6	8
Uttarakhand	0	0	4	0	13	16	15	4	1	7	0	0
Total	141	124	147	39	1598	1473	1427	427	103	87	105	29

*Figures indicated for the year 2011-12 are up to 31.07.2011.

[*Translation*]

Claims under NAIS

2506. SHRI KAMESHWAR BAITHA:
SHRI RAMKISHUN:
SHRI ARJUN RAM MEGHWAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware that despite debiting annual insurance premium on farmers credit limit, the farmers are not paid their insurance claims on time;

(b) if so, the reasons therefor;

(c) the details of complaints received during the last three years, State-wise;

(d) the number of claims received under the National Agricultural Insurance Scheme (NAIS) during the last three years and the current year in various States along with the number of claims settled and the total amount paid to the farmers, State-wise and area-wise; and

(e) the time by which the payment of these claims is likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Under National Agricultural Insurance Scheme (NAIS), claims are assessed on the basis of actual yield, estimated through requisite number of Crop Cutting Experiments (CCEs) and submitted by the State Government concerned. Claims are paid within one month after receipt of yield data from the State Governments. However, sometimes, due to late submission of yield data, discrepancies in yield data, legal cases etc., settlement of claims are delayed and requests from the States/farming community for early settlement of the claims are received. Under such circumstances, the matters are promptly referred to the Implementing Agency (i.e. AIC) for taking urgent action and as far as possible, all the complaints are properly addressed.

(d) As per scheme provisions, farmers need not approach the insurance company to lodge claims. Claims are automatically calculated on receipt of yield data from the State Government and credited to the accounts of the farmers through nodal banks. State-wise details of claims settled during the last three years and the current year are at Statement.

(e) Normally, Agriculture Insurance Company of India Ltd. (AIC) which is the Implementing Agency of NAIS, processes the admissible claims within one month after the receipt of yield data from the concerned State Government. Claims if any, are paid immediately thereafter provided the share of funds of the Central and State Government have been received by the AIC.

Statement

State-wise details of claims reported & settled under NAIS from year 2008-09 to year 2010-11 (as on 10.8.2011)

(Rs. in lakhs)

Sl.No.	State	2008-09		2009-10		2010-11	
		Claims Reported	Claims Settled	Claims Reported	Claims Settled	Claims Reported	Claims Settled
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	83875.94	83793.75	73188.68	73188.68	79180.68	0.00
2.	Assam	75.46	75.46	397.94	397.94	59.71	54.80
3.	Bihar	25057.77	25057.77	71284.40	20771.92	0.00	0.00
4.	Chhattisgarh	6814.17	6814.17	12423.11	12423.11	117.00	117.00
5.	Goa	0.00	0.00	0.12	0.12	0.00	0.00
6.	Gujarat	47872.55	47872.55	80477.54	80477.54	6800.16	6787.08
7.	Haryana	0.00	0.00	267.35	267.35	1.39	1.39
8.	Himachal Pradesh	451.34	451.34	621.52	516.00	0.43	0.00
9.	Jharkhand	3228.56	3228.56	25308.77	25308.77	8691.89	4791.35
10.	Karnataka	14970.29	14970.29	18358.03	18358.03	4542.81	3920.70
11.	Kerala	36.56	36.56	51.69	51.69	166.32	53.33
12.	Madhya Pradesh	8289.57	8289.57	7723.55	7723.55	5416.28	5416.28
13.	Maharashtra	47466.12	47466.12	37625.71	37625.77	1440.31	1440.31
14.	Manipur			223.49	223.49	11.28	11.28
15.	Meghalaya	0.72	0.72	9.69	9.69	0.44	0.44

1	2	3	4	5	6	7	8
16.	Mizoram	0.00		11.23	11.23	0.00	0.00
17.	Odisha	3871.87	3871.87	5339.92	5339.92	13750.82	11453.46
18.	Rajasthan	32487.51	32481.51	144969.36	144969.36		
19.	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00
20.	Tamil Nadu	67975.86	67452.27	13006.92	12942.95	22505.91	557.58
21.	Tripura	5.64	5.64	0.08	0.00	0.00	0.00
22.	Uttar Pradesh	5263.54	5263.54	17127.29	17127.29	10132.89	6079.26
23.	Uttarakhand	1388.66	1388.66	959.77	959.77	1171.34	923.40
24.	West Bengal	39122.93	39122.93	3675.70	3673.41	1364.74	1294.53
25.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	2.67	1.65
26.	Puducherry	48.87	48.87	3.21	3.21	9.16	5.34
27.	Jammu and Kashmir	0.00	0.00	43.83	31.09	0.00	0.00
Grand Total		388303.93	387698.16	513098.96	462401.97	155366.20	42909.17

- Note—Blank cells means that scheme not implemented in that particular year in that particular State.
- Note—Rabi 2010-11 claims under process.
- Note—In Jammu and Kashmir - yield data is received after cut-off date in Rabi 2009-10 and Kharif 2010, so State Government have sought condonation of delay from Government of India.
- Note—Rabi 2009-10-Bihar State Government has decided to defer payment of claims of the season.
- Note—Kharif 2010-Bihar claims yet to be reported.
- Note—Kharif 2010-Himachal Pradesh-claims will be paid on receipt of premium subsidy from State Government.
- Note—Kharif 2010-Andhra Pradesh claims will be approved shortly.

[English]

(d) if so, the details thereof; and

Price Monitoring Cell

(e) if not, the reasons therefor?

2507. SHRI PRASANTA KUMAR MAJUMDAR:
SHRI MANOHAR TIRKEY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a Price Monitoring Cell (PMC) was set up for monitoring prices and ensuring availability of essential commodities;

(b) if so, the details thereof;

(c) whether the objectives of setting up of PMC have been achieved;

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) Price Monitoring Cell (PMC) was set up in the Department of Consumer Affairs in 1998. It was entrusted, *inter-alia*, with the task of monitoring of the retail and wholesale prices of essential commodities. At present, the retail and wholesale prices of 22 essential commodities *viz.* rice, wheat, atta, gram dal, arhar dal, moong dal, urad dal, masoor dal, tea, sugar, salt, potato, onion, vanaspati, groundnut oil, mustard oil, milk, soya oil, palm oil, sunflower oil, gur and tomato are collected from 49 centres based on the information furnished by the State Food and Civil Supplies Departments on a daily basis.

1	2	3	4	5	6	7	8	9	10	11	12
3.	Arunachal Pradesh	0	0	1	17.67	3	376.14	2	66.420	0	0
4.	Assam	12	442.17	17	16.79	22	418.74	26	875.701	2	28.710
5.	Bihar	5	83.915	2	42.3	2	35.59	6	136.681	2	36.435
6.	Chandigarh	6	138.08	0	0	0	0	1	25.000	0	0
7.	Chhattisgarh	0	0	10	163725	4	45 46	27	297.574	25	225.148
8.	Delhi	0	0	7	160.65	2	50	3	82.600	8	207.710
9.	Goa	1	17	1	24.57	1	24.26	1	25.00	0	0
10.	Gujarat	32	544.06	39	714.81	42	665.18	52	1419.72	62	1175.046
11.	Haryana	19	418.72	23	349.415	11	134.96	14	325.280	7	113.083
12.	Himachal Pradesh	12	325.09	5	152.745	10	269.58	7	204.530	12	302.510
13.	Jammu and Kashmir	9	109.855	3	22.05	7	59.73	5	89.095	2	18.180
14.	Jharkhand	2	9.09	0	0	3	44.09	4	85.425	0	0
15.	Karnataka	34	529.62	35	629.895	24	269.55	14	377.790	15	233.608
16.	Kerala	47	876.8	32	545.37	33	567.53	19	411.72	29	535.670
17.	Madhya Pradesh	10	172.32	14	201.87	18	273.03	14	211.294	12	172.716
18.	Maharashtra	95	1696.805	121	1802.833	113	1717.3	56	1006.524	93	1235.623
19.	Manipur	3	61.74	3	45.51	6	163.75	1	23.975	2	48.610
20.	Meghalaya	1	8.19	2	159.57	2	123.02	2	100.045	0	0
21.	Mizoram	0	0	0	0	1	11	0	0	0	0
22.	Nagaland	1	27.485	4	178.205	1	64.99	1	6.205	0	0
23.	Odisha	6	129.41	2	38.68	6	84.4	8	200.875	2	8435
24.	Puducherry	2	31.3	0	0	0	0	0	0	0	0
25.	Punjab	32	481.45	61	841.36	13	172.37	9	149.495	20	304.891
26.	Rajasthan	35	566.075	44	551.975	27	27325.4 6	48	691.123	48	585.344
27.	Sikkim	0	0	0	0	0	0	0	0	0	0
28.	Tamil Nadu	53	951.79	36	594.355	41	672.11	24	493.582	41	786.907
29.	Tripura	2	39.98	1	13.86	0	0	0	0	0	0
30.	Uttar Pradesh	63	1123.425	43	875.475	32	560.63	47	1078.638	33	577.021
31.	Uttarakhand	9	339.78	6	163.15	12	307.57	6	168.523	1	2.460
32.	West Bengal	35	653.56	19	390.135	10	136.48	10	317.945	10	206.505
Total		569	10725.2	579	9765.767	487	8249.97	437	9432.862	460	7472.615

*Data is under reconciliation with coordinating Bank *i.e.* HDFC Bank.

Promoting Traditional Games

2509. SHRI VIRENDER KASHYAP:
SHRI NISHIKANT DUBEY:
DR. RATTAN SINGH AJNALA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has not accorded priority/encouragement to the domestic/traditional games in the country;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has implemented any scheme/programme to preserve and promote traditional/domestic and indigenous games like kabaddi and kho-kho etc. in the country including in tribal and rural areas; and

(d) if so, the details thereof and the funds allocated/released/spent for the last three years and current year; sports/games discipline-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):
(a) No, Madam.

(b) Government through its various Schemes and those of the Sports Authority of India (SAI), augments the efforts of the recognised National Sports Federations (NSFs) and encourages domestic and traditional games in the country. SAI's efforts for promotion of traditional games are channelised through the adoption of Navodaya Vidyalayas under the National Sports Talent Contest Scheme for Tribal, coastal, hilly and rural areas.

(c) Government is implementing the scheme of 'Assistance to National Sports Federation' under which financial assistance is provide to the National Sports Federation (NSF) to promote sports & games including traditional/domestic and indigenous games like kabaddi, kho-kho etc. The financial assistance is provided for training and participation in inter-national events abroad, holding of national/international event in India, coaching/training of national teams/sportspersons through Indian and foreign coaches, procurement of equipment and other scientific support.

(d) The details of financial assistance provided to the NSFs under the Scheme during the last 3 years and current year for sports & games including kabaddi & kho-kho have been indicated in the enclosed statement.

Statement*Details of grants released to the Federations under the Scheme of National Sports Federations*

		(Rs. in lakhs)			
Sl.No.	Name of the Federation	2008-09	2009-10	2010-2011	2011-2012 (as on 2.8.2011)
1	2	3	4	5	6
1.	All India Carrom Federation, New Delhi	19.09	13.58	23.77	1.90
2.	All India Chess Federation, Chennai	221.40	163.00	180.05	15.07
3.	All India Karate-Do-Federation,	00	00	10.18	-
4.	All India Sports Council of the Deaf, New Delhi	42.38	23.98	47.65	-
5.	Amateur Baseball Federation of India, Keshavpuram, Delhi	11.00	12.49	14.75	6.00
6.	Amateur Handball Federation of India, Jammu and Kashmir	72.38	13.55	46.44	18-67
7.	Atya Patya Federation of India, Nagpur	16.50	5.92	12.00	

1	2	3	4	5	6
8.	Ball Badminton Federation of India	00	00	00	
9.	Basketball Federation of India, New Delhi	44.52	61.60	24.24	--
10.	Cycle Polo Federation of India, New Delhi	15.90	9.34	7.76	9.00
11.	Fencing Association of India, Patiala	24.75	30.5G	174.06	16.55
12.	Gymnastics Federation of India, Jodhpur (Rajasthan)	18.54	87.80	18.43	0.26
13.	Indian Body Building Federation	00	00	00	-
14.	Indian Kayaking & Canoeing Association, New Delhi	30.51	26.21	00	5.65
15.	Indian Polo Association, New Delhi	4.97	00	00	-
16.	Indian Power Lifting Federation, New Delhi	16.00	11.50	00	-
17.	Judo Federation of India, New Delhi	62.55	49.66	62.33	7.76
18.	Kho-Kho Federation of India, Kolkata	00	4.50	7.50	3.50
19.	Korfball Federation of India, New Delhi	12.72	13.31	5.50	2.50
20.	All India Tennis Association, New Delhi	79.14	62.31	41.98	1.14
21.	National Rifle Association of India, New Delhi	324.88	80.20	313.54	52.50
22.	Netball Federation of India, Sahadara, Delhi	18.78	00	00	-
23.	Roller Skating Federation of India, Kolkata	00	00	00	-
24.	Rowing Federation of India, Secunderabad	57.05	88.79	64.71	4.50
25.	Sepak Takraw Federation of India, Nagpur, Maharashtra	12.00	9.00	13.50	6.00
26.	Shooting Ball Federation of India,	9.00	12.00	12.00	-
27.	Softball Federation of India, Jodhpur	00	12.25	13.75	-
28.	Squash Racket Federation of India, Chennai	33.88	12.00	27.05	-
29.	Swimming Federation of India, Ahmadabad	15.10	26.90	1.50	-
30.	Table Tennis Federation of India, New Delhi	102.90	104.00	119.73	34.08
31.	Taekwondo Federation of India, Bangalore	00	11.89	55.10	7.35
32.	Tenni-Koit Federation of India, New Delhi	16.50	9.00	10.75	4.50
33.	Tennis Ball Cricket Federation of India, Gorakhpur, Uttar Pradesh	16.00	5.00	9.00	-
34.	Tug of War Federation of India, New Delhi	6.00	9.75	16.00	4.50
35.	Volleyball Federation of India, Chennai	63.51	73.91	150.53	4.00
36.	Yachting Association of India, New Delhi	36.71	147.85	85.95	0.90

1	2	3	4	5	6
37.	Wushu Association of India, New Delhi	31.24	30.91	00	-
38.	Throwball Fedn. of India, Bangalore	00	00	00	
39.	Para Olympic, Bangalore	40.10	142.83	221.39	-
40.	Archery Association of India, New Delhi	96.10	139.07	16.59	-
41.	Billiards & Snooker Federation of India, Kolkata	37.02	38.87	50.11	12.55
42.	Indian Amateur Boxing Federation, New Delhi	165.41	94.94	110.49	22.58
43.	Indian Hockey Fedn., Patel Nagar, Delhi	156.99	132.24	11.25	17.24
44.	Indian Women Hockey Federation, New Delhi	74.51	11.40	00	-
45.	Indian Amateur Kabaddi Federation, Jaipur	32.08	11.77	10.00	13.50
46.	Indian Weightlifting Federation, New Delhi	26.17	30.94	116.54	4.22
47.	Athletics Federation of India, New Delhi	228.40	12.26	83.31	1.38
48.	Badminton Association of India, Rajasthan	170.02	23.58	32.89	-
49.	Equestrian Federation of India, New Delhi	86.26	5.05	00	-
50.	Football, Delhi	52.58	41.90	610.51	25.00
51.	Indian Golf Union, New Delhi	18.24	16,43	41.69	-
52.	Wrestling Federation of India, I.G. Stadium, Delhi	200.42	64.04	69.44	-
53.	Winter Games Federation of India (WGFI), Daryaganj	2.07	00	00	-
54.	Cycling Federation of India, Delhi	00	2.41	1.09	-
55.	Special Olympic Bharat, New Delhi	53.30	3.81	12.00	-
56.	Malkhamb	9.00	00	11.50	-
57.	Amateur Soft Tennis Federation of India	6.56	10.75	14.75	-
58.	Bridge Federation of India	3.00	00	00	-
59.	Ice Hockey	1.50	00		-
60.	School Games	13.36	43.54	5.20	-
61.	Indian Olympic Association, New Delhi	238.96	204.00	1324.60	1.85
62.	Sports Authority of India, J.N. Stadium, New Delhi	1000.00	2000.00	3700.16	-
63.	AIU.		158.45	381.00	-
64.	Tenpin Federation of India			55,10	-
65.	Indian Rugby Football Federation			24.27	-

Supply of DFS Salt

2510. SHRI UDAY SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to make the use of iron fortified salt-Double Fortified Salt (DFS) mandatory for food based welfare schemes including Integrated Child Development Services and Mid-Day Meal Scheme to check anaemia;

(b) if so, the details thereof;

(c) whether the Government has made any arrangement for supply of DFS through the PDS; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Ministry of Women and Child Development has issued instructions to all State/Union Territory (UT) Governments to make efforts towards the use of Double Fortified Salt in the Integrated Child Development Services (ICDS) programme.

Ministry of Human Resource Development has reported that the guidelines issued by Department of School Education and Literacy on Mid Day Meal scheme stipulate that only iodized/double fortified (iron and iodine) salt should be used for cooking.

(c) and (d) At present there is no proposal to supply Double Fortified Salt (DFS) through Targeted Public Distribution System.

[Translation]

Assistance to Media Persons

2511. SHRI BADRI RAM JAKHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to provide any financial assistance to media persons of small and medium newspapers including senior citizens;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government for the welfare of media persons associated with the small and medium newspapers?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (d) There is no specific proposal for providing assistance to media persons of small and medium newspapers. However, Journalists including those working in small and medium newspapers are given press accreditation facilities. The journalists accredited at Government of India Headquarters are being provided various facilities, namely - Railway Travel Concession, benefits of Central Government Health Scheme, Government accommodation from Press Pool and financial assistance from Journalists Welfare Fund.

[English]

Selection Procedure for Arjuna Award

2512. SHRIMATI JYOTI DHURVE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:-

(a) the details of existing norms/criteria fixed for recommendations/ nominations of eligible sports persons for 'Arjuna award' and other sports awards;

(b) the procedure being adopted for selection of award after receipt of nominations/recommendations;

(c) the reasons for not including some games like Tennis and Carrom for awarding Arjuna awards;

(d) the steps taken/proposed to be taken by the Government for inclusions of more games in the selection process and for making the said process more transparent; and

(e) the details of Arjuna award issued/conferred to the eligible sports persons during each of the last three years and the current year, sports discipline-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) The norms/criteria prescribed for various Sports Awards viz. Rajiv Gandhi Khel Ratna Award, Arjuna Awards, Dhyanchand Awards and Dronacharya Awards are given in statement at Statement-I.

(b) After receipt of nominations from the prescribed agencies such as Indian Olympic Associations (IOA), National Sports Federations (NSFs), State Governments,

Sports Promotion Boards, the nominations are scrutinized by a Screening Committee consisting of officers of the Ministry of Youth Affairs and Sports, Sports Authority of India and Government Observers. Thereafter, the nominations are placed before the duly constituted Independent Selection Committees consisting of eminent sportspersons, Sports administrators, etc.

(c) Sportspersons from Tennis and Carrom are eligible for Arjuna Awards. 15 Sportspersons in the discipline of Tennis and 1 sportsperson in the disciplines of Carrom had been conferred with Arjuna Awards till 2010.

(d) Zone of sports disciplines considered for Arjuna Award is comprehensive as sportspersons belonging to

following categories are eligible for being considered for Arjuna Awards:

(a) Olympic Games/Asian Games/Commonwealth Games/World Cup/World, Championship disciplines and cricket or any equivalent recognized international tournament.

(b) Indigenous Games.

(c) Sports for Physically challenged

(e) The details of Arjuna Award conferred to the eligible sportspersons during the last three and current year discipline wise are given in Statement at Statement-II

Statement I

Sl.No.	Name of the Sport Award	Eligibility criteria prescribed
1	2	3
1.	Rajiv Gandhi Khel Ratna Award	The spectacular and most outstanding performance in the field of sports by a sportsperson in a year for excellence in Sports & Games at international level i.e. Olympic/Asian/ Commonwealth/World Games/ Championships/World Cup or any equivalent recognized international tournament.
2.	Arjuna Award	A sportsperson should have had not only good performance consistently for the previous three years at the International level with excellence for the year for which the Award is recommended but also should have shown qualities of leadership, sportsmanship and a sense of discipline.
3.	Dronacharya Award	<p>Coach, whether he/she works full time or part time as coach, he/she should have produced outstanding achievement in the year for which the award is given and consistently very good achievements during the three years previous to the year of the award. An overall view of value addition by the coach in the outstanding achievements of his/her disciples/trainees will be taken.</p> <p>The achievement of a coach to be eligible for the award shall be judged as follows:</p> <p>(A) Individual Events:</p> <p>(aa) A coach shall be eligible who produces a sportsperson:</p> <p>(i) who wins any medal <i>i.e.</i>, gold/silver/bronze in the Olympic Games, World Championships, World Cup Tournaments for Olympic disciplines; or</p> <p>(ii) who wins any medal <i>i.e.</i>, gold/silver/bronze in the World Cup or World Championships in non-Olympic disciplines; or</p>

1

2

3

(iii) who creates a world record which is ratified by the concerned international sports federation; or

(iv) who wins two gold medals in either Asian Games or the Commonwealth Games; or

(v) who wins three gold medals in Asian Championships or Commonwealth Championships.

(ab) A National Coach who brings up a contingent of sportspersons which gives in individual events a performance better than, that compared to the previous best as judged by the tally of medals (gold and total) won whether in the Olympic Games, World Championships Commonwealth Games, Commonwealth Championships, Asian Games and Asian Championships.

(B) Team Events:

A coach shall be eligible if he/she is responsible for training team which win: (i) Any medal; gold, silver or bronze in the Olympic Games, World Cup or World Championships in Olympic or non Asian Games and Asian Championships. (B) Team Events:

A coach shall be eligible if he/she is responsible for training team which win:

(i) Any medal; gold, silver or bronze in the Olympic Games, World Cup or World Championships in Olympic or non-Olympic disciplines,

(ii) provided that the performance is either better or equal to the best performance achieved earlier; or

(iii) 1 gold medals - one in Asian Games and another in Asian Championships held earlier or later; or

(iv) 2 gold medals - one in Asian Games and the other in Commonwealth Games held either earlier or later.

For 2 awards earmarked for lifetime contribution in coaching, mentioned above, will not be applicable. For this category, achievements of the coach in producing outstanding sportspersons over a period of 20 years or more will be taken into account.

4. **Dhyan Chand Award**

A sportsperson should have had not only good performance at national/international level for a period of 3 years or more but also should have continued to contribute to promotion of sports in his individual capacity even after his retirement from sporting career. A sportsperson should also have shown qualities of leadership, sportsmanship and sense of discipline. The awards will also be given to those persons and NGOs who have made sterling contribution to promotion of sports, specially in the field of broad-basing and development of excellence in sports over a period of 20 years or more.

Statement II**Arjuna Awards for the year 2006-07**

Sl.No.	Name	Discipline
1.	Shri Jayant Talukdar	Archery
2.	Shri K.M. Beenu	Athletics
3.	Shri B. Chetan Anand	Badminton
4.	Shri Vijender	Boxing
5.	Shri Pentala Harikrishna	Chess
6.	Ms. Anjum Chopra	Cricket (Women)
7.	Ms. Jyoti Sunita Kullu	Hockey (Women)
8.	Shri Navneet Gautam	Kabaddi
9.	Shri Vijay Kumar	Shooting
10.	Shri Saurabh Ghosal	Squash
11.	Shri Subhajit Saha	Table Tennis
12.	Smt. Geeta Rani	Weightlifting
13.	Ms. Geetika Jakhar	Wrestling
14.	Shri Rohit Bakher	Badminton (Disabled category)

Arjuna Awards for the year 2007-08

Sl.No.	Name	Discipline
1.	Ms. Chitra K. Soman	Athletics
2.	Mr. Anup Sridhar	Badminton
3.	Mr. Johnson Varghese	Boxing
4.	Ms. Harika Dronavalli	Chess
5.	Mr. Arjun Atwal	Golf
6.	Mr. Probhjot Singh	Hockey
7.	Ms. Tombi Devi	Judo
8.	Mr. Bajranglal Takhar	Rowing
9.	Ms. Avneet Kaur Sidhu	Shooting
10.	Ms. Alka Tomar	Wrestling
11.	Mr. Farman Basha	Power Lifting (Disabled category)

Arjuna Awards - 2009

Sl.No.	Name	Discipline
1.	Shri Mangal Singh Champia	Archery
2.	Kum. Sinimole Paulose	Athletics
3.	Kum. Saina Nehwal	Badminton
4.	Smt. Laishram Sarita Devi	Boxing
5.	Kum. Tania Sachdev	Chess
6.	Shri Gautam Gambhir	Cricket
7.	Shri Ignace Tirkey	Hockey (Men)
8.	Kum. Surinder Kaur	Hockey (Women)
9.	Shri Pankaj Navanath Shirsat	Kabaddi
10.	Shri Satish Joshi	Rowing
11.	Shri Ronjan Sodhi	Shooting
12.	Kum. Poulomi Ghatak	Table Tennis
13.	Shri Yogeshwar Dutt	Wrestling
14.	Shri Girdhari Lai Yadav	Yachting
15.	Kum. Parul D. Parmar	Badminton (Disabled)

Arjuna Awards 2010

Sl.No.	Name	Discipline
1.	Shri Joseph Abraham	Athletics
2.	Mrs. Krishna Poonia	Athletics
3.	Shri Dinesh Kumar	Boxing
4.	Shri Parimrajan Negi	Chess
5.	Ms. Julan Goswami	Cricket (Women)
6.	Shri Deepak Kumar Mandal	Football
7.	Shri Sandeep Singh	Hockey (Men)
8.	Ms. Jasjeet Kaur Handa	Hockey (Women)
9.	Shri Dinesh Kumar	Kabaddi
10.	Shri Sanjeev Rajput	Shooting
11.	Shri Rehan Jehangir Poncha	Swimming
12.	Shri Kapil Dev K.J.	Volleyball
13.	Shri Rajeev Tomar	Wrestling
14.	Shri Rajesh Chaudhary	Yachting
15.	Shri Jagseer Singh	Paralympic (Athletics)

Sportspersons selected for Arjuna Awards for 2011

Sl.No.	Name	Discipline
1.	Shri Rahul Banerjee	Archery
2.	Ms. Preeja Sreedharan	Athletics
3.	Shri Vikas Gowda	Athletics
4.	Ms. Jwala Gutta	Badminton
5.	Shri M. Suranjoy Singh	Boxing
6.	Shri Zaheer Khan	Cricket
7.	Shri Sunil Chhetri	Football
8.	Shri Ashish Kumar	Gymnastics
9.	Shri Rajpal Singh	Hockey (Men)
10.	Shri Rakesh Kumar	Kabaddi (Men)
11.	Ms. Tejeswini Bai V.	Kabaddi (Women)
12.	Ms. Tejaswini Ravindra Sawant	Shooting
13.	Shri Veerdhawal Vikram Khade	Swimming
14.	Shri Somdev Kishore Devvarman	Tennis
15.	Shri Sanjay Kumar	Volleyball
16.	Shri Ravinder Singh	Wrestling
17.	Naib Subedar Katulu Ravikumar	Weightlifting
18.	Ms. Wangkhem Sandhyarani Devi	Wushu
19.	Shri Prasantha Karamakar	Swimming - Paralympics

Agricultural Cooperative Societies

2513. SHRI ARUN YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the share of Primary Agricultural Cooperative Societies (PACS) in rural credit has declined in the recent years;

(b) if so, the reasons therefor and the measures taken by the Government to check the same;

(c) whether the Vaidyanathan Committee has recommended delinking of PACS from State Cooperative Banks; and

(d) if so, the progress made so far in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Though the quantum of agricultural loans disbursed by the cooperative credit institutions has increased in absolute terms over the years however, their percentage share in the total agricultural loan disbursement has declined. Agricultural loan disbursement through cooperative credit institutions which stood at Rs. 42480 crore in 2006-07 rose to Rs. 70105 crore in 2010-11 but their percentage share which was 18.52% in 2006-07 came down to 15.69% in 2010-11.

(b) Higher growth of credit by Commercial Banks and financial and systemic weaknesses have affected the share of agricultural credit through cooperative credit institutions. The Government of India is implementing a revival package for Short Term Rural Cooperative Credit Structure (STCCS) with financial outlay of Rs. 13.596 crore to make it a better managed and vibrant credit institution.

(c) and (d) Based on the Vaidyanathan Committee recommendations, Government of India has approved a package for revival of the Short Term Cooperative Credit Structure (STCCS) in the country. 25 States have signed Memorandum of Understanding (MoU) with Government of India and NABARD to introduce legal and institutional reforms as per the terms of revival package. These reforms measures, *inter alia*, envisages freedom to PACS to affiliate or disaffiliate themselves with a federal structure of their choice.

Charges for ISI Certification

2514. SHRI G.M. SIDDESHWARA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether micro and small scale industries are being charged exorbitant fees for obtaining ISI certificates;

(b) if so, the details thereof;

(c) whether the Government proposes to reduce/abolish such fees for the said industries for promotion of their business; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) to (d) No, Madam. Minimum marking fee for micro and small scale industries is worked out based on actual expense likely to be incurred by BIS in the operation of licence. Further, BIS is giving concession in minimum marking fee to small scale industry.

There is at present no proposal to reduce/abolish fee for said industries.

Mini-Kit Seeds Programme

2515. SHRI HARISCHANDRA CHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government proposes to implement mini-kit seeds programme in the country;

(b) if so, the details thereof;

(c) whether the Union Government proposes to provide such mini-kit seeds free of cost to the farmers living below the poverty line; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Government of India is already implementing seed minikits programme under various schemes of the Ministry of Agriculture. In order to introduce new varieties/hybrids and to encourage farmers for seed multiplication of various crops at grass root level, Government of India provides seed minikits of different field crops and fodder crops to the farmers. The seed minikits of oilseeds and maize are provided under Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM). National Food Security Mission (NFSM) provides seed minikits of rice, wheat and pulses in identified districts. Macro Management of Agriculture (MMA) and Rashtriya Krishi Vikas Yojana (RKVY) provide support for crop development including supply of seeds minikits as per priorities of the States in their work plan.

(c) and (d) The Government of India provides seed minikits to all farmers including those living below poverty

line free of cost under various schemes viz.; ISOPOM, NFSM, MMA, RKVY and Minikit Testing Programme on fodder crops.

Grants to Youth Clubs

2516. SHRI HAMDULLA SAYEED: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether grants are provided to youth clubs by the Government;

(b) if so, the details thereof alongwith mechanism to monitor their functioning;

(c) the number of youth clubs and the amount released to such clubs during each of the last three years, State -wise and Union Territory-wise;

(d) whether the Government is aware that many of the said clubs are non-existent but are receiving funds; and

(e) if so, the details thereof and the action taken by the Government against the officials involved in such irregularities?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (e) Yes, Madam. Government of India through its flagship organisation Nehru Yuva Kendra Sangathan provides financial assistance to active Youth Clubs. For this purpose applications are invited from Youth Clubs registered under the Societies Registration Act or corresponding Act of the State and duly recommended by the Sarpanch/Pradhan of the Gram Panchayat. On the basis of appropriate verification of the particulars of the youth club and based on the recommendations of a Selection Committee headed by the District Collector/ District Magistrate grants are released to the youth clubs. During the last three years a sum of Rs. 511.35 lakh was released to a total of 3126 youth clubs. The number of Youth Clubs State-wise/Union Territory-wise to whom the grants were released during the last three years is annexed as Statement. The financial grant so released is effectively monitored for which the grantee youth club is required to submit a Utilization Certificate (UC) as per the relevant provisions of General Financial Rules of the Government. No incident has been reported where grant has been released to a nonexistent youth club.

Statement

Details of financial assistance given to Youth Clubs during the year 2008-09, 2009-10 and 2010-11

Sl. No.	Name of State/U.T.	No. of Youth Clubs	Total Amount Released (Rs. in Lakh)
1.	Arunachal Pradesh	39	10.15
2.	Andhra Pradesh	112	18.75
3.	Assam	184	32.30
4.	Bihar	17	2.10
5.	Jharkhand	22	3.40
6.	Delhi	23	3.50
7.	Daman and Diu	1	0.1
8.	Gujarat	36	8.55
9.	Haryana	199	32.90
10.	Himachal Pradesh	98	18.00
11.	Jammu and Kashmir	37	5.10
12.	Karnataka	186	29.20
13.	Kerala	222	39.00
14.	Madhya Pradesh	244	33.75
15.	Maharashtra	51	11.70
16.	Manipur	4	01.20
17.	Meghalaya	27	05.55
18.	Nagaland	9	02.85
19.	Odisha	105	30.45
20.	Punjab	97	14.90
21.	Rajasthan	374	39.60
22.	Sikkim	23	04.45
23.	Tamil Nadu	284	43.50
24.	Tripura	14	01.95
25.	Uttar Pradesh	397	44.15
26.	West Bengal	321	74.25
Total		3126	511.35

Total Financial Assistance given Rs. 511.35 lakh.

Damage to Foodgrains

2517. SHRI R. THAMARAISELVAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the damage to foodgrains had come down from 2.5 per cent in 2007-08 to 0.07 per cent this year;

(b) if so, the details thereof indicating the quantum of foodgrains damaged during the said period, State-wise, year-wise and grain-wise;

(c) whether the Government had directed the State Governments to take maximum care to prevent loss/damage of foodgrains; and

(d) if so, the reaction of the States thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) As reported by Food Corporation of India, the position of accrual of damaged foodgrains in the year 2007-08 was 0.10% and during 2011-12 (upto 1.7.2011), 0.005% in terms of offtake of foodgrains from FCI. Details of region-wise and commodity-wise damaged foodgrains during 2007-08; 2008-09; 2009-10; 2010-11 and 2011-12 (upto 1.7.2011) are at Statements-I, II, III, IV and V respectively.

(c) and (d) State Governments have been requested to follow the instructions issued by Government of India regarding safe and proper storage of foodgrains including wheat in covered and CAP storage to avoid damages during storage. These instructions have been issued time and again. Recently, these instructions were reiterated vide Department's letter dated 06.07.2011. These measures include continuous monitoring of quality of foodgrains during procurement, storage and distribution, to follow code of practices for safe storage in covered and CAP storage, to take all precautionary measures like prophylactic and curative treatment for insect pest control, regular periodic inspection of stocks to assess the quality. State Governments have reiterated the instructions to their field functionaries for compliance to avoid any damage of foodgrains during storage.

Statement I*Region-wise and commodity-wise stock accrued as non-issuable (damaged) during the year 2007-08*

(Fig. in tons)

Sl.No.	Region	Wheat	Rice	Paddy	Total
1.	Bihar	455	5403	0	5858
2.	Jharkhand	46	11	0	57
3.	Odisha	0	759	0	759
4.	West Bengal	24	765	0	789
5.	Assam	52	99	0	151
6.	NEF	0	141	0	141
7.	Nagaland and Manipur	0	362	0	362
8.	Delhi	0	0	0	0
9.	Haryana	0	0	0	0
10.	Himachal Pradesh	0	0	0	0
11.	Jammu and Kashmir	0	0	0	0
12.	Punjab	0	23118	0	23118
13.	Rajasthan	4	14	0	18
14.	Uttar Pradesh	9	31	0	40
15.	Uttarakhand	0	0	0	0
16.	Andhra Pradesh	0	139	0	139
17.	Kerala	0	42	0	42
18.	Karnataka	0	1459	0	1459
19.	Tamil Nadu	0	1	0	1
20.	Gujarat	270	56	0	326
21.	Maharashtra	51	139	401	591
22.	Madhya Pradesh	13	63	0	76
23.	Chhattisgarh	0	13	486	499
	Total	924	32615	887	34426

Statement II*Region-wise and commodity-wise stock accrued as non-issuable (damaged) during the year 2008-09*

(Fig. in tons)

Sl.No.	Region	Wheat	Rice	Paddy	Others	Total
1.	Bihar	6	8	0	0	14
2.	Jharkhand	1	14	0	0	15
3.	Odisha	0	84	0	0	84
4.	West Bengal	84	1705	0	0	1789
5.	Assam	0	83	0	0	83
6.	NEF	0	212	0	0	212
7.	Nagaland and Manipur	0	6	0	0	6
8.	Delhi	0	0	0	0	0
9.	Haryana	16	0	0	0	16
10.	Himachal Pradesh	0	0	0	0	0
11.	Jammu and Kashmir	0	0	0	0	0
12.	Punjab	26	16772	0	0	16798
13.	Rajasthan	0	0	0	0	0
14.	Uttar Pradesh	62	0	0	0	62
15.	Uttarakhand	0	4	0	0	4
16.	Andhra Pradesh	0	0	0	0	0
17.	Kerala	7	91	0	0	98
18.	Karnataka	0	74	0	0	74
19.	Tamil Nadu	1	0	0	0	1
20.	Gujarat	620	31	0	4	655
21.	Maharashtra	110	79	0	0	189
22.	Madhya Pradesh	14	0	0	0	14
23.	Chhattisgarh	0	0	0	0	0
	Total	947	19163	0	4	20114

Statement III*Region-wise and commodity-wise stock accrued as non-issuable (damaged) during the year 2009-10*

(Figures in tons)

Sl.No.	Region	Wheat	Rice	Paddy	Total
1.	Bihar	655	29	42	726
2.	Jharkhand	13	4	0	17
4.	West Bengal	325	1032	0	1357
5.	Assam	0	38	0	38
6.	North East Frontier	0	77	0	77
7.	Delhi	3	2	0	5
8.	Jammu and Kashmir	0	11	0	11
9.	Punjab	0	2273	0	2273
10.	Rajasthan	12	0	0	12
11.	Uttar Pradesh	12	2	0	14
12.	Kerala	0	19	0	19
13.	Karnataka	0	70	0	70
14.	Tamil Nadu	0	1	0	1
15.	Gujarat	785	29	0	814
16.	Maharashtra	173	72	0	245
17.	Madhya Pradesh	28	21	0	49
18.	Chhattisgarh	4	0	970	974
Total		2010	3680	1012	6702

Statement IV*Region-wise and commodity-wise stock accrued as non-issuable (damaged) during the year 2010-11*

(Figures in tons)

Sl.No.	Region	Wheat	Rice	Coarse grains	Total
1	2	3	4	5	6
1.	Bihar	112	88	0	200
2.	Jharkhand	39	0	0	39
3.	Odisha	18	0	0	18

1	2	3	4	5	6
4.	West Bengal	23	899	0	922
5.	Assam	2	47	0	49
6.	North East Frontier	0	175	0	175
7.	Nagaland & Manipur	0	1	0	1
8.	Delhi	1	0	0	1
9.	Haryana	28	25	0	53
10.	Punjab	67	115	0	182
11.	Rajasthan	21	0	0	21
12.	Uttar Pradesh	518	2	0	520
13.	Uttarakhand	931	407	0	1338
14.	Andhra Pradesh	0	3	0	3
15.	Kerala	37	62	0	99
16.	Karnataka	0	17	0	17
17.	Tamil Nadu	0	12	0	12
18.	Gujarat	148	6	2441	2595
19.	Maharashtra	49	48	0	97
20.	Madhya Pradesh	1	1	0	2
21.	Chhattisgarh	2	0	0	2
Total		1997	1908	2441	6346

Statement V

Region-wise and commodity-wise stock accrued as non-issuable (damaged) during the year 2011-12 (upto 1.07.2011)

(Figures in tons)

Sl.No.	Region	Wheat	Rice	Total
1.	West Bengal	0	355	355
2.	Uttar Pradesh	11	0	11
3.	Andhra Pradesh	0.26	4.07	4.33
4.	Gujarat	171	0	171
Total		182.26	359.07	541.33

[Translation]

Strengthening NIA

2518. SHRI PASHUPATI NATH SINGH:

DR. KIRODI LAL MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to strengthen and expand the National Investigation Agency (NIA);

(b) if so, the details thereof and total number of States wherein anti-terrorism units have been constituted;

(c) whether the Government has handed over some cases relating to international terrorism for investigation to NIA;

(d) if so, the details thereof;

(e) whether the Government has also directed NIA to investigate cases relating to naxal affected States; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Strengthening and expansion of the National Investigation Agency (NIA) is an on-going process which depends upon the needs of the Agency. Strengthening and expansion of NIA is being done in a planned and phased manner. Total 388 posts at different levels have been created in NIA. Out of these 388 posts, 278 posts are for NIA Headquarters at Delhi and 110 posts for branch office of NIA at Hyderabad. Out of 278 posts which were created for Headquarter, 17 posts have been transferred to operationalise the branch office at Guwahati. Out of the sanctioned 388 posts in NIA, 331 (221 at HQ, 94 at Hyderabad and 16 at Guwahati) posts have been filled up on deputation basis till date. At present, NIA is having its Headquarter at New Delhi and two its branch offices are one located - at Hyderabad (Andhra Pradesh) and the other at Guwahati (Assam).

(c) and (d) No, Madam. However, in some cases international dimensions of the crimes have surfaced during investigation such as in the cases of David Headley, NSCN(IM), DHD(J), activities of LeT activist Zia-UI - Haq, UNLF and LeT activities in Kerala.

(e) No, Madam.

(f) Does not arise.

Bio-Technology Research

2519. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of agricultural products on which bio-technology research is being done;

(b) the names of products on which research has been completed; and

(c) the agricultural products proposed to be marketed on a commercial basis by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The major areas of biotechnological research are achieving insect resistance in rice, maize, brinjal, cotton, chickpea, pigeonpea, sorghum, sugarcane, cabbage, cauliflower and tomato; for disease resistance in potato, cotton, watermelon, tomato, papaya and groundnut; drought tolerance in rice, sorghum, chickpea and groundnut; herbicide tolerance in maize and cotton; protein quality improvement and cold induced sweetening in potato; male sterile line for rice and mustard; molecular diagnostic kits and vaccine for livestock, poultry and fish diseases; development of nutraceuticals and functional foods, cloning of embryos and stem cell research.

(b) In rice, bacterial blight resistance Samba Mahsuri and Improved Pusa Basmati-I; in maize, QPM Vivek Hybrid-9; in pearl millet, downy mildew resistance improved HHB 67; in cotton, for insect resistance, Bollgard I and Bollgard II, Event I of IIT Kharagpur, GFM Cry1A, and Event 9124 have been approved for commercial cultivation. In livestock, DIVA and ELISA kits for Foot and Mouth Disease, diagnostic kits for blue tongue disease and gastrointestinal parasites have been developed.

(c) Commercial cultivation/production of above products other than transgenic crops (with the exception of Bt Cotton) are in place. Agriculture products such as improved Pusa Basmati-I rice, QPM maize and several diagnostics and vaccines have been commercialized.

*[English]***Impact of Global Slowdown in Yield**

2520. SHRI M. SREENIVASULU REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the global slowdown in projected yield improvements of important crops will continue to exert pressure on the country;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY

OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) No, Madam. The productivity of foodgrain in the country has shown increasing trend during last five years except for during 2009-10 wherein a marginal decrease was noticed due to drought that prevailed in large part of the country. The productivity of foodgrains has increased from 1756 kg/ha during 2006-07 to 1921 kg/ha during 2010-11. Similarly, productivity of oilseeds has also increased from 916 kg/ha during 2006-07 to 1159 kg/ha during 2010-11.

The crop-wise productivity of various foodgrains crops and oilseeds from 2006-07 to 2010-11 is as under:

(Yield in Kg/ha)

Crop	Yield (Kg/ha)				
	2006-07	2007-08	2008-09	2009-10	2010-11#
Rice	2131	2202	2178	2125	2240
Wheat	2708	2802	2907	2839	2938
Coarse cereals	1182	1431	1459	1212	1528
Pulses	612	625	659	630	689
Foodgrains	1756	1860	1909	1798	1921
Oilseeds	916	1115	1006	959	1159

*Fourth Advance Estimates.

For enhancing the productivity of various foodgrains and oilseeds crops further in the country, various crop development programmes such as National Food Security Mission (NFSM), Integrated Cereals Development Programmes (ICDP) under Macro Management Mode of Agriculture, Rashtriya Krishi Vikas Yojana (RKVY) and Integrated Scheme of Oilseeds, Pulses, Oilpalm & Maize (ISOPOM) are being implemented. Besides, new initiatives have also been taken by the Government to enhance productivity of various crops by launching Bringing Green Revolution in Eastern India (BGREI), Initiatives for Nutritional Security through Intensive Millet Promotion (INSIMP) and Integrated Development of 60,000 Pulses Villages in Rainfed Areas as sub-schemes of RKVY.

In addition, frontline demonstrations of various crops are also organized by Indian Council of Agricultural Research (ICAR) for transfer of latest technology among the farmers at their fields.

*[Translation]***Programmes on FM Radio**

2521. SHRI BHOOPENDRA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of companies/institutions that have been issued licence to operate FM channels in the country, so far;

(b) the details of revenue earned from such private FM Radio stations/channels during each of the last three years and the current year, State-wise;

(c) the details/types of programmes allowed to be broadcast through FM Radio stations in the country;

(d) whether there is any mechanism to check the programmes being relayed/broadcast through the private FM Radio stations on daily basis; and

(e) if so, the details thereof, and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Government has granted permission to 41 companies to operate 266 channels under Phase I and Phase II of the policy guidelines for expansion of FM radio broadcasting through private agencies. However, Permissions of 4 companies for their 20 channels were revoked in view of the violations of the terms and conditions of the Grant of Permission Agreement. At present, 245 channels are operational by 37 companies. The only remaining channel at Aizawl is not yet operational for want of locating common transmission infrastructure.

Government has signed agreements with 100 Institutions for operationalisation of Community Radio Stations(CRS). Out of these, 79 Community Radio Stations have been operationalised.

Government has also signed agreements with Indira Gandhi National Open University (IGNOU) for operationalisation of FM stations, which are called Gyan Vani FM radio stations, for educational broadcast at 40 places. Out of these, 37 stations are presently operational. In remaining 3 places, IGNOU has decided not to set up FM stations.

(b) Government has earned revenue of Rs. 178.53 crores (approx.) from the private FM radio operators in the last 3 years including current year. State-wise details

of revenue are at Statement. So far as Community radio stations are concerned, there is no revenue sharing with these stations.

(c) Private FM radio operators are free to decide their programming except for carriage of news and current affairs, subject to compliance to the AIR Code, as per the extant FM radio Phase-II Policy.

Community Radio stations are allowed to carry programmes of immediate relevance to the community. The emphasis should be on developmental, agricultural, health, educational, environmental, social welfare, community development and cultural programmes. CRS have not been allowed to broadcast any programmes, which relate to news and current affairs and are otherwise political in nature.

IGNOU Gyan Vani FM Radio Stations are permitted to broadcast educational programmes only.

(d) and (e) As per clauses 13.1/13.2 of Grant of Permission Agreement (GOPA), automatic loggers, in addition to preservation of recordings of broadcast material by individual broadcasters at their studio centers, have been installed by Broadcast Engineering Consultants India Limited (BECIL), at each Common Transmission Infrastructure location. Off air programme broadcast by each private FM channel are stored in these loggers for 3 months. This stored programme is checked on monthly basis for any violation by BECIL. Further a provision exists in an approved scheme of 11th Plan to bring this stored programme to central location of Electronic Media Monitoring Centre (EMMC), Delhi. Action for implementation of this provision have already been initiated.

Statement

(Revenue received in Rs.)

Sl.No.	State/UT	Financial Year 2008-09	Financial Year 2009-10	Financial Year 2010-11	Financial Year 2011-12 (upto 31.07.2011)
1	2	3	4	5	6
1.	Andhra Pradesh	34911646	31755071	30706527	15771384
2.	Arunachal Pradesh	24432	32576	32575	67255
3.	Assam	2422341	2556025	1423181	867387

1	2	3	4	5	6
4.	Bihar	3743834	4454273	3802303	1849120
5.	Chandigarh	7805516	7813214	7490703	4135726
6.	Chhattisgarh	3220701	5900735	3799257	2122591
7.	Daman and Diu	22500	0	0	0
8.	Delhi	82351664	86668752	90654537	52670635
9.	Goa	3290437	1121252	1229575	723598
10.	Gujarat	37388004	29038583	29566726	14592973
11.	Haryana	1910565	2011934	1765309	706517
12.	Himachal Pradesh	0	448142	1380794	493850
13.	Jammu and Kashmir	3051511	1398098	1391740	792460
14.	Jharkhand	3398605	3617813	3345532	2084078
15.	Karnataka	49083337	43349477	41619389	22533322
16.	Kerala	21082733	22145039	22111698	12876136
17.	Madhya Pradesh	16046396	15727745	14858299	7579962
18.	Maharashtra	117791675	109146962	100588102	49672060
19.	Meghalaya	79058	165135	338574	212764
20.	Mizoram	0	1225	1191	0
21.	Odisha	2709846	3807764	3410153	1428767
22.	Puducherry	2991032	2858982	2811521	1503750
23.	Punjab	9882571	9208806	6846682	3562783
24.	Rajasthan	13080972	16564552	16425779	8482159
25.	Sikkim	52941	162737	155000	116249
26.	Tamil Nadu	44714482	52349711	54144488	27354808
27.	Tripura	30375	40500	40500	103246
28.	Uttar Pradesh	31459096	29247001	27284471	15777425
29.	West Bengal	27013505	26014423	27238062	15559873
Total		519559772	507606527	494462668	263640878

[English]

Variation in BPL Figures

2522. Sk. SAIDUL HAQUE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Below Poverty Line figure of 36% available with the Union Government was reportedly much lower than those projected by almost all the States;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to undertake verification of the said figures; and

(d) if so, the details thereof and the reaction of the State Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Planning Commission is the nodal agency of the Government of India for estimating poverty at National and State levels. For allocation of foodgrains (wheat and rice) to States and Union Territories (UTs) under Targeted Public Distribution System (TPDS), Department of Food & Public Distribution uses the number of Below Poverty Line (BPL) families based on 1993-94 poverty estimates of Planning Commission and the population estimates of Registrar General of India as on 1st March 2000 or the number of such families actually identified and ration cards issued to them by State/UT Governments, whichever is less. As per 1993-94 poverty estimates, the percentage of population living Below Poverty Line at all India level is 36%. As per these estimates, the number of BPL families is 6.52 crore, which includes about 2.44 crore Antyodaya Anna Yojana (AAY) families. However, as reported by the end of June, 2011, the State/UT Governments have issued 10.76 crore BPL (including AAY) ration cards. The variation in the number of BPL families accepted by the Central Government for allocations and ration cards issued by State Governments is to a large extent due to the exclusion and inclusion errors in identifying the BPL families. Requests have been received from some State/UT Governments for increasing the accepted number of BPL families under TPDS. However, as Government of India has been adopting uniform criteria across all States/UTs, the requests from these States/UTs for increasing the accepted number of BPL families could not be agreed to.

Guidelines for the identification of BPL households in rural areas are issued by Ministry of Rural Development. The guidelines finalized by the Ministry of Rural Development for Socio-Economic and Caste Census in rural areas prescribe exclusion and inclusion criteria (subject to exclusion criteria). The remaining households (subject to exclusion criteria and compulsory exclusion) will then be assigned deprivation scores depending on the number of deprivation indicators they satisfy.

Further, Ministry of Housing & Urban Poverty Alleviation has reported that the Expert Group headed by Prof. S.R. Hashim to recommend the detailed methodology for identification of families living below poverty line in the urban areas has submitted its interim report, which contained methodology to be followed for collection of socio-economic data. The Expert Group has recommended that the poverty be identified in urban areas through the identification of specific 'vulnerabilities' covering three broad categories, namely, residential, occupational and social vulnerabilities.

Government has launched the conduct of combined rural-urban Socio-economic and Caste Census in the country. The Census would be carried out by the respective State Governments with the financial and technical support of the Government. The Census is targeted to be completed by December 2011.

Research in Art and Culture

2523. SHRI S. PAKKIRAPPA: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has any scheme for awarding fellowships to scholars undertaking research projects in the field of art, culture and heritage;

(b) if so, the details and the objectives thereof;

(c) the details of fellowships/scholars selected under the scheme during the last two years; and

(d) the amount of funds earmarked for the scheme during the said period, year-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. The Government has following two schemes for awarding fellowships to scholars undertaking research projects in the field of art, culture & heritage.

(i) Scheme of Tagore National Fellowship for Cultural Research: Under this scheme (as modified in May, 2011), at least 15 Tagore National Fellowships and 25 Tagore Research Scholarships can be awarded every year, carrying a value of Rs. 80,000 and Rs. 50,000 per month respectively, for a period of upto two years. The objective of the Scheme is to invigorate and revitalize the identified cultural institutions which have vast 'treasures' in the form of manuscripts, documents, artifacts, antiquities, paintings etc. It is meant to encourage serious researches into our cultural resources and unravel them for the benefit of the society.

(ii) Scheme for the Award of Fellowships to Outstanding Persons in the Field of Culture: Under this Scheme (as modified with effect from 01.11.2010), upto 200 Senior Fellowships of the value of Rs. 20,000/- per month and upto 200 Junior Fellowships of the value of Rs. 10,000/- per month, both for a period of two years, are awarded every year. Earlier, the number of Senior and Junior Fellowships was 125 each and these were of lesser value. The objective of the scheme has been to provide the basic financial support for research or individual

creative efforts in our varied contemporary and traditional arts.

(c) (i) The Scheme of Tagore National Fellowship for Cultural Research was launched in November, 2009. First selections under the scheme have been made in the year 2010-11. The details of fellowships/fellows selected under the scheme are at Statement-I.

(ii) Details of fellowships/fellows selected under the 'Scheme for the Award of Fellowships to Outstanding Persons in the Field of Culture' during last two years are at Statement-II.

(d) The amount of funds earmarked for the schemes during 2009-10 and 2010-11 is as detailed below:

(Rs. in lakhs)			
Sl.No.	Name of the Scheme	2009-10	2010-11
1.	Scheme of Tagore National Fellowship for Cultural Research	100	150
2.	Scheme for the Award of Fellowships to Outstanding Persons in the Field of Culture	690	710

Statement

Details of Fellowships/Fellows Selected for the Award of Tagore National Fellowship for Cultural Research in the Year 2010-11

Sl.No.	Name of the Institution	Name of 'Tagore National Fellow'	Title of the Project
1	2	3	4
1.	National Museum, New Delhi	Dr. Chhaya Bhattacharya—Haesner	Preparation of a comprehensive and comparative catalogue on the 'Painted Temple Banners from Dunhuang (Central Asia) in the Stein Collection of the National Museum, New Delhi
2.	Archaeological Survey of India, New Delhi	Dr. M.L.K. Murty	Paleolithic and Mesolithic in India: Ecology and Cultural systems.
3.	Khuda Baksh Oriental Public Library (KBOPL), Patna	Prof. Som Prakash Verma	Descriptive Catalogue of Illustrated Manuscripts preserved at Khuda Baksh Oriental Public Library, Patna.
4.	National Library, Kolkata	Prof. Gautam Bhadra	A Social History of Bengali Almanacs (1818-1940s)

1	2	3	4
5.	Raja Rammohun Roy Library Foundation, Kolkata	Prof. P.B Mangla	Public Library Service in Delhi: An Overview.
6.	National Museum Janpath, New Delhi	Prof. Sadashiv V Gorakshkar	A Comprehensive Survey of India Metal Sculptures from the 1st cent AD to 12th cent AD
7.	Chhatrapati Shivaji Maharaj Vastu Sangrahalay, Mumbai	Prof. M.K. Dhavalikar	Heritage of a Metropolis: Art and Archaeology of Mumbai (upt 1200 C.E.)
8.	Indian Museum, Kolkata	Dr. Asok Kumar Das	A Comprehensive Study of the Collection of Drawings and Paintings in the Art Section, Indian Museum, Kolkata
9.	Victoria Memorial Hall, Kolkata	Prof. Barun De	A Catalogue of late Eighteenth and Early Nineteenth Century Visual Materials in the Victoria Memorial Hall, with a Introductory Historical Reinterpretation of the Era in the Bay of Bengal Hinterlands.
10.	National Gallery of Modern Art, New Delhi	Ms. Ella Datta	Annotated Catalogue of NGMA Collection.
11.	Archaeological Survey of India, New Delhi	Dr. K.S. Saraswat	Beginning of Agriculture in Trans-Ghaghara Region: Middle Ganga Plain.
12.	Indira Gandhi Rastriya Manav Sangrahalaya, Bhopal	Prof. Ravindra Kumar Jain	Processes and the Product: Anthropology, Museology and Community.
13.	Archaeological Survey of India, New Delhi	Prof. V.D. Mishra	Stone Age Cultures for the North-Central India.

Statement II

Details of Senior/Junior Fellows Selected in the year 2009-10 and 2010-11

Sl.No.	Name of Field/Area	No. of Selected Fellows			
		Junior Fellowship		Senior Fellowship	
		2009-10	2010-2011	2009-10	2010-11
1.	Classical Music	13	15	10	18
2.	Dance and Dance Music	20	19	14	24
3.	Literatures	20	23	25	26
4.	Theatre	15	15	12	8
5.	Visual Arts	21	20	13	20
6.	Folk/Traditional and Indigenous Arts	26	19	24	14
7.	Light Classical Music	1	2	1	0
8.	New Areas	9	12	14	15
Total		125	125	113	125

Etting up of Cold Chains in NER

2524. SHRI PREM DAS RAI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has any specific plan to reduce wastage of agricultural commodities grown in the North Eastern Region (NER) by providing adequate food processing facilities in the region;

(b) if so, the details thereof;

(c) whether there is any proposal to set up cold chains in the North Eastern Region for fruits, vegetables, fish and other perishable food items; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam. Ministry of Food Processing Industries (MFPI) through its various schemes for financial assistance and other promotional measures, facilitates creation of post harvest processing infrastructure including processing facilities aimed at reducing wastages, enhancing value addition and increasing shelf life.

(b) Ministry extends financial support under the Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries to entrepreneurs through out the country for vegetables and fruits as well as other sectors namely dairy, consumer and bakery, grain milling, meat and poultry, wine, fish processing. For the North Eastern Region, the Ministry extends grant-in-aid @ 33% of the cost of plant and machinery and technical civil works subject to a maximum of Rs. 75.00 lakhs.

Under the Scheme for Cold Chain, Value Addition and Preservation Infrastructure financial assistance in the form of grant-in-aid @ 75% of the total cost of plant and machinery and technical civil works is provided by the Ministry for North Eastern Region and difficult areas subject to a maximum of Rs.10.00 crore. The initiatives are aimed at filling the gaps in the supply chain, strengthening of cold chain infrastructure, establishing value addition with infrastructural facilities like sorting, grading, packaging and processing for horticulture including organic produce, marine, dairy, poultry, etc.

Under the scheme of Technology Mission for Integrated Development of Horticulture (MM-IV) in North Eastern Region included Sikkim, Jammu & Kashmir, Himachal Pradesh and Uttarakhand higher level of financial assistance is provided than the normal plan schemes of the Ministry in the form of credit linked and back ended subsidy. All implementing agencies are eligible for 50% of the cost of equipments subject to a maximum of Rs. 4.00 crore for promotion of new unit and 50% upto a maximum of Rs. 1.00 crore for upgradation/modernization of units.

(c) Yes, Madam.

(d) The Ministry during 2011-12 in the North Eastern Region has approved 1 project each in the state of Assam, Manipur, Mizoram, and Nagaland for creation of integrated cold chain facilities. The products covered under these projects are fruits, vegetables, fish etc.

Wastage of Food

2525. SHRI SURESH ANGADI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to conduct a scientific study to ascertain the magnitude of wastage of food items in the country; and

(b) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) The Central Government has set up a Committee under the Chairmanship of Secretary of the Department of Consumer Affairs to study the various aspects of food wastages witnessed especially during occasions like marriages/parties/meetings in the country and suggest ways and means to control it. The first meeting of the Committee was held on 23.06.2011 wherein it was decided to take action on the following to begin with:

- (i) Awareness Campaign through audio visual publicity, use of consumer clubs in schools and colleges.
- (ii) To sensitize student community about the avoidable wastage.
- (iii) To identify the NGOs involved in collection of surplus food for distribution to the poor.

- (iv) To entrust Indian Institute of Public Administration with the conduct of a survey on wastage so as to assess magnitude of the problem.

In this regard the Ministry of Human Resource Development and Education Ministers of all States/UTs have been addressed for inclusion of a chapter in the social sciences on this issue in the curriculum of schools/colleges so that the children may become conscious of this issue from the growing age itself.

DMRC Revenue

2526. SHRI E.G. SUGAVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Metro Rail Corporation (DMRC) has earned huge revenue through sale of Certified Emission Reduction (CER);

- (b) if so, the details thereof during each of the last three years;

(c) whether the DMRC is registered by the United Nations under the Clean Development Mechanism;

- (d) if so, the details thereof; and

(e) the steps taken by the DMRC to further reduce the green house gas emissions and for reduction of its operational costs?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Delhi Metro Rail Corporation (DMRC) has reported that they have registered one project under Clean Development Mechanism (CDM) and the revenue generated from sale of Certified Emission Reduction (CER) is as detailed below:-

Sl.No.	Year	No. of Certified Emission Reductions (CERs)	No. of Verified Emission Reductions (VERs)	Revenue (In Rupees)
1.	2008	37793	-	1,17,61,239.00
2.	2009	42878	-	1,30,96,965.00
3.	2010	Action initiated	78775	1,19,16,361.00
Total		80671	78775	3,67,74,565.00

(c) and (d) One project of DMRC is registered with United Nations under the CDM. DMRC's CDM project on regenerative braking titled "Installation of Low Green House Gases (GHG) emitting rolling stock cars in Metro system" CDM Project reference No.UNFCCC 1351, was registered with United Nations Framework Convention on Climate Change (UNFCCC) on 29.12.2007.

(e) DMRC is developing another CDM project on modal shift from which an average of 5,33,341 CERs per year are expected to accrue from 2011 to 2018. Revenue from sale of these CERs, as per prevailing market price, will help reduce DMRC's operational costs partially.

[Translation]

Submergence of Temple

2527. SHRI KAUSHALENDRA KUMAR: Will the Minister of CULTURE be pleased to state:

- (a) whether the Mata Rukmini Devi temple in Dwarka in the State of Gujarat has been submerged in the sea;

- (b) If so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government for preservation and maintenance of the said temple?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) No, Madam. Shri Rukmani Temple, locally called Rukmani Mata Temple, at Dwarka District Jamnagar of Gujarat was notified as early as in 1936 and presently is a centrally protected monument, and is in good state of preservation.

(c) During the last two years, besides annual maintenance and upkeep of the temple, a boundary wall of random rubble masonry has been constructed on its three sides to contain backwaters. In addition, a toilet made of Fiberglass Reinforced Plastic has been provided for public convenience of visitors.

*[English]***Merger of IHF with HI**

2528. SHRI RAVNEET SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there is any proposal of merging of the Indian Hockey Federation (IHF) and Hockey India (HI);

(b) if so, the salient features of the proposal;

(c) whether the terms and conditions for the said merger are heavily tilted in favour of Hockey India;

(d) if so, the details thereof; and

(e) the extent to which the said merger would benefit the Sport Hockey in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) The Government has facilitated dialogue between the Indian Hockey Federation (IHF) and Hockey India (HI), which led to consensus between the two bodies to put in place an administrative arrangement wherein the Executive Bodies of both IHF and HI jointly work in the selection of national team, preparation of the national team) participation in international tournaments and holding of annual national championships.

(c) No, Madam. It is an equitable dispensation, which would treat both bodies on equal footing.

(d) Does not arise.

(e) It is expected that the proposed arrangement, if made optional, could remove the current uncertainties and help benefiting development of the sport.

*[Translation]***Rotten Wheat**

2529. SHRI A.T. NANA PATIL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the wheat procured by the Food Corporation of India in various States is rotting due to lack of proper warehousing;

(b) if so, whether the Government has carried out any assessment of the rotten wheat in different States;

(c) if so, the details and the outcome thereof, state-wise;

(d) whether the Union Government proposes to build coordination with the State Governments to prevent rotting of the wheat; and

(e) if so, the details of the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) No Madam. As per information received from Food Corporation of India (FCI) wheat procured through FCI is not rotting due to lack of proper warehousing, 1997 tons during 2010-11 and 182.26 tons during 2011-12 (upto 1.7.2011) of wheat has accrued as damaged/non-issuable due to various reasons. Region-wise details of wheat accrued as damaged/non-issuable during 2010-11 and 2011-12 is at Statement.

(d) and (e) State Governments have been requested to follow the instructions issued by Government of India regarding safe and proper storage of foodgrains including wheat in covered and CAP storage to avoid damages during storage. Recently, these instructions were reiterated vide Department's letter dated 06.07.2011. These measures include continuous monitoring of quality of foodgrains during procurement, storage and distribution, to follow code of practices for safe storage in covered and CAP storage, to take all precautionary measures like prophylactic and curative treatment for insect pest control, regular periodic inspection of stocks to assess the quality.

Statement

Region-wise accrual of Non-Issuable Wheat with FCI, during the years 2010-11 & 2011-12 (As on 01.07.2011)

(Figures in tons)

Sl. No.	Region	Wheat	
		2010-11	2011-12 (up to 01.07.2011)
1	2	3	4
1.	Bihar	112	0
2.	Jharkhand	39	0
3.	Odisha	18	0
4.	West Bengal	23	0
5.	Assam	2	0
6.	Delhi	1	0

1	2	3	4
7.	Haryana	28	0
8.	Punjab	67	0
9.	Rajasthan	21	0
10.	Uttar Pradesh	518	11
11.	Uttarakhand	931	0
12.	Andhra Pradesh	0	0.26
13.	Kerala	37	0
14.	Gujarat	148	171
15.	Maharashtra	49	0
16.	Madhya Pradesh	1	0
17.	Chhattisgarh	2	0
Total		1997	182.26

Terrorist Threats

2530. DR. RAJAN SUSHANT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the bordering States are more vulnerable to terrorist threats/activities;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to check the terrorist activities/threats in bordering States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes Madam. Some States sharing the international border/LOC are vulnerable to terrorist threat & activities. Details of number of incidents and casualties of civilians, security personnel and number of terrorists/extremists killed in the State of J&K and North-Eastern States during the last three years is given in Statement.

(c) Government have adopted a multi-pronged approach to contain cross-border infiltration which, inter-alia, includes round the clock surveillance & patrolling on the borders and establishment of observation posts, construction of border fencing and flood lighting, induction of modern and hi-tech surveillance equipment, up gradation of intelligence set up and coordination with the State Government and intelligence agencies.

Statement

Number of incidents and casualties of civilians, security personnel and number of terrorists/extremists killed in the State of J&K and North-Eastern States during the last three years

Jammu and Kashmir

Year	No. of Incidents	No. of SFs killed	No. of Civilians killed	No. of Terrorist killed
2009	499	64	78	239
2010	488	69	47	232
2011 (upto 31.7.2011)	202	19	25	56

North-Eastern States

Year	No. of Incidents	No. of SFs killed	No. of Civilians killed	No. of Terrorist killed
2009	1297	42	264	571
2010	773	20	94	247
2011 (upto 31.7.2011)	338	25	39	53

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 hours.

11.34 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MADAM SPEAKER *in the Chair*]

...(Interruptions)

PAPERS LAID ON THE TABLE

[*English*]

MADAM SPEAKER: Now, Papers to be laid on the Table.

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2010-2011.

[Placed in the Library, See No. LT 4823/15/11]

- (2) Memorandum of Understanding between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2011-2012.

[Placed in the Library, See No. LT 4824/15/11]

- (3) Memorandum of Understanding between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2011-2012.

[Placed in the Library, See No. LT 4825/15/11]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2008-2009, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Imphal, for the year 2008-2009.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library, See No. LT 4826/15/11]

- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Haryana Agro-Industries Development Corporation Limited, Panchkula, for the year 2009-2010.

- (ii) Annual Report of the Haryana Agro-Industries Development Corporation Limited, Panchkula, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library, See No. LT 4827/15/11]

- (b) (i) Review by the Government of the working of the Punjab Agro-Industries Development Corporation Limited, Chandigarh, for the year 2009-2010.

- (ii) Annual Report of the Punjab Agro-Industries Development Corporation Limited, Chandigarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library, See No. LT 4828/15/11]

(c) (i) Review by the Government of the working of the Kerala Agro-Industries Development Corporation Limited, Trivandrum, for the year 2005-2006.

(ii) Annual Report of the Kerala Agro-Industries Development Corporation Limited, Trivandrum, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in the Library, See No. LT 4829/15/11]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) S.O. 588(E) published in Gazette of India dated the 18th March, 2011, making certain amendments in the Notification No. S.O. 706(E) dated 29th March, 2010.

(ii) The Fertiliser (Control) Second Amendment Order, 2011 published in Notification No. S.O. 1169(E) in Gazette of India dated the 25th May, 2011.

(iii) The Fertiliser (Control) Amendment Order, 2011 published in Notification No. S.O. 1023(E) in Gazette of India dated the 10th May, 2011.

(iv) S.O. 1024(E) published in Gazette of India dated the 10th May, 2011, fixing the specifications of provisional fertilizers, mentioned therein, to be manufactured by M/s Indian Farmers Fertilizers Cooperative Limited, Paradeep Phosphates Limited for a period of three years from the date of publication of this notification in the Official Gazette.

[Placed in the Library, See No. LT 4830/15/11]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay on the Table a copy of the Central Industrial Security

Force Fire Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts Recruitment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 79(E) in Gazette of India dated the 10th February, 2011 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

[Placed in the Library, See No. LT 4831/15/11]

12.01 hrs.

COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME

5th and 6th Reports

SHRI A.K.S. VIJAYAN (Nagapattinam): I beg to present the following Reports (Hindi and English versions) of the Committee on MPLADS (2011-11):-

(1) Fifth Report on Action taken by the Government on the recommendations/observations of the Committee contained in their Second Report (15th Lok Sabha) on the subject 'Awareness in the Implementing Agencies about the importance of the MPLAD Scheme through training programmes, seminars, symposia, workshops, etc.'

(2) Sixth Report on Action taken by the Government on the recommendations/observations of the Committee contained in their Third Report (15th Lok Sabha) on the subject 'Providing MPLADS funds to acquire ambulance by reputed service organizations like Red Cross, etc.'

12.03 hrs.

MATTERS UNDER RULE 377*

[English]

...(Interruptions)

MADAM SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Hon. Members who

*Treated as laid on the Table.

have been permitted to raise matters under Rule 377 today and are desirous of laying them may send their slips to the Table of the House immediately as per practice.

...(Interruptions)

(i) Need to review the recommendations of the Shyamala Gopinath Committee report regarding Mahila Pradhan Kshetriya Bachat Yojana

SHRI K. P. DHANAPALAN (Chalaky): Mahila Pradhan Kshetriya Bachat Yojana (MPKBY), a saving scheme targeted at the poor and deprived was introduced in 1970s by the then Prime Minister Late Smt. Indira Gandhi to develop the habits of small savings among the housewives and the weaker sections of the society. Most of the unemployed women from the deprived class of the society were involved in the scheme and, so far, the scheme has provided employment to lakhs of unemployed women of the weaker sections of the society. So far the scheme had been successful since it has developed a habit of small saving among the rural and unprivileged and helped collect a huge amount of money for the government as small deposits and savings. But a Committee headed by Ms Shyamala Gopinath which has recommended a number of reforms including slashing the commission of the Mahila Pradhan Agents. The recommendations, if accepted, are likely to affect the objective and purpose of the scheme and will seriously affect the success of the scheme.

Under these circumstances, I would urge the Government to review the recommendations of the Shyamala Gopinath Committee and reject the proposals which are against the spirit of the scheme.

(ii) Need to operate flights from Kota Airport, Rajasthan to Delhi, Mumbai and other major cities of the country

[Translation]

SHRI IYARAJ SINGH (Kota): The district Kota in Rajasthan is an important trading centre of the state and there are many industrial units there. Sarees and other items manufactured in traditional industries in Kota find their way in other parts of the country. As regard education Kota is a leading city of India and there are many educational institutions in which the students of other areas study there. Many businessmen from the other parts

of the country keep coming to Kota to pursue their business. There are many tourist sites near Kota. It will be very beneficial to start operation of international flights from Kota Airport for the foreigners. The people of Kota have demanded to operate air services from Kota Airport to other areas so that the industries of Kota get opportunities for development. It will also provide momentum to the backward areas of Rajasthan for development and employment opportunities will increase.

Therefore, I urge the Government to operate air services from Kota Airport to Delhi, Mumbai and other cities of the country.

(iii) Need to provide drinking water in schools in Uttar Pradesh

DR. SANJAY SINGH (Sultanpur): The problem of drinking water has become acute due to decreasing level of ground water in my Parliamentary Constituency, district Sultanpur and Chhatrapati Shahu Maharaj Nagar. 214 high schools situated in these two districts have no facility of drinking water till now. The students must be feeling thirsty, as they have to stay there for more than five hours. In the same way, the Primary schools and anganwadi schools in the rural areas also do not have the facilities of drinking water. The need of water is felt with Mid Day Meal. As a public representative when I put these problems before the officers, they do not include them in the action plan. Whereas as per the rule, the proposal of the public representative should be included in the action plan on priority basis and in case, they are not included in the action plan, the public representative should be informed the reasons therefor. In this regard, I would like to say that no action has been taken on the proposals sent by me even though the Uttar Pradesh Government has issued the directions also. The proposals are not being included even after issuing the directions. It is very necessary to take action against this kind of tendency otherwise the public representatives will remain only the silent spectators.

I, therefore, request the Government to hold investigations into the non-incorporation of my proposal as an M.P. in my Parliamentary Constituency, Sultanpur and the resultant non-observance of the directives of the Central and State Governments and the provision of the drinking water facility should be included in the action plan by giving the priority as per the directions in my Parliamentary constituency.

(iv) Need to ensure supply of adequate quantity of fertilizers to farmers in Shrawasti Parliamentary Constituency, Uttar Pradesh

DR. VINAY KUMAR PANDEY (Shrawasti): In my Parliamentary Constituency, Shrawasti, the farmers are facing a lot of problems due to the scarcity of fertilizers and it affects the economical condition of the farmers directly. The only source of supplying of fertilizers in the districts Shrawasti and Balrampur is Gonda Junction. As, there are no local distribution there, the work of supplying fertilizers is being done by the Government/Cooperative Societies that have failed completely in accomplishing their work. As a result of it, the farmers have to buy fertilizers by paying more price. Only one rack of fertilizers has been supplied here (Gonda Junction) till the first week of July. As you know that at the time of sowing and plantation of paddy, fertilizers are also needed alongwith water, which is not available to the farmers.

Therefore, keeping in view the seriousness of the situation I urge the Government to send a rack of fertilizers to Gonda Junction to make fertilizers available in my Parliamentary Constituency and ensure the opening of an IFFCO godown in Shrawasti or Balrampur so that the fertilizers could be available to the local farmers on appropriate price and time. As a result of it, the productivity of food grains could be increased and the economic and social level of the farmers could be improved.

(v) Need to take measures to protect the interests of tobacco farmers in Prakasam district, Andhra Pradesh

[English]

SHRI M. SREENIVASULU REDDY (Ongole): I rise in support of the tobacco farmers of Andhra Pradesh and especially farmers in the Prakasam district. I would like to stress the fact that Ongole and Prakasam regions are the major tobacco producing areas in Andhra Pradesh. The conditions of tobacco farmers in my constituency is deteriorating due to inadequate Minimum Support Price for their products.

Tobacco farmers are facing a number of problems this year including the drastic cyclone 'jal' and the incessant rains that has spoilt their crops thrice. Most of the farmers are deprived of proper agricultural inputs like seeds and fertilizers at the right time. In addition to this, the low cost set by the traders will not be sufficient to meet the cost of production. The farmers are demanding Rs. 120/ Kg.

I would like to urge the Government through you and this House to take serious note of this matter and take necessary steps needed.

(vi) Need to provide a proper honorarium to Accredited Social Health Activists and cover them under National Health Insurance Scheme

[Translation]

DR. NIRMAL KHATRI (Faizabad): I would like to draw the attention of Ministry of Health and Family Welfare of the Central Government towards the fact that "Asha worker" is the only major support to the rural women in the country, who is always ready to help them. Today, the condition of the women of "Asha worker" cadre is very miserable. They are facing financial difficulties in the absence of a fixed honorarium. They do not even get the due amount in full for conducting delivery.

I urge the government to provide a fixed honorarium (minimum Rs. five thousand) per month to "Asha worker" and the amount to be given for conducting delivery should be given through cheque. They should also be given the benefits of National Health Insurance scheme.

(vii) Need to extend the proposed Phase-III Mukundpur-Yamuna Vihar Delhi Metro rail line upto Jahangirpuri

SHRI JAI PRAKASH AGARWAL (North East Delhi): The labourers who reside in trans-Yamuna in Delhi, have to travel to areas like Jahangir Puri, Bawana Industrial Area, Narela, Sanjay Gandhi Transport Nagar etc. for work. Therefore, the poor people of this area would be benefited from the proposed Phase-III Mukundpur-Yamuna Vihar Delhi Metro rail only when it is extended from Yamuna Vihar to Jahangir Puri. Only the construction of 745 few more kilometres would complete the whole ring of this line.

Therefore, I urge the Government to take the necessary initiative by extending the Mukundpur-Yamuna Vihar line and completing the ring in public interest.

(viii) Need to declare Reengus-Sriganganagar road as a National Highway

SHRI RAM SINGH KASWAN (Churu): For a very long time there has been a demand for construction of a National Highway from Reengus via Udaygurvati, Guddha, Jhunjhunu, Malsisar, Rajgarh, Bhadra, Nohar,

Hanumangarh to Sriganaganagar. This is an extremely busy road which will connect Jaipur, Sikar, Jhunjhunu and Hanumangarh districts to Punjab and Haryana. The construction of this highway would reduce the distance of Sirsa, Haryana and Sriganaganagar from Jaipur by 100 kilometres which would bring a huge relief to the vehicles coming from Punjab and Haryana.

Therefore, in the light of demands and needs of this area, I urge the government to declare the above-mentioned road as National Highway.

(ix) Need to provide heavy and small-duty cranes to Himachal Pradesh under National Highway Accident Relief Service Scheme

SHRI ANURAG SINGH THAKUR (Hamirpur, H.P.) I would like to bring it to the notice of the hon. Minister of Road and Transport and Highways towards the proposal sent on 27.09.2010 by the Himachal Pradesh Government to the Central Government to make 10 heavy duty and 10 light duty cranes available under the National Highways Accident Relief Service Scheme (N.H.A.R.S.S) for providing Central assistance to the hilly regions. Only five small recovery cranes have been provided till date to the State Government, even though the small recovery cranes prove to be least effective at the time of accidents in the adverse geographical conditions and steep mountain ranges of Himachal Pradesh. The vehicles that fall in deep valleys can only be lifted with the help of heavy-duty cranes because small recovery cranes slip on steep mountains.

I urge the Minister to immediately provide 10 heavy duty and 10 light duty cranes as demanded by Himachal Pradesh so that lives can be saved at the time of accident and the vehicles that fall in the deep valleys could be immediately rescued.

(x) Need to expedite Tilaiya – Koderma Railway Project under East Central Railway Zone

SHRI BHOLA SINGH (Nawada): The Tilaiya Koderma Railway Project under East Central Railway Zone, Hazipur has been lying incomplete. This project is of national importance which connects southern and northern India. If this project is completed, it will provide connectivity of Jharkhand and finally to southern India also. The cost of this project is 600 crore rupees. The work of this project was started long back however its slow pace is a matter of concern. If this project is implemented then Tilaiya Railway Station will get the status of divisional railway. It

will result in the development of Nawada district and other districts also. I would like to draw the attention of the Ministry of Railways and the Minister of Railways towards the implementation of this important project. Its implementation may be expedited at war footing level while giving special priority to this important project so that besides physical and geographical unity, it will pave the way for cultural development of India also. I would like to draw the attention of the Ministry of Railway towards this and hope that the Ministry of Railways, by giving a statement in the House in regard to this project, would be successful in winning the confidence of the House.

(xi) Need to start construction of Vadodara-Mumbai Express way

SHRI BALKRISHNA KHANDERAO SHUKLA (Vadodara): Ahmedabad-Vadodara Expressway passing through my Parliamentary Constituency, Vadodara is working well.

Hon. Finance Minister had discussed in detail for extending Ahmedabad-Vadodara Expressway upto Mumbai in the budgetary speech of the year 2006-2007.

A large number of vehicles run on Ahmedabad-Mumbai road and there is huge traffic on the whole road. The National Highways Authority of India had appointed an adviser also for this purpose.

Our State, Gujarat has written many a times about it but no further progress is going on.

Hon. Minister of Road Transport and Highways had informed that this work would begin in March, 2011 and would be complete by the year 2015. But no progress has been made in this regard as on date.

Therefore, I urge the Government to start this work after fixing a date and start the construction of Vadodara-Mumbai Expressway as soon as possible.

(xii) Need to provide water for drinking and irrigation purposes in Mirzapur Parliamentary Constituency, Uttar Pradesh

SHRI BAL KUMAR PATEL (Mirzapur): I would like to draw attention of the Government towards the problem of drinking water being faced by the people residing on Vindhya mountain ranges spread over thousands of kilometers. The tanker owners are selling water to the villagers at the rate of Rs. 20 per person in the districts of Mahoba, Banda, Chitrakoot, Hamirpur, Mirzapur,

Sonbhadra of Uttar Pradesh and Chhatarpur, Panna, Satna etc. of Madhya Pradesh. In my Parliamentary Constituency and adjoining Sonbhadra, the water level has gone very low due to the unchecked exploitation of water through 1000 feet deep boring made by the factories. India marked hand pumps have also stopped working. Birds and animals are dying of thirst as water has not been released in the canals despite the availability of water in some dams like Andwan, Sukhada, Ghori, Sirsi, Ghanraul and Jargo etc

The public, birds and animals residing in lakhs of hectare can get water if Son lift is operated properly.

Therefore, I urge the Government to make arrangements for drinking water from its source by releasing the water available in different dams and stopping the exploitation of water from the underground water sources.

(xiii) Need to provide stoppage to Delhi-Lucknow Swaran Shatabdi Express at Tundla Junction in Uttar Pradesh and expedite the Agra-Etawah-Bah rail line project

SHRIMATI SEEMA UPADHYAY (Fatehpur Sikri): Indian Railways plays a very important role in the economic development as a national carrier transporting travellers and goods with its huge network. The people of the areas where there is no facility of railways, have been demanding continuously for railway facilities through various means.

In this context, there has been a long pending demand for providing stoppage of Delhi-Lucknow Swaran Shatabdi Express (UP-DN) at Tundla Junction but no step has been taken to meet the demands of the public and public representatives. This stoppage will help the travellers of many districts. If the stoppage of the said train is provided at Tundla Junction, it will be a useful step with the tourism point of view as this junction is near the Tag Mahal. Therefore, necessary steps should be taken to provide stoppage there immediately.

My another demand is that the construction work of Agra-Etawah-Bah new rail line has been going on very slowly and even after 13 years of laying its foundation stone, in the year 1997, it will be very difficult to predict when this work will be complete if the current pace of construction work is not accelerated. This construction work should be sped up and complete as soon as possible.

I urge the Ministry of Railways to take positive steps with regard to the demands of the local citizens and the people's representatives and provide stoppage of Swaran Shatabdi Express at Tundla Junction and ensure the completion of Agra-Etawah-Bah rail line within the stipulated time so that Railways and local public could be benefited.

(xiv) Need to construct a four lane road from Hajipur to Chhapra via Gopalganj and Siwan in Gopalganj Parliamentary Constituency, Bihar

SHRI PURNMASI RAM (Gopalganj): The construction of four-lane road from Hajipur to Chhapra via Gopalganj and Siwan had been approved under NHDP Phase No. 3 in my Parliamentary Constituency Gopalganj. Recently, I have come to know that the work is being stopped after constructing the road only upto Chhapra due to some reason while this road will be an important road of least distance linking the capital of Bihar, Patna and Uttar Pradesh after its construction and it will be very useful for public as it will be the shortest distanced road linking Bihar to Kushinagar, the nirvana site of Lord Buddha.

I request the hon. Minister of Road Transport and Highways to construct the above said four-lane road in public interest as well as in the interest of two states.

(xv) Need to withdraw the increased rate of toll-tax at Toll Gates on Chennai-Bangalore National Highway

[English]

SHRI ABDUL RAHMAN (Vellore): The All India Motor Transport Congress (AIMTC) and the Tamil Nadu Lorry Owners' Association are on indefinite strike for the past 12 days in three specific toll gates viz Krishnagiri, Pallikonda, & Natrampalli on Chennai-Bangalore National Highway. This is due to enormous hike in tariff to be paid at above toll gates with effect from 01.08.2011. Soon after coming into effect of hike, all buses and lorries went on indefinite strike and there is no movement on the national highway. This has caused huge loss in terms of business and disastrous results in commercial activities.

Its adverse impact has heavily affected vehicles of all educational institutions like schools and colleges which in turn is causing extra burden of additional payment to be collected from school and college going students.

The above unreasonable multifold increase in toll rate should be immediately withdrawn by the Government.

(xvi) Need to review the recommendations of the Shyamala Gopinath Committee on administration of National Small Savings Fund

SHRI M.B. RAJESH (Palakkad): I would like to draw the attention of the Government to the recommendations of Shyamala Gopinath Committee set up for reviewing National Savings Fund. The Committee has recommended to reduce commission to Post office under RD Scheme from 4% as at present to 1%. The PORD Scheme is the most popular savings scheme in the country today. The Government deposits in this scheme which were Rs. 8422 cr in 1999-2000 have risen to Rupees 30353 crore in 2009-2010. The committee while recommending, should have considered the significance of the scheme and employment opportunity being provided to lakhs of women in our country. This scheme, by ensuring an income to lakhs of women, has contributed to women empowerment also. However, the Committee did not consider social aspect of the scheme. It has also recommended the stoppage of meagre commission payable to PPF and SSC Schemes. Another recommendation is reduction of 1% commission paid to TD, MIS and SSC Schemes to 0.5%. The most crucial part of the recommendations is that incentives paid by the State Government to agents may be reduced from the commission paid by the Central Government. The recommendations of the Committee will lead to the abolition of Agency system altogether. This will directly affect the existence and livelihood of lakhs of Mahila Pradhan agents in the country. Hence, I urge upon the Government of India not to accept the recommendations of Shyamala Gopinath Committee.

(xvii) Need to exclude improvement of Khurdha-Nayagarh road in Odisha from Public Private Partnership mode and make arrangement for its improvement under normal budgetary allocation

SHRI BHARTRUHARI MAHTAB (Cuttack): Khurdha-Nayagarh section under National Highway No. 224 in Odisha has been included for upgradation under NHDP Phase-IVB in PPP (BOT) mode, which is not viable for improvement under BOT/Annuity mode. Out of 60 km, 18 km has been improved to two lane and remaining 42 kms is presently of Intermediate lane and in a very dilapidated condition. National Highway No. 224 serves

as life line between State Capital with Western and Southern part of Odisha. It's upgradation to two lane standard would go a long way in fulfilling the long cherished dream of the people of Odisha at large.

Hence, it is necessary to drop the project from PPP (BOT) mode so as to pave the way for its improvement under normal budgetary allocation.

(xviii) Need to open a Sub-Regional Office of Employees' Provident Fund Organisation at Adityapur Industrial Area, Jharkhand

[*Translation*]

SHRI MADHU KODA (Singhbhum): There is a need to open a branch of Sub-Regional office of the Employees Provident Fund organisation at Adityapur (Jharkhand) in the interest of the labourers. The Sub-regional office of the Employees Provident organisation is functional at Maango, Jamshedpur, Jharkhand, which is the only office to look after the cases relating to Provident fund of the labourers of Tata Steel and other small and big units of Tata Nagar. Naturally this has put an extreme pressure on that single branch.

Around 1000 small, large and micro industries are set up at Adityapur Industrial area alone. Hence, it is absolutely essential to open a branch of sub-regional office of the Employees Provident Fund, Jamshedpur at Adityapur Industrial Area having a population of around one lakh labourers as the labourers have to go Maango, Jamshedpur to get their work done relating to the provident fund after taking a break from their work.

Hence, I request that in the interest of labourers, a branch of Sub-regional office of the Employees Provident Fund, Maango, Jamshedpur may be opened at Adityapur Industrial area so as to overcome their problems.

[*Translation*]

SHRI SHAILENDRA KUMAR (Kaushambi): Madam, Speaker, first you listen to the views of all the leaders...(*Interruptions*)

12.03¹/₂ hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

[Translation]

MADAM SPEAKER: You please sit down debate is taking place on a very important issue relating to the Tamils of Sri Lanka.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam Speaker, you had asked me to speak during the Question Hour. But ...(Interruptions)

MADAM SPEAKER: That was related to the Question Hour.

...(Interruptions)

12.04 hrs.

DISCUSSION UNDER RULE 193

Steps taken by the Government of India for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare

[English]

MADAM SPEAKER: Hon. Members, before we take up the Short Duration Discussion under rule 193 on the steps taken by Government of India for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare, I have a small observation to make. As the hon. Members are aware, the subject matter of the discussion pertains to a neighbouring country with which we have close and friendly relations. I would, therefore, urge upon the hon. Members to ensure that nothing is said during the debate which may adversely affect our relationship with that country.

I would also urge upon the hon. Members to discuss the matter in an orderly and peaceful manner and keep the standard of debate high.

Now, I call Shri T.R. Baalu to raise the discussion.

...(Interruptions)

SHRI T.R. BAALU (Sriperumbudur): Madam Speaker, with great agony and anguish and with profusely bleeding heart, I would like to draw the kind attention of this august House towards the sad plight of innocent Sri

Lankan Tamils, who were subjected to inhuman atrocities and heinous crimes leading to genocide. ...(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ (Vidisha): At that time, the hon'ble Minister of Parliamentary Affairs had said that I could speak at 12 O'clock and now he is saying that it was related to the question hour. ...(Interruptions)

MADAM SPEAKER: That issue was related to the Question Hour.

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I had said, but the leader of opposition had not admitted. ...(Interruptions)

[English]

SHRI T.R. BAALU (Sriperumbudur): Madam, it led to killing of over one lakh Tamils of Sri Lanka who share umbilical cord relationship with Tamils of India and the world over. ...(Interruptions)

These atrocities and untold miseries were enacted under the nose of a Gandhian State which preaches non-violence, under the feet of a State run by the policies and principles of Pandit Jawaharlal Nehru who pleaded for the cause of Panchsheel. ...(Interruptions)

12.05 hrs.

At this stage Shri Rakesh Singh and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 17th August, 2011 at 11.00 a.m.

12.06 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 17, 2011/Sravana 26, 1933 (Saka).

ANNEXURE I

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